

Chaitra 11, 1947 (Saka)

(Original Version)



NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General
Lok Sabha

Mamta Kemwal

Joint Secretary

Bishan Kumar

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

Narender kumar

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. VIII, Fourth Session, 2025/1947 (Saka)
No. 23, Tuesday, April 01, 2025/ Chaitra 11, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 421 to 426	11-82
WRITTEN ANSWERS TO QUESTIONS	82-990
(i) Starred Question Nos. 427 to 440	82-152
(ii) Unstarred Question Nos. 4831 to 5060	152-990

PAPERS LAID ON THE TABLE	994-998
COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES	
5 th to 7 th Reports	998-999
STANDING COMMITTEE ON EXTERNAL AFFAIRS	
6 th Report	999
STATEMENTS BY MINISTERS	1000-1001
(i) Status of implementation of the recommendations contained in the 2 nd Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2024- 2025) (Demand No. 2) pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare	
Shri Ram Nath Thakur	1000
(ii) Withdrawal of funds from the Contingency Fund of India under PM-KISAN Scheme	
Shri Ram Nath Thakur	1000
(iii) Status of implementation of the recommendations contained in the 3 rd Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2024-2025) pertaining to the Ministry of Steel	
Shri Arjun Ram Meghwal	1001
CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE	
Hardships Faced by Fishermen Community	1001-1027

	MATTERS UNDER RULE 377	1027-1045
(i)	Regarding increasing demographic change in the country Shri Dilip Saikia	1027
(ii)	Regarding land for proposed establishment of military station in Deoghar, Jharkhand Dr. Nishikant Dubey	1028
(iii)	Need to facilitate availability of solar energy based agricultural equipments to farmers in Balaghat and Seoni in Madhya Pradesh Shrimati Bharti Pardhi	1028-1029
(iv)	Need for upgradation of power-grids to facilitate implementation of PM-KUSUM and PM Surya Ghar-Muft Bijli Yojana Shri Ganesh Singh	1029
(v)	Regarding railway related issues of Maldaha Uttar Parliamentary Constituency, West Bengal Shri Khagen Murmu	1030
(vi)	Need to establish a convention centre in North-West Delhi Parliamentary Constituency Shri Yogender Chandolia	1030-1031
(vii)	Need to establish a sports complex in Vicharpur in Shahdol Parliamentary Constituency, Madhya Pradesh Shrimati Himadri Singh	1031

- (viii) Need to establish indoor stadium in Sandila/Bilhaur in Misrikh Parliamentary Constituency, Uttar Pradesh
Shri Ashok Kumar Rawat 1032
- (ix) Need to provide stoppage to trains at Ren Railway Station in Rajsamand Parliamentary Constituency, Rajasthan
Shrimati Mahima Kumari Mewar 1032-1033
- (x) Regarding sanction of new railway projects in Chhattisgarh
Shri Vijay Baghel 1033
- (xi) Need to develop Sitabinj in Keonjhar district, Odisha as a tourist place
Shri Ananta Nayak 1033-1034
- (xii) Need to improve flight connectivity to Kanpur
Shri Ramesh Awasthi 1034
- (xiii) Need for introduction of graded front of pack nutrition label and 'health tax' on sugary beverages and ultra-processed junk foods
Shrimati Daggubati Purandeswari 1034-1035
- (xiv) Need for a 100-bedded ESI Hospital in Karur district, Tamil Nadu
Sushri S. Jothimani 1035-1036

- (xv) Need to release the Pink Book (2025- 2026) of Indian Railways
Adv. Adoor Prakash 1036
- (xvi) Need to construct a Washing Pit Line at Bandikui Junction in Rajasthan
Shri Murari Lal Meena 1036-1037
- (xvii) Need to construct underpasses/overbridges on the stretch of National Highway No. 66 from Edappally to Moothakunnam in Kerala
Shri Hibi Eden 1037
- (xviii) Regarding establishment of a multispecialty ESIS Hospital in Latur, Maharashtra
Dr. Shivaji Bandappa Kalge 1037-1038
- (xix) Need to address the issues of farmers in Banda Parliamentary Constituency, Uttar Pradesh
Shrimati Krishna Devi Shivshankar Patel 1038-1039
- (xx) Need to set up a market place (Mandi) for sale-purchase of green peas in Etah Parliamentary Constituency, Uttar Pradesh
Shri Devesh Shakya 1039
- (xxi) Need for clarity on Over The Top (OTT) Regulation Framework
Shrimati June Maliah 1039-1040

- (xxii) Need to declare Ramgarh, Lalgarrh and Chilkigarh Rajbaris in Jhargram Parliamentary Constituency, West Bengal as heritage sites
Shri Kalipada Saren Kherwal 1040-1041
- (xxiii) Need for tax exemption on packaged rice and rice bran in Tamil Nadu
Shri K. E. Prakash 1041
- (xxiv) Need to provide Health/Life Insurance coverage to sanitation workers of the country
Dr. Byreddy Shabari 1041-1042
- (xxv) Need to construct school building for Kendriya Vidyalaya in Banka, Bihar
Shri Giridhari Yadav 1042
- (xxvi) Need to provide free treatment and medicines to the children suffering from Type-1 Diabetes in the country
Shri Rajabhau Parag Prakash Waje 1043
- (xxvii) Regarding recent revision of text books
Shri E. T. Mohammed Basheer 1043-1044
- (xxviii) Need to give environment clearance for construction of Mawana-Makdumpur Road in Bijnor Parliamentary Constituency, Uttar Pradesh
Shri Chandan Chauhan 1044

(xxix) Need to protect the interests of people facing
demolition of their houses in Dadra and Nagar
Haveli and Daman and Diu

Shri Umeshbhai Babubhai Patel 1044-1045

COASTAL SHIPPING BILL, 2024 1045-1127

Motion to Consider 1045-1051

Shri Sarbananda Sonowal 1045-1051

Shri B. Manickam Tagore 1052-1055

Shri Arun Govil 1055-1057

Shri Naresh Chandra Uttam Patel 1057-1060

Prof. Sougata Ray 1060-1063

Shri D. M. Kathir Anand 1063-1066

Shri Lavu Srikrishna Devarayalu 1066-1070

Dr. Alok Kumar Suman 1070-1071

Shri Anil Yeshwant Desai 1072-1074

Shrimati Supriya Sule 1074-1079

Shri Ravindra Dattaram Waikar 1079-1083

Kumari Sudha R. 1083-1088

Shri Mukeshkumar Chandrakaant Dalal 1088-1092

Shri Maddila Gurumoorthy 1092-1093

Shri Sudhakar Singh 1093-1097

Shri Tangella Uday Srinivas	1097-1099
Shri Raja Ram Singh	1099-1100
Shri Navaskani K.	1101-1103
Shri Anand Bhadauria	1103-1106
Dr. Rani Srikumar	1106-1110
Shri N. K. Premachandran	1110-1114
Dr. D. Ravi Kumar	1114-1117
Shri Darshan Singh Choudhary	1118-1121
Captain Viriato Fernandes	1121-1125
Adv. Francis George	1125-1127
BUSINESS ADVISORY COMMITTEE	
9 th Report	1074
MESSAGE FROM RAJYA SABHA	
AND	
BILL AS PASSED BY RAJYA SABHA	1117-1118
<u>ANNEXURE – I</u>	1129-1138
(i) Member-wise Index to Starred Questions	1129
(ii) Member-wise Index to Unstarred Questions	1130-1138
<u>ANNEXURE – II</u>	1139-1141
(i) Ministry-wise Index to Starred Questions	1139
(ii) Ministry-wise Index to Unstarred Questions	1140-1141

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, April 01, 2025/ Chaitra 11, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS**^αStarred Question Nos. 421 to 426**

माननीय अध्यक्ष: प्रश्न संख्या 421, श्री बजरंग मनोहर सोनवणे ।

SANCTION OF GRAM PANCHAYAT BUILDINGS

***421.⁺SHRI BAJRANG MANOHAR SONWANE:**

SHRI PRAVEEN PATEL:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the criteria and guidelines followed for sanctioning Gram Panchayat Bhawans;
- (b) the number of Gram Panchayat Bhawans/buildings sanctioned by the Government during Financial Year 2024-25 till February 2025, including Jalgaon, Phulpur, Shahdol and Balaghat Parliamentary Constituencies of Maharashtra, Uttar Pradesh and Madhya Pradesh respectively along with timeline for completion of the Gram Panchayat Bhawans/Buildings, State and district-wise;
- (c) the details of percentage of Gram Panchayat offices/Bhawans/Buildings that have been computerized as on February 2025 and the steps taken for computerization of Gram Panchayat offices/Bhawans/Buildings during the said

^α The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

period, State and district-wise particularly in Bhiwani-Mahendergarh Parliamentary constituency and aspirational district of Sirohi in Rajasthan and tribal areas;

- (d) the number of Gram-Panchayats covered under the Special Gram Sabha cum-Orientation Programme and the details of its impact on rural development, particularly in Uttar Pradesh and Sidhi Parliamentary Constituency in Madhya Pradesh along with all the Gram Panchayats of Udaipur Parliamentary Constituency, State/district-wise;
- (e) the main subjects on which Panchayati Raj Representatives have been trained during such training programme and the manner in which it has improved the administrative efficiency at the village level along with the details of areas focused upon in the said training programmes;
- (f) the role played by the young fellows and elected representatives associated with Panchayati Raj in this initiative and the contribution thereof in making PRRs a success; and
- (g) the details of new initiatives for Digital Panchayat, e-Governance and enhancing transparency along with new schemes to strengthen self-governance in rural areas and enhance financial independence of Panchayats?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (छ): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): स्थानीय सरकार होने के कारण 'पंचायत' राज्य का विषय है और भारत के संविधान की सातवीं अनुसूची की राज्य सूची का एक भाग है। इसलिए, अवसंरचनात्मक सुविधाएं जैसे ग्राम पंचायत भवन, कंप्यूटर आदि प्रदान करना मुख्य रूप से राज्य का दायित्व है। हालांकि, मंत्रालय पंचायती राज संस्थाओं (पीआरआई) को मजबूत बनाने के लिए सभी निर्वाचित प्रतिनिधियों (ईआर) और अन्य हितधारकों को प्रशिक्षण प्रदान करने के लिए संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की केंद्र प्रायोजित योजना को लागू कर रहा है ताकि ग्राम पंचायतों को प्रभावी ढंग से काम करने में सक्षम बनाने के लिए नेतृत्व की भूमिकाओं हेतु उनकी शासन क्षमता को बढ़ाया जा सके।

इस योजना के तहत, मंत्रालय पूर्वोत्तर/पर्वतीय राज्यों आदि पर विशेष रूप से ध्यान देते हुए पंचायत भवन उपलब्ध कराकर ग्राम पंचायतों के कामकाज में सहायता करने की दिशा में सभी राज्यों/संघ राज्य क्षेत्रों के प्रयासों को भी पूरा करता है। इस योजना का स्वरूप मांग आधारित है और पंचायत भवनों की मंजूरी संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा अपनी वार्षिक कार्य योजना में मांगे गए और प्रस्तुत किए गए तथा आरजीएसए की केंद्रीय अधिकार प्राप्त समिति (सीईसी) द्वारा अनुमोदित किए गए पंचायत भवनों पर निर्भर करती है।

वित्तीय वर्ष 2024-25 के दौरान, योजना के तहत कुल 7,730 पंचायत भवनों के निर्माण को मंजूरी दी गई है। इसमें 4,429 पंचायत भवन राष्ट्रीय ग्राम स्वराज अभियान (RGSA) के तहत स्वीकृत किए गए हैं, जबकि 3,301 अतिरिक्त पंचायत भवन उन ग्राम पंचायतों के लिए मंजूर किए गए हैं, जिनकी जनसंख्या 3,000 या उससे अधिक है लेकिन अभी तक पंचायत भवन नहीं है। इस पहल के तहत संतुलित वितरण सुनिश्चित करने के लिए प्रत्येक राज्य/केंद्र शासित प्रदेश में अधिकतम 500 पंचायत भवनों की सीमा तय की गई है।

महाराष्ट्र, उत्तर प्रदेश और मध्य प्रदेश राज्यों सहित वर्ष 2024-25 के दौरान आरजीएसए के तहत स्वीकृत पंचायत भवनों का ब्यौरा **अनुबंध-I** में दिया गया है। इसके अलावा, संबंधित राज्यों द्वारा जलगांव, फूलपुर, शहडोल और बालाघाट जिलों को आवंटित पंचायत भवनों के निर्माण का ब्यौरा **अनुबंध-II** में दिया गया है।

वित्तीय वर्ष 2024-25 के दौरान, इस योजना के तहत 15492 कंप्यूटर स्वीकृत किए गए हैं। इसके अलावा, मंत्रालय ने खुद के भवन वाली पंचायतों की कंप्यूटर की जरूरतों को पूरा करने की पहल भी की है और पंचायत के लिए 22164 अतिरिक्त कंप्यूटर स्वीकृत किए हैं। इस योजना के तहत वित्तीय वर्ष 2024-25 के दौरान कुल 37,656 कंप्यूटर की खरीद की मंजूरी दी गई है। उपलब्ध जानकारी के अनुसार, 2,68,974 ग्राम पंचायतों में से 2,13,366 ग्राम पंचायतों के पास कंप्यूटर हैं अर्थात् 79.3% पंचायतों के पास कंप्यूटर हैं। भिवानी-महेन्द्रगढ़ संसदीय क्षेत्र में 145 ग्राम पंचायतों के पास कंप्यूटर हैं, जबकि राजस्थान के सिरोही जिले में 170 ग्राम पंचायतों के पास कंप्यूटर हैं।

(घ) और (ङ): सरकार की विशिष्ट पहलों, योजनाओं या परियोजनाओं पर विशेष रूप से ध्यान केंद्रित करते हुए विशेष ग्राम सभा सह-प्रबोधन कार्यक्रम आयोजित किए जाते हैं। ये कार्यक्रम नागरिकों, निर्वाचित प्रतिनिधियों (ईआर) और पंचायती राज (पीआर) अधिकारियों को बड़े पैमाने पर संगठित करने के लिए एक मंच के रूप में कार्य करते हैं, जिसका उद्देश्य जागरूकता बढ़ाना और संबंधित योजना, पहल या परियोजना के बारे में महत्वपूर्ण जानकारी का प्रसार करना है। इन आयोजनों के माध्यम से, इसमें शामिल विशेषताओं, लाभों और प्रक्रियाओं के बारे में जमीनी स्तर पर समझ बढ़ाने के प्रयास किए जाते हैं, जिससे भागीदारी और सूचित स्थानीय शासन को बढ़ावा मिलता है। विभिन्न अवसरों पर आयोजित विशेष ग्राम सभा सह-प्रबोधन कार्यक्रमों का विवरण इस प्रकार है:

(i) 2 अक्टूबर, 2024 को विशेष ग्राम सभा सह-प्रबोधन कार्यक्रम आयोजित किया गया। मुख्य विषय इस प्रकार हैं:

- ग्राम पंचायत विकास योजना (जीपीडीपी),
- सतत विकास लक्ष्यों का स्थानीयकरण (एलएसडीजी),
- केंद्रित योजना के लिए ग्राम पंचायतों द्वारा लिया गया संकल्प, आदि।
- एक पेड़ माँ के नाम।

(ii) जनजातीय गौरव दिवस पर **15-26 नवंबर, 2024** के दौरान विशेष ग्राम सभा सह-प्रबोधन कार्यक्रम आयोजित किया गया। मुख्य विषय इस प्रकार हैं:

- पंचायत उपबंध (अनुसूचित क्षेत्रों पर विस्तार) अधिनियम (पेसा) और
- वन अधिकार अधिनियम (एफआरए)।

(iii) स्वामित्व पर विशेष ग्राम सभा सह-प्रबोधन कार्यक्रम 18 जनवरी, 2025 को आयोजित किया गया।

(iv) 8 मार्च, 2025 को अंतर्राष्ट्रीय महिला दिवस के अवसर पर महिला अनुकूल ग्राम पंचायतों के रूप में विकसित करने के लिए चिन्हित ग्राम पंचायतों में विशेष ग्राम सभा का आयोजन किया गया।

इसके अलावा, मंत्रालय आरजीएसए की संशोधित योजना के अंतर्गत, विभिन्न श्रेणियों जैसे बुनियादी प्रबोधन और पुनश्चर्या प्रशिक्षण, विषयगत प्रशिक्षण, विशेष प्रशिक्षण, पंचायत विकास योजना प्रशिक्षण आदि में पंचायतों के निर्वाचित प्रतिनिधियों, पदाधिकारियों और अन्य हितधारकों के क्षमता निर्माण और प्रशिक्षण के लिए सहायता प्रदान करता है। विभिन्न प्रशिक्षणों के अलावा, मंत्रालय द्वारा अनुभव दौरा (एक्सपोजर विजिट), प्रशिक्षण मॉड्यूल और सामग्री के विकास के लिए भी सहायता प्रदान की जाती है। इसके अतिरिक्त, नेतृत्व/प्रबंधन विकास कार्यक्रम (एमडीपी) के अंतर्गत आईआईएम/आईआईटी जैसे उत्कृष्ट संस्थानों के माध्यम से पंचायतों के निर्वाचित प्रतिनिधियों और पदाधिकारियों के क्षमता निर्माण और प्रशिक्षण के लिए एक नई पहल की गई है।

ऑनलाइन प्लेटफॉर्म के माध्यम से आयोजित और कैप्चर किए गए विशेष ग्राम सभा सह-प्रबोधन कार्यक्रमों का राज्यवार ब्यौरा **अनुबंध-III** में दिया गया है। सीधी और उदयपुर निर्वाचन क्षेत्र में विशेष ग्राम सभा सह-प्रबोधन कार्यक्रमों का ब्यौरा **अनुबंध-IV** में दिया गया है।

(च): मंत्रालय की पहल के तहत देश भर में ग्राम पंचायतों के कुछ समूहों में युवा फेलो को शामिल किया जाता है। विशेष ग्राम सभा सह-प्रबोधन कार्यक्रम आयोजित करते समय, यदि कोई चयनित ग्राम पंचायत किसी युवा फेलो को सौंपे गए समूह के अंतर्गत आता है, तो उस युवा फेलो को उस पंचायत की विशेष ग्राम सभा के लिए नोडल अधिकारी-सह-समन्वयक के रूप में नामित किया जाता है।

इस क्षमता में, युवा फेलो एक महत्वपूर्ण सुविधाजनक और समन्वयकारी भूमिका निभाते हैं। उनकी जिम्मेदारियों में शामिल हैं:

- ग्राम पंचायत स्तर पर कार्यक्रम की समग्र योजना और कार्यान्वयन में सहायता करना।
- स्थानों की पहचान और प्रतिभागियों को संगठित करने के साथ-साथ लॉजिस्टिक व्यवस्थाओं का समन्वय करना।
- प्रबोधन (ओरिएंटेशन) के लिए आईईसी सामग्री जैसे पोस्टर, बैनर और फ्लिप चार्ट की उपलब्धता सुनिश्चित करना।
- कार्यक्रम के आयोजन में निर्वाचित प्रतिनिधियों और पंचायत पदाधिकारियों का सहयोग करना।
- मंत्रालय के ऑनलाइन प्लेटफॉर्म पर कार्यक्रम से संबंधित डेटा और रिपोर्ट अपलोड करना।

इसके अतिरिक्त, निर्वाचित प्रतिनिधियों के सहयोग से, युवा फेलो प्रभावी सामुदायिक भागीदारी, ग्राम सभा का संरचित संचालन और चर्चाओं एवं परिणामों का सटीक दस्तावेजीकरण सुनिश्चित करने में

मदद करते हैं। उनकी सक्रिय भागीदारी से विशेष ग्राम सभा सह-प्रबोधन कार्यक्रमों की गुणवत्ता और पहुंच में सुधार लाने तथा भागीदारीपूर्ण ग्रामीण शासन को बढ़ावा देने में महत्वपूर्ण योगदान मिला है।

(छ): राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की संशोधित योजना के मिशन मोड परियोजना (एमएमपी) के तहत डिजिटल इंडिया कार्यक्रम से पंचायतों की ई-गवर्नेंस क्षमताओं को बढ़ाने, बेहतर सेवा प्रदायगी, पारदर्शिता, जवाबदेही और पंचायत शासन में प्रभावशीलता सुनिश्चित करने में सहायता मिली है। इसे ई-ग्रामस्वराज जैसी पहल के माध्यम से हासिल किया गया है, जिससे पंचायतों द्वारा अपनी वार्षिक पंचायत विकास योजनाएं (जीपीडीपी) ऑनलाइन तैयार करना और अपलोड किया जाना तथा सुव्यवस्थित वित्तीय लेनदेन और पारदर्शी खरीद के लिए सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) और सरकारी ई-मार्केटप्लेस (जीईएम) के साथ एकीकरण संभव हुआ है।

ई-ग्रामस्वराज विकास संबंधी गतिविधियों और वित्तीय व्यय को वास्तविक समय पर ट्रैक करने के जरिए पारदर्शिता और जवाबदेही के साथ पंचायतों में किए गए कार्यों की निगरानी में अत्यधिक लाभकारी है। यह कार्य-आधारित लेखांकन को सरल बनाता है, सटीक वित्तीय रिपोर्टिंग के लिए सार्वजनिक वित्तीय प्रबंधन प्रणाली (PFMS) के साथ एकीकृत करता है, और परिसंपत्तियों की जियो-टैगिंग सहित परियोजनाओं की व्यापक निगरानी की अनुमति देता है।

इसके अलावा, मंत्रालय द्वारा विकसित किए गए एप्लिकेशन जैसे कि मेरी पंचायत ऐप, पंचायत की गतिविधियों पर महत्वपूर्ण जानकारी की पहुंच जनता तक प्रदान करके पारदर्शिता को बढ़ावा देते हैं, जिसमें विकास योजनाएँ, कार्यों की प्रगति, मौजूदा बैंक खाते और उपलब्ध धनराशि शामिल है। इससे जवाबदेही को मजबूत बनाने और स्थानीय शासन में सूचित नागरिक भागीदारी को प्रोत्साहित करने में मदद मिलती है। इसी तरह, पंचायत निर्णय एक ऑनलाइन एप्लिकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन में पारदर्शिता लाना और बेहतर प्रबंधन करना है।

पंचायतों के खातों और उनके वित्तीय प्रबंधन के ऑनलाइन ऑडिट के लिए 'ऑडिटऑनलाइन' एप्लीकेशन विकसित किया गया है। पंचायतों के वित्तीय प्रबंधन को मजबूत बनाने के लिए केंद्रीय वित्त आयोग की निधि के उपयोग के पारदर्शी लेखापरीक्षण के लिए अप्रैल 2020 में ऑडिटऑनलाइन की शुरुआत की गई थी।

अनुबंध-I

वर्ष 2024-25 में संशोधित आरजीएसए के तहत अनुमोदित ग्राम पंचायत भवन का राज्य/संघ राज्य क्षेत्र-वार निर्माण

क्र सं.	राज्य/संघ राज्य क्षेत्र	पंचायत भवन का निर्माण (नए)	पंचायत भवन का निर्माण (कैरीओवर)	कुल
1	आंध्र प्रदेश	617	0	617
2	अरुणाचल प्रदेश	261	400	661
3	असम	178	171	349
4	बिहार	0	136	136
5	छत्तीसगढ़	0	210	210
6	गोवा	0	0	0
7	गुजरात	412	0	412
8	हरियाणा	509	0	509
9	हिमाचल प्रदेश	33	86	119
10	जम्मू और कश्मीर	500	470	970
11	झारखंड	0	0	0
12	कर्नाटक	258	0	258
13	केरल	0	0	0
14	मध्य प्रदेश	50	0	50
15	महाराष्ट्र	532	429	961
16	मणिपुर	16	11	27
17	मेघालय	0	24	24
18	मिजोरम	22	313	335
19	नागालैंड	49	134	183

20	ओडिशा	0	0	0
21	पंजाब	500	0	500
22	राजस्थान	0	10	10
23	सिक्किम	2	17	19
24	तमिलनाडु	146	0	146
25	तेलंगाना	181	105	286
26	त्रिपुरा	1	13	14
27	उत्तर प्रदेश	100	26	126
28	उत्तराखंड	612	72	684
29	पश्चिम बंगाल	82	35	117
	संघ राज्यक्षेत्र			
30	अंडमान एवं निकोबार द्वीप	0	0	0
31	दादरा नगर हवेली और दमन और दीव	4	0	4
32	लक्षद्वीप	0	0	0
33	लद्दाख	3	0	3
34	पुद्दुचेरी	0	0	0
	कुल	5068	2662	7730

अनुबंध-II

स्वीकृत पंचायत भवनों का विवरण		
क्रम सं.	निर्वाचन क्षेत्र	2024-25 में स्वीकृत पंचायत भवन
1	फूलपुर (प्रयागराज)	1
2	बालाघाट	40
3	शहडोल	12
4	जलगांव	4 (2023-24 में स्वीकृत)

अनुबंध-III

विशेष ग्राम सभा सह-प्रबोधन कार्यक्रमों का राज्य/संघ राज्य क्षेत्र-वार विवरण

क्र. सं.	राज्य/ संघ राज्य क्षेत्र	2 अक्तूबर , 2024	नवंबर 15-26 2024	18 जनवरी , 2025	8 मार्च , 2025
1	आंध्र प्रदेश	13	269	0	0
2	असम	5	328	0	26
3	अरुणाचल प्रदेश	19	7	0	0
4	अंडमान और निकोबार	0	0	0	2
5	बिहार	85	297	0	38
6	छत्तीसगढ़	86	4626	850	0
7	गोवा	1	14	0	0
8	दादरा और नगर हवेली तथा दमन और दीव	2	26	0	3
9	गुजरात	16	2388	394	32
10	हरियाणा	1	0	0	13
11	हिमाचल प्रदेश	11	87	27	11
12	जम्मू और कश्मीर	0	215	174	20
13	झारखंड	103	0	0	0
14	कर्नाटक	10	364	0	31
15	केरल	2	40	0	14
16	लद्दाख	0	98	22	2
17	मध्य प्रदेश	71	6807	8143	47
18	महाराष्ट्र	49*	0	1054	32
19	मणिपुर	2	143	0	6
20	मेघालय	1	994	0	12
21	मिजोरम	1	332	4	10
22	नागालैंड	2	507	0	11
23	ओडिशा	69	2278	3	3
24	पंजाब	0	0	117	18
25	राजस्थान	28	2090	1000	28

26	तमिलनाडु	11	125	0	32
27	तेलंगाना	12	440	0	22
28	सिक्किम	22	5	0	0
29	त्रिपुरा	5	297	0	8
30	उत्तर प्रदेश	58*	554*	21626*	74
31	उत्तराखंड	10	109	0	10
32	पश्चिम बंगाल	4	572	0	20
कुल		699	24012	33414	525

* राज्य द्वारा उपलब्ध कराई गई जानकारी के अनुसार.

अनुबंध-IV

सीधी और उदयपुर संसदीय निर्वाचन क्षेत्रों में विशेष ग्राम सभा सह-ओरिएंटेशन कार्यक्रमों का विवरण

विशेष ग्राम सभा की तिथियाँ	सीधी संसदीय निर्वाचन क्षेत्र	उदयपुर संसदीय निर्वाचन क्षेत्र
2 अक्टूबर, 2024	2	0
15-26 नवंबर, 2024	442	334
18 जनवरी, 2025	130	27
8 मार्च, 2025	2	0
कुल योग	576	361

श्री बजरंग मनोहर सोनवणे : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि पंचायती राज व्यवस्था को 1992 में एक संशोधन द्वारा पारित किया गया। 24 अप्रैल, 1992 को पंचायती राज लागू किया गया। पंचायती राज संस्थाओं की शक्तियों एवं जिम्मेदारियां निर्धारित की गई हैं। मैं महाराष्ट्र के बीड लोक सभा क्षेत्र से चुन कर आया हूँ। पंचायती राज व्यवस्था में काम करने का मेरा 30 सालों का अनुभव है।

माननीय अध्यक्ष: माननीय सदस्य, आपका प्रश्न क्या है?

श्री बजरंग मनोहर सोनवणे : अध्यक्ष महोदय, भारत सरकार, पंचायती राज संस्थाओं की शक्ति बढ़ाने के लिए प्रभावी ढंग से काम कर रही है। महाराष्ट्र में पिछले तीन सालों से ग्राम पंचायत, नगर पंचायत, जिला पंचायत और ताल्लुका पंचायत के चुनाव नहीं हुए। चुनाव नहीं हुए हैं तो पंचायती राज कैसे सशक्त होगा? पंचायत का चुनाव कब होगा, यही मैं जानना चाहता हूँ।

प्रो. एस. पी. सिंह बघेल : माननीय अध्यक्ष जी, माननीय सदस्य ने महाराष्ट्र में पंचायत के चुनाव न होने पर अपनी चिंता व्यक्त की है। वे बता भी रहे हैं कि उनको पंचायत में काम करने का लंबा अनुभव है। मैं आपके माध्यम से माननीय सदस्य को बताना चाहूंगा कि पंचायत चुनाव कराने के कुछ संवैधानिक प्रावधान हैं। अनुच्छेद 243(क) पंचायत चुनाव की निगरानी, दिशा-निर्देशन, नियंत्रण राज, ये स्टेट इलेक्शन कमिशन के अधीन होता है। राज्य चुनाव आयोग की नियुक्ति राज्यपाल द्वारा की जाती है।

अनुच्छेद 243 (सी) में पंचायतों का कार्यकाल पहली बैठक से पांच वर्ष तक होती है, चुनाव कार्यकाल समाप्त होने से पहले या भंग होने की स्थिति में छह महीने के भीतर चुनाव कराना आवश्यक होता है। अनुच्छेद 243 (ओ) पंचायती चुनाव की वैधता को केवल राज्य विधान मंडल द्वारा निर्धारित अधिकारी होता है, उसके समक्ष चुनाव याचिका के माध्यम से चुनौती दी जा सकती है। राज्यों की जिम्मेदारी है कि समय पर चुनाव कराएं, पंचायत चुनाव से जुड़े अदालती मामलों का उनको प्रबंधन करना चाहिए। चुनावी खर्च का आबंटन व निगरानी करनी चाहिए।

केन्द्र सरकार की भूमिका है कि पंचायती राज मंत्रालय समय-समय पर राज्यों को सलाह जारी करता है ताकि संवैधानिक प्रावधानों का पालन सुनिश्चित हो सके। देर से चुनाव होने पर केन्द्र वित्त आयोग की अनुशंसा राशि प्रभावित हो सकती है। महाराष्ट्र में चुनाव न होने की संवैधानिक स्थिति यह है कि 34 में से 26 जिला परिषद, 351 में से 289 पंचायत समितियों के चुनाव सुप्रीम कोर्ट के एक स्थगन आदेश एसएलपी 19756/2021 के कारण रुका हुआ है। राज्य सरकार और सुप्रीम कोर्ट के अंतिम निर्णय के बाद स्टेट इलेक्शन कमीशन चुनाव घोषित कर सकता है।

श्री बजरंग मनोहर सोनवणे : अध्यक्ष महोदय, महिलाओं के लिए पंचायती राज में बहुत सारा स्थान दिया है। सदन ने 33 परसेंट आरक्षण लागू किया है, लेकिन महिलाओं के लिए यह सरकार काम कर रही है, क्या अच्छा कर रही है, मुझे पता नहीं है लेकिन महिलाओं के लिए 33 परसेंट आरक्षण के बाद 20 अप्रैल, 1993 को लागू हुआ तब से पंचायती राज संस्थाओं के अंतर्गत ग्राम पंचायत, ताल्लुका पंचायत, जिला पंचायत, नगर पंचायत एवं नगर निगम में महिलाएं प्रभावी कार्य करती नजर आ रही है।

हमारी सरकार निर्णय लेने की प्रक्रिया में महिलाओं की भागीदारी बढ़ाने का भी प्रयास कर रही है। यह संतोष की बात है।... (व्यवधान)

माननीय अध्यक्ष : आपका प्रश्न क्या है?

श्री बजरंग मनोहर सोनवणे : महोदय, सरकार यह निश्चित करे कि क्या उनके लिए कोई योजना बनाई गई है? पंचायती राज संस्थानों के अंतर्गत सभी स्थानिक स्वराज संस्थाओं में महिलाएं अधिक प्रभावी ढंग से काम कर सकें, उसके लिए सरकार क्या करेगी?

प्रो. एस. पी. सिंह बघेल : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय सदस्य को बताना चाहूंगा कि महिला सशक्तिकरण के लिए मोदी सरकार हमेशा वचनबद्ध रही है। 'बेटी बचाओ, बेटी पढ़ाओ' एक क्रांतिकारी नारा है। वह अपने आपमें उनकी इच्छा शक्ति को भी दर्शाता है। इसी सदन में पारित महिलाओं के 33 प्रतिशत आरक्षण के लिए 'नारी शक्ति वंदन अधिनियम' लागू हुआ है। वह भी मोदी सरकार ने ही किया है और उनकी स्वयं की इच्छा बता रही है कि यह सरकार महिला सशक्तिकरण के प्रति किस प्रकार से वचनबद्ध है।

महिला आरक्षण में अनुच्छेद 243(डी) के तहत आरक्षण 21 राज्यों और दो केन्द्र शासित प्रदेशों में 33 प्रतिशत आरक्षण लागू है, लेकिन उन्होंने इस आरक्षण को बढ़ाकर 50 प्रतिशत कर दिया है। केन्द्र सरकार ने जो कानून पास किया है, उसमें महिलाओं के लिए 33 प्रतिशत आरक्षण है, लेकिन बहुत-सी राज्य सरकारों ने उसको बढ़ाकर 50 प्रतिशत तक किया है। इस समय ग्राम पंचायतों में 46 प्रतिशत

महिलाएं निर्वाचित हैं। जो ग्राम पंचायत डेवलेपमेंट प्रोग्राम बनाया जाता है, उसके पहले महिला सभाएं आयोजित की जाएं, ताकि महिलाएं अपना प्रस्ताव दे सकें। ऐसा हमारे विभाग के द्वारा राज्यों को निर्देश दिया गया है।... (व्यवधान)

माननीय अध्यक्ष : श्रीमती सुप्रिया सुले जी।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैंने कई बार आग्रह किया है कि संक्षिप्त में जवाब दें। प्रत्येक दिन की प्रश्न सूची में 20 प्रश्न होते हैं, बड़ी मुश्किल से लॉटरी के माध्यम से लोगों का नंबर आता है। माननीय सदस्य संक्षिप्त में प्रश्न पूछें और माननीय मंत्री जी संक्षिप्त में उसका जवाब दें।

श्री प्रवीण पटेल जी।

श्री प्रवीण पटेल : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि केन्द्रीय वित्त आयोग राज्य सरकारों को पंचायतों को मजबूत करने के लिए जो अनुदान देती है, उसके लिए कुछ शर्तें और मापदंड होते हैं। उनकी शर्तें और मापदंड क्या हैं? मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूँ।

माननीय अध्यक्ष : माननीय मंत्री जी, आप शर्तें और मापदंड उनको लिखित रूप से भेज दीजिएगा। ठीक है।

प्रो. एस. पी. सिंह बघेल : अध्यक्ष जी, जी हां। फिर भी मैं बता देता हूँ।

माननीय अध्यक्ष : माननीय सदस्य, सारी शर्तें और मापदंड नहीं बताए जा सकते हैं। आप तो कुछ विशेष शर्तें बता दीजिए।

... (व्यवधान)

प्रो. एस. पी. सिंह बघेल : महोदय, मैं चार-पांच शर्तें बता देता हूँ। पहला, 15वें वित्त आयोग द्वारा अनुदान तब दिया जाएगा, जब उनके पास 14वें वित्त आयोग का 10 प्रतिशत से ज्यादा बकाया नहीं

होना चाहिए। दूसरा, गत वर्ष और उससे पहले वाले वर्ष की ऑडिट रिपोर्ट लागू होनी चाहिए। तीसरा, ई-ग्राम स्वराज पर पंचायतों को ऑनबोर्ड करना चाहिए। चौथा, ऑडिट ऑनलाइन करना चाहिए। पांचवां, ग्राम स्वराज के प्रोविजनल अकाउंट्स अपलोड करने जरूरी हैं। राज्य वित्त आयोग के माध्यम से उनकी डिमांड आनी चाहिए। इतने प्रावधान हैं। अगर इनको पूरा करेंगे, तो किश्त जरूर जारी होगी।

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN: Hon. Speaker Sir, as per the 2022-23 data from the Ministry, out of 2,71,770 Gram Panchayats across the country, 51,508 do not have their own building. In contrast, Tamil Nadu, under the leadership of our Chief Minister Thalapathy M.K. Stalin, has allocated Rs.1,000 crore under the Mudhalvarin Grama Salaigal Membattu Thittam for improving the rural roads and infrastructure with a target of upgrading 10,000 kilometres of roads by 2025-26. I would like to ask the hon. Minister that despite the Union Government's scheme supplementing the State efforts why there has been a failure to ensure equitable infrastructure development for Gram Panchayats nationwide. And, what steps are being taken to bridge this rural governance gap?

प्रो. एस. पी. सिंह बघेल : अध्यक्ष जी, मूल प्रश्न ग्राम स्वराज अभियान का है और माननीय सदस्या उसको प्रधानमंत्री ग्रामीण सड़क योजना की तरफ ले जा रही हैं। जहां तक पंचायत भवन का मामला है तो पंचायत भवन के लिए राज्यों को लिमिटेड स्तर पर केन्द्र के द्वारा पैसा दिया जाता है। जिन पंचायतों की आबादी तीन हजार है और संतृप्त नहीं हो पाए हैं, उसके ऊपर हैं, उनके लिए राज्य की डिमाण्ड पर 20 लाख रुपये पंचायत भवन के लिए और उसी कैम्पस में जन सुविधा केन्द्र खुल सके, उसके लिए पांच लाख रुपये का प्रावधान किया गया है।

महोदय, 2.69 लाख पंचायतें हैं, जिनमें 2 लाख 28 हजार 848 पंचायतों के पास पंचायत भवन है। पूरे देश में केवल 40 हजार ग्राम पंचायतें हैं, जिनमें पंचायत भवन नहीं हैं। इनकी संख्या 15 परसेंट है। वित्तीय वर्ष 2024-25 के दौरान योजना के तहत कुल 7,730 पंचायत भवनों के निर्माण को मंजूरी दे दी गई है। इसमें 4,429 पंचायत भवन राष्ट्रीय ग्राम स्वराज अभियान के तहत स्वीकृत किए गए हैं और 3301 पंचायत भवन, जहां पर 3000 हजार से अधिक आबादी है और पंचायत भवन नहीं है, उनके लिए स्वीकृत किए गए हैं। एक संतुलन बना रहे, इसलिए किसी राज्य में 500 से अधिक पंचायत भवन स्वीकृत नहीं किए जाएंगे।

माननीय अध्यक्ष: प्रश्न संख्या 422, श्री परशोत्तमभाई रुपाला।

CAPITAL INVESTMENT IN AGRICULTURE

***422. SHRI PARSHOTTAMBHAI RUPALA:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) The current level of capital investment in agriculture, including the allocation of funds for irrigation, fertilizers, and other inputs;
- (b) the measures taken by the Government to enhance private capital investment in agriculture, including the provision of incentives and subsidies;
- (c) the details of the schemes and programs implemented by the Government to promote agricultural investment, including the Agriculture Infrastructure Fund and the Farmers' Welfare Scheme; and
- (d) the allocation of funds for agricultural investment in the current financial year?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (घ): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (घ): कृषि में पूंजीगत निवेश से उत्पादकता और दक्षता में सुधार के लिए कृषि क्षेत्र में वास्तविक और मानव पूंजी को बढ़ाना शामिल है। कृषि में निवेश का उद्देश्य सिंचाई प्रणालियों में इंफ्रास्ट्रक्चर का विकास, उन्नत मशीनरी का उपयोग, उच्च उपज वाले बीज, कीटनाशकों सहित खरपतवारनाशक, नेमाटोसाइड्स और फसल कटाई के बाद होने वाले नुकसान को कम करने के लिए वैज्ञानिक भंडारण सुविधाओं का निर्माण और मूल्य वर्धन के लिए प्रसंस्करण सुविधाओं का विकास करना है।

भारत सरकार कृषि उपज का उत्पादन और उत्पादकता बढ़ाने तथा फसल कटाई के बाद होने वाले नुकसान को न्यूनतम करने, किसानों को बेहतर मूल्य प्राप्ति सुनिश्चित करने तथा कृषि क्षेत्र में पूंजीगत निवेश के माध्यम से ग्रामीण अर्थव्यवस्था को बढ़ावा देने के लिए विभिन्न मंत्रालयों और विभागों के माध्यम से कई सेंट्रल सेक्टर और सेंट्रली स्पॉन्सर्ड स्कीम और पहलों को कार्यान्वित करती है जैसे कि एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ), राष्ट्रीय कृषि विकास योजना, समेकित बागवानी विकास मिशन, कृषि मार्केटिंग इन्फ्रास्ट्रक्चर, राष्ट्रीय खाद्य तेल मिशन - ऑयल पाम, ई-नाम ऑनलाइन प्लेटफॉर्म, पीएमकेएसवाई (पीएम किसान सिंचाई योजना), प्रति बूंद अधिक फसल, पीएम-एफएमई, राष्ट्रीय प्राकृतिक खेती मिशन, नए 10,000 एफपीओ का गठन और संवर्धन, राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम), कृषि और संबद्ध क्षेत्र में स्टार्ट-अप इको सिस्टम का निर्माण, श्रीअन्न को बढ़ावा देने के लिए किए गए उपाय, राष्ट्रीय बांस मिशन, संशोधित ब्याज छूट योजना (एमआईएसएस) और प्रधानमंत्री किसान सम्मान निधि (पीएमकिसान)। योजनाओं और बजट आवंटन का ब्यौरा अनुबंध में दिया गया है।

इसके अलावा, वर्ष 2013-14 में कृषि एवं किसान कल्याण विभाग का बजट आवंटन मात्र 21933.50 करोड़ था। यह 2024-25 में 5.98 गुना से अधिक बढ़कर 131195.21 करोड़ रुपये हो गया है। इसके अलावा, भारत सरकार विभिन्न केंद्र प्रायोजित योजनाओं के माध्यम से उचित नीतिगत उपायों और बजटीय सहायता के माध्यम से राज्यों के प्रयासों में सहायता करती है। इन योजनाओं के सफल कार्यान्वयन के परिणामस्वरूप देश में खाद्यान्न उत्पादन रिकॉर्ड स्तर पर पहुंच गया है, जो 2013-14 में 263.5 एमएमटी से बढ़कर 2024-25 में 331 एमएमटी हो गया है।

जहां तक उर्वरक सब्सिडी के लिए निधि आवंटन का प्रश्न है, उर्वरक विभाग ने वित्त वर्ष 2024-25 के दौरान 1,77,129.50 करोड़ रुपये आवंटित किए हैं।

सिंचाई के संबंध में, प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) एक अंब्रेला योजना है, जिसमें दो प्रमुख घटक शामिल हैं, जिनका क्रियान्वयन जल संसाधन विभाग, नदी विकास और गंगा संरक्षण विभाग, जल शक्ति मंत्रालय द्वारा किया जा रहा है, अर्थात् त्वरित सिंचाई लाभ कार्यक्रम (एआईबीपी) और हर खेत को पानी (एचकेकेपी)। एचकेकेपी के अंतर्गत चार उप-घटक शामिल हैं: (i) कमांड क्षेत्र विकास और जल प्रबंधन (सीएडी एंड डब्ल्यूएम); (ii) सतही लघु सिंचाई (एसएमआई); (iii) जल निकायों की मरम्मत, नवीनीकरण और बहाली (आरआरआर); और (iv) भूजल विकास (जीडब्ल्यू)।

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, जल शक्ति मंत्रालय, पीएमकेएसवाई के एआईबीपी और सीएडीडब्ल्यूएम घटक को देखता है। अप्रैल, 2016 से पीएमकेएसवाई-एआईबीपी के अंतर्गत केंद्रीय सहायता के रूप में 18,075 करोड़ रुपये की राशि जारी की गई है और सीएडीडब्ल्यूएम कार्यों के लिए 3128.79 करोड़ रुपये की सहायता जारी की गई है। इसके अलावा, अप्रैल 2016 से पीएमकेएसवाई-एसएमआई एंड आरआरआर के अंतर्गत 5708.61 करोड़ रुपये की राशि जारी की गई है और योजना के जीडब्ल्यू घटक में 978 करोड़ रुपये जारी किए गए हैं।

वर्ष 2024-25 के लिए संशोधित अनुमान पीएमकेएसवाई-एआईबीपी घटक के लिए क्रमशः 2,040 करोड़ रुपये और सीएडी एंड डब्ल्यूएम घटक के लिए 100 करोड़ रुपये है।

सूक्ष्म सिंचाई के कवरेज का विस्तार करने के लिए संसाधन जुटाने में राज्यों को सुविधा प्रदान करने के प्रमुख उद्देश्य से नाबार्ड के साथ 5000 करोड़ रुपये की प्रारंभिक निधि का एक सूक्ष्म सिंचाई कोष (एमआईएफ) बनाया गया है। वित्तपोषण व्यवस्था के तहत, नाबार्ड राज्यों/संघ राज्य क्षेत्रों को बाजार से नाबार्ड द्वारा जुटाए गए निधि के अनुरूप लागत की तुलना में 3% कम ब्याज दर पर ऋण देता है। एमआईएफ के तहत ऋण पर ब्याज सहायता का वहन केंद्र सरकार द्वारा पीडीएमसी के तहत किया जाता है। एमआईएफ के तहत अब तक 4710.96 करोड़ रुपये के ऋण वाली परियोजनाओं को मंजूरी दी गई है। आंध्र प्रदेश, तमिलनाडु, गुजरात, पंजाब, हरियाणा और राजस्थान राज्यों को 3639.48 करोड़ रुपये के ऋण संवितरित किए गए हैं। मंत्रालय राज्यों द्वारा लिए गए ऋण पर ब्याज सहायता प्रदान करता है, जिसकी पूर्ति पीडीएमसी योजना से की जाती है। बजट 2021-22 के अनुसार, निधि का कोष दोगुना करके 10000 करोड़ रुपये किया जाना है।

देश के कृषि इंफ्रास्ट्रक्चर के परिदृश्य को बदलने की दृष्टि से 2020 में एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ), लॉन्च किया गया था। एग्रीकल्चर इंफ्रास्ट्रक्चर फंड, फसलोपरांत प्रबंधन इंफ्रास्ट्रक्चर और सामुदायिक कृषि परिसंपत्तियों के लिए व्यवहार्य परियोजनाओं में निवेश के लिए एक मध्यम-दीर्घकालिक ऋण वित्तपोषण सुविधा है। इस योजना के तहत, बैंकों और वित्तीय संस्थानों द्वारा 3% प्रति वर्ष की ब्याज सहायता के साथ ऋण के रूप में 1 लाख करोड़ रुपये प्रदान किए जाएंगे और 2 करोड़ रुपये तक के ऋण के लिए सीजीटीएमएसई और एनएबीसंरक्षण के तहत क्रेडिट गारंटी कवरेज प्रदान किया जाएगा। योजना के तहत 1 लाख करोड़ रुपये निधि वित्त वर्ष 2020-21 से वित्त वर्ष 2025-26 तक संवितरित की जाएगी, और योजना के तहत सहायता वित्त वर्ष 2020-21 से वित्त वर्ष 2032-33 की अवधि के लिए प्रदान की जाएगी।

28 फरवरी 2025 तक एआईएफ के तहत 98,744 परियोजनाओं के लिए 59,943 करोड़ रुपये मंजूर किए गए हैं। इन स्वीकृत परियोजनाओं से कृषि क्षेत्र में 96,680 करोड़ रुपये का निवेश जुटाया गया है। एआईएफ के तहत स्वीकृत प्रमुख परियोजनाओं में 25,671 कस्टम हायरिंग सेंटर, 20216 प्राथमिक प्रसंस्करण इकाइयां, 15125 गोदाम, 3534 छंटाई और ग्रेडिंग इकाइयां, 2,265 कोल्ड स्टोर परियोजनाएं, लगभग 31,933 अन्य प्रकार की फसलोपरांत प्रबंधन परियोजनाएं और व्यवहार्य कृषि संपत्तियां शामिल हैं।

8 राज्यों में फैले 500 लाभार्थियों से डेटा एकत्रित करके पारंपरिक सर्वेक्षण पद्धति का उपयोग करके एक प्रभाव आकलन अध्ययन भी किया गया था। (उत्तर, दक्षिण, पश्चिम, पूर्व, मध्य, पूर्वोत्तर और 2 कम प्रदर्शन करने वाले राज्यों में से प्रत्येक में 1) अध्ययन के अंतर्गत शामिल राज्य थे: पंजाब, पश्चिम बंगाल, असम, मध्य प्रदेश, उत्तर प्रदेश, महाराष्ट्र, तमिलनाडु और राजस्थान। एआईएफ परियोजनाओं के माध्यम से लगभग 556 एलएमटी भंडारण क्षमता जोड़ी गई है और कृषि क्षेत्र में 12 लाख से अधिक रोजगार के अवसर पैदा हुए हैं।

खाद्य प्रसंस्करण उद्योग मंत्रालय द्वारा कार्यान्वित पीएम किसान संपदा योजना (पीएमकेएसवाई) से किसानों को लाभ पहुंचाने और देश में प्रत्यक्ष/अप्रत्यक्ष रोजगार सृजित करने के लिए निवेश को बढ़ावा मिलने की उम्मीद है। पीएमकेएसवाई की विभिन्न उप-योजनाओं के तहत 28 फरवरी, 2025 तक विभिन्न प्रकार के खाद्य प्रसंस्करण (खाद्य परीक्षण प्रयोगशालाओं और अनुसंधान एवं विकास परियोजनाओं सहित) की स्थापना के लिए 1608 परियोजनाओं को मंजूरी दी गई है। इसमें से 1103 परियोजनाएं पूरी हो चुकी हैं, जिससे 4.24 लाख लोगों को प्रत्यक्ष/अप्रत्यक्ष रोजगार मिला है और 33.37 लाख किसानों को लाभ मिला है तथा 28.02.2025 तक 195.98 लाख मीट्रिक टन प्रसंस्करण क्षमता और 48.96 एलएमटी/वर्ष की संरक्षण क्षमता प्राप्त हुई है। पीएमकेएसवाई की परियोजनाओं का मूल्य 31,080.48 करोड़ रुपये है, जिससे 22,159.31 करोड़ रुपये का निजी

निवेश प्राप्त हुआ है। पीएमएफएमई ने 28 फरवरी, 2025 तक 3.27 लाख से अधिक एसएचजी और 1,27,758 व्यक्तियों को ऋण लिंकेज के साथ सहायता प्रदान की है।

एमओएनआरई की पीएम-कुसुम योजना मार्च, 2019 में सरकार द्वारा किसानों के लिए स्टैंडअलोन सोलर पंप लगाने और मौजूदा ग्रिड से जुड़े कृषि पंपों के सोलराइजेशन और उनकी बंजर/परती/कृषि भूमि पर सौर ऊर्जा संयंत्र लगाने के लिए उनको वित्तीय सहायता प्रदान करने के लिए शुरू की गई थी। इस योजना के तीन घटक हैं:

- (i) घटक 'क': किसानों द्वारा अपनी भूमि पर 10,000 मेगावाट के विकेंद्रीकृत ग्राउंड/स्टिल्ट माउंटेड ग्रिड कनेक्टेड सौर या अन्य नवीकरणीय ऊर्जा आधारित बिजली संयंत्रों की स्थापना;
- (ii) घटक 'ख': 14 लाख स्टैंडअलोन ऑफ-ग्रिड सौर जल पंपों की स्थापना; और
- (iii) घटक 'ग': 35 लाख मौजूदा ग्रिड से जुड़े कृषि पंपों का सोलराइजेशन और फीडर के माध्यम से सोलराइजेशन (एफएलएस)।

पीएम कुसुम योजना सभी राज्यों/संघ राज्य क्षेत्रों में कार्यान्वित की जा रही है। यह मांग आधारित योजना है। राज्यों/संघ राज्य क्षेत्रों से प्राप्त मांग के आधार पर क्षमता आवंटित की जाती है। लाभार्थी चयन और कार्यान्वयन की जिम्मेदारी राज्य कार्यान्वयन एजेंसी (एसआईए) की है। पीएम कुसुम योजना के सभी घटक एआईएफ के अंतर्गत आते हैं। वित्त वर्ष 24-25 के दौरान पीएम कुसुम योजना का संशोधित अनुमान 3,025 करोड़ रुपये है।

अनुबंध

1. किसानों के कल्याण के लिए डीए एंड एफडब्ल्यू, भारत सरकार द्वारा कार्यान्वित की जा रही योजनाओं का ब्यौरा

भारत सरकार देश में किसानों के कल्याण के लिए केंद्रीय क्षेत्र के साथ-साथ केंद्र प्रायोजित योजनाओं और कार्यक्रमों की एक व्यापक श्रृंखला को कार्यान्वित कर रही है। कृषि एवं किसान कल्याण विभाग (डीएएंडएफडब्ल्यू) द्वारा कार्यान्वित की जा रही योजनाओं की सूची इस प्रकार है:

I. केंद्रीय क्षेत्र की योजनाएं

1. प्रधान मंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधान मंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधान मंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधान मंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
5. संशोधित ब्याज छूट योजना (एमआईएसएस)
6. राष्ट्रीय मधुमक्खी पालन एवं शहद मिशन (एनबीएचएम)
7. एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ)
8. 10,000 किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
9. स्टार्ट अप्स और ग्रामीण उद्यमों के लिए कृषि निधि (एग्रीश्योर)
10. नमो ड्रोन दीदी

II. केन्द्र प्रायोजित योजना

- (क) राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
- (ख) कृषोन्नति योजना

1. एकीकृत कृषि मार्केटिंग योजना - राष्ट्रीय कृषि बाजार (आईएसएएम- ईएनएएम)
2. एकीकृत कृषि मार्केटिंग योजना-अन्य (आईएसएएम-अन्य)
3. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
4. राष्ट्रीय खाद्य तेल मिशन -तिलहन (एनएमईओ-ओएस)
5. राष्ट्रीय खाद्य तेल मिशन-ऑयल पाम (एनएमईओ-ओपी)
6. समेकित बागवानी विकास मिशन (एमआईडीएच)
7. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एमओवीसीडीएनईआर)
8. कृषि विस्तार उप-मिशन (एसएमईई)
9. डिजिटल कृषि

(ग) राष्ट्रीय कृषि विकास योजना (आरकेवीवाई)

1. राष्ट्रीय कृषि विकास योजना - डीपीआर (आरकेवीवाई-डीपीआर)
2. परम्परागत कृषि विकास योजना (पीकेवीवाई)
3. प्रति बूंद अधिक फसल (पीडीएमसी)
4. मृदा स्वास्थ्य और उर्वरता
5. वर्षा आधारित क्षेत्र विकास (आरएडी)
6. कृषि वानिकी
7. कृषि मशीनीकरण उप-मिशन (एसएमएम)
8. फसल अवशेष प्रबंधन (सीआरएम)
9. फसल विविधीकरण कार्यक्रम (सीडीपी)

2. 2024-25 के दौरान योजनाओं के लिए निधि आवंटन का विवरण:

क्र.सं.	योजना का नाम/विवरण	बअ- 2024-25	सअ-2024-25
	कुल (अनुदान संख्या 01)	122528.77	131195.21
क	केंद्रीय क्षेत्र की योजनाएं/परियोजनाएं		
1	प्रधान मंत्री फसल बीमा योजना	14600.00	15864.00
	कृषि अवसंरचना निधि एवं विकास के लिए अतिरिक्त अंतरण (पीएमएफबीवाई)		2000.00
2	संशोधित ब्याज छूट	22600.00	22600.00
	कृषि अवसंरचना कोष एवं विकास के लिए अतिरिक्त स्थानान्तरण (एमआईएसएस)		2000.00
3	बाजार हस्तक्षेप योजना और मूल्य समर्थन योजना (एमआईएसएस-पीएसएस)		75.13
4	प्रधान मंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)	6437.50	6437.50
5	कल्याणकारी योजनाओं के लिए राज्य/संघ राज्य क्षेत्रों को दालों का वितरण	300.00	300.00
6	प्रधान मंत्री किसान सम्मान निधि (पीएम-किसान)	60000.00	63500.00
	कृषि अवसंरचना निधि एवं विकास के लिए अतिरिक्त अंतरण (पीएम-किसान)		2000.00
7	प्रधान मंत्री किसान मानधन योजना	100.00	100.00
8	किसान उत्पादक संगठन का गठन एवं संवर्धन	581.67	584.19
9	कृषि अवसंरचना निधि	600.00	750.00
10	नमो ड्रोन दीदी	500.00	250.00
11	कृषि और कृषि उपज मूल्य श्रृंखला के लिए ग्रामीण प्रासंगिक उद्यम के लिए स्टार्टअप्स को वित्तपोषित करने के लिए मिश्रित पूंजीगत सहायता	62.50	62.50
12	राष्ट्रीय मधुमक्खी पालन शहद मिशन (एनबीएचएम)	75.00	75.00
13	कपास प्रौद्योगिकी मिशन	0.00	0.00

14	दालों के लिए मिशन	0.00	0.00
15	सब्जियों और फलों के लिए मिशन	0.00	0.00
16	राष्ट्रीय संकर बीज मिशन	0.00	0.00
17	मखाना बोर्ड के लिए समर्थन	0.00	0.00
	अतिरिक्त राशि आरक्षित निधि से पूरी की जाएगी	0.00	0.00
	कुल- केंद्रीय क्षेत्र की योजनाएं/परियोजनाएं	105856.67	116598.32
ख	केंद्र प्रायोजित योजनाएं		
1	राष्ट्रीय कृषि विकास योजना (आरकेवीवाई)	7553.00	6000.00
2	राष्ट्रीय प्राकृतिक खेती मिशन	365.64	100.00
3	कृषोन्नति योजना	7447.00	7106.36
	कुल-केन्द्र प्रायोजित योजनाएँ	15365.64	13206.36
	कुल-केन्द्रीय क्षेत्र की योजनाएं+केन्द्र प्रायोजित योजनाएं	121222.31	129804.68
ग	केंद्र की स्थापना और अन्य केंद्रीय व्यय	1306.46	1390.53
	कुल (अनुदान संख्या 01)	122528.77	131195.21

श्री परषोत्तमभाई रुपाला : माननीय अध्यक्ष महोदय, कृषि और किसानों के लिए कई समस्याएं हैं। उनमें से एक जलवायु परिवर्तन का बहुत बड़ा प्रश्न चल रहा है। कल ही सौराष्ट्र के आम के किसान मुझे मिले। वहां अभी फल और फूल लगने से पहले का सीजन चल रहा है। वहां पर अपने आप से फूल गिर रहे हैं और उनकी आशंका है कि फल कम लगेंगे। जलवायु परिवर्तन की वजह से कृषि क्षेत्र में जो दिक्कतें आ रही हैं, तो क्या माननीय मंत्री यह बताने की कृपा करेंगे कि इस बजट में सतत और जलवायु अनुकूलन बनाने के लिए क्या-क्या प्रावधान किए गए हैं?

सर, इसी समय किसानों को रबी की सीजन के लिए उर्वरक चाहिए। वह उचित दाम पर छोटे और मझले किसानों को उपलब्ध हो, उसके लिए सरकार किस योजना पर काम कर रही है?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, माननीय श्री परषोत्तमभाई रुपाला जी का पूरा

जीवन किसानों की सेवा करते हुए ही बीता है। वह कृषि राज्य मंत्री भी रहे हैं। उन्होंने बहुत उपयुक्त सवाल पूछा है। हमारे देश में जोत का आकार वैसे ही बहुत छोटा है। हमारे यहां एवरेज लैंड होल्डिंग 1 से 1.5 एकड़ के आस-पास होती है। ऐसे में किसानों का सर्वाइव करना कठिन काम होता है। यह तब और कठिन हो जाता है, जब जलवायु परिवर्तन के संकटों से भी उसको जूझना पड़े।

माननीय अध्यक्ष महोदय, मैं पहले तो यह कहना चाहूंगा कि किसान कल्याण भाजपा और एनडीए सरकार के डीएनए में है। हर एक परिस्थिति जब पैदा होती है, उससे निपटने के लिए हमारे प्रधानमंत्री नरेन्द्र मोदी जी तत्काल कदम उठाते हैं। मैं बजट के आकार की बात आपसे करूंगा। इन्हीं संकटों से निपटने के लिए 1 लाख 37 हजार करोड़ रुपये से ज्यादा का बजट यहां पास किया गया है। जब पहले यूपीए की सरकार थी, तब केवल 21 हजार करोड़ रुपये का बजट होता था। इन संकटों से बचाने के लिए जो कदम उठाए गए हैं, उनमें एक यह है कि उच्च उपज वाले बीज, जो जलवायु अनुकूल हों, उनकी अभी 109 किस्में जारी की थीं। इस बजट में जो प्रावधान किया गया है कि हम उच्च उपज वाले सौ से अधिक बीजों की किस्मों को व्यावसायिक रूप से किसानों को उपलब्ध कराएंगे, जिस पर जलवायु परिवर्तन का असर न पड़े। हमने प्रधानमंत्री धन-धान्य कृषि योजना भी इसीलिए बनाई कि निम्न उत्पादकता वाले जो जिले हैं, उनमें हम इस तरह के प्रयत्न करेंगे कि वहां उत्पादन और उत्पादकता दोनों के बढ़ने का काम किया जा सके। आईसीएआर निरंतर शोध और अनुसंधान करता रहता है। उन्होंने आम की फसल का जिक्र किया है। आम की भी ऐसी किस्में विकसित की जा रही हैं, जिन पर जलवायु परिवर्तन का कोई असर न पड़े।

अध्यक्ष महोदय, माननीय रुपाला जी ने एक और महत्वपूर्ण सवाल पूछा है। उनकी चिंता बिल्कुल वाजिब है। हम जानते हैं कि उत्पादन बढ़ाने के लिए उर्वरक सबसे महत्वपूर्ण कारक है। पिछले दिनों अंतर्राष्ट्रीय बाजार में लगातार उर्वरकों की कीमतें बढ़ती रही हैं, लेकिन मोदी सरकार का संकल्प है कि अंतर्राष्ट्रीय बाजार में बढ़ती हुई कीमतों का बोझ किसी भी कीमत पर किसान के ऊपर नहीं आने देंगे।

... (व्यवधान) इसीलिए इस साल भी उर्वरक सब्सिडी पर एक लाख 77 हजार करोड़ रुपये का प्रावधान किया गया है।

अध्यक्ष महोदय, मैं आपके और सदन के माध्यम से यह भी निवेदन करना चाहता हूं कि किसानों को यूरिया की एक बोरी... (व्यवधान)

माननीय अध्यक्ष : मंत्री जी ने डिटेल में जवाब दे दिया है।

श्री शिवराज सिंह चौहान : यूरिया की एक बोरी की कीमत 1744 रुपये 50 पैसे होती है। यह मोदी जी की सरकार है, जो इसे 266 रुपये 50 पैसे में उपलब्ध करा रही है। सोच-सोच में फर्क होता है, सरकार-सरकार चलाने में फर्क होता है। जब यूपीए की सरकार थी, तो वर्ष 2010-11 में डीएपी की बोरी 507 रुपये की थी। ... (व्यवधान) वर्ष 2011-12 में इसे बढ़ाकर 887 रुपये कर दिया गया और वर्ष 2021-13 में इसे बढ़ाकर 1315 रुपये 56 पैसे कर दिया गया। ... (व्यवधान) लेकिन मोदी जी की यह गारंटी है कि 1350 रुपये में ही यूरिया की बोरी मिलेगी। एक पैसा बढ़ने नहीं दिया जाएगा। इसीलिए 1735 रुपये प्रति बोरी की सब्सिडी नरेंद्र मोदी जी की सरकार दे रही है। किसानों के हितों की गारंटी हमने ली है। भाजपा के डीएनए में ही किसान कल्याण है।

श्री परषोत्तम भाई रुपाला : माननीय अध्यक्ष महोदय, माननीय मंत्री जी ने उर्वरक और जलवायु परिवर्तन की समस्याओं का समाधान करने के लिए बात बताई है। मैं एक और मसला माननीय मंत्री जी से जानना चाहूंगा। गांवों में छोटे किसानों को 5 हजार, 25 हजार या 50 हजार रुपये जैसी छोटी रकम की जब जरूरत होती है, तो उन्हें साहूकारों के पास जाना पड़ता है और उसी में उन्हें विशेष दुष्चक्र का सामना करना पड़ता है। मैं मंत्री जी से जानना चाहता हूं कि किसानों को कार्यशील पूंजी की आवश्यकताओं को पूरा करने के लिए इंस्टीट्यूशनल क्रेडिट, संस्थागत ऋण की उपलब्धता कराने के लिए क्या प्रावधान किए गए हैं?

श्री शिवराज सिंह चौहान : अध्यक्ष महोदय, वरिष्ठ सदस्य माननीय रुपाला जी ने यह बात सही कही

कि खेती में निवेश की जरूरत होती है। खाद, बीज व अन्य व्यवस्थाओं की आवश्यकता होती है। एक जमाना था, जब साहूकारों के पास जाना पड़ता था, लेकिन अब एनडीए की सरकार है, मोदी जी की सरकार है। हमने किसान क्रेडिट कार्ड्स की संख्या बढ़ाई है। मुझे यह कहते हुए खुशी है कि 75 परसेंट से ज्यादा छोटे और सीमांत किसानों को किसान क्रेडिट कार्ड्स पर सस्ता ऋण इफेक्टिवली 4 परसेंट ब्याज दर पर उपलब्ध है। जहां तक संस्थागत ऋण का सवाल है, वर्ष 2013-14 तक 4 लाख करोड़ रुपये मिला करते थे, जो अब बढ़कर 10 लाख करोड़ रुपये से ज्यादा हो गए हैं। ओवरऑल कृषि क्षेत्र में ऋण का प्रवाह बढ़कर साढ़े 25 लाख करोड़ रुपये हो गया है।

अध्यक्ष जी, मैं आपके माध्यम से सदन को यह भी बताना चाहता हूं कि किसान क्रेडिट कार्ड पर पहले ऋण की सीमा केवल 3 लाख रुपये थी, लेकिन यदि बागवानी की फसल पैदा करनी है, पशुपालन, मछली पालन के क्षेत्र में भी जाना है, तो ज्यादा पूंजी की आवश्यकता होती है। अतः मोदी सरकार ने फैसला किया कि 3 लाख रुपये नहीं, अब किसान क्रेडिट कार्ड पर किसानों को 5 लाख रुपये तक का लोन कम ब्याज दर पर मिलेगा। किसानों का कल्याण मोदी सरकार की गारंटी है।

DR. M. K. VISHNU PRASAD: Thank you, Speaker Sir. Regarding agri gold loan, during the UPA Government, there used to be a subsidy on interest. The UPA Government was giving six per cent subsidy on interest. But this Government has brutally snatched away that opportunity for the farmers.

Sir, the agriculturalists are the backbone of the country. But when they avail an agri-gold loan, pledging their jewel, the subsidy on interest has to be given. Kindly consider it.

Sir, through you, I would like to know whether this Government is prepared to give a subsidy on interest for agri-gold loan.

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, माननीय सदस्य ने अच्छा सुझाव दिया है। मैं निवेदन करना चाहता हूँ कि किसानों के लिए इफेक्टिवली, चार परसेंट ब्याज पर पर्याप्त कृषि ऋण मौजूद है और जिसका किसान लाभ भी उठा रहे हैं। आज 76 परसेंट से ज्यादा किसान उस लोन को ले रहे हैं और उसका लाभ उठा रहे हैं। वे खेती को समृद्ध बनाने का काम कर रहे हैं और देश के अन्न के भंडार को भर रहे हैं।

SHRI DUSHYANT SINGH: Thank you, Sir. I would like to ask a question to the hon. Minister. वर्ष 2020 में केन्द्र सरकार ने 'एग्रीकल्चर इंफ्रास्ट्रक्चर फंड' को लागू किया था। वह फंड किसानों को कस्टम हायरिंग, प्रोसेसिंग यूनिट, वेयर हाउसिंग और सोर्टिंग के लिए मिलता था। क्या माननीय मंत्री जी बताएंगे कि हमारे हाड़ौती के क्षेत्र से, जहां से स्पीकर साहब और मैं आता हूँ, वहां लहसुन और ऑयल सीड की प्रोसेसिंग के लिए हमारे किसानों को यह फंड इस क्षेत्र के लिए मिलेगा?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, यह प्रधान मंत्री नरेन्द्र मोदी जी की ही सोच है। पहले कृषि के क्षेत्र में वेस्ट हार्वेस्ट मैनेजमेंट के लिए भी ऋण की ज्यादा व्यवस्था नहीं थी। पहले प्रोसेसिंग की छोटी-छोटी यूनिट्स लगाने में भी दिक्कतें थीं, लेकिन एक फैसला किया गया और इन सब कामों को करने के लिए 'एग्रीकल्चर इंफ्रास्ट्रक्चर फंड' के रूप में एक लाख करोड़ रुपये की व्यवस्था की गई। चाहे अलग-अलग क्षेत्र के किसान हों, प्राथमिक सहकारी समितियां हों, एफपीओज हों, स्वयं सहायता समूह हों या कोई भी हों, इस तरह की प्रोसेसिंग यूनिट्स के लिए यह फंड उपलब्ध है और मुझे कहते हुए आनन्द और प्रसन्नता है कि 96 हजार करोड़ रुपये का निवेश इस रूप में अलग-अलग वेयर हाउस बनाने के लिए, कोल्ड स्टोरेज बनाने के लिए, राइपनिंग चैम्बर बनाने के लिए तथा प्रोसेसिंग की अलग-अलग यूनिट्स लगाने के लिए दिया जा चुका है। हाड़ौती में भी कोई दिक्कत नहीं है और जहां पर आवश्यकता है, जो निवेशकर्ता है, जो प्रोसेसिंग का काम करेगा, उसे ऋण उपलब्ध करवाया जाएगा। ऋण पर इंटरेस्ट सब्सिडी भी है और वह कोलैटरल भी दिया जाता है। उसमें बैंक की गारंटी लेने की भी

जरूरत नहीं है।

श्री कौशलेन्द्र कुमार : अध्यक्ष महोदय, आपने मुझे प्रश्न काल में बोलने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूँ। मैं बिहार से आता हूँ और बिहार में प्राकृतिक रूप से जो वर्षा होती है, उस पर ही खेती निर्भर है। हम लगातार देख रहे हैं कि उत्तरी बिहार बाढ़ और दक्षिणी बिहार सूखे की चपेट में है। मैं दक्षिणी बिहार से आता हूँ। मेरा माननीय मंत्री जी से सीधा प्रश्न है कि बिहार में आप किसानों को अच्छी सिंचाई सुविधा प्रदान कराने के लिए क्या-क्या कर रहे हैं? पिछले पांच वर्षों में वर्षवार बिहार राज्य में उक्त सिंचाई योजना के तहत कितनी धनराशि उपलब्ध करवाई गई है?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, मुझे यह कहते हुए प्रसन्नता है कि अभी-अभी बिहार में सिंचाई की व्यवस्था को, सिंचाई के प्रबंध को एक क्रांतिकारी स्वरूप देने के लिए अभी हमारे कैबिनेट ने 'कोसी परियोजना' को मंजूरी दी है, जिसके तहत लाखों एकड़ जमीन पर सिंचाई की जाएगी।

माननीय अध्यक्ष महोदय, इसके अतिरिक्त प्रधान मंत्री नरेन्द्र मोदी जी की यह सोच है कि 'सूक्ष्म सिंचाई योजना', 'पर-ड्रॉप मोर क्रॉप' को बढ़ावा दिया जाए। इस तरह से बड़ी सिंचाई योजनाओं के साथ-साथ एक तरफ 'नदी जोड़ो परियोजना' पर काम किया जा रहा है, जिसमें बिहार राज्य को शामिल करने का सौभाग्य एनडीए की सरकार को मिला है और वहीं दूसरी तरफ, 'पर ड्रॉप मोर क्रॉप' के अंतर्गत हमारे किसान, जो 'ड्रिप और स्प्रिंकलर' से सिंचाई करना चाहते हैं, मतलब कम पानी में ज्यादा सिंचाई करना चाहते हैं तथा 'ड्रिप और स्प्रिंकलर' के लिए एक सूक्ष्म सिंचाई योजना बनाई गई है। उस योजना के अंतर्गत भी लगभग 96 लाख हेक्टेयर जमीन सिंचित की जा चुकी है और उसका फायदा यह है कि नहर के पानी के मुकाबले उससे जो सिंचाई होती है, वह 70 प्रतिशत से ज्यादा होती है।

दूसरी बात यह है कि लगभग 15 परसेंट से ज्यादा का उत्पादन भी होता है और बिहार के किसानों को भी इस 'सूक्ष्म सिंचाई योजना' का लाभ दिया जा रहा है।

श्री आनंद भदौरिया : अध्यक्ष जी, आपने मेरे प्रश्न को मूल प्रश्न से जोड़ा है, इसके लिए मैं आपको धन्यवाद देता हूँ।

अध्यक्ष जी, मैं आपके माध्यम से सरकार से जानना चाहता हूँ कि अभी माननीय मंत्री जी एनपीए के बारे में बता रहे थे, जो केसीसी ऋण दी जाती है, उसका दूसरा पहलू यह है कि 42 प्रतिशत लोगों को एनपीए का सामना करना पड़ रहा है, आपने जवाब दिया है कि 31 दिसम्बर, 2024 तक किसानों का 10.5 लाख करोड़ रुपए का बकाया है, क्या आप किसानों का वह कर्ज माफ करेंगे? इसके साथ ही साथ आपने वर्ष 2021 में किसान संयुक्त मोर्चा को जो वादा किया था, किसानों को सी टू प्लस फिफ्टी के हिसाब से लागत मूल्य देने का जो वादा किया था, क्या आप वह भी देने पर विचार करेंगे?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, हमारे प्रधान मंत्री जी विजनरी लीडर हैं। इसलिए किसानों की आय बढ़ाने के अनेक प्रयास किए जा रहे हैं, उत्पादन बढ़ाना, उत्पादन की लागत घटाना, उत्पादन का ठीक दाम देना, नुकसान हो जाए तो उसकी भरपाई करना और कृषि का विविधीकरण। मैंने ऋण की बात बताई है। ऋण का प्रवाह भी बढ़ रहा है लेकिन माननीय अध्यक्ष महोदय, प्रधान मंत्री जी के प्रयत्नों से किसानों की आय भी निरंतर बढ़ती जा रही है, लगातार बढ़ रही है।... (व्यवधान)

इसलिए मैं आपके माध्यम से यह निवेदन करना चाहता हूँ कि ये जो प्रयत्न कर रहे हैं, पहले की सरकारें क्या कभी किसान सम्मान निधि के तहत छः हजार रुपए किसानों को देती थीं? क्या पहले की सरकारों ने किसान मानधन योजना बनाई थीं?... (व्यवधान) पहले की सरकारों ने क्या कभी पहले अच्छी उपज वाले बीज दिए थे?... (व्यवधान)

माननीय अध्यक्ष महोदय, हम सकारात्मक सोचते हैं। हमारा संकल्प किसानों की आय बढ़ाना है और हम वह बढ़ाने में कोई कसर नहीं छोड़ेंगे? हर एक कदम उठाए जा रहे हैं और उससे किसानों की आय बढ़ रही है।... (व्यवधान)

श्री अखिलेश यादव : क्या आप किसानों के कर्ज माफ करेंगे?... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन नम्बर 423.

...(व्यवधान)

श्री अखिलेश यादव : किसानों की आय कैसे बढ़ेगी?

माननीय अध्यक्ष : श्री बैजयंत पांडा जी ।

... (व्यवधान)

माननीय अध्यक्ष : आप अपने माननीय सदस्यों को आने के पहले ही सलाह दिया कीजिए कि क्या पूछना है?

...(व्यवधान)

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष जी, अखिलेश जी सदैव लेट हो जाते हैं । टाइम पर आते तो बात करने में मजा आता । ये लेट हो जाते हैं । मैं उनको आय बढ़ने के भी 17 उदाहरण दे दूंगा ।

...(व्यवधान)

माननीय अध्यक्ष : अभी मैंने आपको एलाउ नहीं किया है ।

... (व्यवधान)

श्री धर्मेन्द्र यादव : पिछली बजट में यही सवाल किय गया था, लेकिन जवाब नहीं दिया गया था । †

माननीय अध्यक्ष: प्रश्न संख्या 423, श्री बैजयंत पांडा ।

PROJECTS SANCTIONED UNDER CENTRALLY SPONSORED SCHEMES

***423. +SHRI BAIJAYANT PANDA:**

SHRI DEVESH SHAKYA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has received proposals from the States of Odisha and Uttar Pradesh regarding setting up of fisheries, animal husbandry and dairy projects under the Centrally Sponsored Schemes and if so, the details thereof and the response of the Government thereto;
- (b) the total number of farmers and animal breeders benefited directly from these schemes so far;
- (c) the details of various schemes implemented by the Government along with details of projects sanctioned under these schemes in the States of Odisha and Uttar Pradesh during the last three years particularly in Etah, Kasganj, Kannauj, Mainpuri and Auraiya district in Uttar Pradesh;
- (d) the details of the impact of these schemes, particularly in Etah, Kasganj, Kannauj, Mainpuri and Auraiya district; and
- (e) the steps taken by the Government to promote animal husbandry and fisheries sectors in the country?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ड): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): मत्स्यपालन, पशुपालन और डेयरी क्षेत्र संबंधी केन्द्र प्रायोजित योजनाओं के अंतर्गत प्राप्त प्रस्ताव निम्नानुसार हैं:

1. मत्स्यपालन विभाग प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) कार्यान्वित कर रहा है। पीएमएमएसवाई एक अम्ब्रेला (Umbrella) योजना है जिसके दो अलग-अलग घटक हैं, नामतः (क) केंद्रीय क्षेत्र योजना (CS) और (ख) केंद्र प्रायोजित योजना (CSS)। सीएसएस योजना में उत्तर प्रदेश और ओडिशा राज्यों के लिए केंद्रीय सहायता 60% है। पीएमएमएसवाई के तहत, पिछले चार वर्षों (वर्ष 2020-21 से वर्ष 2023-24) और वर्तमान वित्तीय वर्ष 2024-25 के दौरान, मत्स्यपालन और जलकृषि (एक्वाकल्चर) के विकास के लिए उत्तर प्रदेश सरकार को 412.31 करोड़ रुपये की केंद्रीय हिस्सेदारी सहित 1294.33 करोड़ रुपये का कुल परिव्यय और ओडिशा को 479.45 करोड़ रुपये के केंद्रीय हिस्से सहित 1287.65 करोड़ रुपये का कुल परिव्यय दिया गया है।
2. पशुपालन और डेयरी विभाग राष्ट्रीय पशुधन मिशन (NLM) (उत्तर प्रदेश और ओडिशा राज्यों हेतु 60% की केंद्रीय सहायता) तथा पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम (LHDCP) को कार्यान्वित कर रहा है, जिसमें राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम (NADCP) और पशु चिकित्सा अस्पताल और औषधालयों की स्थापना और सुदृढीकरण (ESVHD-MVU) घटक के तहत क्रमशः टीकाकरण तथा मोबाइल पशु चिकित्सा इकाइयों (MVUs) के अनुकूलन (कस्टमाइजेशन) हेतु 100% केंद्रीय सहायता दी जाती है। पशु रोग नियंत्रण के लिए राज्यों को सहायता (ASCAD) और ईएसएचडी-एमवीयू घटक के अन्य कार्यकलापों के तहत, उत्तर प्रदेश व ओडिशा राज्यों हेतु केंद्रीय सहायता 60% है। एलएचडीसीपी के तहत, पिछले चार वर्षों (वर्ष 2020-21 से वर्ष 2023-24) और वर्तमान वित्तीय वर्ष 2024-25 के दौरान, उत्तर प्रदेश के लिए 618.84 करोड़ रुपये और ओडिशा के लिए 57.44 करोड़ रुपये की राशि जारी की गई है। एनएलएम के तहत, पिछले चार वर्षों (वर्ष 2020-21 से वर्ष 2023-24) और वर्तमान वित्तीय वर्ष 2024-25 के दौरान उत्तर प्रदेश के लिए 1450.93 लाख रुपये और ओडिशा के लिए 725.60 लाख रुपये जारी किए गए हैं।

(ख): ऊपर भाग (क) में उल्लिखित योजनाओं के लाभार्थी इस प्रकार हैं:

1. मत्स्यपालन:

उत्तर प्रदेश सरकार द्वारा प्रदान की गई सूचना के अनुसार, पीएमएमएसवाई योजना के तहत 11,591 लाभार्थी लाभान्वित हुए हैं। ओडिशा सरकार द्वारा दी गई सूचना के अनुसार, पीएमएमएसवाई के तहत 7105 लाभार्थी लाभान्वित हुए हैं।

2. पशुपालन: एलएचडीसीपी के अंतर्गत मोबाइल पशुचिकित्सा इकाइयों (एमवीयू) के द्वारा टीकाकरण और पशुचिकित्सा देखभाल के माध्यम से रोगों को कम करके अप्रत्यक्ष रूप से पशुपालकों की सहायता करती है। उत्तर प्रदेश में 520 एमवीयू के संचालन से 23.32 लाख किसानों को लाभ हुआ है और राष्ट्रीय पशुरोग नियंत्रण कार्यक्रम(NADCP)घटक के तहत लगभग 1.07 करोड़ किसानों को शामिल किया गया। ओडिशा में राष्ट्रीय पशुरोग नियंत्रण कार्यक्रम(NADCP)के तहत, लगभग 43.22 लाख किसानों को शामिल किया गया है। एनएलएम के तहत, एनएलएम-उद्यमिता विकास कार्यक्रम (EDP) में अनुमोदित परियोजनाओं के माध्यम से, उत्तर प्रदेश में 145 पशु प्रजनकों और ओडिशा में 3 प्रजनकों (ब्रीडर) को प्रत्यक्ष रूप से लाभ हुआ है। इसके अतिरिक्त, एनएलएम-पशुधन बीमा योजना के माध्यम से, वर्ष 2024-25 के दौरान ओडिशा में 6026 किसानों और उत्तर प्रदेश में 29,189 किसानों को लाभ हुआ।

(ग) से (ड): मत्स्यपालन, पशुपालन और डेयरी क्षेत्र को बढ़ावा देने के लिए मत्स्यपालन विभाग तथा पशुपालन और डेयरी विभाग द्वारा निम्नलिखित योजनाएं कार्यान्वित की जा रही हैं:

1. मत्स्यपालन विभाग: मत्स्यपालन विभाग निम्नलिखित योजनाएं कार्यान्वित कर रहा है:

(i) प्रधानमंत्री मत्स्य संपदा योजना (PMMSY): पीएमएमएसवाई के अंतर्गत, मत्स्यपालन उद्यमियों, मत्स्य पालकों, मछुआरों और सभी संबंधित हितधारकों को सहायता प्रदान करने के लिए मत्स्यपालन और जलकृषि के विकास पर ध्यान केंद्रित करती है।

(ii) **मत्स्यपालन और जलकृषि अवसंरचना विकास निधि (FIDF):** मत्स्यपालन क्षेत्र की अवसंरचना संबंधी आवश्यकता को पूरा करने हेतु, मत्स्यपालन विभाग वित्तीय वर्ष 2018-19 से 7522.48 करोड़ रुपये की कुल निधि के साथ मत्स्यपालन और जलकृषि अवसंरचना विकास निधि (FIDF) नामक एक समर्पित निधि कार्यान्वित कर रहा है।

(iii) **प्रधानमंत्री मत्स्य किसान समृद्धि सह-योजना (PM-MKSSY):** प्रधानमंत्री मत्स्य किसान समृद्धि सह-योजना (PM-MKSSY) पीएमएमएसवाई का एक केंद्रीय क्षेत्र घटक है। पीएम-एमकेएसएसवाई के निम्नलिखित घटक हैं:

(क) **घटक 1-क:** मत्स्यपालन क्षेत्र का औपचारिकीकरण (फॉर्मलाईजेशन) और कार्यशील पूंजीगत निधियन के लिए भारत सरकार के कार्यक्रमों तक मत्स्यपालन सूक्ष्म उद्यमों की पहुंच को सुलभ बनाना।

(ख) **घटक 1-ख:** जलकृषि बीमा अपनाने को सुलभ बनाना (लाभार्थी को प्रोत्साहन प्रदान करके)

(ग) **घटक 2:** मत्स्यपालन क्षेत्र की मूल्य श्रृंखला दक्षताओं में सुधार के लिए सूक्ष्म उद्यमों को सहायता।

(घ) **घटक 3:** मत्स्य उत्पाद संरक्षा और गुणवत्ता आश्वासन प्रणालियों को अपनाना और उनका विस्तार: इस घटक के तहत, मत्स्यपालन क्षेत्र में लगे सूक्ष्म और लघु उद्यमों को मत्स्य उत्पाद संरक्षा और गुणवत्ता आश्वासन प्रणालियों को अपनाने के लिए प्रोत्साहित किया जाएगा।

(ङ) मत्स्यपालन विभाग, भारत सरकार ने दिनांक 11 सितंबर, 2024 को पीएम-एमकेएसएसवाई के तहत राष्ट्रीय मत्स्य डिजिटल प्लेटफॉर्म (NFDP) का शुभारंभ किया। एनएफडीपी का उद्देश्य सभी हितधारकों के लिए कार्य-आधारित डिजिटल पहचान डेटाबेस बनाकर भारतीय मत्स्यपालन और जलकृषि क्षेत्र को औपचारिक (फॉर्मलाइज) बनाना है। यह संस्थागत ऋण प्राप्त करने, वित्तीय प्रोत्साहन का दावा करने और जलकृषि बीमा तथा निष्पादन-आधारित प्रोत्साहन जैसी सुविधाओं

का लाभ उठाने के लिए वन-स्टॉप प्लेटफॉर्म के रूप में कार्य करता है। इसके अतिरिक्त, यह मत्स्य सहकारी समितियों और ट्रेसबिलिटी तंत्र को सुदृढ़ करता है। यह पहल निधियन तक पहुंच में सुधार और क्षेत्र के आधुनिकीकरण पर ध्यान केंद्रित करती है।

2. पशुपालन और डेयरी विभाग: पशुपालन और डेयरी विभाग बोवाइन पशुओं की दूध उत्पादकता में सुधार करने, डेयरी अवसंरचना को सुदृढ़ करने, पशुआहार और चारे की उपलब्धता बढ़ाने तथा पशु स्वास्थ्य सेवाएं प्रदान करने के लिए सहायता प्रदान करने हेतु पूरे देश में योजनाओं को कार्यान्वित कर रहा है। ये पहले दूध उत्पादन की लागत को कम करने और साथ ही डेयरी व्यवसाय से आय बढ़ाने में भी मदद करती हैं।

(i) राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD): एनपीडीडी को निम्नलिखित 2 घटकों के साथ कार्यान्वित किया जा रहा है:

(क) एनपीडीडी का **घटक "क"** राज्य सहकारी डेयरी परिसंघों/ज़िला सहकारी दूध उत्पादक संघ) स्वयं सहायता समूहों /SHGs दूध उत्पादक कंपनियों/ किसान उत्पादक संगठनों के लिए / (गुणवत्ता वाले दूध परीक्षण उपकरणों के साथ-साथ प्राथमिक प्रशीतन सुविधाओं के लिए अवसंरचना के निर्माण/सुदृढ़ीकरण पर ध्यान केंद्रित करता है।

(ख) एनपीडीडी योजना के **घटक ख** "सहकारिता के माध्यम से डेयरी" का उद्देश्य संगठित बाजार" तक किसानों की पहुंच बढ़ाकर, डेयरी प्रसंस्करण सुविधाओं और विपणन अवसंरचना को उन्नत करके और उत्पादक स्वामित्व वाली संस्थाओं की क्षमता बढ़ाकर दूध और डेयरी उत्पादों की बिक्री बढ़ाना है।

(ii) डेयरी कार्यकलापों में लगी डेयरी सहकारी समितियों और किसान उत्पादक संगठनों को सहायता (SDCFPO): प्रतिकूल बाजार स्थितियों या प्राकृतिक आपदाओं के कारण उत्पन्न संकट से निपटने के लिए सुलभ कार्यशील पूंजीगत ऋण के संबंध में ब्याज सबवेंशन (2% नियमित और समय पर

एवं नियमित रूप से ऋण चुकाने पर 2%अतिरिक्त)प्रदान करके राज्य डेयरी सहकारी परिसंघों की सहायता करना।

(iii) **पशुपालन अवसंरचना विकास निधि (AHIDF):**एएचआईडीएफ पशुधन उत्पाद प्रसंस्करण और विविधीकरण अवसंरचना के निर्माण/सुदृढीकरण के लिए 3% प्रति वर्ष की दर से ब्याज सबवेंशन प्रदान करता हैऔर इस प्रकार असंगठित उत्पादक सदस्यों को संगठित बाजार तक पहुंच प्रदान करता है।

(iv) **राष्ट्रीय गोकुल मिशन (RGM):**दुधारू (Bovine) पशुओं के दूध उत्पादन और उत्पादकता को बढ़ाने के लिए, सरकार देशी नस्लों के विकास और संरक्षण तथा बोवाइन आबादी के आनुवंशिक उन्नयन के लिए राष्ट्रीय गोकुल मिशन कार्यान्वित कर रही है।

(v) **राष्ट्रीय पशुधन मिशन (NLM):**उद्यमिता विकास के लिए व्यक्ति, एफपीओ, एसएचजी, धारा 8 कंपनियों और नस्ल सुधार अवसंरचना के लिए राज्य सरकार को प्रोत्साहन प्रदान करके पोल्ट्री, भेड़, बकरी और सूअर पालन में उद्यमिता विकास और नस्ल सुधार को प्रोत्साहित किया जा रहा है।

(vi) **पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP):** पशु रोगों के नियंत्रण के लिए रोगनिरोधी टीकाकरण करना, पशु चिकित्सा सेवाओं की क्षमता का निर्माण, रोग निगरानी और पशु चिकित्सा अवसंरचना को सुदृढ़ करना। इसके अलावा, प्रधानमंत्री किसान समृद्धि केंद्रों (पीएम-केएसके) और सहकारी समितियों के माध्यम से देश भर में सस्ती जेनेरिक पशु चिकित्सा औषधियों की उपलब्धता सुनिश्चित करने के लिए इसयोजना के तहत पशु औषधि नामक एक नया घटक जोड़ा गया है।इससे सस्ती और अच्छी गुणवत्ता वाली जेनेरिक औषधियों के लिए एक पारिस्थितिकी तंत्र तैयार होगा।

उत्तर प्रदेश (एटा, कासगंज, कन्नौज, मैनपुरी और औरैया जिलों सहित) और ओडिशा में मत्स्यपालन विभाग तथा पशुपालन और डेयरी विभाग की योजनाओं की प्रगति का ब्यौरा **अनुबंध-1** में दिया गया है।

(घ) उत्तर प्रदेश के विशेष रूप से एटा, कासगंज, कन्नौज, मैनपुरी और औरैया जिलों में योजनाओं का प्रभाव **अनुबंध-II** में दिया गया है।

अनुबंध-I

उत्तर प्रदेश (एटा, कासगंज, कन्नौज, मैनपुरी और औरैया जिलों सहित) और ओडिशा में मत्स्यपालन विभाग तथा पशुपालन और डेयरी विभाग की योजनाओं की वित्तीय और वास्तविक प्रगति का ब्यौरा

1. वित्तीय प्रगति

1. मत्स्यपालन विभाग (DOF): उत्तर प्रदेश और ओडिशा में मत्स्यपालन विभाग की योजनाओं की प्रगति:

1.1. पीएमएमएसवाई: पिछले तीन वर्षों (वर्ष 2021-22, 2022-23 व 2023-24) के दौरान, उत्तर प्रदेश राज्य के लिए 54 अनुमोदित कार्यक्रमों हेतु 152.95 करोड़ रुपये जारी किए गए हैं। इसी तरह, ओडिशा के लिए 223.68 करोड़ रुपये जारी किए गए हैं।

1.2. एफआईडीएफ: दोनों राज्यों से व्यवहार्य प्रस्ताव नहीं प्राप्त होने के कारण, कोई निधि जारी नहीं की गई।

1.3. पीएम-एमकेएसएसवाई: अब तक NFDP पर 21, 53, 440 मछुआरों, मत्स्य पालकों और अन्य हितधारकों ने पंजीकरण किया है, जिसमें उत्तर प्रदेश से 64941 और ओडिशा से 145441 पंजीकरण हुए हैं।

2. पशुपालन और डेयरी विभाग (DAHD): उत्तर प्रदेश और ओडिशा में डीएचडी के तहत योजनाओं की प्रगति:

2.1. NPDD: पिछले तीन वर्षों (वर्ष 2021-22, 2022-23 व 2023-24)के दौरान,ओडिशा की 1 परियोजना को अनुमोदन दिया गया है और 1591.08 लाख रुपये जारी किए गए हैं। इसी तरह, उत्तर प्रदेश में 10 परियोजनाएं संस्वीकृत की गई हैं और 5768.77 लाख रुपये जारी किए गए हैं।

2.2. एसडीसीएफपीओ: SDCFPO के तहत, पिछले तीन वर्षों के दौरान ब्याज सबवेंशन के रूप में 21.65 लाख रुपये की राशि जारी की गई है। ओडिशा राज्य द्वारा ब्याज सबवेंशन के लिए कोई दावा प्रस्तुत नहीं किया गया है।

2.3. एचआईडीएफ: AHIDF के तहत पिछले तीन वर्षों (वर्ष 2021-22, 2022-23 व 2023-24)के दौरान, ओडिशा की 7 परियोजनाओं के लिए 106.45 करोड़ रुपये की ऋण राशि और 4.93 करोड़ रुपये ब्याज सबवेंशन के रूप में जारी किए गए हैं। इसी तरह, उत्तर प्रदेश की 21 परियोजनाओं के लिए 307.62 करोड़ रुपये की ऋण राशि और 19.79 करोड़ रुपये ब्याज सबवेंशन के रूप में जारी किए गए हैं।

2.4 आरजीएम: राष्ट्रीय गोकुल मिशन (RGM) के तहत, वर्ष 2019 में राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम शुरू किया गया था, जिसका उद्देश्य देश में कृत्रिम गर्भाधान कवरेज बढ़ाने के लिए द्वार पर निःशुल्क एआई डिलीवरी प्रदान करना था। उत्तर प्रदेश में अब तक 125.44 लाख पशुओं को कवर किया गया है, 185.76 लाख कृत्रिम गर्भाधान किए गए हैं और इस कार्यक्रम के तहत 72.20 लाख किसान लाभान्वित हुए हैं और ओडिशा में कुल 46.53 लाख पशुओं को कवर किया गया है, 61.10 लाख कृत्रिम गर्भाधान किए गए हैं और 29.48 लाख किसान लाभान्वित हुए हैं।

2.5. एनएलएम: NLM के तहत पिछले तीन वर्षों (वर्ष 2021-22, 2022-23 व 2023-24) के दौरान, ओडिशा को 465.50 लाख रुपये और उत्तर प्रदेश को 462.94 लाख रुपये जारी किए गए हैं।

2.6. एलएचडीसीपी: LHDCP के तहत पिछले तीन वर्षों (वर्ष 2021-22, 2022-23 व 2023-24) के दौरान, उत्तर प्रदेश को 39368.94 लाख रुपये और ओडिशा को 3214.10 लाख रुपये जारी किए गए हैं।

अनुबंध-II

उत्तर प्रदेश में विशेषकर एटा, कासगंज, कन्नौज, मैनपुरी और औरैया जिलों में योजनाओं का प्रभाव

मत्स्यपालन विभाग (DOF):

1. **पीएमएमएसवाई :**PMMSY योजना के तहत, कुल 11,591 लाभार्थियों में से 523 लाभार्थी एटा, कासगंज, कन्नौज, मैनपुरी और औरैया जिलों के हैं। यह महत्वपूर्ण समावेशन इन क्षेत्रों की अप्रयुक्त क्षमता को रेखांकित करता है और इन प्रमुख क्षेत्रों में विकास और वृद्धि को बढ़ावा देने पर सरकार के रणनीतिक फोकस को दर्शाता है।
2. **पीएम-एमकेएसएसवाई:** PM-MKSSY के तहत उत्तर प्रदेश में एनएफडीपी पर पंजीकृत 64941 मत्स्य पालकों और अन्य हितधारकों में से 3045 एटा, कासगंज, कन्नौज, मैनपुरी और औरैया जिले से हैं।

पशुपालन और डेयरी विभाग (DAHD):

1. **एनपीडीडी :**NPDD योजना किसानों के उत्पादों को बाजार तक पहुँच प्रदान करने के लिए ग्राम स्तर से राज्य स्तर तक डेयरी कार्यकलापों में अवसंरचना के निर्माण और सुदृढ़ीकरण के लिए सहायता प्रदान करती है। एटा, कासगंज, कन्नौज, मैनपुरी और औरैया सहित उत्तर प्रदेश में 3425 डेयरी सहकारी समितियों का गठन/पुनरुद्धार किया गया; डेयरी सहकारी समितियों में 63.90 हजार नए किसानों को नामांकित किया गया; 103 हजार लीटर अतिरिक्त दूध की खरीद की गई; ग्राम स्तर की डेयरी सहकारी समितियों में 64 हजार लीटर प्रशीतन क्षमता

वाले 26 बल्क मिल्क कूलर; 3242 स्वचालित दूध संग्रहण इकाई और डेटा प्रसंस्करण और दूध संग्रहण इकाई स्थापित की गई; 13 डेयरी संयंत्र प्रयोगशालाओं को सुदृढ़ किया गया है।

2. **एसडीसीएफपीओ :SDCFPO** योजना के तहत, लखनऊ और वाराणसी दुग्ध संघ के लिए 51.50 करोड़ रुपये की कार्यशील पूंजीगत ऋण राशि के लिए नियमित ब्याज सबवेंशन के रूप में 21.65 लाख रुपये की राशि जारी की गई।

3.**एचआईडीएफ: AHIDF** योजना के तहत उत्तर प्रदेश में 21 लाख लीटर प्रतिदिन प्रसंस्करण क्षमता स्थापित करने के लिए 15 अवसंरचना विकास परियोजनाओं को संस्वीकृति प्रदान की गई। पशु आहार संयंत्र के लिए एटा में 1.20 एमटीपीडी की क्षमता वाली एक परियोजना को संस्वीकृत किया गया। मैनपुरी जिले में डेयरी संयंत्र के लिए 2.71 एलएलपीडी प्रसंस्करण क्षमता वाली एक परियोजना को संस्वीकृति दी गई है।

4.**आरजीएम: RGM** के तहत 3 गोकुल ग्राम (डीयूवीएसयू मथुरा, आराजीलाइन्स वाराणसी और सिमरा विरान, शाहजहांपुर में स्थित) की स्थापना।

पूछे गए जिलों में एनएआईपी (NAIP) प्रगति इस प्रकार है:-

क्र. सं.	जिले का नाम	गर्भाधान किए गए पशुओं की संख्या	किए गए कुल कृत्रिम गर्भाधान	लाभावन्वित किसानों की कुल संख्या
1	औरैया	126353	178480	71442
2	एटा	148456	201690	83954
3	कन्नौज	83139	129869	55241
4	कासगंज	105559	153413	58537
5	मैनपुरी	114297	162930	88264

एनएलएम: NLM के तहत उत्तर प्रदेश में 145 उद्यमियों को 579.92 लाख रुपये की सब्सिडी प्रदान की गई है। एटा, मैनपुरी और औरैया जिले के प्रत्येक उद्यमी की 3 परियोजनाएं संस्वीकृत की गईं, जिनकी परियोजना लागत क्रमशः 28 लाख, 21 लाख और 100 लाख रुपये है।

एलएचडीसीपी: LHDCP के अंतर्गत खुरपका और मुंहपका रोग (एफएमडी), ब्रुसेलोसिस, पीपीआर और सीएसएफ के टीकाकरण हेतु राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम (एनएडीसीपी) के तहत राज्यों की सहायता की जाती है, जिसमें रोगों की सीरो-निगरानी और सीरो-मॉनिटरिंग भी शामिल है। अब तक, उत्तर प्रदेश राज्य में एफएमडी, ब्रुसेलोसिस, पीपीआर और सीएसएफ के लिए क्रमशः कुल संचयी 2331.89 लाख, 110.37 लाख, 155.92 लाख और 6.39 लाख वैक्सीन खुराकें दी गई हैं।

पूछे गए जिलों में टीकाकरण का विवरण नीचे दिया गया है-

क्र. सं.	उ.प्र. जिला	एफएमडी चरण 5	एफएमडी चरण 4	ब्रुसेलोसिस	पीपीआर	सीएसएफ
1	औरैया	438100	441000	15725	597	उपलब्ध नहीं
2	एटा	607535	615400	24925	उपलब्ध नहीं	560
3	कन्नौज	599000	599000	23138	130	उपलब्ध नहीं
4	कासगंज	607350	597653	26815	उपलब्ध नहीं	उपलब्ध नहीं
5	मैनपुरी	732600	732600	18384	उपलब्ध नहीं	उपलब्ध नहीं

श्री बैजयंत पांडा : माननीय अध्यक्ष महोदय, जिस तरह माननीय मंत्री जी ने विस्तार से जवाब रखा है, इसके लिए मैं उनको धन्यवाद देना चाहता हूं। इसमें बहुत सारे आंकड़े हैं, जिनका प्रचार होना चाहिए। हम सभी ओडिशा से हैं। हमारे लिए यह खुशी की बात है कि इस साल लगभग 1287 करोड़ रुपए की बजट में केन्द्र सरकार ने प्रधानमंत्री मत्स्य संपदा योजना के लिए 480 करोड़ रुपए का बजटरी सपोर्ट

दिया है। अलग सूत्रों से आंकड़ें हैं कि पिछले पांच सालों में इस सेक्टर में 20 हजार करोड़ रुपए का इन्वेस्टमेंट हुआ है। मेरा सवाल है कि जिस तेजी से इस सेक्टर में उत्पादन बढ़ रहा है, इसके कन्जम्पशन और मार्केटिंग के लिए माननीय मंत्री जी क्या कदम उठा रहे हैं? मंत्री जी डोमेस्टिक मार्केटिंग और एक्सपोर्ट के लिए क्या स्टेप्स प्लान कर रहे हैं?

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, माननीय सदस्य ने जो कहा है, वह सही है कि आदरणीय प्रधान मंत्री जी के प्रयास के कारण हम मत्स्य उत्पादन के क्षेत्र में आज पूरी दुनिया में दूसरे नम्बर पर हैं और 10 वर्षों में हमारा निर्यात दोगुना बढ़ गया है। हम ने इस वर्ष 30 हजार करोड़ रुपए से बढ़ कर 60 हजार करोड़ रुपए का निर्यात किया है। उन्होंने मार्केटिंग और होल सेल मार्केटिंग के बारे में कहा है। हम लोग एक तरफ निर्यात को बढ़ाने का प्रयास कर रहे हैं और दूसरी तरफ डोमेस्टिक मार्केट में मार्केटिंग की सुविधा के लिए मत्स्य पालन से जुड़े हुए किसानों को मार्केट की सही सुविधा देने के लिए, उनको बेस्ट बार्गेनिंग करके, बेस्ट प्राइस तय करने के लिए हम लोगों ने ई-मार्केटिंग पोर्टल भी लाँच किया है, जिसका लाभ आज मत्स्य उत्पादन से जुड़े किसान उठा रहे हैं।

श्री बैजयंत पांडा : माननीय अध्यक्ष जी, मैं डेयरी सैक्टर के बारे में सवाल पूछना चाहता हूँ। The dairy sector has seen India become the largest producer of milk in the world. However, today, there are global challenges due to trade wars and tariffs. Given such a large and growing production, what steps is the hon. Minister considering to ensure that our milk products can be exported worldwide in this new environment where tariffs and other challenges are emerging?

श्री राजीव रंजन सिंह उर्फ ललन सिंह : माननीय अध्यक्ष जी, हम दूध के उत्पादन में पहले स्थान पर हैं। इस बार हमारा दूध का उत्पादन 239.30 मिलियन मीट्रिक टन है। पिछले दस वर्षों के अंतराल में जिस तरह से हम मत्स्य पालन में आगे बढ़े हैं उसी तरह से दूध के उत्पादन में आगे बढ़े हैं और 63.5

परसेंट ग्रोथ है। दूध के मिल्क प्रोडक्ट्स के निर्यात में एक असुविधा है और यह हमारे देश में एफएमडी रोग की है। एफएमडी के रोग को जड़ मूल से समाप्त करने के लिए आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी का संकल्प है कि वर्ष 2030 तक इस देश को एफएमडी मुक्त राष्ट्र घोषित करेंगे और दूध के निर्यात में भी आगे बढ़ेंगे।

श्री देवेश शाक्य : माननीय अध्यक्ष जी, मैं मंत्री जी से जानना चाहता हूँ कि क्या एनपीडीडी योजना के तहत एटा और कासगंज में अमूल या मदर डेयरी संयंत्र स्थापित करने की कोई योजना बना रहे हैं? यदि हां, तो उसका ब्यौरा क्या है? यदि नहीं, तो क्यों नहीं? एएचआईडीएफ के तहत एटा में पशु आहार संयंत्र के लिए 1.20 एमटीपीडी की क्षमता वाली स्वीकृत परियोजना किस चरण में है? इसका संपूर्ण रूप से परिचालन कब तक प्रारंभ हो जाएगा?

श्री राजीव रंजन सिंह उर्फ ललन सिंह : माननीय अध्यक्ष जी, जहां तक एनपीडीडी के अंतर्गत डेयरी डेवलपमेंट का सवाल है, नेशनल प्रोग्राम ऑफ डेयरी डेवलपमेंट भारत सरकार का एक प्रोग्राम है। डेयरी डेवलपमेंट का काम कोऑपरेटिव सोसाइटीज़ के माध्यम से होता है, नहीं तो राज्य सरकारों के माध्यम से नेशनल डेयरी डेवलपमेंट बोर्ड करता है। नेशनल डेयरी डेवलपमेंट बोर्ड ने देश के नौ राज्यों के साथ उस राज्य में डेयरी डेवलप करने के लिए एमओयू साइन किया है। उत्तर प्रदेश राज्य के साथ भी उसकी बातचीत चल रही है। जिस दिन उनका एमओयू साइन हो जाएगा, नेशनल डेयरी डेवलपमेंट बोर्ड एनपीडीडी के तहत डेयरी डेवलपमेंट के लिए यूपी में काम करना शुरू कर देगा।

जहां तक एएचआईडीएफ का सवाल है, प्राइवेट इन्वेस्टमेंट के साथ राज्य सरकार की अनुशंसा पर उसके इन्फ्रास्ट्रक्चर के डेवलपमेंट के लिए केंद्र सरकार सहायता देती है और यह राज्य और केंद्र सरकार के शेयरिंग बेसिस पर आधारित है। माननीय सदस्य किसी पार्टिकुलर योजना के बारे में कह रहे हैं, अगर खास योजना के बारे में लिखकर देंगे तो हम उसकी समीक्षा करा लेंगे, जांच करा लेंगे

SHRI HIBI EDEN: Sir, in my constituency, I have a 75-kilometre coastal line starting

from Chellanam to Cherai, and the fisherman community is facing a lot of hardships due to global climatic conditions. Whether it is tsunami, Okhi or Tore cyclone or whatever it is, the ultimate victims are the fisherman community.

Sir, there are many places where we need seawalls and groynes. The State Government has submitted multiple proposals for Central Assistance to build these seawalls and groynes, either under the Pradhan Mantri Matsya Sampada Yojana or any other scheme. Is there any other project whereby the Central Government provides 60 per cent funding and the State Government contributes 40 per cent so that the hardships faced by these fishermen can be addressed?

Sir, Mahairambalam, Edavanakkad, Chellanam, and Kannamali are places facing great difficulties. Therefore, I request the Ministry to allocate funds for building groynes and seawalls. This is a long-standing demand.

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, प्रधान मंत्री मत्स्य सम्पदा योजना मत्स्य के उत्पादन को बढ़ाने और मछुआरों के कल्याण की योजनाओं के साथ सीमित है। प्रधान मंत्री मत्स्य सम्पदा योजना एक दिशा-निर्देश के तहत जारी किया गया है। राज्यों और केन्द्र के सहयोग से 60:40 के रेशियो पर, जो योजनाएं फिश प्रोडक्शन से जुड़ी हुई हैं, उनको सपोर्ट करती है। माननीय सदस्य जिस सवाल को उठा रहे हैं, वह प्रधान मंत्री मत्स्य सम्पदा योजना की गाइडलाइंस से बाहर है। राज्य सरकार से वह अपना रिश्ता सुधार लें और उसको राज्य सरकार से बनवा लें। केन्द्र सरकार का उसमें कोई सहयोग नहीं है। यह हमारी गाइडलाइन में नहीं है।

SHRI LAVU SRIKRISHNA DEVARAYALU: Sir, in the answer given by the Minister regarding Pradhan Mantri Matsya Sampada Yojana, the focus of this Scheme is,

as he has just mentioned, for providing support to fisheries entrepreneurs, fish farmers, fishermen, and all related stakeholders. So, this is a Scheme focused on fisheries entrepreneurs. There is an increase of allocation by Rs. 2,300 crore. This allocation is 56 per cent more than the allocation of Rs. 1,500 crore made during the year 2023-24. So, the focus is on the farmer. But, if you look at the allocation and spending, in the last year Rs. 1,500 crore have been allocated, but most of the spending is being done to the State Government instead of farmers.

I asked the farmers, what is the reason behind this? The majority of them mentioned that the fish farmers do not do one acre or two acres, they do 10 acres to 12 acres. The cost of input itself goes to almost Rs. 80 lakh to Rs. 90 lakh. But, individual farmers can only get Rs. 5 lakh per farmer. So, the amount that has been allocated for each farmer for improving the technology in the fish farms is very less than what has been mentioned in the Scheme.

Just now the Agriculture Minister mentioned about 'Per Drop More Crop', drip irrigation, Namo Drone Didi, and other things which will increase technology in the farming sector. I would like to know from the Minister whether in the same way the Ministry is also looking in a direction whereby more farmers can actually take this Pradhan Mantri Matsya Sampada Yojana funding and increase the productivity in their farm rather than the State Government using it.

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, माननीय सदस्य आंध्र प्रदेश से आते हैं। इस देश में जो पांच बड़े राज्य हैं, जहां मछली का उत्पादन सबसे ज्यादा होता है, उसमें आंध्र प्रदेश भी है।

जो प्रधान मंत्री मत्स्य सम्पदा योजना है, वह राज्य सरकार की अनुशंसा पर और 60:40 शेयरिंग के आधार पर हमारे यहां प्रस्ताव आता है, हम उस प्रस्ताव को स्वीकृत करते हैं। हम माननीय सदस्य से आग्रह करेंगे कि अगर इस तरह की कोई योजना होगी, तो वह राज्य सरकार के माध्यम से आएगी और हमारी गाइडलाइंस के अधीन होगी तो हम उस पर जरूर विचार करेंगे।

... (व्यवधान)

माननीय अध्यक्ष : आज इस पर वेणुगोपाल जी का कॉलिंग अटेंशन का प्रस्ताव लगा है।

माननीय अध्यक्ष: प्रश्न संख्या 424, श्री गजेन्द्र सिंह पटेल।

आदर्श ग्राम तथा ग्राम विकास योजनाएं

***424. +श्री गजेन्द्र सिंह पटेल:**

श्री विनोद लखमशी चावड़ा:

क्या **सामाजिक न्याय और अधिकारिता** मंत्री यह बताने की कृपा करेंगे कि:

- (क) वित्तीय वर्ष 2024-25 में फरवरी 2025 तक विशेषकर जलगांव संसदीय निर्वाचन क्षेत्र सहित महाराष्ट्र में संबंधित योजनाओं के तहत कुल कितने गांवों को आदर्श ग्राम घोषित किया गया है और अनुसूचित जातियों वाले कुल कितने गांव हैं और कुल कितनी धनराशि जारी की गई है;
- (ख) वित्तीय वर्ष 2024-25 में फरवरी 2025 तक विशेषकर जलगांव संसदीय निर्वाचन क्षेत्र सहित महाराष्ट्र में कुल कितनी ग्राम विकास योजनाएं (वीडीपी) बनाई गईं और कुल कितनी धनराशि जारी की गई है;
- (ग) सरकार द्वारा वित्तीय वर्ष 2024-25 के दौरान फरवरी 2025 तक विशेषकर जलगांव संसदीय निर्वाचन क्षेत्र सहित महाराष्ट्र में गांवों में लड़कियों और लड़कों के छात्रावासों के निर्माण के लिए क्या कदम उठाए गए हैं;

(घ) जलगांव संसदीयनिर्वाचन क्षेत्र सहित महाराष्ट्र में छात्रावास निर्माण हेतु परियोजनाओं, उनके स्थान और आवंटित बजट सहित ब्यौरा क्या है; और

(ङ) आदर्श ग्राम और ग्राम विकास योजनाओं का प्रभावी कार्यान्वयन और निगरानी सुनिश्चित करने के लिए विशेषकर महाराष्ट्र और जलगांव संसदीय निर्वाचन क्षेत्र में क्या कदम उठाए गए हैं?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) से (ङ.): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): प्रधानमंत्री अनुसूचित जाति अभ्युदय योजना (पीएम-अजय) के आदर्श ग्राम घटक के अंतर्गत, वर्ष 2011 की जनगणना के अनुसार 40% से अधिक अनुसूचित जाति की आबादी वाले और कुल 500 या उससे अधिक कीजनसंख्या वाले गांव चयन के लिए पात्र हैं। वर्ष 2018-19 से अब तक 29,847 गांवों को चिह्नित किया गया है, जिनमें से 11,076 गांवों को आदर्श ग्राम घोषित किया गया है। वित्तीय वर्ष 2024-25 के दौरान, राज्यों/संघ राज्य-क्षेत्रों में 4991 गांवों को आदर्श ग्राम घोषित किया गया है। महाराष्ट्र में आदर्श ग्राम घटक के तहत 515 गांवों को चिह्नित किया गया है और 260 गांवों को आदर्श ग्राम घोषित किया गया है, जिनमें से वर्ष 2024-25 के दौरान महाराष्ट्र में 46 गांवों को आदर्श ग्राम घोषित किया गया है। जलगांव जिले में 03 गांवों की पहचान की गई है और 01 गांव को आदर्श ग्राम घोषित किया गया है। वर्ष 2024-25 के दौरान, पीएम-अजय के आदर्श ग्राम घटक के तहत अब तक राज्यों/संघ राज्य-क्षेत्रों को 323.70 करोड़ रुपये जारी किए गए हैं। चालू वित्तीय वर्ष अर्थात वर्ष 2024-25 के दौरान आदर्श ग्राम घटक के तहत जलगांव सहित महाराष्ट्र सरकार को कोई धनराशि जारी नहीं की गई है।

(ख): वित्तीय वर्ष 2024-25 के दौरान, राज्यों/संघ राज्य-क्षेत्रों में 3495 गांवों की ग्राम विकास योजनाएं (वीडीपी) तैयार की गई हैं, जिनमें से 66 ग्राम विकास योजनाएं (वीडीपी) महाराष्ट्र में और जलगांव जिले में अब तक 03 ग्राम विकास योजनाएं (वीडीपी) तैयार की गई हैं। चालू वित्तीय वर्ष अर्थातवर्ष 2024-25

के दौरान आदर्श ग्राम घटक के तहत जलगांव सहित महाराष्ट्र राज्य को कोई निधि जारी नहीं की गई है।

(ग) और (घ): वित्तीय वर्ष 2024-25 के दौरान पीएम-अजय के छात्रावास घटक के अंतर्गत महाराष्ट्र राज्य से छात्रावासों के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है। इस योजना के अंतर्गत, अब तक महाराष्ट्र के लिए 59 छात्रावास (27 बालिका छात्रावास, 32 बालक छात्रावास) स्वीकृत किए गए हैं, जिनमें से 1 बालिका छात्रावास जलगांव निर्वाचन क्षेत्र में है। छात्रावासों का ब्यौरा संलग्न **अनुबंध** में दिया गया है।

(ड.): महाराष्ट्र और जलगांव सहित राज्यों/संघ राज्य-क्षेत्रों में इस योजना का प्रभावी कार्यान्वयन और निगरानी सुनिश्चित करने के लिए निम्नलिखित कदम उठाए गए हैं:-

(i) केंद्र, राज्य, जिला और ग्राम स्तर पर विभिन्न समितियां कार्यरत हैं, जैसे- ग्राम स्तरीय अभिसरण समिति (वीएलसीसी), जिला स्तरीय अभिसरण समिति (डीएलसीसी), राज्य स्तरीय अभिसरण समिति (एसएलसीसी) और केंद्रीय स्तर पर परियोजना मूल्यांकन सह अभिसरण समिति (पीएसीसी) जो योजना के कार्यान्वयन की बारीकी से निगरानी करती हैं। महाराष्ट्र में एसएलसीसी गठित कर दी गई है और जलगांव जिले में वीएलसीसी और डीएलसीसी गठित की गई हैं।

(ii) योजना के समग्र मार्गदर्शन और निगरानी के लिए, केंद्रीय स्तर पर केंद्रीय सामाजिक न्याय और अधिकारिता मंत्री की अध्यक्षता में केंद्रीय सलाहकार समिति और राज्य स्तर पर राज्य के सामाजिक न्याय और अधिकारिता मंत्री की अध्यक्षता में राज्य सलाहकार समिति का गठन किया जाता है।

(iii) विभाग एकल नोडल एजेंसी (एसएनए) से निधियों के अंतरण और राज्यों तथासंघ राज्य क्षेत्रों के साथ नियमित समीक्षा बैठकें करके उनके उपयोग की सक्रिय रूप से निगरानी करता है। प्रक्रिया को सुव्यवस्थित करने और प्रस्ताव प्रस्तुत करने, ग्राम विकास योजना तैयार करने, आदर्श ग्राम की घोषणा करने और अन्य विवरण, जैसे कि उपयोग प्रमाण पत्र (यूसी), एकल नोडल एजेंसी (एसएनए) की शेष राशि और लाभार्थियों के डाटा जैसे कार्यों की प्रगति पर नज़र रखने के लिए एक ऑनलाइन पोर्टल तैयार

किया गया है। इसके अलावा, मंत्रालय के अधिकारी योजनाओं के जमीनी स्तर पर क्रियान्वयन का सत्यापन करने के लिए क्षेत्र का दौरा करते हैं। साथ ही, आधिकारिक पत्राचार के अलावा, राज्यों/संघ राज्य-क्षेत्रों के साथ प्रत्यक्ष और वर्चुअल बैठकों के माध्यम से नियमित अनुवर्ती कार्रवाई और निगरानी की जाती है।

अनुबंध

पीएम-अजय (या पूर्ववर्ती बीजेआरसीवाई) के अंतर्गत महाराष्ट्र राज्य में संस्वीकृत अनुसूचित जाति छात्रावासों का ब्यौरा

(रुपये करोड़ में)

क्र.सं.	संस्वीकृति का वर्ष	क्रियान्वयन एजेंसी	बालिका/बालक	स्थान	संस्वीकृत केंद्रीय सहायता
1	2010-11	महाराष्ट्र सरकार	बालिका	मेहकर, बुलढाणा	1.20
2	2010-11	महाराष्ट्र सरकार	बालिका	मुर्तिजापुर, अकोला	1.28
3	2010-11	महाराष्ट्र सरकार	बालिका	अक्कलकोट, सोलापुर	1.36
4	2010-11	महाराष्ट्र सरकार	बालिका	दिग्रस, यवतमाल	0.86
5	2010-11	महाराष्ट्र सरकार	बालिका	निलंगा, लातूर	1.40
6	2010-11	महाराष्ट्र सरकार	बालिका	तुलजापुर, उस्मानाबाद	1.40
7	2010-11	महाराष्ट्र सरकार	बालिका	गढ़िंगलाज, कोल्हापुर	1.54
8	2010-11	महाराष्ट्र सरकार	बालिका	धिवाड़ी, सतारा	1.20

9	2010-11	महाराष्ट्र सरकार	बालिका	नेवासा, अहमदनगर	1.20
10	2010-11	महाराष्ट्र सरकार	बालक	जलगांव जामोद, बुलढाणा	0.60
11	2010-11	महाराष्ट्र सरकार	बालक	अकोला	0.64
12	2010-11	महाराष्ट्र सरकार	बालक	यवतमाल	0.43
13	2010-11	महाराष्ट्र सरकार	बालक	कलमनुरी, हिंगोली	0.70
14	2010-11	महाराष्ट्र सरकार	बालक	दहिवाडी, सतारा	0.60
15	2010-11	महाराष्ट्र सरकार	बालक	शेवगांव, अहमदनगर	0.60
16	2010-11	महाराष्ट्र सरकार	बालक	भोकरदन, जालौन	0.70
17	2010-11	महाराष्ट्र सरकार	बालक	अंबाजोगाई, बीड	0.70
18	2010-11	महाराष्ट्र सरकार	बालिका	सेलु, परभणी	0.70
19	2011-12	महाराष्ट्र सरकार	बालिका	इंदापुर, पुणे	2.00
20	2011-12	महाराष्ट्र सरकार	बालिका	हटकंगले, कोल्हापुर	2.00
21	2011-12	महाराष्ट्र सरकार	बालिका	तासगांव, सांगली	2.00
22	2011-12	महाराष्ट्र सरकार	बालिका	अटपाडी, सांगली	2.00
23	2011-12	महाराष्ट्र सरकार	बालिका	धामनगांव, अमरावती	2.00

24	2011-12	महाराष्ट्र सरकार	बालिका	मोर्शी, अमरावती	2.00
25	2011-12	महाराष्ट्र सरकार	बालिका	यतमाल	2.00
26	2011-12	महाराष्ट्र सरकार	बालिका	वांगेपल्ली, गढ़चिरौली	2.00
27	2011-12	उत्तर महाराष्ट्र विश्वविद्यालय	बालिका	जलगांव	4.00
28	2011-12	सिपेट औरंगाबाद	बालिका	औरंगाबाद	2.00
29	2011-12	महाराष्ट्र सरकार	बालक	टियोसा, अमरावती	1.00
30	2011-12	महाराष्ट्र सरकार	बालक	भोकरदन, जालौन	1.00
31	2011-12	महाराष्ट्र सरकार	बालक	घनसावंगी, जालना	1.00
32	2011-12	महाराष्ट्र सरकार	बालक	अहेरी, गढ़चिरौली	1.00
33	2011-12	महाराष्ट्र सरकार	बालक	इंदापुर, पुणे	1.00
34	2011-12	महाराष्ट्र सरकार	बालक	चंदोली, पुणे	1.00
35	2011-12	महाराष्ट्र सरकार	बालक	तुलजापुर, उस्मानाबाद	1.00
36	2011-12	महाराष्ट्र सरकार	बालक	माधा, सोलापुर	1.00
37	2011-12	महाराष्ट्र सरकार	बालक	बारशी, सोलापुर	1.00
38	2011-12	महाराष्ट्र सरकार	बालक	शिरोल, कोल्हापुर	1.00

39	2011-12	महाराष्ट्र सरकार	बालक	अजारा, कोल्हापुर	1.00
40	2011-12	महाराष्ट्र सरकार	बालक	हाटगंगले, कोल्हापुर	1.00
41	2011-12	महाराष्ट्र सरकार	बालक	तसगांव	1.00
42	2011-12	महाराष्ट्र सरकार	बालक	अमरावती	1.00
43	2011-12	महाराष्ट्र सरकार	बालक	दरियापुर, अमरावती	1.00
44	2011-12	महाराष्ट्र सरकार	बालक	चंदुर रेलवे, अमरावती	1.00
45	2011-12	महाराष्ट्र सरकार	बालक	जामखेड, अहमदनगर	1.00
46	2011-12	सिपेट औरंगाबाद	बालक	औरंगाबाद	1.80
47	2012-13	महाराष्ट्र पशु मत्स्य विज्ञान विश्वविद्यालय	बालिका	नागपुर	2.00
48	2013-14	महमूदा शिक्षण एवं महिला ग्रामीण विकास बहुउद्देश्यीय संस्था	बालिका	नागपुर	1.80
49	2013-14	मुंबई विश्वविद्यालय	बालिका	मुंबई विश्वविद्यालय, ठाणे परिसर	1.92
50	2013-14	मुंबई विश्वविद्यालय	बालिका	मुंबई विश्वविद्यालय, विद्यानगरी परिसर, कलिना	1.92
51	2013-14	जेनसेवा फाउंडेशन	बालिका	पुणे	0.90

52	2013-14	परमहंस रामकृष्ण मौनीबाबा शिक्षण	बालिका	बुलढाणा, संस्था, चिखली	1.80
53	2013-14	मुंबई विश्वविद्यालय	बालक	मुंबई विश्वविद्यालय, ठाणे परिसर	0.90
54	2013-14	मुंबई विश्वविद्यालय	बालक	मुंबई विश्वविद्यालय, विद्यानगरी परिसर, कलिना	0.90
55	2013-14	नाना पाटिल विद्यार्थी संस्था, कुंडल, तालुक, पलुस	बालक	सांगली	0.45
56	2014-15	गुनाई शिक्षण प्रसारक मंडल, कवलखेड, तालुक- उदगीर, लातूर	बालिका	उदगीर, लातूर	1.36
57	2014-15	श्री शैल शिक्षण संस्थान, नागपुर	बालिका	महुरजारी, नागपुर	2.06
58	2014-15	गुनाई शिक्षण प्रसारक मंडल, कवलखेड, तालुक उदगीर, जिला: लातूर	बालक	बोधन नगर जलकोट उदगीर, लातूर	1.20

59	2015-16	सामकी माता महिला मंडल कवलखेड़ तालुक उदगीर	बालक	लातूर	1.35
कुल					76.48

श्री गजेन्द्र सिंह पटेल : माननीय अध्यक्ष जी, मैं आपके माध्यम से, सदन को भी यह संज्ञान में रहे कि जो प्रधानमंत्री अनुसूचित जाति अभ्युदय योजना है, वह अनुसूचित जाति वर्ग के समुदाय के विकास के लिए चलाई जा रही है। इसमें इस समुदाय के बालक-बालिकाओं के छात्रावास और गांव के उत्थान के लिए यह योजना संचालित है। मैं माननीय मंत्री जी से यह जानना चाहता हूं कि मध्य प्रदेश राज्य में 'पीएम-अजय योजना' में अनुसूचित जाति वर्ग के कितने गांवों को शामिल किया गया है? कौन से आदर्श ग्राम हैं, उसमें क्या-क्या अनुदान सहायता प्राप्त हो रही है? इस योजना के माध्यम से बालक-बालिकाओं के लिए कितने छात्रावास संचालित हो रहे हैं?

श्री रामदास अठावले : अध्यक्ष महोदय, यह योजना वर्ष 2021-22 में शुरू हुई थी। जो आदर्श ग्राम योजना है, यह योजना इसलिए शुरू की थी कि पहले की सरकारों ने अनुसूचित जनजाति के लिए कुछ नहीं किया था। जो प्रधानमंत्री अनुसूचित जाति अभ्युदय योजना है, इसमें आदर्श ग्राम भी होता है, अनुदान सहायता दी जाती है और छात्रावास भी बनाया जाता है। यह योजना वर्ष 2021-22 में शुरू हुई थी और उसमें आइडेंटिफाई किए गए गांव 29,847 हैं। गांव की जो पॉपुलेशन है, वह ज्यादा होनी चाहिए और शेड्यूल्ड कास्ट की पॉपुलेशन 40 परसेंट होनी चाहिए।

इस योजना के तहत 20 लाख रुपए दिये जाते हैं। इस योजना के तहत रोड, ड्रेनेज, इलेक्ट्रिसिटी पोल्स आदि के काम आते हैं। आदर्श ग्राम के तहत 11,076 गांव हैं। इसमें हमने 1,698 करोड़ रुपए खर्च किये हैं। वर्ष 2024-25 में, आदर्श ग्राम के तहत 4,991 गांवों को डिक्लेयर किया गया है। महाराष्ट्र

में, आदर्श ग्राम के तहत 515 विलेजेज आइडेंटिफाई किये गये हैं।... (व्यवधान)

में ये महाराष्ट्र के लिए बता रहा हूँ।... (व्यवधान) महोदय, प्रश्न महाराष्ट्र के जलगांव से संबंधित है।

माननीय अध्यक्ष : माननीय सदस्य मध्य प्रदेश से सदस्य हैं।

श्री रामदास अठावले : माननीय अध्यक्ष जी, मध्य प्रदेश में आदर्श ग्रामों की संख्या 1,690 है। वहाँ घोषित किये गये आदर्श ग्रामों की संख्या 1,223 है। इसके लिए हमने 270.74 करोड़ रुपए दे दिए हैं। हमने 5,299 कार्य पूरे किये हैं। इसमें 11 लाख 5 हजार लोगों को फायदा हुआ है।

आपने जो पूछा है, इसमें मध्य प्रदेश में छात्रावासों की संख्या 86 है, महाराष्ट्र में 59 है, गुजरात में 17 हैं। इसी तरह से, हम छात्रावासों के लिए अनुदान देते हैं और हम छात्रावासों के लिए काम करते हैं।

श्री गजेन्द्र सिंह पटेल : माननीय अध्यक्ष जी, मैं आपके माध्यम से, माननीय मंत्री जी से पूछना चाहता हूँ कि मध्य प्रदेश में मेरे खरगौन-बड़वानी संसदीय क्षेत्र में अनुसूचित जाति वर्ग के काफी गांव हैं, उनमें पीएम-अजय योजना की क्या स्थिति है? इस योजना के प्रभावी क्रियान्वयन और निगरानी समिति के लिए क्या सरकार प्रयास कर रही है?

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार): माननीय अध्यक्ष महोदय, माननीय सदस्य ने खरगौन लोक सभा क्षेत्र से संबंधित प्रश्न पूछा है। खरगौन लोक सभा क्षेत्र अनुसूचित जाति के लिए आरक्षित श्रेणी के तहत आती है। वहाँ पर अनुसूचित जाति के गांवों की संख्या कम है। खरगौन लोक सभा क्षेत्र के अंतर्गत दो जिले- खरगौन और बड़वानी आते हैं। खरगौन जिले में 30 गांव चिह्नित किये गये हैं, जिनमें से 18 गांवों को आदर्श ग्राम घोषित किया गया है। बड़वानी जिले में 7 गांव चिह्नित किये गये हैं। वहाँ किसी भी गांव को आदर्श ग्राम घोषित नहीं किया गया है। अनुदान सहायता घटक राज्यवार जारी की जाती है। छात्रावास घटक के अंतर्गत मध्य प्रदेश के खरगौन संसदीय क्षेत्र से कोई प्रस्ताव नहीं आया है। जब वहाँ से इसके लिए प्रस्ताव आएगा, तो निश्चित रूप से उसके लिए स्वीकृति

दी जाएगी।

माननीय सदस्य ने मॉनिटरिंग करने की व्यवस्था के संबंध में भी पूछा है। मैं बताना चाहूंगा कि उसके लिए ग्रामीण स्तर पर, जिला स्तर पर, राज्य स्तर पर क्रमशः ग्राम अभिसरण समिति, जिला अभिसरण समिति, राज्य अभिसरण समिति और केन्द्रीय सलाहकार समिति बनी हुई है, जो इसमें निगरानी का काम करती है। इसके साथ-साथ हमारे अधिकारी भी समय-समय पर राज्यों में जाकर योजनाओं के बारे में समीक्षा करते हैं। केन्द्रीय स्तर पर, मैं भी इसके संबंध में, संपूर्ण राज्यों के मंत्रियों और सचिवों के साथ बैठक करके योजनाओं की प्रगति की जानकारी लेता हूँ।

श्री विनोद लखमशी चावड़ा : माननीय अध्यक्ष महोदय, माननीय प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में केन्द्र सरकार के माध्यम से, अनुसूचित जाति क्षेत्रों में गांवों के विकास में प्रधानमंत्री- अनुसूचित जाति अभ्युदय योजना एक महत्वपूर्ण भूमिका निभा रही है। मैं आपके माध्यम से, माननीय मंत्री जी से जानना चाहता हूँ कि गुजरात राज्य में, प्रधानमंत्री- अनुसूचित जाति अभ्युदय योजना की क्या स्थिति है? मेरे संसदीय क्षेत्र कच्छ में, पीएम-अजय योजना के तहत कितने गांव चिह्नित किये गये हैं, उनमें से कितने गांवों में इस योजना का लाभ मिल रहा है?

डॉ. वीरेन्द्र कुमार : माननीय अध्यक्ष महोदय, माननीय सदस्य ने गुजरात राज्य, विशेषकर कच्छ लोक सभा क्षेत्र के संबंध में, पीएम-अजय योजना के बारे में जानकारी मांगी है। यह योजना प्रधानमंत्री- अनुसूचित जाति अभ्युदय योजना के नाम से जानी जाती है। इसमें तीन घटक- आदर्श ग्राम, अनुदान सहायता और छात्रावास हैं। इन तीनों घटकों के लिए धनराशि जारी की जाती है। ग्राम विकास समितियाँ आवश्यकताओं का आकलन करती हैं, प्रस्ताव बनाती हैं और वे जिला व राज्यों के अनुमोदन के बाद केन्द्र में आते हैं।

महोदय, माननीय सदस्य ने गुजरात की बात कही है, तो गुजरात राज्य की कुल जनसंख्या 6,04,39,692 है। उसमें से अनुसूचित जाति की जनसंख्या 40,74,447 है, जो कुल जनसंख्या का

6.74 प्रतिशत है। हमारी जो केन्द्र प्रायोजित योजना है, इसमें पीएम-अजय के तहत, गुजरात राज्य को कुल 105.38 करोड़ रुपये जारी किए गए हैं। इसमें आदर्श ग्राम घटक के अन्तर्गत 56 गांवों को चिह्नित किया गया। उनके लिए 5.20 करोड़ रुपये जारी किए गए हैं। चयनित 56 गांवों में से 25 गांवों को 'आदर्श ग्राम' घोषित किया गया। वहां कुल 212 कार्य किए गए हैं, जिससे कुल 43,000 अनुसूचित जाति की आबादी लाभान्वित हुई है। गुजरात में आदर्श ग्राम घटक के अन्तर्गत आंतरिक सड़कों का निर्माण, ठोस अपशिष्ट प्रबंधन, पेयजल की सुविधा, सामान्य सेवा केन्द्र प्रदान करना, स्कूलों में शौचालय आदि काम किए गए हैं।

महोदय, अनुदान सहायता घटक के अंतर्गत मुख्य रूप से स्वरोजगार योजना, अल्पकालिक प्रशिक्षण और दीर्घकालिक प्रशिक्षण आदि से संबंधित परियोजनाओं के लिए गुजरात सरकार को 76.86 करोड़ रुपये जारी किए गए हैं, जिससे लगभग 38,000 लाभार्थी लाभान्वित हुए हैं। छात्रावास घटक के अन्तर्गत गुजरात में 17 छात्रावास स्वीकृत किए गए, जिनसे 3,270 छात्र लाभान्वित हुए और 23.32 करोड़ रुपये की राशि गुजरात को जारी की गयी।

महोदय, गुजरात राज्य का जो कच्छ लोक सभा क्षेत्र है, उसमें दो जिले - कच्छ और मोरबी - आते हैं। कच्छ जिले में 10 गांवों को चिह्नित किया गया है। उन 10 गांवों में से 5 गांवों को आदर्श गांव घोषित किया गया। मोरबी जिले में किसी भी गांव को चिह्नित नहीं किया गया है। 'अनुदान सहायता' घटक योजना में राज्य वार राशि जारी की जाती है और छात्रावास घटक के लिए अगर वहां से प्रस्ताव आएंगे, तो उसके लिए स्वीकृति दी जाएगी।

एडवोकेट चन्द्र शेखर : माननीय अध्यक्ष जी, मैं आपका आभारी हूं कि आपने मुझे एक बहुत ही महत्वपूर्ण अनुपूरक प्रश्न पूछने का अवसर दिया।

माननीय अध्यक्ष : अगर आप धन्यवाद नहीं देते और सीधा प्रश्न पूछ लेते तो आपका समय बच जाता।

एडवोकेट चन्द्र शेखर : सर, अगर आप मुझे प्रश्न पूछने का अवसर न देते तो मैं प्रश्न नहीं पूछ पाता, इसलिए आपके लिए धन्यवाद तो बनता है।

माननीय अध्यक्ष : नहीं, नहीं, यह तो प्रक्रिया है।

एडवोकेट चन्द्र शेखर : सर, यह शिष्टाचार है।

अध्यक्ष जी, देश भर में आर्थिक रूप से कमजोर वर्ग के जो लोग हैं, जैसे एस.सी., एस.टी., ओबीसी के जो लोग हैं, उनके लिए छात्रावास महत्वपूर्ण हैं। जो बच्चे पढ़ कर आगे बढ़ना चाहते हैं, वे जब शहरों में आते हैं तो वहां उन्हें रहने की बड़ी दिक्कत होती है। मैंने पिछली बार भी यह मुद्दा उठाया था कि देश भर में छात्रावासों की कमी है।

महोदय, बाबा साहेब अम्बेडकर जी ने भी कहा था - 'शिक्षा शेरनी का वह दूध है, जो पीएगा, वह दहाड़ेगा।' छात्रावासों की जो जर्जर हालत है, उनको सुधारने के लिए सरकार क्या कर रही है?

महोदय, मेरे लोक सभा क्षेत्र नगीना में कोई नया छात्रावास बनाने की क्या सरकार की कोई योजना है, उसके बारे में मंत्री जी स्पष्ट करें।

श्री रामदास अठावले : अध्यक्ष महोदय, वर्ष 2007-08 से चल रही बाबू जगजीवन राम योजना के अन्तर्गत 866 छात्रावास हैं। इस योजना में हम छात्रावासों को बिल्डिंग बनाने के लिए सामान्य रूप से एक स्टूडेंट के ऊपर तीन लाख रुपये देते हैं, नॉर्थ-ईस्ट क्षेत्र में एक स्टूडेंट के ऊपर तीन लाख पचास हजार रुपये देते हैं और हिमालयी क्षेत्रों में एक स्टूडेंट के ऊपर तीन लाख पच्चीस हजार रुपये देते हैं। जो 866 छात्रावास हैं, उनके लिए अभी तक हमने 454.57 करोड़ रुपये दिए हैं।

पूरे देश भर में वर्ष 2021-22 से लेकर 2024-25 तक 81 छात्रावासों को हमने पैसे दिए हैं। आपका जो नगीना क्षेत्र है, उससे संबंधित यह विषय नहीं है। लेकिन, अगर आप प्रस्ताव भेजते हैं, तो आपके लिए हम एक नहीं, दो नहीं, दस होस्टल्स देंगे, क्योंकि आप हमारे अच्छे मित्र हैं। आप नगीना से चुन कर आए हैं। आप जितने प्रस्ताव भेजेंगे, उतनी मंजूरी हम दे देंगे, क्योंकि ये जो पैसे हैं, ये आपके

लिए ही हैं। हम आपके लिए इसे देंगे, क्योंकि आपको अगली बार भी चुनकर लाना है।

डॉ. आलोक कुमार सुमन : महोदय, पीएम-अजय योजना के लक्ष्यों को प्राप्त करने के लिए क्या राज्य सरकार एवं केन्द्र सरकार के अन्य विभागों से भी सहयोग लिया जाता है?

डॉ. वीरेन्द्र कुमार : माननीय अध्यक्ष महोदय, मैं माननीय सदस्य के इस प्रश्न का जवाब देने से पहले चन्द्र शेखर जी ने जो प्रश्न पूछा था, उसके एक भाग का उत्तर देना बाकी रह गया था, तो पहले उसका जवाब देता हूँ।

महोदय, चन्द्र शेखर जी ने छात्रावासों की मरम्मत के बारे में प्रश्न पूछा था, तो मैं बताना चाहता हूँ कि छात्रावास घटक योजना के अन्तर्गत जहां छात्रावासों के निर्माण के लिए राशि स्वीकृत की जाती है, वहीं छात्रावासों की मरम्मत के लिए पाँच सालों में, 100 सीट्स वाले छात्रावासों के लिए 10 लाख रुपये, 50 सीट्स वाले छात्रावासों के लिए 5 लाख रुपये और 150 सीट्स वाले छात्रावासों के लिए 15 लाख रुपये की राशि दी जाती है।

बिहार के माननीय सदस्य ने जो प्रश्न किया, वह पीएम अजय योजना के बारे में है कि राज्यों और केंद्र सरकार के अन्य विभागों का भी इसमें सहयोग लिया जाता है। माननीय अध्यक्ष महोदय, पीएम अजय योजना एक बहुत महत्वाकांक्षी योजना है, जो कि समाज की अंतिम पंक्ति के अंतिम छोर पर रहने वालों के लिए है। देश के प्रधान मंत्री आदरणीय नरेंद्र मोदी जी जो बात कहते हैं कि सबका साथ, सबका विकास, सबका विश्वास और देश को आत्मनिर्भर बनाने में सभी का सामूहिक प्रयास। ... (व्यवधान)

माननीय अध्यक्ष : इसमें सौ प्रतिशत देते हैं या 60:40 का रेश्यो है?

डॉ. वीरेन्द्र कुमार : महोदय, हमारा सामाजिक न्याय एवं अधिकारिता मंत्रालय गैप फिलिंग का काम करता है। जिन 18 मंत्रालयों के साथ समन्वय किया जाता है, मैं उन मंत्रालयों के बारे में भी आपको बताता हूँ। इसके अंतर्गत हम अनुदान सहायता 100 पर्सेंट देते हैं। हमारे मंत्रालय द्वारा आदर्श ग्राम में अनुसूचित जाति की बस्ती में जो काम किए जाते हैं, जैसे वहां पर आंतरिक सड़क का निर्माण करना,

वहां पर विद्युतिकरण होना है या गांव में नल-जल योजना चली, लेकिन उनकी बस्ती में नहीं पहुंची। ...

(व्यवधान)

माननीय अध्यक्ष : इसमें आप 20 लाख रुपये ही देते हैं, उससे ज्यादा थोड़े ही देते हैं?

डॉ. वीरेन्द्र कुमार : सर, 20 लाख रुपये देते हैं, बाकी अन्य विभागों के सहयोग से इस काम को पूर्णता की तरफ पहुंचाया जाता है।

माननीय अध्यक्ष : प्रश्न संख्या 425, श्री प्रदान बरुआ – उपस्थित नहीं।

AFRICAN SWINE FEVER

***425. @SHRI PRADAN BARUAH:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) whether recent outbreak of African Swine Fever (ASF) in the country has affected pig farmers, particularly small-scale and backyard farmers in terms of economic losses, if so, the details thereof;
- (b) the steps taken by the Government to compensate the farmers in most affected States like Assam; and
- (c) the details of steps taken by the Government to stop the spread of the disease?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

@ Since Shri Pradan Baruah was not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Shri Gaurav Gogoi and Shri Tapir Gao to ask the Supplementary Questions.

विवरण

(क) से (ग): जी हां, राज्यों द्वारा प्रदान की गई सूचना के अनुसार, अफ्रीकी स्वाइन फीवर (ASF) के कुछ प्रकोप हुये हैं। एएसएफ (ASF) संबंधी राष्ट्रीय कार्य योजना के अनुसार, संक्रमित क्षेत्र के एक किलोमीटर के भीतर सूअरों को मार देने (StampingOut) तथा उनके चारे को नष्ट करने की सलाह दी गई है। केंद्र सरकार, पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम (LHDCP) के उप-घटक पशु रोगों के नियंत्रण के लिए राज्यों को सहायता (ASCAD) के तहत, संक्रमित क्षेत्र में सूअरों को मारने और पशु आहार नष्ट करने के लिए पशु मालिकों को मुआवजा देने के लिए राज्य की मांग के अनुसार 50:50 (केंद्र: राज्य) साझाकरण आधार पर राज्यों/संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान करती है।

सरकार निर्धारित तरीके से प्रभावित किसानों को मुआवजा देती है जो इस प्रकार है:

- i. प्रभावित किसानों को सूअरों को मारने और पशु आहार को नष्ट करने के लिए दिया जाने वाला मुआवजा इस प्रकार है: 15 किलोग्राम तक के सूअर के बच्चों के लिए 2200 रुपये, 15-40 किलोग्राम तक के ग्रोअर/वयस्क के लिए 5800 रुपये, 40-70 किलोग्राम तक के प्रजनन करने वाले बोर (Boar)/सो (Sow) के लिए 8400 रुपये, 70-100 किलोग्राम तक 12000 रुपये, 100 किलोग्राम से अधिक के लिए 15000 रुपये। इसके अलावा, पशु आहार के लिए 22.00 रुपये प्रति किलोग्राम की दर से मुआवजा दिया जाता है। राज्यों से प्राप्त मांग के अनुसार एएससीएडी के तहत केंद्र और राज्य के बीच 50:50 साझाकरण पैटर्न का अनुपालन किया जाता है।
- ii. राज्यों द्वारा प्रदान की गई जानकारी के अनुसार, वर्ष 2025 के दौरान, आठ राज्यों नामतः मेघालय, सिक्किम, हरियाणा, कर्नाटक, हिमाचल प्रदेश, पंजाब, मिजोरम, आंध्र प्रदेश में एएसएफ का प्रकोप देखा गया, जिसमें 80 प्रभावित सूअरों की मृत्यु हो गई। वर्तमान में, यह रोग नियंत्रण में है और कोई सक्रिय मामला नहीं है। एएससीएडी के तहत वर्ष 2021 से वर्ष 2025

तक राज्यों को उनकी मांग के अनुसार 12.22 करोड़ रुपये (केंद्रीय हिस्सा) की मुआवजा राशि जारी की गई है।

असम के संबंध में, वर्ष 2020 से वर्ष 2024 तक 6309 सूअरों को मारने के कारण प्रभावित हुये किसानों को मुआवजा देने के लिए एएससीएडी के तहत मांग के अनुसार राज्य को 2.25 करोड़ रुपये (केंद्रीय हिस्सा) की राशि जारी की गई है। वर्ष 2025 (आज तक) के दौरान असम में एएसएफ का कोई प्रकोप दर्ज नहीं किया गया है।

राज्यों से प्राप्त मांग के अनुसार, पिछले दो वर्षों और वर्तमान वर्ष के दौरान एएससीएडी के अंतर्गत एएसएफ के लिए सबसे अधिक प्रभावित राज्यों को जारी की गई निधियों (मुआवजा) का ब्यौरा **अनुबंध-1** में दिया गया है।

सरकार ने एएसएफ रोग के प्रसार को रोकने के लिए बहुआयामी कदम उठाए हैं, जो इस प्रकार हैं:

- i. एएसएफ के नियंत्रण, रोकथाम और उन्मूलन के लिए राष्ट्रीय कार्य योजना (एनएपी) तैयार और परिचालित की गई, जिसमें आवागमन नियंत्रण, 1 किमी के संक्रमित क्षेत्र में सूअरों को मार देना (StampingOut), सफाई और कीटाणुशोधन, अपशिष्ट निपटान, सूअर को खिलाने पर प्रतिबंध, सूअर के मांस पर प्रतिबंध, बढ़ी हुई निगरानी जैसे उपाय शामिल हैं।
- ii. सरकार एएससीएडी के तहत राज्यों और संघ राज्य क्षेत्रों को विभिन्न कार्यकलापों के लिए वित्तीय सहायता दे रही है, जिसमें नियंत्रण और रोकथाम कार्य, निगरानी, क्षमता निर्माण, नैदानिक अवसंरचना की स्थापना और सुदृढ़ीकरण, प्रशिक्षण कार्यक्रम, जैव सुरक्षा संबंधी जागरूकता बढ़ाना और पशु स्वास्थ्य पहल को बढ़ावा देना शामिल है।
- iii. विभाग ने पड़ोसी देशों/राज्यों से सूअरों के अवैध प्रवेश को रोकने के लिए पुलिस और सीमा (Border) एजेंसियों के साथ उचित संपर्क बनाए रखने के लिए भी राज्यों को परामर्शी जारी की है।

- iv. केंद्रीय टीमों के दौरों के माध्यम से जमीनी स्तर पर तकनीकी सहायता उपलब्ध कराई जाती है। ये टीमों राज्य स्तर पर त्वरित प्रतिक्रिया टीमों (आरआरटी) के गठन की देखरेख भी करती हैं।
- v. समय पर रिपोर्टिंग और प्रभावी नियंत्रण उपाय सुनिश्चित करने के लिए, जंगली और फेरल सूअरों की आबादी में असामान्य मृत्यु दर की निगरानी और जांच करने के लिए वन विभाग के साथ समन्वय करना।
- vi. आईसीएआर-एनआईएचएसएडी, भोपाल को प्रभावित राज्यों में महामारी विज्ञान संबंधी जांच करने के लिए मोबिलाइज किया गया है। इसमें पीसीआर के माध्यम से एएसएफ परीक्षण और स्क्रीनिंग का विकेंद्रीकरण शामिल है, जिसे केंद्रीय रोग निदान प्रयोगशाला (CDDL), पांच क्षेत्रीय रोग निदान प्रयोगशालाओं (RDDL), गुरु अंगद देव पशु चिकित्सा और पशु विज्ञान विश्वविद्यालय (GADVASU) लुधियाना, राज्य पशु रोग निदान प्रयोगशाला, गंगटोक और आईसीएआर-एनआईएचक्षेत्र, मेघालय द्वारा सुगम बनाया गया है। इन प्रयासों में सीरो-निगरानी, सीरो-मॉनिटरिंग, प्रशिक्षण और क्षमता निर्माण भी शामिल है।
- vii. पशु रोग के प्रकोपों के प्रबंधन और प्रतिक्रिया के लिए पशुधन रोगों हेतु संकट प्रबंधन योजना (सीएमपी) तैयार की गई है, जिससे त्वरित नियंत्रण और शमन सुनिश्चित हो सके।
- viii. विभाग ने “महामारी संबंधी तैयारी और प्रतिक्रिया के लिए भारत में पशु स्वास्थ्य सुरक्षा सुदृढीकरण” संबंधी महामारी निधि परियोजना प्रारम्भ की है जिसका उद्देश्य महामारी स्थिति के लिए तैयार रहना है।

अनुबंध-I

एससीएडी के अंतर्गत एसएफ के लिए पिछले दो वर्षों और वर्तमान वर्ष के दौरान सर्वाधिक प्रभावित राज्यों को जारी निधियों (मुआवजा) का विवरण

(लाख रु. में)

क्र. सं.	राज्य का नाम	वर्ष 2022-23	वर्ष 2023-24	वर्ष 2024-25
1	असम	0.00	75.00	150.00
2	हरियाणा	0.00	32.23	0.00
3	कर्नाटक	43.75	187.50	150.00
4	केरल	0.00	88.80	153.22
5	मध्य प्रदेश	2.50	5.00	0.00
6	महाराष्ट्र	0.00	11.50	15.63
7	मणिपुर	0.00	7.50	63.25
8	मेघालय	0.00	12.50	0.00
9	मिजोरम	0.00	131.66	9.33
10	राजस्थान	0.00	5.00	0.00
11	सिक्किम	37.51	40.25	0.00
कुल		83.76	596.94	541.43

श्री गौरव गोगोई : अध्यक्ष महोदय, आदरणीय मंत्री जी ने विवरण दिया है कि असम में वर्ष 2020 से 2024 तक लगभग 2.25 करोड़ रुपये उन्होंने रिलीज़ किए हैं। लेकिन आज से चार साल पहले, वर्ष 2021-22 में जब असम में जब अफ्रीकन स्वाइन फ्लू आया तो बहुत से किसान पिंग फार्मिंग करने से डर गए, क्योंकि उनका बहुत भारी नुकसान हुआ और कम्पनसेशन मिलने में बहुत देरी हुई। मैं विशेष रूप से जानना चाहूंगा कि क्या सरकार के पास तथ्य है कि कितने किसानों को वर्ष 2022-23 में को यह कम्पनसेशन दिया गया? साथ ही, क्या पिंग प्रोडक्शन में इस अफ्रीकन स्वाइन फ्लू के बाद आने से इन्होंने कोई गिरावट देखी?

प्रो. एस. पी. सिंह बघेल : अध्यक्ष महोदय, लाइवस्टॉक हेल्थ डिजीज कंट्रोल प्रोग्राम के तहत पिछले पांच वर्ष में असम में 11,561 लाख रुपये जारी किए गए हैं। लंबित यूसी 1320 लाख रुपये की है। आपके किसानों और पशुओं की चिकित्सा ठीक से हो सके, इसके लिए 159 मोबाइल यूनिट्स हैं। असम में लाभान्वित किसान इस दौरान 2 लाख 7 हजार हैं। जो पशुओं का ट्रीटमेंट हुआ है, उनकी संख्या 4.82 लाख है। एएससीएडी के अंतर्गत जो एलएसडी के लिए टीकाकरण 10 लाख किया गया है और एनएडीसीपी के तहत टीकाकरण में एफएमडी 187.14 लाख का है। ... (व्यवधान)

माननीय अध्यक्ष : क्या इसमें कोई मुआवज़ा दिया जाता है?

प्रो. एस. पी. सिंह बघेल : सर, वर्ष 2023-24 में 75 लाख रुपये का मुआवज़ा दिया गया है। अफ्रीकन स्वाइन फीवर के बारे में बात की गई है कि इसमें असम में 50 पर्सेंट केंद्र सरकार और 50 पर्सेंट राज्य सरकार देती है। पिंग के वजन के अनुसार मुआवज़ा दिया जाता है कि 15 किलो वाले को इतना और 15 किलो से ऊपर वाले को इतना दिया जाता है। वर्ष 2024-25 में अफ्रीकन स्वाइन फीवर से प्रभावित पशुपालकों को 75 लाख रुपये दिए गए हैं।

श्री तापिर गाव : ऑनरेबल स्पीकर सर, मंत्री जी ने अपने जवाब में एनिमल स्टॉक पिगरी के प्रिवेंटिव मेजर के बारे में बहुत अच्छे से रिप्लाइ दिया है। मैं मंत्री जी और गवर्नमेंट ऑफ इंडिया से जानना चाहता हूं कि कोरोना काल में जैसे वैक्सीन निकाला गया, वैसे ही क्या अफ्रीकन स्वाइन फीवर के लिए गवर्नमेंट ऑफ इंडिया वैक्सीन निकलाने के लिए प्रयास कर रही है? आज ह्यूमन में स्वाइन फ्लू का इफैक्ट हर साल हो रहा है। इसके प्रिवेंटिव मेजर के लिए गवर्नमेंट ऑफ इंडिया या मिनिस्ट्री क्या कोरोना वैक्सीन की तरह कोई वैक्सीन निकाल रही है?

प्रो. एस. पी. सिंह बघेल : अध्यक्ष जी, जहां तक अफ्रीकन स्वाइन फीवर से पीड़ित पिंग का मामला है, अभी उसकी कोई वैक्सीन कमर्शियलाइज नहीं है। भारत में क्लासिकल स्वाइन फीवर सूअर में आता है। इसके लिए सीएसएफ वैक्सीन है। मोदी जी की सरकार में यह वैक्सीनेशन प्रोग्राम हंड्रेड परसेंट फ्री

है, चाहे वह एफएमडी हो, चाहे रोसोलियस हो, चाहे पीपीआर हो। हमारे जो भारतीय सूअर हैं, उनमें ज्यादातर क्लासिकल स्वाइन फीवर होता है। हम लोग 80 लाख वैक्सीन लगा चुके हैं।

माननीय सदस्य अफ्रीकन स्वाइन फीवर की बात कर रहे हैं। इसकी वैक्सीन अभी तैयार नहीं हो पाई है।

माननीय अध्यक्ष: प्रश्न संख्या 426, डॉ. नामदेव किरसान।

IMPACT OF TARIFF REDUCTIONS

***426. ⁺DR. NAMDEO KIRSAN**

SHRI K. SUDHAKARAN

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is aware of the recent statement of NITI Aayog that tariff protections do not benefit India and reducing tariffs is necessary for economic growth, if so, the details thereof;
- (b) the details of tariff reductions implemented by the Government during the last three years, sector-wise;
- (c) the details of tariff increases implemented by the Government during the said period sector-wise; and;
- (d) the details of impact of these tariff reductions on domestic manufacturing and international trade competitiveness?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): सरकार प्रशुल्क और इनका भारत के आर्थिक विकास पर प्रभाव के संबंध में नीति आयोग द्वारा हाल ही में दिए गए बयानों से अवगत है। यह बयान आर्थिक विकास प्राप्त करने और वैश्विक अर्थव्यवस्था में भारत को एक अधिक आकर्षक प्रतिस्पर्धी बनाने की भारत की व्यापक रणनीति के अनुरूप है। भारत की प्रशुल्क नीति का उद्देश्य व्यापार को विनियमित करना, घरेलू उद्योगों की रक्षा करना और आयातित और निर्यातित वस्तुओं पर करों के माध्यम से राजस्व उत्पन्न करना है। हाल के सुधारों ने प्रशुल्क संरचना को सुव्यवस्थित करने और व्यापार को सुविधाजनक बनाने पर ध्यान केंद्रित किया है। भारत विश्व व्यापार संगठन का सदस्य है और किसी दिए गए कमोडिटी लाइन पर लागू किए जा सकने वाले इसके अधिकतम प्रशुल्क के लिए बाध्य है। लागू प्रशुल्क आम तौर पर किसी दिए गए कमोडिटी लाइन के लिए बाध्य प्रशुल्क से कम होते हैं। बदलते व्यापार परिदृश्य के साथ, भारत तरजीही/मुक्त व्यापार समझौतों की ओर बढ़ रहा है, जिसमें पीटीए/एफटीए सदस्यों के बीच पर्याप्त व्यापार पर सीमा प्रशुल्क और गैर-प्रशुल्क बाधाओं को कम या समाप्त किया जाता है। वर्तमान में, भारत यूरोपीय संघ (ईयू), संयुक्त राज्य अमेरिका (यूएसए), यूनाइटेड किंगडम (यूके), ओमान, न्यूजीलैंड और पेरू के साथ वाताओं के अलावा 13 एफटीए और 9 पीटीए का सदस्य है। यद्यपि प्रशुल्क को कम करने से, विशेष रूप से निविष्टियों और मध्यवर्ती वस्तुओं पर, निर्माताओं को अधिक प्रतिस्पर्धी बनने में मदद मिलती है, लेकिन प्रशुल्क उपायों पर निर्णय लेते समय घरेलू उत्पादकों और उपभोक्ताओं के हितों में संतुलन बनाते हुए एक संतुलित दृष्टिकोण अपनाया जाता है।

(ख) और (ग): बजट 2023-24 में सीमा प्रशुल्क संरचना का युक्तिकरण किया गया था जब सीमा प्रशुल्क अधिनियम से मूल सीमा शुल्क दरों के 8 स्लैब हटा दिए गए थे। इसे बजट 2025-26 में जारी रखा गया जिसमें 7 और मूल सीमा शुल्क दरें हटा दी गईं जिससे प्रशुल्क दरों की संख्या 21 से घटकर 8 (शून्य सहित) हो गई। घरेलू विनिर्माण को प्रोत्साहित करने, पर्यावरण संबंधी सरोकारों का समाधान करने या

मुख्य रूप से एमएसएमई क्षेत्र में कुछ देशों से सस्ते आयात से घरेलू उद्योग को अस्थायी सुरक्षा प्रदान करने के लिए कुछ वस्तुओं पर मूल सीमा शुल्क दरों में वृद्धि की गई थी। पिछले 3 वर्षों में जिन वस्तुओं पर सीमा शुल्क घटाया और बढ़ाया गया है उनकी सूची <http://www.cbic.gov.in/> पर देखी जा सकती है।

(घ): सरकार ने उलटे शुल्क संरचना को सुधारने के लिए व्यापक प्रशुल्क सुधार शुरू किए हैं, अर्थात् ऐसी स्थिति जहां कच्चे माल पर आयात शुल्क तैयार उत्पादों पर लगाए गए शुल्क से अधिक हो। ऐसे सुधारों को उत्पादन लागत कम करने, घरेलू विनिर्माण को प्रोत्साहित करने और वैश्विक प्रतिस्पर्धा को बढ़ाने के लिए तैयार किया गया है। हालाँकि, कटौती के बावजूद, कुछ घरेलू उद्योग विदेशी प्रतिस्पर्धा से बचने के लिए उच्च प्रशुल्क की वकालत करते हैं। यह घरेलू विकास और अंतर्राष्ट्रीय प्रतिस्पर्धा दोनों का समर्थन करने के लिए प्रशुल्क नीतियों को संतुलित करने की चल रही चुनौती को उजागर करता है। भारत द्वारा हाल ही में प्रशुल्क में की गई कटौती का इलेक्ट्रॉनिक्स और इलेक्ट्रिक वाहन (ईवी)/मोबाइल फोन जैसे विभिन्न क्षेत्रों में घरेलू विनिर्माण और अंतर्राष्ट्रीय व्यापार प्रतिस्पर्धा पर महत्वपूर्ण प्रभाव पड़ा है, जिसमें मार्च 2025 में भारत ने ईवी बैटरी उत्पादन के लिए आवश्यक 35 वस्तुओं और मोबाइल फोन विनिर्माण के लिए 28 वस्तुओं पर आयात शुल्क समाप्त कर दिया। इस कदम का उद्देश्य इन क्षेत्रों में स्थानीय उत्पादन को बढ़ावा देना और निर्यात प्रतिस्पर्धा को बढ़ाना है। इसी तरह, महत्वपूर्ण खनिजों पर आयात शुल्क में कमी से इस क्षेत्र में निवेश आने की संभावना है। संक्षेप में, भारत की प्रशुल्क कटौती का उद्देश्य घरेलू विनिर्माण को प्रोत्साहित करना और अंतर्राष्ट्रीय व्यापार प्रतिस्पर्धा में सुधार करना है। जबकि ये उपाय विकास और बढ़े हुए वैश्विक एकीकरण के अवसर प्रदान करते हैं, वहीं बढ़ती प्रतिस्पर्धा और उभरते बाजार की गतिशीलता को नियंत्रित करने के लिए घरेलू उद्योगों के भीतर रणनीतिक समायोजन की भी आवश्यकता होती है।

DR. NAMDEO KIRSAN: Hon. Speaker Sir, India is a Most Favoured Nation for this tariff. कृषि उत्पादन के ऊपर जो आयात शुल्क है, वह औसतन 39 परसेंट है। अमेरिका फाइव परसेंट चार्ज करती है। गवर्नमेंट ने वर्ष 2023 में सोचा कि तैयार हो चुकी एग्री प्रोडक्ट्स पर टैरिफ कम करेगी। सरकार कितना टैरिफ कम करेगी और क्या उस टैरिफ को कम करने के लिए सरकार ने सोचा है, मैं यही सवाल पूछना चाहता हूँ?

श्री जितिन प्रसाद : माननीय अध्यक्ष जी, जहां तक टैरिफ का सवाल है, मैं माननीय सदस्य को अवगत कराना चाहता हूँ कि यह टैरिफ पॉलिसी और इम्पोजिशन ऑफ टैरिफ बहुत डायनेमिक है। सभी लोगों के दृष्टिकोण, चाहे हमारे किसान हों, हमारे कंज्यूमर्स हों, चाहे इंटरनेशनल कॉम्पिटिटिवनेस हो, इन सभी का ध्यान रखते हुए टैरिफ इम्पोज किये जाते हैं। भारत सरकार की जो पॉलिसी है, उसमें हम प्रयास करते हैं कि हमारे डोमेस्टिक इंडस्ट्रीज के हितों की रक्षा हो। हमारे एक्सपोर्ट को ज्यादा बढ़ावा मिले। हम ज्यादा इन्वेस्टमेंट को अट्रैक्ट कर सकें। हमारी सप्लाय चेन और ग्लोबल कॉम्पिटिटिवनेस बनी रहे। हमारी इनपुट कॉस्ट कम मात्रा में मिले, ताकि हमारा जो फिनिश प्रोडक्ट है, वह अंतर्राष्ट्रीय बाजार में कॉम्पिटिटिव रहे। हमारा जो ग्लोबल सप्लाय चेन है, जहां किसी और देश में टैरिफ लगते हैं, हम भारत को वैसा देश बनाना चाहते हैं, जो विश्व की च्वाइस हो और लोग यहां आ कर निवेश करें।

महोदय, जहां तक कृषि का सवाल है, यह बहुत ही सेंसिटिव चीज है। हम यही प्रयास करते हैं कि हमारे किसानों की रक्षा की जाए और उनको मूल दाम मिले। इसके साथ ही हमने ऐसे बहुत से कदम उठाए हैं, खासतौर से अभी हाल ही में प्याज के ऊपर मैं बता सकता हूँ कि जहां मंडी के दाम कम हुए हैं, इसके लिए हमारी सरकार ने कदम उठाया है।... (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, अब 12 बजने वाला है।

डॉ. नामदेव किरसान : सर, मेरा प्रश्न था कि अगर आयात शुल्क कम हो गया तो बाहर के एग्रीकल्चर प्रोडक्ट्स इंडिया में आएंगे। अगर वे भारत में आएंगे तो हमारे यहां के किसान जो अन्न उगाते हैं, उसकी

कीमतें गिर जाएंगी।

श्री जितिन प्रसाद : माननीय अध्यक्ष जी, मैं बताना चाहता हूँ कि सरकार खासतौर से किसानों के प्रति बहुत ही संवेदनशील है। किसानों के हितों के लिए जो भी प्रयास हैं, उनमें कोई कमी नहीं आए, उनकी खास ध्यान रखा जाता है। हम लोग यह भी ध्यान रखते हैं कि जो टैरिफ रिडक्शन होता है, जिसके बारे में माननीय सदस्य बात कर रहे हैं, वह तभी लाया जाता है, जब देश के अंदर उत्पादन की मात्रा ज्यादा हो गयी हो और किसानों को दाम नहीं मिल रहा हो।

12.00 hrs

जैसा कि मैंने प्याज का उदाहरण दिया कि प्याज की मंडी दर गिर गई, इसलिए इम्पोर्ट ड्यूटी हटा दी गई, ताकि हमारे किसान प्याज को एक्सपोर्ट कर सकें और उनको अपनी खेती का वाज़िब मूल्य मिल सके। इसी तरीके से चावल में भी किया गया है। किसान इस सरकार की प्राथमिकता है और हमारा प्रयास यही रहता है कि उनके हितों के लिए सभी प्रयास किए जाएं।

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 427 to 440

रेशम उत्पादन

***427. श्री कंवर सिंह तंवर:**

डॉ. के. सुधाकर:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों में प्रत्येक वर्ष के दौरान रेशम उत्पादन का राज्यवार ब्यौरा क्या है तथा देश की आवश्यकता में उत्तर प्रदेश और कर्नाटक का कितने प्रतिशत योगदान रहा है;

- (ख) वित्तीय वर्ष 2024-25 में फरवरी 2025 तक तथा वित्तीय वर्ष 2014-15 में फरवरी 2015 तक कच्चे रेशम का वार्षिक अनुमानित और वास्तविक उत्पादन कितना रहा है;
- (ग) वित्तीय वर्ष 2024-25 के दौरान कच्चे रेशम उत्पादन में वृद्धि या कमी के लिए जिम्मेदार विभिन्न कारकों का ब्यौरा क्या है;
- (घ) वित्तीय वर्ष 2024-25 में फरवरी 2025 तक विशेषकर उत्तर प्रदेश और कर्नाटक सहित विभिन्न राज्यों में रेशम उद्योग के तहत सृजित प्रत्यक्ष और अप्रत्यक्ष रोजगार के अवसरों की अनुमानित और वास्तविक संख्या कितनी है;
- (ङ) कर्नाटक सहित देश भर में रेशम किसानों के लिए विभिन्न योजनाओं के तहत प्रदान किए जाने वाले लाभों का ब्यौरा क्या है; और
- (च) क्या स्वचालित रीलिंग मशीनों के माध्यम से उत्पादित भारतीय रेशम की गुणवत्ता में उल्लेखनीय सुधार हुआ है जिसके फलस्वरूप अंतर-राष्ट्रीय रेटिंग में वृद्धि हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वस्त्र मंत्री (श्री गिरिराज सिंह):

- (क): पिछले तीन वर्षों में प्रत्येक वर्ष के दौरान राज्यवार कच्ची रेशम के उत्पादन का ब्यौरा संलग्न **विवरण-I** में दिया गया है। वर्ष 2023-24 के दौरान देश के रेशम उत्पादन में उत्तर प्रदेश और कर्नाटक का योगदान प्रतिशत क्रमशः लगभग 1% (399 मीट्रिक टन) और 32% (12463 मीट्रिक टन) है।
- (ख): रेशम का उत्पादन करने वाले राज्यों अर्थात् सेरी-स्टेट्स द्वारा उपलब्ध कराए गए कच्ची रेशम उत्पादन के आंकड़ों के अनुसार, वित्त वर्ष 2024-25 से जनवरी, 2025 तक और वित्त वर्ष 2014-15 की इसी अवधि के लिए कच्ची रेशम का वास्तविक उत्पादन नीचे दिया गया है:

अवधि	2024-25 वास्तविक (जनवरी-2025 तक)	2014-15 वास्तविक (जनवरी-2015 तक)
कच्ची रेशम का उत्पादन (मीट्रिक टन)	34,042	24,299

(ग): वर्ष 2014-15 की तुलना में वर्ष 2024-25 के दौरान देश में कच्ची रेशम उत्पादन में वृद्धि करने वाले कारक नीचे दिए गए हैं:

- केंद्र और राज्य सरकारों के समन्वित प्रयासों से केंद्रीय योजनाओं जैसे कैटेलिटिक डेवलपमेंट प्रोग्राम (सीडीपी-2014-15), नॉर्थ ईस्ट रीजन टेक्सटाइल प्रमोशन स्कीम (एनईआरटीपीएस-2014 से 2023), सिल्क उद्योग के विकास के लिए एकीकृत योजना (आईएसडीएसआई-2015-16 और 2016-17), सिल्क समग्र (2017-18 से 2020-21) और सिल्क समग्र -2 (2021-22 से) 2025-26) का कार्यान्वयन करना है।
- उपर्युक्त योजनाओं के तहत स्टैकहोल्डरों को तकनीकी और वित्तीय सहायता प्रदान करके प्रौद्योगिकी अपनाने में सुधार करना।
- केंद्रीय रेशम बोर्ड के अनुसंधान संस्थानों द्वारा नई/उन्नत प्रौद्योगिकियों का समय पर प्रसार/अवगत कराया जाना और क्षेत्र स्तर के मुद्दों का समाधान करना।
- उत्पादकता और गुणवत्ता सुधार के लिए उन्नत प्रौद्योगिकियों पर कौशल विकास और कौशल उन्नयन के लिए स्टैकहोल्डरों को क्षमता निर्माण और प्रशिक्षण प्रदान करना।

(घ): वित्त वर्ष 2024-25 से जनवरी 2025 तक रेशम क्षेत्र में अनुमानित रोजगार सृजन 80.90 लाख व्यक्तियों का है, जिसमें 71.2 लाख व्यक्तियों को प्रत्यक्ष रोजगार और 9.7 लाख व्यक्तियों को अप्रत्यक्ष रोजगार मिलेगा।

चालू वित्त वर्ष 2024-25 के दौरान जनवरी-2025 तक उत्तर प्रदेश और कर्नाटक सहित राज्यवार अनुमानित रोजगार सृजन **विवरण-II** में दिया गया है।

(ड़): सरकार वर्ष 2021-22 से 2025-26 तक देश में रेशम उद्योग के समग्र विकास के लिए 4,679.85 करोड़ रुपये के परिव्यय के साथ 'सिल्क समग्र-2' योजना लागू कर रही है। इस योजना के तहत, विभिन्न लाभार्थियों के लिए क्षेत्र स्तरीय महत्वपूर्ण पहलों के कार्यान्वयन हेतु राज्यों को वित्तीय सहायता प्रदान की जा रही है।

रेशम किसानों को प्रदान किए जाने वाले लाभों में किसान नर्सरी की स्थापना के लिए सहायता, रेशमकीट रियरिंग पैकेज (जिसमें प्लांटेशन, सिंचाई, रियरिंग हाउस, रियरिंग उपकरण एवं रोगनिरोधी उपायों के लिए सहायता शामिल है) तथा चोंकी पालन केंद्रों की स्थापना है।

राज्य रेशम उत्पादन विभागों से प्राप्त प्रस्तावों के आधार पर, पिछले तीन वर्षों और चालू वर्ष के दौरान सिल्क समग्र-2 योजना के अंतर्गत देशभर में किसानों के लिए निर्धारित घटकों सहित लाभार्थी घटकों को लागू करने के लिए 1,164.53 करोड़ रुपये की केंद्रीय सहायता प्रदान की गई है। कर्नाटक राज्य के लिए केंद्रीय सहायता 288.11 करोड़ रुपये है।

(च): देश में 109 स्वचालित रीलिंग मशीनों (एमएमआर) की स्थापना और कार्य आरंभ करने से अंतरराष्ट्रीय स्तर (3ए और 4ए) के गुणवत्ता वाले रेशम के उत्पादन में वृद्धि हुई है।

विवरण-I

वर्ष 2021-22 से 2023-24 के दौरान कच्ची रेशम का राज्य/संघ राज्य क्षेत्रवार उत्पादन

क्र. सं.	राज्य/संघ राज्य क्षेत्र	कच्ची रेशम उत्पादन (मीट्रिक टन)		
		2021-22	2022-23	2023-24
1	कर्नाटक	11,191	11,823	12,463
2	आंध्र प्रदेश	8,834	9,312	10,492
3	तेलंगाना	404	462	565
4	तमिलनाडु	2,373	2,589	2,679

5	केरल	9	11	15
6	महाराष्ट्र	523	620	764
7	उत्तर प्रदेश	355	373	399
8	मध्य प्रदेश	33	22	14
9	छत्तीसगढ़	224	223	214
10	पश्चिम बंगाल	1,632	1,966	2,131
11	बिहार	56	48	59
12	झारखंड	1,052	874	1,127
13	ओडिशा	108	130	132
14	जम्मू और कश्मीर	99	100	117
15	हिमाचल प्रदेश	28	31	25
16	उत्तराखंड	42	41	42
17	हरियाणा	0.75	0.3	0.9
18	पंजाब	3.5	4	4
19	असम (बीटीसी सहित)	5,700	5,721	5,745
20	अरुणाचल प्रदेश	53	61	69
21	मणिपुर	462	454	83
22	मेघालय	1,234	1,168	1,176
23	मिजोरम	59	84	84
24	नागालैंड	315	350	399
25	सिक्किम	0.03	0.4	0.5
26	त्रिपुरा	113	115	116
कुल		34,903	36,582	38,913

विवरण-II

वर्ष 2024-25 के दौरान रेशम क्षेत्र में जनवरी-2025 तक राज्य/संघ राज्य क्षेत्र-वार रोजगार का सृजन

क्र.सं.	राज्य/संघ राज्य क्षेत्र	रेशम क्षेत्र में अनुमानित रोजगार सृजन (लाख व्यक्ति)		
		अप्रत्यक्ष रोजगार	प्रत्यक्ष रोजगार	कुल
1	कर्नाटक	2.12	15.3	17.42
2	आंध्र प्रदेश	1.83	13.2	15.03
3	तेलंगाना	0.09	0.7	0.79
4	तमिलनाडु	0.44	3.2	3.64
5	केरल	0.002	0.02	0.02
6	महाराष्ट्र	0.13	0.9	1.03
7	उत्तर प्रदेश	0.08	0.5	0.58
8	मध्य प्रदेश	0.003	0.02	0.02
9	छत्तीसगढ़	0.2	0.8	1.00
10	पश्चिम बंगाल	0.37	2.4	2.77
11	बिहार	0.04	0.2	0.24
12	झारखंड	0.82	3.2	4.02
13	ओडिशा	0.06	0.3	0.36
14	जम्मू और कश्मीर	0.02	0.2	0.22
15	हिमाचल प्रदेश	0.01	0.04	0.05
16	उत्तराखंड	0.01	0.1	0.11
17	हरियाणा	0.00024	0.002	0.00
18	पंजाब	0.001	0.01	0.01
19	असम और बीटीसी	2.67	22.8	25.47
20	अरुणाचल प्रदेश	0.03	0.3	0.33
21	मणिपुर	0.06	0.5	0.56

22	मेघालय	0.54	4.6	5.14
23	मिजोरम	0.02	0.2	0.22
24	नागालैंड	0.2	1.6	1.80
25	सिक्किम	0.0001	0.001	0.001
26	त्रिपुरा	0.02	0.1	0.12
कुल		9.7	71.2	80.90

राष्ट्रीय सामाजिक सहायता कार्यक्रम के अंतर्गत पेंशन का भुगतान

* 428. श्री इमरान मसूद:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार द्वारा राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) की राष्ट्रीय पारिवारिक लाभ योजना सहित विभिन्न पेंशन योजनाओं के अंतर्गत जिला स्तर पर आवेदन स्वीकृत होने के पश्चात् सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस), भारतीय राष्ट्रीय भुगतान निगम (एनपीसीआई) तथा आधार सीडिंग के नाम पर राज्य स्तर पर पेंशन के भुगतान में होने वाले अत्यधिक विलंब की समस्या का समाधान करने के लिए क्या उपाय किए गए हैं; और
- (ख) उत्तर प्रदेश के सहारनपुर जिले सहित विगत तीन वर्षों के दौरान ऐसी योजनाओं के अंतर्गत प्राप्त आवेदनों, स्वीकृत आवेदनों तथा लाभार्थी के बैंक खाते में अंतरित पेंशन राशि का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

- (क): एक मजबूत वेब पोर्टल अर्थात् एनएसएपी- पीएफएमएस से जुड़ी पेंशन भुगतान प्रणाली (एनएसएपी-पीपीएस) को सरकार द्वारा चालू कर दिया गया है और इसे एनएसएपी योजनाओं के कार्यान्वयन और निगरानी के लिए पूर्णतः डिजिटल समाधान के रूप में राज्यों/संघ राज्य क्षेत्रों को प्रदान किया गया है। यह पोर्टल अन्य बातों के साथ-साथ प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड के माध्यम से पेंशन का त्वरित संवितरण करता है तथा पारदर्शिता सुनिश्चित करता है। स्वीकृति, भुगतान और संवितरण प्रक्रिया में कार्य

कुशलता बढ़ाने के लिए, एनएसएपी के कार्यान्वयन में लाभार्थी डेटा से आधार को जोड़ा गया है। हालांकि, एनएसएपी दिशानिर्देशों में स्पष्ट रूप से प्रावधान है कि किसी भी लाभार्थी को इस आधार पर उसके अधिकारों से वंचित नहीं किया जाएगा कि उसके पास बैंक/डाकघर खाता और/या आधार संख्या नहीं है। सरकार ने सभी राज्यों/संघ राज्य क्षेत्रों को यह सुनिश्चित करने के निर्देश भी जारी किए हैं कि प्रौद्योगिकी और डिजिटलीकरण के उपयोग से लाभार्थियों को लाभ देने में कोई रुकावट न आए।

(ख) : राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) के दिशानिर्देशों के अनुसार, लाभार्थियों की पहचान/चयन, आवेदनों के सत्यापन, मंजूरी और अंतिम लाभार्थियों तक पेंशन संवितरण के लिए पूरी तरह से राज्य/संघ राज्य क्षेत्र ही उत्तरदायी हैं। एनएसएपी योजनाओं के कार्यान्वयन के लिए एनएसएपी-पीपीएस का उपयोग करने वाले राज्यों/संघ राज्य क्षेत्रों द्वारा उपलब्ध कराई गई जानकारी के अनुसार, पिछले तीन वर्षों के दौरान एनएफबीएस सहित एनएसएपी योजनाओं के अंतर्गत राज्यों/संघ राज्य क्षेत्रों द्वारा प्राप्त और स्वीकृत आवेदनों का ब्योरा संलग्न **विवरण-I** में दिया गया है। उत्तर प्रदेश सहित कुल 14 राज्य एनएसएपी के कार्यान्वयन के लिए अपने स्वयं के एमआईएस का उपयोग कर रहे हैं।

राज्यों/संघ राज्य क्षेत्रों को केन्द्रीय निधियां लाभार्थियों की राज्य की अधिकतम सीमा अथवा राज्य/संघ राज्य क्षेत्र विशेष के डिजिटल लाभार्थियों के आंकड़े, जो भी कम हो, के आधार पर आवंटित की जाती हैं। इसके अलावा, केन्द्रीय निधियां राज्यों/संघ राज्य क्षेत्रों को तिमाही आधार पर जारी की जाती हैं और संबंधित राज्य/संघ राज्य क्षेत्र द्वारा आगे इसका संवितरण जिला/ब्लॉक/गांव/वार्ड स्तर पर किया जाता है। पिछले तीन वर्षों के दौरान राज्यों/संघ राज्य क्षेत्रों को जारी की गई योजना-वार निधियां संलग्न **विवरण-II** में दी गई है।

विवरण-I

पिछले तीन वर्षों के दौरान एनएफबीएस सहित एनएसएपी योजनाओं के अंतर्गत राज्यों/संघ राज्य क्षेत्रों द्वारा प्राप्त और स्वीकृत आवेदनों का ब्यौरा

एनएसएपी-पीपीएस का उपयोग करने वाले राज्य/संघ राज्य क्षेत्र						
योजना	प्राप्त आवेदन			स्वीकृत		
	नए आवेदन	पुराना डेटा (स्थानांतरित)	कुल	नए आवेदन	पुराना डेटा (स्थानांतरित)	कुल
राष्ट्रीय वृद्धावस्था योजना	466767	760482	1227249	360151	760482	1120633
राष्ट्रीय विधवा योजना	90396	273452	363848	76193	273452	349645
राष्ट्रीय दिव्यांगजन योजना	15261	15611	30872	10705	15611	26316
राष्ट्रीय पारिवारिक लाभ योजना	138047	117735	255782	131862	117735	249597
कुल	710471	1167280	1877751	578911	1167280	1746191

*स्रोत डेटा: एनएसएपी-पीपीएस

विवरण-II

पिछले तीन वर्षों के दौरान राज्यों/संघ राज्य क्षेत्रों को योजना-वार जारी की गई निधियां

योजना	जारी निधियां (करोड़ में)		
	2021-22	2022-23	2023-24
राष्ट्रीय वृद्धावस्था योजना	5806.38	6827.56	6778.48
राष्ट्रीय विधवा योजना	1769.19	2086.99	2009.80
राष्ट्रीय दिव्यांगजन योजना	237.39	278.57	310.47
राष्ट्रीय पारिवारिक लाभ योजना	339.25	458.88	336.48
कुल	8152.21	9652.00	9435.23

15TH FINANCE COMMISSION GRANTS***429. SHRI A. RAJA:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether 15th Finance Commission has recommended funds to Gram Panchayats in the country;
- (b) if so, the details thereof;
- (c) the total funds provided to the funds to the Local Self Governments (LSGs) by the Union Government and the State Governments, in the country, State-wise, particularly to Tamil Nadu;
- (d) whether there is any plan to provide additional funds or grants to LSGs due to loss of revenue to local bodies due to GST and other cess;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b): Yes, Sir. Fifteenth Finance Commission (XV FC) has recommended grants to the tune of Rs. 60,750 crores for the interim period FY 2020-21 and Rs.2,36,805 crore for the period FY 2021-26 to Panchayats in all the three tiers and Traditional Local Bodies and Sixth Schedule areas in 28 States.

The criteria for fund allocation determined by the Fifteenth Finance Commission involve inter-se distribution among the States, with a weightage of 90 percent assigned to population and 10 percent to the areas of the States.

Fifteenth Finance Commission recommended grants are released to the State Governments by Union Government for onwards transfer to the panchayats/traditional bodies within the 10 working days. Any delay beyond 10 working days the State Government is required to release the grant with interest for the period of delay as per the average effective rate of interest on market borrowings/State Development Loans for the previous year.

The inter-se distribution among all the tiers to be done by the State Governments on the basis of the accepted recommendations of the latest State Finance Commission (SFC) and in conformity with the following bands;

Range for Distribution	Gram Panchayats	Block Panchayats	District Panchayats
Minimum	70%	10%	5%
Maximum	85%	25%	15%

States which have a two-tier system with only village and district panchayats, the allocation shall be in the followings bands:

Range for Distribution	Gram Panchayats	District Panchayats
Minimum	70%	15%
Maximum	85%	30%

The State-wise and Year-wise allocation of Fifteenth Finance Commission (XV FC) Grants to Gram Panchayats/equivalent is given in the enclosed **Statement-I.**

(c): The Central Finance Commission grants to Rural Local Bodies are continuously increasing from 13th Finance Commission to 14th Finance Commission and further from 14th Finance Commission to 15th Finance Commission. The allocations under 13th Finance Commission (FY 2010-15) were Rs. 64,408 Crore and under 14th Finance Commission (FY 2015-2020) were Rs. 2,00,292.20 Crore. The allocation under 15th Finance Commission (FY 2021-26) is Rs. 2,36,805 Crore which is around 4 times of 13th Finance Commission allocation.

State-wise allocation and release of funds to the Rural Local Bodies under the Fifteenth Finance Commission (XV FC) grants are given in the enclosed **Statement-II.**

The total fund of Rs. 13303.50 crore and Rs. 28021.21 crore have been provided to the Rural Local Self Governments (RLSGs) in Tamil Nadu by the Union Government under the Fifteenth Finance Commission & the State Government under the State Finance Commission, respectively. The details of the total funds provided to the Rural Local Self Governments (RLSGs) by the Union Government and the Tamil Nadu Government are given below:

S. No.	Year	15th Finance Commission (all tiers)		State Finance Commission (all tiers)	
		Allocation	Release	Allocation	Release
1.	2020-21	3607.00	3607.00	4728.00	4728.00
2.	2021-22	2666.00	2666.00	5080.86	5080.86
3.	2022-23	2761.00	2761.00	5092.17	5092.17
4.	2023-24	2791.00	2791.00	6217.58	6217.58
5.	2024-25	2957.00	1478.50	6902.60	6902.60
6.	2025-26	2884.00	-	7904.60	-
	Total	17666.00	13303.50	35925.81	28021.21

(d) to (f): The Ministry of Finance releases grants to the States for the Rural Local Self Government (RLSG) under the Finance Commission Awards. Article 280 of the Constitution of India provides the basis for the Central Finance Commissions to assess the status of finances of the Union, States and their respective local bodies and recommend sharing of taxes as well as grants for various purposes to the States and Local Bodies, the sharing of taxes includes GST & excludes Cess. The Quantum of grant to be allocated to Local Self Governments and the factors to be considered for it are the prerogative of the Finance Commission.

STATEMENT-I**Year-wise allocation of Fifteenth Finance Commission (XV FC) Grants to
Gram Panchayats/equivalent****(Rs. in crore)**

Sl. No.	States	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1	Andhra Pradesh	1837.50	1357.30	1407.00	1421.70	1506.40	1469.30	8999.20
2	Arunachal Pradesh	161.70	119.00	123.90	125.30	132.30	129.50	791.70
3	Assam	1122.80	830.20	859.60	868.70	920.50	898.10	5499.90
4	Bihar	3512.60	2596.30	2689.40	2718.80	2879.80	2808.40	17205.30
5	Chhattisgarh	1090.50	806.25	835.50	843.75	894.00	872.25	5342.25
6	Goa	63.75	46.75	48.45	49.30	52.70	51.85	312.80
7	Gujarat	2236.50	1653.40	1712.20	1731.10	1833.30	1788.50	10955.00
8	Haryana	948.00	701.25	726.00	734.25	777.00	758.25	4644.75
9	Himachal Pradesh	300.30	221.90	230.30	232.40	246.40	240.10	1471.40
10	Jharkhand	1266.75	936.75	969.75	980.25	1038.75	1013.25	6205.50
11	Karnataka	2734.45	2020.45	2093.55	2116.50	2241.45	2186.20	13392.60
12	Kerala	1221.00	902.25	934.50	945.00	1000.50	975.75	5979.00
13	Madhya Pradesh	3386.40	2502.40	2592.50	2620.55	2775.25	2707.25	16584.35
14	Maharashtra	4661.60	3445.60	3568.80	3608.00	3820.80	3727.20	22832.00
15	Manipur	123.90	91.70	94.50	95.90	101.50	99.40	606.90
16	Meghalaya	182.00	135.00	140.00	141.00	149.00	146.00	893.00

17	Mizoram	93.00	69.00	71.00	72.00	76.00	74.00	455.00
18	Nagaland	125.00	92.00	96.00	97.00	102.00	99.00	611.00
19	Odisha	1580.60	1168.30	1209.60	1222.90	1295.70	1263.50	7740.60
20	Punjab	971.60	718.20	743.40	751.80	796.60	777.00	4758.60
21	Rajasthan	2896.50	2140.50	2217.75	2241.75	2374.50	2315.25	14186.25
22	Sikkim	35.70	26.35	28.05	28.05	29.75	28.05	175.95
23	Tamil Nadu	2885.60	2132.80	2208.80	2232.80	2365.60	2307.20	14132.80
24	Telangana	1569.95	1160.25	1202.75	1215.50	1286.90	1255.45	7690.80
25	Tripura	133.70	98.70	102.90	103.60	109.90	107.10	655.90
26	Uttar Pradesh	6826.40	5045.60	5226.20	5282.90	5595.80	5457.90	33434.80
27	Uttarakhand	430.50	318.75	330.00	333.75	353.25	343.50	2109.75
28	West Bengal	3088.40	2282.70	2364.60	2390.50	2531.90	2469.60	15127.70
	Total	45486.70	33619.65	34827.00	35205.05	37287.55	36368.85	222794.80

STATEMENT-II

Status of allocation and release of Fifteenth Finance Commission Grants to Rural Local Bodies (as on 27-03-2025)

(Rs. in crore)

Sl. No.	States	2020-21		2021-22		2022-23		2023-24		2024-25	
		Allocati on	Release	Allocati on	Release	Allocati on	Release	Allocati on	Release	Allocatio n	Releas e
1	Andhra Pradesh	2625.00	2625.00	1939.00	1917.85	2010.00	1976.75	2031.00	1997.45	2152.00	2109.97

Sl. No.	States	2020-21		2021-22		2022-23		2023-24		2024-25	
2	Arunachal Pradesh	231.00	231.00	170.00	170.00	177.00	0.00	179.00	0.00	189.00	0.00
3	Assam	1604.00	1604.00	1186.00	1186.00	1228.00	1228.00	1241.00	1241.00	1315.00	0.00
4	Bihar	5018.00	5018.00	3709.00	3709.00	3842.00	3842.00	3884.00	3855.33	4114.00	4109.01
5	Chhattisgarh	1454.00	1454.00	1075.00	1075.00	1114.00	1114.00	1125.00	1125.00	1192.00	1185.25
6	Goa	75.00	75.00	55.00	55.00	57.00	48.46	58.00	8.62	62.00	0.00
7	Gujarat	3195.00	3195.00	2362.00	2362.00	2446.00	2446.00	2473.00	2473.00	2619.00	0.00
8	Haryana	1264.00	1264.00	935.00	935.00	968.00	967.30	979.00	953.59	1036.00	1012.51
9	Himachal Pradesh	429.00	429.00	317.00	317.00	329.00	329.00	332.00	318.04	352.00	229.19
10	Jharkhand	1689.00	1689.00	1249.00	1249.00	1293.00	1293.00	1307.00	1307.00	1385.00	0.00
11	Karnataka	3217.00	3217.00	2377.00	2375.50	2463.00	2093.55	2490.00	2086.59	2637.00	2133.24
12	Kerala	1628.00	1628.00	1203.00	1203.00	1246.00	1246.00	1260.00	1260.00	1334.00	1334.00
13	Madhya Pradesh	3984.00	3984.00	2944.00	2944.00	3050.00	3050.00	3083.00	2819.24	3265.00	651.78
14	Maharashtra	5827.00	5827.00	4307.00	4267.16	4461.00	3696.71	4510.00	3629.21	4776.00	3169.72
15	Manipur	177.00	177.00	131.00	65.50	135.00	0.00	137.00	0.00	145.00	0.00
16	Meghalaya	182.00	182.00	135.00	67.50	140.00	0.00	141.00	0.00	149.00	0.00
17	Mizoram	93.00	93.00	69.00	69.00	71.00	71.00	72.00	0.00	76.00	0.00
18	Nagaland	125.00	125.00	92.00	92.00	96.00	19.20	97.00	0.00	102.00	0.00
19	Odisha	2258.00	2258.00	1669.00	1669.00	1728.00	1728.00	1747.00	1746.91	1851.00	1851.00
20	Punjab	1388.00	1388.00	1026.00	1026.00	1062.00	1062.00	1074.00	1058.35	1138.00	562.93
21	Rajasthan	3862.00	3862.00	2854.00	2854.00	2957.00	2955.34	2989.00	2847.96	3166.00	2803.69
22	Sikkim	42.00	42.00	31.00	31.00	33.00	33.00	33.00	33.00	35.00	32.34
23	Tamil Nadu	3607.00	3607.00	2666.00	2666.00	2761.00	2761.00	2791.00	2791.00	2957.00	1478.50

Sl. No.	States	2020-21		2021-22		2022-23		2023-24		2024-25	
24	Telangana	1847.00	1847.00	1365.00	1365.00	1415.00	1415.00	1430.00	1424.18	1514.00	0.00
25	Tripura	191.00	191.00	141.00	141.00	147.00	147.00	148.00	148.00	157.00	156.31
26	Uttar Pradesh	9752.00	9752.00	7208.00	7208.00	7466.00	7466.00	7547.00	7547.00	7994.00	7994.00
27	Uttarakhand	574.00	574.00	425.00	418.70	440.00	439.21	445.00	444.13	471.00	234.91
28	West Bengal	4412.00	4412.00	3261.00	3261.00	3378.00	3378.00	3415.00	3415.00	3617.00	3472.22
	Total	60750.00	60750.00	44901.00	44699.22	46513.00	44805.52	47018.00	44529.58	49800.00	34520.57

पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम

*430. डॉ. संबित पात्रा:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम (एलएचडीसीपी) में संशोधन का प्रस्ताव सरकार के विचाराधीन है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने देश में सस्ती जेनेरिक पशु चिकित्सा दवाएं उपलब्ध कराने के लिए "प्रधानमंत्री जन औषधि परियोजना" की तर्ज पर "पशु औषधि भंडार" स्थापित करने के लिए कोई योजनाएं बनाई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) विगत तीन वर्षों के दौरान उक्त एलएचडीसीपी कार्यक्रम के तहत आवंटित धनराशि और व्यय का ब्यौरा क्या है;
- (घ) क्या सरकार के पास सहकारिता मंत्रालय के सहयोग से सहकारी समितियों के माध्यम से पशु औषधि भंडार योजना को लागू करने के लिए कोई प्रस्ताव विचाराधीन हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ड) सरकार द्वारा सस्ती जेनेरिक पशु चिकित्सा दवाएं उपलब्ध कराने के लिए कुल कितनी धनराशि व्यय किए जाने की संभावना है और तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): केंद्रीय मंत्रिमंडल ने पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम (एलएचडीसीपी) योजना के संशोधन के प्रस्ताव को अनुमोदित कर दिया है। संशोधित एलएचडीसीपी योजना के प्रावधान नीचे दिए गए हैं: इसमें तीन घटक हैं, नामतः खुरपका और मुंहपका रोग (एफएमडी) और ब्रुसेल्लोसिस के टीकाकरण के लिए राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम (एनएडीसीपी); क्लासिकल स्वाइन फीवर (सीएसएफ) और पेस्टे डेस पेटिट्स रुमिनेंट्स (पीपीआर) के टीकाकरण के लिए गंभीर पशु रोग नियंत्रण कार्यक्रम (सीएडीसीपी), पशु चिकित्सा अस्पताल और औषधालयों की स्थापना और सुदृढ़ीकरण - मोबाइल पशु चिकित्सा इकाइयां (ईएसवीएचडी-एमवीयू) और राज्य प्राथमिकता वाले रोग जैसे लम्पी त्वचा रोग (एलएसडी), रेबीज आदि के टीकाकरण, प्रयोगशालाओं का सुदृढ़ीकरण, प्रशिक्षण और पक्षी वध संबंधी मुआवजा आदि के लिए पशु रोग नियंत्रण हेतु राज्यों को सहायता (एएससीएडी) नामक उप-घटकों के साथ पशुधन स्वास्थ्य और रोग नियंत्रण (एलएच एंड डीसी), जेनेरिक पशु चिकित्सा दवाओं की बिक्री के लिए एलएचडीसीपी योजना में प्रधानमंत्री-किसान समृद्धि केंद्र और सहकारी समितियों के माध्यम से पशु औषधि नामक एक नया घटक जोड़ा गया है।

(ख): एलएचडीसीपी के नए घटक पशु औषधि के अंतर्गत, प्रधानमंत्री किसान समृद्धि केंद्रों (पीएम-केएसके) और सहकारी समितियों के माध्यम से देश भर में सस्ती जेनेरिक पशु चिकित्सा दवाओं की उपलब्धता शुरू करने हेतु वर्ष 2025-26 तक दो वर्षों के लिए 75 करोड़ रुपये निर्धारित किए गए हैं।

(ग): पिछले तीन वर्षों के दौरान उक्त एलएचडीसीपी योजना के अंतर्गत आबंटित निधियां और किए गए व्यय का विवरण निम्नानुसार है:

(राशि करोड़ रु. में)

वर्ष	बजट अनुमान	संशोधित अनुमान	वास्तविक व्यय
2022-23	2000.00	1390.02	801.48
2023-24	2349.71	1500.00	1037.20
2024-25	2465.00	1980.00	1583.53 (दिनांक 26.03.2025 तक)

(घ) और (ड): जी हां। एलएचडीसीपी योजना को संशोधित किया गया है और प्रधानमंत्री किसान समृद्धि केंद्रों (पीएम-केएसके) और सहकारी समितियों के माध्यम से पशु औषधि नामक एक नया घटक जोड़ा गया है। एलएचडीसीपी के पशु औषधि घटक के लिए 75 करोड़ रुपए निर्धारित किए गए हैं। जिसमें से 65 करोड़ रुपए बिक्री के लिए पशु चिकित्सा दवाओं की प्रारंभिक खरीद, 5 करोड़ रु. प्रोत्साहन और 5 करोड़ रु. विज्ञापन एवं प्रचार पर खर्च किए जाने का प्रस्ताव है। इससे जेनेरिक दवाओं के लिए एक पारिस्थितिकी तंत्र तैयार होगा और ये दवाएं सस्ती और अच्छी गुणवत्ता वाली होंगी।

PROMOTION OF ORGANIC FARMING

***431. SHRI ANUP SANJAY DHOTRE:**

SHRI SANDIPANRAO ASARAM BHUMARE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the present status and details of initiatives taken by the Government to promote organic farming in the country, State-wise particularly in Maharashtra, Madhya Pradesh and Union Territory of Dadra & Nagar Haveli;

- (b) whether any steps have been taken or proposed to be taken by the Government to make the pattern of this traditional farming economical and profitable, if so, the details thereof;
- (c) the details of the funds earmarked/allocated, released and utilised for such initiatives particularly for the said States/UTs;
- (d) whether any training workshops and awareness programmes are being organized by the Government to create awareness about techniques and benefits of organic farming in the country particularly in the said States/UTs and if so, the details thereof; and
- (e) the number of such workshops organised by the Government in the country during the last three years and the current year along with the number of farmers participated in these workshops including Maharashtra?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b): Government is promoting organic farming through the schemes of Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) scheme is being implemented. Both the schemes stress on end-to-end support to farmers engaged in organic farming i.e. from production to post-harvest management training and capacity building. The main focus of the PKVY and MOVCDNER schemes is to promote natural resource based integrated and climate

resilient sustainable farming systems that ensure maintenance and increase of soil fertility, natural resource conservation, on-farm nutrient recycling and minimize dependence of farmers on external inputs.

So far, 59.74 lakh ha area has been covered under organic farming since 2015-16 including Maharashtra, Madhya Pradesh and Union Territory of Dadra & Nagar Haveli. The State wise details of area covered under organic farming National Programme for Organic Production (NPOP) (including MOVCDNER) + Participatory Guarantee System (PGS) under PKVY till 2023-2024 is given in the enclosed **Statement**.

PKVY is being implemented in a cluster mode, each cluster with farmer groups having area of 20 ha. Under PKVY, assistance of Rs.31,500/ha over 3 years is provided for promotion of organic farming to cover different components like training, PGS Certification, value addition, marketing and publicity. Out of this, assistance of Rs.15,000 per ha over three years is provided to farmers through DBT for on- farm /off –farm organic inputs.

Under MOVCDNER scheme, assistance of Rs.46,500/ha over 3 years is provided for creation of FPOs, support to farmers for organic inputs, quality seeds/ planting material and training, hand holding and certification. Out of this, the assistance of Rs.15,000 per ha over 3 years is given as DBT is provided to farmers for on- farm /off –farm organic inputs and Rs.17,500 for the planting material.

Through financial assistance, hand holding support and training for production of eco-friendly fertilizers from locally available items, the cost of input reduces and farming become economical and profitable.

(c): The details of funds allocated released & utilized for promoting organic farming under PKVY scheme in Maharashtra, Madhya Pradesh & Union Territory of Dadar& Nagar Haveli since 2015-16 to 2024-25 (as on 26.03.2025) is as below:

(Rs. in Crore)

State	Allocation	Released	Utilized
Maharashtra	226.52	133.13	116.43
Madhya Pradesh	456.15	146.64	125.11
Dadar& Nagar Haveli	75.50	10.00	0.00

(d) and (e): PKVY & MOVCDNER schemes is implemented through the States/UTs. The details of training, workshops and awareness programme are maintained at the State/UTs level and not centrally.

Government of Maharashtra has informed that 2786 trainings have been conducted in the same duration covering 1,54,162 farmers.

Government of Union Territory of Dadar& Nagar Haveli has informed that 7 workshops have been conducted in the same duration covering 232 farmers.

Government of Madhya Pradesh has informed that 7 workshops have been conducted in the same duration covering 100 farmers.

STATEMENT**State wise details of total cumulative area covered under organic farming****NPOP (including MOVCDNER) + PGS under PKVY till 2023-2024****(Area in ha)**

S. NO.	State Name	NPOP	PGS under PKVY
1	Andhra Pradesh	63,678.69	3,60,805
2	Bihar	29,062.13	31,561
3	Chhattisgarh	15,144.13	1,01,279
4	Goa	12,287.40	15334
5	Gujarat	6,80,819.99	10000
6	Haryana	2,925.33	-
7	Himachal Pradesh	9,334.28	18748
8	Jharkhand	54,408.20	25300
9	Kerala	44,263.91	94480
10	Karnataka	71,085.99	20900
11	Madhya Pradesh	11,48,236.07	74960
12	Maharashtra	10,01,080.32	66756
13	Odisha	1,81,022.28	45800
14	Punjab	11,089.41	6981
15	Tamil Nadu	42,758.27	32940
16	Telangana	84,865.16	8100
17	Rajasthan	5,80,092.22	148500
18	Uttar Pradesh	66,391.34	171185
19	Uttarakhand	1,01,820.39	140740
20	West Bengal	8,117.80	21400
21	Assam	27,079.40	4400
22	Arunachal Pradesh	16,537.53	380
23	Meghalaya	29,703.30	900
24	Manipur	32,584.50	600

25	Mizoram	14,238.30	780
26	Nagaland	16,221.56	480
27	Sikkim	75,729.78	63000
28	Tripura	20,481.36	1000
29	Jammu & Kashmir	34,746.75	5160
30	Pondicherry	21.51	-
31	Delhi	9.60	-
32	Ladakh	-	10480
33	Daman & Diu	-	642
34	Dadar & Nagar Haveli	-	500
Total		44,75,836.90	14,98,583
Grand Total (NPOP + PGS)		59,74,419.90	

Source: APEDA + PGS

पीएम गति शक्ति राष्ट्रीय मास्टर प्लान

* 432. श्री अजय भट्ट:

श्री रॉबर्ट ब्रूस सी.:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) पीएम गति शक्ति राष्ट्रीय मास्टर प्लान की शुरुआत से अब तक इसके तहत कितनी प्रगति हुई है;
- (ख) उक्त योजना के तहत वर्षवार कुल कितनी धनराशि जारी की गई है;
- (ग) उक्त योजना के तहत विभिन्न विभागों/मंत्रालयों द्वारा कितनी प्रमुख परियोजनाओं को चिह्नित किया गया है और उनका ब्यौरा क्या है एवं उनकी अनुमानित लागत कितनी है;
- (घ) क्या इस योजना में प्रारंभ में शामिल किए गए 21 मंत्रालयों के अलावा इसमें किन्हीं नए मंत्रालयों को भी शामिल किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ड) तिरुनेलवेली जिले के अंतर्गत उक्त योजना के तहत शामिल स्थलों का ब्यौरा क्या है;
- (च) उक्त योजना के तहत उत्तराखंड में शुरू की गई परियोजनाओं का ब्यौरा क्या है और इसके लिए कितनी धनराशि आवंटित की गई है; और
- (छ) बुनियादी ढांचा संबंधी परियोजनाओं की निरंतर आयोजना और समयबद्ध समन्वित निष्पादन के लिए उठाए जा रहे कदमों का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल):

(क): पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान (पीएमजीएस एनएमपी) की शुरुआत 13 अक्टूबर 2021 को की गई थी। इसकी शुरुआत के बाद से, इसमें काफी प्रगति की गई है जिसमें भूस्थानिक प्लेटफॉर्म का विकास, एकाधिक डाटा लेयर्स का एकीकरण, अवसंरचना विकास (आर्थिक और सामाजिक अवसंरचना सहित) के लिए प्लानिंग टूल्स का निर्माण तथा पदाधिकारियों का क्षमता निर्माण शामिल है। नेटवर्क प्लानिंग ग्रुप (एनपीजी) के रूप में एक व्यवस्थागत तंत्र स्थापित किया गया है, जिसके तहत एकीकृत प्लानिंग, मल्टीमोडेलिटी, इंटर-मोडेलिटी, प्रयासों की एकरूपता, परियोजना स्थल तथा उसके आसपास व्यापक विकास और डाटा-आधारित निर्णय लेने के लिए अवसंरचनागत परियोजनाओं (500 करोड़ रुपये से अधिक की अनुमानित लागत वाली) का मूल्यांकन किया जाता है।

अद्यतन स्थिति के अनुसार, 36 राज्यों/संघ राज्य क्षेत्रों तथा 8 अवसंरचना, 16 सामाजिक, 15 आर्थिक क्षेत्र के और 5 अन्य मंत्रालयों सहित 44 केंद्रीय मंत्रालयों को पीएम गतिशक्ति एनएमपी में शामिल किया गया है। 36 राज्यों/संघ राज्य क्षेत्रों की 934 लेयर्स और 44 केंद्रीय मंत्रालयों की 718 लेयर्स सहित 1652 डाटा लेयर्स को पीएमजीएस एनएमपी पर एकीकृत किया गया है। पीएमजीएस के तहत की गई वर्ष-वार प्रगति संलग्न **विवरण-I** पर दी गई है।

(ख): 'वर्ष 2022-23 के लिए पूंजीगत निवेश हेतु राज्यों को विशेष सहायता स्कीम' के भाग-II (पीएमजीएस संबंधी व्यय के लिए) के जरिए वित्त मंत्रालय, व्यय विभाग ने अवसंरचना विकास के लिए राज्यों को 50 वर्ष के ब्याज मुक्त ऋण के रूप में 5000 करोड़ रुपए के संवितरण का प्रावधान किया है। 'पूंजीगत निवेश हेतु राज्यों को विशेष सहायता स्कीम' के भाग-II के तहत अनुमोदित की गई राज्यों की परियोजनाओं तथा आबंटित निधि का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग): पीएमजीएस के तहत आयोजित नेटवर्क प्लानिंग ग्रुप (एनपीजी) की 89 बैठकों में विभिन्न केंद्रीय मंत्रालयों की 12.45 लाख करोड़ रुपए की अनुमानित लागत वाली 260 अवसंरचना परियोजनाओं का मूल्यांकन एकीकृत प्लानिंग दृष्टिकोण का आकलन करने, प्रथम और अंतिम बिंदु तक कनेक्टिविटी सुनिश्चित करने और क्षेत्र-आधारित व्यापक सामाजिक-आर्थिक विकास सुनिश्चित करने के लिए किया गया है। इन परियोजनाओं का मंत्रालय/विभाग-वार विवरण नीचे दिया गया है:

क्रम सं.	मंत्रालय/विभाग	परियोजनाओं की संख्या	कुल अनुमानित लागत (करोड़ रुपए में)
1	नवीन और नवीकरणीय ऊर्जा मंत्रालय	1	20,774
2	नागर विमानन मंत्रालय	4	6,364
3	आवासन और शहरी कार्य मंत्रालय	16	169,177
4	पेट्रोलियम और प्राकृतिक गैस मंत्रालय	4	9,056
5	पत्तन, पोत परिवहन और जलमार्ग मंत्रालय	3	49,759
6	रेल मंत्रालय	93	257,632
7	सड़क परिवहन और राजमार्ग मंत्रालय	126	699,195
8	राष्ट्रीय औद्योगिक कॉरिडोर विकास निगम (एनआईसीडीसी), डीपीआईआईटी, वाणिज्य और उद्योग मंत्रालय	12	28,693
9	इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी	1	4,680

	मंत्रालय		
	कुल योग	260	1,245,329

(घ): अद्यतन स्थिति के अनुसार, 8 अवसंरचना, 16 सामाजिक, 15 आर्थिक और 5 अन्य मंत्रालयों सहित 44 केंद्रीय मंत्रालयों को पीएमजीएस एनएमपी में शामिल किया गया है। इसका ब्यौरा संलग्न **विवरण-III** में दिया गया है।

(ङ): पीएमजीएस के तहत नेटवर्क प्लानिंग ग्रुप द्वारा मूल्यांकित 260 परियोजनाओं, जैसा कि उपर्युक्त भाग (ग) में दिया गया है, में से 07 परियोजनाएं तमिलनाडु राज्य के अंतर्गत आती हैं। इसका ब्यौरा संलग्न **विवरण-IV** में दिया गया है।

(च): पीएमजीएस के तहत नेटवर्क प्लानिंग ग्रुप द्वारा योजनाबद्ध और मूल्यांकित 260 प्रमुख परियोजनाओं, जैसा कि उपर्युक्त भाग (ग) में दिया गया है, में से 03 परियोजनाएं उत्तराखंड राज्य के अंतर्गत आती हैं। इसका ब्यौरा संलग्न **विवरण-V** में दिया गया है।

(छ): अवसंरचना परियोजनाओं की एकीकृत प्लानिंग के लिए नेटवर्क प्लानिंग ग्रुप (एनपीजी) के रूप में एक व्यवस्थागत तंत्र और एक समर्पित जीआईएस-आधारित पोर्टल (पीएमजीएस एनएमपी) बनाया गया है। एनएमपी पोर्टल केंद्रीय मंत्रालयों और राज्यों/संघ राज्य क्षेत्रों को समग्र प्लानिंग और डाटा-संचालित निर्णय लेने में सक्षम बनाता है। नेटवर्क प्लानिंग ग्रुप (एनपीजी) तंत्र को व्यवस्थागत बनाया गया है जिसके तहत एनपीजी की बैठकें नियमित रूप से आयोजित की जाती हैं, जिसमें पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी), रक्षा मंत्रालय (एमओडी), नीति आयोग और राज्यों/संघ राज्य क्षेत्रों के प्रतिनिधियों के साथ-साथ सभी अवसंरचना मंत्रालयों के हितधारकों को एक साथ लाया जाता है। एनपीजी, पीएमजीएस के सिद्धांतों जैसे एकीकृत प्लानिंग, मल्टी-मोडेलिटी, इंटर मोडेलिटी, समग्र सरकारी दृष्टिकोण तथा अंतिम बिंदु तक कनेक्टिविटी आदि के आधार पर परियोजनाओं का मूल्यांकन करता है।

विवरण-I

वर्ष 2021-2022

- पीएमजीएस एनएमपी की शुरुआत की गई।
- एनपीजी के व्यवस्थागत तंत्र की स्थापना की गई।
- अवसंरचना मंत्रालयों को शामिल करने की शुरुआत।
- पीएमजीएस एनएमपी प्लेटफॉर्म पर अवसंरचना मंत्रालयों की परिसम्पत्तियों की मैपिंग और अवसंरचना परियोजनाओं की प्लानिंग
- प्लानिंग के लिए पीएमजीएस एनएमपी के इस्तेमाल हेतु केंद्र और राज्य सरकार के अधिकारियों के क्षमता निर्माण की शुरुआत।

वर्ष 2022-23

- 8 मुख्य अवसंरचना मंत्रालयों को शामिल किया गया।
- राष्ट्रीय मास्टर प्लान पोर्टल पर अवसंरचना मंत्रालयों की परिसम्पत्तियों की मैपिंग और अवसंरचना परियोजनाओं की प्लानिंग।
- केंद्रीय मंत्रालयों की 71 अवसंरचना परियोजनाओं का एनपीजी में मूल्यांकन किया गया।
- प्लानिंग के लिए पीएमजीएस एनएमपी के इस्तेमाल हेतु केंद्र और राज्य सरकार के अधिकारियों का क्षमता निर्माण जारी रखा गया।

वर्ष 2023-24

- सामाजिक क्षेत्र के 16 मंत्रालयों को शामिल किया गया।
- पीएमजीएस एनएमपी पोर्टल पर सामाजिक क्षेत्र के मंत्रालयों की परिसम्पत्तियों की मैपिंग।

- केंद्रीय मंत्रालयों की 73 अवसंरचना परियोजनाओं का एनपीजी में मूल्यांकन किया गया।
- मंत्रालयों द्वारा पीएमजीएस एनएमपी पोर्टल पर अवसंरचना और सामाजिक क्षेत्र की परियोजनाओं की प्लानिंग।
- प्लानिंग के लिए पीएमजीएस एनएमपी के इस्तेमाल हेतु केंद्र और राज्य सरकार के अधिकारियों का क्षमता निर्माण जारी रखा गया।

वर्ष 2024-25

- आर्थिक क्षेत्र के 15 मंत्रालयों को शामिल किया गया।
- पीएमजीएस एनएमपी पोर्टल पर आर्थिक क्षेत्र के मंत्रालयों की परिसम्पत्तियों की मैपिंग।
- केंद्रीय मंत्रालयों की 116 अवसंरचना परियोजनाओं का एनपीजी तंत्र के जरिए मूल्यांकन किया गया।
- मंत्रालयों द्वारा पीएमजीएस एनएमपी पोर्टल पर परियोजना प्लानिंग।
- जिला स्तर पर क्षेत्र विकास दृष्टिकोण को अपनाकर भू-स्थानिक डाटा आधारित प्लानिंग को सक्षम बनाने हेतु 28 आकांक्षी जिलों के लिए जिला मास्टर प्लान (डीएमपी) की शुरुआत की गई।
- प्लानिंग के लिए पीएमजीएस एनएमपी के इस्तेमाल हेतु केंद्र और राज्य सरकार के अधिकारियों का क्षमता निर्माण जारी रखा गया।

विवरण-II

‘पूँजीगत निवेश हेतु राज्यों को विशेष सहायता स्कीम’ के भाग-II के तहत अनुमोदित की गई राज्यों की परियोजनाओं तथा आबंटित निधि का ब्यौरा

क्रम.सं.	राज्य	व्यय विभाग द्वारा अनुमोदित परियोजनाओं की संख्या	व्यय विभाग द्वारा अनुमोदित पूँजीगत व्यय (करोड़ रुपए में)
1	पश्चिम बंगाल	30	376
2	चंडीगढ़	27	168.42
3	बिहार	21	502.92
4	उत्तर प्रदेश	15	896.91
5	मध्य प्रदेश	11	393
6	महाराष्ट्र	8	316
7	तमिलनाडु	8	204
8	राजस्थान	7	301
9	असम	6	156
10	नागालैंड	5	28.43
11	केरल	4	96
12	त्रिपुरा	4	35
13	गुजरात	3	174
14	हरियाणा	3	55
15	झारखंड	3	165
16	मणिपुर	3	36
17	हिमाचल प्रदेश	3	42
18	अरुणाचल प्रदेश	3	87.85
19	आंध्र प्रदेश	2	202
20	कर्नाटक	2	182
21	मेघालय	2	38
22	मिजोरम	2	25
23	उत्तराखंड	2	56
24	गोवा	1	19
25	पंजाब	1	90
26	सिक्किम	1	19

27	तेलंगाना	1	100
28	ओडिशा	0	0
	कुल	178	4764.53

स्रोत: वर्ष 2022-23 के लिए पूंजीगत निवेश हेतु राज्यों को विशेष सहायता स्कीम के भाग-II के तहत परियोजनाओं के अनुमोदन के लिए व्यय विभाग का कार्यालय ज्ञापन

विवरण-III

पीएमजीएस एनएमपी में शामिल मंत्रालयों की सूची

अवसंरचना (8 मंत्रालय, 1 विभाग)		
क्रम सं.	मंत्रालय का नाम	विभाग
1	रेल मंत्रालय (एमओआर)	
2	सड़क परिवहन और राजमार्ग मंत्रालय (एमओआरटीएच)	
3	नागर विमानन मंत्रालय (एमओसीए)	
4	पत्तन, पोत परिवहन और जलमार्ग मंत्रालय (एमओपीएसडब्ल्यू)	
5	पेट्रोलियम और प्राकृतिक गैस मंत्रालय (एमओपीएनजी)	
6	संचार मंत्रालय	संचार विभाग (डीओटी)
7	विद्युत मंत्रालय (एमओपी)	
8	नवीन और नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई)	
अन्य (5 मंत्रालय)		
1	रक्षा मंत्रालय	
2	उत्तर पूर्वी क्षेत्र विकास मंत्रालय	
3	सहकारिता मंत्रालय	
4	पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय	
5	गृह मंत्रालय	
सामाजिक (16 मंत्रालय, 11 विभाग)		
1	आयुष मंत्रालय	
2	संस्कृति मंत्रालय	
3	शिक्षा मंत्रालय	उच्चतर शिक्षा विभाग स्कूल शिक्षा और साक्षरता विभाग
4	स्वास्थ्य और परिवार कल्याण मंत्रालय	स्वास्थ्य और परिवार कल्याण विभाग स्वास्थ्य अनुसंधान विभाग
5	जल शक्ति मंत्रालय	पेयजल और स्वच्छता विभाग

		जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
6	श्रम और रोजगार मंत्रालय	
7	आवासन और शहरी कार्य मंत्रालय (एमओएचयूए)	
8	अल्पसंख्यक कार्य मंत्रालय (एमओएमए)	
9	पंचायती राज मंत्रालय (एमओपीआर)	
10	ग्रामीण विकास मंत्रालय (एमओआरडी)	
11	कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई)	
12	सामाजिक न्याय और अधिकारिता मंत्रालय	सामाजिक न्याय विभाग दिव्यांगजन सशक्तिकरण विभाग
13	युवा कार्यक्रम और खेल मंत्रालय (एमओएसवाईए)	खेल विभाग युवा कार्यक्रम विभाग
14	जनजातीय कार्य मंत्रालय (एमओटीए)	
15	पर्यटन मंत्रालय	
16	महिला और बाल विकास मंत्रालय (एमओडब्ल्यूसीडी)	
	संचार मंत्रालय*	
	*इस मंत्रालय की गणना अवसंरचना मंत्रालयों में की जा चुकी है	डाक विभाग
आर्थिक (15 मंत्रालय, 10 विभाग)		
1	वाणिज्य और उद्योग मंत्रालय (एमओसीआई)	उद्योग संवर्धन और आंतरिक व्यापार विभाग (डीपीआईआईटी) वाणिज्य विभाग
2	कृषि एवं किसान कल्याण मंत्रालय	
3	रसायन और उर्वरक मंत्रालय	उर्वरक विभाग रसायन और पेट्रोरसायन विभाग औषध विभाग
4	उपभोक्ता मामले और सार्वजनिक वितरण मंत्रालय	खाद्य और सार्वजनिक वितरण विभाग उपभोक्ता मामले विभाग
5	कोयला मंत्रालय	
6	पृथ्वी विज्ञान मंत्रालय	
7	इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई)	
8	मत्स्यपालन, पशुपालन और डेयरी मंत्रालय	पशुपालन और डेयरी विभाग

		मत्स्यपालन विभाग
9	खाद्य प्रसंस्करण उद्योग मंत्रालय	
10	भारी उद्योग मंत्रालय	
11	खान मंत्रालय	
12	इस्पात मंत्रालय	
13	वस्त्र मंत्रालय	
14	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एमएसएमई)	
15	वित्त मंत्रालय	राजस्व विभाग

विवरण-IV

तमिलनाडु के अंतर्गत आने वाली एनपीजी परियोजनाएं

क्रम सं.	वर्ष	परियोजना	मंत्रालय	अनुमानित लागत (करोड़ रुपए में)	राज्य
1	2022-23	चेन्नई - त्रिची - तूतीकोरिन एक्सप्रेस (चेन्नई - त्रिची एक्सप्रेस और तंजावुर (पिलैयापट्टी) - तूतीकोरिन)	एमओआरटी एच	30,502.00	तमिलनाडु
2	2024-25	पैकेज-I (तमिलनाडु) - तिरुवल्लूर से तमिलनाडु/आंध्र प्रदेश सीमा तक एनएच-716 को चार लेन का बनाना पैकेज-II (आंध्र प्रदेश) - तमिलनाडु/आंध्र प्रदेश सीमा से पुत्तूर तक एनएच-716 को चार लेन का बनाना तथा मल्लावरम जंक्शन से रेनीगुंटा जंक्शन तक एनएच-71 को छह लेन का बनाना	एमओआरटी एच	1,981.97	तमिलनाडु और आंध्र प्रदेश

		पैकेज-I (तमिलनाडु) - तिरुवल्लूर से तमिलनाडु/आंध्र प्रदेश सीमा तक एनएच-716 को चार लेन का बनाना पैकेज-II (आंध्र प्रदेश) - तमिलनाडु/आंध्र प्रदेश सीमा से पुत्तूर तक एनएच-716 को चार लेन का बनाना तथा मल्लावरम जंक्शन से रेनीगुंटा जंक्शन तक एनएच-71 को छह लेन का बनाना			
3	2024-25	मदुरई-कोल्लम आईसीआर	एमओआरटी एच	2,849.22	तमिलनाडु
4	2024-25	मदुरई-धनुषकोडी	एमओआरटी एच	1,482.40	तमिलनाडु
5	2024-25	चेन्नई-महाबलीपुरम-पुदुच्चेरी	एमओआरटी एच	1,614.58	तमिलनाडु
6	2024-25	थोप्पुर घाट खंड के अलाइनमेंट में सुधार	एमओआरटी एच	920.76	तमिलनाडु
7	2024-25	होसुर - ओमालुर डबलिंग	रेल	1,832	तमिलनाडु

विवरण-V

उत्तराखंड के अंतर्गत आने वाली एनपीजी परियोजनाएं

क्रम सं.	वर्ष	परियोजनाएं	मंत्रालय	अनुमानित लागत (करोड़ रुपए में)	राज्य
1	2022-23	देहरादून मेट्रो निओ परियोजना	एमओएचयूए	1,852.74	उत्तराखंड

2	2022-23	उत्तराखंड के उधम सिंह नगर जिले के खुरपिया फार्म में एकीकृत विनिर्माण क्लस्टर (आईएमसी) का विकास	एनआईसीडीसी	1265.37	उत्तराखंड
3	2023-24	उत्तराखंड राज्य में सीएच. 368.00 किमी से 468.00 किमी (एनएच-07) पर 20 भूस्खलन एवं 11 धंसाव क्षेत्रों के लिए शमन उपाय और बीच में 2 पुलों के लिए ईपीसी मोड पर निर्माण	एमओआरटीएच	719.41	उत्तराखंड

DAIRY COOPERATIVES IN TELANGANA

*** 433. SHRI VAMSI KRISHNA GADDAM:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- the details of funds allocated and the percentage utilised by dairy cooperatives in Telangana during the last three years;
- whether the Government has assessed reasons for the decline in cooperative milk production in districts like Nizamabad and Warangal;
- the steps taken to revive ailing cooperatives; and
- whether any request has been received from the State of Telangana for increasing central funds under cooperative development schemes, if so, the steps taken in this regard?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) : The details of funds released by the Department of Animal Husbandry and Dairying (DAHD), Government of India (GoI) under dairy development Schemes to Dairy Cooperatives in Telangana during the last three years (2021-22, 22-23 and 23-24) and the percentage utilized is as under:

Name of the Scheme	(Rs in Cr.)		percentage utilized
	Funds released during last three years (2021-22, 22-23 and 23-24)	Funds utilized during last three years (2021-22, 22-23 and 23-24)	
National Programme for Dairy Development (NPDD)- Grant/Loan	34.63	27.64	80%
Animal Husbandry Infrastructure Development Fund (AHIDF)*- Loan	120.94	120.94	100%
Supporting Dairy Cooperatives & Farmer Producer Organisations engaged in dairy activities (SDCFPO) - Interest subvention	0.4	0.4	100%
Total	155.97	148.98	96%
*Erstwhile Dairy Processing and Infrastructure Development Fund (DIDF)- Interest subvention @ 2.5%. Now merged in AHIDF - Interest subvention @3% to Pvt as well as Cooperatives on loan disbursed			

(b) : The milk production in the Telangana increased to 5840 thousand tonnes in 2023-24 from 4207 thousand tonnes in 2014-15 with significant increase of 38.81 % in milk production over the past decade. However, the Government of Telangana has recognized and assessed the several factors that have contributed for decline in cooperative milk production in districts like Nizamabad and Warangal. Some of the factors are as under:

1. Inadequate green fodder facilities
2. Increased feeding costs- High costs of Feed ingredients and Concentrates
3. Low productivity from milch animals due to inadequate green fodder facilities

In order to strengthen fodder seed production chain to improve availability of certified fodder seed required for fodder production and encouraging entrepreneurs for establishment of fodder Block/Hay Bailing/Silage Making Units through incentivization, DAHD, GoI is implementing sub-Mission for feed and fodder development under National Livestock Mission(NLM). An amount of Rs 592 lakh has been released to Telangana for quality fodder seed production.

(c) : DAHD, GoI is implementing the following Dairy Development schemes across the country to supplement the efforts made by the State Government for strengthening/upgradation of milk processing infrastructure of Dairy Cooperatives:

- (i) **National Programme for Dairy Development (NPDD):** NPDD is implemented with following 2 components:

- a. **Component 'A'** of NPDD focuses on creating and strengthening infrastructure for quality milk testing and primary chilling facilities. It benefits State Cooperative Dairy Federations, District Cooperative Milk Producers' Unions, Self Help Groups (SHGs), Milk Producer Companies, and Farmer Producer Organizations. This component aims to improve milk quality and safety from production to storage.
 - b. **Component 'B'** of NPDD ("Dairying through Cooperatives") enhances the sale of milk and milk products by increasing farmers' access to organized market. It upgrades milk processing and marketing infrastructure, boosting the capacity of producer-owned institutions. This component ensures better market linkage and processing efficiency.
- (ii) **Supporting Dairy Cooperatives & Farmer Producer Organisations engaged in dairy activities (SDCFPO):** This initiative aims to aid State Dairy Cooperative Federations by offering soft working capital loans to help them navigate crises caused by severely adverse market conditions or natural calamities.
- (iii) **Animal Husbandry Infrastructure Development Fund (AHIDF):** The primary objectives also include enhancing milk processing capacity and encouraging product diversification. These measures aim to provide better access for unorganized rural milk producers to organized market, thereby fostering growth and inclusivity in the sector.

In addition to above, with support of Government of India the Government of Telangana has initiated several measures to revive dairy cooperatives like Vijaya Dairy, which includes:

- i. **Incentive Payments to Dairy Farmers:** The Telangana Government introduced Rs.4 per litre incentive to dairy farmers to offset production cost.
- ii. **Increased milk procurement prices** to support small and marginal farmers.
- iii. **Subsidized feed concentrates programs** to reduce feeding cost and improve livestock health.
- iv. **Training programs** for dairy farmers to enhance management skills and increase productivity.
- v. **Financial support** through loan (e.g., Mudra, PMEGP (Prime Minister's Employment Generation Programme), Stree Nidhi, and Kisan Credit Cards (KCC)) for cattle purchase and working capital.
- vi. **Interest subvention** on working capital loan to ease financial pressure on dairy cooperatives.
- vii. **Artificial Insemination (AI) services** provided to farmers to improve cattle genetics and milk yields.

Further, the Government of Telangana informed that support from the Ministry of Rural Development (MoRD), Under Shyama Prasad Mukharjee RURBAN Scheme An amount of Rs.12.30 Cr was allotted under the RURBAN scheme by the District Collectors of Sangareddy, Rangareddy, Warangal, Nagarkurnool, Mahbubnagar,

Medak, Jangaon and Kamareddy Districts of Telangana towards establishment of Milk chilling and processing infrastructure.

(d) : No Sir, there is no request from Telangana for increased Central funds.

However, the schemes are demand-driven, and projects submitted by the State Government are considered as per the norms of the scheme guidelines. The details of project sanctioned under dairy development schemes for Cooperatives in Telangana is as under:

i. NPDD Scheme:

- a. Under Component A of NPDD Scheme, 8 projects have been sanctioned in Telangana with total project cost of Rs. 8916.24 lakh, out of which Central share is Rs. 6967.31 lakh and out of this, an amount of Rs. 3770.88 lakh has been released and Rs. 3120.25 lakh has been utilized so far.
- b. Under Component B of the NPDD Scheme, one project has been sanctioned in Telangana with a total project cost of Rs. 9070.94 lakh, comprising a loan of Rs. 7152.61 lakh, a grant of Rs. 1246.30 lakh, and a producer institution contribution of Rs. 672.03 lakh. So far, Rs. 4522.19 lakh has been released, which includes a loan amount of Rs. 4161.71 lakh and a grant amount of Rs. 360.48 lakh to support the project's implementation.

- ii. **SDCFPO:** As on 16.03.2025, Rs 65.15 lakh (Rs 39 lakh regular interest subsidy and Rs 26.15 lakh additional interest subsidy amount) has been released against the working capital loan amount of Rs 150 crore @ 2% per annum to 2 Milk Unions/Federations.
- iii. **AHIDF:** 3 proposals have been approved under the erstwhile Dairy Processing and Infrastructure Development Fund (DIDF) Scheme with a total cost of Rs. 261 crore including loan of Rs. 156.70 crore, out of which Rs 134.22 Cr has been released under the scheme on which interest subvention has been provided.

KISAN CREDIT CARD LOANS

***434. SHRI ANAND BHADAURIA:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that with introduction of Kisan Credit Card bad loans have increased 42% in last four years due to unremunerative agricultural prices and MSP for crops;
- (b) if so, the details thereof;
- (c) whether the Government is likely to implement the recommendations of Swaminathan Commission regarding MSP to distress the agriculture sector;
- (d) if so, the details thereof; and

(e) if not, the reasons therefor?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b): There has been consistent decline in share of Non Performing Assets (NPAs) in Kisan Credit Card (KCC) accounts across various banking sectors in last few years as detailed in the following table:

Status of NPA (%) – KCC Scheme				
Bank Group	KCC - NPA (%) as on			
	31st Mar 2022	31st Mar 2023	31st Mar 2024	31st Dec 2024
SCBs	15.1	14.9	14.0	14.16
RRBs	9.5	7.8	7.1	NA*
Coop	6.9	6.8	6.5	NA*

*Not Available

Data Source: RBI and NABARD

Though the absolute NPA amount in KCC accounts has shown increase over the years, there has also been a commensurate increase in the overall agriculture credit extended under KCC accounts over these years. During this period, the credit extended to the KCC accounts increased significantly from Rs 9.38 lakh crore as on 31 March 2022 to Rs 10.05 lakhs crore as on 31 Dec 2024.

(c) and (d): The National Commission on Farmers (NCF) was constituted under the Chairmanship of Prof. M. S. Swaminathan in 2004. Based on the 'Draft National Policy for Farmers', submitted by the Swaminathan Commission, which contained major recommendations of the Commission, the Government approved

the 'National Policy for Farmers in 2007' (NPF 2007), which aimed to improve economic viability of farming and increase net income of farmers. In relation to these recommendations, an Inter- Ministerial Committee (IMC) was constituted in the year 2007, which recommended 201 Action Points to be implemented by the Government. All 201 Action Points have been implemented.

National Commission on Farmers (NCF) also recommended that Minimum Support Price (MSP) should be at least 50 percent more than the weighted average cost of production. To give effect to this recommendation, Government, in its Union Budget for 2018-19, had made an announcement to keep MSP at a level of minimum one and half times of the cost of production as a pre-determined principle. Accordingly, MSP for all mandated Kharif, Rabi and other commercial crops have been fixed with a margin of at least 50 per cent over weighted average cost of production.

(e): Does not arise.

RECYCLING OF TEXTILE WASTE

***435. MD. RAKIBUL HUSSAIN:**

Will the Minister of **TEXTILES** be pleased to state :

(a) the measures taken by the Government in light of increasing environmental concerns about textile waste and water pollution;

- (b) whether the Government has any plans to promote the adoption of modern, environment-friendly technologies in textile manufacturing and if so, the details thereof; and
- (c) whether the Government has any proposal/plan to support the recycling and reuse of textile waste, particularly in Assam's handloom and small-scale textile sectors, if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a): In order to facilitate the textile industry to meet the required environmental standards and to support new Common Effluent Treatment Plants (CETP)/upgradation of CETPs in processing clusters/ processing parks, the Government is implementing Integrated Processing Development Scheme (IPDS) since 2013. The scheme aims to facilitate the Indian textile industry to become globally competitive using environmentally friendly processing standards and technology. The scheme would also be applicable for technology upgradation and capacity enhancement in existing Textile Clusters. The scheme was in implementation upto 31.03.2021. Now, the scheme is being implemented for completing ongoing projects only. Further, in order to mitigate effects of increasing textile waste, Government has undertaken multiple activities including a study on Mapping of Textile Waste Value Chain, an MoU among Navi Mumbai Municipal Corporation, Textile Committee and others to develop a centre for processing of textile waste in Navi Mumbai, an MoU among Textile Committee, Standing Conference of Public Enterprises (SCOPE)

and the Government e-Marketplace (GeM) to promote the use of upcycled products in Government procurement.

(b): With a view to incentivize the modernisation of textile machinery including environmentally friendly technologies, Government is implementing Amended Technology Upgradation Fund Scheme (ATUFS), which was valid up to 31.03.2022. The scheme is currently ongoing for meeting committed liabilities only.

(c): There is no specific proposal from Assam's handloom and small scale textile sector under consideration for recycling and reuse of textile waste.

NATIONAL INSTITUTE OF SOCIAL DEFENCE

***436. DR. RICKY A. J. SYNGKON:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether Government proposes to establish a National Institute of Social Defence (NISD) in Shillong Parliamentary Constituency, Meghalaya to address critical societal challenges such as the country's highest percentage of female-headed households (41% as per NFHS), the alarming rise in drug addiction and the prevalence of early marriage etc.;
- (b) if so, the details thereof and if not, the alternate steps taken by the Government to tackle these pressing issues in Meghalaya, particularly those impacting women, youth and families;

- (c) whether the Ministry plans to formulate a region-specific action plan under the proposed institute to provide tailored programmes for women's empowerment, youth rehabilitation and social welfare in Meghalaya; and
- (d) whether in view of growing drug addiction crisis in the region, the Ministry proposes to prioritize collaboration with local NGOs, community leaders and educational institutions to implement preventive and rehabilitative strategies effectively and if so, the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):

(a) to (c): There is no such proposal under consideration for setting up National Institute of Social Defence (NISD) in Meghalaya. Steps taken by the Department of Social Justice & Empowerment (DoSJE) for drug demand reduction in the country including Meghalaya is given in the enclosed **Statement**.

(d): DoSJE is implementing National Action Plan for Drug Demand Reduction (NAPDDR), a centrally sponsored scheme under which financial assistance is provided to States for Preventive Education and Awareness Generation, Capacity Building, Programmes for Drug Demand Reduction and NGOs/VOs for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs), Community based peer Led intervention (CPLI) for early Drug Use Prevention among Adolescents, Outreach and Drop In Centres (ODIC) and District De-Addiction Centres (DDACs).

NashaMukt Bharat Abhiyaan (NMBA) is being implemented in all districts of the country including all the districts of Meghalaya. NMBA has reached out to the community and spread awareness about substance use with focus on higher educational Institutions, university campuses, schools, students, youth & women. Under the State Action Plan, various activities such as Preventive Education and Awareness Generation, Capacity Building, treatment and rehabilitation, research etc. are taken up with the involvement of various stakeholders such as districts, educational and other institutes, community, students, youth and women etc.

STATEMENT

The Department of Social Justice & Empowerment is the nodal Department for drug demand reduction in the country including Meghalaya. To tackle the issue of substance use, the Department is implementing National Action Plan for Drug Demand Reduction (NAPDDR), a centrally sponsored scheme under which financial assistance is provided to:

- i. State Governments/ Union Territory (UT) Administrations for Preventive Education and Awareness Generation, Capacity Building, Programmes for Drug Demand Reduction by States/UTs etc.
- ii. NGOs/VOs for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs), Community based peer Led intervention (CPLI) for early Drug Use Prevention among Adolescents, Outreach and Drop In Centres (ODIC) and District De-Addiction Centres (DDACs); and

iii. Government Hospitals for Addiction Treatment Facilities (ATFs).

2. The following activities have been undertaken under NAPDDR scheme:

i. Currently 350 IRCAs, 46 CPLIs, 74 ODICs, 124 DDACs and 142 ATFs in Government Hospitals are being financially supported by the Department of Social Justice & Empowerment. All of these facilities have been geo-tagged for ease of access to those in need. Out of these, 01 IRCA, 01 ODIC, 01 DDAC and 01 ATF are located in Meghalaya.

ii. State specific State Action Plan (SAP) is formulated by the State for undertaking various drug demand reduction activities in the region and funds are released by the Department under SAP under the scheme of NAPDDR.

iii. A Toll-free Helpline for de-addiction, '14446' is being maintained by the Ministry of Social Justice & Empowerment for providing primary counseling and immediate referral services to the persons seeking help through this helpline. More than 4.18 lakh calls have been received so far on the helpline number. Out of these, more than 11 thousand calls have been received from Meghalaya.

iv. NashaMukt Bharat Abhiyaan (NMBA) was launched on 15th August 2020 by Ministry of Social Justice & Empowerment in 272 identified districts and now it has been extended to all districts across the country. NashaMukt Bharat Abhiyaan intends to reach out to the masses and spread awareness about substance use with focus on higher educational Institutions, university campuses, schools, students, youth & women.

v. Till now, through the various activities undertaken on-ground under NMBA, 15.44+ crore people have been sensitized on substance use including 5.17+ crore Youth and 3.27+ crore Women. Participation of 4.18+ lakh educational institutions has ensured that the message of the Abhiyaan reaches children and youth of the country. In Meghalaya, more than 15.32 lakh people have been sensitized including more than 28 thousand youth, 12+ thousand women and with participation of more than 2 thousand educational institutions.

vi. MoUs have been signed with Spiritual organizations like The Art of Living, Brahma Kumaris, SantNirankari Mission, ISKCON, Shri Ram Chandra Mission and All World GayatriPariwar to support NMBA and conduct mass awareness activities.

vii. Awareness is also being spread through official Social Media accounts of the Abhiyaan on Twitter, Facebook & Instagram.

viii. NMBA Website (<http://nmba.dosje.gov.in>) provides detailed information to the user/viewer about the Abhiyaan, an online discussion forum, NMBA dashboard, e-pledge.

ix. A Mass Pledge/ Oath on NMBA was conducted on 12th August, 2024 and online across the country and a total of about 3+ crore people from 2+ lakh institutions participated in the nationwide pledge.

x. The Ministry has developed Navchetna Modules (A New Consciousness on Life Skills and Drug Education for School Children) - teacher training modules. The Navchetna module aim to increase awareness and education on life skills and drugs

among students in schools in India. In the state of Meghalaya, in first phase of NAVCHETNA module, 13 Master Trainers have been trained from 04 districts for providing training to Teachers in second phase of the module.

xi. Ministry through its autonomous body National Institute of Social Defence (NISD) and other collaborating agencies like SCERTs, Kendriya Vidyalaya Sangathan etc. provides for regular awareness generation and sensitization sessions for all stakeholders including students, teachers, parents etc. During the current year (FY 2024- 25), 05 programs have been conducted by NISD for various target groups in State of Meghalaya. 2298 people have participated in these programs.

PMAY-G FUNDS FOR WEST BENGAL

***437. SHRI KALIPADA SAREN KHERWAL:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the funds of Pradhan Mantri Awas Yojana-Gramin (PMAY-G) for West Bengal are pending with the Government; and
- (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) and (b): Under the Pradhan Mantri Awaas Yojana-Gramin (PMAY-G), overall the State of West Bengal has been allocated a target of 45,69,423 houses out of which the State has sanctioned all houses, released 1st instalment of assistance to

34,65,970 beneficiaries and 34,19,213 houses have been completed and 11,50,210 houses are yet to be completed, as of 26.03.2025.

During Financial Year (FY) 2021-22, the Ministry of Rural Development had received complaints from the Members of Parliament, Members of State Legislative Assembly (West Bengal) and other stakeholders with serious allegations of re-naming of the scheme name as Bangla AwaasYojana in the State and also grant of assistance to ineligible households. These complaints were verified through inspection by the National Level Monitoring (NLM) teams. The complaints were found to be true in most of the cases. Thereafter, the State Government submitted compliances on the observations of the NLM teams and complaints of the Members of Parliament and Members of Legislative Assembly. The Action Taken Report (ATR) submitted by the State Government during August, 2022 was accepted. The State Government had also agreed that since the 'Name' and 'Logo' are part of the core features of the Centrally Sponsored Schemes (CSSs), the official 'Name' and 'Logo' of PMAY-G will be used and displayed in the Citizen and Public Information Board regularly. The State Government also issued instructions to the District Magistrates for proper implementation of the PMAY-G with official name and 'logo' of the scheme.

The compliances submitted by the State Government were accepted and target of 11,36,488 houses from finalised Awaas+ 2018 survey list was allocated to the State during the FY 2022-23 vide D.O. letter dated 24.11.2022.

The Ministry has already released Rs 25,798 crore as Central share to the State since 2016-17 till 2021-22 for implementation of the PMAY-G.

However, post allocation of target to the state in November, 2022, complaints regarding irregularities in implementation of PMAY-G were received. These complaints were verified through Senior Officers Team and National Level Monitoring (NLM) Teams. No Central share of funds have been released to the State of West Bengal under the PMAY-G with the approval of the competent authority in the Ministry during FY 2022-23, 2023-24 and 2024-25 (till date) for targets of FY 2022-23 from the finalized Awaas+ 2018 survey lists due to non submission of satisfactory Action Taken Reports (ATR) on the observations of the NLM teams and Senior Officers' Teams of the Ministry of Rural Development. The ATRs have been received from the state and is under examination.

The balance liability of Central share under PMAY-G for the State of West Bengal till 31.03.2024 to be released during FY 2024-25 is Rs. 7,888.67 crore.

BENEFICIARIES UNDER MGNREGS

***438. ADV. DEAN KURIAKOSE:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether labourers under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) have been declining in the State of Kerala;
- (b) if so, the details thereof, district-wise;

- (c) the total number of beneficiaries of Kerala under MGNREGS during the last five years, district-wise;
- (d) whether there is a demand from the dairy sector to include labourers engaged under the cattle fodder production as well as the related dairy sector to be included under MGNREGS; and
- (e) if so, the details thereof?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. It is a fall back option which provide livelihood security to the rural households, when no better employment opportunity is available. Details of year-wise registered workers in Kerala under Mahatma Gandhi NREGS during the last three financial years and the current financial year 2024-25 (as on 26.03.2025) is given below:

Year-wise registered workers in Kerala under Mahatma Gandhi NREGS during the last three financial years and current financial year 2024-25 (as on 26.03.2025)

Financial year	Number of registered workers since inception (in lakh)	Workers registered during the financial year (in lakh)
2021-22	63.57	3.47
2022-23	62.52	1.81
2023-24	58.28	1.50
2024-25 (as on 26.03.25)	57.24	1.53

(As per NREGASoft)

District-wise details of registered workers in Kerala under Mahatma Gandhi NREGS during the last three financial years and the current financial year 2024-25 (as on 26.03.2025) is given in the enclosed **Statement-I**.

(c): District-wise number of workers who availed employment in Kerala under Mahatma Gandhi NREGS during the last five financial years from 2019-20 to 2023-24 are given in the enclosed **Statement-II**.

(d) and (e): As per Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), Central Government may add new works to the permissible list of works under Schedule 1 of the Act. The revision of permissible works is a regular exercise under the Scheme. As and when any request for inclusion of any work in the list of permissible activities under Mahatma Gandhi NREGS are received from State Government or need for the same is felt

by the Central Government, the matter is examined on merit and a decision is taken.

Under the Scheme, several activities related to the dairy sector, including the creation of infrastructure for livestock promotion, such as poultry shelters, goat shelters, piggery shelters, cattle shelters, and fodder troughs for cattle are already covered. Additionally, the development of silvipasture grasslands for fodder on individual and community lands is an allowable activity under Mahatma Gandhi NREGS. These provisions facilitate the construction of assets that support livestock rearing and fodder production, thereby benefiting the dairy sector.

Here, it is mentioned that as per para 4(3) of Schedule-I of Mahatma Gandhi National Rural Employment Guarantee Act, "works which are non-tangible, not measurable, repetitive in nature such as, removing grass, pebbles, agricultural operations, shall not be taken up under the scheme".

STATEMENT-I

District-wise details of registered workers in Kerala under Mahatma Gandhi NREGS during the last three financial years and current financial year 2024-25 (as on 26.03.2025).

Sl. No.	Districts	2021-22		2022-23	
		Number of registered workers since inception	Workers registered during the financial year	Number of registered workers since inception	Workers registered during the financial year

1	Alappuzha	520938	17201	489340	8406
2	Ernakulam	408249	21721	401647	9708
3	Idukki	387650	17833	387954	8686
4	Kannur	387676	25876	376771	12872
5	Kasargod	274655	20800	276518	9448
6	Kollam	678381	35971	662036	17770
7	Kottayam	331014	17892	306318	9129
8	Kozhikode	575888	29165	578847	14032
9	Malappuram	604327	47666	615464	23449
10	Palakkad	549584	30476	553544	16228
11	Pathanamthitta	276051	12681	248930	6994
12	Thiruvananthapuram	692421	33336	668220	18568
13	Thrissur	402271	24364	424921	20189
14	Wayanad	267811	11649	261145	5205
	Total	6356916	346631	6251655	180684

Sl. No.	Districts	2023-24		2024-25 (as on 26.03.25)	
		Number of registered workers since inception	Workers registered during the financial year	Number of registered workers since inception	Workers registered during the financial year
1	Alappuzha	423266	6543	394466	6857
2	Ernakulam	382709	7983	377335	7813
3	Idukki	374382	7532	359739	6643
4	Kannur	348304	11285	348114	13440
5	Kasargod	269197	7791	248539	8177
6	Kollam	587668	14017	585426	14924
7	Kottayam	285560	7119	289612	6484
8	Kozhikode	530997	12199	509325	11359
9	Malappuram	605741	20764	583397	18862

10	Palakkad	543847	15949	550125	18192
11	Pathanamthitta	247890	5005	250273	5732
12	Thiruvananthapuram	558361	13694	567127	15742
13	Thrissur	428639	14891	426379	13791
14	Wayanad	240990	4838	234390	5375
	Total	5827551	149610	5724247	153391

(As per NREGASoft)

STATEMENT-II

District-wise number of workers who availed employment in Kerala under Mahatma Gandhi NREGS during the last five financial years from 2019-20 to 2023-24

Sl. No.	Districts	Workers availed employment (in numbers)				
		2019-20	2020-21	2021-22	2022-23	2023-24
1	Alappuzha	160003	177088	176534	170869	163640
2	Ernakulam	89630	98435	96541	87611	80259
3	Idukki	152107	164340	158195	142027	131981
4	Kannur	87656	107240	113071	100850	99144
5	Kasargod	77238	92685	97817	90416	85992
6	Kollam	163928	184249	191001	174240	163286
7	Kottayam	69871	85102	82550	72681	65680
8	Kozhikode	157114	188219	192610	169166	165597
9	Malappuram	96520	106373	108865	105316	103072
10	Palakkad	176360	194360	192841	182490	173531
11	Pathanamthitta	59518	68374	66198	61936	56647
12	Thiruvananthapuram	197636	223101	224023	210295	194314
13	Thrissur	94697	113193	116493	113635	103838
14	Wayanad	71851	79895	82256	77091	74641
	Total	1654129	1882654	1898995	1758623	1661622

पंचायतों के लिए बुनियादी सुविधाएं

*** 439. श्रीमती मंजू शर्मा:**

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा पंचायतों को क्या बुनियादी सुविधाएं प्रदान की गई हैं तथा विगत तीन वर्षों में प्रत्येक वर्ष और वर्तमान वर्ष के दौरान राज्यवार क्या उपलब्धियां हासिल की गई हैं;

(ख) क्या सरकार ने देश के गांवों में जीवन स्तर में सुधार लाने के उद्देश्य से पंचायतों को प्रदान की गई बुनियादी सुविधाओं की समीक्षा की है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) सरकार द्वारा देश में पंचायतों के सशक्तिकरण के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): पंचायत, "स्थानीय सरकार" होने के नाते, एक राज्य विषय है और भारत के संविधान की सातवीं अनुसूची (अनुच्छेद 246) की राज्य सूची का हिस्सा है। भारत के संविधान के भाग IX में अनुच्छेद 243 द्वारा अधिदेश के अनुसार तीन/दो स्तरों की पंचायतों की स्थापना करना राज्य का अधिकार है। राज्य सरकार की यह जिम्मेदारी है कि वह पंचायतों को ऐसी शक्ति और प्राधिकार प्रदान करे जो स्वशासन की संस्था के रूप में कार्य करने के लिए आवश्यक हो।

केंद्र सरकार केंद्रीय क्षेत्र की योजनाओं, केंद्र प्रायोजित योजनाओं और केंद्रीय वित्त आयोग अनुदानों के माध्यम से पंचायतों में बुनियादी ढांचे के निर्माण की दिशा में राज्यों और ग्राम पंचायतों के प्रयासों को पूरक बनाती है। भारत के संविधान का अनुच्छेद 280 केंद्रीय वित्त आयोगों को संघ, राज्यों और उनके संबंधित स्थानीय निकायों के वित्त की स्थिति का आकलन करने और राज्यों और स्थानीय निकायों को विभिन्न उद्देश्यों के लिए करों के साथ-साथ अनुदानों के बंटवारे की सिफारिश करने का

आधार प्रदान करता है। वित्त आयोग के अनुदान का उपयोग ग्रामीण स्थानीय निकायों यानी पंचायतों द्वारा वेतन या अन्य स्थापना व्यय को छोड़कर संविधान की ग्यारहवीं अनुसूची में निहित 29 विषयों के तहत स्थान-विशिष्ट महसूस की जाने वाली आवश्यकताओं के लिए किया जा सकता है।

पंद्रहवें वित्त आयोग के तहत, अंतरिम अवधि वित्त वर्ष 2020-2021 के लिए 60,750 करोड़ रुपये का अनुदान आवंटित किया गया था और वित्त वर्ष 2021-2026 की अवधि के लिए 2,36,805 करोड़ रुपये 28 राज्यों में तीनों स्तरों और पारंपरिक स्थानीय निकायों और छठी अनुसूची क्षेत्रों में पंचायतों को आवंटित किए गए हैं। पंद्रहवें वित्त आयोग अनुदान के दो घटक हैं- बद्ध (टाइड) और अबद्ध (अनटाइड)।

पंद्रहवें वित्त आयोग के तहत कुल अनुदान का 40% अबद्ध (अनटाइड) अनुदान, वेतन या अन्य स्थापना व्यय को छोड़कर, संविधान की ग्यारहवीं अनुसूची में निहित 29 विषयों के तहत स्थान-विशिष्ट महसूस की जाने वाली आवश्यकताओं के लिए ग्रामीण स्थानीय निकायों द्वारा उपयोग किया जा सकता है।

बद्ध (टाइड) अनुदान, जो कि कुल अनुदान का 60% है, बुनियादी सेवाओं जैसे (क) स्वच्छता और खुले में शौच से मुक्ति की स्थिति को बनाए रखना, और इसमें घरेलू कचरे का प्रबंधन और उपचार, और मानव मल और मल प्रबंधन और (ख) पेयजल की आपूर्ति, वर्षा जल संचयन और जल पुनर्चक्रण के लिए इस्तेमाल किया जा सकता है। यदि किसी स्थानीय निकाय ने एक श्रेणी की आवश्यकताओं को पूरी तरह से पूरा कर लिया है, तो वह दूसरी श्रेणी के लिए निधियों का उपयोग कर सकता है।

पिछले तीन वर्षों और चालू वर्ष के दौरान पंचायतों और ग्रामीण स्थानीय निकायों को पंद्रहवें वित्त आयोग के अनुदानों का राज्यवार आवंटन और जारी किया गया ब्यौरा संलग्न **विवरण-I** में दिया गया है।

संशोधित राष्ट्रीय ग्राम स्वराज अभियान की केंद्र प्रायोजित योजना के तहत, मंत्रालय राज्यों/संघ राज्य क्षेत्रों को क्षमता निर्माण और प्रशिक्षण के लिए संस्थागत तंत्र स्थापित करने और मुख्य रूप से पूर्वोत्तर,

पहाड़ी और दुर्गम क्षेत्रों के लिए सीमित पैमाने पर ग्राम पंचायत भवन और कंप्यूटर जैसे पंचायत बुनियादी ढांचे का निर्माण करने के लिए सहायता प्रदान करता है।

संशोधित राष्ट्रीय ग्राम स्वराज अभियान योजना के तहत, स्वीकृत ग्राम पंचायत भवन और कंप्यूटरों की संख्या की राज्य/ संघ राज्य क्षेत्रों स्थिति संलग्न **विवरण-II** में दी गई है।

(ख) और (ग): केंद्रीय वित्त आयोग अनुदान से पंचायतों द्वारा किए गए व्यय की समीक्षा करने के लिए, राज्य सरकार को राज्य, जिला और ब्लॉक स्तर पर समवर्ती निगरानी के लिए डैशबोर्ड प्रदान किया गया है। मंत्रालय ने अप्रैल 2020 में ई-ग्राम स्वराज (<https://egramswaraj.gov.in>) वेब-आधारित पोर्टल लॉन्च किया है। ई-ग्रामस्वराज पंचायत के योजना से लेकर भुगतान तक के सभी वित्तीय कार्यों को एकीकृत करता है। इस प्रगति को डैशबोर्ड पर एकत्र किया जाता है।

मेरी पंचायत एप्लीकेशन पंचायत के कामकाज के बारे में व्यापक जानकारी प्रदान करती है, जिसमें विकास योजनाएं, वित्त, निर्वाचित प्रतिनिधि और संकल्प शामिल हैं। ग्राम पंचायत में ई-गवर्नेंस के माध्यम से नागरिक केंद्रित योजना को बढ़ाने के लिए ग्राम सभा की बैठकों का समय निर्धारित करने, नागरिकों को सूचित करने, एजेंडा प्रसारित करने, पंचायत के निर्णयों को रिकॉर्ड करने आदि के लिए पंचायत निर्णय एप्लीकेशन भी विकसित किया गया है।

इसके अलावा, पंचायत खातों यानी ग्राम पंचायतों की प्राप्तियों और व्ययों का समय पर ऑडिट सुनिश्चित करने के लिए, पंचायती राज मंत्रालय ने एक ऑनलाइन एप्लिकेशन ऑडिट ऑनलाइन (<https://auditonline.gov.in>) शुरू किया है। यह एप्लिकेशन न केवल पंचायत खातों की ऑडिटिंग की सुविधा प्रदान करता है, बल्कि लेखापरीक्षा रिकॉर्ड बनाए रखने की सुविधा भी प्रदान करता है। यह एप्लिकेशन ऑडिट पूछताछ, ड्राफ्ट स्थानीय ऑडिट रिपोर्ट, ड्राफ्ट ऑडिट पैरा आदि के लिए प्रक्रिया को सुव्यवस्थित करता है और इस प्रकार पारदर्शिता और जवाबदेही में सुधार के लिए पंचायतों द्वारा खातों का उचित रखरखाव सुनिश्चित करता है।

मंत्रालय वित्तीय वर्ष 2022-23 से राज्यों/संघ शासित प्रदेशों में केंद्र प्रायोजित योजना संशोधित राष्ट्रीय ग्राम स्वराज अभियान को लागू कर रहा है, इस योजना का मुख्य उद्देश्य पंचायती राज संस्थाओं को सशक्त बनाना है, जिसके तहत सभी निर्वाचित प्रतिनिधियों, कर्मचारियों और अन्य हितधारकों को प्रशिक्षण प्रदान किया जाता है। यह प्रशिक्षण उनके नेतृत्व क्षमता को बढ़ाने के लिए है, ताकि ग्राम पंचायतें प्रभावी रूप से कार्य कर सकें और सतत विकास लक्ष्यों (एसडीजी) को जमीनी स्तर पर स्थानीयकरण के माध्यम से प्राप्त कर सकें। राष्ट्रीय ग्राम स्वराज अभियान के तहत पंचायत शासन में पारदर्शिता और जवाबदेही बढ़ाने और जमीनी स्तर पर सतत विकास लक्ष्यों (एसडीजी) को स्थानीयकरण करने और सरकार द्वारा की गई विभिन्न ई-गवर्नेंस पहलों के प्रभावी कार्यान्वयन के लिए पंचायतों की क्षमता का निर्माण करने के लिए भी प्रशिक्षण प्रदान किया जाता है।

विवरण-I

पिछले तीन वर्षों और चालू वर्ष के दौरान पंचायतों और ग्रामीण स्थानीय निकायों को पंद्रहवें वित्त आयोग के अनुदानों का राज्यवार आवंटन और जारी किया गया ब्यौरा

(राशि करोड़ रुपये में)

क्र सं	राज्य	2021-22		2022-23		2023-24		2024-25	
		आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी
1	आंध्र प्रदेश	1939.00	1917.85	2010.00	1976.75	2031.00	1997.45	2152.00	2109.97
2	अरुणाचल प्रदेश	170.00	170.00	177.00	0.00	179.00	0.00	189.00	0.00
3	असम	1186.00	1186.00	1228.00	1228.00	1241.00	1241.00	1315.00	0.00
4	बिहार	3709.00	3709.00	3842.00	3842.00	3884.00	3855.33	4114.00	4109.01
5	छत्तीसगढ़	1075.00	1075.00	1114.00	1114.00	1125.00	1125.00	1192.00	1185.25
6	गोवा	55.00	55.00	57.00	48.46	58.00	8.62	62.00	0.00
7	गुजरात	2362.00	2362.00	2446.00	2446.00	2473.00	2473.00	2619.00	0.00
8	हरियाणा	935.00	935.00	968.00	967.30	979.00	953.59	1036.00	1012.51
9	हिमाचल प्रदेश	317.00	317.00	329.00	329.00	332.00	318.04	352.00	229.19

क्र सं	राज्य	2021-22		2022-23		2023-24		2024-25	
		आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी
10	झारखण्ड	1249.00	1249.00	1293.00	1293.00	1307.00	1307.00	1385.00	0.00
11	कर्नाटक	2377.00	2375.50	2463.00	2093.55	2490.00	2086.59	2637.00	1525.69
12	केरल	1203.00	1203.00	1246.00	1246.00	1260.00	1260.00	1334.00	1334.00
13	मध्य प्रदेश	2944.00	2944.00	3050.00	3050.00	3083.00	2819.24	3265.00	0.00
14	महाराष्ट्र	4307.00	4267.16	4461.00	3696.71	4510.00	3629.21	4776.00	3169.72
15	मणिपुर	131.00	65.50	135.00	0.00	137.00	0.00	145.00	0.00
16	मेघालय	135.00	67.50	140.00	0.00	141.00	0.00	149.00	0.00
17	मिजोरम	69.00	69.00	71.00	71.00	72.00	0.00	76.00	0.00
18	नागालैंड	92.00	92.00	96.00	0.00	97.00	0.00	102.00	0.00
19	ओड़िशा	1669.00	1669.00	1728.00	1728.00	1747.00	1746.91	1851.00	1851.00
20	पंजाब	1026.00	1026.00	1062.00	1062.00	1074.00	1058.35	1138.00	562.93
21	राजस्थान	2854.00	2854.00	2957.00	2955.34	2989.00	2847.96	3166.00	2803.69
22	सिक्किम	31.00	31.00	33.00	33.00	33.00	33.00	35.00	32.34
23	तमिलनाडु	2666.00	2666.00	2761.00	2761.00	2791.00	2791.00	2957.00	1478.50
24	तेलंगाना	1365.00	1365.00	1415.00	1415.00	1430.00	1424.18	1514.00	0.00
25	त्रिपुरा	141.00	141.00	147.00	147.00	148.00	148.00	157.00	156.31
26	उत्तर प्रदेश	7208.00	7208.00	7466.00	7466.00	7547.00	7547.00	7994.00	7994.00
27	उत्तराखण्ड	425.00	418.70	440.00	439.21	445.00	444.13	471.00	234.91
28	पश्चिम बंगाल	3261.00	3261.00	3378.00	3378.00	3415.00	3415.00	3617.00	3472.22
	कुल	44901.00	44699.22	46513.00	44786.31	47018.00	44529.58	49800.00	33261.25

विवरण-II

राष्ट्रीय ग्राम स्वराज अभियान के तहत स्वीकृत पंचायत भवन के निर्माण की राज्य/संघ राज्य क्षेत्र-
वार स्थिति

क्र. सं.	राज्य/संघ राज्य क्षेत्र	2021-22	2022-23	2023-24	2024-25
		स्वीकृत भवन	स्वीकृत भवन	स्वीकृत भवन	स्वीकृत भवन
1	अंडमान व निकोबार द्वीप समूह	0	0	0	0
2	आंध्र प्रदेश	0	0	0	617

3	अरुणाचल प्रदेश	300	939	540	661
4	असम	95	261	432	349
5	बिहार	500	500	280	136
6	छत्तीसगढ़	54	54	0	210
7	दादरा और नगर हवेली	13	13	0	4
8	दमन और दीव				
9	गोवा	1	1	1	0
10	गुजरात	30	0	15	412
11	हरियाणा	383	383	0	509
12	हिमाचल प्रदेश	389	292	101	119
13	जम्मू और कश्मीर	742	500	500	970
14	झारखंड	0	0	0	0
15	कर्नाटक	100	0	0	258
16	केरल	8	7	0	0
17	लद्दाख	0	0	0	3
18	लक्षद्वीप	0	0	0	0
19	मध्य प्रदेश	100	0	0	50
20	महाराष्ट्र	420	513	439	961
21	मणिपुर	27	27	11	27
22	मेघालय	0	6	30	24
23	मिजोरम	15	246	330	335
24	नागालैंड	50	84	134	183
25	ओडिशा	0	0	0	0
26	पुदुचेरी	0	0	0	0
27	पंजाब	259	259	89	500
28	राजस्थान	43	43	32	10
29	सिक्किम	5	25	20	19
30	तमिलनाडु	80	0	0	146
31	तेलंगाना	675	675	182	286
32	त्रिपुरा	29	44	42	14
33	उत्तराखंड	0	100	180	684

34	उत्तर प्रदेश	1085	973	615	126
35	पश्चिम बंगाल	0	0	35	117
	कुल*	5443	5969	4008	7730

* अनुमोदित पंचायत भवन में पिछले वर्ष का कैरीओवर भी शामिल है।

राष्ट्रीय ग्राम स्वराज अभियान के तहत कंप्यूटर की खरीद की मंजूरी का ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र	2021-22	2022-23	2023-24	2024-25
		स्वीकृत कंप्यूटर	स्वीकृत कंप्यूटर	स्वीकृत कंप्यूटर	स्वीकृत कंप्यूटर
1	अंडमान व निकोबार द्वीप समूह	0	0	0	0
2	आंध्र प्रदेश	500	500	500	1922
3	अरुणाचल प्रदेश	442	800	400	600
4	असम	500	500	500	687
5	बिहार	267	267	267	2267
6	छत्तीसगढ़	100	0	600	5896
7	दादरा और नगर हवेली	38	0	0	4
8	दमन और दीव				
9	गोवा	4	0	0	0
10	गुजरात	0	0	0	0
11	हरियाणा	0	0	0	1363
12	हिमाचल प्रदेश	389	334	0	0
13	जम्मू और कश्मीर	318	318	1000	1000
14	झारखंड	240	240	0	2066
15	कर्नाटक	0	0	0	0
16	केरल	100	0	0	0
17	लद्दाख	100	63	60	64
18	लक्षद्वीप	0	0	0	0
19	मध्य प्रदेश	0	0	0	289

20	महाराष्ट्र	0	0	0	945
21	मणिपुर	15	60	60	81
22	मेघालय	1525	1177	1677	1677
23	मिजोरम	500	591	591	573
24	नागालैंड	300	244	244	345
25	ओडिशा	0	0	50	100
26	पुदुचेरी	0	0	0	0
27	पंजाब	61	0	0	8334
28	राजस्थान	1554	1554	0	0
29	सिक्किम	0	185	50	50
30	तमिलनाडु	500	0	0	1594
31	तेलंगाना	1812	1812	1812	3452
32	त्रिपुरा	720	475	475	475
33	उत्तराखंड	500	0	500	3760
34	उत्तर प्रदेश	3145	3145	3145	0
35	पश्चिम बंगाल	0	0	0	112
	कुल*	13630	12265	11931	37656

*स्वीकृत कम्प्यूटरों में पिछले वर्ष का कैरीओवर भी शामिल है

GLACIAL LAKE OUTBURST FLOOD MITIGATION

***440. SHRI BALABHADRA MAJHI:**

SHRI TRIVENDRA SINGH RAWAT:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the steps being taken to strengthen early warning systems, particularly in remote and inaccessible areas;

(b) the details of plans of the Government to involve local communities in monitoring and alerting mechanisms to ensure last-mile connectivity;

- (c) the manner in which the Government plans to assess and minimize the economic impact of potential Glacial Lake Outburst Flood (GLOF) events on local communities including tourism-dependent regions;
- (d) whether there are plans to extend similar mitigation measures to other Himalayan States or regions facing GLOF risks in the future; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e): Strengthening of Early Warning Systems is prerequisite for preparedness measures and is the most important element of entire cycle of disaster management.

The Prime Minister has enunciated ten-point agenda on Disaster Risk Reduction (DRR) during the Asian Ministerial Conference on Disaster Risk Reduction (AMCDRR) held in New Delhi in November 2016. The all-inclusive agenda includes the following: -

“Leverage technology to enhance the efficiency of disaster risk management efforts.” and “Build on local capacity and initiative to enhance disaster risk reduction”.

The Government effectively deploys technologies for improved early warning and forecasting of disaster in the vulnerable areas. Central Government has designated nodal agencies for early warning of different natural disasters.

To promote the use of modern technologies and to strengthen the early warning system for natural disasters, Ministry of Earth Sciences has launched a Multi-faceted transformative approach namely “Mission Mausam” for the period 2024-2026 with the goal of making India a “weather-ready and climate smart” nation.

Under the National Cyclone Risk Mitigation Project (NCRMP) Early Warning Systems have been installed in the Coastal States, which have proved to be of great help in alert dissemination to the coastal community during recent cyclones.

‘Common Alerting Protocol (CAP) based Integrated Alert System’ has been initiated with an outlay of Rs. 354.83 Crore, for dissemination of geo targeted early warnings/alerts related to disasters to the citizens of India for all 36 States/UTs using various disseminating medium like SMS, TV, Radio, Indian Railways, Coastal Sirens, Cell broadcast, Internet (RSS feed & Browser Notification), Satellite Receiver of GAGAN & NavIC etc., through integration of all alerting agencies, [India Meteorological Department (IMD), Central Water Commission (CWC), Indian National Centre for Ocean Information Services (INCOIS), Defence Geo-informatics Research Establishment (DGRE), Geological Survey of India (GSI) and Forest Survey of India (FSI)].

In CAP system, the alerts related to various disasters are generated by Alert Generating Agencies like IMD, CWC, INCOIS, DGRE & FSI and moderated by SDMAs of concern States/UTs. The alerts are sent to geo targeted areas in regional languages. There is a web-based dashboard to disaster managers for

approving/editing alerts and choosing media for dissemination. The system has been used successfully in recent disasters. More than 4500 crore SMS alerts have been disseminated so far using CAP.

National Disaster Management Authority (NDMA) has also initiated a project for Pan India, end-to-end secure and foolproof Disaster Grade Cell Broadcasting System (CBS) to improve faster dissemination of alert / early warning messages to the citizen.

Defence Geoinformatics Research Establishment (DGRE), Chandigarh under Defence Research and Development Organisation (DRDO) is also the nodal agency for studying and developing avalanche mitigation technologies. DGRE has installed 72 Snow Meteorological Observatories and 45 Automated Weather Stations (AWS).

India Metrological Department (IMD) issues regular and precise weather forecasts & warning bulletins including for cyclones to all the affected/ likely affected States/ UTs.

IMD uses a suite of quality observations from Satellites, Radars and Conventional & Automatic Weather Stations for monitoring of cyclones developing over the Bay of Bengal and Arabian Sea. It includes INSAT 3D, 3DR and SCATSAT satellites, Doppler Weather Radars (DWRs) along the coast and coastal Automated Weather Stations (AWS), High wind speed recorders, Automatic Rain Gauges (ARGs), Meteorological buoys and ships.

NDMA also conducts capacity building programmes, organizes awareness workshops and fosters community-based risk reduction strategies and also trainings for monitoring and alert mechanism to ensure last mile connectivity.

Wadia Institute of Himalayan Geology (WIHG) monitors the glaciers and provides comprehensive analysis of factors that trigger hazards and its associated downstream risks to significantly enhance early warning capabilities and disaster preparedness. WIHG has prepared glacial lake inventories for Uttarakhand (2015) and Himachal Pradesh (2018), identifying 1,266 lakes (7.6 km²) in Uttarakhand and 958 lakes (9.6 km²) in Himachal Pradesh.

Central Water Commission (CWC) monitors 902 Glacial lakes and water bodies, to enable the detection of relative change in water spread areas of Glacial lakes and water bodies as well as identifying those ones which have expanded substantially during its monitoring months.

Central Government has approved National Glacial Lake Outburst Flood (GLOF) Risk Mitigation Project (NGRMP) for its implementation in four states namely, Arunachal Pradesh, Himachal Pradesh, Sikkim and Uttarakhand at a financial outlay of Rs. 150.00 crore.

NGRMP is aimed at reducing the risks associated with glacial lake outburst floods, particularly in regions that are highly susceptible to such natural disasters. The objectives of NGRMP project are:

- (i) Prevent loss of life and reduce economic loss and damage to critical infrastructure due to GLOF and similar events.
- (ii) Strengthen the early warning and monitoring capacities based on last mile connectivity.
- (iii) Strengthen scientific and technical capabilities in GLOF risk reduction and mitigation at local levels through strengthening of local level institutions and communities.
- (iv) Use of indigenous knowledge and scientific cutting-edge mitigation measures to reduce and mitigate GLOF risk.

NGRMP, approved by the Government, has one of its components as GLOF monitoring and Early Warning Systems (EWS) including remote sensing data, community involvement for monitoring, alerting / dissemination.

Two Automatic Weather Stations (AWS) have been installed in Sikkim with further deployments of EWS planned in collaboration with C-DAC, ISRO and Space Applications Centre, Ahmedabad to provide early warning to local communities in case of any GLOF event.

CWC has finalized the criteria for Risk Indexing of Glacial Lakes offering a structured approach for identifying and ranking such lakes based on their likelihood of failure and potential damage they could cause in the event of GLOF.

A Committee on Disaster Risk Reduction (CoDRR) under NDMA involving representatives from six Himalayan States / Union Territories and other

Stakeholders, has identified a set of high risk glacial lakes for sending expeditions to directly assess these lakes and prepare comprehensive mitigation strategies in terms of setting up EWS / other structural and non-structural measures.

Subsequent to Teesta-III Hydroelectric dam collapse in October, 2023, CWC has decided to review the design flood of all the existing and under construction dams vulnerable to GLOFs to ensure their adequate spillway capacity for a combination of Probable Maximum Flood / Standard Probable Flood and GLOF. Further, GLOF Studies has been made mandatory for all new dams planned having Glacial Lakes in their catchments.

(ii) Unstarred Question Nos. 4831 to 5060

प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत नवनिर्मित सड़कें

4831. श्रीमती कमलेश जांगड़े:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) विगत 10 वर्षों के दौरान प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत छत्तीसगढ़ सहित राज्यों को आवंटित कुल निधि का राज्यवार ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान निधि से निर्मित नई सड़कों का राज्यवार ब्यौरा क्या है और उनकी संख्या कितनी है; और

(ग) वर्ष 2024-25 के दौरान छत्तीसगढ़ में सक्ति, जांजगीर चांपा, बलोदा बाजार और सारंगढ़ तथा बिलाईगढ़ जिलों में जिलावार कितनी सड़कों का निर्माण किया गया है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): पिछले 10 वर्षों के दौरान प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत जारी निधि और निर्मित सड़कों का छत्तीसगढ़ राज्य सहित राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) वर्ष 2024-25 के दौरान छत्तीसगढ़ राज्य में निर्मित सड़कों का जिलावार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

विवरण-I

पीएमजीएसवाई के अंतर्गत पिछले 10 वर्षों के दौरान निर्मित सड़कों और जारी की गई निधियों का राज्य-वार ब्यौरा

क्र.सं.	राज्यों/संघ राज्य क्षेत्रों के नाम	निर्मित सड़कों की संख्या	पूर्ण सड़क लंबाई (किमी में)	जारी की गई निधि (रुपए करोड़ में)
1	अंडमान और निकोबार	73	119	38.66
2	आंध्र प्रदेश	1,166	6,271	2449.05
3	अरुणाचल प्रदेश	602	9,724	7509.39
4	असम	5,163	18,834	12064.68
5	बिहार	10,613	31,681	12988.02
6	छत्तीसगढ़	3,746	21,446	6722.74
7	गुजरात	1,247	6,458	2282.76
8	हरियाणा	332	3,382	1192.39
9	हिमाचल प्रदेश	1,757	11,972	5657.24
10	जम्मू एवं कश्मीर	2,222	15,617	9946.53
11	झारखंड	5,604	21,196	5688.29
12	कर्नाटक	1,071	7,651	2847.44
13	केरल	723	2,325	1057.99
14	मध्य प्रदेश	8,050	38,564	12748.07
15	महाराष्ट्र	1,032	7,471	3713.00
16	मणिपुर	729	7,462	3673.93
17	मेघालय	749	3,620	2396.39

18	मिजोरम	151	2,235	1827.88
19	नागालैंड	83	1,604	880.99
20	ओडिशा	10,015	44,297	14378.90
21	पुदुचेरी	30	62	36.65
22	पंजाब	509	4,697	1828.56
23	राजस्थान	4,915	21,897	5186.42
24	सिक्किम	427	2,317	1504.59
25	तमिलनाडु	4,393	12,713	4392.15
26	तेलंगाना	620	3,832	1748.42
27	त्रिपुरा	435	2,084	1768.69
28	उत्तर प्रदेश	4,859	31,555	11145.04
29	उत्तराखंड	1,743	16,049	7691.14
30	पश्चिम बंगाल	4,281	21,148	8079.87
31	लद्दाख	83	810	338.25
कुल		77,423	379093	153784.1

विवरण- II

पीएमजीएसवाई के तहत वर्ष 2024-25 के दौरान छत्तीसगढ़ में निर्मित सड़कों का जिलेवार ब्यौरा

क्र.सं.	जिले का नाम	निर्मित सड़कों की संख्या	निर्मित सड़क लंबाई (किमी में)
1	बस्तर	10	73
2	बीजापुर	1	0
3	बिलासपुर	1	8
4	दंतेवाड़ा	4	5
5	धमतरी	0	12
6	जशपुर	2	65
7	कांकेर	21	73
8	कवर्धा	0	2
9	कोरबा	0	2
10	महासमुंद	4	6

11	नारायणपुर	2	16
12	रायगढ़	0	7
13	राजनंदगांव	13	31
14	सरगुजा	0	29
15	सुकमा	3	22
16	गरियाबंद	0	7
17	बलरामपुर	6	30
18	कोंडागांव	4	14
	कुल	71	400

टिप्पणी: सक्ती जिला जांजगीर-चांपा जिलों से अलग करके बनाया गया है, तथा सारंगढ़-बिलाईगढ़ जिला रायगढ़ और बलौदा बाजार जिलों से अलग करके बनाया गया है। इन नवगठित जिलों के आंकड़े उन जिलों में शामिल हैं, जिनसे इन्हें अलग करके बनाया गया है।

PENDING ISSUES WITH STATES

4832. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government of Telangana sent any proposal to clear Pending issues between two States of Andhra Pradesh and Telangana including division of Schedule IX – Government Companies and Corporations (Section 53, 68, 71 of Act);
- (b) the dispute regarding Schedule X Institutions (Section 75 of Act);
- (c) the division of AP Bhavan (Section 48(1) of Act);

(d) the claim of Andhra Pradesh for apportionment of assets of institutions not mentioned anywhere in the Act; and

(e) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e): A reference was received from the Government of Telangana for resolving the pending issues between States of Andhra Pradesh and Telangana related to division of Schedule IX Government Companies and Corporations, Schedule X Institutions and apportionment of assets of institutions not mentioned anywhere in the Act.

There is disagreement between States of Andhra Pradesh and Telangana regarding apportionment of assets and liabilities of Schedule IX Companies/Corporations, Schedule X Training Institutions/Centres and Institutions not mentioned anywhere in the Andhra Pradesh Reorganization Act, 2014.

The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding. The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as

well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 36 such review meetings have been held.

The division of properties of Andhra Pradesh Bhavan, New Delhi between Andhra Pradesh and Telangana has been resolved.

COORDINATION COMMITTEE FOR AFFIRMATIVE ACTION

4833. DR. ALOK KUMAR SUMAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of the action taken by the Coordination Committee for affirmative action in the private sector since its inception in 2006;

(b) whether the Government has directed to the Apex Industry Associations for consideration of affirmative action, if so, the details thereof and if not, the reasons therefor;

(c) the details of the job provided to the SCs/STs by the Apex Industry Association in outsourcing/contractual employment along with the monitoring mechanism put in place for the same; and

(d) whether it is a fact that employment of SCs/STs in the outsource/contractual jobs is very meagre due to lack of monitoring affirmative action and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d): The Coordination Committee for Affirmative Action for SC/ST in the Private Sector was set up by the Government in 2006. So far, 9 meetings of Coordination Committee have been held. In the 1st Coordination Committee meeting, it was stated that the best course for achieving progress on the issue of affirmative action is through voluntary action by the industry itself. Accordingly, the Apex Industry Associations namely Confederation of Indian Industry (CII), Federation of Indian Chamber of Commerce and Industry (FICCI), Associated Chambers of COMMERCE AND INDUSTRY of India (ASSOCHAM) and Dalit Indian Chamber of COMMERCE AND INDUSTRY (DICCI) have prepared Voluntary Code of Conduct (VCC) for their member companies centered around education, employability and entrepreneurship and employment to achieve inclusion.

Measures undertaken by the members of Industry Associations include scholarships, vocational training, entrepreneurship development programmes, coaching etc. The last updated information on Affirmative Action for SC/ST as received by the apex Industry Associations i.e. CII, FICCI, ASSOCHAM and DICCI, is given in the enclosed **Statement**.

STATEMENT

Information on Affirmative Action for SC/ST in Private Sector by the Industry

Associations i.e ASSOCHAM, CII, FICCI and DICCI

		CII upto 30.09.2024	FICCI upto 31.12.2024	ASSOCHAM upto 31.12.2020	DICCI upto 31.03.2018
Total benefits to SC/ST so far in terms of:					
1.	Scholarships	1,99,536	2,13,292	3,620	-
2.	Free education to boys and girls	2,01,972	86,74,731	-	-
3.	Vocational Education and placement (i+ii):	7,17,804	23,50,780	39,301	1,725
	(i) No. of persons trained	4,40,677	21,22,680	38,531	1,180
	(ii) Number of person placed after providing vocational education	2,77,127	2,28,100	770	545
4.	Entrepreneurship Development programme	8,341	3,40,410	399	364
5.	Coaching	29,279	22,174	-	-
6.	Actual Employment of SC/ST	2,77,127	25,341	-	8,880

*Source: Quarterly reports submitted by the Industry Associations.

IMPACT OF US RECIPROCAL TARIFFS

4834. SHRI MANISH TEWARI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Union Government is aware of the recent announcement by the US Government regarding the imposition of reciprocal tariffs on countries including India, if so, the details thereof;
- (b) details of the sectors of the Indian economy that are likely to be impacted by these reciprocal tariffs, along with an assessment of the potential economic loss to Indian industries and exporters;
- (c) whether the Government has undertaken any negotiations or diplomatic engagements to mitigate the adverse effects of these tariffs on Indian trade and commerce, if so, the details thereof, if not, the reasons therefor;
- (d) whether it is a fact that the proposed US tariffs could lead to a 0.1 to 0.6 percentage point reduction in India's GDP growth as reported by Goldman Sachs; and
- (e) what measures are being implemented by the Government to prevent similar trade disruptions in the future?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b): The U.S. has issued Memorandum on Reciprocal Trade and Tariffs on February 13, 2025, wherein the Secretary of Commerce and United States Trade Representative are to take necessary actions to investigate harm to U.S. from any

non-reciprocal trade arrangements adopted by trading partners and provide a report with detailed proposed remedies for each trading partner, based on which, US action against relevant trading partner could, thereafter be undertaken under any of the relevant US legislations. As on date, reciprocal tariffs have not been applied by U.S. on India. Both countries have committed to negotiate a mutually beneficial, multi-sector Bilateral Trade Agreement under which the countries would focus on increasing market access, reducing tariff and non-tariff barriers, enhancing supply chain integration and resolving key trade issues bilaterally.

(c) to (e): The Government of India continues to engage with the Government of United States to negotiate a mutually beneficial, multi-sector Bilateral Trade Agreement under which the countries would focus on increasing market access, reducing tariff and non-tariff barriers, enhancing supply chain integration and resolving key trade issues bilaterally.

EV CHARGING STATIONS UNDER FAME

4835. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the number of public Electric Vehicle (EV) charging stations installed across the country under the Faster Adoption and Manufacturing of Hybrid and Electric Vehicles (FAME) Scheme, State-wise;

(b) the funds allocated, released and utilized for EV charging infrastructure development during the last five years, year-wise;

(c) the percentage of renewable energy integration in EV charging stations and its impact on carbon footprint reduction; and

(d) the steps taken to encourage private sector participation, battery-swapping technologies and smart-grid solutions for sustainable EV adoption in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a): Details of Electric Vehicle Public Charging Stations (EVPCS) installed under FAME-II scheme is given in the enclosed **Statement**.

(b): Rs.633.44 crore have been utilized out of Rs.839 crore allocated under the scheme. The details of year-wise funds released /utilised during the last five years is as under:

Rs. crore

FY	2019- 20	2020- 21	2021- 22	2022- 23	2023- 24	Total Exp.
Grants released for EVPCS to OMCs	0	21.99	0	560	51.45	633.44

(c) and (d): No such impact evaluation has been done by the Ministry of Heavy Industries. Ministry of Power, "Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024" dated 17th September, 2024, encourage charging during solar hours through concessional tariffs, integration of renewable

energy in bus depots & promotion of solar carport etc. These guidelines emphasize the role of public-private partnerships in expanding the EV charging infrastructure. Setting up EV charging station has been designated as de-licensed activity, simplifying the process for businesses. To make the land available at affordable rates, it has been suggested that public land be made available to Government or Public entities on a revenue-sharing model at Rs. 1 per kWh. For private entities, the land may be made available through a competitive bidding process at a floor price of Rs. 1 per kWh. Additionally, public tenders involving government land for the establishment of BSS have been suggested to be kept technology agnostic. State Governments have been advised to permit round-the-clock operations of BSS.

STATEMENT

No. of EVPCS installed under FAME by three Oil Marketing Companies (OMCs) under the Ministry of Petroleum and Natural Gas and Other Public Sector Entities (PSEs)

State/UT	No. of Chargers installed under FAME as on 01.03.2025 by OMCs	Number of chargers installed As on 03.02.2025 by other entities	State Total
Tamil Nadu	654	18	672
Andhra Pradesh	507	-	507
Maharashtra	495	20	515
Gujarat	468	52	520
Karnataka	466	3	469

State/UT	No. of Chargers installed under FAME as on 01.03.2025 by OMCs	Number of chargers installed As on 03.02.2025 by other entities	State Total
Rajasthan	461	10	471
Uttar Pradesh	403	8	411
West Bengal	346	4	350
Punjab	301	-	301
Telangana	272	-	272
Bihar	248	-	248
Kerala	242	30	272
Madhya Pradesh	240	5	245
Jharkhand	144	-	144
Odisha	124	-	124
Assam	108	-	108
Delhi	59	25	84
Uttarakhand	46	-	46
Jammu & Kashmir	39	-	39
Haryana	36	2	38
Himachal Pradesh	36	7	43
Chhattisgarh	34	-	34
Meghalaya	23	-	23
Goa	15	-	15
Manipur	12	-	12
Nagaland	10	-	10
Dadar & Nagar Haveli & Daman & Diu	6	-	6
Pondicherry	6	-	6

State/UT	No. of Chargers installed under FAME as on 01.03.2025 by OMCs	Number of chargers installed As on 03.02.2025 by other entities	State Total
Ladakh	4	-	4
Mizoram	4	-	4
Arunachal Pradesh	3	-	3
Tripura	3	-	3
Andaman & Nicobar	1	-	1
Sikkim	1	-	1
Chandigarh	-	25	25
Meghalaya	-	1	1
Total	5,817	210	6,027

FRAUDULENT REGISTRATION IN PM-KISAN SCHEME

4836. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware of the Rs. 10.03 crore fraud in the PM-KISAN scheme in Manipur, as revealed by the audit report;

(b) the steps being taken to recover the misappropriated amount and hold out responsible accountable;

(c) the status of FIRs filed in July 2020 and whether any action has been taken so far;

(d) the effective measures taken to prevent fraudulent registrations in welfare schemes; and

(e) the further steps are being considered to strengthen the system?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of cultivable land-holding farmers. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs 3.68 lakh Cr. through 19 installments since inception.

Benefits of the scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs on the PM-KISAN portal. The scheme initially started on a trust-based system, where beneficiaries were registered by the states on self-certification basis. Initially, Aadhaar seeding was also relaxed for some of the States. Later on, to address this, several technological interventions were introduced, including

integration with PFMS, UIDAI, and the Income Tax Department. Further, land seeding was made mandatory along with Aadhaar based payment and e-KYC. The benefits of the farmers, who did not complete these mandatory criteria, were stopped. As and when these farmers complete their mandatory requirements, they receive the benefits of the scheme along with their due installments, if any.

As per information received from Government of Manipur, some irregularities were reported in the Accountant General (AG) Audit Report. Accordingly, State has lodged an FIR in the matter.

States/UTs are mandated to recover any amount transferred to ineligible farmers marked due to higher income groups such as income tax payees, employees of PSUs, State/Central Govt., Constitutional post holders etc. An amount of Rs. 416 Cr. has been recovered from the ineligible beneficiaries so far across the country.

MICRO-IRRIGATION IMPLEMENTATION IN ANDHRA PRADESH

4837. SHRI MADDILA GURUMOORTHY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the current status of micro-irrigation implementation in Andhra Pradesh, with a focus on its progress in Tirupati district;

- (b) the financial assistance provided to small and marginal farmers, particularly those from minority communities, for adopting micro-irrigation technologies, along with the details of the beneficiaries in Tirupati district;
- (c) whether the Government proposes to promote water-efficient crops in water-stressed regions of Andhra Pradesh; and
- (d) if so, the specific initiatives being taken in Tirupati to encourage sustainable water usage in agriculture?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Per Drop More Crop (PDMC) Scheme is under implementation in the country, including State of Andhra Pradesh since 2015-16. Since inception of the Scheme till date, an area of 96.97 lakh ha has been covered under micro irrigation which includes 20,819 ha in Tirupati district of Andhra Pradesh.

(b): Under PDMC Scheme, financial assistance is provided to farmers for installation of micro irrigation systems @ 55% and 45% of the unit cost to small & marginal farmers and other farmers respectively including those of minority community. In addition, Government of Andhra Pradesh provides additional/ top up subsidy to encourage farmers to adopt micro irrigation. As reported by State government of Andhra Pradesh, since 2015-16 till date, 19,272 farmers have been benefitted under the Scheme in Tirupati district.

(c): As reported by State government of Andhra Pradesh, 14,332 ha of paddy under bore wells and tobacco was diverted to pulses, millets, maize and oilseeds from 2022-23 to 2024-25 under Crop Diversification Program with financial assistance of Rs.138.48 Lakhs. To encourage cultivation of less water intensive crops, several steps are being taken which include promoting water efficient crops like millets and pulses, cluster demonstrations on good agricultural practices, distribution of certified seeds, production of certified seeds, distribution of inputs for soil & plant protection management, establishment of millet processing units, organization of workshops, supply of mini flour mills and trainings on post harvest management/ value addition etc. Dry land horticulture crops are also being promoted in water stressed regions of the State.

(d): As reported by State government of Andhra Pradesh, to promote sustainable water usage in agriculture, innovative techniques like drip irrigation, rain water harvesting, soil moisture monitoring and encouraging drought resistant crops are being implemented in Tirupati district which help in reducing wastage of water and enhancing water use efficiency.

ACCESSIBLE INDIA CAMPAIGN

4838. SHRI ASADUDDIN OWAISI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the current status of the Accessible India Campaign launched in 2015 to make Government buildings fully accessible to Persons with Disabilities (PwDs);
- (b) the number of Government buildings that have been retrofitted with PwD-friendly features so far, State-wise and year-wise;
- (c) whether the Government has met its target of making at least fifty percent of all Government buildings in the National capital and State capitals accessible by June 2022;
- (d) if not, the reasons for the delay and the revised timeline for achieving this target; and
- (e) the monitoring mechanism in place to ensure that retrofitting works comply with harmonized guidelines for universal accessibility?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d): Sir, the Accessible India Campaign (AIC) was launched in December 2015 to help create universal accessibility for Persons with Disabilities (PwDs) in built environments, transportation systems, and Information & Communication technology ecosystems. Since '*Works, lands and buildings are vested in or in the possession of the State*' is a State subject, the details of buildings of States/Union Territories are not being maintained centrally. However, as per the available data, a total of 1748 government buildings have been made accessible, which includes

1100 Central Government buildings and 648 State/UT Government buildings. The State-wise details pertaining to the State/UT Government buildings made accessible are given in the enclosed **Statement**.

It is noteworthy that post March 31, 2024 AIC has been subsumed under the "*Scheme for Creation of Barrier Free Environment (CBFE)*" sub-scheme under SIPDA to ensure long-term continuity of ongoing accessibility efforts wherein grants are released only on demand basis received from different States/UTs for creation of barrier free environment in existing government buildings and websites.

(e) : The following monitoring mechanisms are in place to ensure compliance with harmonized guidelines for universal accessibility:

- i. Sugamya Bharat App: Launched on March 2, 2021, this crowdsourcing mobile application allows citizens to report accessibility issues in buildings, transportation, and ICT systems for resolution by appropriate authorities.
- ii. Screening Committee: A committee consisting of Joint Secretary (SIPDA), Director/Deputy Secretary (SIPDA), and two experts in the field of disability examines proposals for release of Grant-in-Aid (GIA) under the Barrier Free and Accessible India component.
- iii. Empaneled Accessibility Auditors: 59 accessibility auditors for the Built Environment have been empaneled with the Department and can be engaged by different departments to conduct accessibility assessments of public infrastructure. In addition, 10 web accessibility auditors have also been empaneled for

engagement by state players for conducting access audits of the Information and Communication Technology (ICT) infrastructure.

iv. Regular follow ups: The Department conducts regular follow ups with the concerned stakeholders to expedite the release of GIA under the Creation of Barrier Free (CBFE)/Accessible India Campaign (AIC) component of the Umbrella Scheme SIPDA.

STATEMENT

State-wise details pertaining to the State/UT Government buildings made accessible

S.No.	States/UT	Buildings made accessible under AIC	Amount released (In Rs. Lakhs)
1	Andhra Pradesh	25	1436.33
2	Arunachal Pradesh	0	1523.69
3	Assam	12	1320.33
4	Bihar	21	925.14
5	Chhattisgarh	21	2768.58
6	Goa	0	543.83
7	Gujarat	24	592.31
8	Haryana	3	1598.36
9	Himachal Pradesh	0	439.46
10	Jammu & Kashmir	7	1995.29
11	Jharkhand	0	1166.85
12	Karnataka	0	2708.64
13	Kerala	0	429.98
14	Madhya Pradesh	0	3047.56
15	Maharashtra	135	2490.76
16	Manipur	0	1587.75

17	Meghalaya	17	3367.52
18	Mizoram	22	715.71
19	Nagaland	10	923.86
20	Odisha	26	1975.46
21	Punjab	2	1981.75
22	Rajasthan	78	3813
23	Sikkim	30	578.13
24	Tamil Nadu	15	4608.93
25	Telangana	7	919.23
26	Tripura	0	2625.04
27	Uttarakhand	9	538.5
28	Uttar Pradesh	89	4907
29	West Bengal	21	1692.23
30	Andaman and Nicobar Islands	23	1080.9
31	Chandigarh	39	415.38
32	Delhi	12	1393.77
33	Puducherry	0	273.15
Total		648	56384.42

पीएमजीएसवाई के अंतर्गत सड़क संपर्क

4839. श्री अमरा राम:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत बस्तियों को सड़क-मार्ग से जोड़ने के लिए बनाए गए दिशा-निर्देशों का ब्यौरा क्या है; और
- (ख) क्या सरकार का इस वर्ष सीकर जिले में स्थित बस्तियों के लिए सड़क संपर्क स्वीकृत करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) की शुरुआत ग्रामीण आबादी की सामाजिक-आर्थिक स्थिति में उत्थान करने के लिए कोर नेटवर्क की निर्दिष्ट आबादी आकार वाली सड़कों से न जुड़ी पात्र बसावटों (2001 की जनगणना के अनुसार मैदानी क्षेत्रों में 500+ और पूर्वोत्तर राज्यों, हिमालयी राज्यों और हिमालयी संघ राज्य क्षेत्रों में 250+) को बारहमासी सड़कों के माध्यम से ग्रामीण सड़क संपर्क उपलब्ध कराने के लिए एकबारगी विशेष पहल के रूप में की गई थी। मरुस्थलीय क्षेत्रों (मरुभूमि विकास कार्यक्रम में यथानिर्धारित), जनजातीय (अनुसूची-V) क्षेत्रों और चुनिंदा जनजातीय एवं पिछड़े जिलों (गृह मंत्रालय एवं योजना आयोग द्वारा यथानिर्धारित) तथा वर्ष 2001 की जनगणना के अनुसार इन क्षेत्रों में कोर नेटवर्क में स्थित 250 व्यक्ति और उससे अधिक की आबादी वाली सड़कों से न जुड़ी बसावटें इस योजना के अंतर्गत सड़क संपर्क के लिए पात्र हैं। वर्ष 2001 की जनगणना के अनुसार वामपंथी उग्रवाद से गंभीर रूप से प्रभावित ब्लॉकों में (गृह मंत्रालय द्वारा यथानिर्धारित) 100 व्यक्ति और उससे अधिक की आबादी वाली बसावटों को सड़कों से जोड़ने के लिए अतिरिक्त छूट प्रदान की गई है।

पीएमजीएसवाई के संबंध में इकाई का अर्थ बसावट है न कि राजस्व गांव अथवा पंचायत। कोई बसावट आबादी का एक समूह है, जो एक क्षेत्र में रहती है, जिसका स्थान समय के साथ नहीं बदलता है। बसावटों का वर्णन करने के लिए सामान्यतः प्रयोग की जाने वाली शब्दावली देशम, ढाणी, टोला, माजरा, हैमलेट आदि है।

जनगणना 2001 में दर्ज की गई जनसंख्या किसी भी बसावट के जनसंख्या आकार का निर्धारण करने का आधार होगी। जनसंख्या के आकार का निर्धारण करने के लिए 500 मीटर (पहाड़ियों के मामले में मार्ग की 1.5 कि.मी. दूरी) के दायरे में आने वाली सभी बसावटों की आबादी को एक साथ जोड़ा जा सकता है। तथापि, पहाड़ी राज्यों में अंतर्राष्ट्रीय सीमा से लगे ब्लॉकों (गृह मंत्रालय द्वारा यथानिर्धारित) में 10 कि.मी. की मार्गस्थ दूरी के भीतर आने वाली सभी बस्तियों को इस प्रयोजनार्थ क्लस्टर के रूप

में माना जा सकता है। इस क्लस्टर दृष्टिकोण से बड़ी संख्या में बसावटों, विशेष रूप से पहाड़ी/पर्वतीय क्षेत्रों में सड़क संपर्क का प्रावधान हो सकेगा। इसके अतिरिक्त, अरुणाचल प्रदेश राज्य के संबंध में पात्रता के लिए 10 कि.मी. की मार्गस्थ दूरी के भीतर स्थित जनसंख्या को शामिल करते हुए और एक क्लस्टर के रूप में मानते हुए क्लस्टर दृष्टिकोण का दायरा अंतर्राष्ट्रीय सीमावर्ती ब्लॉकों से बढ़ाकर राज्य के अंतर्राष्ट्रीय सीमावर्ती जिलों तक कर दिया गया है।

(ख): राजस्थान राज्य के लिए पीएमजीएसवाई के अंतर्गत उसकी हकदारी की सभी सड़कें और पुल पूर्ण मंजूर कर दिए गए हैं। वर्ष 2000 में पीएमजीएसवाई की शुरुआत से लेकर दिनांक 27.03.2025 तक राजस्थान राज्य के लिए 78,267.27 किलोमीटर सड़क लंबाई और 73 पुलों के साथ कुल 18,161 सड़कों को मंजूरी दी गई है। इनमें से राज्य द्वारा 75,644.32 किलोमीटर की 18,076 सड़कों और 54 पुलों का निर्माण पूरा किया जा चुका है। सीकर जिले के लिए, 1,710.06 किलोमीटर की 395 सड़कों को मंजूरी दी गई थी और सभी सड़कों का निर्माण पूरा किया जा चुका है।

हाल ही में, दिनांक 11 सितंबर, 2024 को पीएमजीएसवाई-IV नामक एक नया घटक शुरू किया गया है, जिसमें 2011 की जनगणना के अनुसार मैदानी क्षेत्रों में 500+ और पूर्वोत्तर एवं पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी क्षेत्रों (जनजातीय अनुसूची-V, आकांक्षी जिले/ब्लॉक, मरुस्थलीय क्षेत्रों) में 250+ और वामपंथी उग्रवाद (एलडब्ल्यूई) प्रभावित जिलों में 100+ की आबादी वाली सड़कों से न जुड़ी बसावटों को बारहमासी सड़क संपर्क प्रदान करने पर सर्वाधिक ध्यान दिया गया है। यह योजना 2024-25 से 2028-29 तक 70,125 करोड़ रुपये के कुल परिव्यय के साथ लागू की जाएगी, जिसमें सड़कों से न जुड़ी 25,000 बसावटों को सड़क संपर्क प्रदान करने का लक्ष्य है। इस योजना के अंतर्गत प्रस्ताव प्रस्तुत करना सरल बनाने के लिए केंद्र सरकार राज्यों के साथ निकट समन्वय से कार्य कर रही है। सीकर जिले सहित राजस्थान में सड़कों से न जुड़ी पात्र बसावटें, यदि कोई हों, को भी इस योजना के अंतर्गत शामिल किया जाएगा।

भूमि अर्जन अधिनियम, 2013

4840. श्री हरीश चंद्र मीना:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि भूमि अर्जन अधिनियम, 1894 की धारा 11 के अंतर्गत दिनांक 1.1.2014 से पांच वर्ष की अवधि या उससे अधिक वर्ष पूर्व अधिनिर्णय किए जाने की स्थिति में, भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 की धारा 24 (2) के अनुसार भूमि अधिग्रहण की कार्यवाही व्यपगत मानी जाएगी;

(ख) यदि हां, तो क्या इस संबंध में नए अधिनियम, 2013 के प्रारंभ होने की संभावित तिथि और अर्जित भूमि के भौतिक कब्जे को नहीं माना गया और प्रतिकर नहीं दिया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या यह सच है कि इस सिलसिले में भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 की धारा 24 (1) (क) के तहत भूमि अर्जन की कार्यवाही व्यपगत मानी जाएगी; और

(घ) यदि हां, तो क्या अधिनिर्णय होने, किन्तु भौतिक कब्जा नहीं लिए जाने की स्थिति में अधिनिर्णय किए जाने के पश्चात् पांच वर्ष या उससे अधिक अवधि तक प्रतिकर नहीं दिया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (घ): भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम, 2013 (आरएफ़सीटीएलएआरआर, 2013) की धारा 24 (2) के साथ पठित धारा 24 (1) तथा इस विषय पर माननीय उच्चतम न्यायालय के निर्णयों के अनुसार, यदि आरएफ़सीटीएलएआरआर

अधिनियम, 2013 के प्रवृत्त होने, अर्थात् दिनांक 01 जनवरी, 2014 से पांच वर्ष की अवधि अथवा उससे अधिक समय पूर्व, भूमि अर्जन अधिनियम, 1894 की धारा 11 के तहत कोई अधिनिर्णय किया गया हो और भौतिक कब्जा नहीं लिया गया हो तथा क्षतिपूर्ति नहीं दी गई हो, तो, भूमि अधिग्रहण की कार्यवाही व्यपगत (Lapse) हो जाती है।

यदि दोनों में से कोई भी एक शर्त पूरी हुई हो, अर्थात् कब्जा ले लिया गया हो अथवा प्रतिकर दिया गया हो, तो भूमि अधिग्रहण अधिनियम, 1894 के तहत शुरू की गई भूमि अधिग्रहण की कार्यवाही व्यपगत (Lapse) नहीं होती है।

PROMOTION OF ORGANIC FARMING

4841. SHRI SAUMITRA KHAN:

SHRI GOPAL JEE THAKUR

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of amount sanctioned and allocated for promotion of organic farming under PKVY Scheme in Darbhanga and Bishnupur Lok Sabha constituencies of Bihar and West Bengal respectively;
- (b) whether the Government is promoting the use of eco-friendly organic fertilizers and biofertilizers in the States of West Bengal and Bihar;
- (c) if so, the district-wise details of such initiatives including awareness programmes, subsidies and farmer support mechanism in both the States, district-wise; and

(d) the details of the challenges in promoting the use of eco-friendly fertilizers particularly in Bishnupur and Darbhanga Lok Sabha constituency along with steps being taken to overcome them?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Government of Bihar has informed that Rs.170.0125 lakh funds has been sanctioned for 500 ha area under organic farming involving 457 farmers in Darbhanga Lok Sabha Constituency under the Paramparagat Krishi Vikas Yojana (PKVY) scheme since 2023-24.

Government of West Bengal has informed that PKVY scheme is not implemented in the Bishnupur Lok Sabha Constituency.

(b) and (c): Government is promoting the use of eco-friendly organic fertilizers and biofertilizers through the organic farming scheme of PKVY including the State of Bihar and West Bengal. The PKVY scheme provides end-to-end support to organic farmers i.e. from production to processing, certification and marketing in cluster based approach. The primary focus of the scheme is to form organic clusters in a cluster where preference is given to small and marginal farmers to help them to create a supply chain.

For spreading awareness among farmers, several initiatives under PKVY scheme through training, handholding, publicity and marketing are undertaken. Under PKVY scheme, States/UTs are provided financial assistance of

Rs.31,500/ha over 3 years in the organic clusters, out of which, Rs.15,000/ha is provided directly to farmers through DBT for on-farm and off-farm organic inputs including biofertilizers, Rs.4,500/ha for marketing, packaging, branding, value addition etc., Rs.3,000/ha for certification and residue analysis and Rs.9,000/ha for training and capacity building. One farmers can avail assistance for maximum 2 ha area.

National Center of Organic and Natural Farming (NCONF) and its Regional Center of Organic and Natural Farming (RCONF) located at Ghaziabad, Nagpur, Bangalore, Imphal and Bhubaneswar are organizing various HRD trainings and online awareness campaign on organic and natural farming including the use of biofertilizers.

The Indian Council of Agricultural Research also imparts trainings, front-line demonstrations, awareness programs etc. to educate farmers on organic farming, through network of Krishi Vigyan Kendras.

The district wise data is not maintained centrally.

(d): The main challenges faced initially are being perceptions about fall in production of crops with use of eco-friendly fertilizers. Through hand holding support and training for production of eco-friendly fertilizers from locally available items, the cost of input reduces.

PAYMENTS UNDER MGNREGS IN UP

4842. SHRI RAHUL GANDHI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether there is a delay in wage payments under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in Uttar Pradesh (UP), if so, the reasons therefor;

(b) the details of number of workers affected by delayed wage payments under MGNREGS as on March 1, 2025, district-wise;

(c) the details of the average delay in payment under MGNREGS in UP as on March 1, 2025, district-wise;

(d) whether workers are paid delayed wage compensation;

(e) if so, the details of the delayed wage compensation paid during the last two years, district-wise; and

(f) whether the Government has taken any measures to address the delay in payment of wages to MGNREGS workers in UP, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): As per the provision of the Mahatma Gandhi National Rural Employment Guarantee Act, the beneficiaries are entitled to get wage payment within 15 days of closure of Muster Roll of the work.

During the financial year 2024-25 (as on 28.03.2025), 99.39% of Fund Transfer Orders (FTOs) have been generated within 15 days of muster roll closure in Uttar Pradesh under the Mahatma Gandhi NREGS.

(b): District-wise number of workers whose payments got delayed in Uttar Pradesh under Mahatma Gandhi NREGS during the current financial year 2024-25 (as on 01.03.2025) is given in the enclosed **Statement-I**.

(c): District-wise percentage of Fund Transfer Orders (FTOs) generation within T+8 days from closure of Muster roll in Uttar Pradesh under Mahatma Gandhi NREGS during the financial year 2024-25 (as on 28.03.2025) is given in the enclosed **Statement-II**.

(d) and (e): As per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREGA), wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of closure of muster roll.

As per provision of the Act, delay compensation rules are notified by the State Government concerned. The amount due for compensation is duly verified and approved, and then paid by the State Government.

District-wise details of the delay compensation paid in Uttar Pradesh under Mahatma Gandhi NREGS (as per information available on NREGASoft) during the financial year 2022-23 and 2023-24 is given in the enclosed **Statement-III**.

(f): The Government of India has issued detailed Standard Operating Procedure (SOP) to the States/UTs to ensure timely wage payment. The Ministry in coordination with the States/UTs has been making concerted efforts to improve the timely payment of wages. States/UTs have been advised to generate FTOs in time. The Ministry has taken various steps to ensure the timely payment of wages to workers under the Mahatma Gandhi NREGS. These include:

- (i) Upscaling of National Electronic Fund Management System (Ne-FMS)
- (ii) Intensive consultation with State Governments and other stakeholders to strategise timely payment of wages, verification of pending compensation claims etc.
- (iii) Formulation of Standard Operating Procedure for monitoring of timely payment and payment of delay compensation.
- (iv) During various meetings with States/UTs, which include Meeting for finalisation of Annual Action Plan, Mid-Term Review meeting, Monthly Review Meeting and visit of senior officers to States/UTs, matter regarding the timely payment of wages and payment of delay compensation is regularly reviewed.

STATEMENT-I

District-wise number of workers whose payments got delayed in Uttar Pradesh under Mahatma Gandhi NREGS during the current financial year 2024-25 as on 01.03.2025

SI. No.	Districts Name	Total Worker affected
1	Agra	4542
2	Aligarh	451

3	Ambedkar Nagar	553
4	Amroha	604
5	Auraiya	819
6	Ayodhya	2222
7	Azamgarh	1286
8	Baghpat	350
9	Bahraich	13750
10	Ballia	717
11	Balrampur	10156
12	Banda	1385
13	Barabanki	373
14	Bareilly	2531
15	Basti	713
16	Bijnor	2951
17	Budaun	988
18	Bulandshahr	263
19	Chandauli	11226
20	Chitrakoot	222
21	Deoria	300
22	Etah	4868
23	Etawah	143
24	Farrukhabad	75
25	Fatehpur	1479
26	Firozabad	151
27	Ghaziabad	40
28	Ghazipur	1166
29	Gonda	2027
30	Gorakhpur	1791
31	Hamirpur	3644
32	Hardoi	5042
33	Hathras	92

34	Jalaun	4990
35	Jaunpur	2151
36	Jhansi	914
37	Kannauj	1804
38	Kanpur Dehat	990
39	Kanpur Nagar	1159
40	Kaushambi	2019
41	Kheri	536
42	Kushi Nagar	8931
43	Lalitpur	185
44	Lucknow	1402
45	Maharajganj	1290
46	Mahoba	334
47	Mainpuri	828
48	Mathura	891
49	Mau	655
50	Meerut	5053
51	Mirzapur	2913
52	Moradabad	4597
53	Muzaffarnagar	220
54	Pilibhit	980
55	Pratapgarh	4494
56	Prayagraj	1515
57	Rae Bareli	1393
58	Rampur	2318
59	Saharanpur	1838
60	SantKabeer Nagar	128
61	SantRavidas Nagar	312
62	Shahjahanpur	93
63	Shravasti	2419
64	Siddharth Nagar	55

65	Sitapur	6490
66	Sonbhadra	1795
67	Sultanpur	4396
68	Unnao	3804
69	Varanasi	645

STATEMENT-II

District-wise percentage of Fund Transfer Orders (FTOs) generation within T+8 days from closure of Muster roll in Uttar Pradesh under Mahatma Gandhi NREGS during the financial year 2024-25 (as on 28.03.2025)		
Sl. No.	Districts	FTO Generation within T+8 days from closure of Muster roll (%)
1	Agra	93.35
2	Aligarh	98.17
3	Ambedkar Nagar	98.82
4	Amethi	96.98
5	Amroha	96.82
6	Auraiya	97.32
7	Ayodhya	95.15
8	Azamgarh	97.21
9	Baghpat	77.32
10	Bahraich	94.79
11	Ballia	98.34
12	Balrampur	93.27
13	Banda	94.91
14	Barabanki	97.82
15	Bareilly	94.1
16	Basti	99.02
17	Bijnor	94.64
18	Budaun	97.92

19	Bulandshahr	94.21
20	Chandauli	90.38
21	Chitrakoot	97.26
22	Deoria	96.71
23	Etah	92.08
24	Etawah	94.2
25	Farrukhabad	98.88
26	Fatehpur	95.57
27	Firozabad	95.71
28	Gautam Buddha Nagar	0
29	Ghaziabad	100
30	Ghazipur	97.08
31	Gonda	94.3
32	Gorakhpur	97.96
33	Hamirpur	95.68
34	Hapur	89.14
35	Hardoi	91.3
36	Hathras	95.93
37	Jalaun	94.52
38	Jaunpur	96.99
39	Jhansi	96.28
40	Kannauj	93.51
41	Kanpur Dehat	94.41
42	Kanpur Nagar	93.68
43	Kashganj	95.72
44	Kaushambi	90.65
45	Kheri	97.44
46	Kushi Nagar	91.29
47	Lalitpur	96.27
48	Lucknow	92.66
49	Maharajganj	98.57

50	Mahoba	95.59
51	Mainpuri	95.32
52	Mathura	95.32
53	Mau	98.76
54	Meerut	82.82
55	Mirzapur	95.38
56	Moradabad	95.66
57	Muzaffarnagar	98.15
58	Pilibhit	95.01
59	Pratapgarh	98.35
60	Prayagraj	97.41
61	Rae Bareli	96.8
62	Rampur	96.74
63	Saharanpur	92.84
64	Sambhal	95.79
65	SantKabeer Nagar	97.71
66	SantRavidas Nagar	97.06
67	Shahjahanpur	98.71
68	Shamli	96.74
69	Shravasti	92.81
70	Siddharth Nagar	99.44
71	Sitapur	93.94
72	Sonbhadra	97.62
73	Sultanpur	96.05
74	Unnao	97.34
75	Varanasi	96.57
	Average	95.94

STATEMENT-III

District-wise delay compensation paid in Uttar Pradesh under Mahatma Gandhi NREGS during the financial year 2022-23 and 2023-24.

Sl. No.	Districts	Delay compensation paid (in Rs)	
		2022-23	2023-24
1	Agra	0	37469
2	Auraiya	13113	3586
3	Bahraich	0	353
4	Barabanki	380	57
5	Bijnor	220	0
6	Chitrakoot	0	1345
7	Firozabad	307	52912
8	Gonda	181	0
9	Gorakhpur	0	15783
10	Hamirpur	40225	20867
11	Hardoi	2340	3012
12	Hathras	39918	591
13	Jalaun	0	4174
14	Kanpur Nagar	726	14801
15	Kheri	14435	5861
16	Lalitpur	7150	6367
17	Lucknow	0	210
18	Maharajganj	0	1890
19	Mau	33	719
20	Meerut	0	4
21	Prayagraj	151751	73963
22	Rae Bareli	0	92
23	Rampur	0	286760
24	Saharanpur	971	9130
25	Sonbhadra	0	4240

26	Sultanpur	0	53796
	Total	2,71,750	5,97,982

QUALITY OF STEEL IMPORT

4843. SHRI ARUN BHARTI:

Will the Minister of **STEEL** be pleased to state:

- (a) the detail of the volume and quality of steel imports evading Bureau of Indian Standards (BIS);
- (b) whether the Government has assessed the economic benefits of achieving 300 million tonnes of steel production capacity by 2030, particularly for small and medium steel producers and if so, what are the expected outcomes, if so, the details thereof;
- (c) whether the enforcement of BIS standards and Quality Control Orders has effectively reduced the import of sub-standard steel and if so, the impact on domestic steel prices and productions thereof;
- (d) the measures taken to expand or upgrade the existing online portal for NOC applications to streamline the approval process further; and
- (e) whether specific incentives or policies to encourage investments in sustainable and high-quality steel production aligned with the National Steel Policy and if so, the initiatives thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a), (c) and (d): Whenever BIS Standard for a steel product is formulated and incorporated in the Steel Quality Control Order (QCO), it is mandatory that such steel product will be manufactured with a BIS license, both by domestic producers or foreign producers intending to export to India. So far 151 Indian Standards have been notified under the Quality Control Order covering carbon steel, alloy steel and stainless steel.

Regarding the measures taken to upgrade the existing online portal for NOC applications, the functionality was integrated with the Steel Import Monitoring System (SIMS) portal, for the applicants seeking NOC, for such products which are not covered under the QCO. This initiative promoted ease of doing business as importers need only to register and provide the desired inputs on a single portal only.

Steel is a deregulated sector and the domestic steel prices & steel production are determined by factors such as steelmaking capacity, demand supply dynamics of market forces, consumption etc.

(b): The National Steel Policy (NSP) 2017, envisages creation of a technologically advanced and globally competitive steel industry, including the small & medium steel producers, that promotes economic growth.

(e): The following are the initiatives of Ministry of Steel, to encourage investments in sustainable and high-quality steel production aligned with the National Steel Policy:-

- Government has launched the Production Linked Incentive (PLI) Scheme for 'Specialty Steel' to promote the manufacturing of certain high grade varieties of steel within the country by attracting capital investment and promote technology up-gradation in the steel sector.
- Under the National Green Hydrogen Mission of Ministry of New and Renewable Energy (MNRE), Ministry of Steel has awarded two pilot projects to produce DRI using 100% Hydrogen in vertical shaft and one pilot project to use hydrogen in existing Blast Furnace to reduce coal/coke consumption under this Mission.

एफएचडी क्षेत्र को बढ़ावा देना

4844. श्री उत्कर्ष वर्मा मधुर:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) मत्स्यपालन, पशुपालन और डेयरी (एफएचडी) क्षेत्र को बढ़ावा देने के लिए बनाई गई नई योजनाओं का ब्यौरा क्या है; और

(ख) उत्तर प्रदेश के खीरी में मंत्रालय द्वारा चलाई जा रही योजनाओं का ब्यौरा क्या है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

(क) और (ख): मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार द्वारा मत्स्यपालन, पशुपालन और डेयरी क्षेत्रों के सर्वांगीण विकास के लिए उत्तर प्रदेश राज्य के खीरी सहित देश में निम्नलिखित योजनाओं और कार्यक्रमों को कार्यान्वित किया जा रहा है:

- i. प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई): पीएमएमएसवाई भारत सरकार द्वारा वर्ष 2020-21 में मात्स्यिकी क्षेत्र के सतत विकास के लिए शुरू की गई एक प्रमुख योजना है, जिसमें 20,050 करोड़ रुपए का निवेश किया गया है। इसका उद्देश्य मत्स्य उत्पादन को बढ़ाना, इन्फ्रास्ट्रक्चर का आधुनिकीकरण करना, रोजगार सृजित करना और आर्थिक विकास हासिल करना है। उत्तर प्रदेश सरकार की रिपोर्ट के अनुसार, समग्र मात्स्यिकी विकास के लिए 2020-21 से 2023-24 तक लखीमपुर खीरी, उत्तर प्रदेश को 801.493 लाख रुपए की राशि आवंटित की गई है।
- ii. फिशरीज़ एंड एक्वाकल्चर इन्फ्रास्ट्रक्चर डेवलपमेंट फंड (एफआईडीएफ): फिशरीज़ इन्फ्रास्ट्रक्चर के निर्माण और सुदृढीकरण के लिए भारत सरकार द्वारा 2018 में एफआईडीएफ की शुरुआत की गई थी। 7,522.48 करोड़ रुपए के फंड के साथ, यह समुद्री और अंतर्देशीय मात्स्यिकी दोनों में इन्फ्रास्ट्रक्चर के विकास, मत्स्य उत्पादन को बढ़ाने और सतत विकास को प्राप्त करने के लिए रियायती वित्त प्रदान करता है।
- iii. किसान क्रेडिट कार्ड (केसीसी): केसीसी योजना किसानों, मछुआरों और डेयरी किसानों को अल्पकालिक ऋण की सुविधा प्रदान करती है। संशोधित ब्याज अनुदान योजना के अंतर्गत, ऋण सीमा को 3 लाख रुपए से बढ़ाकर 5 लाख रुपए कर दिया गया है, जिससे यह कृषि और संबद्ध गतिविधियों के लिए अधिक सहायक हो गया है।
- iv. प्रधान मंत्री मत्स्य किसान समृद्धि सह-योजना (पीएमएमकेएसएसवाई): पीएमएमकेएसएसवाई का उद्देश्य मात्स्यिकी क्षेत्र को व्यवस्थित रूप देना है और मछुआरों तथा जल कृषि व्यवसायों को

वित्तीय सहायता प्रदान करना है। 6,000 करोड़ रुपए के परिव्यय के साथ, यह वित्त तक पहुँच में सुधार, मछुआरों के लिए डिजिटल पहचान बनाने और फिशरीज़ वैल्यू चैन को बढ़ावा देने पर केंद्रित है।

- v. राष्ट्रीय गोकुल मिशन (आरजीएम): भारत सरकार दिसंबर, 2014 से स्वदेशी नस्लों के विकास और संरक्षण, बोवाइन पॉप्युलेशन के आनुवंशिक उन्नयन और दूध उत्पादन और उत्पादकता में वृद्धि के लिए आरजीएम को लागू कर रही है, जिससे उत्तर प्रदेश के खीरी सहित सभी राज्यों और जिलों में किसानों के लिए दूध उत्पादन अधिक लाभकारी हो सके। हाल ही में, कैबिनेट ने 1000 करोड़ रुपए के अतिरिक्त परिव्यय के साथ संशोधित आरजीएम को मंजूरी दी है, जिससे 2021-22 से 2025-26 तक 15वें वित्त आयोग चक्र के दौरान कुल परिव्यय 2400 करोड़ रुपए से बढ़कर 3400 करोड़ रुपए हो गया है।
- vi. डेयरी सहकारी समितियों और किसान उत्पादक संगठनों (एसडीसीएफपीओ) को सहायता: 2017-18 में शुरू की गई एसडीसीएफपीओ योजना कार्यशील पूंजी ऋण पर ब्याज सहायता प्रदान करके डेयरी सहकारी समितियों और एफपीओ को सहायता प्रदान करती है। कोविड-19 महामारी के दौरान डेयरी क्षेत्र की सहायता के लिए इस योजना को संशोधित किया गया था। 2020-21 में लखनऊ और वाराणसी दुग्ध संघों के लिए 21.65 लाख रुपए जारी किए गए। हालांकि, उसके बाद के वर्ष में उत्तर प्रदेश से कोई प्रस्ताव प्राप्त नहीं हुआ।
- vii. राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी): 2014 में शुरू किया गया एनपीडीडी पूरे भारत में डेयरी इन्फ्रास्ट्रक्चर को मजबूत करने पर केंद्रित है। इसे 2021 में दो घटकों के साथ पुनर्गठित किया गया: घटक क, जो दूध परीक्षण उपकरण और प्रशीतन सुविधाओं में सुधार पर केंद्रित है, और घटक ख, जिसका उद्देश्य सहकारी समितियों के माध्यम से दूध की बिक्री, डेयरी प्रसंस्करण और मार्केटिंग इन्फ्रास्ट्रक्चर को बढ़ाना है। उत्तर प्रदेश में, 9123.78 लाख रुपए के कुल परिव्यय

के साथ 8 परियोजनाओं को मंजूरी दी गई, जिनमें से अब तक 848.91 लाख रुपए का उपयोग किया जा चुका है। प्रमुख उपलब्धियों में डेयरी सहकारी समितियों की स्थापना, दूध की खरीद और किसानों की हाइजीन प्रैक्टिसीस में प्रशिक्षण कार्यक्रम शामिल हैं।

- viii. डेयरी प्रसंस्करण और अवसंरचना विकास निधि/डेयरी प्रोसेसिंग एंड इन्फ्रास्ट्रक्चर डेवलपमेंट फंड (डीआईडीएफ): आत्मनिर्भर भारत पहल के एक भाग के रूप में, डेयरी प्रसंस्करण अवसंरचना में सुधार के लिए 11,184 करोड़ रुपए के परिव्यय के साथ डीआईडीएफ की शुरुआत की गई थी। इसने पात्र संस्थाओं को 2.5% तक की ब्याज सहायता प्रदान की। 2024 में, डीआईडीएफ को पशुपालन अवसंरचना विकास निधि (एएचआईडीएफ) में शामिल कर लिया गया। उत्तर प्रदेश ने डीआईडीएफ के अंतर्गत कोई परियोजना प्रस्तुत नहीं की।
- ix. राष्ट्रीय पशुधन मिशन / नेशनल लाइवस्टॉक मिशन (एनएलएम): पशुपालन और डेयरी विभाग, भारत सरकार वित्तीय वर्ष 2014-15 से उत्तर प्रदेश के खीरी सहित पूरे देश में 'राष्ट्रीय पशुधन मिशन (एनएलएम)' नामक योजना लागू कर रहा है। इस योजना को वित्तीय वर्ष 2021-22 से संशोधित और पुनर्गठित किया गया है और इसका उद्देश्य रोजगार सृजन, उद्यमिता विकास, प्रति पशु उत्पादकता में वृद्धि करना और इस प्रकार व्यापक विकास कार्यक्रम के तहत मांस, बकरी के दूध, अंडे और ऊन के उत्पादन को बढ़ाना है। इस योजना को 21 फरवरी, 2024 को और संशोधित किया गया, जिसमें बंजर भूमि/रेंज भूमि/क्षयग्रस्त वन भूमि से चारा उत्पादन के साथ-साथ ऊँट, घोड़े और गधे की नस्ल-उन्नयन को शामिल किया गया।
- x. पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम (एलएचडीसीपी): विभाग का उद्देश्य पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम (एलएचडीसीपी) के माध्यम से पशुओं के रोगों के लिए रोगनिरोधी टीकाकरण, पशु चिकित्सा सेवाओं का क्षमता निर्माण, रोग निगरानी और पशु चिकित्सा इन्फ्रास्ट्रक्चर को मजबूत करके पशु स्वास्थ्य के लिए जोखिम को कम करना है।

मत्स्यपालन, पशुपालन और डेयरी क्षेत्र में हाल के वर्षों में पर्याप्त वृद्धि देखी गई है। मंत्रालय द्वारा क्रियान्वित की गई नीतियों और योजनाओं/कार्यक्रमों में मत्स्यपालन, पशुपालन और डेयरी क्षेत्र को बढ़ावा देने को अत्यधिक महत्व दिया गया है।

पंजीकृत स्टार्टअप

4845. श्री अरविंद गणपत सावंत:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में पंजीकृत स्टार्टअप की कुल संख्या कितनी है तथा पिछले पांच वर्षों के दौरान उक्त पंजीकृत स्टार्टअप को प्रदान की गई वित्तीय सहायता का राज्यवार ब्यौरा क्या है;

(ख) प्रत्येक राज्य में स्टार्टअप को कुल कितनी वित्तीय सहायता प्रदान की गई है;

(ग) उक्त सहायता को सरकारी योजनाओं और निजी वित्तपोषण के बीच किस प्रकार विभाजित किया गया है;

(घ) उत्तरजीविता और राजस्व सृजन के संदर्भ में स्टार्टअप की राज्यवार सफलता दर कितनी है; और

(ङ) उक्त सफलता के निर्धारण के लिए किन मापदंडों का उपयोग किया जा रहा है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग): सरकार ने नवप्रयोग, स्टार्टअप्स को बढ़ावा देने हेतु सुदृढ़ ईकोसिस्टम का निर्माण करने और देश के स्टार्टअप ईकोसिस्टम में निजी निवेश को प्रोत्साहित करने के उद्देश्य से 16 जनवरी, 2016 को स्टार्टअप इंडिया पहल की शुरुआत की।

सा.का.नि. अधिसूचना संख्या 127 (अ) दिनांक 19 फरवरी, 2019 के तहत निर्धारित पात्रता शर्तों के अनुसार, उद्योग संवर्धन और आंतरिक व्यापार विभाग (डीपीआईआईटी) द्वारा स्टार्टअप इंडिया

पहल के तहत, कंपनियों को 'स्टार्टअप्स' के रूप में मान्यता प्रदान की जाती है। 31 जनवरी, 2025 की स्थिति के अनुसार 1,61,150 कंपनियों को 'स्टार्टअप्स' के रूप में मान्यता प्रदान की गई है। पिछले पांच वर्षों अर्थात् वर्ष 2020, 2021, 2022, 2023 तथा 2024 के दौरान, मान्यताप्राप्त स्टार्टअप्स का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

स्टार्टअप इंडिया पहल के तहत, सरकार तीन प्रमुख स्कीमों को कार्यान्वित कर रही है, नामतः स्टार्टअप्स के लिए निधियों का कोष (एफएफएस), स्टार्टअप इंडिया सीड फंड स्कीम (एसआईएसएफएस) और स्टार्टअप्स के लिए क्रेडिट गारंटी स्कीम (सीजीएसएस) ताकि स्टार्टअप्स को उनके व्यवसाय चक्र के विभिन्न चरणों में सहायता प्रदान की जा सके।

एफएफएस को उद्यम पूंजी निवेश की प्रक्रिया में तेजी लाने के लिए स्थापित किया गया है और यह भारतीय लघु उद्योग विकास बैंक (सिडबी) द्वारा संचालित है, जो भारतीय प्रतिभूति और विनियम बोर्ड (सेबी)-पंजीकृत वैकल्पिक निवेश निधियों (एआईएफ) को पूंजी प्रदान करती है, जो आगे स्टार्टअप्स में निवेश करती हैं। एफएफएस के अंतर्गत सहायता प्राप्त एआईएफ को, एफएफएस के तहत प्रतिबद्ध राशि की कम से कम दुगुनी राशि स्टार्टअप्स में निवेश करनी होती है। पिछले पांच वर्षों अर्थात् वर्ष 2020, 2021, 2022, 2023 तथा 2024 में चयनित एआईएफ द्वारा स्टार्टअप्स में किए गए निवेश का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

एसआईएसएफएस, इन्क्यूबेटर्स के माध्यम से आरंभिक स्तर के स्टार्टअप्स को वित्तीय सहायता प्रदान करती है। एसआईएसएफएस 1 अप्रैल, 2021 से कार्यान्वित है। पिछले चार वर्षों अर्थात् वर्ष 2021, 2022, 2023 तथा 2024 में चयनित इन्क्यूबेटर्स द्वारा स्टार्टअप्स के लिए अनुमोदित वित्तीय सहायता का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-III** में दिया गया है।

सीजीएसएस को पात्र वित्तीय संस्थानों के माध्यम से स्टार्टअप्स को बंधक रहित ऋण प्रदान करने के लिए कार्यान्वित किया गया है। सीजीएसएस राष्ट्रीय ऋण गारंटी न्यासी कंपनी (एनसीजीटीसी)

लिमिटेड द्वारा संचालित है और 1 अप्रैल, 2023 से प्रचालन में है। पिछले दो वर्षों अर्थात् वर्ष 2023 तथा 2024 में स्टार्टअप्स के लिए गारंटीकृत ऋण का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-IV** में दिया गया है।

(घ) और (ङ): सभी प्रकार के नए व्यवसायों और उनकी सफलता दर को कवर करने वाले किसी भी सटीक या व्यक्तिपरकता के पुट से मुक्त आंकड़ों का परिकलन कर पाना कठिन होगा। इसलिए, स्टार्टअप की सफलता या विफलता के संबंध में जानकारी सरकार द्वारा केंद्रीय रूप से नहीं रखी जाती है।

विवरण-I

पिछले पांच वर्षों अर्थात् वर्ष 2020, 2021, 2022, 2023 तथा 2024 के दौरान, डीपीआईआईटी द्वारा स्टार्टअप्स के रूप में मान्यताप्राप्त कंपनियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

राज्य/संघ राज्य क्षेत्र	2020	2021	2022	2023	2024
अंडमान और निकोबार द्वीप समूह	5	13	9	13	20
आंध्र प्रदेश	235	298	381	586	606
अरुणाचल प्रदेश	0	4	9	17	13
असम	119	190	285	362	347
बिहार	265	390	526	812	842
चंडीगढ़	55	69	81	126	102
छत्तीसगढ़	155	167	237	362	460
दादरा और नागर हवेली तथा दमन और दीव	5	12	12	11	16
दिल्ली	1,817	2,216	2,580	3,161	2,852
गोवा	67	81	107	98	125
गुजरात	881	1,728	2,282	3,295	3,444
हरियाणा	830	1,070	1,334	1,743	1,731
हिमाचल प्रदेश	41	56	120	144	145
जम्मू और कश्मीर	64	131	170	246	275
झारखंड	165	191	239	337	331
कर्नाटक	1,776	2,156	2,568	3,035	3,173
केरल	710	923	1,078	1,296	1155

लद्दाख	1	1	5	5	5
लक्षद्वीप	1	0	0	2	0
मध्य प्रदेश	427	562	898	1,267	1193
महाराष्ट्र	2,736	3,736	4,812	5,816	5,737
मणिपुर	13	37	31	26	55
मेघालय	0	9	10	18	17
मिजोरम	1	2	6	13	16
नागालैंड	5	7	7	22	35
ओडिशा	280	397	451	620	547
पुदुच्चेरी	14	17	30	43	27
पंजाब	146	244	294	443	406
राजस्थान	503	623	992	1,445	1246
सिक्किम	1	4	2	2	0
तमिलनाडु	772	1,107	1,811	2,816	2,656
तेलंगाना	819	994	1,381	1,760	1,809
त्रिपुरा	23	12	27	23	45
उत्तर प्रदेश	1,401	1,981	2,583	3,432	3,487
उत्तराखंड	114	162	236	271	269
पश्चिम बंगाल	405	692	1,002	1,174	1107
कुल योग	14,852	20,282	26,596	34,842	34,294

विवरण-II

31 जनवरी, 2025 की स्थिति के अनुसार, चयनित एआईएफ द्वारा स्टार्टअप्स में कुल निवेश सहित पिछले पांच वर्षों अर्थात् वर्ष 2020, 2021, 2022, 2023 तथा 2024 में एफएफएस के तहत चयनित एआईएफ द्वारा स्टार्टअप्स में किए गए निवेश का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा निम्नानुसार है:

राज्य/संघ राज्य क्षेत्र	वर्ष 2020, 2021, 2022, 2023 तथा 2024 में एआईएफ द्वारा स्टार्टअप्स में निवेश की गई कुल राशि (करोड़ रु. में)	31 जनवरी 2025 तक चयनित एआईएफ द्वारा स्टार्टअप्स में किया गया कुल निवेश (करोड़ रु. में)
आंध्र प्रदेश	35.60	35.60
अरुणाचल प्रदेश	1.40	1.40
असम	38.55	40.95

राज्य/संघ राज्य क्षेत्र	वर्ष 2020, 2021, 2022, 2023 तथा 2024 में एआईएफ द्वारा स्टार्टअप्स में निवेश की गई कुल राशि (करोड़ रु. में)	31 जनवरी 2025 तक चयनित एआईएफ द्वारा स्टार्टअप्स में किया गया कुल निवेश (करोड़ रु. में)
बिहार	140.09	153.68
चंडीगढ़	11.58	11.58
छत्तीसगढ़	54.23	54.23
दिल्ली	2,733.01	3,227.29
गोवा	124.39	124.39
गुजरात	686.06	689.20
हरियाणा	1,789.47	2,001.10
जम्मू और कश्मीर	50.00	50.00
झारखंड	7.20	12.20
कर्नाटक	5,692.50	6,947.86
केरल	240.57	263.68
मध्य प्रदेश	167.67	173.12
महाराष्ट्र	4,380.77	5,227.90
मणिपुर	6.35	6.35
मेघालय	1.05	1.05
नागालैंड	0.65	0.65
ओडिशा	13.74	14.31
पुदुच्चेरी	0.75	0.75
पंजाब	72.93	87.48
राजस्थान	298.59	340.36
तमिलनाडु	1,045.62	1,306.12
तेलंगाना	481.91	569.50
त्रिपुरा	1.00	1.00
उत्तर प्रदेश	465.75	535.75
उत्तराखंड	7.36	7.58
पश्चिम बंगाल	84.19	133.44
कुल योग	18,632.98	22,018.52

विवरण-III

31 जनवरी, 2025 की स्थिति के अनुसार, चयनित इन्क्यूबेटर्स द्वारा स्टार्टअप्स के लिए अनुमोदित कुल निधि सहित पिछले चार वर्षों अर्थात् वर्ष 2021, 2022, 2023 तथा 2024 में एसआईएसएफएस के तहत चयनित इन्क्यूबेटर्स द्वारा स्टार्टअप्स के लिए अनुमोदित निधि (करोड़ रुपए में) का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा निम्नानुसार है:

राज्य/संघ राज्य क्षेत्र	वर्ष 2021, 2022, 2023 तथा 2024 में चयनित इन्क्यूबेटर्स द्वारा स्टार्टअप्स को अनुमोदित कुल राशि (करोड़ रुपए में)	31 जनवरी 2025 की स्थिति के अनुसार, चयनित इन्क्यूबेटर्स द्वारा स्टार्टअप्स के लिए अनुमोदित कुल निधि (करोड़ रुपए में)
अंडमान और निकोबार द्वीप समूह	0.04	0.04
आंध्र प्रदेश	9.73	9.73
अरुणाचल प्रदेश	0.20	0.20
असम	5.52	5.52
बिहार	7.87	7.87
चंडीगढ़	2.85	2.85
छत्तीसगढ़	2.16	2.16
दिल्ली	34.74	34.74
गोवा	2.81	2.81
गुजरात	35.62	35.62
हरियाणा	21.08	21.08
हिमाचल प्रदेश	2.99	2.99
जम्मू और कश्मीर	2.05	2.55
झारखंड	3.03	3.03
कर्नाटक	75.23	75.23
केरल	10.36	10.36
मध्य प्रदेश	17.23	17.53
महाराष्ट्र	86.81	86.94

राज्य/संघ राज्य क्षेत्र	वर्ष 2021, 2022, 2023 तथा 2024 में चयनित इन्क्यूबेटर्स द्वारा स्टार्टअप्स को अनुमोदित कुल राशि (करोड़ रुपए में)	31 जनवरी 2025 की स्थिति के अनुसार, चयनित इन्क्यूबेटर्स द्वारा स्टार्टअप्स के लिए अनुमोदित कुल निधि (करोड़ रुपए में)
मणिपुर	0.30	0.30
मेघालय	0.24	0.24
मिजोरम	1.15	1.15
नागालैंड	3.87	3.87
ओडिशा	11.31	11.51
पुदुच्चेरी	0.97	0.97
पंजाब	6.98	6.98
राजस्थान	17.99	17.99
सिक्किम	0.20	0.20
तमिलनाडु	44.93	45.41
तेलंगाना	35.00	35.00
उत्तर प्रदेश	32.59	32.65
उत्तराखंड	3.73	3.73
पश्चिम बंगाल	6.15	6.22
कुल योग	485.7	487.4

विवरण-IV

31 जनवरी, 2025 की स्थिति के अनुसार, गारंटीकृत ऋण की कुल राशि सहित पिछले दो वर्षों अर्थात् वर्ष 2023 तथा 2024 में स्टार्टअप्स के लिए गारंटीकृत कुल ऋण राशि का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा निम्नानुसार है:

राज्य/संघ राज्य क्षेत्र	वर्ष 2023 तथा 2024 में स्टार्टअप्स को गारंटीकृत कुल ऋण राशि (करोड़ रुपए में)	31 जनवरी, 2025 की स्थिति के अनुसार स्टार्टअप्स को गारंटीकृत कुल ऋण राशि

आंध्र प्रदेश	15	15.00
असम	2.52	2.52
बिहार	0.28	0.28
चंडीगढ़	0.15	0.15
दिल्ली	51.61	51.61
गुजरात	9.5	9.50
हरियाणा	83.42	83.42
जम्मू और कश्मीर	14.35	14.35
कर्नाटक	67.34	67.34
केरल	29	29.00
मध्य प्रदेश	9.8	9.80
महाराष्ट्र	124.74	128.64
राजस्थान	32.3	32.30
तमिलनाडु	70.6	70.65
तेलंगाना	5.47	5.47
उत्तर प्रदेश	38.98	40.78
उत्तराखंड	10	10.00
पश्चिम बंगाल	36.75	36.75
योग	601.8	607.5

RASHTRIYA GOKUL MISSION

4846. SHRI P. C. MOHAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

(a) the steps taken under the Rashtriya Gokul Mission to enhance infrastructure for Indigenous cattle breeding, including the establishment of semen stations, bull

mother farms, and automated milking facilities across the country including in Karnataka, State-wise;

(b) whether the Government has introduced specific measures to support marginal farmers and dairy cooperatives under the scheme and the progress achieved in terms of improving milk yield and quality, if so, the details thereof; and

(c) the initiatives being taken nationally to promote the export of value-added dairy products derived from indigenous breeds and the role of the Rashtriya Gokul Mission in achieving this objective?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a): To complement and supplement efforts made by the States and Union Territories to enhance infrastructure for indigenous cattle breeding, Government of India has taken following steps under the Rashtriya Gokul Mission to enhance infrastructure for Indigenous cattle breeding:

(i) Strengthening of semen stations: In order to attain quantitative and qualitative improvement in semen production funds has been released to the States for strengthening and modernization of semen stations. So far, funds have been sanctioned for strengthening 47 semen station in the country.

(ii) Sex-Sorted Semen production facility: Sex sorted semen production has been created in the country for production of only female calves upto 90%

accuracy. Five semen stations in Government sector (Uttar Pradesh, Uttarakhand, Gujarat, Tamil Nadu and Madhya Pradesh) are operational. So far 58.67 lakh doses of sex sorted semen has been produced at Government semen stations assisted under Rashtriya Gokul Mission

(iii) Establishment of IVF labs: For the first time in India, bovine IVF technology has been promoted for the development and conservation of indigenous breeds. The Department of Animal Husbandry and Dairying has established 22 IVF laboratories to support the promotion of indigenous breeds across the country. So far, 25895 embryos produced, 14145 embryos transferred and 2105 calves produced.

(iv) Multi-purpose Artificial Insemination Technicians in Rural India (MAITRI): MAITRIs are trained and equipped to deliver quality artificial insemination services at farmers' doorsteps and so far 38,736 MAITRIs trained and equipped in the country.

(v) Gokul Grams: The Department of Animal Husbandry & Dairying, under Rashtriya Gokul Mission has released funds for setting up of 16 "Gokul Grams" with the aim of conservation and development of indigenous bovine breeds in a scientific and holistic manner. The activity has been discontinued under revised realigned Rashtriya Gokul Mission from 2021-22 to 2025-26

(vi) National Kamdhenu Breeding Centers: The Department of Animal Husbandry and Dairying has established two National Kamdhenu Breeding

Centers as repository of germplasm of Indigenous Bovine Breeds and to take up development and conservation of indigenous breeds in scientific and holistic manner under Rashtriya Gokul Mission. The Northern Region National Kamdhenu Breeding Center has been established at Kiratpur, Itarsi, in Madhya Pradesh and the Southern Region National Kamdhenu Breeding Center has been established at Chintaladevi, Nellore, in Andhra Pradesh.

The State-wise details of the infrastructure projects funded under Rashtriya Gokul Mission is given in the enclosed **Statement-I**.

(b): The specific measures introduced to support small and marginal farmers including members of dairy cooperatives under the scheme are as follows:

(i) Nationwide Artificial Insemination Programme: The programme aims to enhance AI coverage and deliver quality Artificial Insemination (AI) services free of cost at farmers doorsteps using semen from high-genetic-merit bulls, including indigenous bovine breeds.

(ii) Accelerated Breed Improvement Programme (ABIP)

(a) Sex-Sorted Semen: This program aims to produce female calves with up to 90% accuracy, thereby enhancing breed improvement and increasing farmers' income. Incentive upto 50% of the cost of sex sorted semen is available to farmers including small and marginal farmers engaged in dairying. Recently indigenously developed sex sorted semen production technology has been launched and with this technology cost of sex sorted semen will be reduced from Rs 800 to Rs 250/ dose.

(b) IVF Technology: For the first time in India, bovine IVF technology has been promoted for the development and conservation of indigenous breeds. An incentive of ₹5,000 per assured pregnancy out of the total cost of ₹ 21,000 per assured pregnancy is provided to farmers under this program to encourage the development of indigenous breeds.

(iii) Multi-purpose Artificial Insemination Technicians in Rural India (MAITRI): MAITRIs are trained and equipped to deliver quality artificial insemination services at farmers' doorsteps

(iv) Launch of Indigenously Developed Genomic Chip: For the first time, a genomic chip has been developed and launched under the Rashtriya Gokul Mission for indigenous breeds. This common genomic chip is significantly contributing to the development and conservation of indigenous bovine breeds through identification of High genetic Merit bulls.

The implementation of the Rashtriya Gokul Mission and other initiatives by the Government of India have resulted in a significant 63.5% increase in milk production over the past decade, rising from 146.31 million tonnes in 2014-15 to 239.3 million tonnes in 2023-24. During this period, productivity across all animal categories, including descript, non-descript cattle, buffaloes, and crossbred cattle, improved by 26.35%, while indigenous and non-descript cattle saw a 39.37% increase, with productivity rising from 927 kg per animal per year in 2014-15 to 1292 kg in 2023-24. During the same period, Milk production from

indigenous cattle surged by 69.27%, growing from 29.48 million tonnes to 49.90 million tonnes, and buffalo milk production increased by 39.73%, from 74.70 million tonnes to 104.38 million tonnes. Additionally, the number of milking animals rose by 30.46%, from 85.66 million in 2014-15 to 111.76 million in 2023-24.

(c): The initiatives being taken by the Department to promote the export of value-added dairy products derived from indigenous breeds are as follows:

(i) National Digital Livestock Mission (NDLM): The Department of Animal Husbandry and Dairying (DAHD) along with NDDB has developed database named as “Bharat Pashudhan” under NDLM of Rashtriya Gokul Mission. This database has been developed utilizing a unique 12-digit Tag ID allocated to each livestock animal, 34.20 crore animals have been registered on the database. All the stakeholders are connected to the same database through an open source API based architecture. NDLM is an initiative towards maintaining traceability of livestock thereby promoting export possibilities of value-added dairy products derived from indigenous breeds.

(ii) Livestock Health and Disease Control Programme: The scheme is implemented for providing assistance for control of animal diseases like Foot and Mouth Disease, Brucellosis and also to provide assistance to State Governments for Control of other infectious diseases of livestock including dairy animals. Mobile Veterinary Units are established under the scheme to deliver

quality livestock health services at farmers doorstep. The scheme is an initiative of the Department towards creating disease-free zones in the country thereby creating market opportunity for export of livestock products.

(iii) Export promotion and certification of livestock products including value added dairy products is mandated to the APEDA and EIC under Ministry of Commerce and Industry. The Department has also taken up the issues related to export and market access of Indian Dairy products with various countries bilaterally through various platform such as Joint Working Group (JWG), Technical Working Group etc.

STATEMENT-I

State-wise details of the infrastructure projects funded under Rashtriya Gokul Mission

Sl. No.	Name of the State/UT	Number of Semen Stations	Number of Sex Sorted Semen facilities	Number of in-vitro Fertilization (IVF) labs	Number of Gokul Grams*	Number of animals covered under NAIP including indigenous breeds (in lakh)
1.	Andhra Pradesh	3	-	2	1	67.39

2.	Arunachal Pradesh	-	-	-	1	0.03
3.	Assam	1	-	-	-	15.59
4.	Bihar	1	-	2	1	34.08
5.	Chhattisgarh	-	-	1	1	17.61
6.	Goa	-	-	-	-	0.22
7.	Gujarat	6	1	2	1	53.05
8.	Haryana	3	-	1	1	5.98
9.	Himachal Pradesh	2	-	1	1	17.26
10.	Jammu & Kashmir	1	-	-	-	22.10
11.	Jharkhand	-	-	-	-	24.46
12.	Karnataka	6	-	-	1	77.20
13.	Kerala	3	-	1	-	1.6**
14.	Madhya Pradesh	1	1	1	1	71.64
15.	Maharashtra	4	-	3	2	51.71
16.	Manipur	-	-	-	-	0.23
17.	Meghalaya	-	-	-	-	0.49
18.	Mizoram	-	-	-	-	0.08
19.	Nagaland	-	-	-	-	0.34
20.	Orissa	-	-	-	-	46.53

21.	Punjab	1	-	2	1	11.95
22.	Rajasthan	2	-	-	-	54.79
23.	Sikkim	-	-	-	-	0.38
24.	Tamil Nadu	5	1	2	-	46.57
25.	Telangana	2	-	1	1	30.08
26.	Tripura	-	-	-	-	2.13
27.	Uttar Pradesh	2	1	1	3	125.42
28.	Uttarakhand	1	1	1	-	13.79
29.	West Bengal	3	-	1	-	48.37
30.	Andaman and Nicobar Islands	-	-	-	-	
31.	Chandigarh	-	-	-	-	
32.	Dadra and Nagar Haveli and Daman and Diu	-	-	-	-	
33.	Delhi (NCT)	-	-	-	-	
34.	Lakshadweep	-	-	-	-	
35.	Ladakh	-	-	-	-	0.06
36.	Puducherry	-	-	-	-	

Note: * Activity has been discontinued under revised realigned Rashtriya Gokul Mission from 2021-22 to 2025-26

**Artificial insemination performed under Progeny testing

SPICED SCHEME

4847. SHRI A. MANI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of assistance provided to farmers in Tamil Nadu especially Dharmapuri constituency under the Sustainability in Spice Sector through Progressive, Innovative and Collaborative Interventions for Export Development (SPICED) scheme;
- (b) the number of spice farmers and Farmer Producer Organizations (FPOs) in Tamil Nadu that have benefited from the scheme so far;
- (c) the specific interventions undertaken to enhance the quality, productivity and export potential of spices in the State; and
- (d) whether any financial, technical, or infrastructure support has been extended to spice farmers in Tamil Nadu and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d): Under the scheme “Sustainability in Spice Sector through Progressive, Innovative and Collaborative Interventions for Export Development (SPICED)”, Spices Board undertakes various programs and activities for development of small and large cardamom sector, post-harvest improvement and export promotion of spices across the country, including in Tamil Nadu. Under this scheme, in the year

2024-25, Spices Board has provided assistance to 939 farmers in Tamil Nadu which include members of 4 FPOs. In Dharmapuri, Spices Board has provided assistance to 201 farmers which include members of 1 FPO. The total expenditure incurred by Spices Board for the above programs and activities in Tamil Nadu in 2024-25 was Rs. 1.16 Cr.

Government of India implements the Centrally Sponsored Scheme “Mission for Integrated Development of Horticulture (MIDH)” to improve the production and productivity of horticulture crops including spices. The key components of this scheme are area expansion (establishment of new garden), production and distribution of quality planting materials, integrated pest and disease management / integrated nutrient management, organic farming, mechanization, integrated post-harvest management, human resource development etc. These programmes are mainly implemented in various states through the respective State Horticulture Missions.

Apart from the above programmes, the Directorate of Arecanut and Spices Development (DASD) directly implements the following development programmes for spices, in Tamil Nadu through the Tamil Nadu Agriculture University, Coimbatore for the benefit of farmers.

- Quality planting material production of spices
- Establishment of seed storage and processing infrastructure
- Establishment of nursery structures

- Promotion of GI variety of Mundu chilli
- Establishment of Front Line Demonstration of spices
- Establishment of Front Line Demonstration for organic farming in Ginger
- Seminars / Workshops/ Farmers Training.

The Directorate has implemented the MIDH programmes with a financial outlay of Rs.96.875 lakhs in Tamil Nadu during 2024-25.

TECHNOLOGY UPGRADATION FUND SCHEME

4848. SHRI VISHNU DATT SHARMA:

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether the Government is implementing the Technology Upgradation Fund Scheme (TUFS) to modernize heavy industries in the country, especially in Madhya Pradesh;
- (b) if so, whether the Government has extended financial assistance under TUFS to industries in the districts of Katni, Panna, and the town of Khajuraho in the KhajurahoLok Sabha Constituency;
- (c) if so, the details thereof and also the measures taken to make the scheme more effective; and
- (d) if not, the reasons therefor and also the steps being taken to address the issue?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (d): With a view to promote technology upgradation in the textile sector, Amended Technology Upgradation Fund Scheme (ATUFS) was launched in January 2016 which was valid till 31st March, 2022. Currently, only committed liabilities being cleared under ATUFS for UIDs generated till 31.03.2022. To improve the effectiveness of the scheme, various steps are being taken which include administering and reviewing with a two stage monitoring mechanism i.e. Technical Advisory-cum-Monitoring Committee (TAMC) and Inter-Ministerial Steering Committee (IMSC), incentivizing machineries with above benchmarked technologies only, web based tracking through iTUF Portal, etc.

In the state of Madhya Pradesh, no proposal from the districts of Katni, Panna, and Khajuraho is currently pending with the Ministry under ATUFS.

वीडियो रिले सर्विस

4849. श्री चंदन चौहान:

श्री विजय बघेल:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) ग्रामीण और दूरदराज के क्षेत्रों में बधिर या कम सुनने वाले व्यक्तियों को राष्ट्रीय हेल्पलाइन नंबर के अंतर्गत वीडियो रिले सर्विस सेवा (वीआरएस) के माध्यम से जानकारी प्राप्त करने में सक्षम बनाने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं;

(ख) क्या सरकार का वीआरएस को पुलिस, स्वास्थ्य सेवा और आपदा प्रबंधन जैसी अन्य आपातकालीन तथा आवश्यक सेवाओं से जोड़ने का विचार है ताकि बधिर या कम सुनने वाले व्यक्तियों को तत्काल सहायता प्राप्त हो सके;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार वीआरएस की पहुंच और दक्षता में सुधार करने के लिए निजी दूरसंचार कंपनियों, गैर-सरकारी संगठनों (एनजीओ) या अन्य हितधारकों के साथ सहयोग कर रही है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा)

(क): राष्ट्रीय दिव्यांगता सूचना हेल्पलाइन सेवा के क्यूआर कोड 14456 के माध्यम से श्रवण बाधित व्यक्तियों के लिए वीडियो रिले सेवा (वीआरएस) पूरे भारत में पहले से ही उपलब्ध है। वर्तमान में, यह सेवा दिव्यांगजन सशक्तिकरण विभाग के प्रशासनिक नियंत्रण के तहत एक राष्ट्रीय संस्थान - भारतीय सांकेतिक भाषा अनुसंधान और प्रशिक्षण केंद्र (आईएसएलआरटीसी) के सहयोग से संचालित की जाती है।

(ख) और (ग): जी, नहीं।

(घ) और (ङ): जी, नहीं।

E-GRAMSWARAJ PORTAL FOR PRIs**4850. SHRI ARVIND DHARMAPURI:**

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

- (a) whether the Government has integrated Bhashini with the e-GramSwaraj portal to enhance multilingual accessibility for PanchayatiRaj Institutions (PRIs), if so, the details thereof;
- (b) the details of the languages currently supported under this integration;
- (c) the impact of this integration on Panchayat-level governance and citizen participation;
- (d) the total number of Panchayats in Telangana utilising the e-GramSwaraj portal with Bhashini integration, district-wise along with the details of its adoption in Telangana;
- (e) whether the Government has evaluated the impact of integrating Bhashini with eGram Swaraj Portal on Panchayati Raj governance; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a): Yes sir, the Government has integrated Bhashini with the e-GramSwaraj portal to enhance multilingual accessibility for PanchayatiRaj Institutions (PRIs). This integration aims to provide seamless language translation for the portal, enabling

Panchayat functionaries and citizens to access information in their preferred regional language. The initiative aligns with the Government's vision of leveraging AI-based language technology for inclusive governance.

(b): The Bhashini integration currently supports 22 scheduled languages of India through Bhashini's AI-powered translation, making local-language accessibility a reality for users across India.

(c), (e) and (f): The integration of Bhashini with e-GramSwaraj is expected to improve Panchayat-level governance by reducing language barriers and enhancing accessibility, its specific impact is yet to be formally assessed. However, as on 27th March 2025, in the last 30 days, the Bhashini translation plugin on the e-GramSwaraj portal has facilitated approximately 0.638 crore translations, and over the last six months, the number stands at 8.63 crore translations, indicating significant adoption and usage.

(d): The Ministry does not maintain such information on the number of Panchayats in Telangana utilizing the e-GramSwaraj portal with Bhashini integration.

BENEFICIARIES OF TRAINING PROGRAMMES

4851. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **TEXTILES** be pleased to state :

(a) the distribution of beneficiaries of training programmes by the Ministry, State-wise;

(b) whether the Government is supporting and assisting in marketing of the products by the trainees at fairs, exhibitions, etc; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c): Ministry is implementing (Samarth)- Scheme for Capacity Building in Textile Sector (SCBTS), with the objective to provide demand driven, placement oriented National Skill Qualification Framework (NSQF) compliant skilling programmes to incentivize and supplement the efforts to the industry in creating jobs in the organized textile (excluding spinning & weaving) and related sectors and to provide skilling and skill-upgradation in the traditional sectors. The details of beneficiaries State-wise under Samarth as on 25.03.2025 are given in the enclosed **Statement.**

STATEMENT

Beneficiaries Distribution table across States under Samarth

S. No.	State/ UTs	Beneficiaries trained (pass)	Beneficiaries trained (pass) percentage
1	Andaman and Nicobar	88	0.02%
2	Andhra Pradesh	9,545	2.47%
3	Arunachal Pradesh	87	0.02%
4	Assam	10,590	2.75%
5	Bihar	10,838	2.81%

6	Chandigarh	87	0.02%
7	Chhattisgarh	3,165	0.82%
8	Delhi	6,542	1.70%
9	Goa	83	0.02%
10	Gujarat	11,660	3.02%
11	Haryana	20,435	5.30%
12	Himachal Pradesh	1,237	0.32%
13	Jammu and Kashmir	2,288	0.59%
14	Jharkhand	3,443	0.89%
15	Karnataka	88,090	22.83%
16	Kerala	2,302	0.60%
17	Ladakh	26	0.01%
18	Madhya Pradesh	12,763	3.31%
19	Maharashtra	13,245	3.43%
20	Manipur	1,510	0.39%
21	Meghalaya	162	0.04%
22	Mizoram	947	0.25%
23	Nagaland	1,276	0.33%
24	Odisha	8,225	2.13%
25	Puducherry	388	0.10%
26	Punjab	1,009	0.26%
27	Rajasthan	22,829	5.92%
28	Sikkim	66	0.02%
29	Tamil Nadu	75,356	19.53%
30	Telangana	9,503	2.46%
31	The Dadra and Nagar Haveli and Daman and Diu	2,295	0.59%
32	Tripura	1,568	0.41%
33	Uttar Pradesh	60,857	15.77%
34	Uttarakhand	855	0.22%
35	West Bengal	2,428	0.63%

जलकृषि बीमा को बढ़ावा देना

4852. श्रीमती हिमाद्री सिंह:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि :

(क) फरवरी, 2025 तक मंत्रालय की विभिन्न योजनाओं के लिए कुल कितनी निधि प्रदान की गई है और व्यय की गई है;

(ख) क्या सरकार ने जलकृषि बीमा को बढ़ावा देने के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार ने सुरक्षित मत्स्य उत्पादन हेतु सुरक्षा और गुणवत्ता प्रणाली अपनाने के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

(क): मत्स्यपालन, पशुपालन और डेयरी मंत्रालय द्वारा मत्स्यपालन, पशुपालन और डेयरी क्षेत्रों के विकास के लिए विभिन्न योजनाओं को कार्यान्वित किया जा रहा है, जिनमें अन्य बातों के साथ-साथ

(i) प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई), (ii) फिशरीज एंड एक्वाकल्चर इन्फ्रास्ट्रक्चर डेवलपमेन्ट फंड (एफआईडीएफ), (iii) प्रधान मंत्री मत्स्य किसान समृद्धि सह-योजना (पीएम-एमकेएसएसवाई), (iv) पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम, (v) अवसंरचना विकास निधि, (vi) डेयरी विकास, (vii) राष्ट्रीय गोकुल मिशन, (viii) पशुधन जनगणना और आईएसएस, (ix) राष्ट्रीय पशुधन मिशन और (x) सहकारी समितियों के माध्यम से डेयरी गतिविधि शामिल हैं। वर्ष 2024-25 के दौरान, इन योजनाओं के अंतर्गत 23 मार्च, 2025 तक 5113.00 करोड़ रुपए की राशि आवंटित की गई और देश भर में विभिन्न गतिविधियों के लिए 3459.74 करोड़ रुपए की राशि खर्च की गई है।

(ख): मत्स्यपालन विभाग, मत्स्यपालन पशुपालन और डेयरी मंत्रालय मौजूदा प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के अंतर्गत प्रधान मंत्री मत्स्य किसान समृद्धि सह योजना (पीएम-एमकेएसएसवाई) नामक एक नई केंद्रीय क्षेत्र उप-योजना को वित्त वर्ष 2023-24 से वित्त वर्ष 2026-27 तक चार वर्षों की अवधि के लिए 6000 करोड़ रुपए के अनुमानित परिव्यय पर कार्यान्वित कर रहा है। पीएम-एमकेएसएसवाई का घटक 1-ख जलीय कृषि किसानों को 4 हेक्टेयर जल विस्तार क्षेत्र तक के फार्म साइज के लिए बीमा की खरीद के लिए एकमुश्त प्रोत्साहन प्रदान करता है।

'एकमुश्त प्रोत्साहन' (वन टाईम इनसेनटिव) जलीय कृषि फार्म के जल विस्तार क्षेत्र के प्रति हेक्टेयर 25000 की सीमा के अधीन प्रीमियम की लागत के 40% की दर से प्रदान किया जाता है। एक किसान को 4 हेक्टेयर जल विस्तार क्षेत्र के फार्म साइज के लिए अधिकतम प्रोत्साहन 100,000 रुपए तक है। फार्मर्स के अलावा अन्य गहन जलीय कृषि जैसे कि केज कल्चर, री-सर्कुलेटरी एक्वाकल्चर सिस्टम (आरएस), बायो-फ्लोक, रेसवे आदि के लिए देय प्रोत्साहन प्रीमियम का 40% है। देय अधिकतम प्रोत्साहन 1 लाख रुपए है और अधिकतम पात्र इकाई आकार 1800 मी³ है। 'एकमुश्त प्रोत्साहन' का उपरोक्त लाभ केवल एक क्रॉप यानी एक क्रॉप साइकल के लिए खरीदे गए जलीय कृषि बीमा के लिए प्रदान किया जाता है। अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी) और महिला लाभार्थियों को सामान्य श्रेणियों के लिए देय प्रोत्साहन के 10% की दर से अतिरिक्त प्रोत्साहन प्रदान किया जाएगा।

(ग): पीएम-एमकेएसएसवाई का घटक 3, मापन किए जा सकने वाले मापदंडों के एक सेट के लिए मत्स्य और मात्स्यिकी उत्पादों में वैल्यू चैन एफिशिएंसी, सुरक्षा और गुणवत्ता आश्वासन प्रणालियों को अपनाने के लिए निष्पादन अनुदान के रूप में मात्स्यिकी सूक्ष्म और लघु उद्यमों को वित्तीय प्रोत्साहन प्रदान करता है। निष्पादन अनुदान की मात्रा है: (i) सूक्ष्म उद्यम के लिए, सामान्य श्रेणी के लिए कुल निवेश का 25% या, 35 लाख रुपए, जो भी कम हो, और अनुसूचित जाति, अनुसूचित जनजाति और महिला स्वामित्व वाले सूक्ष्म उद्यमों के लिए कुल निवेश का 35% या, 45 लाख रुपए, जो भी कम हो। (ii) लघु

उद्यम के लिए, सामान्य श्रेणी के लिए कुल निवेश का 25% या 75 लाख रुपए, जो भी कम हो, और अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी) और महिला स्वामित्व वाले लघु उद्यमों के लिए कुल निवेश का 35% या 100 लाख रुपए, जो भी कम हो। (iii) ग्राम स्तरीय संगठनों और स्व सहायता समूहों (एसएचजी), मत्स्य किसान उत्पादक संगठन (एफएफपीओ) और सहकारी समितियों के संघों के लिए, कुल निवेश का 35% या 200 लाख रुपए, जो भी कम हो।

PACS FUNCTIONING AS COMMON SERVICE CENTRES (CSCs)

4853. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the details regarding the number of Primary Agricultural Credit Societies (PACS) functioning as Common Service Centres (CSCs) in Jharkhand, district-wise;
- (b) the details of the number of loans disbursed by PACS functioning as CSC in Jharkhand, district-wise;
- (c) the details of the number of farmers availing services from CSC in Jharkhand, district-wise; and
- (d) the details of the number of PACS undergoing training to function as CSC in Jharkhand, district-wise?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a): As on 27th January, 2025, total 1,217 Primary Agricultural Credit Societies (PACS) have started functioning as Common Service Centers (CSCs) in the State of Jharkhand. The district-wise details of the same are given below:

S. No.	District	No. of PACS functioning as CSC
1.	Bokaro	65
2.	Chatra	61
3.	Deoghar	50
4.	Dhanbad	33
5.	Dumka	18
6.	East Singhbhum	42
7.	Garhwa	39
8.	Giridih	58
9.	Godda	43
10.	Gumla	71
11.	Hazaribagh	64
12.	Jamtara	51
13.	Khunti	36
14.	Koderma	20
15.	Latehar	71
16.	Lohardaga	36
17.	Pakur	76
18.	Palamu	36
19.	Ramgarh	53
20.	Ranchi	120
21.	Sahebganj	56
22.	SaraikelaKharsawan	31
23.	Simdega	55
24.	West Singhbhum	32
	Grand Total	1,217

(b): PACS have traditionally been engaged in providing short and medium-term agricultural credit to farmers. However, PACS functioning as Common Service Centers (CSCs) can now offer more than 300 e-services, which includes banking, insurance, health services, agricultural services, etc., in the rural areas of the country. As per information received from the State of Jharkhand, the district-wise details of loan disbursed by PACS functioning as CSC in the State of Jharkhand are as follows:

S. No.	District	No. of Loans disbursed by PACS
1.	Bokaro	3,212
2.	Chatra	757
3.	Deoghar	-
4.	Dhanbad	3,825
5.	Dumka	352
6.	East Singhbhum	-
7.	Garhwa	-
8.	Giridih	1,932
9.	Godda	23
10.	Gumla	-
11.	Hazaribagh	750
12.	Jamtara	-
13.	Khunti	-
14.	Koderma	158
15.	Latehar	-
16.	Lohardaga	-
17.	Pakur	-
18.	Palamu	-
19.	Ramgarh	625

20.	Ranchi	-
21.	Sahebganj	690
22.	SaraikelaKharsawan	-
23.	Simdega	-
24.	West Singhbhum	192
	Grand Total	12,516

* Information not available for the fields marked with '-'.

(c): All the farmer members connected with PACS functioning as CSCs along with other rural citizens in Jharkhand can avail the various e-services being provided by these CSC PACS. Presently, a total of 4,01,722 farmers in the State of Jharkhand are availing various services from CSC. Districts-wise details are as under:

S. No	Name of the District	Number of Farmers
1	Bokaro	36,804
2	Chatra	18,300
3	Deoghar	35,489
4	Dhanbad	21,253
5	Dumka	10,813
6	East Singhbhum	1,419
7	Garhwa	18,316
8	Giridih	7,508
9	Godda	48,976
10	Gumla	39,151
11	Hazaribagh	5,950
12	Jamtara	31,000
13	Khunti	12,145
14	Koderma	6,111

15	Latehar	7,315
16	Lohardaga	2,522
17	Pakur	28,921
18	Palamu	5,000
19	Ramgarh	3,350
20	Ranchi	31,208
21	Sahebganj	17,273
22	Saraikela Kharsawan	7,223
23	Simdega	3,620
24	West Singhbhum	2,055
TOTAL:		4,01,722

(d): As per information received from CSC e-Governance Services India Ltd., a total of 754 PACS have been trained to function as CSC in the State of Jharkhand. The District-wise details of the same areas under:

S. No.	District	No. of PACS Trained
1	Bokaro	29
2	Chatra	38
3	Deoghar	24
4	Dhanbad	31
5	Dumka	24
6	East Singhbhum	28
7	Garhwa	38
8	Giridih	47
9	Godda	20
10	Gumla	47
11	Hazaribagh	55
12	Jamtara	17
13	Khunti	18

14	Koderma	11
15	Latehar	17
16	Lohardaga	34
17	Pakur	46
18	Palamu	9
19	Ramgarh	22
20	Ranchi	75
21	Sahebganj	26
22	SaraikelaKharsawan	32
23	Simdega	39
24	West Singhbhum	27
	Total	754

पंचायती राज संस्थाओं हेतु विशेष कार्यक्रम

4854. श्री बृजमोहन अग्रवाल:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार यह सुनिश्चित करने के लिए कोई कदम उठा रही है कि छत्तीसगढ़ जैसे राज्यों के अपेक्षाकृत कम जनसंख्या वाले छोटे और सुदूर पंचायत क्षेत्रों को भी पर्याप्त वित्तीय सहायता प्राप्त हो और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार आवंटित निधि का दक्षतापूर्वक उपयोग सुनिश्चित करने के लिए छत्तीसगढ़ सहित देश में पंचायती राज संस्थाओं (पीआरआई) की क्षमता निर्माण हेतु कोई विशेष कार्यक्रम चला रही है; और

(ग) यदि हां, तो इन कार्यक्रमों की प्रमुख विशेषताओं का ब्यौरा क्या है और अब तक उनसे लाभान्वित हुई पंचायतों का ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क): भारतीय संविधान का अनुच्छेद 280 केंद्रीय वित्त आयोगों को संघ, राज्यों और उनके संबंधित स्थानीय निकायों के वित्त की स्थिति का आकलन करने और राज्यों और स्थानीय निकायों को विभिन्न उद्देश्यों के लिए करों के बंटवारे के साथ-साथ अनुदानों की सिफारिश करने का आधार प्रदान करता है। ग्रामीण स्थानीय निकायों द्वारा वेतन या अन्य स्थापना व्यय को छोड़कर संविधान की ग्यारहवीं अनुसूची में निहित 29 विषयों के तहत स्थान विशेष की जरूरतों के लिए वित्त आयोग के अनुदान का उपयोग किया जा सकता है।

पंद्रहवें वित्त आयोग द्वारा अपनाए गए निधियों के आवंटन के मानदंड में राज्यों के बीच पारस्परिक वितरण जनसंख्या पर 90 प्रतिशत के भारांक और राज्यों के क्षेत्रफल पर 10 प्रतिशत के भारांक पर होता है।

सभी स्तरों के बीच पारस्परिक वितरण राज्य सरकारों द्वारा नवीनतम राज्य वित्त आयोग (एसएफसी) की स्वीकृत सिफारिशों के आधार पर और निम्नलिखित बैंडों के अनुरूप किया जाएगा;

वितरण की सीमा	ग्राम पंचायतें	ब्लॉक पंचायतें	जिला पंचायतें
न्यूनतम	70%	10%	5%
अधिकतम	85%	25%	15%

जिन राज्यों में केवल ग्राम और जिला पंचायतों वाली दो स्तरीय प्रणाली है वहाँ आवंटन निम्नलिखित श्रेणी में होगा;

वितरण की सीमा	ग्राम पंचायतें	जिला पंचायतें
न्यूनतम	70%	15%
अधिकतम	85%	30%

राज्य वित्त आयोग (एसएफसी) की सिफारिश उपलब्ध नहीं होने की स्थिति में, विभिन्न-स्तरो के भीतर पारस्परिक वितरण को ऊपर बताए गए बैंड के अनुसार राज्य सरकार द्वारा तय किया जाना चाहिए। राज्य भर में संबंधित संस्थाओं के बीच अंतर-स्तरीय वितरण जनसंख्या और क्षेत्रफल के आधार पर 90:10 के अनुपात में या नवीनतम एसएफसी की स्वीकृत सिफारिश के अनुसार होना चाहिए।

(ख) और (ग): पंचायती राज मंत्रालय वित्तीय वर्ष 2022-23 से छत्तीसगढ़ सहित राज्यों/संघ राज्य क्षेत्रों में राष्ट्रीय ग्राम स्वराज अभियान की संशोधित केंद्र प्रायोजित योजना को लागू कर रहा है, जिसका मुख्य उद्देश्य निर्वाचित प्रतिनिधियों, पदाधिकारियों और अन्य हितधारकों को प्रशिक्षण देकर पंचायती राज संस्थाओं को सक्षम बनाना है ताकि वे नेतृत्व की भूमिकाओं के लिए अपनी शासन क्षमताओं का विकास कर सकें और पंचायतों को प्रभावी ढंग से कार्य करने में सक्षम बना सकें।

इस योजना के तहत मंत्रालय पंचायतों के निर्वाचित प्रतिनिधियों, पदाधिकारियों और अन्य हितधारकों के क्षमता निर्माण और प्रशिक्षण के लिए विभिन्न श्रेणियों में सहायता प्रदान करता है, जैसे बुनियादी अभिविन्यास और पुनश्चर्या प्रशिक्षण, विषयगत प्रशिक्षण, विशेष प्रशिक्षण, पंचायत विकास योजना प्रशिक्षण, आदि। विभिन्न प्रशिक्षणों के अलावा मंत्रालय एक्सपोजर विजिट, प्रशिक्षण मॉड्यूल और सामग्री के विकास आदि के लिए भी सहायता प्रदान करता है। इसके अलावा, नेतृत्व/प्रबंधन विकास कार्यक्रम के तहत उत्कृष्टता संस्थानों के माध्यम से पंचायतों के निर्वाचित प्रतिनिधियों और पदाधिकारियों के क्षमता निर्माण और प्रशिक्षण के लिए एक नई पहल की गई है। राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) योजना के तहत, वित्त वर्ष 2022-23 से, अब तक छत्तीसगढ़ के 3,71,743 प्रतिभागियों सहित कुल 1,14,61,210 प्रतिभागियों को प्रशिक्षित किया गया है।

SWAMINATHAN COMMITTEE REPORT

4855. SUSHRI S. JOTHIMANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of recommendations of the Swaminathan Committee Report that have been implemented so far;
- (b) whether the Government has considered interest-free credit for small and marginal farmers;
- (c) whether the Government has set a timeline for full implementation of the report;
- (d) if so, the steps being taken to address gaps in implementation of the recommendations;
- (e) whether the Ministry has conducted any impact assessment of the implemented recommendations; and
- (f) the Government's stance on implementing the remaining recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Based on the 'Draft National Policy for Farmers', submitted by the Swaminathan Commission, the Government approved the 'National Policy for Farmers in 2007' (NPF 2007) aimed to improve economic viability of farming and increase net income of farmers. It contained 201 actionable points. All the action points of National Policy for Farmers have been implemented except 14 points, which were deemed not implementable in 2007, are given in the enclosed **Statement**.

Of these 14 recommendations viz. MSP should be at least 50% higher than weighted average cost of production, to enact Food Guarantee Act, Departments of Agriculture in Centre be restructured as Ministry/Departments of Agriculture and Farmers' Welfare have subsequently been implemented by Govt. of India.

(b) to (f): The government is implementing a 100% centrally funded Central Sector Scheme known as the Modified Interest Subvention Scheme (MISS) across various States and UTs in pan India. This scheme aims to provide concessional interest rates on short-term agricultural loans obtained by farmers through Kisan Credit Cards (KCC) for their working capital requirements. Under this scheme, farmers receive KCC loans at a subsidized interest rate of 7%. To facilitate this, an up front interest subvention (IS) of 1.5% is provided to financial institutions. Additionally, farmers who repay their loans promptly receive a 3% Prompt Repayment Incentive (PRI), effectively reducing the interest rate to 4% per annum. The benefits of IS and PRI are available for loan limits up to Rs.3 lakhs. However, if the short-term loan is taken for allied activities (other than crop husbandry), the loan amount is limited to Rs.2 lakhs only. It has been announced in Budget Speech (2025-26) to enhance the credit limit from Rs. 3 lakhs to Rs. 5 lakhs. Benefit of this Scheme is available for crop as well as for livestock.

Various Schemes/Programmes have been initiated by Government to achieve the objectives in line with the recommendation of Swaminathan Commission. Appraisal of schemes, Centrally Sponsored and Central Sector

Schemes are made as per cycle of Finance Commission and schemes are approved or modified by Cabinet accordingly.

Besides, assessment of schemes/programmes are made at scheme level, independently, as well as by NITI Aayog, on need basis and periodic modification are undertaken.

STATEMENT

RECOMMENDATIONS MADE BY NCF BUT NOT INCORPORATED IN THE NATIONAL POLICY

	Gist of Recommendations
(a)	To permit farmers to protect crops by killing wild boars, nilgai and to curtail free grazing of cattle in rabi season
(b)	MSP should be at least 50% higher than weighted average cost of production
(c)	Formation of All India Agricultural Council
(d)	To set up an Agricultural Risk Fund
(e)	A Food Guarantee Act shall be enacted
(f)	To establish an Indian Trade Organization to help Government to operate Livelihood Security Box for farmers and to link global policies with local action
(g)	Every State should set up a State Farmers Commission
(h)	To include Agriculture under Concurrent List under Article 246 of the Constitution.

(i)	Ministries and Departments of Agriculture in Centre and States may be restructured to become Ministry/Department of Agriculture and Farmers' Welfare.
(j)	National Livestock Development Council to be established at the National level. Livestock Feed & Fodder Corporations to be set up at the State level.
(k)	National Agricultural Biosecurity Council, National Centre for Agriculture Biosecurity and National Agricultural Biosecurity Network would be put in place.
(l)	PDS would be made universal
(m)	Gram Panchayat Mahila Fund to assist women SHGs.
(n)	MSP and Procurement operations should be treated as two separate initiatives.

OPERATION OF SWADESHI COTTON MILLS

4856. SHRI RAJEEV RAI:

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether the Government has closed the operation of Swadeshi Cotton Mills at Mau for over a decade;
- (b) if so, the reasons therefor;
- (c) whether the Government is considering any proposal for its revival and re-opening in the near future, if so, the details thereof;
- (d) if not, whether the Government is considering establishing any alternate industry on this land located at the heart of Mau city; and

(e) if so, the details thereof and if not, the details regarding the Government intention to make productive use of this asset in the betterment of Mau region?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c): Swadeshi Cotton Mill at MaunathBhanjan was Nationalized and brought under National Textile Corporation Ltd. (NTC) through The Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986. On account of technical obsolescence, excess manpower, poor productivity, etc., the net worth of NTC mills got totally eroded by early 1990s, necessitating reference to Board for Industrial and Financial Reconstruction (BIFR) under the Sick Industrial Companies (Special Provisions) Act in the year 1993-94 and subsequently NTC was declared sick. As per the BIFR approved revival scheme of NTC, Swadeshi Cotton Mills at MaunathBhanjan was slated for modernization through Joint Ventures (JV) route. Accordingly, NTC signed a Memorandum of Understanding (MoU) for the modernization of Swadeshi Cotton Mills at MaunathBhanjan along with another 10 mills through JV route. The said MoU was cancelled on 14.09.2010 due to non-execution of various transaction documents by Strategic Partners within stipulated time of 240 days. Presently, the matter is sub-judice before the Hon'ble High Court of Delhi.

(d) and (e): No such proposal is under consideration at this stage as the matter is sub-judice.

LIVESTOCK HEALTH AND DISEASE CONTROL PROGRAMME

4857. SHRI NILESH DNYANDEV LANKE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI SANJAY DINA PATIL:

SHRIMATI SUPRIYA SULE:

DR. AMOL RAMSING KOLHE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the revised Livestock Health and Disease Control Programme (LHDCP) has effectively reduced the spread of major livestock diseases such as Foot and Mouth Disease (FMD) and Brucellosis, if so, the details thereof;
- (b) the details of disease outbreaks reported during the last three years in Maharashtra despite implementation of the programme;
- (c) whether vaccination drive under LHDCP is reaching all rural and remote areas of Maharashtra;

- (d) the steps taken to ensure quality and availability of veterinary vaccines under this programme;
- (e) whether there is a shortage of veterinary hospitals, dispensaries and mobile veterinary units in State of Maharashtra especially in rural areas;
- (f) the current veterinarian-to-livestock ratio in the country and whether it meets the recommended standards;
- (g) whether the Government has taken steps to recruit and train adequate veterinary professionals to strengthen disease control measures; and
- (h) the steps taken to ensure timely availability of medicines, vaccines and diagnostic facilities under LHDCP?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) : The implementation of vaccination programme under Livestock Health and Disease Control Programme (LHDCP) has effectively reduced the spread of major livestock diseases. Cumulatively, around 112 crore Foot and Mouth Disease (FMD) vaccines, 4.57 crore Brucella vaccines, 25.36 crore Peste des Petits Ruminants (PPR) vaccines and 76.24 lakhs Classical Swine Fever (CSF) vaccines have been administered under LHDCP in the country. The improvement in the average post vaccination antibody titre indicate increase in immunity and the number of disease outbreaks has decreased. The numbers of outbreaks of FMD have reduced from

132 in 2019 to 63 in 2024 (upto June 2024). Similarly, the outbreaks of brucellosis decreased from 20 in 2019 to 3 in 2024 (upto June 2024).

(b) : As gathered from State, 15 outbreaks of FMD were reported in last three years in Maharashtra i.e. 4 in 2022, 4 in 2023 and 7 in 2024.

(c) : The vaccination drive under LHDCP is carried out in all the States and Union Territories, including rural and remote areas reaching all rural and remote areas. Around 9.21 crore FMD vaccines, 28.01 lakh Brucella vaccines, 2.27 crore PPR vaccines and 1.51 lakhs CSF vaccines have been administered in Maharashtra by 19.03.2025.

(d) : Department has prescribed Standard Operating Procedure for quality vaccine testing of FMD, Brucella, PPR and CSF vaccine. States are assisted for maintaining the requisite cold chain for vaccines.

(e) : As per the information provided by the State of Maharashtra, there are 4853 Veterinary Institutes in Maharashtra. Additionally, 153 Mobile Veterinary Units (MVUs) have been deployed from LHDCP & State scheme to cater to the livestock health care requirements in the State.

(f) and (g) : Animal Husbandry is a State subject, and the establishment of veterinary facilities and recruitment of manpower falls under the purview of the respective State and Union Territory (UT). The number of Veterinarians as per the Indian Veterinary Practitioners' Register (31.02.2024) is 87914. The livestock population in country is around 53.7 crore as per last census (20th Livestock

Census). Therefore, the ratio of livestock-to-veterinarian comes to around 6108:1.

A 2023 report of NITI Aayog states that one veterinary doctor/ institution is required for every 5000 animals.

(h): To ensure the availability of medicines is under the domain of respective state government. The steps taken to ensure timely availability of vaccines and diagnostic facilities under LHDCP are outlined as under;

(i) Department of Animal Husbandry and Dairying (DAHD) provides 100% financial supports to States/Union Territories (UTs) under Livestock Health and Disease Control Programme (LHDCP) scheme for vaccination against Foot & Mouth disease (FMD), Brucellosis, PPR and CSF along with serosurveillance and seromonitoring.

(ii) Under Assistance to States for Control of Animal Disease (ASCAD) of LHDCP, financial assistance is provided for control of state prioritized exotic, emergent and zoonotic animal diseases with funding pattern of 60:40 between Central and State; 90:10 for hilly and North East States and 100% for UTs. Financial support is also provided to states/UTs for establishment and strengthening of laboratories, research & innovation, capacity building and training.

(iii) Procurement and supply of the vaccines for respective State and Union Territory is done centrally for FMD, Brucellosis, PPR and CSF

(iv) Supply and usage of vaccines is monitored regularly to ensure that there is no shortage.

चाय बागान के कामगार

4858. श्री दिनेशभाई मकवाणा:

श्रीमती कमलेश जांगड़े:

श्री बिद्युत बरन महतो:

क्या **वाणिज्य और उद्योग मंत्री** यह बताने की कृपा करेंगे कि:

(क) फरवरी, 2025 तक मंत्रालय की विभिन्न योजनाओं के अंतर्गत चाय बागान के लाभार्थी कामगारों की संख्या कितनी है:

(ख) उक्त योजनाओं के उद्देश्य क्या हैं और इनके अंतर्गत किन क्षेत्रों पर मुख्य रूप से ध्यान केंद्रित किया जा रहा है; और

(ग) उक्त योजनाओं के अंतर्गत उत्तर-पूर्वी राज्यों सहित किन-किन राज्यों को लाभ होने की संभावना है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग): देश में चाय बागान कामगारों की कार्य दशा का नियमन बागान श्रम अधिनियम, 1951 द्वारा होता है, जिसे संबंधित राज्य सरकारों द्वारा कार्यान्वित किया जाता है।

चाय बोर्ड अपनी 'चाय विकास और संवर्धन योजना (टीडीपीएस)' के माध्यम से चाय श्रमिकों के कल्याण के लिए निम्नलिखित क्रियाकलाप करता है:

- i. श्रमिकों के लिए स्वास्थ्य जागरूकता शिविर
- ii. बड़े चाय बागान के श्रमिकों और छोटे चाय उत्पादकों (1.00 हेक्टेयर तक) के बच्चों को मेधावी छात्रों (दसवीं और बारहवीं कक्षा के लिए) के लिए शैक्षिक सहायता और पुरस्कार,

iii. प्राकृतिक आपदाओं से प्रभावित बंद चाय बागानों और बड़े चाय बागानों के श्रमिकों के बच्चों को पुस्तक और यूनिफार्म संबंधी अनुदान

(iv) बंद पड़े चाय बागानों में कामगारों के निशक्त और गंभीर रूप से बीमार आश्रितों (गुर्दे, हृदय, यकृत रोग और कैंसर) के लिए सहायता

चाय बोर्ड के उपर्युक्त क्रियाकलाप बागान श्रम अधिनियम, 1951 के अंतर्गत उपलब्ध कराए गए कल्याण उपायों के अनुपूरक हैं।

इस योजना के तहत, चाय बोर्ड ने वर्ष 2017-18 से 2024-25 (फरवरी तक) तक 28348 लाभार्थियों को सहायता प्रदान की है। 'चाय विकास और संवर्धन योजना' सभी उत्तर-पूर्वी राज्यों सहित देश भर में क्रियान्वित की गई है।

SC/ST ATROCITY FUND

4859. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the total funds allocated, released and pending under the SC/ST Atrocity Fund along with the reasons for delays in disbursement for all States during the last five years, along with the reasons for any delays in disbursement;

(b) the steps being taken to ensure the immediate release of these funds and the expected timeline for affected individuals to receive financial assistance; and

(c) whether the Government is considering a policy mechanism to ensure time-bound disbursement of SC/ST Atrocity Funds to prevent delays and ensure uninterrupted support for victims of atrocities and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (c): The Department of Social Justice & Empowerment is implementing a Centrally Sponsored Scheme, under which Central Assistance is provided to the States/UTs for effective implementation of the Protection of Civil Rights Act, 1955; the Scheduled Castes (SCs) and the Scheduled Tribes (STs) (Prevention of Atrocities) Act, 1989 and the SC/ST (PoA) Rules, 1995 framed thereunder. The funds are released on 50:50 share basis between Central Government and concerned State Government/Union Territory (with legislature). The Union Territory Administration (without legislature) receives 100% Central assistance. The admissible Central Assistance is released based on proposal received from the States/UTs. The details of funds released to the States/UTs during the last five years are given in the enclosed **Statement**.

As per the Scheme guidelines, States/UTs are instructed to submit their proposal in the month of April of the related Financial Year (FY) along with Utilization Certificate for previous release and other related documents. On receipt of the proposals, admissible Central Assistance is released timely to the States/UTs.

As per provisions of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, the concerned State/UT administration is to

provide relief within seven days to the victims of atrocity, their family members and dependents.

STATEMENT

Central Assistance released in the last five Financial year from 2020-21 to 2024-25

(Rs. in Crores)

Sl. No.	States /UTs	2020-21	2021-22	2022-23	2023-24	2024-25 (as on 26.03.2025)
1.	Andhra Pradesh	34.3	9.20	11.83	14.67	0
2.	Assam	0.15	0.10	0	0.54	0
3.	Bihar	15.05	35.00	44.89	37.631	46.33
4.	Chhattisgarh	21.59	19.84	10.11	13.37	16.87
5.	Delhi	0.25	0.07	0.40	0.18	0.60
6.	Goa	0.03	0.03	0	0.25	0.56
7.	Gujarat	33.14	19.79	4.24	29.81	30.12
8.	Haryana	13.6	18.21	29.81	29.43	28.75
9.	Himachal Pradesh	3.83	3.15	3.57	2.60	2.04
10.	Jammu & Kashmir	0	0.93	0	0	0.55
11.	Jharkhand	0.28	3.19	0	0.81	0
12.	Karnataka	65.42	61.85	30.98	40	48.66
13.	Kerala	10.99	17.64	2.40	11.32	2.36
14.	Madhya Pradesh	83.49	103.42	31.82	63.48	88.11
15.	Maharashtra	58.13	7.73	12.83	37.27	24.52

16.	Odisha	35.08	44.09	21.46	58.02	35.81
17.	Punjab	0.18	7.80	0	0	0
18.	Rajasthan	47.70	71.63	65.86	42.55	18.62
19.	Sikkim	0	0.83	0	0.04	0.09
20.	Tamil Nadu	38.52	35.45	17.88	36.59	32.18
21.	Telangana	8.19	17.18	9.36	8.99	16.18
22.	Tripura	0	0.20	0	0.11	0.19
23.	Uttarakhand	0.95	0.78	0	1.00	1.18
24.	Uttar Pradesh	113.02	126.72	91.53	97.95	89.48
25.	West Bengal	0.37	0.87	0.24	3.69	4.64
26.	Chandigarh	0.5	0.71	1.7	1.73	1.61
27.	Dadra & Nagar Haveli and Daman & Diu	0	0	0.15	0	0.08
28.	Ladakh	0	0	0	0	0.08
29.	Lakshadweep	0	0.12	0	0	0
30.	Puducherry	7.87	3.66	0.34	1.39	0.85
	Total	592.63	610.09	391.40	533.421	490.46

DIGITAL CROP SURVEY

4860. SUSHRI IQRA CHOUDHARY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details regarding the number of digital identities issued to farmers in the country, Statewise particularly for Uttar Pradesh this financial year and the target for the same;

(b) the details regarding the number of districts covered under the Digital Crop Survey in the country State-wise particularly in Uttar Pradesh and the targets for the same;

(c) the steps being taken to update old and inaccurate land records, including the share of cadastral maps that have been digitised;

(d) whether the Government has formulated a separate data policy for agriculture and if yes, the details and the salient features thereof and if not, the reasons therefor; and

(e) whether the features of the Agri Stack have been extended to tenant farmers, farm labourers and sharecroppers and if so, the details thereof and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The Government has approved the Digital Agriculture Mission in September 2024 with a total outlay of Rs. 2817 Crores. The Mission envisages the creation of a Digital Public Infrastructure (DPI) for Agriculture, such as AgriStack, Krishi Decision Support System, and a comprehensive Soil Fertility & Profile Map to enable a robust digital agriculture ecosystem in the country. This, in turn, would drive innovative farmer-centric digital solutions and make reliable crop-related information available to all farmers on time. The AgriStack DPI consists of three foundational registries or databases associated with the agriculture sector, i.e.,

Geo- Geo-Referenced Village Maps, Crop Sown Registry, and the Farmers Registry, all created and maintained by the State Governments/ Union Territories.

The Government has targeted to generate 6 Crore Farmer IDs by 2024-25 and 11 crore by 2026-27. Further, the Government has targeted to conduct Digital Crop Survey in all the States/UTs from Kharif 2025. As of 28.03.2025, a total of 4,85,57,246 Farmer IDs have been generated. Out of this, the Government of Uttar Pradesh has generated 1,27,47,816 Farmer IDs. The details of the State-wise Farmer IDs created are given in the enclosed **Statement-I**.

(b): Digital Crop Survey has been conducted in 436 Districts in Kharif 2024, and 461 Districts covering more than 23.90 crores plots have been surveyed in Rabi 2024-25, including 75 Districts of Uttar Pradesh for more than 5.43 crores plots. The details of DCS conducted during Rabi 2024-25 across the country are given in the enclosed **Statement-II**.

(c): The land records for incorporating the inheritance and land transactions are updated by the respective State Governments. The digitization of the Cadastral Mapshave been taken under the Digital India Land Records Modernization Programme of the Department of Land Resources, Government of India.

(d): The Ministry of Agriculture & Farmers' Welfare strictly follows the data privacy aspects for all the agricultural schemes of the Digital Personal Data Protection (DPDP) Act, 2023 and also the relevant provisions of the IT Act, 2000 as well as the Aadhar Act.

(e): The Farmers' Registry is built in a federated architecture. Thus, the ownership of the data is with the respective States. The Farmers Registry application has the provision to onboard the tenant and lessee farmers. The respective States/ UTs can decide to include such farmers in the Farmers' Registry as per the State policy.

STATEMENT-I

The details of the State-wise Farmer IDs created

Sr. No.	Name of State	Generated Farmer ID Count
1.	Andhra Pradesh	4065811
2.	Assam	402689
3.	Bihar	1293
4.	Chhattisgarh	2061613
5.	Gujarart	4128578
6.	Madhya Pradesh	7318148
7.	Maharashtra	8344709
8.	Odisha	223546
9.	Rajasthan	6747979
10.	Tamil Nadu	2514111
11.	Telangana	953
12.	Uttar Pradesh	12747816
Total		4,85,57,246

STATEMENT-II**The details of DCS conducted during Rabi 2024-25 across the country**

#	StateName	Districts DCS Started	Plot Surveyed	DCS Completion % (Plot Level)
1	Bihar	28	47,06,235	95%
2	Gujarat	33	39,37,702	41%
3	Maharashtra	34	67,57,256	18%
4	Odisha	30	2,05,69,073	71%
5	Rajasthan	30	4,50,52,135	100%
6	UttarPradesh	75	5,43,49,245	97%
7	AndhraPradesh	26	90,00,000	34%
8	Madhya Pradesh	55	4,63,00,000	98%
G	TamilNadu	38	3,84,45,754	95%
10	Kerala	3	8,65,917	28%
11	Assam	27	27,30,397	95%
12	Jharkhand	5	1,65,206	29%
13	Telangana	32	36,81,902	20%
14	Chhattisgarh	19*	7,40,643	29%
15	Punjab	23	17707	0.2%
16	Uttarakhand	03	1,062	0.1%
	Total	461	237,320,234.	

PMFBY IN ODISHA**4861. SHRI PRADEEP PUROHIT:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of number of registrations under Pradhan MantriFasalBimaYojana (PMFBY) in Odisha during 2023-24 and 2024-25 district-wise;
- (b) the number of beneficiaries under PMFBY for 2023-24 and 2024-25, district-wise;
- (c) the details of total compensation disbursed under PMFBY in Odisha for 2023-24 and 2024-25, district-wise; and
- (d) whether there is any increase in PMFBY enrollments in Odisha following the State's decision to bear the farmers' share of the premium starting from the 2023 Kharif season, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The Pradhan Mantri Fasal Bima Yojana (PMFBY) is voluntary for the States and the farmers as well. The district-wise details of number of farmer applications enrolled and claims settled to the insured farmers under Pradhan Mantri Fasal Bima (PMFBY) in Odisha during the last 2 years with complete data i.e. 2022-23 and 2023-24 is given in the enclosed **Statement**.

(d): The state of Odisha has implemented the scheme since its inception and has decided to bear the farmers share of premium since Kharif 2023. Due to this the number of farmer applications enrolled has increased from 80,20,763 during 2022-23 to 1,41,35,516 during 2023-24.

STATEMENT

District Wise Data of Odisha under PMFBY & RWBCIS during 2022-23 & 2023-24 as on 31.01.2025

Districts	2022-23		2023-24	
	Farmers Applications (In No.)	Claims Paid (Rs. In Crore)	Farmers Applications (In No.)	Claims Paid (Rs. In Crore)
Anugul	2,02,509.18	0.18	3,77,625.53	0.10
Balangir	7,99,817.28	110.88	14,34,377.50	25.04
Baleshwar	1,75,089.28	10.41	7,06,922.78	6.57
Bargarh	10,99,434.67	11.26	16,71,906.12	26.85
Bhadrak	3,80,841.89	5.70	6,08,947.96	6.12
Boudh	29,930.59	-	1,08,535.85	0.00
Cuttack	1,69,296.23	26.18	4,70,032.28	0.69
Deogarh	76,245.05	0.26	1,90,013.50	-
Dhenkanal	1,01,690.34	-	3,58,376.83	0.00
Gajapati	39,397.33	0.00	71,057.65	0.77
Ganjam	6,36,975.97	6.10	8,99,989.86	20.19
Jagatsinghapur	70,466.97	1.17	3,39,707.25	-
Jajapur	5,37,467.88	22.81	7,23,200.90	17.48
Jharsuguda	5,87,036.74	88.37	6,63,769.49	3.34
Kalahandi	3,05,016.12	45.41	7,06,665.73	39.09

Kandhamal	16,644.41	0.00	55,185.60	0.15
Kendrapara	5,19,922.01	3.90	6,89,025.34	2.35
Kendujhar	73,028.57	0.00	3,24,251.28	-
Khordha	2,18,350.97	1.61	2,96,327.92	13.19
Koraput	8,565.29	0.00	56,367.83	0.14
Malkangiri	8,131.03	-	38,273.35	0.21
Mayurbhanj	66,056.55	0.00	3,65,546.21	-
Nabarangpur	33,377.67	-	1,37,713.45	1.12
Nayagarh	99,127.74	0.03	1,63,489.40	0.32
Nuapada	88,583.85	4.71	3,13,167.15	5.81
Puri	3,88,801.22	88.78	5,72,798.02	36.78
Rayagada	33,522.42	0.00	60,519.62	0.14
Sambalpur	5,10,149.80	25.71	7,37,690.69	5.58
Subarnapur	91,893.17	0.00	2,74,336.69	0.02
Sundargarh	6,53,392.77	115.47	7,19,694.23	5.10
Total (Odisha)	80,20,763	568.95	1,41,35,516	217.18

POLICE REFORMS

4862. SUSHRI S. JOTHIMANI:

SHRIMATI ROOPKUMARI CHOUDHARY:

SHRI JAGANNATH SARKAR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the details of police modernization initiatives, including the allocation and utilisation of funds under the Modernisation of Police Forces (MPF) Scheme and State-wise including West Bengal and Kolkata;

- (b) whether the Government is considering police reforms to improve accountability, transparency, and efficiency, and if so, the details of proposed changes, State-wise including West Bengal;
- (c) whether the Government provides guidelines and financial assistance to the States for organisation, modernisation and training of their police forces and if so, the details thereof, if so, during the last 5 years State-wise including West Bengal;
- (d) the steps taken to implement Supreme Court directives on police reforms including measures for independent police oversight and fixed tenure for officers;
- (e) The status of initiatives to improve police infrastructure including modern weapons, surveillance technology, smart policing initiatives and better working conditions for personnel;
- (f) whether the Government has received any proposals from the Government of West Bengal for additional assistance in police modernisation, and if so, the details thereof; and
- (g) the steps taken to improve working conditions including gender-sensitive infrastructure, maternity benefits, childcare support and prevention of workplace harassment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a), (c), (e) and (f): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The efforts of the States/Union Territories

(UTs) for equipping and modernizing their police forces are being assisted by the Central Government under the scheme of “Assistance to States & UTs for Modernization of Police (ASUMP)” [erstwhile scheme of ‘Modernization of State Police Forces (MPF)’]. Modernization of police forces is an ongoing and continuous process.

The objective of the ASUMP scheme is to equip the State/UT police forces adequately through development of relevant infrastructure. The focus of the scheme is to strengthen police infrastructure at cutting edge level by equipping the police stations with the required modern technology, weaponry, communication equipment etc. along with construction of police stations in all the States/UTs.

Each year, States/UTs formulate Action Plans as per their requirements and strategic priorities and these Action Plans are considered by the High Powered Committee (HPC) in the Ministry of Home Affairs. Subsequently funds are released in accordance with the Department of Expenditure, Ministry of Finance’s release guidelines issued from time to time.

The State/UT wise budgetary allocations, releases and utilization certificate received under the ASUMP scheme during the last 5 years is given in the enclosed **Statement.**

Releases to States/UTs have varied vis-à-vis allocations. Where release is less than allocation, the same is on account of non-submission of Utilization

Certificates (UCs) and where release exceeds allocation, the same is on account of releases made for incentivizing better police performance etc.

The State Government of West Bengal had high unspent balances (central share) of around of Rs. 69 cr. as on 01.04.2022, Rs. 39 cr. as on 03.04.2023 and Rs. 11 cr. as on 05.04.2024. Accordingly, the State was not eligible for release of funds for several years at a stretch as per the guidelines for release of funds under Centrally Sponsored Schemes to State Governments, issued by the Department of Expenditure.

In the FY 2024-25, Rs. 6.505 cr. of Central share was released on 26.09.2024 to the State Government of West Bengal on receipt of some UCs. As on date the State has unspent balance (Central Share + State Share) of Rs. 12.504 cr. (including this year's release). The State Government of West Bengal is yet to submit its utilization certificates to enable this Ministry to release further tranches.

Further, in FY 2024-25, the Department of Expenditure, Ministry of Finance has notified the umbrella scheme of 'Modernization of Police Forces' of the Ministry of Home Affairs to be implemented in the SNA SPARSH model in a phased manner. The Department of Expenditure, Ministry of Finance, vide OM dated 21.05.2024 has notified West Bengal to be covered under the new SNA-SPARSH (a new fund flow mechanism of real time and integrated quick transfer) Model. Ministry of Home Affairs, from time to time (letter dated 11.07.2024, 29.10.2024, 09.01.2025 and

email dated 06.02.2025), has requested the State Government of West Bengal to implement the SNA-SPARSH Model. However, same is still awaited.

(b) and (g): Police reforms is an ongoing process. It is primarily the responsibility of the State/UT to implement police reforms measures to make the police force efficient & capable and its functioning more effective, transparent and accountable. The Centre also issues advisories to the States to bring in the requisite reforms in the Police to meet the expectations of the people.

In order to improve the functioning of the police, the Union Government has set up various Commission/Committees i.e. National Police Commission (1977), Ribeiro Committee (1998), Padmanabhaiah Committee (2000), Malimath Committee on Criminal Justice (2002).

Further, the Government constituted a Review Committee headed by Shri R. S. Mooshahary to review the recommendations of the previous Commissions and Committees on Police Reforms in December 2004. The Committee submitted its report in March 2005. The Committee shortlisted 49 recommendations. The recommendations of the Review Committee have been sent to State/UT for taking appropriate action. One of the recommendations of the Review Committee was to enact a new police Act to replace the Police Act, 1861 and the Central Government set up a Drafting Committee under the Chairmanship of Dr. Soli Sorabjee who drafted a Model Police Act which also included decisions of the Hon'ble Supreme Court of India vide its judgement dated 22.09.2006 in Writ Petition (Civil)

No. 310 of 1996 titled as Prakash Singh & Ors vs Union of India And Ors. This Model Police Act was forwarded to States/UTs for consideration and appropriate action vide DO letter dated 31.10.2006.

The Ministry of Home Affairs has also issued advisories dated 22.04.2013, 21.05.2014, 12.05.2015, 21.06.2019, 22.06.2021, 13.04.2022, 27.04.2023 and 05.12.2023 to all the States/UTs to increase the representation of women police to 33% of the total strength. All the State/UTs have been requested to create additional posts of women Constables/Sub-Inspectors by converting the vacant posts of Constables/Sub-Inspectors with the aim that a women help desk is manned round the clock.

(d): The Hon'ble Supreme Court of India in its judgement dated 22.09.2006 in Writ Petition (Civil) No. 310 of 1996 titled as Prakash Singh & Ors vs Union of India And Ors. Issued seven directives of which first six were meant for the States/UTs while the seventh directive was related solely to the Central Government. In compliance to the seventh directives, the Central Government set up a Committee on National Security and Central Police Personnel vide O.M. dated 02.01.2007.

STATEMENT

**Details of the funds allocated, released and utilized by the States/UTs during the last 5 years
under the scheme of 'Assistance to States & UTs for Modernization of Police'**

(₹ in crore)

S. No	State	2020-21			2021-22			2022-23		
		Allocation	Released	Utilization certificate received	Allocation	Released	Utilization certificate received	Allocation	Released	Utilization certificate received
1	Andhra Pradesh	24.46	5.83	5.83	24.46	0	0	17.73	0.443	0.44
2	Arunachal Pradesh	3.92	0	0	3.92	0	0	3.26	0.3345	0
3	Assam	26.40	0	0	26.40	9.36	8.54	11.64	3.8565	2.02
4	Bihar	27.62	19.12	9.49	27.62	0	0	27.14	0.443	0.33
5	Chhattisgarh	9.72	7.16	7.16	9.72	5.44	5.43	11.01	0.443	0.07
6	Goa	1.03	0.22	0.22	1.03	0.26	0.26	2.79	1.0245	0.94
7	Gujarat	25.58	0	0	25.58	0	0	26.67	0.544	0.27
8	Haryana	11.48	0	0	11.48	10.35	10.35	11.96	0.544	0
9	Himachal Pradesh	3.50	0.83	0.83	3.50	0	0	4.34	0.3345	0.33
10	Jammu & Kashmir	-	-	-	-	-	-	***	***	***

11	Jharkhand	9.21	0	0	9.21	0	0	11.87	1.883	0
12	Karnataka	38.37	9.14	9.14	38.37	32.54	32.54	19.19	4.7975	4.80
13	Kerala	16.11	0	0	16.11	4.48	4.48	18.59	0.443	0.44
14	Madhya Pradesh	27.11	0	0	27.11	6.78	6.78	25.15	0.443	0.44
15	Maharashtra	47.11	0	0	47.11	0	0	36.24	0.544	0
16	Manipur	9.55	0	0	9.55	0	0	4.10	0.9845	0
17	Meghalaya	3.75	0	0	3.75	0	0	3.29	2.1145	0
18	Mizoram	4.77	1.14	1.14	4.77	0	0	2.74	3.2531	2.94
19	Nagaland	10.74	0	0	10.74	17.03	17.03	3.57	0.3345	0.33
20	Odisha	15.60	0	0	15.6	3.90	3.90	13.91	0.443	0.44
21	Punjab	16.42	4.15	4.15	16.42	0	0	11.18	0.443	0.44
22	Rajasthan	31.26	13.53	11.98	31.26	13.53	12.87	21.18	0.544	0.54
23	Sikkim	1.77	0	0	1.77	1.37	1.37	2.43	0.3345	0.32
24	Tamil Nadu	34.84	0	0	34.84	0	0	44.04	0.544	0
25	Telangana	17.48	4.16	4.16	17.48	8.74	8.74	14.32	4.124	3.58
26	Tripura	7.84	5.72	5.58	7.84	6.75	5.67	3.91	0.3345	0.10
27	Uttar Pradesh	63.19	32.02	23.61	63.19	32.02	25.54	56.61	0.544	0
28	Uttarakhand	3.37	0	0	3.37	5.84	5.65	5.43	0.443	0.35
29	West Bengal	28.90	0	0	28.90	0	0	23.49	0.544	0
	Total	521.1	103.02	83.29	521.1	158.39	149.15	437.78	31.0621	19.12

(₹ in crore)

S. No.	State	2023-24			2024-25 (As on 27.03.2025)		
		Allocation	Released	Utilization certificate received	Allocation	Released****	Utilization certificate received
1	Andhra Pradesh	9.47	0	0	19.58	4.895	0
2	Arunachal Pradesh	2.61	0	0	3.43	0	0
3	Assam	6.58	0	0	12.78	6.39	0
4	Bihar	13.94	0	0	30.09	0	0
5	Chhattisgarh	6.28	0	0	12.07	22.07	0
6	Goa	2.38	0	0	2.89	0.7225	0
7	Gujarat	13.73	6.865	6.865	29.60	7.40	7.40
8	Haryana	6.73	0	0	13.14	0	0
9	Himachal Pradesh	3.10	0.775	0.61	4.59	3.4425	2.11
10	Jammu & Kashmir	***	***	***	***	***	***
11	Jharkhand	6.70	0	0	13.05	0	0
12	Karnataka	10.18	7.635	7.64	21.24	10.62	10.62
13	Kerala	9.89	0	0	20.56	0	0
14	Madhya Pradesh	13.01	3.2525	2.80	27.90	6.975	0
15	Maharashtra	18.28	0	0	40.29	0	0
16	Manipur	2.99	0	0	4.33	0	0

17	Meghalaya	2.61	2.943	0	3.43	0	0
18	Mizoram	2.36	0	0	2.85	0	0
19	Nagaland	2.74	3.307	1.37	3.74	0.935	0
20	Odisha	7.67	10.476	9.43	15.33	7.665	0
21	Punjab	6.35	0	0	12.24	0	0
22	Rajasthan	11.11	0	0	23.43	11.715	0
23	Sikkim	2.21	2.21	2.21	2.49	1.8675	0.9978
24	Tamil Nadu	21.99	0	0	49.02	0	0
25	Telangana	7.86	5.895	5.90	15.78	3.945	3.945
26	Tripura	2.91	0	0	4.15	0	0
27	Uttar Pradesh	27.97	0	0	63.06	0	0
28	Uttarakhand	3.64	1.82	1.79	5.85	1.4625	0
29	West Bengal	12.21	0	0	26.02	6.505	0
	Total	237.5	45.1785	38.615	482.93	96.61	25.0728

*** From F.Y. 2022-23 onwards, the details of funds allocated and released to UTs are at Table No: II.

**** Release also includes Mother Sanction.

Note

I. Releases to States have varied vis-à-vis allocations. Where release is less than allocation, the same is on account of non-submission of Utilization Certificates(UCs) and where release exceeds allocation, the same is on account of releases made for incentivizing better police performance etc.

Details of the funds allocated, released and utilized by the UTs during the year 2022-23, 2023-24 and 2024-25 under the scheme of 'Assistance to States & UTs for Modernization of Police'

(₹ in crore)

S. No.	UTs	2022-23			2023-24			2024-25 (As on 27.03.2025)		
		Allocation	Released	Utilization certificate received	Allocation	Released	Utilization certificate received	Allocation	Released	Utilization certificate received
1.	Andaman & Nicobar Islands	0.86	0.43	0.11	0.68	0.6345	0	0.64	0	0
2.	Chandigarh	1	0.50	0	0.73	3.5775	0	0.69	0	0
3.	Dadra & Nagar Haveli and Daman & Diu	0.66	0.33	0	0.58	0.6245	0	0.56	0	0
4.	Delhi	10.69	2.6725	0	5.52	0.544	0	4.48	2.24	0
5.	Jammu & Kashmir	6.65	0	0	3.53	0.3345	0	2.90	0	0
6.	Ladakh	0.66	0.33	0.165	0.58	0.6245	0.231	0.56	0.56	0
7.	Lakshadweep	0.58	0.29	0	0.54	0.6045	0	0.53	0	0
8.	Puducherry	1.12	0.8945	0.5241	0.82	0	0	0.75	0	0
	Total	22.22	5.447	0.7991	12.98	6.944	0.231	11.11	2.8	0

AWARENESS ABOUT PRE-MATRIC SC SCHOLARSHIP SCHEMES**4863. SHRI VISHNU DAYAL RAM:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has taken adequate steps to publicize Pre-Matric SC Scholarship Schemes and no expenditure was incurred on advertising in newspapers or other media between 2019-2022;

(b) if so, the details of such publicity efforts, including campaigns conducted at the school level; and

(c) if not, the reasons therefor and the corrective steps being planned to improve awareness among eligible students?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): Under Pre-Matric Scholarships Scheme, the steps being taken to promote outreach and increase awareness by the Department of Social Justice and Empowerment (DoSJE) through newspapers and other media between 2019-2022 are as under:-

- i. Advertisements are being published in national and regional newspapers in Hindi, English and regional languages.
- ii. Awareness through Radio-programs
- iii. Scheme details are uploaded on social media platforms.

The details of expenditure between 2019-2022 under the above said Scheme is as follows:

	Amount (in Rs.)
Through Radio Program	36,86,415
Newspaper advertisements	39,94,848
Total	76,81,263

(c): Does not arise in view of (a) and (b) above.

पीएम-किसान के अंतर्गत पात्र लाभार्थियों को किस्तवार राशि

4864. डॉ. शिवाजी बंडाप्पा कालगे:

श्रीमती कलाबेन मोहनभाई देलकर:

श्री संदिपनराव आसाराम भुमरे:

श्रीमती माला राय:

श्री ज्ञानेश्वर पाटील:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान) के अंतर्गत राज्यवार और वर्षवार कितने किसान लाभान्वित हुए हैं;

(ख) उक्त अवधि के दौरान महाराष्ट्र, संघ राज्यक्षेत्र दादरा और नगर हवेली तथा मध्य प्रदेश में उक्त योजना के अंतर्गत पात्र लाभार्थियों को किस्तवार कितनी राशि जारी की गई है;

(ग) क्या उक्त योजना के अंतर्गत किसानों द्वारा वित्तीय सहायता हेतु किए गए आवेदन अभी तक लंबित हैं;

(घ) यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है; और

(ङ) आज की तिथि के अनुसार, उक्त योजना के अंतर्गत विशेषकर उक्त राज्यों/संघ राज्यक्षेत्रों में वित्तीय सहायता का लाभ उठाने वाले किसानों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ङ): पीएम-किसान योजना एक केंद्रीय क्षेत्र की योजना है जिसे माननीय प्रधानमंत्री द्वारा फरवरी 2019 में कृषि योग्य भूमिधारक किसानों की वित्तीय जरूरतों को पूरा करने के लिए शुरू किया गया था। इस योजना के तहत, प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड के माध्यम से किसानों के आधार से जुड़े बैंक खातों में तीन समान किस्तों में प्रति वर्ष 6,000 रुपये का वित्तीय लाभ अंतरित किया जाता है।

किसान-केंद्रित डिजिटल इंफ्रास्ट्रक्चर ने सुनिश्चित किया है कि योजना का लाभ बिना किसी बिचौलियों की भागीदारी के देश भर के सभी किसानों तक पहुंचे। लाभार्थियों के पंजीकरण और सत्यापन में पूर्ण पारदर्शिता बनाए रखते हुए, भारत सरकार ने योजना की शुरुआत से अब तक 19 किस्तों में रुपये 3.68 लाख करोड़ से अधिक का वितरण किया है।

किसानों का योजना में पंजीकरण एक सतत प्रक्रिया है। किसान पीएम-किसान पोर्टल, पीएम-किसान ऐप और कॉमन सर्विस सेंटर (सीएससी) के माध्यम से अपना पंजीकरण करा सकते हैं। ऐसे सभी आवेदनों को उचित सत्यापन के बाद संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा अनुमोदित किया जाता है। ऐसे मामलों में, जहां आवेदक द्वारा आवश्यक दस्तावेज/विवरण प्रदान नहीं किए जाते हैं, वहां राज्य/संघ राज्य क्षेत्र सरकारों द्वारा आवेदन को अस्वीकार किया जा सकता है। एक बार जब इसे राज्य/संघ राज्य क्षेत्रों द्वारा अनुमोदित कर दिया जाता है, तो विभाग द्वारा तुरंत लाभ जारी करने की प्रक्रिया शुरू की जाती है और इसे अगली किस्त में जारी किया जाता है।

वित्त वर्ष 2022-23, वित्त वर्ष 2023-24 और वित्त वर्ष 2024-25 के दौरान पीएम-किसान के तहत लाभान्वित लाभार्थियों और उन्हें जारी की गई राशि का राज्यवार, किस्तवार ब्यौरा, जिसमें

महाराष्ट्र, मध्य प्रदेश और संघ राज्य क्षेत्र दादर और नगर हवेली शामिल हैं, संलग्न **विवरण** में दिया गया है।

विवरण

वित्त वर्ष 2022-23, वित्त वर्ष 2023-24 और वित्त वर्ष 2024-25 के दौरान पीएम-किसान के तहत जारी लाभों का राज्यवार और किस्तवार ब्यौरा

#	राज्य	11वीं किस्त (अप्रैल - जुलाई 2022)		12वीं किस्त (अगस्त - नवंबर 2022)	
		लाभार्थियों की संख्या	वितरित राशि (करोड़ रुपए में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ रुपए में)
1	अंडमान व निकोबार द्वीप समूह	14,952	3.05	14,309	2.88
2	आंध्र प्रदेश	44,00,711	932.61	41,51,020	1,047.34
3	अरुणाचल प्रदेश	94,712	21.68	93,726	18.80
4	असम	8,82,152	192.22	4,89,138	161.38
5	बिहार	83,05,363	1,710.25	81,67,341	1,648.58
6	चंडीगढ़	367	0.08	5	0.00
7	छत्तीसगढ़	27,39,785	696.10	20,37,413	474.31
8	दिल्ली	14,887	3.29	12,409	2.50
9	गोवा	8,541	1.96	6,638	1.35
10	गुजरात	58,80,275	1,204.85	51,87,489	1,056.13
11	हरियाणा	18,41,469	391.10	13,14,816	264.26

12	हिमाचल प्रदेश	9,42,139	198.16	5,72,313	115.16
13	जम्मू और कश्मीर	10,92,694	252.30	4,32,237	88.19
14	झारखंड	22,25,576	717.16	12,74,727	350.36
15	कर्नाटक	49,20,226	1,300.70	50,05,179	1,069.08
16	केरल	34,62,020	707.36	20,01,853	406.79
17	लद्दाख	17,311	3.65	16,500	3.44
18	लक्षद्वीप			841	0.50
19	मध्य प्रदेश	83,47,904	1,730.10	81,58,936	1,681.53
20	महाराष्ट्र	1,01,26,235	2,059.92	90,26,775	1,889.52
21	मणिपुर	3,64,833	105.95	3,66,207	86.95
22	मेघालय	96,317	19.74	19,950	4.86
23	मिजोरम	86,580	18.06	87,298	18.46
24	नागालैंड	1,82,664	37.90	1,95,620	42.45
25	ओडिशा	33,10,686	709.86	21,54,908	450.88
26	पुदुचेरी	10,157	2.06	9,953	2.01
27	पंजाब	16,97,444	340.94	2,07,564	41.87
28	राजस्थान	71,11,460	1,493.29	56,72,291	1,164.10
29	सिक्किम	9,490	2.26	11,206	4.42
30	तमिलनाडु	31,92,735	707.52	22,07,417	452.94
31	तेलंगाना	35,53,309	740.78	32,53,047	656.34

32	दादर और नगर हवेली तथा दमन और दीव	12,737	3.71	12,599	2.60
33	त्रिपुरा	2,33,210	53.59	2,31,362	49.40
34	उत्तर प्रदेश	2,40,96,709	5,043.46	1,82,27,643	3,717.19
35	उत्तराखंड	8,89,330	182.19	6,72,735	136.06
36	पश्चिम बंगाल	46,78,485	1,030.14	44,44,111	928.72
	कुल योग	10,48,43,465	22,617.98	8,57,37,576	18,041.35

#	राज्य	13वीं किस्त (दिसंबर 2022 - मार्च 2023)		14वीं किस्त (अप्रैल - जुलाई 2023)		15वीं किस्त (अगस्त - नवंबर 2023)	
		लाभार्थियों की संख्या	वितरित राशि (करोड़ रुपए में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ रुपए में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ रुपए में)
1	अंडमान व निकोबार द्वीप समूह	13,046	2.63	13,098	2.68	3,620	0.93
2	आंध्र प्रदेश	40,74,033	980.85	41,36,680	996.68	39,56,937	893.30
3	अरुणाचल प्रदेश	60,678	12.61	68,867	16.21	54,805	12.88
4	असम	6,15,136	221.60	8,75,773	281.61	12,15,892	487.61
5	बिहार	73,72,112	1,493.80	75,69,397	1,580.74	72,23,746	1,605.95
6	चंडीगढ़	307	0.12	134	0.03	275	0.09
7	छत्तीसगढ़	19,94,017	453.31	20,24,666	450.56	21,54,232	576.03
8	दिल्ली	12,659	2.65	12,931	2.77	8,302	1.97

9	गोवा	5,949	1.43	5,664	1.21	5,982	1.37
10	गुजरात	43,79,256	909.17	45,17,889	961.40	42,35,547	1,044.61
11	हरियाणा	14,69,385	331.04	15,39,264	344.22	13,84,970	323.07
12	हिमाचल प्रदेश	6,70,404	156.88	7,39,077	177.59	7,15,976	169.91
13	जम्मू और कश्मीर	6,67,414	188.13	7,32,042	176.66	7,65,561	180.01
14	झारखंड	11,76,905	260.26	13,02,856	318.79	12,59,786	381.94
15	कर्नाटक	48,47,557	1,044.33	49,34,535	1,017.44	43,78,004	966.43
16	केरल	21,29,986	485.22	23,41,004	554.16	23,50,849	662.25
17	लद्दाख	14,499	3.29	14,453	3.49	14,807	3.73
18	लक्षद्वीप	725	0.15	1,436	1.98	1,211	0.40
19	मध्य प्रदेश	71,44,651	1,467.32	76,42,673	1,684.92	75,68,448	1,705.95
20	महाराष्ट्र	81,22,854	1,709.19	85,60,228	1,867.23	84,54,904	1,996.35
21	मणिपुर			3,711	1.72	5,871	2.53
22	मेघालय	10,864	3.04	33,388	15.80	55,836	32.14
23	मिजोरम	41,699	9.32	50,743	14.71	55,888	19.53
24	नागालैंड	1,13,538	23.13	1,35,346	32.56	1,18,825	29.29
25	ओडिशा	23,48,557	632.30	26,93,133	698.85	24,96,882	703.12
26	पुदुचेरी	9,119	1.83	8,316	1.68	8,054	1.68
27	पंजाब	8,61,015	308.69	8,56,693	182.40	4,97,229	152.67
28	राजस्थान	53,89,297	1,136.75	56,88,854	1,283.27	48,65,932	1,179.78
29	सिक्किम	8,052	1.98	10,617	2.84	13,945	6.73

30	तमिलनाडु	20,29,571	414.31	20,95,323	443.91	20,45,366	491.39
31	तेलंगाना	29,84,823	615.11	29,51,129	614.59	28,71,812	664.13
32	दादर और नगर हवेली तथा दमन और दीव	11,429	2.34	11,492	2.42	10,346	2.33
33	त्रिपुरा	2,19,164	44.63	2,21,258	45.63	1,94,950	44.57
34	उत्तर प्रदेश	1,74,27,353	3,693.39	1,86,54,256	4,249.92	1,75,61,389	4,181.87
35	उत्तराखंड	7,20,079	157.79	7,59,704	168.86	6,79,677	160.88
36	पश्चिम बंगाल	42,91,039	881.48	44,72,175	1,004.20	39,80,679	909.34
	कुल योग	8,12,37,172	17,650.07	8,56,78,805	19,203.74	8,12,16,535	19,596.74

#	राज्य	16वीं किस्त (दिसंबर 2023 - मार्च 2024)		17वीं किस्त (अप्रैल - जुलाई 2024)		18वीं किस्त (अगस्त - नवंबर 2024)	
		लाभार्थियों की संख्या	वितरित राशि (करोड़ रुपए में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ रुपए में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ रुपए में)
1	अंडमान व निकोबार द्वीप समूह	12,289	4.90	12,546	2.80	12,832	2.80
2	आंध्र प्रदेश	40,76,365	924.04	41,40,573	875.56	41,22,499	836.36
3	अरुणाचल प्रदेश	80,100	18.94	67,613	18.55	90,470	25.60
4	असम	16,31,142	589.48	18,14,323	425.92	18,87,572	403.52

5	बिहार	75,65,165	1,705.67	76,55,844	1,598.94	75,81,016	1,544.52
6	चंडीगढ़	340	0.12	349	0.08		
7	छत्तीसगढ़	23,20,638	580.31	24,31,803	577.36	25,07,751	570.00
8	दिल्ली	10,240	3.22	10,808	2.51	10,829	2.26
9	गोवा	6,263	1.76	6,322	1.36	6,333	1.33
10	गुजरात	46,40,942	1,203.53	48,45,936	1,084.42	49,12,366	1,038.73
11	हरियाणा	15,18,314	375.33	15,87,993	362.17	15,99,896	342.28
12	हिमाचल प्रदेश	7,71,356	185.73	8,06,655	190.48	8,17,540	171.89
13	जम्मू और कश्मीर	8,25,687	215.14	8,53,716	192.52	8,58,653	182.64
14	झारखंड	16,18,076	839.79	18,42,849	633.38	19,97,392	546.02
15	कर्नाटक	44,34,072	979.51	43,04,824	958.27	43,48,125	941.85
16	केरल	26,48,060	689.25	27,57,444	637.26	28,15,234	597.95
17	लद्दाख	17,682	4.73	18,192	4.05	18,208	3.77
18	लक्षद्वीप	1,314	0.54	1,972	0.54	2,198	0.45
19	मध्य प्रदेश	79,87,475	1,808.34	80,80,410	1,679.85	81,37,378	1,682.12
20	महाराष्ट्र	89,61,725	2,025.34	91,43,101	1,940.12	91,43,517	1,888.54
21	मणिपुर	1,04,234	70.38	79,194	28.01	85,932	42.79
22	मेघालय	1,01,537	56.83	1,30,649	49.02	1,50,413	33.91
23	मिजोरम	86,246	54.93	99,140	36.82	1,10,964	31.68
24	नागालैंड	1,44,405	36.46	1,62,277	49.02	1,71,921	42.84

25	ओडिशा	28,96,597	792.82	30,58,332	737.89	31,50,678	689.02
26	पुदुचेरी	8,266	1.94	8,182	1.73	8,033	1.64
27	पंजाब	7,17,284	247.63	8,40,274	290.56	9,26,132	272.81
28	राजस्थान	62,60,727	1,641.19	67,25,726	1,525.64	70,32,027	1,545.08
29	सिक्किम	20,607	9.72	24,364	6.40	28,104	6.66
30	तमिलनाडु	21,50,555	503.46	21,83,435	460.03	21,94,651	455.94
31	तेलंगाना	30,64,930	765.35	30,98,123	654.66	30,77,516	627.51
32	दादर और नगर हवेली तथा दमन और दीव	11,335	3.22	11,567	2.56	11,587	2.44
33	त्रिपुरा	2,15,284	49.14	2,25,528	55.50	2,29,366	47.67
34	उत्तर प्रदेश	2,03,64,793	5,376.64	2,14,86,114	4,830.39	2,25,79,461	4,982.59
35	उत्तराखंड	7,51,027	183.23	7,86,760	177.97	7,96,983	168.76
36	पश्चिम बंगाल	44,05,643	1,140.25	44,98,404	964.42	45,03,169	931.55
	कुल योग	9,04,30,715	23,088.88	9,38,01,342	21,056.75	9,59,26,746	20,665.51

#	राज्य	19वीं किस्त (दिसंबर 2024-मार्च 2025)	
		लाभार्थियों की संख्या	वितरित राशि (करोड़ रुपए में)
1	अंडमान व निकोबार द्वीप समूह	12,987	2.78
2	आंध्र प्रदेश	41,27,619	854.28
3	अरुणाचल प्रदेश	94,948	22.63

4	असम	20,87,406	475.09
5	बिहार	75,90,575	1,592.77
6	चंडीगढ़		
7	छत्तीसगढ़	25,94,151	598.96
8	दिल्ली	11,084	2.47
9	गोवा	6,381	1.33
10	गुजरात	51,34,410	1,146.43
11	हरियाणा	16,37,141	359.89
12	हिमाचल प्रदेश	8,30,495	178.31
13	जम्मू और कश्मीर	8,80,247	201.07
14	झारखंड	19,83,858	650.36
15	कर्नाटक	43,95,092	897.90
16	केरल	28,78,013	636.28
17	लद्दाख	18,400	3.89
18	लक्षद्वीप	2,303	0.50
19	मध्य प्रदेश	83,33,799	1,767.03
20	महाराष्ट्र	92,60,727	1,961.26
21	मणिपुर	85,965	25.60
22	मेघालय	1,82,513	44.22
23	मिजोरम	1,23,524	33.65
24	नागालैंड	1,85,868	49.41

25	ओडिशा	34,92,835	924.18
26	पुदुचेरी	8,032	1.65
27	पंजाब	10,23,521	327.46
28	राजस्थान	73,06,768	1,661.37
29	सिक्किम	30,515	7.17
30	तमिलनाडु	22,50,180	490.42
31	तेलंगाना	31,06,592	649.15
32	दादर और नगर हवेली तथा दमन और दीव	11,691	2.46
33	त्रिपुरा	2,36,514	50.82
34	उत्तर प्रदेश	2,35,42,883	5,489.68
35	उत्तराखंड	8,20,368	180.94
36	पश्चिम बंगाल	45,55,495	979.03
	कुल योग	9,88,42,900	22,270.45

FTA WITH EFTA

4865. SHRI RAMESH AWASTHI:

SHRI TEJASVI SURYA:

SHRI PRAVEEN PATEL:

SHRI P. P. CHAUDHARY:

SHRI DHARAMBIR SINGH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of objectives of the concluded Free Trade Agreement (FTA) with the European Free Trade Association (EFTA);
- (b) the details of estimated Foreign Direct Investment (FDI) and the timeline of the investment;
- (c) whether the agreement would lead to direct employment;
- (d) if so, the details thereof; and
- (e) whether the agreement is expected to generate direct employment opportunities in the country and if so, the estimated number of jobs to be created and the sectors likely to benefit?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e): India and the European Free Trade Association (EFTA) signed the Trade and Economic Partnership Agreement (TEPA) on 10th March 2024 at New Delhi. EFTA is an inter-governmental organization set up in 1960, comprising of Switzerland, Iceland, Norway & Liechtenstein. The objective of TEPA is to liberalize trade in goods and services between India and EFTA in accordance with the GATT 1994 and GATS, respectively, enhance investment opportunities, promote competition, ensure effective protection of intellectual property rights, foster sustainable development, and contribute to the growth and expansion of global trade. Under TEPA, EFTA has committed to promote foreign direct investments by

USD 100 billion in India in the next 15 years and to facilitate the generation of 1 million direct employment in India, through such investments. This is the first such FTA signed by India in which a commitment of Foreign Direct Investment into India has been secured. The sectors that are likely to see the highest impact from the agreement include seafood & maritime, energy, healthcare, financial services, education and audio-visual services, pharmaceutical, mechanical & electrical engineering, renewable energy and food & food processing. The TEPA is expected to drive investments into India and give impetus to “Make in India” and “Atmanirbhar Bharat” initiatives by encouraging domestic manufacturing in these sectors.

CORE FUNCTIONS TO PANCHAYATS

4866. SHRI EATALA RAJENDER:

SHRIMATI D. K. ARUNA:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether apart from devolving all core functions and other major functions to the panchayats;
- (b) whether the States are utilizing the services of the local bodies to carry out its schemes instead of unelected institutions along with the other five dimensions such as framework, finances, functionaries, capacity enhancement/building and accountability;
- (c) the details of the States performance has been gauged; and

(d) the details and present status thereof, State-wise including Telangana with details of having village panchayats, panchayat unions and district panchayats, where such works undertaken during the last 31 years?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b): "Panchayat", being "Local Government", is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Article 243G of the Constitution empowers the Legislature of a State to make provisions, by law, for the devolution of power and responsibilities upon Panchayat at appropriate level, subject to such conditions as may be specified, with respect to the preparation of plans for economic development and social justice and implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to matters included in the Eleventh Schedule to the Constitution. The State legislatures are to consider the 29 subjects illustratively set out in the Eleventh Schedule for devolution of power and responsibilities upon Panchayats. Accordingly, the functioning, performance and autonomy of local Governments depends on the extent of powers and resources devolved to them by the States concerned, including the State of Telangana, which varies across States.

Further, it depends on the State concerned to utilize or not to utilize the services of the local bodies/other institutions to carry out its schemes. Such records are not maintained in the Ministry of Panchayati Raj.

(c) and (d): To assess the extent to which States have devolved powers to panchayats, the Ministry of Panchayati Raj had prepared the Devolution Report 2015-16 on the basis of study conducted in 26 States and 6 Union Territories (UTs) wherein one District Panchayat, one Block Panchayat and one Gram Panchayat in the Districts falling within areas covered under Part IX of the Constitution and two Gram Panchayat each from the Fifth Schedule areas were included in the sample.

In this report, the cumulative index was constructed using two methods-

(i). The improved method based on a conceptual model developed using the Delphi technique.

The cumulative index using the improved method measured devolution based on two different aspects of functioning of Panchayati Raj Institutions (PRIs)-

(a) The progress made on aspects relating to the operational core of decentralisation covering transfer of functions, transfer of functionaries, transfer of finances and the extent of autonomy enjoyed by PRIs.

(b) The achievements in developing support systems for devolution covering capacity building, operationalising constitutional mechanisms and nurturing systems for accountability and transparency.

(ii). The normal method based on constructing a Devolution Index of policy, a Devolution Index of Practice and arriving at an index of Devolution of Policy adjusted against Practice.

The cumulative index using the normal method sought to provide indicative ranking of State on four different aspects of functioning of PRIs.

- (a) Devolution of functions,
- (b) Transfer of functionaries
- (c) Devolution of finances to PRIs
- (d) The comparative achievement of States in establishing systems of Infrastructure, Governance and Transparency (IGT).

The Ministry of Panchayati Raj, in order to encourage States/UTs including Telangana to empower their Panchayats, had requested them to assess the level of decentralization and the performance of their Panchayats, and to prepare a roadmap for the future in alignment with the State's policies and priorities.

After the release of the Devolution Report 2015-16, to assess the effectiveness of devolution and the role of local governments in strengthening grassroots democracy, the Ministry has released a report titled "Status of Devolution to Panchayats in States An Indicative Evidence-Based Ranking, 2024" in February 2025. This report presents the Devolution Index, which provides the overall scores and ranks for all States/Union Territories including Telangana covered under Part-IX of the Constitution, based on six identified dimensions:

Framework, Functions, Finances, Functionaries, Capacity Enhancement, and Accountability. On the basis of this report, State/UT-wise details of Devolution Index showing overall rank of the States and UTs, including Telangana, are given in the enclosed **Statement**.

In addition, the Ministry of Panchayati Raj reviews performance of Panchayats, from time to time, through studies, review meetings, field visits, video conferencing, Information Technology applications etc. This Ministry holds extensive exercise of capacity building of Elected Representatives of Panchayats, through the scheme of Rashtriya Gram Swaraj Abhiyan. This Ministry focuses on developing the capacity of Elected Representatives of Panchayats to enable them to function effectively in Gram Panchayats and properly discharge their leadership roles. The Ministry of Panchayati Raj also provides e-GramSwaraj portal for facilitating all the Panchayats to formulate and upload their plans for utilization of grants under the Central Finance Commission each year. These plans, duly approved by the Panchayats, are monitored at each stage of implementation through the system generated vouchers, geo-tagging and responsibilities assigned to Panchayat Pradhan and Panchayat Secretary.

As far as Panchayat-wise details, where such assessment had been undertaken during the last 31 years, are concerned, the Ministry of Panchayati Raj was created in the year 2004 and the records before 2004 relating to assessment

of Panchayats are not available in the Ministry. Since 2004, the Panchayat Devolution Index has been prepared by the following organisations:

2006-07 National Council of Applied Economic Research, New Delhi

2007-08 National Council of Applied Economic Research, New Delhi

2008-09 National Council of Applied Economic Research, New Delhi

2009-10 Indian Institute Public Administration, New Delhi

2010-11 Indian Institute Public Administration, New Delhi

2011-12 Indian Institute Public Administration, New Delhi

2012-13 Indian Institute Public Administration, New Delhi

2013-14 Indian Institute Public Administration, New Delhi

2014-15 Tata Institute of Social Sciences, Mumbai

2015-16 Tata Institute of Social Sciences, Mumbai

2023-24 Indian Institute Public Administration, New Delhi

STATEMENT

Details of Devolution Index showing overall rank of the States and Union

Territories

S. No.	State/Union Territory	Framework	Functions	Finances	Functionaries	Capacity Enhancement	Account-ability	Overall Rank
General Category States								
1.	Andhra Pradesh	60.08	30.50	43.19	68.78	76.69	60.49	54.43
2.	Bihar	49.76	18.69	43.86	75.13	55.27	51.64	48.24
3.	Chhattisgarh	68.51	42.39	51.45	78.33	47.61	58.17	56.26
4.	Goa	52.88	6.63	26.88	46.31	77.70	31.75	37.71
5.	Gujarat	61.65	41.23	41.63	90.94	83.96	47.90	58.26
6.	Haryana	73.30	16.82	40.38	38.48	35.35	41.93	39.33

7.	Jharkhand	42.30	27.56	30.05	27.83	24.72	16.47	27.73
8.	Karnataka	74.43	57.62	70.65	80.11	71.59	81.33	70.23
9.	Kerala	83.56	53.86	62.89	82.99	71.11	81.18	70.59
10.	Madhya Pradesh	70.00	39.47	42.34	62.22	70.00	36.55	50.94
11.	Maharashtra	74.74	46.52	42.96	73.63	73.35	80.36	61.44
12.	Odisha	69.20	57.46	53.57	27.42	43.43	51.92	50.03
13.	Punjab	47.26	31.97	36.36	8.20	26.34	24.87	29.34
14.	Rajasthan	68.54	56.13	54.56	64.03	61.43	41.43	56.67
15.	Tamil Nadu	66.83	60.24	55.78	84.25	84.29	71.00	68.38
16.	Telangana	45.35	38.77	46.86	58.01	86.19	60.43	55.10
17.	Uttar Pradesh	54.64	46.89	51.76	63.13	74.44	76.07	60.07
18.	West Bengal	62.30	33.07	52.96	67.76	70.63	57.87	56.52
Northeastern/Hilly States								
19.	Arunachal Pradesh	41.50	12.70	6.83	5.74	37.40	22.56	17.96
20.	Assam	54.04	28.66	34.06	65.12	71.96	57.14	49.06
21.	Himachal Pradesh	62.22	23.01	48.41	70.06	83.68	39.41	53.17
22.	Manipur	34.05	11.23	13.17	21.40	3.75	28.75	17.13
23.	Sikkim	65.27	42.59	43.50	31.42	53.23	34.94	43.91
24.	Tripura	66.50	21.50	59.16	52.22	76.82	70.69	57.58
25.	Uttarakhand	70.95	16.68	47.11	60.49	56.02	52.72	49.11
Union Territories								
26.	Andaman & Nicobar Islands	55.21	4.50	9.09	20.94	54.82	45.73	27.15
27.	Dadra & Nagar Haveli and Daman & Diu	22.06	0.00	5.45	31.69	8.57	24.91	13.62
28.	Jammu & Kashmir	23.07	11.88	13.29	36.97	55.08	39.76	27.85
29.	Ladakh	22.21	11.08	0.00	25.25	29.32	27.43	16.18
30.	Lakshadweep	31.42	10.36	3.99	39.53	15.18	28.13	18.32
31.	Puducherry	9.31	4.63	16.16	21.49	13.75	29.33	16.16

Source: Report of the Ministry of Panchayati Raj on "Status of Devolution to Panchayats in States An

Indicative Evidence-Based Ranking, 2024"

TEA WASTE SOLD IN DOMESTIC MARKET**4867. SHRI ZIA UR REHMAN:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has taken necessary steps to regulate tea waste sold in the domestic market at lower prices, restrict import of poor--quality teas and promote tea emphasizing its health benefits; and

(b) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b): The sale of tea waste is governed by Tea (Waste) Control Order, 1959. There is no provision in the Control Order to regulate the price of tea waste sold in the domestic market.

The imported tea consignments are tested for compliance to parameters laid down by FSSAI at the time of import in India. Tea Board also collects random sample from the tea imported and tests them for compliance with the FSSAI parameters.

Tea Board regularly promotes Indian tea including its health and wellness benefits. Generic promotion of Indian Tea is carried out by Tea Board through participation in various domestic and international promotional events, fairs, and

exhibitions, tea tasting and tea sampling activities and through various Indian Missions abroad.

DECLINE IN DARJEELING TEA PRODUCTION

4868. SHRI RAJU BISTA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the primary factors identified by the Ministry and the Tea Board of India for the decline in Darjeeling tea production;
- (b) the details of specific measures taken to mitigate the effects of climate change on Darjeeling tea production, and the details of long-term strategies are being developed to ensure the sustainability of the industry;
- (c) the details of steps are being taken to improve working conditions of workers; and
- (d) the details of strategies are being implemented to maintain and promote the global brand and market position of Darjeeling tea, given the decreased production and potential impact on export volumes?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b): The Darjeeling tea production gets impacted by various factors which inter alia include old and senile tea bushes, conversion to organic tea which leads to lower yields and effects of climate change.

The measures adopted by the Tea Board to combat the impact of climate change, inter alia include, planting of drought tolerant cultivars, improving farm management practices, integrated nutrient management, promoting organic agriculture practices in tea, retaining pruning litter and share tree droppings, application of decomposed tea waste, mulching with succulent vegetative matter to reduce soil erosion and minimize raising soil temperature, integrated pest management, maintaining optimum population of shade trees, creation of proper drainage systems and rain water harvesting for better water management.

(c): The working condition of tea garden workers in the country are governed by the Plantation Labour Act, 1951, which is implemented by respective State Governments.

(d): Tea Board regularly promotes Indian tea in domestic and international markets. Generic promotion of Indian Tea, including Darjeeling tea, is carried out by the Tea Board through participation in various domestic and international promotional events, fairs and exhibitions, tea tasting and tea sampling activities and through various Indian Missions abroad.

IMPLEMENTATION OF PMGSY

4869. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details on the implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY), Phase-IV in Karnataka including the total kilometers of road sanctioned and constructed;
- (b) the total length of road sanctioned and completed under PMGSY, Phase-IV in Karnataka;
- (c) the timeline for the completion of remaining road projects under the said yojana in Phase-IV in Karnataka; and
- (d) the specific challenges or obstacles faced in the implementation of PMGSY, Phase-III in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (c): The Union Cabinet on 11th September, 2024 approved implementation of the Pradhan Mantri Gram Sadak Yojana - IV (PMGSY-IV) during FY 2024-25 to 2028-29. Under the programme, financial assistance is to be provided for the construction of 62,500 Kms road for providing new connectivity to eligible 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE & Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in Left Wing Extremism (LWE) affected areas as per

Census 2011 and construction/ upgradation of bridges on the new connectivity roads. Total outlay of this scheme will be Rs. 70,125 crore. The PMGSY-IV Guidelines have been circulated to all States/ UTs. The Ministry is working in close coordination with the States for facilitating submission of proposals under the scheme.

(d) : While implementing the scheme, challenges like issues of land acquisition, forest clearance, lack of response to tenders came in the way which impacted the overall progress of the scheme in few areas of the State. Out of the total sanctioned length of 5603.4 Km under PMGSY –III, the State has completed 5373.5 km of road length as on 27.03.2025. The timeline for completion of works under PMGSY-III is March, 2025.

STRAY DOGS

4870. SHRI HIBI EDEN:

DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government is aware that the menace of stray dogs has acquired alarming proportions across the country, leading to increased attacks on humans, particularly children and elderly citizens, if so, the details thereof;

(b) the number of reported cases of stray dogs attacks in the last five years, State-wise;

- (c) the details of steps are being taken by the Government to address this issue while ensuring a humanitarian approach to animals;
- (d) whether the Government has assessed the effectiveness of the Animal Birth Control (ABC) program in controlling stray dogs population; and
- (e) if so, the details thereof, along with its impact in different States?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b): As per Article 246(3) of the Constitution of India, the preservation, protection, and improvement of livestock, as well as the prevention of animal diseases, veterinary training, and practice, fall under the jurisdiction of State Governments. As per Articles 243(W) and 246, local bodies are mandated to control the stray dog population. Accordingly, local bodies are implementing the Animal Birth Control Programme to regulate the population of stray dogs.

The Ministry of Health and Family Welfare (MoHFW) is responsible for the human health component related to dog bites and human rabies. Under the National Rabies Control Program, data on animal bites, including high-risk groups such as children, is being collected, and necessary provisions for post-exposure prophylaxis are being made for all animal bite victims across the country through healthcare facilities. As per the Ministry of Health and Family Welfare, Government of India, state-wise data on dog bite cases and suspected human rabies deaths

reported by states and Union Territories from 2022 to 2025 (till January), as per the Integrated Disease Surveillance Programme–Integrated Health Information Platform portal, are given in the enclosed **Statement-I** and **Statement-II**, respectively.

(c): The Central Government has notified the Animal Birth Control Rules, 2023 in supersession of the Animal Birth Control (Dogs) Rules, 2001 to strengthen the implementation of the animal birth control programme. Animal Birth Control Rules, 2023 provides for sterilization and vaccination of stray dogs to control the stray dog population, to prevent rabies and to reduce man-dog conflict.

The intensive implementation of the Animal Birth Control program by local bodies is the only rational and scientific solution to the overpopulation of the street dogs and controlling incidence of Rabies. Dogs are sterilized and released back to their original habitats, and since dogs are territorial, they stay in their locality and do not allow dogs from other neighboring areas to come in. These dogs are also vaccinated annually so they are protected from rabies and even if they bite accidentally, they may not transmit Rabies.

The Animal Welfare Board of India (AWBI) has published the revised Animal Birth Control (ABC) module for Street Dogs Population management, rabies eradication and reducing man-dog conflict.

Further, Animal Welfare Board of India provides the Animal Birth Control Project Recognition to the recognized Animal Welfare Organizations to carry out the

Sterilization and immunization programme of stray dogs across the country. In addition, the Animal Welfare Board of India has issued following advisories / guidelines for proper welfare of the stray dogs as below:

- Pet Dogs and Street Dogs Circular dated 26.02.2015
- Standard protocol for the adoption of community animals dated 17.05.2022
- Request to Chief Secretary of all State/UTs to implement the provision of Animal Birth Control Rules, 2023 dated 27.03.2023
- Request to Principal Secretary, Urban Development and Animal Husbandry as well as to the Commissioner, Municipal Corporation of all Districts of all State/UTs to implement the provision of Animal Birth Control Rules, 2023 dated 31.03.2023
- Request to all District Magistrate of all Districts of all State/UTs to implement the provision of Animal Birth Control Rules, 2023 dated 30.05.2023

The National Centre for Disease Control (NCDC), Ministry of Health & Family Welfare is implementing all necessary activities for rabies elimination in India by 2030 through the National Rabies Control Program (NRCP) in coordination with key stakeholder ministries and departments. Each stakeholder ministry/department has a defined role and set of responsibilities for rabies elimination under the National Action Plan for Dog-Mediated Rabies Elimination by 2030 (NAPRE), as part of the National Rabies Control Program.

The activities undertaken by the Ministry of Health & Family Welfare (MoHFW) for rabies elimination across the country are given in the enclosed **Statement-III.**

(d) and (e): The Government has not conducted a formal assessment of the Animal Birth Control (ABC) Program's effectiveness in controlling the stray dog population; however, it remains the primary mechanism for managing the issue. The program's effectiveness is supported by several mandatory provisions, including Animal Birth Control Project Recognition for each project, the constitution of Monitoring and Implementation Committees at the Central, State, and Local levels, and other regulatory measures. However, its effectiveness varies across different regions due to implementation challenges.

Further, as per the information received, the Bruhat Bengaluru MahanagaraPalike has assessed the effectiveness of the Animal Birth Control Program in controlling the stray dog population. A study conducted in 2019 and 2023 revealed a 10% reduction in the street dog population in 2023 compared to the previous survey. At the same time, the neutering percentage increased by 20%.

STATEMENT-I

Dog Bite cases reported by states/UTs at IDSP (from 2022-25)

State/UT	2022 (Jan-Dec)	2023 (Jan-Dec)	2024 (Jan-Dec)	2025 (January)
Andaman & Nicobar Islands	345	528	455	52

Andhra Pradesh	192360	212146	245174	23180
Arunachal Pradesh	2501	4409	6388	714
Assam	39919	94945	166232	20900
Bihar	141926	241827	263930	34442
Chandigarh	5365	11782	8644	754
Chhattisgarh	21365	29221	38268	5159
Delhi	6691	17874	25210	3196
Dadra Nagar Haveli And Daman Diu	4169	5921	7926	620
Goa	8057	11904	17236	1789
Gujarat	169363	278537	392837	53942
Haryana	35837	42690	60417	7787
Himachal Pradesh	15935	21096	22909	2135
Jammu And Kashmir	22110	34664	51027	4824
Jharkhand	9539	31251	43874	5344
Karnataka	163356	232715	361494	39437
Kerala	4000	71606	115046	11649
Ladakh	2165	2569	4078	373
Lakshadweep	0	0	0	0
Madhya Pradesh	66018	113499	142948	16710
Maharashtra	393020	472790	485345	56538
Manipur	4450	2964	9257	798
Meghalaya	5302	9611	17784	2466
Mizoram	891	1141	1873	179
Nagaland	452	600	714	85
Odisha	65396	92848	166792	24478
Puducherry	11937	13006	12148	894
Punjab	15519	18680	22912	2164
Rajasthan	88029	103533	140543	15062
Sikkim	3845	6636	8601	840
Tamil Nadu	364435	441796	480427	48931

Telangana	92924	119014	121997	10424
Tripura	3051	6510	9641	1266
Uttarakhand	15649	25623	23091	1790
Uttar Pradesh	191361	229921	164009	20478
West Bengal	22627	48664	76486	10264
Total	21,89,909	30,52,521	37,15,713	4,29,664

* Data source IDSP/IHIP as on 27-2-2025

STATEMENT-II

Human Rabies cases (Death) reported by states/UTs (from 2022-25)

State/UT	2022 (Jan-Dec)	2023 (Jan-Dec)	2024 (Jan-Dec)	2025 (January)
Andaman & Nicobar Islands	0	0	0	0
Andhra Pradesh	3	0	1	0
Arunachal Pradesh	0	0	1	0
Assam	0	3	1	1
Bihar	1	3	2	0
Chandigarh	1	0	0	0
Chhattisgarh	0	1	0	0
Delhi	0	0	0	0
Dadra Nagar Haveli And Daman Diu	0	0	0	0
Goa	0	0	0	0
Gujarat	0	3	1	0
Haryana	0	0	0	0
Himachal Pradesh	1	1	3	0
Jammu And Kashmir	0	0	0	0

Jharkhand	0	1	1	0
Karnataka	3	4	5	0
Kerala	0	1	3	0
Ladakh	0	0	0	0
Lakshadweep	0	0	0	0
Madhya Pradesh	1	2	6	0
Maharashtra	7	14	14	0
Manipur	1	3	2	0
Meghalaya	0	1	4	0
Mizoram	0	0	0	0
Nagaland	0	0	0	0
Odisha	0	1	0	0
Puducherry	0	0	0	0
Punjab	1	0	0	0
Rajasthan	0	3	0	0
Sikkim	0	0	0	0
Tamil Nadu	2	5	2	0
Telangana	0	0	0	0
Tripura	0	1	1	0
Uttarakhand	0	0	0	0
Uttar Pradesh	0	3	6	0
West Bengal	0	0	1	0
Total	21	50	54	1

* Data source IDSP/IHIP as on 27-2-2025

STATEMENT-III

The activities undertaken by the Ministry of Health & Family Welfare (MoHFW) for rabies elimination across the country are as follows:

1- Launch of NAPRE:- Under the 'National Rabies Control Program', the "National Action Plan for Dog-Mediated Rabies Elimination by 2030" (NAPRE) was conceptualized and jointly launched by the Ministry of Health and Family Welfare (MoHFW) in collaboration with the Ministry of Fisheries, Animal Husbandry, and Dairying (MoFAHD) on September 28, 2021. The NAPRE guidelines consist of two components: Human Health and Animal Health. The implementation of the Human Health component is undertaken by the 'National Centre for Disease Control' (NCDC) under Ministry of Health and Family Welfare with dedicated budgetary support, while the implementation of the Animal Health component is to be undertaken by the Department of Animal Husbandry and Dairying (DAHD) under MoFAHD. As per Animal Birth Control (Dogs) Rules, 2001 Mass dog vaccination and dog population management are being done by the animal husbandry department in collaboration with local body authorities.

2- Budgetary support to the states under National Rabies Control Program:

Under the "National Health Mission", the states are being supported by providing budget for implementing the 'National Rabies Control Program'(NRCP) through budget for Capacity building of the healthcare staff, procurement of rabies vaccines, printing of IEC for rabies & dogbite prevention, for data entry support, review meetings, Monitoring and Surveillance, establishment of Model Anti Rabies Clinics & Wound Washing facilities.

- 3- Availability of ARV and ARS in Health facilities: - The lifesaving drugs like Anti-Rabies Vaccine (ARV) and Anti-Rabies Serum (ARS)/Rabies Immunoglobulin (RIG) are being provided at government hospitals and health facilities under the National Free Drug Initiative of the National Health Mission (NHM). These drugs are also included in the essential drug list of the states.
- 4- Workshops conducted under NRCP for SAPRE: - To develop the 'State Action Plan for Rabies Elimination'(SAPRE), regional level workshops have been conducted for southern states, northeastern states, North region states and Delhi in the last two years. Rajasthan, Puducherry, Meghalaya, Mizoram, Tamilnadu have already launched their SAPREs, while Karnataka, Telangana, Andhra Pradesh, Nagaland, Sikkim, Assam, Manipur, Madhya Pradesh, Jharkhand, Odisha, and Delhi are yet to launch their SAPREs. Rest other states are drafting their SAPRE
- 5- Establishment of Model Anti Rabies Clinics across the states: Support is being provided to the states' Health Departments for establishing "Model Anti-Rabies Clinics" in the districts to provide care to dog bite victims. As of now, 279 Model Anti-Rabies Clinics have become operational in the last three years.
- 6- Strengthening the Diagnostic Labs for Rabies Diagnosis: - Across country 14 diagnostic laboratories of government health institutions have been strengthened under the National Rabies Control Program for rabies diagnosis in the selected states/UTs.

- 7- Issues advisories and Communication letters to the states: - Issued advisory to all states by the Ministry of Health and Family Welfare (MoHFW), Government of India (GoI), urging them to classify Human Rabies as a Notifiable Disease under relevant acts. Presently, Human Rabies is notifiable in 23 States/UTs. Additionally, various communications have been sent to the states for implementation of National Rabies Control Program (NRCP) through surveillance, availability of ARV/ARS, training to stakeholders on dogbite and rabies cases management, establishment of Model Anti Rabies Clinics, ensuring Wound washing facility in public hospitals and centres.
- 8- Rabies Free City Initiative: - The Rabies-Free Cities initiative has commenced in a phased manner, targeting Tier 1 and Tier 2 cities for rabies prevention & control. The initiative is being implemented in 15 cities of 6 states and planned for expansion to 114 cities across country.
- 9- Formulation of Committees at National & state Level under National Rabies Control Program:- The National Joint steering committee for Rabies Elimination (NJSC-RE) has been constituted under the chairpersonship of Secretary (HFW)-MoHFW and Co-chairpersonship of Secretary Department of Animal Husbandry and Dairying (DAHD), Ministry of Fisheries, Animal Husbandry, and Dairying for overall steering the program in the country and to formulate policy, legislations and framework for regulatory mechanism. Similarly, to advise the program division on various technical aspects the

National Technical Advisory committee (NTAC) was constituted under the chairpersonship of DGHS. In line with NJSC; state and district-level Joint Steering Committees for Rabies Elimination have been established across states and districts to regular review program progress under NRCP.

- 10- Develop Guidelines and resource documents under National Rabies Control Program: - Various guidelines on rabies prophylaxis and training modules have been developed for medical officers and health workers and disseminated with the states/UTs.
- 11- Training Programs under National Rabies Control Program: - Numerous training sessions for healthcare professionals on proper animal bite management and rabies post-exposure prophylaxis (PEP) have been conducted across all States/UTs. Around 1,66,470 medical officers, paramedical staff, and nurses have been trained in dog bite management from 2019 to 2025 (till Feb'25).
- 12- Community Awareness on Dogbite and Rabies: - Community awareness about rabies prevention is being raised through advocacy, communication, and social mobilization campaigns. To create the awareness to the public and healthcare professionals Dog bite protocols, IEC materials, and training videos on the management of animal bite/dog bite cases for medical officers have been created and disseminated across the country. Reference: <https://rabiesfreeindia.mohfw.gov.in/iec>

- 13- Observance of “World Rabies Day”: - To further promote awareness about rabies, "World Rabies Day" is observed annually on 28th September at both the national and state levels. During this event, awareness activities on the Do's and Don'ts of handling dogs, dog bite cases, and the importance of rabies vaccination are conducted, particularly in schools for children.
- 14- Created dedicated website for National Rabies Control Program: - A dedicated National Rabies Control Program website has been launched on 12th March 2024 to enhance surveillance and reporting of animal bites, suspected/probable/confirmed rabies cases/deaths, and vaccination schedules, with a web-based portal currently under development. Reference: <https://rabiesfreeindia.mohfw.gov.in/>
- 15- Rabies Helpline: - A dedicated Rabies helpline (15400) in Hindi & English is being implemented for five states (Madhya Pradesh, Delhi, Puducherry, Andhra Pradesh, and Assam) in phase one, with plans for subsequent expansion in other states.
- 16- Strengthening Surveillance mechanism under National Rabies Control Program: - The program has enhanced surveillance of rabies cases and animal bites. States are compiling dog bite and rabies death cases on monthly basis and uploading the data to the Integrated Disease Surveillance Programme (IDSP) Portal.

IMPORT TARIFF

4871. DR. KALANIDHI VEERASWAMY

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has agreed to cut tariffs during ongoing bilateral trade talks with the United States, as stated by US Government;
- (b) the specific sectors or goods that are likely to be affected by such tariff reductions and the extent to which the Government plans to ensure that such cuts do not adversely impact domestic industries or lead to job losses;
- (c) whether the Government has taken into consideration the concerns of Indian industries and stakeholders regarding the potential long-term impact of such tariff cuts on India's trade balance and local manufacturing sector; and
- (d) whether the Government has held consultations with the concerned industry bodies, trade unions and other stakeholders to evaluate the potential impact of these tariff cuts?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

- (a) to (d): India and USA released a joint statement on February 13, 2025, reaffirming their commitment to deepening economic ties. Both countries have committed to negotiate a mutually beneficial, multi-sector Bilateral Trade Agreement under which the countries would focus on increasing market access,

reducing tariff and non-tariff barriers, enhancing supply chain integration and resolving key trade issues bilaterally in a balanced manner. Government of India continues to consult with all the stakeholders including industry bodies during negotiation of the Bilateral Trade Agreement.

MSP FOR NATURAL RUBBER

4872. ADV. ADOOR PRAKASH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is aware of the crisis in rubber sector and the plight of small and marginal farmers due to fall in the price of natural rubber;
- (b) whether the Government has any plan to bring natural rubber under Minimum Support Price (MSP) Scheme, if so, the details thereof; and
- (c) whether the Government received recommendation of the task force on the rubber sector for considering natural rubber as agricultural crop and bring it under the MSP scheme, if so, the details thereof and the decision taken thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

- (a): The average price of natural rubber (RSS 4 grade) in Kottayam, Kerala during the period April to February, 2024-25 was Rs 200.04 per kg compared to an

average price of Rs. 153.75 per kg during the same period of FY 2023-24, an increase of 30.11%.

(b) and (c): A Task force on Rubber sector was constituted in 2018 and its recommendations were considered at that time. The Government fixes Minimum Support Prices (MSPs) for 22 mandated agriculture crops on the basis of the recommendations of the Commission for Agricultural Costs and Prices (CACP), after considering the views of state Governments and Central Ministries/Departments concerned. The 22 mandated crops include 14 Kharif crops viz., paddy, jowar, bajra, maize, ragi, tur(arhar), moong, urad, groundnut, soyabean, sunflower, sesamum, nigerseed, cotton and 6 Rabi crops viz., wheat, barley, gram, masur (lentil), rapeseed & mustard, safflower and two commercial crops viz., jute and copra. Currently Natural rubber is not included in the 22 mandated agricultural crops for Minimum support Prices (MSPs).

INCREASE IN MINIMUM SUPPORT PRICE

4873. SHRI K. RADHAKRISHNAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the decisions taken by the Government in the interest of farmers;

(b) the number of times the Minimum Support Price (MSP) has been increased during the last three years and the amount by which it was increased, the details thereof; and

(c) whether any new schemes are being formulated to increase MSP, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Government has taken several steps like policy reforms, developmental programmes and schemes for making agriculture, sustainable and more profitable profession. List of major schemes being implemented by the Department of Agriculture and Farmers Welfare in the interest of farmers is given in the enclosed **Statement-I.**

(b) and (c): Every year, Government fixes Minimum Support Price (MSP) for 22 mandated agricultural crops based on the recommendations of Commission for Agricultural Costs & Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned. The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of one and half times of the cost of production. Accordingly, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production

from year 2018-19 onwards. The details of MSP (marketing Season-wise) fixed by the Government during last three years is given in the enclosed **Statement-II**.

STATEMENT-I

List of major schemes being implemented by the Department of Agriculture and Farmers Welfare in the interest of farmers

I. Central Sector Schemes
1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)
4. Pradhan Mantri Fasal Bima Yojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)
5. Modified Interest Subvention Scheme (MISS)
6. National Bee Keeping and Honey Mission (NBHM)
7. Agriculture Infrastructure Fund (AIF)
8. Formation and Promotion Of 10,000 Farmer Producer Organizations (FPOs)
9. Agri Fund for Start Ups & Rural Enterprises (AgriSURE)
10.Namo Drone Didi
II. Centrally Sponsored Scheme
(a) National Mission on Natural Farming (NMNF)

(b) Krishonnati Yojana
1. Integrated Scheme for Agriculture Marketing -National Agriculture Market (ISAM-eNAM)
2. Integrated Scheme for Agricultural Marketing-Others (ISAM-Others)
3. National Food Security and Nutrition Mission (NFSNM)
4. National Mission on Edible Oil-Oil Seeds (NMEO-OS)
5. National Mission on Edible Oil-Oil palm (NMEO-OP)
6. Mission for Integrated Development of Horticulture (MIDH)
7. Mission Organic Value Chain Development for North Eastern Region (MOVCDNER)
8. Sub-Mission on Agricultural Extension (SMAE)
9. Digital Agriculture
(c) Rashtriya Krishi Vikas Yojana (RKVY)
1. Rashtriya Krishi Vikas Yojana- DPR (RKVY-DPR)
2. Paramparagat Krishi VikasYojana (PKVY)
3. Per Drop More Crop (PDMC)
4. Soil Health and Fertility
5. Rainfed Area Development (RAD)
6. Agroforestry

7. Sub-Mission on Agricultural Mechanization (SMAM)(Crop Residue Management (CRM) now merged with SMAM)
8. Crop Diversification Programme (CDP)

STATEMENT-II

Minimum Support Price (Marketing Season-wise)

(in ₹ per quintal)

Sl. No.	Commodities	KMS* 2022-23	KMS* 2023-24	KMS* 2024-25
	KHARIF CROPS			
1	Paddy (Common)	2040	2183	2300
	Paddy (Grade 'A')	2060	2203	2320
2	Jowar (Hybrid)	2970	3180	3371
	Jowar (Maldandi)	2990	3225	3421
3	Bajra	2350	2500	2625
4	Ragi	3578	3846	4290
5	Maize	1962	2090	2225
6	Arhar (Tur)	6600	7000	7550
7	Moong	7755	8558	8682
8	Urad	6600	6950	7400
9	Cotton (Medium Staple)	6080	6620	7121
	Cotton (Long Staple)	6380	7020	7521
10	Groundnut	5850	6377	6783

11	Sunflower Seed	6400	6760	7280
12	Soyabean Yellow	4300	4600	4892
13	Sesamum	7830	8635	9267
14	Nigerseed	7287	7734	8717
	RABI CROPS	RMS\$ 2023-24	RMS\$ 2024-25	RMS\$ 2025-26
15	Wheat	2125	2275	2425
16	Barley	1735	1850	1980
17	Gram	5335	5440	5650
18	Masur	6000	6425	6700
19	Rapeseed & mustard	5450	5650	5950
20	Safflower	5650	5800	5940
	COMMERCIAL			
	CROPS	2023-24	2024-25	2025-26
21	Jute	5050	5335	5650
		2023	2024	2025
22	Copra (Milling)	10860	11160	11582
	Copra (ball)	11750	12000	12100

*Kharif Marketing Season

\$ Rabi Marketing Season

REHABILITATION OF FISHERMEN

4874. PROF. SOUGATA RAY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government is aware that even after twenty years of Tsunami 2004, thousands of fishermen are not rehabilitated properly across the country, if so, the details of the fishermen yet to be rehabilitated properly, State wise;
- (b) whether the concerned authorities utterly failed to rehabilitate the affected fishermen of the country, if so, the details thereof;
- (c) whether a number of non-profit organizations were constructed sub-standard homes for the affected fishermen, if so, the details thereof; and
- (d) the details of steps to be taken to ensure the proper rehabilitation of tsunami 2004 affected fishermen of the country?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (d): The Department of Fisheries, Government of India (DoF, GoI) is mandated for promotion and development of fishing and fisheries (inland, marine and beyond territorial waters) and its associated activities, including welfare of fishermen and other fisher-folk and strengthening of their livelihoods. Towards this endeavor, the DoF, GoI is implementing various schemes and programs for development of fisheries sector including welfare of the fishers and fish farmers, support for their livelihood strengthening, and employment generation etc. The activities supported under the schemes *inter alia* include Group Accident Insurance Scheme (GAIS), Kisan Credit Cards (KCC), livelihood and nutritional support for

socio-economically backward active traditional fishers, alternate/additional livelihood activities like mariculture including seaweed cultivation, open sea cage culture, bivalve cultivation, ornamental fisheries, boats and nets to traditional fishermen, vessels communication and support system, deep sea fishing vessels, up gradation of fishing vessels, etc. The support provided to the fishermen and coastal communities under various activities implemented by the Government help in mitigating the vulnerability and impact of climate change and natural disasters on coastal fishermen communities.

The primary responsibility of disaster management rests with the State Governments concerned. The Central Government supplements the efforts of the State Government and provides requisite logistics and financial support. The State Government undertakes assessment of damages caused due to notified natural calamities including tsunami and provide relief assistance from State Disaster Response Fund (SDRF) already placed at their disposal as per Government of India's approved norms. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down procedure in case of disaster of 'severe nature' which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

The Ministry of Rural Development, Government of India is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April 2016 in order to achieve the objective of "Housing for All" in rural areas, providing

assistance to eligible rural households with basic amenities. Out of the cumulative target of 4.95 crore houses, 3.79 crore houses have been allotted to the States/UTs, out of which 3.31 crore houses have been sanctioned and more than 2.69 crore houses have been completed. Further, under PMAY-G up to five percent of targets are reserved for Special Projects, wherein targets are allocated to States for rehabilitation/relocation of households in case of natural hazards such as tsunami and floods.

IMPLEMENTATION OF FTA

4875. SHRI GAURAV GOGOI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the current status of the India-United Kingdom Free Trade Agreement (FTA) negotiations, including key pending issues;
- (b) the expected timeline for finalization and implementation of the FTA; and
- (c) the anticipated impact of the agreement on Indian industries, exports and employment?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a): India and UK Free Trade Agreement Negotiations (FTA) were launched on 13th January 2022. 14 rounds of negotiations have been held so far. Negotiations were

paused by UK side in May 2024 owing to their elections. Both Prime Ministers met on the sidelines of the G-20 Summit in Rio de Janeiro, Brazil in November 2024 to underline the importance of resuming trade negotiations at an early date. The Secretary of State (SoS) for the Department for Business and Trade of the United Kingdom visited New Delhi during 24-25 February 2025 and held meetings with Hon'ble Minister for Commerce and Industry of India. The two Ministers jointly announced the resumption of India-UK Free Trade Agreement negotiations on 24th February 2025.

(b): India-UK trade negotiations are being held with the objective of concluding an agreement which is comprehensive, balanced, mutually beneficial, fair and equitable, which benefits the people and businesses of both countries. The trade agreement is being negotiated without any agreed timelines to secure market access in goods and services for our exporters and secure a deal which is in national interest.

(c): The proposed trade deal with UK is expected to increase India's exports in various sectors including in Leather, Textile, Jewellery, Marine and processed Agri products. It also has great potential for increasing exports in service sectors like IT/ITES etc. The increase in India's exports and investments may boost employment opportunities. The India-UK trade deal is could contribute to integrating value chains and help strengthen the resilience of supply chains.

COLD STORAGE FACILITIES FOR RED CHILLI

4876. SHRI KUNDURU RAGHUVeer:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that red chilli prices typically fall during peak harvesting season due to market saturation, only to rise significantly later;
- (b) whether the Government has assessed the necessity of establishing additional cold storage facilities in major red chilli-growing areas to help farmers store their produce and avoid distress sales;
- (c) the current availability of cold storage facilities in red chilli-producing States, particularly in the State of Andhra Pradesh, Telangana, Karnataka and other major chilli-growing regions;
- (d) the comparison of red chilli market prices during peak harvesting and post-harvesting periods in different States over the last three years; and
- (e) the steps the Government is taking to encourage the construction of more cold storage units, and whether any subsidy or financial assistance schemes are available for farmers or entrepreneurs for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a): The prices of red chilli are generally influenced by overall demand & supply and trend to fall in peak harvesting season in major producing states.

(b): A study was conducted by National Bank for Agriculture and Rural Development (NABARD) Consultancy Services (NABCONS) in 2015 on “All India Cold Chain Infrastructure Capacity (AICIC-2015)”. The study assessed the required capacity of cold storages for perishables including chilli at that time was 351.00 lakh metric tonnes (MT) against the existing capacity of 318.23 lakh MT in 2014 in the country. The study also assessed the cold storage requirement upto the year 2019-20, which has 519.53 lakh MT in the country. As per available information, there are 8760 cold storages in the country with the capacity of 397.08 lakh MT as on 31st January, 2025.

(c) and (d): The state wise distribution of cold storage sanctioned under Mission for Integrated Development of Horticulture (MIDH)scheme in the country is given in the enclosed **Statement-I**.

The market prices of red (dry) chillies during peak harvesting and post harvesting periods in major producing states like Andhra Pradesh, Karnataka & Telangana are given in the enclosed **Statement-II**.

(e): The Department of Agriculture & Farmers Welfare (DA&FW) is implementing MIDH scheme under which financial assistance is provided for various horticulture activities including construction/ expansion/ modernization of cold storages of capacity up to 5000 MT to reduce the post-harvest losses and storage of perishable horticultural produce including chilli in the country covering Andhra Pradesh, Telangana and Karnataka. The component of Cold Storage is demand/entrepreneur driven for which Government assistance in the form of credit linked back ended subsidy is available at

the rate of 35% of the project cost in general areas and 50% of the project cost in hilly and scheduled areas.

Besides, National Horticulture Board (NHB) is also implementing a scheme namely “Capital Investment Subsidy for Construction/Expansion/Modernization of Cold Storages and Storages for Horticulture Products”. Under the scheme, credit linked back-ended subsidy at the rate of 35% of the capital cost of the project in general areas and 50% in case of North East, hilly & scheduled areas for construction/expansion/modernization of cold storage and Controlled Atmosphere (CA) storage of capacity above 5000 MT and up to 20000 MT is available.

Further, Agricultural Marketing Infrastructure (AMI)” sub-scheme of Integrated Scheme for Agricultural Marketing (ISAM) is implemented through the Directorate of Marketing & Inspection (DMI) for creation of Agricultural Marketing infrastructure including cold storages.

STATEMENT-I

State wise distribution of cold storage under MIDH scheme as on 31.01.2025

S. No.	Name of State	No. of Project	Capacity (MT)
1	Andhra Pradesh	254	1471833
2	Arunachal Pradesh	1	3983
3	Assam	37	203734
4	Bihar	174	734438
5	Chandigarh	1	246
6	Chhattisgarh	89	374458
7	Delhi	9	20655
8	Goa	1	3633
9	Gujarat	850	3120386

10	Haryana	171	549792
11	Himachal Pradesh	61	126608
12	Jammu & Kashmir	67	309412
13	Jharkhand	43	198735
14	Karnataka	159	800009
15	Kerala	6	16044
16	Madhya Pradesh	186	762773
17	Maharashtra	330	803946
18	Manipur	1	1600
19	Meghalaya	1	5000
20	Mizoram	1	3471
21	Nagaland	1	5000
22	Odisha	95	369319
23	Punjab	449	1535305
24	Rajasthan	125	505136
25	Sikkim	1	100
26	Tamil Nadu	74	280972
27	Telangana	105	605131
28	Tripura	5	24904
29	Uttar Pradesh	1847	10107253
30	Uttarakhand	21	43368
31	West Bengal	151	614051
	Total	5316	23601296

Source: MIDH Section, DA&FW

STATEMENT-II

Mandi prices of dry (red) chillies in major producing states during peak harvest and post harvest period since last 3 years

	2022-23		2023-24		2024-25	
State	Mandi Wt. Avg Price during Peak	Mandi Wt. Avg Price during	Mandi Wt. Avg Price during Peak	Mandi Wt. Avg Price during Post	Mandi Wt. Avg Price during Peak	Mandi Wt. Avg Price during Post

	Harvest Season (October 22 to March 23)	Post Harvest Season (April 22 to Sept 22)	Harvest Season (October 23 to March 24)	Harvest Season (April 23 to Sept 23)	Harvest Season (October 24 to March 25)	Harvest Season (April 24 to Sept 24)
Andhra Pradesh	17,751	16,646	16,425	18,655	11,997	13,831
Karnataka	25,482	15,630	25,933	27,004	19,142	18,754
Telangana	19,934	14,393	18,389	20,147	9,224	12,836

Note: Dried red chillies are reported on the Agmarknet portal as dry chillies by the APMCs concerned under the respective state authorities.

Source: Agmarknet

SAHAKAR PRAGYA

4877. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the details of the cooperations that have benefited under the Sahakar Pragya Scheme;
- (b) the number of regional training centres for carrying out the Scheme, located in State of Telangana;
- (c) whether the Government plans to increase the number of regional training centres across the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a): National Cooperative Development Corporation (NCDC), a statutory corporation under the administrative control of Ministry of Cooperation, implements Sahakar Pragya initiative through Laxmanrao Inamdar National Academy for Cooperative Research and Development (LINAC) which functions as the training, research and consultancy wing of NCDC. Year wise details of number of participants from cooperatives benefitted all over the country under Sahakar Pragya Scheme are as under:

Year	Participants from cooperatives
2018-19	1,227
2019-20	1,848
2020-21	8,076
2021-22	19,927
2022-23	18,364
2023-24	11,864
2024-25 (28.02.2025)	1,34,261
Total	1,95,567

(b): There is one Regional Training Centre (RTC) for carrying out the Scheme in the State of Telangana located at No.5-10-193, 2nd Floor, HACA Bhawan, Opp. Public Garden, Saifabad, Hyderabad-500004.

(c) and (d): NCDC has opened a new Regional Training Centre (RTC) in Vijayawada, Andhra Pradesh located at 4th Floor, AP Markfed Building, APIIC Colony, Gurunanak Colony, Jawahar Auto Nagar, Vijayawada, NTR District, Andhra Pradesh 520007.

PRADHAN MANTRI ANUSUCHIT JAATI ABHYUDAY YOJANA

4878. SHRIMATI SHAMBHAVI:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI RAJESH VERMA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the impact of the Pradhan MantriAnusuchitJaatiAbhyudayYojana (PM-AJAY) on the reduction of poverty of the SC communities by the generation of additional employment opportunities through skill development in 2024;

(b) the details and the improvement of socio-economic developmental indicators by ensuring adequate infrastructure and requisite services in the SC-dominated villages in 2024;

(c) the details and the number of villages benefited under the development of SC-dominated villages into Adarsh Gram Component of the PM-AJAY in 2024;

(d) the details of the increased literacy and enrolment of SCs in schools and higher educational institutions by providing residential facilities under the PM-AJAY in 2024; and

(e) the details of the financial support for Monitoring and Evaluation of the PM-AJAY scheme in 2024?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) is a Centrally Sponsored Scheme being implemented since 2021-22. The Scheme has three components namely (i) 'Adarsh Gram', (ii) 'Grants-in-aid for District/State-level Projects for Socio-Economic betterment of Scheduled Caste (SC) Communities' and (iii) 'Hostel'. The objectives of the Scheme are:

(i) To improve socio-economic developmental indicators by ensuring adequate infrastructure and requisite services in the SC dominated villages.

(ii) To reduce poverty of the SC communities by generation of additional employment opportunities through skill development, income generating schemes and other initiatives.

(iii) To increase literacy and encourage enrolment of SCs in schools and higher educational institutions by providing adequate residential facilities in quality institutions, as well as residential schools where required, especially in the aspirational districts/ SC dominated blocks and elsewhere in India.

Skill development is one of the interventions covered under Grants-in-aid Component of the Scheme. 25 States have submitted Perspective Plans for 2023-24, 2024-25 & 2025-26 and Rs. 457.82 Crore has been released for 8146 projects including 987 projects for skill development during 2023-24 & 2024-25 under Grants-in aid Component.

(b) and (c): In 2021-22, the erstwhile scheme of Pradhan Mantri Adarsh Gram Yojana has been subsumed under the umbrella Scheme Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY). The villages having more than 40% SC population and a total population of 500 or more are eligible for selection under the Scheme. The selected villages are saturated with identified 50 Socio-Economic developmental indicators, under 10 domains namely Drinking Water and Sanitation, Education, Health and Nutrition, Social Security, Rural Roads and Housing, Electricity and Clean Fuel, Agricultural Practices, Financial Inclusion, Digitization, Livelihood and Skill Development, which are the minimum requirements for any person residing in a village. Since 2018-19, 29,847 villages have been selected out of which 11,076 villages have been declared as Adarsh Gram. During 2024-25, 4,991 villages have been declared as Adarsh Gram.

(d): The Hostel Component aims to increase literacy and encourage enrolment of SCs in schools and higher educational institutions by providing adequate residential facilities in quality institutions, as well as residential schools where required. Till

now, 891 hostels have been sanctioned under PM-AJAY of which 27 hostels have been sanctioned during 2024-25.

(e): Under PM-AJAY, upto 5% of the total funds is allocated for Administration, Monitoring and Evaluation of the Scheme. During 2024-25, Rs. 6.64 Crore has been utilized as Administrative expense under PM-AJAY.

छोटे किसानों को प्रौद्योगिकी से जोड़ने के लिए विशेष योजना

4879. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

श्री दामोदर अग्रवाल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा जैविक खेती को बढ़ावा देने के लिए क्या प्रयास किए जा रहे हैं;

(ख) देश में वर्तमान में जैविक खेती करने वाले किसानों का राज्यवार और फसलवार ब्यौरा क्या है;

(ग) क्या सरकार उपभोक्ताओं को जैविक उत्पाद खरीदने के लिए प्रोत्साहित करने के लिए किसी योजना पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(घ) क्या सरकार छोटे किसानों को नवीनतम प्रौद्योगिकी से जोड़ने के लिए कोई विशेष योजना बना रही है; और

(ङ) यदि हां, तो सरकार द्वारा ड्रोन तकनीक, सौर ऊर्जा आधारित सिंचाई और अन्य डिजिटल कृषि प्रौद्योगिकी को किसानों तक पहुंचाने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): सरकार, परम्परागत कृषि विकास योजना (पीकेवीवाई) के माध्यम से पूर्वोत्तर राज्यों को छोड़कर सभी राज्यों/संघ राज्य क्षेत्रों तथा पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन

(एमओवीसीडीएनईआर) के माध्यम से जैविक कृषि को बढ़ावा दे रही है। दोनों स्कीम जैविक खेती में लगे किसानों को उत्पादन से लेकर प्रसंस्करण, प्रमाणन और मार्केटिंग और फसलोपरांत प्रबंधन तक शुरू से अंत तक सहयोग पर बल देती हैं। योजनाओं का प्राथमिक फोकस एक क्लस्टर में जैविक क्लस्टर बनाना है जहां छोटे और सीमांत किसानों को प्राथमिकता दी जाती है ताकि उन्हें आपूर्ति श्रृंखला बनाने में मदद मिल सके।

पीकेवीवाई को राज्यों के माध्यम से क्लस्टर मोड में कार्यान्वित किया जा रहा है। प्रत्येक क्लस्टर में 20 हेक्टेयर क्षेत्र वाले किसान समूह हैं। पीकेवीवाई के तहत, प्रशिक्षण, पीजीएस प्रमाणन, मूल्य संवर्धन, विपणन और प्रचार जैसे विभिन्न घटकों को कवर करने के लिए जैविक खेती को बढ़ावा देने हेतु 3 वर्षों में 31,500 रुपये प्रति हेक्टेयर की सहायता प्रदान की जाती है। इसमें से ऑन-फार्म/ऑफ-फार्म जैविक आदानों के लिए किसानों को डीबीटी के माध्यम से तीन वर्षों में 15,000 रुपये प्रति हेक्टेयर की सहायता प्रदान की जाती है।

एमओवीसीडीएनईआर स्कीम के तहत, एफपीओ के निर्माण, जैविक आदानों, गुणवत्ता वाले बीज/रोपण सामग्री और प्रशिक्षण, हैंड होल्डिंग और प्रमाणन के लिए किसानों को सहायता के लिए 3 वर्षों में 46,500 रुपये प्रति हेक्टेयर की सहायता प्रदान की जाती है। इसमें से ऑन-फार्म/ऑफ-फार्म जैविक आदानों के लिए किसानों को डीबीटी के माध्यम से तीन वर्षों में 15,000 रुपये प्रति हेक्टेयर की सहायता प्रदान की जाती है और रोपण सामग्री के लिए 17,500 रुपये की सहायता दी जाती है।

(ख): पीकेवीवाई स्कीम के अंतर्गत अब तक 25.30 लाख किसान तथा एमओवीडीएनईआर स्कीम के अंतर्गत 2.19 लाख किसान लाभान्वित हुए हैं। पीकेवीवाई स्कीम और एमओवीसीडीएनईआर स्कीम के तहत किसानों का राज्य-वार ब्यौरा **विवरण-I** में दिया गया है।

(ग): पीकेवीवाई और एमओवीसीडीएनईआर के माध्यम से जैविक उत्पादों के लिए ब्रांडिंग और मार्केटिंग सहायता प्रदान की जाती है। इसका लक्ष्य जागरूकता पैदा करना और उपभोक्ताओं को जैविक उत्पाद खरीदने के लिए प्रोत्साहित करना है।

(घ) और (ङ): छोटे और सीमांत किसानों के बीच मशीनीकरण को बढ़ावा देने के लिए केंद्रीय प्रायोजित योजना 'कृषि यंत्रीकरण पर उप-मिशन' (एसएमएम) के तहत कस्टम हायरिंग सेंटर (सीएचसी) प्रदान किए जाते हैं। इसके तहत किसानों को व्यक्तिगत स्वामित्व आधार पर ट्रैक्टरों सहित कृषि मशीनों और उपकरणों की खरीद के लिए भी वित्तीय सहायता प्रदान की जाती है।

कीटनाशकों और उर्वरकों के उपयोग को अनुकूलित करने के लिए ड्रोन प्रौद्योगिकी को बढ़ावा दिया जाता है। सीएचसी द्वारा ड्रोन खरीद के लिए अधिकतम 4 लाख रुपये तक ड्रोन की मूल लागत के 40% की दर से वित्तीय सहायता प्रदान की जाती है। सीएचसी स्थापित करने वाले कृषि स्नातक ड्रोन की लागत के 50% की दर से अधिकतम 5 लाख रुपये तक वित्तीय सहायता प्राप्त करने के पात्र हैं। व्यक्तिगत किसान भी ड्रोन के लिए वित्तीय सहायता के पात्र हैं।

प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम कुसुम) स्कीम किसानों को स्टैंडअलोन सौर पंपों की स्थापना और मौजूदा ग्रिड से जुड़े कृषि पंपों के सौरीकरण और उनकी बंजर/परती/कृषि भूमि पर सौर ऊर्जा संयंत्र स्थापित करने के लिए वित्तीय सहायता प्रदान करती है। इस योजना के तीन घटक हैं: (i) घटक 'क': किसानों द्वारा अपनी भूमि पर 10,000 मेगावाट के विकेन्द्रीकृत ग्राउंड/स्टिल्ट माउंटेड ग्रिड से जुड़े सौर या अन्य नवीकरणीय ऊर्जा आधारित बिजली संयंत्रों की स्थापना; (ii) घटक 'ख': 14 लाख स्टैंडअलोन ऑफ-ग्रिड सौर जल पंपों की स्थापना; और (iii) घटक 'ग': 35 लाख मौजूदा ग्रिड से जुड़े कृषि पंपों का सौरीकरण और फीडर लेवल सोलराइजेशन (एफएलएस) के माध्यम से। पीएम कुसुम योजना के सभी घटक एग्री इन्फ्रास्ट्रक्चर फंड (एआईएफ) के अंतर्गत आते हैं।

विवरण- I

पीकेवीवाई स्कीम और एमओवीसीडीएनईआर स्कीम के तहत किसानों का राज्य-वार ब्यौरा

क्र.सं.	राज्य का नाम	किसान
पीकेवीवाई		
1	आंध्र प्रदेश	7,46,976
2	बिहार	43,208
3	छत्तीसगढ़	60,294
4	गुजरात	17,836
5	गोवा	12,685
6	झारखंड	32,714
7	कर्नाटक	37,598
8	केरल	3,10,841
9	मध्य प्रदेश	1,16,360
10	महाराष्ट्र	87,350
11	ओडिशा	70,026
12	पंजाब	6,676
13	राजस्थान	2,17,479
14	तमिलनाडु	37,886
15	तेलंगाना	18,405
16	उत्तर प्रदेश	2,73,672
17	पश्चिम बंगाल	48,585
18	असम	9,740
19	मिजोरम	2,054
20	मेघालय	2,275
21	हिमाचल प्रदेश	44,932
22	जम्मू और कश्मीर	12,900
23	उत्तराखंड	3,01,109
24	अंडमान और निकोबार	3,590
25	दमन और दीव	1,324
26	लद्दाख	14,070
	कुल	25,30,585

एमओवीसीडीएनईआर		
1	अरुणाचल प्रदेश	15699
2	असम	24,425
3	मणिपुर	42,338
4	मेघालय	19,841
5	मिजोरम	22,104
6	नागालैंड	31,128
7	सिक्किम	38,645
8	त्रिपुरा	25,753
	कुल	2,19,933

PROMOTION OF FARMERS PRODUCER ORGANIZATIONS

4880. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- the total number of Farmers Producer Organizations (FPOs) formed under the Central Sector Scheme for Formation and Promotion of 10,000 FPOs and the current status of the scheme's implementation;
- the impact of these FPOs on the income and market access of small and marginal farmers, with specific data on price realization and input savings;
- the challenges faced by FPOs in terms of market competition, infrastructure and financial constraints and the steps taken to address these issues;
- the role of FPOs in integrating small farmers into food processing supply chains with data on the increase in farmers' participation in such supply chains; and

(e) the measures taken by the Ministry to further incentivize and promote FPOs in rural areas, particularly in Tamil Nadu and other agricultural States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): 10,000 Farmer Producer Organizations (FPOs) have been registered under the scheme for formation and promotion of 10,000 FPOs. Rs.590.8 crore has been released as FPO management cost and Rs.280.3 crore as matching equity grant under the scheme till 28.02.2025. Credit guarantees for Rs.483.58 crore have been issued to 2094 FPOs. Impact evaluation study of the scheme is yet to be taken.

(c) to (e): Challenges faced by FPOs are of capacity building & access to markets which are being addressed by the scheme. Under the 10,000 FPOs scheme, the Cluster Based Business Organizations (CBBOs) are providing support for market linkages with buyers/ processors etc. to ensure long-term sustainability of FPOs. FPOs are exposed to the different marketing opportunities available outside local markets to access the wider geographies. FPOs have been supported to onboard Open Network for Digital Commerce (ONDC) and Government e-Marketplace (GeM) platforms. So far, 7901 FPOs are boarded on ONDC and 216 FPOs on GeM portal. 4392 FPOs have been onboarded on e-NAM platform. FPOs are also facilitated to participate in melas and exhibitions to connect directly with buyers and exhibit their produce and products.

FPOs can avail financial assistance from various schemes of Government of India for development of agricultural marketing infrastructure facilities viz., Agriculture Infrastructure Fund (AIF), ParamparagatKrishiVikasYojana (PKVY) for promotion of organic farming and natural farming, Sub-Mission on Agricultural Mechanization (SMAM), Agricultural Marketing Infrastructure (AMI), Mission for Integrated Development of Horticulture (MIDH) Scheme and RashtriyaKrishiVikasYojana (RKVY).

2698 FPOs have commissioned processing infrastructure. 465 FPOs are registered in the State of Tamil Nadu. To incentivize and promote FPOs, there is focus on financial support, infrastructure and market access.

IMPACT OF US TARIFFS

4881. SHRI HARIBHAI PATEL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of agreements and collaborations Government has entered into in the fields of AI, semiconductor chips and biotechnology to mitigate the impact of US tariffs;
- (b) the potential benefits of these partnerships for India's technological and industrial growth, particularly in the context of global supply chain disruptions;
- (c) the expected impact of these tie-ups on India's domestic innovation ecosystem, manufacturing capabilities and export competitiveness; and

(d) the measures taken to reduce India's dependency on external technology sources while fostering a resilient economic framework?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d): India takes appropriate steps to foster innovation ecosystem in the field of AI, semiconductor chips and biotechnology through collaboration with various countries including the US. During the 5th India-USA Commercial Dialogue, an MoU between India and USA to establish Semiconductor Supply Chain and Innovation Partnership was signed which is aimed to enhance bilateral collaboration for advancing resilient semiconductor supply chains and leverage complementary strengths of the two countries.

The initiatives, inter alia, through increased collaboration between U.S. and Indian companies in the field of investments, joint ventures, and technology partnerships, are aimed at mitigating the impacts of supply chain disruptions through identification of near-term commercial opportunities and facilitate longer-term strategic development of semiconductor innovation ecosystems; promote talent and workforce and R&D development, create enabling environment for increased cross-border trade and investment in the semiconductor ecosystem, facilitate business-to-business (B2B) collaboration between the U.S. and Indian semiconductor industries.

Further, these initiatives are likely to foster domestic innovation ecosystem, manufacturing capabilities and export competitiveness by driving scientific advances and innovation ecosystem; promoting research and innovation through the private sector to address priority- driven, solution-focused research to benefit innovators, researchers and other stakeholders.

In order to create a robust semiconductor ecosystem and reduce India's dependency on external technology sources while fostering a resilient economic framework, inter alia, Government of India has introduced Semicon India Programme with an outlay of Rs 76,000 crore which provides fiscal support for setting up of Semiconductor Fabs, Display Fabs, Compound Semiconductors / Silicon Photonics (SiPh) / Sensors (including Micro Electro-Mechanical Systems) Fab/ Discrete Semiconductor Fab and Semiconductor Assembly, Testing, Marking and Packaging (ATMP) / Outsourced Semiconductor Assembly and Test (OSAT) facilities in India. It also provides Product Design Linked Incentive and also Deployment Linked Incentive for incentivizing chip design. The programme has led to significant investments in the sector over last few years.

Further, to promote indigenous innovation, the Anusandhan National Research Foundation (ANRF) has been established for global positioning of India in key technology sectors and catalyse multi-institutional, multi-disciplinary and multi-investigator collaboration with industry. Besides, Prime Minister Early Career Research Grant (PMECRG) scheme and MAHA Programme of ANRF have been

launched for promoting indigenous research and development in the country. These schemes ensure providing proper resources and financial assistance to the scientists and researchers in their bids to carve out a niche at the global forum.

SETTING UP OF LEATHER PARK

4882. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of leather parks set up in the country, including their locations, investment made and employment generated, State-wise;
- (b) whether the Government has identified new locations for establishing leather parks under various schemes including in Andhra Pradesh and if so, the details thereof;
- (c) whether any specific incentives or subsidies are being provided to attract investments in leather parks and if so, the details thereof;
- (d) the details of exports and domestic production facilitated through these leather parks in the past three years; and
- (e) whether the Government received any proposals for setting up a leather park in Andhra Pradesh and if so, the status thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b): The Government of India (GoI) has approved the Central Sector Scheme 'Indian Footwear and Leather Development Programme (IFLDP)' with an allocation of ₹1700 crore for the period of 2021-26 or till further review, whichever is earlier. One of the sub-schemes of IFLDP, Mega Leather Footwear and Accessories Cluster Development (MLFACD) which aims to create world-class infrastructure and to integrate the production chain in a manner that it caters to the business needs of the leather and domestic footwear industry market and exports.

5 projects have been approved under MLFACD sub-scheme of IFLDP. The State wise details of location, Special Purpose Vehicle (SPVs), extent, total approved project cost and Government of India share is given in the enclosed **Statement-I**. The GoI share of the approved projects has already exceeded the allocated outlay of the sub-scheme. The tenure of the sub-scheme of IFLDP is till March, 2026. Therefore, no proposal is being considered under the sub-scheme.

(c): MLFACD sub-scheme under IFLDP is implemented to attract investment in leather clusters. The Government of India is providing graded assistance @50% of the total project cost (@70% of the project cost in Northeastern areas) for land development, core infrastructure, social infrastructure, production facilities including ready to use sheds with plug and play facility, R&D support and export services excluding cost of land with maximum Government assistance limited to ₹ 125 crore under MLFACD.

(d): These projects are not yet completed, and therefore no production or exports have been facilitated through these projects.

(e): As per National Single Window System (NSWS) Portal, no such proposals have been received from Andhra Pradesh under MFLACD sub-scheme of IFLDP.

STATEMENT-I

Mega Leather Footwear and Accessories Cluster Development (MLFACD)

(Rs. in crore)

S.No.	Name of the Project	SPV	Total Land Area (Acres)	Total Approved Project Cost	Approved Gol share
1.	Mehwal, Muzaffarpur, Bihar	BIADA	62.17	140.95	70.00
2.	Morena, Madhya Pradesh	MPIDC	157.00	222.81	106.185
3.	Ratwad, Raigad, Maharashtra	MIDC	153.13	256.42	125.00
4.	Panapakkam, Ranipet, Tamil Nadu	SIPCOT	347.69	271.33	125.00
5.	Ramaipur, Kanpur, Uttar Pradesh*	MLCLD	240.00	402.12	125.00
Total				1293.63	551.185

*In Principle Approval

त्रिभुवन राष्ट्रीय सहकारी विश्वविद्यालय

4883. श्री रुद्र नारायण पाणी:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या त्रिभुवन राष्ट्रीय सहकारी विश्वविद्यालय के अंतर्गत प्रत्येक राज्य में कोई कॉलेज स्थापित किए जाने की संभावना है; और

(ख) यदि हां, तो क्या सरकार का ओडिशा में अंगुल या धेन्कानल में ऐसे कॉलेज स्थापित करने का विचार है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख): राज्यों/केंद्र शासित प्रदेशों की आवश्यकता और योग्यता के आधार पर, प्रस्तावित "त्रिभुवन" सहकारी विश्वविद्यालय के स्कूलों की स्थापना से संबंधित प्रस्ताव विश्वविद्यालय द्वारा तय किया जाएगा।

CLOSED JUTE MILLS

4884. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **TEXTILES** be pleased to state:

(a) the number of Jute Mills closed in the country during the last five years, State-wise;

(b) the reasons behind the closure of these mills; and

(c) whether the Government has any plan to reopen these Jute mills again and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c): Jute mills declare closure due to a number of reasons like management issues, labour issues, low productivity etc. Generally, closed jute mills reopen and resume operation under new management/ownership or once the underlying issues are resolved. During the last five years nineteen (19) new jute mills have been opened and seven (7) jute mills have declared closure including three (3) from the state of Andhra Pradesh, and one (1) each from the state of Chhattisgarh, Tripura, Uttar Pradesh and West Bengal respectively. Six of the closed jute mills are privately owned, whereas one jute mill is owned by the Government of Tripura.

PROGRESS OF COOPERATIVE SECTOR

4885: SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI RAVINDRA VASANTRAO CHAVAN:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government reviewed the progress of the cooperative sector in the country;
- (b) if so, the details thereof and the outcome thereto;
- (c) whether the Government proposes to introduce cooperative courses in schools, colleges and IIM as well as promote successful cooperative organisation;
- (d) if so, the details thereof and the aims and objectives of introducing such courses in education sector;

(e) the time by the which it is likely to be introduced; and

(f) the other steps taken/being taken by the Government to encourage cooperative sector in the country?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) and (b): Review and monitoring of cooperatives is a continuous process. The Government is deeply engaged into reviewing and monitoring the progress of the cooperative sector in the country.

As a result, the Ministry of Cooperation, since its inception on 6th July 2021, has taken 60 initiatives to strengthen and deepen the cooperative movement at the grassroots level Gaps have been identified based on the review and the detailed outcomes and major initiatives is given in the enclosed **Statement-I**.

The Ministry of Cooperation (MoC) has adopted a multi-layered approach to monitor projects at the grassroots level for ensuring effective implementation of these projects. Regular monthly review meetings are conducted with States/UTs to assess the progress of various initiatives. Key stakeholders such as NABARD, NDDDB, NFDB, and others have been roped in to review the progress of various initiatives through their National, State and District level officials and machinery. National Level Monitoring and Implementation Committee (NLMIC), State and District Level Implementation and Monitoring Committees (SLIMC and DLIMC) have been formed to review especially the PACS Computerization Project. Further, State

Cooperative Development Committee (SCDC) has been constituted at the State level under the chairmanship of the Chief Secretary and District Cooperative Development Committee (DCDC) has been constituted at the district level under the chairmanship of the District Collectors to ensure effective implementation and monitoring of all the initiatives of Ministry of Cooperation.

These efforts are supported by robust reporting mechanisms through the National Cooperative Database (NCD), ensuring transparency and accountability. These reviews have led to significant and positive outcomes, ensuring effective implementation.

(c) to (e): A chapter on the cooperative sector has been introduced in the Class 6 Social Science textbook of NCERT. To further strengthen this educational initiative, the Ministry of Cooperation has engaged in consultations with the Ministry of Education to explore the introduction of cooperative courses in educational institutions and making efforts for introduction of chapters in other classes in the coming academic sessions. Additionally, "Tribhuvan" Sahkari University Bill, 2025 has been passed in Lok Sabha. The proposed University seeks to provide education, training, and capacity building in the cooperative sector and undertake research and development activities in related areas. It will offer degree programs, distance learning and e-learning courses, and develop centres of excellence in co-operative sector. It may establish outlying campuses or affiliate institutes in any other place in India or outside India. Introduction of

cooperative courses in educational institutions aims to integrate practical learning with academic knowledge, equipping students with industry-relevant skills and enhancing their employability. These courses foster collaboration between academia and industries, ensuring students gain hands-on experience through internships, apprenticeships, and live projects.

The aims and objectives of such courses in education sector include bridging the gap between theoretical learning and real-world applications, developing problem-solving, leadership, and communication skills, and promoting an entrepreneurial mindset. Cooperative courses also focus on exposing students to emerging technologies, strengthening career opportunities, and encouraging lifelong learning and adaptability. Additionally, they instill social responsibility, teamwork, and ethical decision-making, preparing students for dynamic and competitive job markets. By introducing cooperative courses in schools, students gain early career insights, they develop specialized competencies, they refine managerial and entrepreneurial abilities, ensuring they are industry-ready leaders. This will play a crucial role in producing industry-ready graduates and enhancing the overall quality of education by integrating work experience with academic learning.

(f): The other steps being taken by the Government to encourage cooperative sector in the country is given in the enclosed **Statement**.

STATEMENT

Progress on major initiatives taken by Ministry of Cooperation

Ministry of Cooperation, since its inception on 6th July, 2021, has undertaken several initiatives to realize the vision of “Sahakar-se-Samriddhi” and to strengthen & deepen the cooperative movement from Primary to Apex level Cooperatives in the country. List of initiatives taken and progress made so far are as follows:

A. Making Primary Cooperatives economically vibrant and transparent

- 1. Model Bye-Laws for PACS making them multipurpose, multidimensional and transparent entities:** Government, in consultation with all the stakeholders, including States/ UTs, National Level Federations, State Cooperative Banks (StCBs), District Central Cooperative Banks (DCCBs), etc., has prepared and circulated Model Bye-laws for PACS to all the States/ UTs, which enable PACS to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. Provisions have also been made to make the membership of PACS more inclusive and broad-based, giving adequate representation to women and Scheduled Castes/Schedules Tribes. So far, 32 States/ UTs have adopted Model Bye-laws or their existing bye-laws are in line with Model Bye-laws.
- 2. Strengthening of PACS through Computerization:** In order to strengthen PACS, project for Computerization of functional PACS with a total financial outlay of ₹2,516 Crore has been approved by the Government of India, which

entails bringing all functional PACS in the Country onto a common ERP based national software, linking them with NABARD through StCBs and DCCBs. A total of 67,930 PACS from 30 States/ UTs have been sanctioned under the project. A total of 50,455 PACS have been onboarded on ERP Software and hardware has been procured by 30 States/UTs.

3. Establishing New Multipurpose PACS/ Dairy/ Fishery Cooperatives in

covering all the Panchayats: The Government of India has approved the plan to establish new multipurpose PACS/dairy/fisheries cooperatives, aiming to cover all panchayats and villages in the country over the next five years. This initiative is supported by NABARD, NDDDB, NFDB and State/UT Governments. For effective implementation of the initiative, 'Margadarshika' has been launched on 19.9.2024, indicating the targets and timelines for stakeholders. As per National Cooperative Database, a total of 12,957 new PACS, Dairy and Fishery Cooperative Societies have been registered as on 27.1.2025 across the country since the approval of the plan on 15.2.2023.

4. World's Largest Decentralized Grain Storage Plan in Cooperative sector:

Government has approved a plan to create warehouses, custom hiring centers, primary processing units and other agri-infrastructure for grain storage at PACS level, through convergence of various GOI schemes, including AIF, AMI, SMAM, PMFME, etc. This will reduce wastage of food grains and transportation costs, enable farmers to realize better prices for their produce and meet various

agricultural needs at the PACS level itself. Under the pilot project, construction of godowns in 11 PACS of 11 States has been completed.

5. PACS as Common Service Centers (CSCs) for better access to e-services:

An MoU has been signed between Ministry of Cooperation, MeitY, NABARD and CSC e-Governance Services India Limited for providing more than 300 e-services such as banking, insurance, Aadhar enrolment/ updation, health services, PAN card and IRCTC/ Bus/ Air ticket, etc. through PACS. So far, 42,080 PACS have started providing CSC services to rural citizens.

6. Formation of new Farmer Producer Organizations (FPOs) by PACS:

Government has allowed 1100 additional FPOs to be formed by PACS with the support of NCDC, in those blocks where FPOs have not yet been formed or the blocks are not covered by any other implementing agency. Against this allocation of 1100 blocks, 958 FPOs have been registered/ on-boarded as on 27.01.2025. Apart from this, 730 FPOs have already been formed by NCDC in cooperative sector. As on date, a total of 1,688 FPOs have been registered / on-boarded by NCDC in cooperative sector. This will be helpful in providing farmers with necessary market linkages and get fair and remunerative process for their produce.

7. PACS given priority for Retail Petrol/ Diesel outlets: Government has allowed PACS to be included in the Combined Category 2 (CC2) for allotment of retail petrol/ diesel outlets. As per information received from Oil Marketing

Companies (OMCs), 286 PACS from 25 States/UTs have applied online for retail petrol/ diesel outlets.

8. PACS given permission to convert bulk consumer petrol pumps into retail

outlets: The existing bulk consumer licensee PACS have been given a one-time option by Oil Marketing Companies to convert into retail outlets. As per information shared by OMCs, 116 wholesale consumer pump licensee PACS from 5 States have given consent for conversion into Retail Outlets, out of which 56 PACS have been commissioned by the OMCs.

9. PACS eligible for LPG Distributorship for diversifying its activities:

Government has now allowed PACS to apply for LPG Distributorships. This will give PACS an option to increase their economic activities and diversify their income stream. As of now, 2 PACS from the state of Jharkhand have applied for LPG distributorship under CC Category.

10. PACS as PM Bharatiya Jan Aushadhi Kendra for improving access to

generic medicines at rural level: PACS have been allowed to operate Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJKs), which will provide additional income source to them and ease the access to quality generic medicines for rural citizens. So far, 4,523 PACS/ cooperative societies have applied online for PMBJKs, out of which 2,744 PACS have been given initial approval by Pharmaceutical & Medical Devices Bureau of India (PMBI) and 785 PACS have received drug license from State Drug Controllers and 716 PACS have got store

codes from PMBI which are ready to function as PM Bhartiya Jan Aushadhi Kendras.

11. PACS as Pradhan Mantri Kisan Samriddhi Kendras (PMKSK): PACS have been enabled to operate PMKSK for ensuring easy accessibility of fertilizer & related services to farmers in the country. As per the information shared by Department of Fertilizers (GOI) and States/ UTs, a total of 36,193 PACS are functioning as PMKSK.

12. PACS to carry out O&M of rural piped water supply schemes (PWS): PACS have been made eligible to carry out the Operations & Maintenance (O&M) of PWS in rural areas. As per information received from States/ UTs, 934 PACS have been identified/ selected by 13 States/ UTs to provide O&M services at Panchayat/ Village level.

13. Convergence of PM-KUSUM at PACS level: Farmers associated with PACS can adopt solar agricultural water pumps and install photovoltaic modules in their farms.

14. Micro-ATMs to Bank Mitra Cooperative Societies for providing doorstep financial services: Dairy and Fisheries cooperative societies can be made Bank Mitras of DCCBs and StCBs. To ensure their ease of doing business, transparency and financial inclusion, Micro-ATMs are also being given to these Bank Mitra Co-operative Societies with support from NABARD to provide 'Doorstep Financial Services'. To facilitate effective implementation of the initiative,

an SOP has been launched on 19th September 2024. So far, 8,322 Micro-ATMs have been distributed to Bank Mitra cooperative societies in Gujarat.

15. Rupay Kisan Credit Card to Members of Milk Cooperatives: In order to expand the reach of DCCBs/ StCBs and to provide necessary liquidity to the members of Dairy Cooperative societies, Rupay Kisan Credit Cards (KCCs) are being distributed to the members of cooperatives for providing credit at comparatively lower interest rates and to enable them to carry out other financial transactions. To facilitate effective implementation of the initiative, an SOP has been launched on 19th September 2024. So far, 7,43,810 Rupay KCC have been distributed in the State of Gujarat.

16. Formation of Fish Farmer Producer Organization (FFPO): In order to provide market linkage and processing facilities to fishermen, NCDC has registered 70FFPOs in the initial phase. In addition, Department of Fisheries, Government of India has allocated the work of converting 1000 existing fisheries cooperative societies into FFPOs to National Cooperative Development Corporation. National Cooperative Development Corporation has identified 997 Primary Fisheries Cooperatives Societies to strengthen as FFPOs, with an approved outlay of Rs. 280.65 crore.

17. White Revolution 2.0: The Ministry of Cooperation has launched an initiative to usher Cooperative-led "White Revolution 2.0" aimed at expanding cooperative coverage, employment generation and women's empowerment with an

objective "To increase the milk procurement of dairy cooperatives by 50% from the present level over next five years by providing market access to dairy farmers in uncovered areas and increasing the share of dairy cooperatives in organised sector." The SOP for White Revolution 2.0 was launched on 19.11.2024 by Hon'ble Home & Cooperation Minister in presence of Hon'ble Minister of Fisheries, Animal Husbandry and Dairying. On 25.12.2024 Hon'ble Home & Cooperation Minister in the presence of Hon'ble Minister of Fisheries, Animal Husbandry and Dairying inaugurated 6,600 newly set up Dairy Cooperative Societies. So far, 8,294 DCSs have been registered in 27 States/UTs.

18. Atmanirbharta Abhiyan: Ministry of Cooperation has launched the initiative to incentivize production of pulses (tur, masur and urad) to reduce dependency on imports, and production of maize to be used for production of ethanol for meeting the goal of Ethanol Blending Programme (EBP) through National Cooperative Consumer Federation (NCCF) and National Agricultural Cooperative Marketing Federation of India (NAFED). Both have developed their own web portal i.e. e-samyukti and e-samridhi respectively for registration of farmers through cooperatives. Both have assured pre-registered farmers of tur, urad, masur and maize to procure 100% of their produce at Minimum Support Price (MSP). However, if market prices exceed the MSP, farmers are free to sell their produce in the open market. A total of 12,64,212 farmers have already registered on the

e-samyukti portal of NCCF. Similarly, 6,75,178 farmers have registered themselves on the e-samridhi portal of NAFED.

B. Strengthening the Urban and Rural Cooperative Banks

19. Urban Cooperative Banks (UCBs) have been allowed to open new branches to expand their business: UCBs can now open new branches up to 10% (maximum 5 branches) of the existing number of branches in the previous financial year without prior approval of RBI.

20. UCBs have been allowed by RBI to offer doorstep services to their customers: Door step banking facility can now be provided by UCBs. Account holders of these banks can now avail various banking facilities at home such as cash withdrawal, cash deposit, KYC, demand draft and life certificate for pensioners, etc.

21. Cooperative banks have been allowed to make one-time settlement of outstanding loans, like Commercial Banks: Co-operative banks, through board-approved policies, can now provide the process for settlement with borrowers, along with technical write-off.

22. Time limit increased to achieve Priority Sector Lending (PSL) targets given to UCBs: RBI has extended the timeline for UCBs to achieve Priority Sector Lending (PSL) targets by two years i.e., up to March 31, 2026.

23.A Nodal Officer designated in RBI for regular interaction with UCBs:

In order to meet the long pending demand of the cooperative sector for closer coordination and focused interaction, RBI has notified a nodal officer.

24.Individual housing loan limit more than doubled by RBI for Rural and Urban Cooperative Banks:

- a. Housing loan limit of Urban Cooperative Banks has now been doubled from Rs. 30 lakhs to Rs.60 lakhs.
- b. Housing loan limit of Rural Cooperative Banks has been increased to two and a half times to Rs.75 lakhs.

25.Rural Cooperative Banks will now be able to lend to commercial real estate/ residential housing sector, thereby diversifying their business: This will not only help Rural Cooperative Banks to diversify their business, but will benefit Housing cooperative societies also.**26.License fee reduced for Cooperative Banks:** License fee for onboarding Cooperative Banks to 'Aadhaar Enabled Payment System' (AePS) has been reduced by linking it to the number of transactions. Cooperative financial institutions will also be able to get the facility free of cost for the first three months of the pre-production phase. With this, farmers will now be able to get the facility of banking at their home with through biometrics.**27.Non-scheduled UCBs, StCBs and DCCBs notified as Member Lending Institutions (MLIs) in CGTMSE Scheme to increase the share of**

cooperatives in lending: Cooperative banks will now be able to take advantage of risk coverage up to 85 percent on the loans given. Also, cooperative sector enterprises will also be able to get collateral free loans from cooperative banks now.

28. Notification of Scheduling norms for including Urban Cooperative Banks:

UCBs that meet the 'Financially Sound and Well Managed' (FSWM) criteria and have maintained the minimum deposits required for classification as Tier 3 for the last two years are now eligible to be included in Schedule II of the Reserve Bank of India Act, 1934 and get 'Scheduled' status.

29. Monetary ceiling doubled by RBI for Gold Loan: RBI has doubled monetary ceiling from Rs. 2 lakhs to Rs.4 lakhs, for those UCBs that meet the PSL targets.

30. Umbrella Organization for Urban Cooperative Banks: RBI has accorded approval to the National Federation of Urban Co-operative Banks and Credit Societies Ltd. (NAFCUB) for the formation of an Umbrella Organization (UO) for the UCB sector, which will provide necessary IT infrastructure and operational support to around 1,500 UCBs.

C. Relief to Cooperative Societies in the Income Tax Act

31. Surcharge reduced from 12% to 7% for co-operative societies having income between Rs. 1 to 10 Cr.: This will reduce the burden of Income Tax on Cooperative Societies and more capital will be available with them to work for the benefit of their members.

32. MAT reduced for cooperatives from 18.5% to 15%: With this provision, now there is parity between Cooperative Societies and Companies in this regard.

33. Relief in cash transactions under section 269ST of the Income Tax Act: In order to remove difficulties in cash transactions by cooperatives under Section 269ST of IT Act, Government has issued a clarification that cash transaction of less than Rs. 2 lakhs done by a cooperative society with its distributor in a day will be considered separately, and will not be charged with income tax penalty.

34. Tax cut for new manufacturing Cooperative societies: Government has decided that a flat lower tax rate of 15% will be charged, compared to an earlier rate of up to 30% plus surcharge, for new cooperatives commencing manufacturing activities by March 31, 2024. This will encourage the formation of new cooperative societies in the manufacturing sector.

35. Increase in limit of Cash Deposits and Cash Loans by PACS and PCARDBs: Government has enhanced the limit for Cash Deposits and Cash Loans by PACS and Primary Cooperative Agriculture and Rural Development Banks (PCARDBs) from Rs. 20,000 to Rs.2 lakh per member. This provision will facilitate their activities, increase their business and benefit members of their societies.

36. Increase in the limit of Tax Deducted at Source (TDS) in Cash Withdrawal: Government has increased the cash withdrawal limit of cooperative societies without deduction of tax at source from Rs.1 crore to Rs.3 crore per year. This

provision will save Tax Deducted at Source (TDS) for cooperative societies, which will enhance their liquidity.

D. Revival of Cooperative Sugar Mills

37. Relief from Income Tax to Sugar Cooperative Mills: Government has issued a clarification that cooperative sugar mills would not be subjected to additional income tax for paying higher sugarcane prices to farmers up to Fair and Remunerative or State Advised Price, from April, 2016 onwards.

38. Resolution of decades old pending issues related to Income Tax of Sugar Cooperative Mills: Government has made a provision in its Union Budget 2023-24, wherein Sugar cooperatives have been allowed to claim as expenditure their payments to sugarcane farmers for the period prior to assessment year 2016–17, giving them a relief of more than Rs.46,000 crore.

39. Rs.10,000 crore loan scheme launched for strengthening of Sugar Cooperative Mills: Government has launched a scheme through NCDC for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes. So far, the Ministry has released Rs. 875 crore to NCDC (Rs. 500 crore in FY 2022-23 and Rs. 375 crore in FY 2024-25) under the scheme and as of now, NCDC has sanctioned 80 loans amounting to Rs.9,169.76 crore to 44 CSMs.

40. Preference to Cooperative Sugar Mills in purchase of ethanol: Cooperative Sugar Mills have now been put at par with private companies for ethanol

procurement by Government of India under the Ethanol Blending Programme (EBP).

41. Strengthening of Cooperative Sugar Mills by converting their molasses-

based ethanol plants into multi feed ethanol plants: Ministry of Cooperation has taken initiative in consultation with National Federation of Cooperative Sugar Factories Ltd. (NFCSFL) for conversion of existing molasses-based ethanol plants of CSMs into multi feed ethanol plants. The Cooperative Sugar Mills (CSMs) also produce ethanol from molasses and sugar syrup by installing ethanol production plants. However, the availability of raw material i.e., molasses and sugar syrup for production of ethanol is limited by many factors viz, Government Policy on diversion of sugarcane syrup, Heavy molasses for production of ethanol and duration of sugar cane crushing season and availability of sugarcane depending on rainfall, etc. On account of these limiting factors, the CSMs having ethanol plants are not able to operate them at full capacity round the year. The Government of India has prioritized maize for production of ethanol, therefore, it is prudent for CSMs to convert their existing ethanol production units into multi feed ethanol production units so that they are able to produce ethanol by using maize as raw material.

42. Reduction in GST on molasses from 28% to 5%: Government has decided to reduce the GST on molasses from 28% to 5% which will enable cooperative

sugar mills to earn more profits for their members by selling molasses to distilleries with higher margins.

E. Three new National Level Multi-State Societies

43. New National Multi-State Cooperative Seed Society for certified seeds:

Government has established a new apex multi-state cooperative seed society under the MSCS Act, 2002, namely Bharatiya Beej Sahakari Samiti Limited (BBSSL) as an umbrella organization for quality seed cultivation, production and distribution under a single brand. During the Rabi 2024-25 season, 57 Varieties of 12 Crops were sown/ planted in 5,596 hectares. Similarly, during the Kharif 2024 season, 23 varieties of 8 Crops have been planted on 176.59 hectare of land. So far, 17,425 PACS/ Cooperative Societies have become members of BBSSL.

44. New National Multi-State Cooperative Organic Society for organic farming:

Government has established a new apex multi-state cooperative organic society under the MSCS Act, 2002, namely National Cooperative Organics Limited (NCOL) as an umbrella organization to produce, distribute and market certified and authentic organic products. So far, 5,184 PACS/ cooperative societies have become members of NCOL. NCOL has launched 13 products i.e., Whole Wheat Flour, Moong Dhuli, Moong Whole, Moong Chilka Dal, Moong Split, Arhar/ Toor Dal, Urad Whole, Urad Dal, Masoor Whole, Masoor Malka, Brown Chana, Rajma Chitra, Chana Dal under 'Bharat Organics Brand'.

45. New National Multi-State Cooperative Export Society for promoting

exports: Government has established a new apex multi-state cooperative export society under the MSCS Act, 2002, namely National Cooperative Export Limited (NCEL) as an umbrella organization to give thrust to exports from cooperative sector. So far, 7,933 PACS/ cooperative societies have become members of NCEL. Till date, NCEL has achieved a total export quantity of commodities (rice, sugar, onion, wheat, maize and Jeera) of 12,52,083 Metric tonnes with an exported value of Rs. 5,099.24 crore.

F. Capacity Building in Cooperatives**46. Promotion of training and awareness through National Council for**

Cooperative Training (NCCT): By increasing its reach, NCCT has conducted 2,872 training programs and provided training to 2,35,060 participants till December 2024.

G. Use of Information Technology for 'Ease of Doing Business'**47. Computerization of the Central Registrar's Office:**

Central Registrar's office has been computerized to create a digital ecosystem for Multi-State Cooperative Societies, which will assist in processing applications and service requests in a time bound manner.

48. Scheme for computerization of office of RCSs in States/ Union Territories:

To increase 'ease of doing business' for cooperative societies and create a digital ecosystem for transparent paperless regulation in all the States/ UTs, a

Centrally Sponsored Project for Computerization of RCS Offices has been approved by the Government. Grants are provided for the purchase of hardware, development of software, etc. to the States/ UTs. So far, proposals received from 35 States/ UTs have been sanctioned by GOI.

49. Computerization of Agriculture and Rural Development Banks (ARDBs):

To strengthen the long-term cooperative credit structure, the project of computerization of 1,851 units of Agriculture and Rural Development Banks (ARDBs) spread across 13 States/ Union Territories has been approved by the Government. NABARD is the implementing agency for the project. So far, proposals from 10 States/UTs have been received and sanctioned. Further, GOI share amounting to Rs 5.08 crore has been released to 9 States/UTs in FY 2023-24 and FY 2024-25 for procurement of hardware, digitization and setting up of support system.

H. Other Initiatives

50. New National Cooperative Database for authentic and updated data

repository: A database of cooperatives in the country has been prepared with the support of State Governments to facilitate stakeholders in policy making and implementation of programmes/ schemes related to cooperatives across the country. So far, data of more than 8.2 lakh cooperatives across 30 sectors, with approximately 30 crore members, has been captured in the database.

51.Cooperative Ranking Framework: The Government launched the Cooperative Ranking Framework on 24th January 2025 to rank cooperatives State-wise and sector-wise. The ranking framework enables State RCS to assess Cooperative Societies' performance based on key parameters, including audit compliance, operational activities, financial performance, infrastructure, and basic identity information. The RCS of the States/ UTs, through login on NCD portal, can generate ranks of Cooperative Societies, initially of 7 major sectors namely PACS, Dairy, Fishery, Urban Cooperative Banks, Housing, Credit and Thrift, and Khadi and Gram Udyog. This ranking system aims to enhance transparency, reliability and competitiveness among cooperative societies, ultimately fostering their growth. Furthermore, top-performing cooperative societies in each sector will be recognized and honoured by the Ministry of Cooperation and respective State/ UT authorities, aligning with the objectives of the International Year of Cooperatives.

52.International Year of Cooperatives – 2025 in India: The United Nations has declared 2025 as the International Year of Cooperatives (IYC 2025) to highlight the role of cooperatives in economic growth, social inclusion, and sustainability. The Ministry of Cooperation has developed an action plan in collaboration with National Cooperative Federations, State Governments, Central Ministries and other stakeholders emphasizing transparency, policy reforms, and rural economic transformation through PACS. Activities include training, board

meetings, cooperative flag hoisting, exhibitions, and business expansion workshops at District, State, and National levels. To ensure effective execution, committees at national, state, and district levels have been formed. The National Execution Committee (NEC) and National Cooperative Committee (NCC) will oversee coordination and financial mobilization. State Apex Committees (SAC), along with State and District Cooperative Development Committees (SCDC & DCDC), will organize and manage State/ District/ Village level programs.

53. Multi-State Co-operative Societies (Amendment) Act, 2023: Amendment has been brought in the MSCS Act, 2002 to strengthen governance, enhance transparency, increase accountability, reform electoral process and incorporate provisions of 97th Constitutional Amendment in the Multi State Cooperative Societies.

54. Cooperative Ombudsman: Following the amendment in the Multi–State Cooperative Societies (MSCS) Act, 2002, Cooperative Ombudsman has been appointed under Section 85A of the said Act vide gazette notification dated 05.03.2024. The Ombudsman office is fully functional and deals with complaints or appeals, from members of the MSCS regarding their deposits, equitable benefits of the Multi–State Co-operative Society’s functioning or any other issue affecting the individual rights of the concerned member.

55. Cooperative Election Authority (CEA): Following the amendment in the Multi–State Cooperative Societies (MSCS) Act, 2002, the Cooperative Election

Authority has been set up to strengthen governance and accountability, with a mandate to conduct free and fair election in all MSCSs. Elections in more than 80 MSCS have been conducted successfully up to December, 2024.

56. Inclusion of Cooperatives as 'buyers' on GeM portal: The Government has permitted cooperatives to register as 'buyer' on GeM, enabling them to procure goods and services from over 67 lakh vendors to facilitate economical purchases and greater transparency. So far, 574 cooperative societies have been onboarded on GeM as buyers.

57. Expansion of National Cooperative Development Corporation (NCDC) to increase its range and depth: NCDC has launched new schemes in various sectors such as 'Swayamshakti Sahkar' for SHGs; 'Deerghavadhi Krishak Sahkar' for long term agricultural credit and 'Dairy Sahkar' for dairy. During the current FY 2024-25, so far, total financial assistance of Rs. 84,673.70 crores has been disbursed by NCDC.

58. Financial assistance by NCDC for Deep Sea Trawlers: NCDC is providing financial assistance for projects related to deep sea trawlers in coordination with the Department of Fisheries, Government of India. NCDC has already sanctioned financial assistance of Rs. 25.95 crore for purchase of total 44 deep sea trawlers for the Fisheries Cooperative Societies of Maharashtra and Gujarat State.

59.National Cooperation Policy (NCP): The formulation of New National Cooperation Policy (NCP) has been envisaged to fulfil the mandate of the Ministry of Cooperation - "Sahakar se Samriddhi." A National level committee was constituted on 2.9.2022 under Shri Suresh Prabhakar Prabhu with experts of the cooperative sector, representatives from National/ State/ District/ Primary level cooperative societies, Secretaries (Cooperation) and RCSs from States/ UTs and officers from Central Ministries/ Departments to formulate the New Cooperation Policy to provide a framework to unlock the true potential of the Cooperative sector. The Committee conducted four regional workshops throughout the country to elicit suggestions from stakeholders. The received suggestions have been incorporated into the draft policy appropriately. The draft policy has been prepared and is under finalization.

60.Refund to Investors of Sahara Group of Societies: A portal has been launched for making payments to the genuine depositors of the cooperative societies of Sahara Group in a transparent manner. Disbursements have already started after proper identification and submission of proof of their deposits and claims. So far, Rs. 2,025.75 crores have been disbursed to 11.61 lakh applicants.

AGRIVOLTAIC FARMING

4886. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has conducted/plans to conduct assessment/study regarding the agrivoltaic (APV) potential in the country and has conducted any GIS mapping of agricultural land, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has identified the advantages and disadvantages of agrivoltaic farming especially in the different agro-climatic zones in the country in both Kharif and Rabiseasons, if so, the details thereof;
- (c) whether the Government has conducted any assessment/studies regarding the yieldresponse of crops from APV, if so, the details thereof, including the maximum percentage of cropyield loss that can be permitted to ensure food security;
- (d) whether the Government has estimated the revenue generation potential of APV, if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government has plans to develop a standardised definition and criterial framework for APV farming, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) to (e): The Ministry of New and Renewable Energy (MNRE) is mandated for developing and deploying new and renewable energy technologies and systems. MNRE is implementing Pradhan Mantri Kisan Urja Suraksha Utthan Mahabhiyan

(KUSUM), under which setting up of 10,000 Mega Watt (MW) of Decentralized Ground/ Stilt Mounted Grid Connected Solar Energy based Power Plants by the farmers on their land is supported. The scheme provides a procurement based incentive of Rs. 0.40/units for Distribution Companies (DISCOMS). The available literature indicates that the integration of solar panels and agriculture, offers numerous advantages, including increased land efficiency, higher crop yields, water conservation, and the potential for a more resilient and sustainable food-energy system. However, the Department of Agriculture and Farmers Welfare (DA&FW) has not carried out any assessment regarding the agrivoltaic (APV) potential in the country and has not done any GIS mapping of agricultural land for Agrivoltaic farming. There is no proposal under consideration for Agri Photo Voltaic (APV) potential assessment, definition standardization, regulatory measures or incentives.

हथकरघा के लिए योजनाएं

4887. श्री अनन्त नायक:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) वित्तीय वर्ष 2024-25 और 2014-15 के दौरान कच्चे रेशम के वार्षिक उत्पादन का ब्यौरा क्या है और इसमें ओडिशा का योगदान कितना है;

(ख) वर्ष 2024-25 में फरवरी 2025 तक कुल अनुमानित रोजगार सृजन का ब्यौरा क्या है;

(ग) उक्त अवधि के दौरान ओडिशा के कितने बुनकर और कामगार प्रत्यक्ष या अप्रत्यक्ष रूप से लाभान्वित हुए हैं;

(घ) क्या सरकार ओडिशा में हथकरघा और रेशम उद्योग को बढ़ावा और पारंपरिक बुनकरों को सहायता देने हेतु कोई विशेष योजना कार्यान्वित कर रही है; और

(ङ) क्या सरकार ओडिशा में बुनकरों के लिए टेक्सटाइल पार्क, रेशम क्लस्टर और वित्तीय सहायता बढ़ाने के लिए कोई नई योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

(क): वित्त वर्ष 2024-25 (जनवरी, 2025 तक) और वित्त वर्ष 2014-15 की इसी अवधि के लिए कच्ची रेशम का उत्पादन नीचे दिया गया है:

अवधि	2024-25 वास्तविक (जनवरी-2025 तक)	2014-15 वास्तविक (जनवरी-2015 तक)
कच्ची रेशम उत्पादन (मीट.)	34,042	24,299
कच्ची रेशम उत्पादन ओडिशा (मीट.)	81	98

*वर्तमान में, डाटा जनवरी, 2025 तक उपलब्ध है।

(ख): जनवरी 2025 तक रेशम क्षेत्र में अनुमानित कुल रोजगार सृजन 80.90 लाख व्यक्तियों का है।

(ग) से (ङ): सरकार सिल्क समग्र-2, राष्ट्रीय हथकरघा विकास कार्यक्रम (एनएचडीपी) और कच्ची सामग्री आपूर्ति योजना (आरएमएसएस) जैसी केंद्रीय क्षेत्र की योजनाओं के माध्यम से ओडिशा सहित देश में हथकरघा और रेशम उद्योग को बढ़ावा दे रही है। इन योजनाओं के तहत, एनएचडीपी और आरएमएसएस के तहत फरवरी 2025 तक 31,077 हथकरघा कामगारों को लाभ प्राप्त हुआ है, जबकि सिल्क समग्र-2 के तहत लगभग 500 रेशम रीलर/कारीगरों को सहायता प्रदान की गई है और 200 रेशम रीलर और 143 रेशम हथकरघा बुनकरों को प्रशिक्षण प्रदान किया गया है।

WOMEN ENTREPRENEURSHIP

4888. SHRI DURAI VAIKO:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details of the initiatives taken by the Government to promote women entrepreneurship, year and district-wise including Tiruchirappalli and Pudukottai; and

(b) the funds allocated and utilised under the respective initiatives?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b): The Government has taken significant initiatives to promote women entrepreneurship across the country, including in Tamil Nadu, covering Tiruchirappalli and Pudukottai districts. The Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM) through its sub-scheme namely, Start-up Village Entrepreneurship Programme (SVEP) creates an enabling rural business development ecosystem. It supports the Self-Help Groups (SHGs) and their family members to set-up small enterprises in the non-farm livelihoods sector. SVEP is implemented in 31 States and Union Territories. 3.36 lakh enterprises have been supported under SVEP. Number of enterprises supported under the SVEP, year-wise and district-wise, are given in the enclosed **Statement-I and II** respectively.

SVEP is a demand-based programme, and implemented at block level. The funds allocation for each block depends on the number of enterprises to be supported as per the Detailed Project Reports (DPR) submitted by States and their Annual Action Plan. Central share released under SVEP is given in the enclosed **Statement-III.**

Energy Efficiency Services Limited (EESL), a joint venture under the Ministry of Power, through its 100% subsidiary CESL (Convergence Energy Services Limited) which focuses on electric mobility and charging infrastructure have collaborated with Ministry of Rural Development for a pilot project titled Sustainable Transport for Rural Entrepreneurs through Electric Bicycles (STREE), which involves distribution of cargo electric cycles to SHG women entrepreneurs across four states – Bihar, Madhya Pradesh, Kerala, and Andhra Pradesh.

Department of Agriculture & Farmers' Welfare implements the "Innovation and Agri-Entrepreneurship Development" programme under the Rashtriya Krishi Vikas Yojana (RKVY) which supports agri-entrepreneurship providing financial support and nurturing an incubation ecosystem in the country through five Knowledge Partners (KPs) and 24 RKVY Agribusiness Incubators (R-ABIs). Under this programme, trainings, technical and financial assistance is provided to startups to launch their products, services, business platforms etc. into the market and facilitate them to scale up their products and operations to attain business viability. More than 5000 Agri-Startups have been trained under this programme

during FY 2019-20 to 2024-25. So far, 1749 Agri-Startups including 448 women led startups have been supported with technical and financial assistance under this programme during FY 2019-20 to 2024-25.

In the Micro, Small and Medium Enterprises (MSME) sector, the Government has taken various initiatives to enhance women's participation across the country, including Tiruchirappalli and Pudukottai. Special registration drives have been conducted to encourage the registration of women-owned MSMEs. To further support women entrepreneurs, the Public Procurement Policy mandates that CPSEs, Ministries, and Departments procure at least 3% of their annual purchases from micro and small women entrepreneurs. Women-owned MSMEs account for 40.12% of total registered MSMEs and are eligible for Priority Sector Lending (PSL) and benefits under MSME schemes. Under the Credit Guarantee Scheme for Micro and Small Enterprises, women entrepreneurs receive enhanced support, including 90% guarantee coverage compared to 75% for others and a 10% concession in annual guarantee fees, effective from 1st December 2022.

The Prime Minister's Employment Generation Programme (PMEGP) provides credit-linked subsidies to promote self-employment, with 39% of its beneficiaries being women. The Skill Upgradation and Mahila Coir Yojana under Coir Vikas Yojana is designed to provide exclusive skill training for women artisans engaged in the coir sector. Women entrepreneurs also receive additional marketing support through the Procurement and Marketing Support Scheme, which offers a

100% subsidy for their participation in trade fairs, compared to 80% for other entrepreneurs.

The PM Vishwakarma Scheme, launched on 17th September 2023, provides significant benefits to traditional artisans and craftspeople, including women, across 18 trades. The Ministry of MSME also launched the Yashasvini Awareness campaign to educate and guide women entrepreneurs on MSME schemes, ensuring continuous handholding and capacity-building support. The Ministry of MSME, in collaboration with the Ministry of Rural Development and Women Entrepreneurship Platform organized the first Yashasvini Awareness Campaign for women entrepreneurs at the Rajasthan International Centre, Jaipur, on 19th July 2024. The event had participation from more than 650 women entrepreneurs, including the Self Help Groups.

Further, under Startup India for women entrepreneurs across the country including in Tamil Nadu, various initiatives have been taken to promote women entrepreneurship. Year-wise details of the initiative taken under Startup India are available on the Portal: startupindia.gov.in. Further, to encourage the participation of women entrepreneurs and enable innovation, special incentives are integrated into the flagship programs of Startup India being implemented by the Ministry of Commerce and Industry:

(i) National Startup Awards: This initiative recognizes and supports a diverse range of startups driving sustainable economic transformation. A dedicated category for

women-led startups has been included in the National Startup Awards from 2020 to 2023, offering exclusive support and promotion.

(ii) State Ranking Framework (SRF): The SRF is a comprehensive evaluation tool aimed at strengthening the support of States and Union Territories to holistically build their startup ecosystems through cooperative federalism. The Action Point 4 of the framework focuses specifically on the number of unique women-led startups that have received support through special incentives by the states and union territories. It includes tracking unique women-led startups that have received state incentives, along with policies that provide seed funding, venture funding, incubation support, capacity development workshops, and marketing assistance.

STATEMENT-I

Number of enterprises supported under the SVEP, Year-Wise

State/UT	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
Andhra Pradesh	3,084	1,783	4,324	5,586	2,700	18	10,131	30
Arunachal Pradesh	0	0	0	0	0	0	467	107
Assam	0	0	0	548	1,887	1,211	683	9,557
Bihar	3,889	3,167	5,541	6,844	2,655	334	1,950	1,614
Chhattisgarh	1,758	3,179	2,791	2,707	2,865	3,132	2,971	1,796
Goa	0	0	0	0	0	21	1,016	1,002

Gujarat	268	356	1,788	984	2,262	260	22	0
Haryana	857	1,283	1,924	2,492	1,592	1,022	0	684
Himachal Pradesh	0	0	0	0	0	171	196	612
Jammu & Kashmir (UT)	296	575	418	973	0	444	610	1,009
Jharkhand	673	3,437	2,294	5,218	4,651	3,119	5,901	1,214
Karnataka	0	0	0	0	0	241	1,222	291
Kerala	799	2,808	7,602	7,327	7,177	1,646	3,863	5,802
Madhya Pradesh	2,177	2,901	4,550	4,791	4,556	5,060	3,284	1,837
Maharashtra	1,818	1,527	1,161	0	0	318	1,747	1,702
Manipur	0	0	0	108	663	585	322	694
Meghalaya	0	0	53	81	193	494	133	354
Mizoram	0	0	0	320	513	297	178	946
Nagaland	1,109	1,417	1,487	12	0	64	0	29
Odisha	1,096	2,404	2,969	4,087	2,354	130	2,003	0
Punjab	0	146	537	637	377	339	900	802
Rajasthan	864	1,140	2,436	1,733	1,595	1,052	625	1,993
Sikkim	0	0	0	0	0	45	276	279
Tamil Nadu	0	0	859	1,681	1,084	645	140	1,076
Telangana	257	858	2,264	2,659	2,606	4,361	3,666	1,797

Tripura	0	0	0	0	0	146	260	1,207
Uttar Pradesh	957	1,808	2,456	5,109	5,127	4,101	7,572	2,831
Uttarakhand	0	0	9	459	557	1,137	816	696
West Bengal	1,168	912	2,102	2,853	2,690	2,505	3,919	4,933
A&N	0	0	0	0	0	0	0	
Puducherry	0	0	0	0	0	0	0	
Total	21,070	29,701	47,565	57,209	48,104	32,898	54,873	44,894

STATEMENT-II

Number of enterprises supported under the SVEP, District-Wise

State	District	Under SVEP Enterprises Formed
Andhra Pradesh	Chittoor	14850
Andhra Pradesh	Cuddapah	0
Andhra Pradesh	East Godavari	0
Andhra Pradesh	Prakasam	2137
Andhra Pradesh	Srikakulam	4063
Andhra Pradesh	Vizianagaram	4801
Andhra Pradesh	West Godavari	1805
Arunachal Pradesh	Namsai & Lohit(2)	574
Assam	Baksa	0

Assam	Barpeta	622
Assam	Biswanath	822
Assam	Bongaigaon	115
Assam	Charaideo	674
Assam	Chirang	1523
Assam	Darrang	1245
Assam	Dibrugarh	281
Assam	Golaghat	410
Assam	Jorhat	1332
Assam	Kamrup	2310
Assam	Kamrup Metro	333
Assam	Karbi Anglong	310
Assam	Lakhimpur	306
Assam	Nagaon	757
Assam	Nalbari	2043
Assam	Sivasagar	803
Bihar	Begusarai	320
Bihar	Bhagalpur	1742
Bihar	Darbhanga	136
Bihar	Gaya	6423
Bihar	Khagaria	165
Bihar	Madhubani	1701

Bihar	Munger	150
Bihar	Muzaffarpur	6851
Bihar	Nalanda	1683
Bihar	Nawada	96
Bihar	Patna	4487
Bihar	Purbi Champaran	134
Bihar	Vaishali	2106
Chhattisgarh	Balrampur	1854
Chhattisgarh	Bastar	3851
Chhattisgarh	Dhamtari	2539
Chhattisgarh	Gariyaband	2304
Chhattisgarh	Kanker	2696
Chhattisgarh	Korea	1149
Chhattisgarh	Rajnandagon	2691
Chhattisgarh	Surguja	4115
Goa	North Goa & South Goa(2)	2039
Gujarat	Amreli	1494
Gujarat	Dohad	1698
Gujarat	Panch Mahals	2748
Haryana	Bhiwani	2135
Haryana	Fatehabad	1391
Haryana	Jhajjar	1288

Haryana	Karnal	1737
Haryana	Nuh Mewat	1984
Haryana	Panchkula	1319
Himachal Pradesh	Mandi	979
Jammu&Kashmir (UT)	Anantnag	790
Jammu&Kashmir (UT)	Baramulla	148
Jammu&Kashmir (UT)	Ganderbal	709
Jammu&Kashmir (UT)	Kathua	1553
Jammu&Kashmir (UT)	Rajauri	553
Jammu&Kashmir (UT)	Samba	107
Jammu&Kashmir (UT)	Srinagar & Ganderbal(2)	225
Jammu&Kashmir (UT)	Udhampur	240
Jharkhand	Chatra	11
Jharkhand	East Singhbhum	167
Jharkhand	Garhwa	23
Jharkhand	Giridih	3914
Jharkhand	Godda	316
Jharkhand	Hazaribagh	1015
Jharkhand	Koderma	1460
Jharkhand	Pakur	5328
Jharkhand	Palamu	3239
Jharkhand	Ramgarh	1654

Jharkhand	Ranchi	2790
Jharkhand	Simdega	3818
Jharkhand	West Singhbhum	2772
Karnataka	Bengaluru Rural	501
Karnataka	Hassan	0
Karnataka	Hassan	0
Karnataka	Koppal	584
Karnataka	Mysuru	266
Karnataka	Mysuru	0
Karnataka	Ramanagara	403
Karnataka	Uttar Kannada	0
Kerala	Alappuzha	1733
Kerala	Ernakulam	3911
Kerala	Idukki	2019
Kerala	Kannur	3235
Kerala	Kasargode	2004
Kerala	Kollam	3017
Kerala	Kottayam	2775
Kerala	Kozhikkode	2453
Kerala	Kozhikode	52
Kerala	Malappuram	2965
Kerala	Palakkad	2689

Kerala	Pathanamthitta	2914
Kerala	Thiruvananthapuram	3097
Kerala	Thrissur	2535
Kerala	Wayanad	1625
Madhya Pradesh	Alirajpur	1111
Madhya Pradesh	Balaghat	2196
Madhya Pradesh	Barwani	2188
Madhya Pradesh	Dindori	1354
Madhya Pradesh	Guna	2106
Madhya Pradesh	Jhabua	1440
Madhya Pradesh	Mandla	2149
Madhya Pradesh	Rajgarh	5808
Madhya Pradesh	Sagar	2644
Madhya Pradesh	Shahdol	1791
Madhya Pradesh	Sheopur	2038
Madhya Pradesh	Shivpuri	2477
Madhya Pradesh	Sidhi	1854
Maharashtra	Jalna	1790
Maharashtra	Palghar	367
Maharashtra	Solapur	4516
Maharashtra	Thane	646
Maharashtra	Yavatmal	954

Manipur	Imphal East	1817
Manipur	Tengnoupal	555
Meghalaya	South West Khasi Hills	135
Meghalaya	West Garo Hills	43
Meghalaya	West Khasi Hills	1130
Mizoram	Kolasib	716
Mizoram	Mamit	512
Mizoram	Serchhip	592
Mizoram	Siaha	434
Nagaland	Dimapur	2413
Nagaland	Kohima	1645
Nagaland	Mokokchung	60
Odisha	Angul	1877
Odisha	Baleshwar	324
Odisha	Bolangir	71
Odisha	Cuttack	765
Odisha	Ganjam	567
Odisha	Jajpur	1732
Odisha	Kendrapara	1707
Odisha	Mayurbhanj	1476
Odisha	Nabarangapur	1185
Odisha	Nayagarh	2044

Odisha	Puri	1542
Odisha	Sundargarh	1753
Punjab	Firozepur	564
Punjab	Sangrur	2593
Punjab	Taran Taran	581
Rajasthan	Ajmer	1874
Rajasthan	Baran	1685
Rajasthan	Bundi	1610
Rajasthan	Chittorgarh	1685
Rajasthan	Churu	1681
Rajasthan	Sawai Madhopur	1326
Rajasthan	Tonk	1577
Sikkim	East District	600
Tamil Nadu	Kanchipuram	2350
Tamil Nadu	Madurai	462
Tamil Nadu	Namakkal	568
Tamil Nadu	Villupuram	2105
Telangana	Adilabad	1786
Telangana	Badradi	1897
Telangana	Jangaon	0
Telangana	Jogulamba	0
Telangana	Kamareddy	0

Telangana	Medak	0
Telangana	Mulugu	1594
Telangana	Nagarkurnool	2226
Telangana	Nalgonda	1680
Telangana	Narayanpet	1797
Telangana	Nizamabad	0
Telangana	Rangareddy	1693
Telangana	Ranjanna Sircilla	0
Telangana	Sangareddy	1979
Telangana	Siddipet	1910
Telangana	Wanaparthi	0
Telangana	Warangal Rural	1906
Telangana	Warangal Urban	0
Telangana	Yadadri Bhongir	0
Tripura	Dhalai	1109
Tripura	Gomati	294
Tripura	South Tripura	210
Uttar Pradesh	Aligarh	2297
Uttar Pradesh	Ambedkar Nagar	1764
Uttar Pradesh	Azamgarh	908
Uttar Pradesh	Bahraich	1544
Uttar Pradesh	Banda	857

Uttar Pradesh	Basti	1612
Uttar Pradesh	Bijnor	2483
Uttar Pradesh	Chandauli	1349
Uttar Pradesh	Fatehpur	1002
Uttar Pradesh	Gorakhpur	1830
Uttar Pradesh	Hamirpur	1193
Uttar Pradesh	Jalaun	1402
Uttar Pradesh	Kheri	2039
Uttar Pradesh	Mirzapur	1909
Uttar Pradesh	Prayagraj	1313
Uttar Pradesh	Sonbhadra	1268
Uttar Pradesh	Sultanpur	1299
Uttar Pradesh	Varanasi	3892
Uttarakhand	Chamoli	459
Uttarakhand	Dehradun	1535
Uttarakhand	Pithoragarh	453
Uttarakhand	Udam Singh Nagar	1227
West Bengal	24 Parganas South	1168
West Bengal	Alipurduar	1108
West Bengal	Bankura	1807
West Bengal	Birbhum	1753
West Bengal	Coochbehar	1710

West Bengal	Darjeeling GTA	1074
West Bengal	Dinajpur Dakshin	494
West Bengal	Dinajpur Uttar	800
West Bengal	Hooghly	766
West Bengal	Jalpaiguri	2652
West Bengal	Jhargram	723
West Bengal	Kalimpong	1502
West Bengal	Maldah	1714
West Bengal	Murshidabad	109
West Bengal	Purba Bardhaman	47
West Bengal	Purba Medinipur	1892
West Bengal	Purulia	1174
West Bengal	Siliguri Mahakuma Parishad DMMU	589
Grand Total		336314

STATEMENT-III

Central share released under SVEP

State	Central share released under SVEP (Rs. in Lakh)										
	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	Total
Andhra Pradesh	120.00	913.89	198.85	781.10	275.72	261.32	0.00	0.00	0	200.00	2,750.88

Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	27.00	66.76	0.00	76.84	100.00	270.60
Assam	0.00	0.00	0.00	81.00	238.85	639.71	135.00	303.00	1,135.06	1875.00	4,407.62
Bihar	180.00	1,312.23	463.22	926.43	397.93	0.00	180.00	361.9	0	175.00	3,996.71
Chhattisgarh	73.49	847.75	54.00	629.53	245.66	36.00	55.53	0.00	227.39	75.00	2,244.35
Goa	0.00	0.00	0.00	0.00	0.00	18.00	0.00	46.47	53.40	75.00	192.87
Gujarat	90.00	152.58	0.00	485.16	0.00	0.00	0.00	0.00	0	0.00	727.74
Haryana	60.00	91.04	374.09	213.14	691.12	115.21	148.90	0.00	0	0.00	1,693.50
Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	27.00	0.00	24.64	55.87	300.00	407.51
Jammu & Kashmir (UT)	60.00	149.50	418.99	0.00	0.00	130.00	197.76	0.00	300.00	550.00	1,806.25
Jharkhand	180.00	1,070.00	429.80	54.00	491.40	859.59	107.44	177.04	1,470.00	500.00	5,339.27
Karnataka	0.00	0.00	0.00	0.00	0.00	18.00	188.51	98.64	780.85	0.00	1,086.00
Kerala	60.00	450.75	1,309.07	1,592.11	136.20	791.65	194.40	526.96	650.79	125.00	5,836.93
Madhya Pradesh	90.00	593.63	411.20	654.34	569.06	675.51	130.45	273.72	0	0.00	3,397.91
Maharashtra	60.00	96.75	313.50	108.00	0.00	252.36	0.00	0.00	750.00	450.00	2,030.61
Manipur	0.00	0.00	0.00	27.00	93.46	120.46	27.00	83.69	240.92	150.00	742.53
Meghalaya	0.00	0.00	27.00	72.98	0.00	0.00	0.00	49.98	169.50	225.00	544.46
Mizoram	0.00	0.00	0.00	54.00	135.01	0.00	54.00	229.64	293.98	100.00	866.63
Nagaland	60.00	190.29	500.57	0.00	200.23	54.00	87.05	0.00	156.25	100.00	1,348.39
Odisha	60.00	93.95	762.27	36.00	1,031.92	71.67	53.90	0.00	720.00	0.00	2,829.71

Punjab	0.00	18.00	0.00	212.87	0.00	97.56	0.00	59.01	60.00	100.00	547.44
Rajasthan	60.00	100.70	214.69	339.08	128.55	500.76	71.63	200.12	1,025.07	900.00	3,540.60
Sikkim	0.00	0.00	0.00	0.00	0.00	27.00	71.63	0.00	60.00	50.00	208.63
Tamil Nadu	0.00	0.00	36.00	116.76	305.52	158.21	44.36	0.00	245.79	250.00	1,156.64
Telangana	60.00	423.39	0.00	108.00	437.97	98.87	415.38	87.92	766.65	0.00	2,398.18
Tripura	0.00	0.00	0.00	0.00	0.00	27.00	125.62	0.00	435.15	150.00	737.77
Uttar Pradesh	60.00	444.40	316.41	848.81	622.51	142.62	444.60	408.79	611.25	0.00	3,899.39
Uttarakhand	0.00	0.00	0.00	54.00	153.25	414.50	54.00	94.95	225.00	250.00	1,245.70
West Bengal	60.00	364.41	90.00	1,040.66	208.50	36.00	236.88	197.13	900.00	1875.00	5,008.58
A&N	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	50.00	50.00
Puducherry	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	25.00	25.00
Ladkah										25.00	25.00
	1,333.49	7,313.26	5,919.66	8,434.97	6,362.86	5,600.00	3,090.80	3,223.60	11,409.76	8675.00	61,363.39

DECLINE OF PEPPER CULTIVATION IN KERALA**4889. DR. M. P. ABDUSSAMAD SAMADANI:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware of the decline in pepper cultivation in Kerala;
- (b) the details of major reasons for this decline, including climate change, pests and low prices;
- (c) the details of impact of reduced pepper production on farmers' income and exports; and
- (d) the steps taken by the Government to support pepper farmers, including price stabilization, research and promotion of high-yielding varieties?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The area under pepper cultivation in Kerala has declined from 85,431 hectare in 2014-15 to 72,669 hectare in 2023-24. During the same period, pepper production also declined from 40,690 tonnes to 30,798 tonnes.

(b): The factors that were identified as the major reasons for the decline in pepper production in Kerala are as under:

- Incidence of pests, Pollu and diseases such as foot rot and slow decline, poses significant challenges in black pepper cultivation. In Kerala, the estimated yield reduction due to these factors ranges between 8% and 10%.

- The unprecedented flood situation faced by the State during 2018 and 2019 affected several crops including black pepper. The floods occurred at a time when the price of the commodity was low. This led to a lack of interest by farmers in the crop resulting in poor management and low yields. The low prices continued in the subsequent years till 2021-22 during which the area under black pepper declined further.
- Lack of sufficient soil and moisture conservation measures resulting in deterioration of soil nutrition and moisture.
- Fluctuation in pepper prices and incursion by other lucrative crops with better price.

(c): In Kerala, mainly observed cultivation system for pepper is an “extensive homestead cultivation” where pepper cultivation is taken up interspersed with several other crops. It is also cultivated as a mixed crop on shade trees in coffee plantations. In the mixed crop system, the farmer is supported by income from other crops. Further, pepper price trend in the past shows a cyclic pattern. The very long shelf-life of pepper provides farmers with the advantage of waiting for remunerative prices without going for the distress sale.

The export of black pepper has shown a fluctuating trend, mainly influenced by the availability of pepper in other producing countries and the price of Indian black pepper. Usually, the price of Indian black pepper is higher compared to that

of other producing countries and finds its niche market where Indian pepper by virtue of its quality is preferred over the produce of other countries.

(d): Government of India, under MIDH, implements programmes through Kerala State Horticulture Mission to enhance production and productivity of horticulture crops including pepper. The major components among them are, distribution of quality planting materials, area expansion/establishment of new garden, rejuvenation and rehabilitation of senile gardens, promotion of IPM/INM, Post-harvest management, Development of market yards, Human Resource Development etc.

The Directorate of Arecanut and Spices Development (DASD), Kozhikode, DA&FW also directly implements certain critical programmes through Kerala Agricultural University and ICAR-Indian Institute of Spices Research (IISR), Kozhikode in the State.

The major programmes taken up by DASD for pepper are

- Production and Distribution of Quality Planting Materials.
- Setting up of hi-tech nurseries to ensure a steady supply of high-quality planting materials of spices including black pepper.
- Accreditation of black pepper nurseries in both the public and private sectors,
- Rehabilitation programme for Pepper Gardens.

- Supporting ICAR-Indian Institute of Spices Research for developing a scientific technique for varietal authentication of black pepper.

The ICAR-IISR, ICAR-All India Coordinated Research Project (AICRP) on Spices and Kerala Agriculture University (KAU) have successfully developed 21 high-yielding, disease-resistant black pepper varieties. These varieties currently occupy nearly 70% of India's black pepper production areas, significantly enhancing productivity.

The ICAR- IISR, Kozhikode, in collaboration with Kerala Agricultural University (KAU), has also made significant advancements in black pepper cultivation through targeted research and technology development with regard to propagation techniques, Soil, Nutrient and Water Management, Disease & Pest Management and Organic & Sustainable Farming Practices.

COLLECTION OF PREMIUM AND PAYMENT OF CLAIMS UNDER PMFBY

4890. SHRI RADHAKRISHNA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the number and percentage of farmers covered and area insured under the Pradhan Mantri Fasal Bima Yojana (PMFBY) in the last five years, year-wise and State-wise;

(b) the details of the premium collected by insurance companies including private and public sector insurance companies from the Government, State Governments and farmers in the last five years, company and year-wise; and

(c) the details of claims reported and claims paid under the Yojana in the last five years, company and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): State-wise and year-wise details of the number of farmers applications covered and area insured under the Pradhan MantriFasalBimaYojana (PMFBY) in the last five years is given in the enclosed **Statement-I**.

About 40% of the gross cropped area of the implementing States has been insured during 2023-24 under the scheme.

(b) and (c): The actuarial/bidder premium rates are charged by implementing agencies under PMFBY. Extremely low premium rate across the country for the season is charged from the farmers, which is maximum 2% of sum insured for Kharif crops, maximum 1.5% of sum insured for Rabi crops and maximum 5% of sum insured for commercial/horticultural crops.

Remaining part of actuarial premium is shared by the Central and State Government 50:50 basis except North Eastern States (from Kharif 2020) and Himalayan States (from Kharif 2023) where it is shared in the ratio of 90:10. Further, Operational guidelines of the scheme, effective from Kharif 2023, also provides for

3 Alternate Risk Transfer models other than standard PMFBY namely, cup and cap model (80:110), cup and cap model (60:130) and profit and loss sharing model under which in case of claims below certain threshold, portion of the premium paid by the Government as subsidy will go back to the State treasury. Further in case of claims above certain threshold, Centre and State are required to pay claims. States have been given the flexibility to choose from any one of these models.

Therefore balance premium sharing between Centre and State Government is based on various factors mentioned above including actual premium rates and risk model adopted (cup and cap models). Under Alternate Risk Transfer models, since premium comes back to Government if claims reported is less than a certain threshold and Government also partakes in claim payments if claims are beyond a certain threshold, exact contribution of State and Central governments cannot be estimated.

Accordingly, details of company-wise and year-wise gross premium collected (including farmers, State Government and Central Government share) and claims paid to farmers during last five years i.e. from 2019-20 to 2023-24 are given in the enclosed **Statement-II**.

STATEMENT-I

State-wise and year-wise details of number of farmers applications covered and area insured during last five years i.e. 2019-20 to 2023-24 under PMFBY (As on 31.01.2025)

State/UT	Farmers Applications Insured (In No.)					Area Insured (In Lakh ha.)				
	2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24
A & N Islands	99	339	535	173	187	0.00	0.00	0.00	0.00	0.00
Andhra Pradesh	27,88,373	-	-	1,25,63,988	1,29,28,275	20.06	-	-	35.75	41.03
Assam	10,06,212	16,60,076	9,96,027	4,89,983	7,95,553	5.70	10.77	5.58	3.15	4.20
Chhattisgarh	40,17,118	51,58,351	58,38,755	77,30,260	81,24,956	24.32	24.52	22.98	23.26	24.18
Goa	886	84	64	403	234	0.00	0.00	0.00	0.00	0.00
Gujarat	24,80,726	-	-	-	-	29.44	-	-	-	-
Haryana	17,10,601	16,50,558	14,52,842	14,49,323	1,01,74,480	22.50	18.87	16.19	16.00	6.91

Himachal Pradesh	2,84,009	2,40,727	2,33,725	2,67,643	2,78,051	65.09	30.08	40.83	42.66	39.41
Jammu & Kashmir	-	-	90,834	91,582	2,45,630	-	-	0.42	0.44	1.25
Jharkhand	10,92,116	-	-			6.45	-	-	-	-
Karnataka	19,45,207	15,87,801	19,17,808	26,84,781	30,15,023	21.06	15.97	17.28	22.88	22.87
Kerala	58,135	76,317	98,510	1,46,546	1,74,141	0.37	0.44	0.51	0.69	0.74
Madhya Pradesh	83,97,265	84,52,044	92,64,216	1,77,32,045	1,77,95,823	117.14	129.76	116.17	90.13	89.27
Maharashtra	1,45,66,294	1,24,06,368	99,02,582	1,07,33,909	2,41,81,705	79.24	68.12	59.08	65.22	160.38
Manipur	3,256	-	2,807	4,066	5,073	0.03	-	0.02	0.03	0.04
Meghalaya	607	130		337	38,569	0.00	0.00	-	0.00	0.15
Odisha	48,79,301	97,52,474	81,73,856	80,20,763	1,41,35,516	18.72	11.89	10.16	9.27	16.09
Puducherry	12,014	10,980	35,818	38,384	42,224	0.09	0.08	0.14	0.12	0.13

Rajasthan	86,16,616	1,07,59,591	3,44,70,735	3,90,96,690	3,89,91,851	98.28	113.53	107.10	106.82	103.32
Sikkim	21	85	2,422	5,025	3,104	0.00	0.00	0.00	0.01	0.00
Tamil Nadu	38,93,787	58,87,474	59,11,015	61,43,139	54,56,133	14.24	17.20	15.65	15.40	13.90
Telangana	10,34,223	-	-	-	-	11.35	-	-	-	-
Tripura	36,382	2,57,236	3,35,514	3,56,201	3,73,362	0.06	0.38	0.52	0.69	0.90
Uttar Pradesh	46,97,567	41,90,508	40,68,679	42,83,804	60,26,146	36.77	31.60	29.51	29.72	25.05
Uttarakhand	2,12,675	1,70,812	1,82,762	2,82,068	2,26,917	1.14	9.86	9.60	38.86	55.85
Total (All India)	6,17,33,490	6,22,61,955	8,29,79,506	11,21,21,113	14,30,12,953	572.04	483.09	451.75	501.12	605.68

- Not implemented

STATEMENT-II

details of company-wise and year-wise gross premium collected by insurance companies and claims paid to farmers from 2019-20 to 2023-24 under PMFBY (As on 31.01.2025)

Company	Gross Premium (In crores)					Paid Claims (In crores)				
	2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24
AIC	14,472.00	16,387.19	15,330.65	13,429.42	9,489.29	14,720.75	13,421.47	10,339.92	9,244.03	5,564.75
Bajaj Allianz	2,245.32	2,503.83	2,097.41	2,737.18	1,608.70	1,655.67	1,105.88	1,740.43	1,991.18	809.14
Bharti AXA	818.80	788.56	679.61	-	-	123.37	181.53	421.25	-	-
Chola MS	-	-	-	-	526.13	-	-	-	-	406.08
Future Generali	981.64	1,032.26	922.17	970.12	373.37	429.13	330.19	719.07	391.12	167.01
HDFC Ergo	2,510.74	2,421.60	2,676.92	3,347.45	3,276.61	1,364.85	1,106.94	1,687.51	1,123.98	557.29
ICICI Lombard	-	-	-	877.90	1,198.08	-	-	-	579.59	769.64
IFFCO Tokio	2,073.52	2,476.90	1,667.75	1,310.13	1,323.46	1,778.17	1,771.39	1,049.91	206.14	880.30
Kshema General	-	-	-	-	893.81	-	-	-	-	430.96
National	248.75	4.59	7.24	6.93	0.08	251.68	13.77	8.55	2.95	-

New India	452.4 3	-	-	-	-	1,245. 38	-	-	-	-
Oriental	1,869. 28	54.03	-	-	1,912. 17	2,398. 36	67.61	-	-	3,359. 44
Reliance General	2,117. 19	2,672. 39	3,055. 65	3,289.9 1	3,784. 06	1,155. 62	814.3 7	2,702. 14	2,014. 29	1,269. 11
Royal Sundaram	809.2 2	-	-	- -	-	218.1 1				
SBI General	1,972. 35	1,967. 52	2,227. 27	2,903.5 9	2,641. 16	1,956. 54	1,802. 95	1,380. 34	1,609. 87	655.4 4
Tata AIG	-	-	-	-	272.2 4	-	-	-	-	369.9 9
United India	203.7 4	-	-	694.55	838.2 1	185.3 8	-	-	536.8 2	477.4 2
Universal Sampo	1,486. 89	1,356. 67	1,370. 53	1,547.9 9	1,368. 45	430.2 9	608.9 5	801.5 7	685.1 5	787.9 6
Grand Total	32,26 1.86	31,66 5.53	30,03 5.19	31,115. 17	29,50 5.82	27,91 3.30	21,22 5.05	20,85 0.69	18,38 5.14	16,50 4.54

- Not selected for implementation.

BHARAT TEX 2025

4891. SHRIMATI KAMALJEET SEHRAWAT:

SHRI HASMUKHBHAI SOMABHAI PATEL:

SHRI RAMVIR SINGH BIDHURI:

SHRI MITESH PATEL (BAKABHAI):

SHRI DEVUSINH CHAUHAN:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the manner in which Bharat Tex 2025 contribute to India's goal of becoming a global textile hub;
- (b) what specific initiatives will be launched to support MSMEs and startups in the textile sector;
- (c) whether there are any special incentives for investments in the Indian textile industry announced at the event and if so, details thereof;
- (d) the measures are being taken to ensure greater participation of handloom and traditional artisans/craftsmen; and
- (e) the details of action plans being formulated by the Ministry in this regard in the State of Rajasthan?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a) to (c): Ministry has supported Export Promotion Councils/Associations in organizing a Global Mega Textile Event i.e. Bharat TEX 2025 to showcase the strength of the Indian textiles value chain, highlighting the latest progress/innovations in textile & fashion Industry and positioning India as the most preferred destination for sourcing and investment in textile sector.

The event spanned 2.2 million square feet and featured over 5,000 exhibitors, providing a comprehensive showcase of India's textile ecosystem. More than 1,20,000 trade visitors, from more than 100 countries including global CEOs, policymakers, and industry leaders, attended the event.

Bharat TEX 2025 served as a premier platform for industry leaders, manufacturers, exporters, and innovators, bringing together key stakeholders from across the textile sector. The event facilitates collaboration among manufacturers, exporters, and importers, providing them with an opportunity to showcase their expertise, cutting-edge innovations, and latest collections to a global audience. It brought together the entire textile value chain from raw materials to finished products including accessories under one single roof.

The government's focus on increasing textile manufacturing, modernizing infrastructure, fostering innovation, and upgrading technology has strengthened India's position as a global textile hub. Bharat Tex 2025 provided a platform to showcase these advancements while promoting sustainable and high-value textile production.

Bharat TEX 2025 also featured a Global scale conference, Roundtables, Panel Discussions, and master classes. It included exhibitions that featured Special Innovation and Start up Pavilions. It also included hackathons based Startup Pitch Fest and innovation fests, Tech tanks and design challenges providing funding opportunities for startups through leading investors.

(d) and (e): Ministry of Textiles through Office of Development Commissioner (Handlooms) promotes Handloom products of the country including Rajasthan by implementing following scheme:

- National Handloom Development Programme;
- Raw Material Supply Scheme;
- Under the above schemes, financial assistance is provided to eligible handloom agencies/weavers for raw materials, procurement of upgraded looms & accessories, solar lighting units, construction of workshed, skilling, product & design development, technical and common infrastructure, marketing of handloom products in domestic & international markets, concessional loans under weavers' MUDRA scheme and social security etc.
- Assistance in establishing international marketing linkages to suitable Apex/Primary handloom cooperative societies, corporations, producers' companies, handloom awardees, exporters, other talented weavers etc. who are producing exclusive exportable handloom products.
- Market penetration through organisation/participation in international fairs/exhibitions, big ticket events, Buyer Sellers Meet, Reverse Buyer Sellers Meet etc., for export promotion of handloom products. Publicity and brand development through India Handloom Brand (IHB), Handloom Mark (HLM) and other measures.

- Raw Material Supply Scheme (RMSS) is being implemented throughout the country to make available yarn to handloom weavers. Under the scheme, freight charges are reimbursed for all types of yarn; and component of 15% price subsidy is there for cotton hank yarn, domestic silk, wool and linen yarn and blended yarn of natural fibres.

Similarly for handicrafts sector, the Office of the Development Commissioner (Handicrafts) implements two schemes namely National Handicrafts Development Programme (NHDP) and Comprehensive Handicrafts Cluster Development Scheme (CHCDS) for overall development and promotion of handicrafts sector across the country. Under these schemes, need based financial assistance is provided for end-to-end support to the artisans through marketing events, skill development, cluster development, formation of Producer Companies, direct benefit to artisans, infrastructural and technology support, research and development support, digitization, branding and marketing of handicraft products in domestic & international markets etc. which benefit the traditional crafts and artisans throughout the country including Rajasthan.

सुगम्य भारत अभियान

4892. श्री अरूण कुमार सागर:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सुगम्य भारत अभियान के अंतर्गत देश में विशेषकर उत्तर प्रदेश के शाहजहांपुर संसदीय निर्वाचन क्षेत्र में कार्य किया जा रहा है और इसकी वर्तमान स्थिति क्या है; और

(ख) विगत तीन वर्षों के दौरान इस संबंध में आज की तारीख तक राज्यवार तथा वर्षवार कुल कितनी निधि आवंटित तथा उपयोग की गई है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (ख): सुगम्य भारत अभियान के अंतर्गत, केंद्र सरकार ने 49 शहरों में 1,314 चिन्हित भवनों के नवीनीकरण (रेट्रोफिटिंग) के लिए उत्तर प्रदेश राज्य सहित राज्य/संघ राज्य क्षेत्र सरकारों को सहायता-अनुदान जारी किया गया है। इस अभियान के लक्ष्य 1.1 के अंतर्गत चिन्हित शहरों की सूची में शाहजहांपुर संसदीय निर्वाचन क्षेत्र को शामिल नहीं किया गया था। दिव्यांगजन अधिकार अधिनियम, 2016 के कार्यान्वयन की योजना की सुगम्य भारत अभियान उप-योजना के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को निधियां आवंटित नहीं की जाती हैं बल्कि उनसे प्राप्त प्रस्ताव के अनुसार निधियां जारी की जाती हैं। राज्य/संघ राज्य क्षेत्र, जिनके प्रस्ताव पिछले तीन वर्षों के दौरान प्राप्त हुए थे उन्हें जारी किए गए अनुदान की वर्षवार स्थिति नीचे दी गई है:

(रूपये लाख में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र/वर्ष	2021-22	2022-23	2023-24
1	अरुणाचल प्रदेश	734.42	0	0
2	असम	0	542.34	80.16
3	गोवा	0.00	99.21	0
4	गुजरात	477.95	0	0
5	मध्य प्रदेश	2074.06	0	0
6	मणिपुर	1379.15	208.61	0
7	मेघालय	1320.82	0	0

8	नागालैंड	0	0	95.65
9	तमिलनाडु	648.69	0	0
10	पश्चिम बंगाल	297.50	0	0

IMPACT ON TEA GARDENS

4893. SHRI JAGANNATH SARKAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Ministry is aware of the adverse impact on tea gardens and local communities in West Bengal's Kalchini block due to pollution from Bhutan's sakha Industrial Estate;
- (b) the steps taken by the Ministry to coordinate with Bhutan to ensure adherence to international environmental standards, particularly in industrial areas close to the Indian border;
- (c) the assistance extended by the Ministry to affected tea estates and other industries in Kalchini to mitigate the environmental damage caused by industrial pollution from Bhutan;
- (d) the specific outcomes of discussions with Bhutan during the Commerce Secretary Level Meeting held in September 2024 concerning this issue; and
- (e) whether the Ministry is planning any further site visits or joint inspections involving Bhutanese authorities and Indian experts to address this matter comprehensively and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e): Government is aware of the reports regarding pollution from industrial activities in Bhutan's Pasakha Industrial Estate affecting tea gardens in West Bengal. The issue was taken up with the Bhutanese side, and in August 2018, a joint delegation led by the Tea Board of India and the Department of Trade from the Bhutanese side, undertook a site visit. The delegation recommended a separate visit to the Pasakha Industrial Area to be undertaken jointly by the Environment Commission of Bhutan, Tea Board of India, Ministry of Jal Shakti and other environmental experts.

During the Commerce Secretary Level Meeting (CSLM) held in November 2021, Indian side requested Royal Government of Bhutan (RGoB) to facilitate this visit. However, due to COVID pandemic, the visit could not take place. This matter was again discussed by the Indian side with RGoB during Border District Coordination Meetings between Bhutan and the State Government of West Bengal. This matter has been raised most recently with the Bhutanese side in the CSLM held in September 2024, during which, RGoB has informed that it would further contact stakeholders in this regard.

AGRICULTURAL PRODUCTIVITY

4894. SHRI MURASOLI S.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the year-wise, State-wise and crop-wise details of agriculture productivity (yield per hectare) during last eight years;
- (b) whether the reason for low income of farmers is low productivity (yield per hectare) of all major crops in the country, if so, the details thereof;
- (c) if not, the reasons for low productivity of agriculture in the country;
- (d) the steps taken for the increase in productivity of agriculture; and
- (e) the steps taken by the Government to increase investment, both public and private, in agriculture sector in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): During the last eight years, the agricultural productivity has increased by 16.63% for cereals i.e. from 2525 kg. per hectare in 2016-17 to 2945 kg. per hectare in 2023-24, 12.23% for pulses i.e. from 785 kg. per hectare in 2016-17 to 881 kg. per hectare in 2023-24 and 9.96% for oilseeds i.e. from 1195 kg. per hectare in 2016-17 to 1314 kg. per hectare.

The year-wise and crop-wise details of agriculture productivity (yield per hectare) in the major crop producing States, during the last eight years are given in the enclosed **Statement**.

In the Union Budget 2025-26, the Government has announced the launch of 'Prime Minister Dhan-Dhaanya Krishi Yojana' in partnership with states. Through the convergence of existing schemes and specialized measures, the programme will cover 100 districts with low productivity, moderate crop intensity and below-average credit parameters. It aims to (1) enhance agricultural productivity, (2) adopt crop diversification and sustainable agriculture practices, (3) augment post-harvest storage at the panchayat and block level, (4) improve irrigation facilities, and (5) facilitate availability of long term and short-term credit. This programme is likely to benefit 1.7 crore farmers.

Further, the Government of India is implementing the following schemes/programmes meant for the welfare of farmers by increasing production, remunerative returns and income support to the farmers:

1. National Food Security and Nutrition Mission (NFSNM)
2. National Mission on Edible Oils (NMEO)-Oil Palm
3. National Mission on Edible Oils (NMEO)-Oilseeds
4. National Mission for Sustainable Agriculture (NMSA)
5. National Mission on Natural Farming (NMNF)
6. ParamparagatKrishiVikasYojana (PKVY)

7. Soil Health & Fertility (SH&F)
8. Rainfed Area Development (RAD)
9. Agroforestry
10. Crop Diversification Programme (CDP)
11. Sub-Mission on Agriculture Extension (SMAE)
12. Sub-Mission on Seed and Planting Material (SMSP)
13. Mission for Integrated Development of Horticulture (MIDH)
14. National Bamboo Mission
15. National Bee Keeping and Honey Mission (NBHM)
16. Mission Organic Value Chain Development for North Eastern Region
17. Per Drop More Crop (PDMC)
18. Integrated Scheme for Agriculture Marketing (ISAM)
19. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
20. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
21. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
22. Pradhan Mantri Annadata Aay Sanraksha Abhiyan (PM-AASHA)
23. Modified Interest Subvention Scheme (MISS)
24. Agriculture Infrastructure Fund (AIF)
25. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)

26.Namo Drone Didi

27.Agri Fund for Start-Ups & Rural Enterprises (AgriSURE)

28.Sub-Mission on Agriculture Mechanization (SMAM)

29.Digital Agriculture Mission

The Indian Council of Agricultural Research is focusing on the development of high-yielding climate resilient and nutritionally rich field-crop varieties along with the location specific production and protection technologies. Developed improved varieties, production and protection technologies are being disseminated among farmers for large-scale adoption through outreach activities viz., training/sensitization programmes during the crop season, on-farm trials & frontline demonstrations, diagnostic field visits and field friends programmes as well as through social media platforms.

(e): The Government is implementing various schemes to increase investment, both public and private, in agriculture sector in the country. Some of the schemes are:

(i) As part of the Atmanirbhar Bharat initiative, the Agriculture Infrastructure Fund (AIF) was launched in 2020 to promote sustainable agriculture by supporting the development of agricultural infrastructure across India. This initiative aims to empower farmers and boost their incomes by facilitating medium- to long-term loans through lending institutions at a maximum interest rate of 9%. Under the AIF, loans are offered for infrastructure projects at farm-gate and aggregation points,

with a target of financing ₹1 lakh crore by 2025-26. Additionally, the scheme benefits borrowers from an interest subvention of 3% per annum for a duration of up to seven years for loans up to ₹2 crore. To further support borrowers, the initiative includes credit guarantee support by way of reimbursement of credit guarantee fees for loans up to ₹2 crore for 7 years, reducing the financial risks for both lenders and borrowers.

(ii) Agricultural Marketing Infrastructure (AMI), a sub-scheme of Integrated Scheme for Agricultural Marketing (ISAM) under which assistance is provided for construction/ renovation of godowns/ warehouses in the rural areas in the States to enhance the storage capacity for agriculture produce. AMI is demand-driven scheme in which subsidy is provided at the rate of 25% and 33.33%, respectively, on capital cost of the project based on the category of eligible beneficiary. Assistance under this scheme is available to Individuals, Farmers, Group of farmers/growers, Agri-preneurs, Registered Farmer Produce Organizations (FPOs), Cooperatives and state agencies etc. AMI Scheme is demand-driven and there is no State-wise fund allocation.

(iii) National Agriculture Market (e-NAM) scheme is a virtual platform integrating physical wholesale mandis/ markets of different States/ Union Territories (UTs) to facilitate online trading of agriculture and horticulture commodities to enable farmers to realize better remunerative prices for their produce.

(iv) Rashtriya Krishi Vikas Yojana (RKVY), a Centrally-Sponsored Scheme under which the funds are released to the State Governments as Grants-in-Aid on the basis of projects in Agriculture & allied sectors approved in the State Level Sanctioning Committee Meeting (SLSC) headed by the Chief Secretary of the concerned State, which is the empowered body to approve projects under the Scheme. In this scheme, States have the flexibility and autonomy in the process of selection, planning, approval and execution of projects in agriculture and allied sectors as per their priorities. RKVY is primarily a project-oriented scheme, the benefit of which is available to all sections of the farming community. From 2015-16, the funding pattern of RKVY changed from 100% central share to 60:40 between Centre and States whereas 90:10 between Centre and North Eastern & Himalayan States. For UTs it remains at 100% as the Central share.

(v) The Government of India has launched a **Central Sector Scheme of “Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs)”**. FPOs help in aggregation of small, marginal and landless farmers in order to give them the collective strength to deal with tremendous challenges during agriculture production phase, such as, access to technology, quality seed, fertilizers and pesticides including requisite finances. Members of the FPO will manage their activities together in the organization to get better access to technology, input, finance and markets for enhancement of their income quickly.

(vi) The Government of India has been implementing the Scheme of Mega Food Parks since 2008 with the objective to provide modern infrastructure facilities for the food processing sector along the value chain from the farm to the market.

STATEMENT

Rice Productivity

States/UTs	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Telangana	3075	3192	3452	3694	3206	3395	3406	3602
Uttar Pradesh	2295	2283	2704	2705	2733	2678	2737	2772
West Bengal	2784	2926	2946	2892	2958	2995	3057	3064
Punjab	3998	4366	4132	4034	4366	4340	4193	4516
Chhattisgarh	2101	1311	1810	1848	1889	2134	2602	2539
Odisha	2160	1739	2004	2122	2182	2353	2030	2081
Bihar	2467	2447	1948	2182	2233	2496	2453	2541
Andhra Pradesh	3540	3788	3729	3765	3393	3392	3730	3822
Madhya Pradesh	1847	2026	1880	2370	2085	2283	2057	2080
Tamil Nadu	1642	3630	3562	3760	3379	3566	3500	3235
Haryana	3213	3181	3121	3334	3334	3605	3362	3822
Assam	1916	2171	2153	2176	2209	1862	2426	2413
Maharashtra	2025	1882	2236	1866	2109	2178	2269	2304
Karnataka	2519	3038	3012	3067	3072	3089	3223	3282
Gujarat	2306	2209	2279	2193	2367	2355	2530	2485
Jharkhand	2241	2350	1895	2219	1951	2028	1747	1378
All India	2494	2576	2638	2722	2717	2798	2838	2882

Source: DA&FW

Wheat Productivity

States/UTs	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Uttar Pradesh	3113	3269	3432	3432	3604	3604	3531	3708
Madhya Pradesh	2976	2993	2993	2993	2989	3535	3179	3012
Punjab	4704	5077	5188	5003	4868	4216	4748	5045
Haryana	4514	4412	4925	4687	4834	4533	4704	4723
Rajasthan	3175	3334	3501	3501	3676	3913	3807	3540
Bihar	2427	2905	2998	2595	2767	2780	2958	3150
Gujarat	2751	2898	3020	3268	3205	3205	3248	3027
Maharashtra	1474	1657	1497	1697	1839	1894	1948	1899
All India	3200	3368	3533	3440	3521	3537	3521	3559

Source: DA&FW

Maize Productivity

States/Uts	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Bihar	3732	3476	3708	2975	3211	4026	5854	5975
Karnataka	2419	2948	2805	2990	3107	3279	3092	2855
Madhya Pradesh	2602	2615	3261	2899	2763	3291	3191	2812
Tamil Nadu	3026	7986	7258	7424	6408	7066	7007	6239
Telangana	3321	4057	3837	5347	6782	5403	5557	5671
Uttar Pradesh	2064	2208	2082	2323	2352	2170	2191	2417
West Bengal	4367	4805	6556	6647	6752	6989	6285	6633
Maharashtra	3009	2868	1906	1740	2978	2865	2913	1847

Rajasthan	1501	2063	2240	1355	2285	2149	2277	2464
Andhra Pradesh	6612	6912	5875	6701	5917	5553	7138	6225
Gujarat	1780	1661	1961	1815	1717	2090	2140	2244
Himachal Pradesh	2672	2532	2530	2540	2727	2970	2654	2403
Jammu And Kashmir	1833	1805	2189	2015	1759	1986	1979	2041
Jharkhand	1923	2025	1744	1989	2186	2231	1910	2098
Assam	2911	3132	3254	3495	3594	3965	3698	5143
All India	2689	3065	3070	3006	3199	3387	3545	3351

Source: DA&FW

Tur Productivity

States/Uts	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Karnataka	749	861	639	729	759	666	701	747
Maharashtra	1042	909	662	907	1042	1042	787	803
Uttar Pradesh	1074	1175	1084	980	1005	1223	1039	932
Gujarat	1156	1243	1209	991	1186	1161	1163	1163
Jharkhand	1002	1147	1014	1048	1104	1129	1144	1149
Telangana	676	798	647	903	775	769	882	812
Odisha	884	897	1022	1124	1166	1036	1062	1062
Madhya Pradesh	1133	1297	846	1103	1305	844	762	885
Andhra Pradesh	380	430	182	486	363	271	323	413
Tamil Nadu	655	1093	1248	1273	1049	936	1039	987
All India	913	967	729	859	914	861	814	827

Source: DA&FW

Gram Productivity

States/Uts	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Madhya Pradesh	1100	1280	1288	1417	1488	1514	1468	1381
Maharashtra	891	917	825	1096	1074	1145	1074	1055
Rajasthan	911	1074	1152	1079	1072	1167	934	1081
Gujarat	1116	1285	1358	1568	1568	1908	1699	1714
Uttar Pradesh	1114	1155	1272	1371	1243	1346	1321	1153
Karnataka	590	619	509	782	625	689	680	605
Andhra Pradesh	960	1132	508	1218	1136	1023	1388	994
Jharkhand	1174	1228	1166	1197	1257	1186	1172	1167
Chhattisgarh	1171	1010	1026	231	887	725	912	828
Telangana	1294	1516	1569	1532	1667	1409	1568	1686
All India	974	1078	1041	1142	1192	1261	1172	1151

Source: DA&FW

Urad Productivity

States/Uts	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Madhya Pradesh	679	739	480	281	341	547	649	678
Uttar Pradesh	548	511	574	434	573	520	465	647
Andhra Pradesh	658	920	977	1086	929	1059	1249	1126
Tamil Nadu	637	707	622	783	559	660	675	505
Rajasthan	641	624	501	246	390	366	420	505

Maharashtra	542	346	421	444	636	484	630	396
Jharkhand	918	874	841	869	872	903	886	887
Assam	677	648	665	598	651	661	645	670
Gujarat	604	636	669	737	746	721	726	808
West Bengal	734	764	693	692	661	687	726	739
Odisha	454	372	329	368	344	340	382	411
Telangana	827	818	944	1212	1313	1130	1222	1233
Chhattisgarh	320	318	329	331	370	368	368	383
Karnataka	489	506	508	488	576	495	466	458
All India	632	662	546	459	538	599	657	656

Source: DA&FW

Moong Productivity

States/Uts	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Madhya Pradesh	607	612	963	741	1179	1209	1135	1196
Rajasthan	495	432	495	560	551	354	505	345
Odisha	410	388	327	336	246	354	367	392
Bihar	696	709	698	664	560	694	778	714
Gujarat	469	557	566	772	712	810	742	818
Karnataka	275	341	339	369	402	361	383	315
Maharashtra	585	367	424	390	517	479	582	380
Uttar Pradesh	565	528	605	570	709	632	590	596
Punjab	842	860	872	866	969	1238	1034	914
West Bengal	757	716	492	431	733	757	754	873
Andhra Pradesh	493	661	700	808	772	861	1010	973
Tamil Nadu	338	433	451	445	367	379	361	331
All India	500	477	516	548	601	570	663	598

Source: DA&FW

Groundnut Productivity

States/Uts	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Gujarat	1795	2345	1382	2751	1911	2259	2570	2739
Rajasthan	2051	1966	2053	2191	2256	2132	2400	2276
Madhya Pradesh	1482	1558	1848	1587	1786	1722	1912	2051
Tamil Nadu	2084	3078	2717	2980	2502	2812	2598	2694
Andhra Pradesh	595	1426	618	1284	891	626	1011	1038
Maharashtra	1184	1183	977	1063	1318	1255	1278	1257
West Bengal	2279	2343	2788	2198	2363	2544	2561	3060
Karnataka	629	980	759	998	999	846	1248	648
Telangana	2060	2230	2491	2391	2286	2257	2448	2450
Uttar Pradesh	904	1013	994	942	1209	1139	1168	1172
Odisha	1229	1134	1277	1471	2023	1901	1881	1989
All India	1398	1893	1422	2063	1703	1777	2075	2163

Source: DA&FW

Soybean Productivity

States/Uts	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Madhya Pradesh	1231	1062	1231	789	639	978	969	903
Maharashtra	1194	1030	1132	1170	1460	1197	1343	1028
Rajasthan	1072	1207	1254	469	969	801	1023	1038
Karnataka	745	913	1034	1183	1212	1147	1184	1062
Gujarat	717	791	1276	1318	1357	1630	1682	1386

Telangana	1162	1624	1584	1808	1503	1731	1612	1483
All India	1177	1058	1192	921	976	1069	1145	985

Source: DA&FW

Rapeseed & Mustard Productivity

States/Uts	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Rajasthan	1422	1602	1709	1366	1675	1716	1468	1529
Madhya Pradesh	1299	1305	1471	1538	1745	1379	1540	1470
Uttar Pradesh	1245	1392	1483	1260	1438	1368	1497	1462
Haryana	1853	2018	2058	1793	2028	1914	1701	1816
West Bengal	1077	1175	1212	1167	1250	1218	1243	1244
Gujarat	1711	1808	1784	1932	1976	1995	1966	1896
Jharkhand	728	715	695	794	798	819	834	801
Assam	644	639	643	617	647	644	788	786
Bihar	1180	1245	1290	1187	1271	1125	1175	1263
All India	1304	1410	1511	1331	1524	1497	1428	1444

Source: DA&FW

Sugarcane Productivity

States/Uts	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Uttar Pradesh	64893	79245	80807	81313	81807	82300	80244	81346
Maharashtra	82524	92000	77200	84280	92000	92000	91200	78000
Karnataka	68962	84081	90000	89000	96000	96000	90000	77000
Tamil Nadu	86995	99814	103000	107615	104030	109240	111080	105000

Gujarat	70710	66330	73182	71890	77327	78306	74344	71621
Bihar	54415	59138	89181	60649	54766	56949	60627	59777
Uttarakhand	69645	69682	69553	75410	80000	80000	80000	82646
Madhya Pradesh	51413	55408	48905	59470	57270	57840	70040	66000
Punjab	81273	83580	81828	80242	83841	82153	83123	83254
Haryana	80618	84499	78243	80274	86179	81918	82232	83582
All India	69001	80198	80105	80497	83566	84906	83349	78953

Source: DA&FW

Cotton Productivity

States/Uts	Yield (Kg./Ha.)							
	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Gujarat	612	660	401	552	540	559	602	574
Maharashtra	475	238	266	251	378	318	338	323
Telangana	416	466	356	546	418	439	495	475
Rajasthan	506	551	548	624	675	558	579	444
Karnataka	337	573	331	485	481	493	460	471
Madhya Pradesh	582	457	645	430	387	431	410	486
Haryana	609	416	483	584	419	352	296	444
Andhra Pradesh	563	549	409	649	449	524	372	297
Odisha	478	478	493	579	547	551	554	554
Punjab	615	750	775	827	691	437	303	500
Tamil Nadu	430	413	344	418	369	347	313	330
All India	512	443	378	455	451	428	443	436

Source: DA&FW

ग्राम पंचायत का विकास

4895. श्री राहुल कस्वां:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने ग्राम पंचायतों की व्यापक विकास के कार्यकलापों के दस्तावेजीकरण हेतु पंचायत एंटरप्राइजेज सूइट परियोजना को बंद कर दिया है;

(ख) यदि हां, तो इस संबंध में प्रस्तावित वैकल्पिक कार्यक्रम का ब्यौरा क्या है;

(ग) उन राज्यों का ब्यौरा क्या है जिन्होंने इस परियोजना के लिए पूर्ण आंकड़े उपलब्ध करा दिए हैं;

(घ) क्या सरकार का ग्राम पंचायतों के विकास और वैकल्पिक कार्यक्रमों को बढ़ावा देने के लिए कोई नई नीति बनाने का विचार है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग): जी नहीं, सरकार ने पंचायत एंटरप्राइजेज सूइट (पीईएस) परियोजना को बंद नहीं किया है। ई-पंचायत मिशन मोड परियोजना (एमएमपी) के तहत, पंचायती राज संस्थाओं (पीआरआई) के कामकाज के विभिन्न पहलुओं का पता लगाने के लिए कोर कॉमन सॉफ्टवेयर एप्लीकेशन का एक सूइट तैयार किया गया था, जिसमें आयोजना, बजटन, कार्यान्वयन, लेखांकन, निगरानी, सामाजिक लेखापरीक्षा और प्रमाण पत्र और लाइसेंस जारी करने जैसी नागरिक सेवाओं की प्रदायगी शामिल है। ये एप्लीकेशन सामूहिक रूप से पंचायत एंटरप्राइजेज सूइट (पीईएस) बनाते हैं जो वेब-आधारित होते हैं, जिससे निर्बाध पहुंच सुनिश्चित होती है।

इसके अलावा, पीआरआई में ई-गवर्नेंस को बढ़ाने और डिजिटल संचालन को कारगर बनाने के लिए, सरकार ने 24 अप्रैल, 2020 को ई-ग्रामस्वराज की शुरुआत की। यह कार्य-आधारित लेखांकन

एप्लीकेशन ई-पंचायत एमएमपी के तहत पहले से उपलब्ध एप्लीकेशनों की कार्यक्षमताओं को एकीकृत करता है, जिसमें प्लानप्लस, एक्शनसॉफ्ट, पीआरआईएसॉफ्ट और राष्ट्रीय परिसंपत्ति निर्देशिका (एनएडी) शामिल हैं। इसके अतिरिक्त, स्थानीय सरकार निर्देशिका (एलजीडी) के साथ एरिया प्रोफाइलर एप्लीकेशन को भी ई-ग्रामस्वराज में शामिल किया गया है, जो पंचायत निर्देशिका के रूप में कार्य करता है। मंत्रालय ने ग्राम पंचायतों (जीपी) के लिए विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने के लिए ई-ग्रामस्वराज को सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ भी एकीकृत किया है। पंचायतें अपनी वार्षिक पंचायत विकास योजनाएँ तैयार करने और अपलोड करने के लिए ई-ग्रामस्वराज पोर्टल का उपयोग करती हैं। वर्ष 2024-25 के दौरान ई-ग्रामस्वराज के तहत राज्यों द्वारा की गई प्रगति संलग्न **विवरण** में दी गई है। इस पहल का उद्देश्य देश भर में पंचायतों के लिए बेहतर पारदर्शिता, दक्षता और उपयोग में आसानी सुनिश्चित करते हुए शासन प्रक्रियाओं को सरल बनाना है।

मंत्रालय ई-पंचायत एमएमपी के तहत डेटा प्रविष्टि और प्लेटफॉर्म उपयोग को बढ़ाने के लिए राज्य सरकारों के साथ काम कर रहा है। फीडबैक के आधार पर निरंतर सुधार किए जा रहे हैं, जिसमें ई-ग्रामस्वराज में कार्यक्षमता उन्नयन और पंचायत अधिकारियों के लिए क्षमता निर्माण पहल शामिल हैं। सभी राज्य अपने उपलब्ध संसाधनों के आधार पर ई-पंचायत एमएमपी को लागू करने के प्रयास कर रहे हैं। हालाँकि, देश भर में पंचायतों की तत्परता के स्तर में भिन्नता के कारण, राज्य इन एप्लीकेशनों को लागू करने के अलग-अलग चरणों में हैं।

(घ) और (ङ): सरकार पंचायती राज संस्थाओं (पीआरआई) को मजबूत बनाने और समग्र पंचायत विकास को बढ़ावा देने के लिए प्रतिबद्ध है। ग्राम पंचायतों को सशक्त बनाने, उनकी शासन क्षमता को बढ़ाने और डिजिटल परिवर्तन सुनिश्चित करने के लिए स्वामित्व योजना, राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) और ई-ग्रामस्वराज सहित कई पहलों को लागू किया जा रहा है।

सरकार एआई और डेटा एनालिटिक्स जैसी उभरती हुई प्रौद्योगिकियों को एकीकृत करके ग्राम पंचायतों के लिए डिजिटल परिवर्तन पहल पर ध्यान केंद्रित कर रही है। निर्बाध वित्तीय लेनदेन के लिए ई-ग्रामस्वराज-पीएफएमएस इंटरफेस को मजबूत किया गया है। इसके अतिरिक्त, जमीनी स्तर पर शासन को बढ़ाने के लिए क्षमता निर्माण कार्यक्रम और अवसंरचना विकास संबंधी पहलें की जा रही हैं।

स्वामित्व योजना के कार्यान्वयन के माध्यम से, ड्रोन सर्वेक्षण का उपयोग करके गांवों में आबादी क्षेत्रों के सटीक भू-संदर्भित/जिओ-रेफरन्सडमानचित्र बनाए गए हैं। एमओपीआर के ग्राम मानचित्र (<https://grammanchitra.gov.in/>) एप्लिकेशन में एआई टूल्स का उपयोग करके, निवासियों द्वारा उपयोग किए जाने के लिए गांव के घरों की छतों पर सौर ऊर्जा लगाने की क्षमता का अनुमान लगाया गया है।

विवरण

वित्त वर्ष 2024-25 के दौरान ग्राम पंचायत स्तर पर ई-ग्रामस्वराज को अपनाना

क्र. सं.	राज्य का नाम	ग्राम पंचायतों एवं समकक्ष की कुल संख्या	शामिल ग्राम पंचायत	ऑनलाइन भुगतान करने वाली ग्राम पंचायतें और समकक्ष	ब्लॉक पंचायतों और समकक्ष की कुल संख्या	शामिल ब्लॉक पंचायत	ऑनलाइन भुगतान करने वाली ब्लॉक पंचायतें	जिला पंचायतों और समकक्ष की कुल संख्या	शामिल जिला पंचायत	ऑनलाइन भुगतान करने वाली जिला पंचायतें
1	आंध्र प्रदेश	13328	13296	12970	660	660	642	13	13	13
2	अरुणाचल प्रदेश	2108	2106	222	0	0	0	27	25	8
3	असम	2662	2197	2176	191	191	189	30	29	27
4	बिहार	8054	8054	8045	534	534	530	38	38	38
5	छत्तीसगढ़	11596	11594	11516	146	146	146	27	27	27
6	गोवा	191	190	93	0	0	0	2	2	2
7	गुजरात	14656	14599	13890	248	248	248	33	33	33
8	हरियाणा	6226	6222	5914	143	143	134	22	22	22
9	हिमाचल प्रदेश	3615	3614	3540	81	81	81	12	12	12
10	झारखंड	4345	4345	4329	264	264	262	24	24	24
11	कर्नाटक	5954	5954	5937	238	232	126	31	31	28
12	केरल	941	941	941	152	152	152	14	14	14

13	मध्य प्रदेश	23011	23009	22980	313	313	310	52	52	52
14	महाराष्ट्र	27917	27894	26737	351	351	307	34	34	34
15	मणिपुर	3180	161	123	0	0	0	12	6	4
16	मेघालय	6817	0	0	2241	0	0	3	3	0
17	मिजोरम	842	842	832	0	0	0	0	0	0
18	नागालैंड	1289	186	0	0	0	0	0	0	0
19	ओडिशा	6794	6794	6793	314	314	314	30	30	30
20	पंजाब	13237	13222	9775	152	151	114	22	22	19
21	राजस्थान	11211	11207	10837	361	353	351	33	33	33
22	सिक्किम	199	199	195	0	0	0	6	6	6
23	तमिलनाडु	12525	12525	12519	388	388	388	36	36	36
24	तेलंगाना	12991	12768	12636	572	540	508	32	32	32
25	त्रिपुरा	1194	1185	1174	75	75	75	9	9	9
26	उत्तराखंड	7795	7794	7743	95	95	95	13	13	13
27	उत्तर प्रदेश	57691	57691	57609	826	826	818	75	75	75
28	पश्चिम बंगाल	3339	3339	3338	345	345	345	22	21	21
कुल		263708	251928	242864	8690	6402	6135	652	642	612

EXPORT OF HORTICULTURE CROPS

4896. SHRI MAGUNTA SREENIVASULU REDDY:

SHRI B. K. PARTHASARATHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the total quantity and value of major horticulture crops and their products exported from the country during the last five years, year/crop and State-wise;
- (b) the details of the total quantity and value of major horticulture crops and their products imported to India during the last five years, year/crop and State-wise;
- (c) the details of the major countries where horticulture crops are exported from India during the last five years, year/crop and State-wise; and
- (d) the details of the major countries from where horticulture crops are imported to India during the last five years, year/crop and State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d): The Government maintains the record of total agricultural exports from India. The export figures of States are compiled on the basis of the State-of-Origin code reported by the exporters in the shipping bills. Thus, the State wise data of exports of agriculture commodities is not available, as the same is not validated by the DGCI&S.

The details of exports of major horticulture crops, in value and in terms of quantity, during the last five years, is as below:

India's Exports of Major Horticulture Crops										
Products	Value in USD Million					Qty in MT				
	2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24
Fresh Fruits	770.25	768.54	877.22	864.62	1,146.62	834.84	973.18	1,166.44	1,096.09	1,438.57
Fresh Vegetables	651.68	723.97	815.26	926.43	890.96	1,930.51	2,339.68	2,468.4	3,383.59	2,686.09
Fruits & Vegetables Seeds	109.24	125.16	113.34	118.42	132.89	19,221.69	32,285.42	20,989.49	21,445.76	17,711.89
Floriculture	76.52	77.84	103.61	88.46	86.7	16,949.41	15,695.02	23,695.48	21,052.79	19,674.47
Total	1,607.69	1,695.51	1,909.43	1,997.93	2,257.17	38,936.45	51,293.3	48,319.81	46,978.23	41,511.02
Source: DGCIS										

The Government maintains the record of total agricultural imports in India. Thus, the State wise data of imports of agriculture commodities is not maintained by the DGCI&S. The details of the total quantity and value of major horticulture crops and their products imported into India, during the last five years, is as below:

India's Imports of Major Horticulture Crops										
Products	Values in Million					Qty in MT				
	2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24
Fresh Fruits	1,993.14	2,131.21	2,460.33	2,483.95	2,734.97	993.73	1,211.83	1,552.49	1,549.87	1,788.63

Fresh Vegetables	83.46	30.5	18.48	5.35	14.65	150.1	72.9	45.99	18.15	36.04
Fruits & Vegetables Seeds	120.43	142.93	140.04	148.84	168.22	17,775.56	24,983.61	19,761.89	27,364.29	21,697.19
Floriculture	32.53	21.72	34.62	35.6	34.95	7,197.29	3,959.21	6,235.88	8,895.17	10,416.83
Total	2,229.56	2,326.36	2,653.48	2,673.74	2,952.79	26,116.68	30,227.56	27,596.25	37,827.48	33,938.69
Source: DGCI&S										

The details of the major countries to where horticulture crops are exported from India, during the last five years, is as below:

India's top export destinations for Major Horticulture Crops					
Rank	2019-20	2020-21	2021-22	2022-23	2023-24
1	UAE	Bangladesh	Bangladesh	UAE	UAE
2	Bangladesh	UAE	UAE	Bangladesh	Bangladesh
3	Netherlands	Netherlands	Nepal	Netherlands	Netherlands
4	Nepal	Nepal	Netherlands	Nepal	Nepal
5	Malaysia	Malaysia	Malaysia	Malaysia	USA
Source: DGCI&S					

The details of the major countries from where horticulture crops are imported into India, during the last five years, is as below:

India's top Import countries for Major Horticulture Crops					
Rank	2019-20	2020-21	2021-22	2022-23	2023-24
1	USA	USA	USA	USA	USA

2	Afghanistan	Afghanistan	Afghanistan	Afghanistan	Afghanistan
3	UAE	UAE	Iran	UAE	UAE
4	Iran	Iran	UAE	Iran	Iran
5	Chile	Iraq	Chile	Chile	Chile
Source: DGCI&S					

पीएसीएस का कम्प्यूटरीकरण

4897. श्री सतपाल ब्रह्मचारी:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) हरियाणा में विशेषकर सोनीपत संसदीय निर्वाचन क्षेत्र में प्राथमिक कृषि ऋण समितियों (पीएसीएस) के कितने सदस्य अब तक डिजिटल प्लेटफॉर्म से जुड़े हैं;

(ख) पीएसीएस के डिजिटलीकरण और उन्हें कोर बैंकिंग प्रणाली (सीबीएस) से जोड़ने के लिए निर्धारित समय-सीमा का जिलावार ब्यौरा क्या है;

(ग) हरियाणा में पीएसीएस कम्प्यूटरीकरण परियोजना के लिए केन्द्र प्रायोजित परियोजना के अंतर्गत जिलावार कितनी निधि आवंटित और उपयोग की गई है;

(घ) उक्त परियोजना के अंतर्गत अब तक कितने प्रतिशत कार्य पूरे किए गए हैं;

(ङ) क्या सरकार ने वर्ष 2026-27 तक 63,000 पीएसीएस के डिजिटलीकरण का लक्ष्य निर्धारित किया है; और

(च) यदि हां, तो अब तक परियोजना के कार्यान्वयन का ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): राष्ट्रीय सहकारी डेटाबेस (NCD) पोर्टल के अनुसार हरियाणा राज्य में पैक्स से जुड़े सदस्यों की कुल संख्या 28,01,073 है। इसके अलावा, इस परियोजना के अधीन ePACS की ऑनबोर्डिंग द्वारा

हरियाणा के सोनीपत जिला केंद्रीय सहकारी बैंक के अधीन पैक्स के कुल 1,56,011 सदस्य डिजिटल प्लेटफॉर्म से जुड़े हैं।

(ख): हरियाणा राज्य के सभी जिलों के पैक्स के डिजिटलीकरण और कोर बैंकिंग सॉल्यूशन (CBS) के साथ लिंक करने की तय समयसीमा, इस परियोजना की समाप्ति की तारीख, अर्थात् 31 मार्च, 2027 है।

(ग): हरियाणा में पैक्स कंप्यूटरीकरण की परियोजना के अधीन आबंटित, जारी और उपयोग की गई निधि का राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(घ) से (च): इस परियोजना के अधीन 30 राज्यों और संघ राज्यक्षेत्रों से 67,930 कार्यशील पैक्स के डिजिटलीकरण के प्राप्त प्रस्तावों को स्वीकृत किया गया है और जैसा कि ऊपर वर्णित है, इस परियोजना की समाप्ति की तारीख, अर्थात् 31 मार्च, 2027 है।

इस परियोजना की प्रगति के संबंध में, अब तक 60,382 पैक्स को हार्डवेयर डिलीवर किए गए और 50,455 पैक्स को एंटरप्राइज रिसोर्स प्लानिंग (ERP) सॉफ्टवेयर पर ऑनबोर्ड किया गया। इसके अतिरिक्त, 32,084 पैक्स में डे-एंड प्रक्रिया शुरू हो गई है और 40,050 पैक्स डिजिटल प्लेटफॉर्म पर गो-लाइव हो गए हैं। इस परियोजना के प्रगति का राज्य-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

विवरण-I

हरियाणा में केंद्रीय प्रायोजित पैक्स कंप्यूटरीकृत परियोजना के अधीन आबंटित और उपयोग की गई निधि का राज्य-वार ब्यौरा

क्रम सं.	जिला	स्वीकृत पैक्स	आबंटित निधि (केंद्रीय + राज्य हिस्सेदारी)	जारी निधि (केंद्रीय + राज्य हिस्सेदारी)	उपयोग की गई राशि (केंद्रीय + राज्य हिस्सेदारी)
1	अंबाला	53	1,32,32,563	90,71,709	85,89,435
2	भिवानी	54	1,34,82,234	92,42,873	87,51,500

3	फरीदाबाद	18	44,94,078	30,80,958	29,17,167
4	फतेहाबाद	31	77,39,801	53,06,094	50,24,009
5	गुरुग्राम	29	72,40,459	49,63,765	46,99,880
6	हिसार	47	1,17,34,537	80,44,723	76,17,046
7	झज्जर	23	57,42,433	39,36,779	37,27,491
8	जींद	31	77,39,801	53,06,094	50,24,009
9	कैथल	42	1,04,86,182	71,88,901	68,06,722
10	करनाल	86	2,14,71,706	1,47,20,131	1,39,37,574
11	कुरुक्षेत्र	72	1,79,76,312	1,23,23,831	1,16,68,666
12	महेंद्रगढ़	23	57,42,433	39,36,779	37,27,491
13	पंचकुला	10	24,96,710	17,11,643	16,20,648
14	पानीपत	32	79,89,472	54,77,258	51,86,074
15	रेवाड़ी	25	62,41,775	42,79,108	40,51,620
16	रोहतक	22	54,92,762	37,65,615	35,65,426
17	सिरसा	36	89,88,156	61,61,915	58,34,333
18	सोनीपत	34	84,88,814	58,19,587	55,10,204
19	यमुनानगर	42	1,04,86,182	71,88,901	68,06,722
	कुल	710	17,72,66,410	12,15,26,667	11,50,66,016

विवरण-II

पैक्स कंप्यूटरीकरण परियोजना के अधीन हुई प्रगति का राज्य-वार ब्यौरा

क्रम सं.	राज्य/संघ राज्यक्षेत्र	कंप्यूटरीकरण के लिए चयनित PACS	ERP पर ऑनबोर्ड किए गए पैक्स की सं.	ERP पर ऑनबोर्ड किए पैक्स का%	हार्डवेयर डिलिवर किए गए PACS की सं.	डिलीवर किए गए हार्डवेयर का %	डे-एंड	डे-एंड%	ERP - गो-लाइव	गो-लाइवका %
1.	महाराष्ट्र	12,000	10,979	91%	11,018	92%	8,200	68%	8,544	71%
2.	राजस्थान	6,781	4,206	62%	6,781	100%	2,085	31%	2,471	36%
3.	गुजरात	5,754	5,249	91%	5,754	100%	2,165	38%	3,080	54%
4.	उत्तर प्रदेश	5,686	2,978	52%	3,062	54%	1,999	35%	2,703	48%
5.	कर्नाटक	5,491	2,077	38%	5,491	100%	81	1%	89	2%
6.	मध्य प्रदेश	4,536	4,516	100%	4,534	100%	3,244	72%	4,502	99%
7.	तमिलनाडु	4,532	4,529	100%	4,532	100%	4,523	100%	4,528	100%
8.	बिहार	4,495	4,440	99%	4,477	100%	4,171	93%	4,285	95%
9.	पश्चिम बंगाल	4,167	1,103	26%	1,647	40%	430	10%	1,086	26%
10.	पंजाब	3,482	1,720	49%	3,456	99%	160	5%	444	13%
11.	आंध्र प्रदेश	2,037	1,734	85%	2,021	99%	-	0%	1,734	85%
12.	चंडीगढ़	2,028	2,010	99%	2,028	100%	1,934	95%	1,999	99%
13.	हिमाचल प्रदेश	1,789	836	47%	870	49%	317	18%	650	36%
14.	झारखंड	1,500	1,467	98%	1,500	100%	1,380	92%	1,465	98%

15.	हरियाणा	710	617	87%	710	100%	54	8%	517	73%
16.	उत्तराखंड	670	185	28%	670	100%	185	28%	185	28%
17.	असम	583	580	99%	583	100%	252	43%	561	96%
18.	जम्मू और कश्मीर	537	531	99%	537	100%	523	97%	528	98%
19.	त्रिपुरा	268	245	91%	268	100%	74	28%	239	89%
20.	मणिपुर	232	45	19%	-	0%	42	18%	42	18%
21.	नागालैंड	231	33	14%	33	14%	2	1%	32	14%
22.	मेघालय	112	103	92%	109	97%	100	89%	102	91%
23.	सिक्किम	107	107	100%	107	100%	34	32%	105	98%
24.	गोवा	58	35	60%	50	86%	16	28%	32	55%
25.	अंडमान और निकोबार द्वीपसमूह	46	46	100%	46	100%	46	100%	46	100%
26.	पुडुचेरी	45	37	82%	45	100%	37	82%	37	82%
27.	मिजोरम	25	25	100%	25	100%	20	80%	24	96%
28.	अरुणाचल प्रदेश	14	11	79%	14	100%	1	7%	11	79%
29.	लद्दाख	10	9	90%	10	100%	9	90%	9	90%
30.	दादर और नगर हवेली तथा दमन और दीव	4	2	50%	4	100%	-	0%	-	0%
	कुल	67,930	50,455	74%	60,382	89%	32,084	47%	40,050	59%

PROMOTE FISHING PRACTICES

4898. SHRIMATI RACHNA BANERJEE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the measures taken to promote sustainable fishing practices in the country and how is the Government ensuring that they are effectively implemented;
- (b) the actions taken to minimize post-harvest losses in the fisheries sector, particularly in areas where storage and transportation infrastructure is limited;
- (c) the details of initiatives in place to support the livelihoods of traditional and small-scale fishermen, especially in coastal and remote regions;
- (d) the manner in which depletion of fish stocks in certain regions is managed and the strategies in place to prevent overfishing;
- (e) the details of modern technologies (such as satellite tracking, advanced nets and better fishing equipment) used to improve efficiency and reduce bycatch, if so, the details thereof; and
- (f) the steps taken to ensure fish remains an affordable source of nutrition for the growing population, especially in low-income regions?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a): 'Fisheries' is a state subject. While the governance of fisheries in the territorial waters of 12 nautical miles falls under the domain of the State Governments, fisheries in the Exclusive Economic Zone (EEZ) and beyond is the subject of the Union Government. The 'National Policy on Marine Fisheries, 2017' (NPMF, 2017) notified by the Department of Fisheries, Government of India provides guidance for sustainable harnessing of marine resources in the country. The conservation and management measures implemented for sustainable harnessing of marine resources *inter alia* include 61 days of annual fishing ban, Ban on destructive fishing practices viz. paired bottom trawling or bull trawling and use of artificial and LED lights in fishing, marine protected areas (MPAs) and protection of endangered, threatened and protected (ETP) species, Turtle Excluder Devices (TEDs) in trawl nets, fishing gear and mesh-size regulations, minimum legal size (MLS) of fishes, spatial-temporal restrictions, and zonation of fishing areas by the coastal States/UTs, etc.

The Department of Fisheries, Government of India is implementing a flagship scheme "Pradhan Mantri Matsya Sampada Yojana (PMMSY)" with a vision of ecologically healthy, economically viable and socially inclusive fisheries sector that contributes towards economic prosperity and well-being of fishers in a sustainable and responsible manner. Under PMMSY, the activities such as sea ranching and installation of artificial reefs are supported for the first time by the Government across entire coastline of India for enhancing the fish stocks and supporting

livelihood of fishers. Besides, the activities such as mariculture including seaweed cultivation, open sea cage culture, bivalve culture and ornamental fisheries are also promoted under PMMSY to reduce the fishing pressure in the nearshore waters and enhancing marine production. Advisories are also issued to coastal States/UTs from time to time for preventing juvenile fishing and promoting sustainable fishing practices.

(b): Government schemes including PMMSY are aimed at reducing the post-harvest losses by development and modernization, strengthening of fisheries post-harvest infrastructure, value chain and marketing infrastructure including construction/modernization and upgradation of fishing harbours/fish landing centres, setting up of markets and marketing infrastructures, providing cold-chain of transportation and storage facilities. During the last 10 years, the Government of India has approved the projects for construction/modernization of 67 Fishing Harbours and 50 Fish Landing Centres at a total cost of Rs 9,735.89 crore for safe landing and berthing of about 48,000 fishing vessels, benefitting 9 lakhs fishers and associated stakeholders. Further, the GoI has also created a dedicated fund namely 'Fisheries and Aquaculture Infrastructure Development Fund' (FIDF) with a corpus of Rs 7522.48 crore in 2018-19 for providing the concessional finance. GoI has also supported for improvements in the transportation & logistics network including processing facilities. This includes 27,189 fish transportation facilities, 6,916 fish retail markets, wholesale markets and fish kiosks, 11 integrated aquaparks, 1,725

fish feed mill/plants & ice plant/cold storages and 128 value added enterprise units.

Three Modern and Smart Fish Markets are being developed with facilities such as IoT, e-Trading, green technology, logistic supply chain integration, etc.

(c): DoF, GoI is taking various steps under the PMMSY towards providing financial assistance to fishers, which includes livelihood and nutritional support provided annually to ~5.94 lakh fisher families during the fishing ban and lean periods. Besides, the Group Accident Insurance Scheme cover was increased from ₹1 lakh to ₹5 lakh benefiting 32.16 lakh fishers. The empowerment of fisheries cooperatives and entrepreneurship has been prioritized through the establishment of 2,195 Fisheries Farmer Producer Organizations (FFPOs). Additionally, 63 FFPOs have been integrated into the Open Network for Digital Commerce (ONDC), improving access to markets and fair pricing. Under the PMMSY, financial assistance is also provided to traditional fishers for acquisition of deep-sea fishing vessels, upgradation of existing fishing vessels for export competence, procurement of boats and nets by traditional fishers for better catch, vessel communication and support system and safety kits to ensure safety of fishermen at sea.

(d): The Government has taken several steps to increase the fish stocks, such as implementation of uniform fishing ban during monsoon season, ban on destructive fishing methods, discouraging juvenile fishing, installation of artificial reefs, promoting sea ranching, alternate/additional livelihood to coastal communities to reduce fishing pressure etc. The potential of fishery resources are estimated in

regular intervals by committee of experts to ascertain the status of fish stocks and revalidation of potential of fishery resources in the Exclusive economic Zone of India. The sustainable fisheries in the maritime zones of India is ensured by way of implementation of laws, regulations and policies at national and state levels. As per the report of Marine Fish Stock Status of India 2022, published by ICAR-Central Marine Fisheries Research Institute (CMFRI), the marine fish stocks of the Indian waters are in good health and 91.1% of the 135 fish stocks evaluated in different regions during 2022 were found sustainable.

(e): The NPMF, 2017 *inter alia* recommends the use of Information Technology (IT) and Space Technology (ST) to ensure optimum use for harnessing the benefits in support of the fisher community. The DoF, GoI through its schemes and programs, has promoted use of IT and ST for various applications for the benefits of fishers such as providing real-time Potential Fishing Zone (PFZ) advisories and weather forecasts to fishers, use of Vessel Monitoring System/Automatic Identification System, safety kits to fishers for their safety. The Vessel Communication and Support System (VCSS) is provided to ensure safety of fishermen at sea. The bycatch could undermine the integrity of the marine ecosystem, therefore, DoF, GoI is providing 100% financial assistance to fishers shared between Centre and State/UTs in the ratio of 60% Central share and 40% State share without any share of fisher/beneficiary, for installation of Turtle Excluder Device (TED).

(f): The availability of fish and fish products throughout India is ensured through promotion of sustainable and responsible fishing practices, conservation and optimum utilization of fishery resources, promotion of aquaculture and reduction in post-harvest losses. Moreover, the DoF, GoI has been implementing various schemes and programs which *inter alia* promotes various activities for enhancing production and productivity of fishery resources, ensuring availability of fish as an affordable source of nutrition for the growing population, especially in low-income regions.

पीएम ई-ड्राइव योजना

4899. श्री जुगल किशोर:

श्री तेजस्वी सूर्या:

श्री प्रवीण पटेल:

श्री दामोदर अग्रवाल:

श्री आलोक शर्मा:

श्री दिनेशभाई मकवाणा:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री बिभु प्रसाद तराई:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री ई-ड्राइव योजना/स्कीम के उद्देश्य, कार्यान्वयन का ब्यौरा क्या है तथा इसके अंतर्गत कुल कितना बजटीय आवंटन किया गया है;

- (ख) विगत तीन वर्षों के दौरान फरवरी, 2025 तक उक्तयोजना पर व्यय का राज्यवार ब्यौरा क्या है;
- (ग) ई-बसों और अन्य इलेक्ट्रिक वाहनों (ईवी) के लिए फास्ट चार्जर लगाने के लिए वित्तीय आवंटन का ब्यौरा क्या है और देश भर में कितने फास्ट चार्जिंग स्टेशन संस्थापित किए जा रहे हैं और कितने फास्ट चार्जिंग स्टेशन कार्य कर रहे हैं;
- (घ) क्या गुजरात और अन्य प्रमुख राज्यों में सार्वजनिक चार्जिंग स्टेशनों के विकास की कोई विशिष्ट योजना है;
- (ङ) क्या सरकार ने निजी कंपनियों को फास्ट चार्जर लगाने की अनुमति दी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (च) क्या सरकार ने राज्य सरकारों से प्राप्त दावों के एवज में धनराशि संवितरित कर दी है;
- (छ) इलेक्ट्रिक वाहन विनिर्माताओं, सार्वजनिक परिवहन निकायों और अन्य पात्र लाभार्थियों को कितनी धनराशि संवितरित की गई है;
- (ज) क्या उक्त योजना के अंतर्गत वित्तीय अनुदानों का उपयोग इलेक्ट्रिक वाहन विनिर्माण में लगे घरेलू उद्योगों को प्रोत्साहन देने के लिए भी किया गया है; और
- (झ) उक्त योजना के अंतर्गत मध्य प्रदेश को कुल कितना वित्तीय आवंटन किया गया है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख): भारी उद्योग मंत्रालय ने 'पीएम इलेक्ट्रिक ड्राइव रिवोल्यूशन इन इनोवेटिव व्हीकल एन्हांसमेंट (पीएम ई-ड्राइव) स्कीम' को 29.09.2024 को अधिसूचित किया गया है जिसका उद्देश्य देश में प्रदूषण रहित इलेक्ट्रिक वाहन (ग्रीन मोबिलिटी) और इलेक्ट्रिक वाहन विनिर्माण पारितंत्र का विकास करना है। 01.04.2024 से 31.03.2026 तक की दो वर्ष की अवधि के लिए इस स्कीम का परिव्यय ₹10,900 करोड़ है। इलेक्ट्रिक मोबिलिटी प्रमोशन स्कीम (ईएमपीएस)-2024 (जो 01.04.2024 से

30.09.2024 तक छह महीने की अवधि के लिए कार्यान्वित की गई थी) को पीएम ई-ड्राइव स्कीम में समाहित कर लिया गया है। इस स्कीम के तहत 01.04.2024 से 28.02.2025 तक कुल ₹423.23 करोड़ खर्च किए गए हैं जिसका विवरण निम्नानुसार है:

व्यय शीर्ष	राशि करोड़ रुपये में
सब्सिडी अर्थात ई-दुपहिया, ई-तिपहिया: ई-रिक्शा/ई-कार्ट और एल 5 के लिए मांग प्रोत्साहन	422
आईईसी सहित प्रशासनिक व्यय	1.23
सकल योग	423.23

पीएम ई-ड्राइव स्कीम के तहत राज्य सरकारों को इलेक्ट्रिक वाहन खरीदने के लिए प्रत्यक्ष रूप से सब्सिडी प्रदान नहीं की जाती। इस स्कीम के तहत आर्थिक प्रोत्साहन मुख्यतः इलेक्ट्रिक वाहनों के खरीदारों (उपभोक्ताओं/अंत-प्रयोक्ताओं) को वाहन की खरीद मूल्य में अग्रिम छूट के रूप में दिया जाता है। यह प्रोत्साहन या रियायत फिर मूल उपकरण निर्माताओं (ओईएम) को भारी उद्योग मंत्रालय द्वारा प्रतिपूर्ति के रूप में प्रदान की जाती है।

(ग) और (घ): पीएम ई-ड्राइव स्कीम के तहत पूरे भारत में सार्वजनिक चार्जिंग अवसंरचना स्थापित करने (जिसमें ई-बसें और इलेक्ट्रिक वाहन शामिल हैं) के लिए ₹2,000 करोड़ का आवंटन किया गया है। विद्युत मंत्रालय से प्राप्त जानकारी के अनुसार, 17.12.2024 तक देश में 25,202 ईवी चार्जिंग स्टेशन स्थापित किए जा चुके हैं।

(ड): विद्युत मंत्रालय ने “इलेक्ट्रिक वाहन चार्जिंग अवसंरचना की स्थापना और संचालन संबंधी दिशानिर्देश-2024” को 17.09.2024 को जारी किया है। इन दिशानिर्देशों में ईवी चार्जिंग अवसंरचना के विस्तार में सार्वजनिक-निजी भागीदारी की भूमिका पर जोर दिया गया है। ईवी चार्जिंग स्टेशन स्थापित करने को लाइसेंस-मुक्त कार्य माना गया है और कारोबारी प्रक्रिया को सरल बना दिया गया है।

(च) और (छ): पीएम ई-ड्राइव स्कीम के तहत राज्य सरकारों या मूल उपकरण निर्माताओं (ओईएम) को इलेक्ट्रिक वाहनों की खरीद के लिए प्रत्यक्ष रूप से सब्सिडी प्रदान नहीं की जाती है। इस स्कीम के तहत प्रोत्साहन मुख्य रूप से इलेक्ट्रिक वाहन खरीदारों (उपभोक्ताओं/अंतः प्रयोक्ताओं) को वाहन की खरीद मूल्य में अग्रिम छूट के रूप में दिया जाता है। यह प्रोत्साहन या रियायत फिर भारी उद्योग मंत्रालय द्वारा मूल उपकरण निर्माताओं (ओईएम) को प्रतिपूर्ति के रूप में प्रदान की जाती है। 01.04.2024 से 28.02.2025 तक इस स्कीम के तहत ई-दुपहिया और ई-तिपहिया के लिए मूल उपकरण निर्माताओं (ओईएम) को ₹422 करोड़ की प्रतिपूर्ति की गई है। अब तक, इस स्कीम के तहत सार्वजनिक परिवहन निकायों को ई-बसों की तैनाती के लिए कोई अनुदान नहीं दिया गया है।

(ज) और (झ): पीएम ई-ड्राइव स्कीम के चरणबद्ध विनिर्माण कार्यक्रम (पीएमपी) के तहत स्थानीकरण लगातार बढ़ाने की अनिवार्यता घरेलू स्तर पर ईवी और इसके संघटकों के निर्माण को बढ़ावा देती है। हालांकि, इस स्कीम के तहत मध्य प्रदेश सहित किसी भी राज्य सरकार को इस उद्देश्य हेतु कोई प्रत्यक्ष वित्तीय आवंटन नहीं किया गया है।

SEED QUALITY ASSURANCE SYSTEM

4900. SHRI V. K. SREEKANDAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether it is a fact that the experts and industry partners have asked the Centre to revisit and modernize the Seeds Bill of 2004 and the Seeds Policy of 2022 to incorporate the latest developments in the sector, if so, the details thereof;

- (b) whether it is also a fact that the country's seed quality assurance system is weak and needs to be strengthened on issues such as adhering to international standards and upgradation of seed analysts, if so the details thereof;
- (c) whether it is also a fact that Seeds Act, 1966 and Seeds Rules, 1968 have not been revised till now, if so the reasons therefor; and
- (d) whether the Government is considering to bring in a new Seeds Act and Policy in this regard, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): Adequate provisions are available under the Seeds Act, 1966, the Seed Rules, 1968 and the Seeds (Control) Order, 1983 and amendments thereon to ensure quality of seeds supplied to the farmers. These legislations empowered State Governments to appoint seed inspectors, establish Seed Testing Laboratories and take appropriate measures to curb the sale of spurious / sub-standard seeds in the country.

To further strengthen the seed quality regime, the Department of Agriculture and Farmers Welfare has introduced the Seeds Bill, 2004 in the Rajya Sabha. The Bill has been revisited and revised as per the present suitability in consultation with various stakeholders.

At present, 176 notified seed testing laboratories are working across the Country. Out of that two have been accredited by International Seed Testing Association (ISTA) and

seven have accredited by National Accreditation Board for Testing and Calibration Laboratories (NABL).

Further, Department of Agriculture and Farmers Welfare has launched Seed Authentication, Traceability & Holistic Inventory (SATHI) portal-Seed Traceability for effective monitoring, efficiency and transparency covering Seed chain from Nucleus-Breeder-Foundation-Certified Seed on 19th April, 2023. The most of the States have already on-boarded on SATHI portal.

Additionally, the Department of Agriculture and Farmers Welfare is also providing financial assistance to States and various implementing agencies for Strengthening of Seed Testing Laboratory, Specialized Seed Health Testing unit and DNA Finger Printing facilities, Grow-Out-Test farms, Green House facility, organizing Trainings on seed related aspects including officials engaged in Seed testing and also for payment of ISTA fees and technical audit of seed testing labs under Sub-Mission on Seeds and Planting Materials under National Food Security & Nutrition Mission.

मेगा सब्जी मंडी और कृषि मंडियों की स्थापना

4901. श्री विजय बघेल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भिलाई निर्वाचन क्षेत्र में स्थित मेगा इस्पात संयंत्र और अन्य संबद्ध उपक्रमों, जो लोगों के लिए लाखों रोजगार के अवसर प्रदान करते हैं, के आसपास किसानों और अन्य उत्पादकों के कृषि उत्पादों, डेयरी उत्पादों, मत्स्य और मांस उत्पादों की बिक्री के लिए मेगा सब्जी मंडी और कृषि मंडियों का अभाव

है, जिसके कारण किसानों को अपनी उपज की बिक्री और खरीद में अत्यधिक असुविधा का सामना करना पड़ता है;

(ख) क्या उक्त क्षेत्र में लोगों को अवसंरचनात्मक सुविधा उपलब्ध कराने के मद्देनजर मेगा सब्जी और कृषि मंडी स्थापित करने का कोई प्रस्ताव है; और

(ग) यदि हां, तो दुर्ग जिले के रिसाली नगर निगम के वार्ड सं. 33 नोवई कॉलोनी के सामने खाली पड़ी जमीन पर कब तक मेगा सब्जी और कृषि मंडी स्थापित किए जाने की संभावना है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग): कृषि विपणन, राज्य का विषय है तथा कृषि उपज मंडी समितियों (एपीएमसी) को राज्य की संबंधित, राज्य कृषि उपज मंडी समिति अधिनियम के तहत विनियमित किया जाता है। राज्य, उत्पादन, विपणन योग्य अधिशेष और व्यापारियों की मौजूदगी आदि के आधार पर आवश्यकता का आकलन करने के बाद बाजार स्थापित करते हैं।

छत्तीसगढ़ राज्य कृषि विपणन बोर्ड से प्राप्त जानकारी के अनुसार, दुर्ग जिले में कृषि उपज मंडी समिति, दुर्ग के परिसर तथा धमधा ब्लॉक में दो फल एवं सब्जी मंडी स्थापित हैं। इसके अलावा, कुम्हारी में, एक फल एवं सब्जी मंडी निर्माणाधीन है। राज्य बोर्ड द्वारा यह भी बताया गया कि दुर्ग जिले में रिसाली नगर पालिका के वार्ड क्रमांक 33, नोवई कॉलोनी के सामने खाली पड़ी जमीन पर मेगा सब्जी एवं कृषि मंडी स्थापित करने की कोई योजना या स्कीम नहीं है।

केन्द्रीय प्रायोजित ग्रामीण रोजगार योजनाएं

4902. श्रीमती कलाबेन मोहनभाई देलकर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) संघ राज्यक्षेत्र, दादरा और नगर हवेली में कार्यान्वित केन्द्र प्रायोजित ग्रामीण रोजगार योजना का ब्यौरा क्या है;

(ख) विगत पांच वर्षों के दौरान इस संबंध में आवंटित निधि का ब्यौरा क्या है; और

(ग) विगत पांच वर्षों के दौरान संघ राज्यक्षेत्र, दादरा और नगर हवेली में ग्रामीण रोजगार योजनाओं से कुल कितने लाभार्थियों को सहायता मिली है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ग): महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) एक मांग आधारित मजदूरी रोजगार योजना है जो देश के ग्रामीण क्षेत्रों में परिवारों की आजीविका सुरक्षा को बढ़ाने के लिए प्रत्येक परिवार, जिसके वयस्क सदस्य अकुशल शारीरिक श्रम करने के इच्छुक हैं, को प्रत्येक वित्तीय वर्ष में कम से कम सौ दिनों की गारंटीकृत मजदूरी रोजगार प्रदान करती है। यह आजीविका सुरक्षा प्रदान करती है, अर्थात् बेहतर रोजगार अवसर उपलब्ध न होने की स्थिति में ग्रामीण परिवारों के लिए आजीविका के वैकल्पिक अवसर उपलब्ध कराती है।

पिछले पांच वित्तीय वर्षों, 2020-21 से 2024-25 तक, के लिए संघ राज्य क्षेत्र दादरा और नगर हवेली में महात्मा गांधी नरेगा योजना के अंतर्गत जारी निधि और सृजित श्रम-दिवसों का ब्यौरा नीचे दिया गया है:

वित्तीय वर्ष	दादरा एवं नगर हवेली को जारी केंद्रीय निधि (करोड़ रुपए में)*	सृजित श्रम दिवस (संख्या में)#
2020-21	-	120121
2021-22	-	10815
2022-23	1.62	21390
2023-24	2.21	72374
2024-25	9.02	293523

(* स्रोत- नरेगा सॉफ्ट)

(# स्रोत- संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमन एवं दीव)

राष्ट्रीय ग्रामीण आजीविका मिशन (एनआरएलएम) ग्रामीण विकास मंत्रालय द्वारा कार्यान्वित एक गरीबी उन्मूलन परियोजना है। इसका प्राथमिक उद्देश्य स्वरोजगार को बढ़ावा देना और ग्रामीण गरीबों को स्वयं सहायता समूहों (एसएचजी) में संगठित करना है ताकि उनकी आजीविका में सुधार हो सके। मिशन का उद्देश्य सभी ग्रामीण गरीब परिवारों तक पहुँचना और उन्हें स्थायी आजीविका के अवसरों से जोड़ना, वित्तीय सेवाओं तक उनकी पहुँच में सुधार करना और विभिन्न स्थायी आजीविका संवर्द्धनों के माध्यम से घरेलू आय में वृद्धि करना है।

संघ राज्य क्षेत्र दादरा और नगर हवेली द्वारा साझा की गई सूचना के अनुसार, पिछले पांच वित्तीय वर्षों, 2020-21 से 2024-25 के लिए संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमन और दीव में एनआरएलएम के अंतर्गत वित्तीय और वास्तविक प्रगति का ब्यौरा नीचे दिया गया है:

वर्ष	प्राप्त निधि	उपलब्ध निधि	व्यय	लाभान्वित स्वयं सहायता समूहों की संख्या परिक्रामी निधि	लाभान्वित स्वयं सहायता समूहों की संख्या सामुदायिक निवेश निधि	लाभान्वित वीओ की संख्या स्टार्ट-अप निधि
2020-21	5610506	6881307	5610506	144	34	0
2021-22	10000000	11373800	7019054	121	19	0
2022-23	10600000	15448682	13992357	181	72	11
2023-24	16000000	17110742	15730478	185	38	0
2024-25	16500000	17883601	16537492	470	98	23

जिला संसाधन केंद्र

4903. डॉ. राजीव भारद्वाज:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) के अंतर्गत हिमाचल प्रदेश में जिला संसाधन केन्द्र स्थापित करने का प्रस्ताव है;

(ख) यदि हां, तो हिमाचल प्रदेश के किन-किन जिलों में उक्त केन्द्र स्थापित किए जाने का प्रस्ताव है; और

(ग) उक्त केन्द्रों की स्थापना के लिए आबंटित की जाने वाली प्रस्तावित कुल धनराशि कितनी है और तत्संबंधी जिलावार ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग): जी हां। मंत्रालय वित्तीय वर्ष 2022-23 से राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की संशोधित केंद्र प्रायोजित योजना को लागू कर रहा है, जिसका मुख्य उद्देश्य सभी निर्वाचित प्रतिनिधियों (ईआर) और अन्य हितधारकों को प्रशिक्षण प्रदान करके पंचायती राज संस्थाओं (पीआरआई) को मजबूत बनाना है ताकि वे नेतृत्व की भूमिकाओं के लिए अपनी शासन क्षमताओं का विकास कर सकें और ग्राम पंचायतों को प्रभावी ढंग से काम करने में सक्षम बना सकें। आरजीएसए योजना के तहत मंत्रालय राज्यों/संघ राज्य क्षेत्रों को जिला पंचायत संसाधन केंद्र (डीपीआरसी) सहित क्षमता निर्माण और प्रशिक्षण के लिए संस्थागत प्रणाली स्थापित करने के लिए भी सहायता प्रदान कर रहा है। इस योजना के तहत, हिमाचल प्रदेश के चंबा और लाहौल स्पीति जिलों के लिए आरजीएसए योजना के लागत मानदंडों के अनुसार 2 करोड़ रुपये प्रत्येक की लागत से 2 डीपीआरसी के निर्माण को मंजूरी दी गई है।

PRE-MATRIC AND POST-MATRIC SCHOLARSHIP

4904. DR. NISHIKANT DUBEY:

SHRIMATI SMITA UDAY WAGH:

SHRI MANOJ TIWARI:

SHRI KHAGEN MURMU:

SHRI VINOD LAKHAMSHI CHAVDA:

SHRI NABA CHARAN MAJHI:

SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the number of students benefited from the Pre-Matric Scholarship and amount disbursed during Financial Year 2024-25 till February 2025, particularly in Mahasamund&Jalgon Parliamentary Constituencies of Chattisgarh and Maharashtra, respectively;

(b) the number of students benefited from the Post-Matric Scholarship and amount disbursed during the said period at the these places; and

(c) the steps taken to ensure timely disbursement and minimize delays in scholarship payments, particularly for students at the said places?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): The details of number of students benefited from the Pre-Matric Scholarship and amount disbursed during Financial Year 2024-25 till 31st March, 2025, across the country and State of Chhattisgarh & Maharashtra including Mahasamund & Jalgon districts/ Parliamentary Constituencies of Chattisgarh and Maharashtra respectively is given in the enclosed **Statement-I**.

(b): The details of number of students benefited from the Post-Matric Scholarship and amount disbursed during Financial Year 2024-25 till 31st March, 2025, across the country and State of Chhattisgarh & Maharashtra including Mahasamund&Jalgon districts/ Parliamentary Constituencies of Chattisgarh and Maharashtra respectively is given in the enclosed **Statement-II.**

(c): The details are given in the enclosed **Statement-III.**

STATEMENT-I

(i) Pre-Matric Scholarship scheme for SCs and Others

	NO. OF BENEFICIARIES (IN LAKH)	RELEASED CENTRAL SHARE (RS. IN CR.)
TOTAL RELEASE (ALL STATES/UTS)	22.41	478.05
STATE OF CHHATTISGARH	0.21	5.22
STATE OF MAHARASHTRA	NIL	NOT RELEASED AS STATE HAS NOT SHARED ANY STATE SHARE PAID DATA FOR PAYMENT OF CENTRAL SHARE
MAHASAMUND PARLIAMENTARY CONSTITUENCY, CHHATTISGARH	0.01225	0.27
JALGON PARLIAMENTARY CONSTITUENCY, MAHARASHTRA	NOT RELEASED AS STATE HAS NOT SHARED ANY STATE SHARE PAID DATA TO THIS DEPARTMENT FOR PAYMENT OF CENTRAL SHARE	

(ii) Pre-Matric Scholarship Schemes for OBC, EBC and DNT Students

	No. of beneficiaries (in lakh)	Released Central Share (Rs. in Cr.)
State of Chhattisgarh	Not released as Proposal not received from State Govt.	
State of Maharashtra	5.99	5.56
Mahasamund Parliamentary Constituency, Chhattisgarh	Parliamentary constituency-wise data is not maintained.	
Jalgon Parliamentary Constituency, Maharashtra		

(iii) Pre-Matric Scholarship for Students with Disabilities

	NO. OF BENEFICIARIES	RELEASED CENTRAL SHARE (RS. IN CR.)
STATE OF CHHATTISGARH	60	0.07
STATE OF MAHARASHTRA	0	0
MAHASAMUND PARLIAMENTARY CONSTITUENCY, CHHATTISGARH	PARLIAMENTARY CONSTITUENCY-WISE DATA IS NOT MAINTAINED.	
JALGON PARLIAMENTARY CONSTITUENCY, MAHARASHTRA		

(iv) Pre-Matric Scholarship for Minority Affairs Students

	No. of beneficiaries	Released Central Share (Rs. in Cr.)
State of Chhattisgarh	Nil	
State of Maharashtra		
Mahasamund Parliamentary Constituency, Chhattisgarh		
Jalgon Parliamentary Constituency, Maharashtra		

(v) Pre-Matric Scholarship for STs

	No. of beneficiaries	Released Central Share (Rs. in Cr.)
Mahasamund Parliamentary Constituency, Chhattisgarh	5,494	1.44
Jalgon Parliamentary Constituency, Maharashtra	Maharashtra Govt. is not implementing the Centrally Sponsored Scheme of Pre-Matric Scholarship for STs	

STATEMENT-II**(i) Post-Matric Scholarship scheme for SCs**

	No. of beneficiaries (in lakh)	Released Central Share (Rs. in Cr.)
Total Release (all States/UTs)	48.53	5661.86

State of Chhattisgarh	0.88	40.43
State of Maharashtra	3.83	972.38
Mahasamund Parliamentary Constituency, Chhattisgarh	0.099	4.10
Jalgon Parliamentary Constituency, Maharashtra	0.253	44.74

(ii) Post-Matric Scholarship Schemes for OBC, EBC and DNT Students

	No. of beneficiaries (in lakh)	Released Central Share (Rs. in Cr.)
State of Chhattisgarh	2.70	25.27
State of Maharashtra	Not released as funds were already available in SNA account	
Mahasamund Parliamentary Constituency, Chhattisgarh	Parliamentary constituency-wise data is not maintained.	
Jalgon Parliamentary Constituency, Maharashtra		

(iii) Post-Matric Scholarship for Students with Disabilities

	No. of beneficiaries	Released Central Share (Rs. in Cr.)
State of Chhattisgarh	183	0.36
State of Maharashtra	263	0.69
Mahasamund Parliamentary	Parliamentary constituency-wise data is not maintained.	

Constituency, Chhattisgarh	
Jalgon Parliamentary Constituency, Maharashtra	

(iv) Post-Matric Scholarship for Minority Affairs Students

	No. of beneficiaries	Released Central Share (Rs. in Cr.)
State of Chhattisgarh		Nil
State of Maharashtra		
Mahasamund Parliamentary Constituency, Chhattisgarh		
Jalgon Parliamentary Constituency, Maharashtra		

(v) Post-Matric Scholarship for STs

	No. of beneficiaries	Released Central Share (Rs. in Cr.)
Mahasamund Parliamentary Constituency, Chhattisgarh	320	0.36
Jalgon Parliamentary Constituency, Maharashtra	State Government of Maharashtra has not submitted the data of current FY 2024-25 on DBT Tribal portal of Ministry of Tribal Affairs (as on February,2025)	

STATEMENT-III

Steps taken to ensure timely disbursement and minimize delays in scholarship payments

- i. Regular capacity building and Handholding/cluster/regional meetings and/or workshops for all States/UTs are conducted to review the progress of the States as well as to resolve any pending issues.
- ii. Advertisement to promote outreach and increase awareness:
 - a. Scheme snippets are being uploaded on social media platforms (Facebook, Twitter and Instagram).
 - b. Classified advertisements are being published in National and regional newspapers in Hindi, English and regional languages.
- iii. Field visits: Officials dealing with Pre and Post Matric Scholarship schemes for SCs visit various institutes in the States to understand their concerns.
- iv. Channelising various agencies/partners: Services from National Payment Corporation of India (NPCI), Indian Post Payments Bank (IPPB) are being taken to ensure Aadhaar seeding of beneficiaries. PMU staff is also deputed to visit the districts with the maximum pendency so that coordination with bankers and institutions may be done.
- v. Monthly review of Pre & Post Matric scholarship scheme for SCs:- Department of Social Justice and Empowerment monitors the progress of the implementation of the schemes on monthly basis wherein review of scheme, State wise is undertaken.
- vi. A Projects Monitoring Unit (PMU) has also been set up in DoSJE. The Department also undertakes periodic review of the implementation of the scheme through third party evaluation studies, the studies have found that

these schemes are achieving desired objectives and have recommended their continuation.

vii. Further, to ensure timely release, the system of State Nodal Agency (SNA) & Central Nodal Agency (CNA) have been adopted which ensure released of scholarship/fellowship to scholars under concerned schemes.

RURAL DEVELOPMENT POLICY

4905. SHRI GODAM NAGESH:

ADV. CHANDRA SHEKHAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the measures taken by the Government to enhance agricultural productivity while ensuring sustainability in rural and marginalised communities;
- (b) the steps taken by the Government to integrate climate resilience into rural development policy; and
- (c) the measures taken to ensure that the benefits of rural development initiatives reach the most vulnerable sections of society, including women, small-scale farmers and indigenous communities?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a): The Department of Agriculture & Farmers Welfare (DA&FW) is implementing National Food Security Mission (NFSM) with the objective of increasing foodgrains production through increase in productivity and area expansion in all the 28 states

and 2 Union Territories (Jammu & Kashmir and Ladakh) of the country. Under (NFSM) assistance is given through state governments to farmers for interventions like cluster demonstrations on improved package of practices, demonstrations on cropping system, distribution of seeds of High Yielding Varieties (HYVs)/hybrids, improved farm machineries/resource conservation machineries/tools, efficient water application tools, plant protection measures, nutrient management/soil ameliorants, processing & post-harvest equipment, cropping system based trainings to the farmers etc.

Ministry of Rural Development (MoRD) is implementing Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) under which the following measures have been taken to enhance agricultural productivity:-

- i. Water Conservation and Irrigation Projects: MGNREGS focuses on creating water-harvesting structures such as check dams, ponds, and wells, helping improve water availability for agriculture in rural areas. These initiatives increase agricultural productivity, especially in drought-prone areas.
- ii. Works for promoting agricultural productivity by creating durable infrastructure required for bio-fertilizers and post-harvest facilities including pucca storage facilities for agricultural produce.

As part of the farm sector development, Deen Dayal Upadhyaya Antyodaya Yojana (DAY-NRLM) of this Ministry empowers mahila kisans (women farmers) on adopting sustainable and climate resilient practices in Agriculture and Allied sectors

such Agro Ecological Practices, better livestock management practices around health, hygiene, feed and fodder. The aim is to support the mahila kisans in reduction of cost of cultivation, support increase in yield and facilitate in marketing of produce in due course of time by adopting a sustainable practice. The local expert institutions like Krishi Vigyan Kendra and Agriculture Universities are continuously guiding the state units of the mission on this.

(b): Several steps have been taken by this Ministry to integrate climate resilience into rural development policies. Under MGNREGS, the following steps have been taken:

- i. Water conservation and water harvesting structures to augment and improve groundwater like underground dykes, earthen dams, stop dams, checks dams and rooftop rainwater harvesting structures in Government or Panchayat building with special focus on recharging ground water including drinking water sources;
- ii. Watershed management works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in a comprehensive treatment of a watershed;
- iii. Micro and minor irrigation works and creation, renovation and maintenance of irrigation canals and drains;
- iv. Renovation of traditional water bodies including desilting of irrigation tanks and other water bodies and conservation of old step wells or baolis;

v. Land development works in common land.

Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) incorporates State-specific housing designs and promotes the use of local materials, reducing costs and environmental impact. It encourages adoption of, as far as possible, green designs and technologies, appropriate to the local culture and geo-climatic conditions (including multi-hazards), use of local building material minimizing carbon foot prints and that the houses are comfortable. As per Framework for implementation of PMAY-G, the States Government has been directed take steps to encourage willing beneficiaries to adopt green technologies by using appropriate materials and technologies to reduce CO2 emission and depletion of non-renewable energy resources by using different rural housing typologies as per PAHAL for achieving greenness in housing.

Under Pradhan Mantri Gram Sadak Yojana (PMGSY), the Ministry has taken many initiatives to construct climate-resilient rural roads. Ministry promotes the construction of roads under PMGSY using New materials/Waste materials/Locally available materials. The Ministry has brought out a new Technology Vision Document in 2022 for promoting green/ new technologies in PMGSY road construction. The implementation of these technologies is based on Indian Road Congress (IRC) guidelines and evaluations undertaken by premier technical institutions in the country. The National Rural Infrastructure Development Agency (NRIDA) organizes workshops, trainings, and field demonstrations for States/ UTs

to encourage cross-learning and adoption of these technologies for saving natural resources, enhancing the speed of construction and also for utilizing local waste. The Vision document on new technology Initiatives prescribes enhanced use of new technologies/ materials in the construction of PMGSY roads. Accordingly, States are being promoted to propose at least 50% of the length using new/green technologies/ materials.

Under DAY-NRLM, the mahila kisans are encouraged to adopt organic farming and natural farming practices. As on January 2025, the mission has covered 4.40 crore mahila kisans across the country on adoption of Agro Ecological Practices, 3 lakhs women farmers into organic farming through adoption of Participatory Guarantee Systems (PGS) practices. In addition to promoting natural farming practices, 70,000 Krishi Sakhi (Community Resource Persons) have been certified in convergence with Ministry of Agriculture and Farmers Welfare to promote natural farming with the mahila kisan households. DAY-NRLM ensures the benefits of rural development initiatives reach the most vulnerable sections, including women, by promoting inclusive farm and non-farm livelihood models. Through Producer Groups, Integrated Farming Clusters, Sub-Sector Approach, and Non-Farm Enterprises, the mission fosters economic empowerment, social inclusion, and climate resilience. These initiatives create sustainable income opportunities, reduce rural poverty, and strengthen women's leadership in economic development.

The main objective of watershed development is resource conservation, resource generation and resource utilization. Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY), through its interventions, seeks to address the concerns of land degradation, improving productivity. It rejuvenates watershed landscapes, which leads to improvement in physical properties of degraded soils and sustenance of ground water, reduction of surface runoff, reduction in soil erosion and sedimentation of reservoirs. Springs Rejuvenation ensures sustainable development through improved natural resource management and better resilience of farmers to climate change and generates livelihood opportunities for the watershed communities.

(c): Several measures have been taken by this Ministry to ensure benefits reach vulnerable sections of society. Under MGNREGS, the following measures have been taken:

- i. MGNREGS prioritizes providing employment to marginalized communities, including Scheduled Castes (SCs), Scheduled Tribes (STs), and women. These groups are given preference for work under the scheme, ensuring that they benefit from rural employment opportunities.
- ii. The scheme ensures that at least 33% of the beneficiaries are women, and in many cases, the proportion exceeds this target. Women are given equal wages for equal work, and provisions exist for child care in some areas to encourage women's participation in the workforce.

- iii. MGNREGS assists small and marginal farmers through activities like land development, irrigation, and water conservation, which directly benefit them by improving agricultural productivity and sustainability.

Under PMAY-G, the following provisions have been made:

- i. 60% of the target is to be earmarked for Scheduled Castes (SC) and Scheduled Tribes (ST).
- ii. In view of the provisions of the Rights of the Persons with Disabilities Act 2016, the States to the extent possible may ensure that 5% of beneficiaries at the State Level are from among Persons with Disabilities.
- iii. Allotment of house is made jointly in the name of husband and wife except in the case of a widow/unmarried /separated person. The scheme allows the State to also choose to allot it solely in the name of the woman.
- iv. Women beneficiaries are being encouraged to join Self Help Groups (SHGs) accredited to NRLM of Ministry of Rural Development, to get the livelihood opportunities for augmenting their household income.

PMGSY has also brought about socio-economic change in the lives of rural people, particularly in the lives of women farmers and other vulnerable sections of society.

The findings are as follows:

- i. New roads have provided better education opportunities for children particularly girl children to continue their education beyond the elementary school level.

- ii. PMGSY roads have made health facilities accessible to people. Women have been the major beneficiaries, with most of the childbirth taking place in government hospitals.
- iii. Women's participation in financial decisions has increased and it is reflected in their market accessibility.
- iv. The PMGSY roads have provided new opportunities for employment like employment in nearby urban areas where people could commute daily.

Further, under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN), the provision of pucca house to the Particularly Vulnerable Tribal Groups (PVTG) households is one of the interventions which is being implemented by the MoRD. The target is to provide financial assistance to 4.90 lakh PVTG beneficiaries in convergence with PMAY-G for the construction of pucca houses with basic amenities at Rs. 2.39 lakhs/house, including unit cost of Rs. 2 lakh with Rs 12,000/- for toilet construction in convergence with Swachh Bharat Mission-Gramin (SBM-G) and 90/95 days unskilled wages (Rs 27,000/- approx.) under MGNREGS. Under PMGSY, target length of construction of roads is 8,000 Km with a period of 5 years (2023-24 to 2027-28).

Further, all households with one or more deprivation, are automatically included households as per SECC 2011 which constitute the DAY NRLM target group. Further, eligible households identified through 'participatory identification of poor' (PIP) process and validated by gram sabha are also included in the Self Help

Groups. Furthermore, DAY NRLM has an objective for saturation through its inclusion strategy in order to bring the most vulnerable and unreached population into its fold. There are special efforts to include persons with disabilities, old age population, transgenders and poorest of poor.

National Social Assistance Programme (NSAP) is a social security programme for the most vulnerable persons of our society living below poverty line, both in rural and urban areas irrespective of the category of the beneficiaries. Under the programme, the old aged, widows, and disabled persons belonging to Below Poverty Line (BPL) and fulfilling eligibility criteria prescribed in the NSAP guidelines, are provided financial assistance, in form of pension and in the case of death of the breadwinner of such family, a lump sum assistance is given to the bereaved family.

WINDING UP OF START-UPS

4906. SHRI M. K. RAGHAVAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Ministry has data on winding up of start-ups in the country, State-wise; and

(b) if so, the details thereof during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): The Government with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments launched the Startup India initiative on 16th January 2016.

As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognized as 'startups' under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT). As on 31st January 2025, 1,61,150 entities have been recognised as startups by DPIIT across the country.

The State/Union Territory (UT)-wise number of entities recognised as startups by DPIIT which are categorized as closed (i.e., dissolved/struck-off) as per the Ministry of Corporate Affairs (MCA) as of 5th December 2024 are given in the enclosed **Statement.**

STATEMENT

The State/UT-wise number of entities which have been recognised as startups by DPIIT categorized as closed (i.e., dissolved/struck-off) as per the Ministry of Corporate Affairs (MCA) as of 5th December 2024 are as under:

State/UT	Number of entities recognised as startups categorized as closed (i.e., dissolved/struck-off)
Andaman and Nicobar Islands	3
Andhra Pradesh	101
Arunachal Pradesh	1
Assam	56

Bihar	86
Chandigarh	19
Chhattisgarh	51
Dadra and Nagar Haveli and Daman and Diu	-
Delhi	593
Goa	21
Gujarat	232
Haryana	243
Himachal Pradesh	11
Jammu and Kashmir	34
Jharkhand	59
Karnataka	644
Kerala	197
Ladakh	-
Lakshadweep	-
Madhya Pradesh	149
Maharashtra	929
Manipur	9
Meghalaya	4
Mizoram	3
Nagaland	4
Odisha	109
Puducherry	6
Punjab	38
Rajasthan	160
Sikkim	1
Tamil Nadu	269
Telangana	301
Tripura	9
Uttar Pradesh	487

Uttarakhand	49
West Bengal	185
TOTAL	5,063

INLAND FISHERIES UNDER SCHEME

4907. SHRIMATI MALA RAJYALAXMI SHAH:

SHRI JANARDAN MISHRA:

SHRI NABA CHARAN MAJHI:

SHRI BIBHU PRASAD TARAI

SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the financial allocation made for the various schemes of the Government such as Aquatic Health Management and the amount spent as of February 2025, State-wise, particularly Uttarakhand and Odisha;

(b) the number of projects that have been approved under the scheme as of February 2025 and the financial worth of the projects State-wise, particularly Uttarakhand and Odisha;

(c) the equipment and facilities provided for inland fisheries under the scheme as of February 2025 State-wise, particularly Uttarakhand and Odisha; and

(d) whether the Ministry has taken steps for aquatic health management and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (d): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India with effect from the financial year 2020-21 has been implementing a flagship scheme the Pradhan Mantri Matsya Sampada Yojana (PMMSY) in all States and Union Territories for holistic development of fisheries and aquaculture sector in the country. Based on receipt of viable proposals, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying during the last four years (2020-21 to 2023-24) and current year (2024-25) has accorded approvals to the fisheries developmental proposals of various State Governments, Union Territories and other implementation agencies amounting to Rs.20,990.79 crore with central share of Rs.8926.28 crore under the PMMSY. This includes the project worth of Rs322.97 crore for Government of Uttarakhand and Rs1138.68 crore for Odisha. Development of aquaculture is one of the thrust areas supported under PMMSY for expansion of aquaculture area, intensification, diversification and productive utilization of land and water, quality inputs, infusion of technology, post-harvest management and strengthening of value chain. The key interventions projects/activities approved under PMMSY for development of aquaculture include; 32051 hectares of aquaculture area, 895 hatcheries, 25 Brood Banks, 12081 Re-circulatory Aquaculture Systems, 4205

biofloc units, 55118 reservoir cages and 5711 raceways and 560.7 hectares pens in reservoirs, 3882 hectares of freshwater biofloc pond area. State-wise details of projects approved and central fund released under Pradhan Mantri Matsya Sampada Yojana during the last four years and current year are given in the enclosed **Statement-I**.

The PMMSY inter-alia focuses aquatic animal health management activities to addresses the emergence of new and trans-boundary aquatic diseases especially in aquaculture and aquatic health management projects with an investment of Rs 49.50 crore have been approved during the last four years and current year including the aquatic health management project of Rs2.40 crore approved for Odisha under this scheme. State/UT-wise details of the Aquatic Health Management projects approved under PMMSY during last four years and current year are given in the enclosed **Statement-II**.

STATEMENT-I

State-wise consolidated details of projects approved and central fund released under Pradhan Mantri Matsya Sampada Yojana during 2020-21 to 2024-25

(Rs. In lakhs)

Sl. No.	State/UT	Total Project Cost	Central Share	Funds Released
(i)	(ii)	(iii)	(iv)	(v)
1	Andaman & Nicobar	5867.10	3122.53	696.70

2	Andhra Pradesh	239872.67	55910.38	48211.79
3	Arunachal Pradesh	20028.09	13232.27	9847.62
4	Assam	53962.88	29682.11	20731.89
5	Bihar	54712.98	17365.23	7928.31
6	Chhattisgarh	92338.45	30404.41	20569.40
7	D & D& Dadra & NH	13516.89	6800.65	178.90
8	Delhi	533.25	286.08	163.30
9	Goa	11616.49	4849.74	4405.68
10	Gujarat	96068.53	29277.71	6516.70
11	Haryana	76086.75	26216.03	10151.73
12	Himachal Pradesh	15388.15	7861.50	3813.69
13	Jammu & Kashmir	15019.86	7773.04	7961.80
14	Jharkhand	43856.06	14818.28	11570.76
15	Karnataka	105634.95	36350.59	35958.72
16	Kerala	135811.54	57628.59	31842.33
17	Ladakh	3374.60	2036.76	1016.99
18	Lakshadweep	6763.48	4458.13	1419.12
19	Madhya Pradesh	89925.00	29449.98	19013.71
20	Maharashtra	144767.36	54426.66	27877.83
21	Manipur	20181.70	9584.33	2944.63
22	Meghalaya	13262.36	7425.73	3596.21
23	Mizoram	14785.80	8128.27	6347.38
24	Nagaland	16368.38	10543.52	6709.46
25	Odisha	113867.60	46425.75	25983.27
26	Puducherry	33866.46	22996.05	5713.91
27	Punjab	16792.95	4514.79	2476.27
28	Rajasthan	7095.14	2372.65	864.12
29	Sikkim	7827.43	4681.43	3300.05
30	Tamil Nadu	115284.67	44535.55	13631.12
31	Telangana	34117.09	10842.16	9582.93
32	Tripura	25862.81	14762.41	5859.84
33	Uttar Pradesh	129432.10	41230.99	28911.70
34	Uttarakhand	32297.07	16667.37	8780.37
35	West Bengal	54439.43	22554.70	5075.97
36	Others (Transponders, etc.)	36400.00	21840.00	0.00

Total A		1899026.06	729533.35	399654.16
35	Central Sector Projects	200052.82	163095.20	67426.90
Total A+B		2099078.88	892628.55	467081.07

STATEMENT-II

Table- (a): Establishment of Disease Diagnostic and Quality Testing Labs

(Rs. In lakhs)

Sl. No	Name of the States	Physical (No.)	Project Cost	Gol Share
1	Andhra Pradesh	2	50.00	15.00
2	Arunachal Pradesh	1	25.00	13.50
3	Assam	1	25.00	9.00
4	Delhi	1	25.00	15.00
5	Gujarat	1	40.00	9.60
5	Jharkhand	2	60.00	21.60
6	Ladakh	1	30.00	30.00
7	Madhya Pradesh	2	50.00	12.00
8	Maharashtra	1	25.00	6.00
9	Mizoram	1	25.00	13.50
10	Odisha	4	100.00	30.00
11	Tamil Nadu	1	40.00	9.60
12	West Bengal	1	25.00	9.00
Total		19	520.00	193.80

Table- (b) :Disease Diagnostic and Quality Testing Mobile Labs/Clinics**(Rs. In lakhs)**

Sl. No	Name of the States	Physical (No.)	Project Cost	Gol Share
1	Andhra Pradesh	8	280.00	79.80
2	Kerala	1	35.00	8.40
3	Maharashtra	1	35.00	8.40
4	Manipur	5	175.00	81.90
5	Odisha	4	140.00	42.00
6	Punjab	1	35.00	8.40
7	Uttar Pradesh	9	315.00	96.60
8	West Bengal	2	70.00	25.20
Total		31	1085.00	350.70

Table- (c) : Aquatic Referral Labs for Quality Testing and Disease**Diagnostics****(Rs. In lakhs)**

Sl. No	Name of the States	Physical (No.)	Project Cost	Gol Share
1	Bihar	2	1000.00	600.00
2	Gujarat	1	140.99	84.43
3	Kerala	1	975.00	585.00
4	Meghalaya	1	282.68	254.41
5	West Bengal	1	946.00	567.60
Total		6	3344.67	2091.44

पशु कल्याण संबंधी कार्यक्रम

4908. श्री रामवीर सिंह बिधूड़ी:

श्री दर्शन सिंह चौधरी:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) पशुपालन और पशु कल्याण संबंधी कार्यक्रमों के अंतर्गत शुरू किए जाने वाले संभावित विशेष कार्यक्रमों अथवा पहलों का ब्यौरा क्या है और उनके नाम क्या हैं;

(ख) उक्त क्रियाकलापों में किसानों, डेयरी उत्पादकों और पशु कल्याण संगठनों की भागीदारी सुनिश्चित करने के लिए कौन-कौन सी योजनाएं हैं;

(ग) क्या पशु चिकित्सकों और पशुपालकों के लिए कोई विशेष प्रशिक्षण या क्षमता निर्माण कार्यशालाएं आयोजित की गई हैं;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) क्या पशुपालन और पशु कल्याण को सहायता प्रदान करने के लिए कोई वित्तीय प्रोत्साहन या अनुदान दिए जाने का प्रस्ताव है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख): भारत के संविधान के अनुच्छेद 246(3) के अनुसार पशुपालन और पशु कल्याण राज्य सरकार के अधिकार क्षेत्र में आते हैं। भारत सरकार के पशुपालन और डेयरी विभाग ने 14 जनवरी से 13 फरवरी तक को "पशुपालन और पशु कल्याण जागरूकता माह" के रूप में नामित किया है। इस अवधि के दौरान, किसानों, डेयरी उत्पादकों और पशु कल्याण संगठनों की जागरूकता के लिए विभिन्न पशुपालन विकास कार्यक्रमों और कल्याण कार्यकलापों को शामिल करते हुए एक गहन अभियान चलाया

जाएगा। राज्य सरकारों, पशु कल्याण संगठनों और गैर-सरकारी संगठनों (एनजीओ) को भी कार्यशालाएँ, ऑनलाइन वेबिनार, स्वास्थ्य शिविर, टीकाकरण अभियान, जागरूकता कार्यक्रम (गोष्ठियाँ), पशुपालन मेले और प्रतियोगिताएँ जैसे कि सर्वोत्तम दूध उत्पादन पुरस्कार, पशु प्रदर्शनियाँ और स्कूल तथा कॉलेज के छात्रों के लिए पशु कल्याण और पशुपालन विषयों पर प्रतियोगिताएँ आयोजित करने के लिए प्रोत्साहित किया जाता है। पशु कल्याण में लगी गौशालाओं और गैर सरकारी संगठनों के लिए भी विशेष कार्यक्रम आयोजित किए जाएंगे।

इस वर्ष यह अभियान 14 जनवरी से 13 फरवरी, 2025 तक चलाया गया, जिसे 13 मार्च, 2025 तक बढ़ाया गया। इस अवधि में विभिन्न राज्यों द्वारा 672 स्वास्थ्य जांच शिविर, 641 बांझपन शिविर, 598 जागरूकता शिविर/गोष्ठियाँ, 408 टीकाकरण शिविर, 118 कार्यशालाएँ, गौशालाओं के लिए 126 कार्यक्रम, स्कूलों और कॉलेजों में 100 प्रतियोगिताएँ, 38 बछड़ा (काल्फ) रैलियाँ, 35 पशुधन मेले, 30 दूध प्रतियोगिताएँ/शुद्ध नस्ल प्रतियोगिताएँ, 16 ऑनलाइन वेबिनार, 9 रेडियो और टीवी कार्यक्रम और 495 अन्य कार्यक्रम आयोजित किए गए। राष्ट्रीय स्तर पर पशुपालन और डेयरी विभाग, भारत सरकार ने पशु चिकित्सकों, पैरा-पशु चिकित्सकों, पशुपालकों, राज्य पशुपालन विभागों और राज्य पशु कल्याण बोर्डों को जोड़ते हुए एक ऑनलाइन वेबिनार आयोजित किया।

(ग) और (घ): जागरूकता कार्यक्रम के तहत, राज्य सरकारों को सुझाव दिया गया कि वे निर्दिष्ट माह के दौरान पशु चिकित्सकों और पशुपालकों के लिए आवश्यकतानुसार क्षमता निर्माण और प्रशिक्षण कार्यक्रम आयोजित करें।

(ड) और (च): राज्य सरकार राष्ट्रीय पशुधन मिशन, राष्ट्रीय गोकुल मिशन और पशुधन स्वास्थ्य एवं रोग नियंत्रण योजनाओं जैसी मौजूदा केंद्र सरकार की योजनाओं के तहत निधियन प्राप्त कर सकती है।

IMPLEMENTATION OF PLI SCHEMES

4909. SUSHRI SAYANI GHOSH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is planning to discontinue or replace the existing Production-Linked Incentive (PLI) Schemes, if so, the details thereof;
- (b) the details of funds allocated, incentives disbursed and investments attracted under the PLI Schemes as on date, sector-wise;
- (c) whether the Government has identified the key challenges faced in the implementation of PLI Scheme, if so, the details thereof;
- (d) whether the new incentive scheme will retain the PLI framework, if so, the manner in which this will ensure efficiency and effectiveness; and
- (e) whether the Government has consulted the industry stakeholders before modifying or replacing the PLI Scheme, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

- (a): The Production Linked Incentive Schemes are under implementation and still continuing as per their scheme tenures.
- (b) and (c): Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors were announced with an outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports.

The 14 sectors are: (i) Mobile Manufacturing and Specified Electronic Components, (ii) Critical Key Starting Materials/Drug Intermediaries & Active Pharmaceutical Ingredients, (iii) Manufacturing of Medical Devices (iv) Automobiles and Auto Components, (v) Pharmaceuticals Drugs, (vi) Specialty Steel, (vii) Telecom & Networking Products, (viii) Electronic/ Technology Products, (ix) White Goods (ACs and LEDs), (x) Food Products, (xi) Textile Products: MMF segment and technical textiles, (xii) High efficiency solar PV modules, (xiii) Advanced Chemistry Cell (ACC) Battery, and (xiv) Drones and Drone Components.

The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, employment and economic growth over then extfive years or so.

All the approved sectors identified under PLI Schemes follow the broad criteria of focusing on key technologies where India can leapfrog and multiply employment, exports and overall economic benefits for the economy. These sectors were approved after vetting by NITI Aayog and after detailed deliberations with concerned Ministries/ Departments.

Actual investment of over Rs. 1.61 lakh crore have been realized till December 2024 across 14 sectors, which has resulted in incremental production/sales of over Rs. 14 lakh crore and employment generation of over 11.5 lakhs (direct and

indirect). As on 26.03.2025, cumulative incentive amount of Rs. 18,788 crore have been disbursed under PLI Schemes for 11 sectors, namely Large Scale Electronics Manufacturing (LSEM), IT Hardware, Bulk Drugs, Medical Devices, Pharmaceuticals, Telecom & Networking Products, Food Processing, White Goods, Automobiles & Auto components, Specialty Steel and Drones & Drone Components.

(d) and (e): Question does not arise in view of (a) above.

ASSESSMENT OF PKVY

4910. SHRI SUDAMA PRASAD:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of beneficiaries under the Paramparagat Krishi Vikas Yojana (PKVY), Statewise;

(b) the list of beneficiaries under the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), State-wise;

(c) the total amount sanctioned under the above said schemes; and

(d) whether the Government has conducted any assessment of the above said Schemes, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Government has been promoting organic farming through Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs except north eastern. In North eastern states Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) is promoting organic farming. Both the schemes stress on end-to-end support to farmers engaged in organic farming i.e. from production to processing, certification and marketing and post-harvest management. The primary focus of the schemes is to form organic clusters in a cluster where preference is given to small and marginal farmers to help them to create a supply chain.

So far, 25.30 lakh farmers have been benefited under the Paramparagat Krishi Vikas Yojana (PKVY) scheme, the State-wise details is given in the enclosed **Statement- I.**

(b): PMKSY is an umbrella scheme, consisting of two major components being implemented by the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, namely Accelerated Irrigation Benefit Programme (AIBP), and Har Khet Ko Pani (HKKP). HKKP, in turn, consists of four sub-components: (i) Command Area Development & Water Management (CAD&WM); (ii) Surface Minor Irrigation (SMI); (iii) Repair, Renovation and Restoration (RRR) of Water Bodies; and (iv) Ground Water (GW) Development. State wise details of estimated number of target beneficiaries from PMKSY-AIBP and CADWM is given in the enclosed **Statement-II.**

Department of Land resources implementing Integrated Watershed Management Programme (WMP) since 2009-10, which was amalgamated as the Watershed Development Component of PMKSY (WDC-PMKSY) in 2015-16. The continuation of WDC-PMKSY has been allowed by the Government on 15.12.2021 as 'WDC-PMKSY 2.0' for the project has been revised 2021-2026 with a physical target of 49.50 lakh ha and indicative Central financial outlay of Rs. 8,134 crore. State-wise details of farmers benefited is given in the enclosed **Statement-III**.

(c): Since 2015-16 (As on 27.03.25) Rs.2337.96 crore funds has been released under the PKVY. Rs.18075 crore has been released as central assistance under PMKSY-AIBP and Rs.3129 crore has been released for CADWM works since April, 2016. For WDC-PMKSY – 1.0 and WDC-PMKSY, 2.0 components of PMKSY, Rs.19926.687 Crore and Rs.4674.85 Crore have been released respectively.

(d): Assessment of the PKVY scheme was conducted by NITI Aayog in February 2020. The evaluation found that the scheme is highly relevant for the development of agriculture sector and is in-line with future requirements for sustainable growth.

Development Monitoring and Evaluation Office (DMEO) under NITI Aayog has carried out evaluation of PMKSY for the period 2015-2020. Most components of PMKSY have been ranked as satisfactory in terms of relevance, efficiency, impact and equity parameters of the performance.

STATEMENT-I**State-wise details of farmers benefitted under PKVY scheme since 2015-16**

S. No.	Name of the State	Farmers
1	Andhra Pradesh	7,46,976
2	Bihar	43,208
3	Chhattisgarh	60,294
4	Gujarat	17,836
5	Goa	12,685
6	Jharkhand	32,714
7	Karnataka	37,598
8	Kerala	3,10,841
9	Madhya Pradesh	1,16,360
10	Maharashtra	87,350
11	Odisha	70,026
12	Punjab	6,676
13	Rajasthan	2,17,479
14	Tamil Nadu	37,886
15	Telangana	18,405
16	Uttar Pradesh	2,73,672
17	West Bengal	48,585
18	Assam	9,740
19	Mizoram	2,054
20	Meghalaya	2,275
21	Himachal Pradesh	44,932
22	Jammu & Kashmir	12,900
23	Uttarakhand	3,01,109
24	Andaman & Nicobar	3,590
25	Daman & Diu	1,324
26	Ladakh	14,070
	Total	25,30,585

STATEMENT-II

**State wise details of estimated number of target beneficiaries from PMKSY-
AIBP and CADWM**

S. No.	State	Number of Beneficiaries
1	Andhra Pradesh	3657294
2	Assam	47666
3	Bihar	395887
4	Chhattisgarh	110296
5	Goa	23843
6	Gujarat	1192391
7	Himachal Pradesh	50395
8	Jharkhand	1282496
9	Karnataka	1013460
10	Kerala	401747
11	Madhya Pradesh	1138529
12	Maharashtra	3570772
13	Manipur	276332
14	Odisha	1891735
15	Punjab	2000004
16	Rajasthan	1417644
17	Telangana	655848
18	Uttar Pradesh	4322751
19	Tamil Nadu	6584
20	UT of Jammu & Kashmir	116713
21	UT of Ladakh	1171
	Total	2,35,73,558

Statement-III

State-wise details of farmers benefited under Department of Land resources implementing Integrated Watershed Management Programme (WMP) – 2.0

S. No.	State Name	Benefitted Farmers		
		2022-23	2023-24	2024-25
1	ANDHRA PRADESH	662	9935	6495
2	ARUNACHAL PRADESH	9379	59	27
3	ASSAM	36132	77161	24420
4	BIHAR	16542	7783	32476
5	CHHATTISGARH	9324	3078	19
6	GUJARAT	10104	27947	3817
7	HARYANA	753	433	290
8	HIMACHAL PRADESH	7049	9762	7836
9	JHARKHAND	8943	7995	90949
10	KARNATAKA	201125	44130	1112
11	KERALA	11537	14181	2757
12	MADHYA PRADESH	19113	9934	2633
13	MAHARASHTRA	0	0	57349
14	MANIPUR	460	0	990
15	MEGHALAYA	383	1779	2359
16	MIZORAM	2994	5897	1007
17	NAGALAND	2464	2304	1115
18	ODISHA	28120	66882	26066
19	PUNJAB	2590	11256	1210
20	RAJASTHAN	8412	1517	38512
21	SIKKIM	0	4636	3525
22	TAMIL NADU	11157	484	28330

23	TELANGANA	1800	829	883
24	TRIPURA	3449	2333	1390
25	UT of JAMMU AND KASHMIR	23681	52132	33183
26	UTTARAKHAND	3507	8476	14193
27	UTTAR PRADESH	0	25478	115583
28	WEST BENGAL	3756	12116	12849
Grand Total		423436	408517	511375

Source: -WDC PMKSY 2.0 - MIS Website hosted and maintained by National Informatics Center. Data presented in this site has been updated by respective State, Govt./UT Administration and DoLR
27/03/2025 18:33:03

विभिन्न कृषि उत्पादों के लिए न्यूनतम समर्थन मूल्य

4911. डॉ. मन्ना लाल रावत:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा विभिन्न कृषि उपजों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित किया गया है;

(ख) यदि हां, तो 2014 से 2024 की अवधि के दौरान विभिन्न कृषि उपजों के न्यूनतम समर्थन मूल्य (एमएसपी) में कितनी वृद्धि की गई तथा तत्संबंधी वर्षवार ब्यौरा क्या है;

(ग) किसानों को कितनी धनराशि आवंटित की गई है तथा देश भर में उक्त योजना के अंतर्गत राज्यवार/जिलेवार कितने किसानों को धनराशि आवंटित की गई है; और

(घ) राजस्थान में विशेष रूप से उदयपुर जिले में प्रधानमंत्री किसान सम्मान निधि योजना के अंतर्गत लाभान्वित अनुसूचित जनजाति के किसानों की जिलेवार संख्या कितनी है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग): प्रत्येक वर्ष, सरकार संबंधित राज्य सरकारों और केंद्रीय मंत्रालयों/विभागों के अभिमतों पर

विचार करने के पश्चात कृषि लागत और मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर 22 अधिदेशित कृषि फसलों के न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है। वर्ष 2013-14 से 2024-25 तक 22 अधिदेशित फसलों के न्यूनतम समर्थन मूल्य (एमएसपी) में वृद्धि का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

सरकार, किसानों को मूल्य समर्थन प्रदान करने के लिए भारतीय खाद्य निगम (एफसीआई) और अन्य नामित राज्य एजेंसियों के माध्यम से अनाज और मोटे अनाज की खरीद करती है। जब दलहन, तिलहन और कोपरा का बाजार मूल्य एमएसपीसे कम हो जाता है तब संबंधित राज्य सरकारों के परामर्श से प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) की समग्र योजना के अंतर्गत मूल्य समर्थन योजना के तहत इन उत्पादों की खरीद की जाती है। भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड (नेफेड) और भारतीय राष्ट्रीय सहकारी उपभोक्ता संघ लिमिटेड (एनसीसीएफ) पीएम-आशायोजना के तहत खरीद एजेंसियां हैं। सरकार द्वारा भारतीय कपास निगम (सीसीआई) और भारतीय पटसन निगम (जेसीआई) के माध्यम से क्रमशः कपास और पटसन की खरीद भी एमएसपी पर की जाती है।

2014-15 से 2024-25 (फरवरी, 2025 तक) के दौरान, सरकार ने ₹14.08 लाख करोड़ एमएसपी मूल्य के 7574.18 लाख मीट्रिक टन (एलएमटी) धान और ₹5.65 लाख करोड़ एमएसपी मूल्य के 3057.38 एलएमटी गेहूं की खरीद की है। इसी अवधि के दौरान, क्रमशः ₹92.8 हजार करोड़ और ₹61.8 हजार करोड़ एमएसपी मूल्य के 172.47 एलएमटी दलहन और 121.48 एलएमटी तिलहन की खरीद की गई है।

(घ): राजस्थान में किसान सम्मान निधि योजना के अंतर्गत लाभान्वित अनुसूचित जनजाति के किसानों की जिले-वार संख्या संलग्न **विवरण-II** में दी गई है।

विवरण-I

फसलों का न्यूनतम समर्थन मूल्य (एमएसपी) (रु. प्रति क्विंटल)

क्र. सं.	खरीफ फसलें	किस्म	विपणन मौसम		तुलनात्मक वृद्धि
			2013-14	2024-25	
1	धान	सामान्य	1310	2300	1.8
		ग्रेड 'ए'	1345	2320	1.7
2	ज्वार	हार्डब्रिड	1500	3371	2.2
		मालदंडी	1520	3421	2.3
3	बाजरा		1250	2625	2.1
4	रागी		1500	4290	2.9
5	मक्का		1310	2225	1.7
6	तूर (अरहर)		4300	7550	1.8
7	मूंग		4500	8682	1.9
8	उड़द		4300	7400	1.7
9	मूंगफली		4000	6783	1.7
10	सूरजमुखी बीज		3700	7280	2.0
11	सोयाबीन (पीला)		2560	4892	1.9
12	तिल		4500	9267	2.1
13	रामितल		3500	8717	2.5
14	कपास	मध्यम रेशा	3700	7121	1.9
		लंबा रेशा	4000	7521	1.9
	रबीफसलें	किस्म	मार्केटिंग सीजन		तुलनात्मक वृद्धि
			2014-15	2025-26	
15	गेहूं		1400	2425	1.7
16	जौ		1100	1980	1.8
17	चना		3100	5650	1.8
18	मसूर (लेंटिल)		2950	6700	2.3

19	रेपसीड/सरसों		3050	5950	2.0
20	कुसुम्भ		3000	5940	2.0
	वाणिज्यिक फसलें	किस्म	मार्केटिंग सीजन		तुलनात्मक वृद्धि
			2014	2025	
21	कोपरा	मिलिंग	5250	11582	2.2
		बॉल	5500	12100	2.2
			मार्केटिंग सीजन		तुलनात्मक वृद्धि
			2014-15	2025-26	
22	पटसन		2400	5650	2.4

विवरण-II

राजस्थान में पीएम-किसान योजना के तहत 24 फरवरी 2025 को जारी की गई 19वीं किस्त में लाभान्वित अनुसूचित जनजाति के किसानों की जिलेवार संख्या

क्र.सं.	जिले का नाम	अनुसूचित जनजाति	
		लाभार्थियों की संख्या	संवितरित राशि (₹ करोड़ में)
1	अजमेर	1,087	0.29
2	अलवर	24,073	6.14
3	अनूपगढ़	373	0.09
4	बालोतरा	7,833	1.85
5	बांसवाड़ा	1,78,785	40.31
6	बारां	56,255	12.65
7	बाड़मेर	12,994	2.91
8	ब्यावर	1,754	0.50
9	भरतपुर	5,273	1.21
10	भीलवाड़ा	13,306	2.91
11	बीकानेर	721	0.18
12	बूंदी	40,947	9.07
13	चित्तौड़गढ़	21,351	5.14
14	चुरू	1,767	0.42
15	दौसा	56,220	12.65

क्र.सं.	जिले का नाम	अनुसूचित जनजाति	
		लाभार्थियों की संख्या	संवितरित राशि (₹ करोड़ में)
16	डीग	1,407	0.38
17	धौलपुर	7,082	1.57
18	डीडवाना कुचामन	1,014	0.28
19	डूडू	1,894	0.47
20	डूंगरपुर	1,28,419	29.56
21	गंगानगर	127	0.04
22	गंगापुरसिटी	24,285	5.60
23	हनुमानगढ़	776	0.22
24	जयपुर	5,246	1.47
25	जयपुर ग्रामीण	34,784	8.73
26	जैसलमेर	2,694	0.66
27	जालौर	7,778	1.93
28	झालावाड़	34,602	9.84
29	झुंझुनूं	3,873	0.91
30	जोधपुर	425	0.10
31	जोधपुर ग्रामीण	4,017	1.02
32	करौली	30,009	7.61
33	केकड़ी	6,092	1.51
34	खैरथल-तिजारा	620	0.19
35	कोटा	25,116	5.96
36	कोटपूतली बहरोड़	4,316	1.25
37	नागौर	454	0.14
38	नीम का थाना	3,674	0.87
39	पाली	11,858	2.70
40	फलौदी	2,296	0.60
41	प्रतापगढ़	52,522	12.37
42	राजसमंद	11,106	2.72
43	सलूम्बर	32,150	7.38
44	सांचोर	6,679	1.55
45	सवाई माधोपुर	26,763	5.93
46	शाहपुरा	19,759	4.76
47	सीकर	4,125	0.93
48	सिरोही	9,344	2.91

क्र.सं.	जिले का नाम	अनुसूचित जनजाति	
		लाभार्थियों की संख्या	संवितरित राशि (₹ करोड़ में)
49	टोंक	36,756	8.35
50	उदयपुर	76,165	18.01
	कुल योग	10,40,966	244.85

SHARE OF INDIA IN WORLD GDP

4912. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the share of India in World GDP has increased significantly during the last five financial years including the current Financial Year 2024-25, if so, the details thereof;

(b) the details of the Foreign Direct Investment (FDI) proposals received and investment made during five financial years including the current FY 2024-25, sector and State/UT-wise;

(c) the details of the licences granted out of the said FDI proposals during the said period, sector and State/ UT-wise;

(d) the steps taken by the Government to boost FDI in the country; and

(e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a): The details of the share of India in World GDP and its growth, as per IMF

World Economic Outlook Database (October 2024), are as under:

	2020	2021	2022	2023	2024
World GDP (US Dollar Billions)	85,519.46	97,402.91	1,01,409.37	1,05,685.12	1,10,064.92
India's GDP (US Dollar Billions)	2,674.85	3,167.27	3,353.47	3,567.55	3,889.13
Ratio of India's GDP to World GDP (In Per cent)	3.13	3.25	3.31	3.38	3.53

Note: GDP is taken in current prices. For India, the data is presented on a

Financial year basis, with the value for FY2024-25 shown in the column for 2024.

(b): Ministry/ Department-wise data, as maintained by this Department on Foreign Direct Investment (FDI) proposals received during the period April 2019 to March 2025 (upto 27.03.2025) is given in the enclosed **Statement-I**. The sector-wise details of investment reported through FDI equity inflow since April 2019 till December 2024 are given in the enclosed **Statement-II**. The State/UT-wise data of FDI equity inflow is maintained w.e.f. October, 2019 onwards. Accordingly, the State/UT-wise details of investment reported through FDI equity inflow since October, 2019 till December, 2024 are given in the enclosed **Statement-III**.

(c): The data on the licences granted out of the FDI proposals is not centrally maintained.

(d) and (e): To promote Foreign Direct Investment (FDI), the Government has put in place an investor friendly policy, wherein most sectors, except certain strategically important sectors, are open for 100% FDI under the automatic route (without government approval). More than 90% of the FDI inflow is received under the automatic route. India continues to open up its economy to global investors by raising FDI limits, removing regulatory barriers, developing infrastructure and improving business environment.

Further, to ensure that India remains an attractive and investor friendly destination, the Government reviews FDI policy on an ongoing basis and makes changes from time to time after having intensive consultations with stakeholders including apex industry chambers, Associations, representatives of industries/groups and other organizations taking in to consideration their views/comments. FDI policy provisions have been progressively liberalized and simplified across various sectors such as Pension, Other Financial Services, Asset reconstruction Companies, Broadcasting, Pharmaceuticals, Single Brand Retail Trading, Construction & Development, Power Exchanges, ecommerce activities, Coal Mining, Contract Manufacturing, Digital Media, Civil Aviation etc. In the recent past, reforms in the FDI Policy have been undertaken in sectors such as Defence,

Insurance, Petroleum & Natural Gas and Telecom. Brief of FDI Reforms since 2019 is given in the enclosed **Statement-IV**.

STATEMENT-I

Ministry/Department wise FDI proposals received since April 2019 till March 2025 (as on 27.03.2025)

S. No.	Ministry Name	Total (in number)
1	Department for Promotion of Industry and Internal Trade	222
2	Ministry of Electronics and Information Technology	161
3	Department of Economic Affairs	147
4	Department of Pharmaceuticals	117
5	Ministry of Heavy Industry	59
6	Department of Telecommunications	54
7	Department of Financial Services	54
8	Ministry of New and Renewable Energy	34
9	Department of Chemicals and Petrochemicals	29
10	Ministry of Information and Broadcasting	21
11	Department of space	14
12	Ministry of Food Processing Industries	13
13	Ministry of Textiles	12
14	Department of Commerce	10
15	Ministry of Housing and Urban Affairs	10
16	Ministry of Home Affairs	9

17	Ministry of Power	7
18	Ministry of Railways	6
19	Ministry of Tourism	6
20	Ministry of Petroleum and Natural Gas	5
21	Department of Defense Production	4
22	Ministry Of Youth Affairs And Sports	4
23	Ministry of Labour and Employment	4
25	Ministry of Agriculture and Farmers Welfare	3
26	Ministry of Civil Aviation	3
27	Ministry of Health and Family Welfare	3
28	Ministry of Steel	3
29	Department of Higher Education (MHRD)	3
31	Ministry of Shipping	3
32	Department of Food & Public Distribution	3
33	Ministry Of Fisheries, Animal Husbandry And Dairying	6
34	Ministry of Mines	1
36	Ministry of Road Transport and Highways	1
37	Department Of School Education And Literacy	1
38	Department of Social Justice & Empowerment	1
	Total	1033

STATEMENT-II**SECTOR-WISE FDI EQUITY INFLOW FROM April 2019 TO December 2024**

Amount (In USD Million)

Sr. No.	Sector	Amount of FDI Equity Inflow
1	2	3
1	Agricultural Machinery	1,274.99
2	Agriculture Services	968.05
3	Air Transport (including Air Freight)	3,304.88
4	Automobile Industry	16,131.77
5	Boilers And Steam Generating Plants	2.23
6	Cement And Gypsum Products	2,637.14
7	Ceramics	176.96
8	Chemicals (Other Than Fertilizers)	6,366.94
9	Commercial, Office & Household Equipments	105.33
10	Computer Software & Hardware	71,164.92
11	Construction (Infrastructure) Activities	20,896.80
12	Construction Development: Townships, Housing, Built-up Infrastructure And Construction- development Projects	1,847.95
13	Consultancy Services	5,492.12
14	Defence Industries	14.43
15	Diamond, Gold Ornaments	269.25
16	Drugs & Pharmaceuticals	7,344.90
17	Dye-stuffs	14.79
18	Earth-moving Machinery	228.77

19	Education	7,422.29
20	Electrical Equipments	5,142.11
21	Electronics	3,902.38
22	Fermentation Industries	1,871.97
23	Fertilizers	58.92
24	Food Processing Industries	3,934.58
25	Glass	744.08
26	Glue And Gelatin	107.05
27	Hospital & Diagnostic Centres	5,596.10
28	Hotel & Tourism	6,122.44
29	Industrial Instruments	9.55
30	Industrial Machinery	2,092.78
31	Information & Broadcasting (including Print Media)	3,179.70
32	Leather, Leather Goods And Pickers	136.56
33	Machine Tools	336.60
34	Medical And Surgical Appliances	2,084.56
35	Metallurgical Industries	7,024.15
36	Mining	958.60
37	Miscellaneous Industries	3,446.94
38	Miscellaneous Mechanical & Engineering Industries	956.95
39	Non-conventional Energy	13,503.29
40	Paper And Pulp (including Paper Products)	340.05
41	Petroleum & Natural Gas	1,117.93
42	Power	5,368.41
43	Prime Mover (Other Than Electrical Generators)	982.92

44	Printing of Books (including Litho Printing Industry)	1,160.87
45	Railway Related Components	458.93
46	Retail Trading	3,147.37
47	Rubber Goods	778.98
48	Scientific Instruments	256.53
49	Sea Transport	2,566.76
50	Services Sector (fin., Banking, Insurance, Non Fin/business, Outsourcing, R&d, Courier, Tech. Testing And Analysis, Other)	42,618.76
51	Soaps, Cosmetics & Toilet Preparations	994.79
52	Sugar	35.79
53	Tea And Coffee (Processing & Warehousing Coffee & Rubber)	137.85
54	Telecommunications	7,209.99
55	Textiles (including Dyed,printed)	1,452.27
56	Timber Products	94.11
57	Trading	23,712.14
58	Vegetable Oils And Vanaspati	206.67
	Gross-Total	299,514.91

*FDI Data is published on quarterly basis. Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

STATEMENT-III**STATE-WISE FDI EQUITY INFLOW FROM October 2019 TO December 2024**

Amount (In USD Million)

Sr. No.	State Name	Amount of FDI Equity Inflow
1	2	3
1	ANDHRA PRADESH	1,111.31
2	ARUNACHAL PRADESH	7.03
3	ASSAM	23.21
4	BIHAR	215.76
5	CHANDIGARH	111.32
6	CHHATTISGARH	97.31
7	Dadra and Nagar Haveli and Daman and Diu	179.29
8	DELHI	36,169.37
9	GOA	182.16
10	GUJARAT	44,766.94
11	HARYANA	12,572.30
12	HIMACHAL PRADESH	328.34
13	JAMMU AND KASHMIR	1.33
14	JHARKHAND	2,667.11
15	KARNATAKA	55,527.87
16	KERALA	1,363.72
17	LADAKH	0.22
18	MADHYA PRADESH	602.69
19	MAHARASHTRA	85,737.41
20	MANIPUR	0.0006
21	MEGHALAYA	1.20
22	NAGALAND	0.06
23	ODISHA	172.79

24	PUDUCHERRY	69.72
25	PUNJAB	1,209.42
26	RAJASTHAN	2,627.90
27	TAMIL NADU	13,840.90
28	TELANGANA	9,844.94
29	TRIPURA	1.23
30	UTTAR PRADESH	1,941.82
31	UTTARAKHAND	217.52
32	WEST BENGAL	1,794.08
33	State Not Indicated	32.93
	Gross-Total	273,419.20

*FDI Data is published on quarterly basis. Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

STATEMENT-IV

Brief – FDI Policy Reforms

Recent FDI Reforms since 2019 are as follows:

2019

- i. 100% FDI under automatic route permitted for sale of coal and other coal mining activities including associated processing infrastructure like coal washery, crushing etc. Earlier, 100% FDI under automatic route was permitted in coal mining for captive consumption only.
- ii. In Manufacturing sector, 100% FDI under automatic route allowed in contract manufacturing on Principal to Principal or Principal to Agent basis.
- iii. Single Brand Retail Trading (SBRT)- All procurements made from India by SBRT entity shall be counted towards local sourcing, irrespective of whether goods procured are sold in India or exported.

- iv. In digital media, 26% FDI has been permitted under government route for uploading/ streaming of News & Current Affairs. Earlier 49% in TV channels and 26% Print media already allowed.

2020

- i. 100% FDI permitted in Insurance Intermediaries like insurance brokers, consultants, TPAs, Surveyors and Loss Assessors etc. 49% FDI allowed for insurance companies through automatic route.
- ii. FDI in Air Transport Service permitted up to 100% under automatic route by NRIs. For others the cap for automatic remains at 49% under automatic route and 100% via Government route.
- iii. Press Note-3 - Investment only through Government Route, if investor entity belongs to any land border sharing country, or if the beneficial owner of such investment resides there or is a citizen of such country. Further, if ownership of any existing or future FDI in an entity in India is transferred so that beneficial ownership falls within this restriction then such change will also require Government approval.
- iv. FDI in defence sector has been allowed up to 74% through automatic route (from earlier 49%) for companies seeking new industrial licenses. FDI beyond 74% and up to 100% permitted under Government route.

2021

- i. FDI in Insurance Companies increased from 49% to 74% under the automatic route and foreign ownership and control allowed with safeguards.
- ii. Investment by NRI(s) on non- repatriation basis are deemed to be domestic investments at par with residents.
- iii. FDI up to 100% under automatic route permitted in PSUs of PNG sector, where Government has accorded an 'in-principle' approval for strategic disinvestment.
- iv. 100% FDI in Telecom Sector allowed under Automatic Route.

2022

20% FDI allowed in Life Insurance Corporation (LIC) under automatic route.

2024

Space sector has been liberalized for foreign direct investment in prescribed sub-sectors/activities.

FISHING NET INDUSTRY**4913. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:****SHRI B. MANICKAM TAGORE:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details and current market size of the India fishing net industry and projections for growth through 2030, including expected increase in demand for both synthetic and sustainable fishing nets;
- (b) the details and the percentage increase in the use of eco-friendly materials in fishing nets over the past five years and specific measures taken to promote the use of these materials in the fishing industry; and
- (c) the details of synthetic materials that have contributed to the industry's growth in recent years and the steps taken to invest in R&D to keep Indian manufacturers competitive in the global market?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (c): The Central Institute of Fisheries Technology (CIFT), Kochi under the Indian Council of Agricultural Research (ICAR) has informed that currently there is approximately 20,000 to 25,000 tonnes of total fish net production in the country, for which growth is around 5% per annum. The ICAR-CIFT has further informed that synthetic fibre of Nylon contributes 45-50 % with major share by nylon monofilament and High density Polyethylene (HDPE) contributes 35-40% of the synthetic materials that have contributed to the Fishing Net Industry's growth and other synthetic fibres have 5% contribution. Standard under Bureau of Indian Standards (BIS) are available for various fishing gear materials to keep Indian manufacturers competitive in the global market. The ICAR-CIFT, Kochi has also informed that the research and development for ecofriendly fishing materials for fishing nets is going on.

US TRADE POLICY

4914. SHRI SASIKANTH SENTHIL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the steps taken by the Government to evaluate the impact of the recently imposed U.S. tariffs on imports from Mexico, Canada, and China on India's trade relations with these countries;
- (b) the manner in which the Government plan to handle potential retaliatory tariffs from these countries that could affect Indian exports;
- (c) the steps taken by the Government to address any economic disruptions caused by increased tariffs and challenges due to US trade policies; and
- (d) whether the Government looking into other trade policies or agreements to protect the industries from global trade tensions and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b): On February 1, 2025, USA issued executive orders imposing a 25% tariff on all goods imported from Mexico and Canada with a reduced 10% tariff specifically for Canadian energy exports, including electricity, natural gas, and oil. The tariffs were enforced on March 4, 2025. The tariff rate on Chinese goods was increased from 10% to 20% on March 4, 2025. Government of India is closely monitoring the impact of these tariff announcements and that of the potential retaliatory tariffs by Mexico, China and Canada on Indian trade. The industry is being encouraged to identify new opportunities arising out of the impact of tariffs on the existing supply chains. Parallely, the imports are being monitored for

appropriate safeguard measures under WTO rules, if increased imports including from Mexico, China, and Canada cause or threaten serious injury to domestic industry.

(c) and (d): The Government of India continues to engage with the Government of United States to achieve enhancement and broadening of bilateral trade ties in a mutually beneficial and fair manner. Both nations released a joint statement on February 13, 2025, reaffirming their commitment to deepening economic ties. Both countries have committed to negotiate first tranche of a mutually beneficial, multi-sector Bilateral Trade Agreement by Fall, 2025 under which the countries would focus on increasing market access, reducing tariff and non-tariff barriers, enhancing supply chain integration and resolving key trade issues bilaterally.

STEEL EXPORTS AND TARIFF

4915. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **STEEL** be pleased to state:

- (a) the details of total quantity and value of steel exported from India to the US in the last five years, year-wise data;
- (b) the recent imposition of tariffs by the US affected India's steel exports and the alternative markets being explored to mitigate the impact;
- (c) the measures taken to support Indian steel exporters in diversifying exports and maintaining global competitiveness;

(d) whether the Government discussed with the US regarding tariff reductions or exemptions, if so, the details thereof and progress in this regard; and

(e) whether the long-term strategy for the Indian steel industry to align with changing global demand and sustainability requirements?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a): The total quantity and value of finished steel exported from India to the USA in the last five years, year-wise is given below:-

Finished Steel Export to USA		
Year	Quantity (in '000 tonnes)	Value (in Rs. Crores)
2019-20	51	571
2020-21	27	435
2021-22	214	2,621
2022-23	165	3,177
2023-24	95	1,924
Source: Joint Plant Committee (JPC)		

(b) to (e): Steel is deregulated sector and its import & export are determined by demand and supply, dynamics of market forces. The Government acts as a facilitator by creating a conducive environment for the development of steel sector in the country.

United States imposed additional tariff of 25% on Steel under Section 232 of Trade Expansion Act, 1962 in March, 2018 on a global basis. The Government of India continues to engage with the Government of United States to achieve enhancement and broadening of bilateral trade ties in a mutually beneficial and fair manner. Both nations released a joint statement on February 13, 2025, reaffirming their commitment to deepening economic ties. Under the ambitious "Mission 500", both countries aim to more than double US-India trade to USD 500 billion by 2030 to be achieved by deepening the trade relationship across multiple sectors including steel.

REVIVING AMRITSAR TEXTILE INDUSTRY

4916. SHRI GURJEET SINGH AUJLA:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether the Government is aware that Amritsar, once a leading hub for textiles and woollens, has witnessed a significant decline in the industry due to lack of direct grants, incentives and industrial support, leading to businesses shifting out of Punjab;

(b) if so, the steps taken by the Government to revive Amritsar's textile industry ensuring direct financial assistance, modernization of textile units and policy interventions to attract investment;

(c) whether the Government has introduced a special package or dedicated textile cluster for Amritsar to restore its historical prominence, generate employment and strengthen Punjab's economy; and

(d) whether the Government considering Amritsar's strategic location and connectivity will facilitate export promotion policies and international trade support to make it a global textile hub?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (d): The Government is focused on the holistic development of the entire textile value chain by focusing on high-tech & high-growth product segments, leveraging inherent strengths, developing large scale plug and play infrastructure, keeping sustainability at the core, while ensuring large-scale livelihood opportunities, providing impetus to traditional sectors and becoming Atma-nirbhar in raw material value chain by implementing various schemes/initiatives across the country including in Amritsar, Punjab. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme which seeks to create a modern, integrated , world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on Man Made Fibre (MMF) Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research

Innovation & Development, Promotion and Market Development; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicraft artisans. Under these schemes, support is provided for marketing, skill development, cluster development, direct benefit to artisans, infrastructure and technology support etc.

FDI INFLOWS

4917. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the total FDI commitments announced during the last five years, sector-wise and country-wise;
- (b) the actual FDI inflows received against these commitments, including a breakdown by sector and country;
- (c) the reasons for any shortfall between announced FDI commitments and actual inflows, along with the corrective measures taken to address this gap; and

(d) whether the Government has identified specific bottlenecks in the approval and execution process that may be discouraging committed investments from materializing?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (c): Data on total FDI commitments announced and actual FDI inflows received against these commitments is not centrally maintained. However, sector wise and country wise details of FDI equity inflow reported in the country during the last five years is given in the enclosed **Statement-I**.

(d): To promote Foreign Direct Investment (FDI), the Government has put in place an investor friendly policy, wherein most sectors, except certain strategically important sectors, are open for 100% FDI under the automatic route (without government approval). More than 90% of the FDI inflow is received under the automatic route. Government reviews FDI Policy and FDI approval process on an ongoing basis and changes are made after having intensive consultations with stakeholders including apex industry chambers, Associations, representatives of industries/groups and other organizations taking into consideration their views/comments. India continues to open up its economy to global investors by raising FDI limits, removing regulatory barriers, developing infrastructure and improving business environment.

STATEMENT-I**SECTOR WISE & FINANCIAL YEAR WISE FDI EQUITY INFLOW from April
2019 to March 2024**

(Amount in USD million)

Sr.No.	Sector	2019-20	2020-21	2021-22	2022-23	2023-24
1	2	3	4	5	6	7
1	AGRICULTURAL MACHINERY	102.31	142.59	268.73	742.06	2.22
2	AGRICULTURE SERVICES	52.28	117.14	258.47	450.70	57.23
3	AIR TRANSPORT (INCLUDING AIR FREIGHT)	918.30	204.10	584.83	215.73	97.38
4	AUTOMOBILE INDUSTRY	2,824.03	1,637.44	6,993.55	1,902.21	1,524.22
5	BOILERS AND STEAM GENERATING PLANTS	0.08	0.90	-	-	0.06
6	CEMENT AND GYPSUM PRODUCTS	5.10	3.78	204.41	1.89	613.44
7	CERAMICS	2.77	20.61	1.34	83.24	35.25
8	CHEMICALS (OTHER THAN FERTILIZERS)	1,057.51	847.07	965.78	1,850.01	843.97
9	COMMERCIAL, OFFICE	2.65	47.25	17.24	20.07	10.58

	& HOUSEHOLD EQUIPMENTS					
10	COMPUTER SOFTWARE & HARDWARE	7,673.32	26,144.69	14,461.35	9,394.22	7,972.79
11	CONSTRUCTION (INFRASTRUCTURE) ACTIVITIES	2,041.72	7,874.54	3,247.51	1,703.40	4,232.16
12	CONSTRUCTION DEVELOPMENT: Townships, housing, built- up infrastructure and construction- development projects	616.54	422.09	124.99	146.62	254.65
13	CONSULTANCY SERVICES	1,046.80	938.44	1,150.40	605.43	734.65
14	DEFENCE INDUSTRIES	2.20	0.63	2.36	3.27	4.09
15	DIAMOND, GOLD ORNAMENTS	18.87	13.83	22.22	25.50	37.97
16	DRUGS & PHARMACEUTICALS	517.79	1,490.49	1,414.24	2,058.42	1,064.22
17	DYE-STUFFS	5.14	4.44	2.94	1.15	1.10
18	EARTH-MOVING MACHINERY	14.08	39.39	60.60	33.20	22.62
19	EDUCATION	766.15	1,250.37	3,228.68	1,443.24	344.01
20	ELECTRICAL	572.01	1,411.95	683.70	909.11	1,049.37

	EQUIPMENTS					
21	ELECTRONICS	422.37	375.31	417.00	539.98	695.74
22	FERMENTATION INDUSTRIES	313.67	84.77	869.52	307.22	107.00
23	FERTILIZERS	9.12	17.89	6.07	9.34	9.07
24	FOOD PROCESSING INDUSTRIES	904.70	393.41	709.71	895.84	608.31
25	GLASS	23.97	42.36	588.22	58.07	18.05
26	GLUE AND GELATIN	2.76	0.74	4.56	9.60	72.07
27	HOSPITAL & DIAGNOSTIC CENTRES	634.73	501.16	697.50	809.60	1,530.06
28	HOTEL & TOURISM	2,937.79	368.96	729.08	328.04	511.10
29	INDUSTRIAL INSTRUMENTS	8.32	0.70	0.11	-	-
30	INDUSTRIAL MACHINERY	424.63	253.33	320.66	260.88	406.52
31	INFORMATION & BROADCASTING (INCLUDING PRINT MEDIA)	823.40	313.89	152.27	465.61	852.91
32	LEATHER, LEATHER GOODS AND PICKERS	12.60	8.89	7.15	33.11	49.06
33	MACHINE TOOLS	28.83	20.91	31.23	42.95	135.43
34	MEDICAL AND	308.71	68.91	208.05	397.20	482.83

	SURGICAL APPLIANCES					
35	METALLURGICAL INDUSTRIES	2,100.65	1,340.47	2,272.35	218.59	286.21
36	MINING	199.23	168.77	344.61	167.15	72.58
37	MISCELLANEOUS INDUSTRIES	839.00	767.52	492.91	409.94	462.25
38	MISCELLANEOUS MECHANICAL & ENGINEERING INDUSTRIES	54.36	64.10	411.17	103.58	284.37
39	NON-CONVENTIONAL ENERGY	1,393.39	797.21	1,600.93	2,499.99	3,764.06
40	PAPER AND PULP (INCLUDING PAPER PRODUCTS)	49.96	22.42	158.48	27.23	55.46
41	PETROLEUM & NATURAL GAS	805.76	102.77	56.41	107.55	32.58
42	POWER	672.16	373.63	525.66	697.92	1,701.50
43	PRIME MOVER (OTHER THAN ELECTRICAL GENERATORS)	85.35	279.97	25.08	115.26	279.00
44	PRINTING OF BOOKS	374.30	81.21	316.95	76.37	209.02

	(INCLUDING LITHO PRINTING INDUSTRY)					
45	RAILWAY RELATED COMPONENTS	138.32	119.64	1.26	2.83	177.18
46	RETAIL TRADING	471.84	1,338.07	497.13	506.71	165.51
47	RUBBER GOODS	81.21	265.94	70.73	160.17	135.35
48	SCIENTIFIC INSTRUMENTS	23.23	9.42	7.57	70.33	70.54
49	SEA TRANSPORT	198.58	294.20	393.81	529.80	1,095.81
50	SERVICES SECTOR (Fin., Banking, Insurance, Non Fin/Business, Outsourcing, R&D, Courier, Tech. Testing and Analysis, Other)	7,852.95	5,060.22	7,131.44	8,706.93	6,640.24
51	SOAPS, COSMETICS & TOILET PREPARATIONS	99.05	103.53	548.89	111.57	75.16
52	SUGAR	0.46	24.94	0.55	6.05	1.65
53	TEA AND COFFEE (PROCESSING & WAREHOUSING COFFEE & RUBBER)	6.88	8.65	3.09	71.22	10.28

54	TELECOMMUNICATIONS	4,445.16	392.11	668.14	712.95	281.66
55	TEXTILES (INCLUDING DYED,PRINTED)	323.52	298.67	247.75	154.72	309.72
56	TIMBER PRODUCTS	12.62	5.89	20.45	22.24	8.89
57	TRADING	4,573.82	2,608.22	4,537.59	4,792.28	3,864.88
58	VEGETABLE OILS AND VANASPATI	79.97	44.97	5.85	15.74	59.35
	Total:	49,977.05	59,635.54	58,773.27	46,034.05	44,423.35

*Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

COUNTRY WISE & FINANCIAL YEAR WISE FDI EQUITY INFLOW FROM April 2019 TO March 2024

(Amount in USD million)

Sr. No.	Name of the Country	2019-20	2020-21	2021-22	2022-23	2023-24
1	2	3	4	5	6	7
1	Afghanistan	0.18	0.12	-	-	-
2	Angola	-	-	0.07	-	-

3	Anguilla	-	-	-	-	0.16
4	Argentina	0.01	-	0.03	0.004	-
5	Armenia	-	-	0.002	-	0.004
6	Australia	28.52	29.88	49.94	65.85	342.85
7	Austria	28.45	38.07	65.56	78.50	52.35
8	AZERBAIJAN	0.00	-	-	-	-
9	Bahamas	0.09	10.91	7.92	0.001	0.03
10	Bahrain	5.16	2.90	0.21	3.48	1.43
11	Bangladesh	0.01	-	-	-	0.003
12	Barbados	-	10.65	-	0.43	-
13	Belarus	0.001	0.0001	0.09	0.003	0.54
14	Belgium	421.77	361.70	217.61	228.66	109.30
15	Belize	-	0.00009	-	-	0.12
16	BENIN	-	-	-	0.26	0.29
17	Bermuda	55.03	47.25	154.09	71.81	80.96
18	Botswana	0.09	-	-	-	1.39
19	Brazil	1.98	0.18	7.21	10.09	2.06
20	British Virginia	262.84	121.57	189.84	164.29	119.63
21	Brunei Darussalam	0.02	-	14.69	23.93	-

22	Bulgaria	0.12	0.05	0.71	0.24	8.58
23	Cambodia	13.81	-	-	-	0.30
24	Canada	154.52	33.11	536.16	799.66	552.28
25	Cayman Islands	3,702.22	2,799.09	3,817.55	771.76	342.15
26	Chile	0.000004	0.000007	-	5.00	10.25
27	China	163.78	60.65	11.84	10.52	42.29
28	Colombia	2.92	3.04	-	0.05	0.06
29	Congo (DR)	-	-	-	0.001	-
30	Cook Island	0.04	-	-	0.005	0.04
31	Costa Rica	-	-	-	0.09	-
32	Croatia	0.08	0.08	-	0.01	0.05
33	Cyprus	879.39	385.73	232.92	1,277.25	805.73
34	Czech Republic	1.52	53.11	2.04	1.00	2.16
35	Denmark	37.93	66.43	329.24	90.77	139.32
36	Djibouti	-	-	0.05	-	-
37	DOMINICAN REP	-	-	-	-	-
38	ECUADOR	0.001	-	-	-	0.00009
39	Egypt	0.73	0.61	0.34	0.05	0.74
40	Estonia	0.20	0.34	0.57	0.14	0.29

41	ETHIOPIA	0.00	-	-	-	0.005
42	Finland	71.85	6.53	13.54	19.42	18.38
43	France	1,896.23	1,291.63	336.13	378.29	398.60
44	GABON	-	-	0.26	-	-
45	Georgia	0.09	0.49	0.32	0.68	0.32
46	Germany	488.19	666.55	728.29	547.07	505.02
47	Ghana	0.0004	0.07	-	0.12	0.001
48	Gibraltar	0.49	0.09	0.45	0.01	0.04
49	Greece	0.0008	0.05	0.11	0.20	0.10
50	Guernsey	13.44	10.81	58.54	91.71	34.64
51	Honduras	0.25	-	-	-	-
52	Hong Kong	694.10	139.45	93.77	78.40	35.53
53	Hungary	5.89	0.02	0.67	0.37	6.74
54	Iceland	5.13	0.12	0.61	0.63	0.27
55	IFSC, India	-	-	-	102.16	331.66
56	Indonesia	8.84	0.61	1.88	7.91	5.72
57	Iraq	0.01	-	-	-	0.01
58	Ireland	13.17	209.39	191.84	33.68	71.79
59	Israel	31.25	20.72	46.15	14.05	29.90
60	Italy	157.89	161.43	99.03	145.15	110.97

61	Jamaica	-	-	0.000001	0.005	-
62	Japan	3,225.71	1,949.85	1,493.58	1,797.73	3,177.38
63	JERSEY	-	-	-	105.61	34.03
64	Jordan	0.33	0.51	0.14	0.35	0.001
65	Kazakhstan	0.68	0.03	0.010	0.03	0.12
66	Kenya	2.00	2.66	0.55	2.13	0.16
67	Korea(North)	0.05	-	-	6.83	-
68	Kuwait	2.04	9.07	5.04	1.92	1.45
69	Kyrgyzstan	-	0.0007	-	-	0.00004
70	Latvia	-	0.005	-	0.01	0.28
71	Lebanon	0.22	0.03	0.01	0.11	0.03
72	Liberia	-	-	0.00001	-	-
73	Liechtenstein	1.10	12.88	27.44	18.77	2.05
74	Lithuania	0.27	0.008	0.25	0.10	0.27
75	Luxembourg	305.82	294.67	527.84	487.81	414.76
76	MACEDONIA	-	-	-	-	0.0005
77	Malaysia	106.57	83.80	35.39	17.34	47.56
78	Maldives	1.67	0.67	0.46	0.001	0.03
79	Malta	1.04	0.31	0.56	2.67	8.60
80	MARSHALL	0.54	-	-	0.77	1.19

	ISLANDS					
81	MAURITANIA	0.005	-	0.16	-	-
82	Mauritius	8,241.26	5,639.21	9,392.11	6,134.36	7,970.49
83	Mexico	27.83	52.35	91.42	9.91	6.70
84	Moldova	0.0007	0.02	-	-	0.0009
85	Monaco	1.19	0.08	0.33	0.90	-
86	Morocco	0.58	0.37	0.58	0.53	0.40
87	MOZAMBIQUE	-	1.03	0.005	0.005	-
88	Myanmar	-	0.03	0.02	0.003	-
89	Nepal	0.70	-	0.010	0.010	1.80
90	Netherland	6,499.73	2,789.00	4,619.77	2,498.37	4,923.62
91	New Zealand	3.63	3.04	4.83	3.21	3.50
92	Nigeria	0.82	0.16	0.04	0.38	0.59
93	Norway	33.26	20.84	95.23	123.20	227.87
94	Oman	32.20	15.12	11.52	27.80	5.00
95	Panama	0.60	-	0.47	50.93	-
96	Peru	0.93	-	-	-	0.67
97	Philippines	74.04	19.82	99.26	44.91	11.41
98	Poland	12.40	3.81	2.62	10.26	11.32
99	Portugal	3.62	3.59	16.68	1.85	0.37

100	Puerto Rico	-	-	-	-	0.01
101	Qatar	54.70	159.44	240.86	10.92	998.66
102	Romania	-	0.03	0.17	0.17	0.03
103	Russia	17.25	2.67	7.50	8.82	5.16
104	Samoa	1.83	6.69	20.13	11.09	2.99
105	SAN MARINO	0.003	-	-	-	-
106	SAN TOME AND PRINCIPE	-	-	-	0.001	-
107	Saudi Arabia	89.93	2,816.08	11.59	60.35	20.04
108	SENEGAL	0.0002	-	0.000010	-	-
109	Serbia	0.13	-	-	0.34	0.06
110	Seychelles	8.76	2.14	0.25	-	-
111	Sierra Leone	-	-	0.04	0.04	0.03
112	Singapore	14,671.24	17,419.47	15,877.55	17,202.55	11,774.16
113	Slovakia	0.11	-	0.59	0.007	1.12
114	Slovenia	0.04	0.24	0.98	1.04	0.13
115	South Africa	37.87	25.93	37.04	31.24	4.43
116	South Korea	787.26	404.82	299.78	283.97	386.22
117	Spain	160.44	448.04	122.64	180.29	261.64

118	Sri Lanka	8.91	0.28	0.14	0.09	1.71
119	St Kitts & Nevis	-	0.12	-	-	-
120	St Lucia	0.34	0.19	-	-	-
121	St Vincent	0.49	1.81	-	-	1.17
122	State of Palestine	-	-	0.72	0.58	0.61
123	Sudan	-	-	-	0.001	-
124	SURINAME	-	-	0.002	-	-
125	Swaziland	-	-	-	-	0.67
126	Sweden	76.71	198.57	313.30	124.81	258.76
127	Switzerland	209.03	196.33	4,301.36	439.76	188.20
128	Taiwan	43.52	219.02	145.29	100.80	130.51
129	Tanzania	0.0009	0.13	-	0.09	-
130	Thailand	41.92	134.49	512.01	59.70	216.44
131	Trinidad & Tobago	0.25	-	-	0.10	0.45
132	Tunisia	0.001	-	-	-	-
133	Turkey	12.01	5.88	4.87	9.60	9.25
134	Turks and Caicos	0.008	-	-	-	0.06

	Islands					
135	U.S.A	4,223.41	13,822.79	10,549.31	6,044.32	4,998.10
136	UAE	338.57	4,202.54	1,032.00	3,352.97	2,924.19
137	Uganda	-	0.00	-	0.004	0.32
138	Ukraine	0.002	2.09	0.68	0.06	0.08
139	United Kingdom	1,421.98	2,115.57	1,657.00	1,737.55	1,216.16
140	Uruguay	0.001	0.001	0.03	0.12	0.001
141	VATICAN CITY	0.27	-	-	-	-
142	Vietnam	0.08	0.13	0.02	0.14	5.26
143	Virgin Islands(US)	40.84	13.64	0.74	0.0006	-
144	Yemen	-	-	-	-	-
145	Zambia	0.13	-	-	-	-
146	Zimbabwe	-	-	0.08	-	-
	Total:	49,977.05	59,635.54	58,773.27	46,034.05	44,423.35

*Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

वनस्पति तेल पर आयात शुल्क में वृद्धि

4918. श्री मुरारी लाल मीना:

श्रीमती ज्योत्स्ना चरणदास महंत:

डॉ. अमर सिंह:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विगत हाल के दिनों में तिलहन किसानों की सहायता के लिए वनस्पति तेल पर आयात शुल्क बढ़ाया है;

(ख) आयात शुल्क में किए गए परिवर्तनों का ब्यौरा क्या है तथा इसका घरेलू तिलहन कीमतों और किसानों की आय पर क्या वांछित प्रभाव पड़ेगा तथा राजस्थान के किसानों को इससे क्या लाभ होने की संभावना है;

(ग) आयातित कूड और रिफाइंड वनस्पति तेलों की मात्रा तथा आयात शुल्क और सरकार द्वारा अर्जित राजस्व के संबंध में प्रति वर्ष आंकड़े क्या हैं और क्या बाजारों का विश्लेषण किया गया है; और

(घ) सोयाबीन और रेपसीड के वार्षिक न्यूनतम समर्थन मूल्य तथा बाजार मूल्य के संबंध में आंकड़े क्या हैं तथा आयात शुल्क में संशोधन के बाद सरकारी खरीद और अनुमान क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): राजस्थान सहित देश के तिलहन किसानों को सहायता देने के लिए , कूड सोयाबीन तेल, कूड पाम ऑयल और कूड सूरजमुखी तेल पर बेसिक कस्टम ड्यूटी 0% से बढ़ाकर 20% कर दी गई, जिससे कूड तेलों पर प्रभावी शुल्क 27.5% हो गया और रिफाइंड पाम तेल, रिफाइंड सूरजमुखी तेल और रिफाइंड सोयाबीन तेल पर बेसिक कस्टम ड्यूटी 12.5% से बढ़ाकर 32.5% कर दिया गया, जिससे 14 सितंबर 2024 से रिफाइंड तेलों पर प्रभावी शुल्क 35.75% हो गया। ये समायोजन घरेलू तिलहन उत्पादन और किसानों की आय को बढ़ावा देने के लिए सरकार के चल रहे प्रयासों का हिस्सा हैं।

(ग): पिछले पांच वर्षों के दौरान कूड और रिफाइंड वनस्पति तेलों की आयात मात्रा के आंकड़े (तेल वर्ष-वार) निम्नानुसार हैं:

प्रमुख कूड तेल का आयात

(मात्रा एलएमटी में)

वर्ष (नवम्बर-अक्टूबर)	कूड पाम ऑयल	कूड सोयाबीन तेल	कूड सूरजमुखी का तेल	कूड रेपसीड तेल	कूड पाम कर्नेल तेल
2019-20	68.15	33.68	25.26	0.17	0.68
2020-21	74.66	28.91	19.09	0.52	0
2021-22	59.43	41.18	19.92	0	0
2022-23	75.00	37.93	28.87	0.0	0.0
2023-24	70.16	31.41	34.91	0.031	1.02
स्रोत: डीजीसीआईएस					

प्रमुख रिफाइंड तेल का आयात

(मात्रा एलएमटी में)

वर्ष (नवम्बर-अक्टूबर)	आरबीडी पामोलीन	रिफाइंड सोयाबीन	रिफाइंड सूरजमुखी
2019-20	4.3	1.59	0.02
2020-21	8.48	3.73	0.20
2021-22	21.08	1.01	0.11
2022-23	22.95	0.17	0.02
2023-24	18.98	0.25	0.061

स्रोत: डीजीसीआईएस

पिछले पांच वर्षों में कूड और रिफाइंड वनस्पति तेलों से एकत्रित राजस्व निम्नानुसार है:

कूड और रिफाइंड वनस्पति तेलों से एकत्रित राजस्व पर वित्तीय वर्षवार आंकड़े पिछले पांच वर्षों में (सीटीएच 1507 से 1515)		
क्र. सं.	वित्तीय वर्ष	एकत्रित राजस्व (रु. में)
1	2019-20	78,27,03,22,616
2	2020-21	1,92,34,12,44,863
3	2021-22	3,15,13,13,24,119
4	2022-23	1,43,85,13,43,662
5	2023-24	1,36,48,66,04,375

स्रोत: सीबीआईसी

प्रमुख खाद्य तेलों पर पिछले पांच वर्षों के आयात शुल्क दरों का ब्यौरा **विवरण-I** में दिया गया है।

(घ) : पिछले पांच वर्षों में सोयाबीन और रेपसीड के लिए एमएसपी (न्यूनतम समर्थन मूल्य) के वर्षवार आंकड़े निम्नानुसार हैं:

(₹ में प्रति क्विंटल)

क्र. सं.	फसल	2020-21	2021-22	2022-23	2023-24	2024-25
1	सोयाबीन (पीला)	3880	3950	4300	4600	4892
2	रेपसीड	4650	5050	5450	5650	5950

स्रोत: डीएण्डएफडब्लू

पिछले पांच वर्षों के दौरान पीएसएस (मूल्य समर्थन योजना) के अंतर्गत एमएसपी पर खरीदे गए रेपसीड और सोयाबीन का खरीद विवरण निम्नानुसार है:

वर्ष	सरसों के बीज (खरीद की गई मात्रा (एलएमटी में))	सोयाबीन (मात्रा क्रय (एलएमटी में))
2019-20	8.04	0.11
2020-21	0.00001	0.00004
2021-22	शून्य	शून्य
2022-23	11.14	शून्य
2023-24	12.08	0.07

स्रोत: डीएण्डएफडब्लू

विवरण-I

पिछले पांच वर्षों के दौरान प्रमुख खाद्य तेलों पर आयात शुल्क दरों का विवरण इस प्रकार है:

वस्तु	आयात शुल्क प्रतिशत में	लागू होने की तिथि
क्रूड पाम ऑयल	30.25	27.11.2020
	35.75	02.02.2021
	30.25	30.06.2021
	24.75	11.09.2021
	8.25	14.10.2021

	5.5 27.5	13.02.2022 14.09.2024
रिफाइंड पाम ऑयल	41.25 35.75 19.25 13.75 35.75	30.06.2021 11.09.2021 14.10.2021 21.12.2021 14.09.2024
रिफाइंड सूरजमुखी तेल	38.5 30.25 24.75 5.5 5.5	02.02.2021 20.08.2021 11.09.2021 14.10.2021 14.09.2024
रिफाइंड सूरजमुखी तेल	41.25 35.75 19.25 13.75 35.75	20.08.2021 11.09.2021 14.10.2021 15.06.2023 14.09.2024
सोयाबीन तेल (क्रूड)	38.5 30.25 24.75 5.5 5.5	02.02.2021 20.08.2021 11.09.2021 14.10.2021 14.09.2024
सोयाबीन तेल (रिफाइंड)	41.25 35.75 19.25 13.75 35.75	20.08.2021 11.09.2021 14.10.2021 15.06.2023 14.09.2024

स्रोत: सीबीआईसी

SUPPORT TO HORTICULTURE FARMERS

4919. SHRI KESINENI SIVANATH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the area and amount of horticulture crop production for the past 5 years in the country, crop-wise, year-wise for the past 5 years, State-wise and particularly district-wise for Andhra Pradesh;
- (b) whether the Government has undertaken any study to assess the challenges and issues being faced by horticulture farmers in the country;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the details regarding the schemes and incentives offered by the Government to support horticulture farmers and major horticulture producing States in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a): The Area and production of horticultural crops for the last 5 years in the country are given in the enclosed **Statement-I** and **Statement-II**.
- (b) and (c): The Government is implementing the Mission for Integrated Development of Horticulture (MIDH), a Centrally Sponsored Scheme w.e.f. 2014-15, for holistic growth of the horticulture sector, in all States and UTs. As part of the evaluation of the scheme outcomes, Government has conducted a number of impact assessment/evaluation studies through independent agencies including Niti

Aayog. Further, periodic monitoring and evaluation of the implementation of the scheme in different States/and UTs are continuous exercise taken up by D/o Agriculture & Farmers Welfare. Based on the feedback received from the assessment and evaluation exercises, the Scheme has been restructured by making changes and incorporating new components and programmes to address the challenges faced at the field. Some of such initiatives includes

- Setting up of **Centre of Excellence (CoEs)** in Horticulture to serve as demonstration and training centres for latest technologies in the field of horticulture.
- **Horticulture Cluster Development Programme (HCDP)** to leverage the geographical specialization of horticulture clusters and promote integrated and market led development of pre-production, production, post-harvest, logistics, branding and marketing activities to increase the competitiveness of Indian horticulture sector in domestic and export markets
- **Clean Plant Programme (CPP)**, a Central Sector Scheme to address critical issues in horticulture by providing access to high quality, disease-free planting material for global competitiveness of the Indian horticulture sector.
- Setting up of **Post-Entry Quarantine (PEQ) facility** to improve prosperity of horticulture growers by increasing the productivity of orchards through supply of genuine and quality planting material.

(d): Government is supporting horticulture farmers in all the States/UTs through different scheme interventions as detailed under:

i. Under the **Mission of Integrated Development of Horticulture (MIDH)** financial and technical assistance is provided to States/UTs for following major interventions/activities:

- Setting up of nurseries, tissue culture units for production of quality seed and planting material.
- Area expansion i.e. Establishment of new orchards and gardens for fruits, vegetables, and flowers. Rejuvenation of unproductive, old, and senile orchards.
- Protected cultivation, i.e. poly-house, greenhouse, etc., to improve the productivity and grow off season high value vegetables and flowers.
- Organic farming and certification.
- Creation of water resources structures and watershed management.
- Bee keeping for pollination.
- Horticulture Mechanization.
- Creation of Post-Harvest Management and Marketing infrastructure including establishment of pack house, Integrated pack house, pre-cooling, staging cold room, cold storages, controlled atmosphere (CA)

storage, reefer transport, primary/mobile processing units, setting up of ripening chambers and Integrated cold chain supply system etc.

ii. **Market Intervention Scheme:** Government is implementing the Market Intervention Scheme (MIS), as part of the integrated scheme PM-AASHA, for protecting farmers from the distress sale of perishable agricultural and horticultural commodities, which are not covered under the Minimum Support Price (MSP). The Scheme has the following three provisions for supporting Horticulture Farmers whenever the prices are non-remunerative:

- **Procurement under MIS:** On the receipt of request from the concerned State/UT Administration, Government gives sanction for the procurement of a predetermined quantity at the fixed Market Intervention Price (MIP) by the agencies designated by the State Government for a fixed period or till the prices are stabilized above the MIP whichever is earlier. Under Market Intervention Scheme (MIS), Central Share of losses, if any (at 50:50 basis for general States and 75: 25 basis for NE States), incurred in implementing MIS is released to the State procuring agencies as per the specific proposals received from the State Governments.
- **MIS-PDPS:** This component of the Scheme provides for making Price Deficiency Payment for horticulture crops whenever the market prices

falls below the Market Intervention Price, where the State Government does not have to do any physical procurement.

- **Transportation and storage subsidy for Tomato, Onion and Potato (TOP) crops:** This component makes provision for providing transportation and storage subsidy to Central Nodal Agencies and State designated agencies for procurement of TOP crops from farmers where prices are below MIP and transport it to other locations where prevailing prices are high.

STATEMENT-I**The Area and production of horticultural crops for the last 5 years in the country**

(Area in '000 Ha, Production in '000 MT)

Crops	2019-20		2020-21		2021-22		2022-23		2023-24	
	Area	Production	Area	Production	Area	Production	Area	Production	Area	Production
Fruits										
Almond	9	11	10	11	10	12	10	12	10	12
Aonla/Gooseberry	97	1164	100	1197	105	1278	106	1318	107	1378
Apple	310	2814	313	2276	315	2589	304	2876	304	2626
Banana	897	32597	924	33062	963	34528	994	36614	948	37614
Ber	54	606	53	580	52	547	52	531	52	526
Citrus										
(i) Lime/Lemon	322	3687	327	3548	313	3776	312	3787	319	3836
(ii) Mandarin	454	6136	477	6219	454	6303	460	6178	474	6076
(iii) Sweet Orange (Mosambi)	217	4040	217	3988	228	3895	231	3927	240	3852
(iv) Other Citrus	81	704	77	489	103	782	97	713	93	789
Citrus Total (i to iv)	1075	14568	1097	14245	1098	14757	1100	14605	1126	14553

Custardapple	50	395	47	407	48	418	52	460	62	829
Dragon Fruit (Kamalam)							5	21	15	54
Grapes	150	3181	155	3358	163	3401	169	3740	180	3904
Guava	292	4361	308	4582	354	5527	352	5364	361	5368
Jackfruit	187	1739	188	1893	195	3301	190	3260	193	3392
Kiwi	5	14	5	16	5	16	5	18	4	17
Litchi	97	726	98	720	99	737	96	746	99	577
Mango	2294	20317	2317	20386	2350	20772	2346	20872	2396	22398
Muskmelon	61	1368	75	1478	68	1498	67	1498	67	1541
Papaya	142	5780	146	5540	150	5341	148	5240	149	5292
Passion Fruit	12	56	11	70	11	56	11	57	11	48
Peach	19	119	18	111	19	121	16	102	17	109
Pear	43	290	42	276	44	309	35	271	35	274
Pineapple	106	1732	106	1799	108	1851	108	1828	106	1733
Plum	23	88	24	84	24	86	18	65	18	68
Pomegranate	283	3186	288	3271	270	3086	258	3098	224	2842
Sapota	84	906	79	822	78	941	73	875	72	887
Strawberry	1	9	3	20	3	11	2	19	3	21

Walnut	108	286	109	281	104	289	97	316	97	318
Watermelon	116	3157	119	3254	120	3308	126	3626	128	3721
Other Fruits	258	2610	294	2741	306	2726	281	2776	346	2874
Total Fruits	6774	102080	6930	102481	7064	107507	7025	110207	7131	Contd...
Vegetables										
Beans	239	2269	261	2595	300	2726	309	2831	311	2898
Bittergourd	107	1268	109	1330	110	1376	115	1429	136	1769
Bottlegourd	189	3106	193	3171	195	3210	201	3364	226	3845
Brinjal	744	12682	749	12874	675	12765	681	12972	683	12998
Cabbage	401	9272	412	9560	423	9825	433	10049	442	10432
Capsicum	34	534	37	563	37	586	40	643	41	647
Carrot	105	1828	108	1885	134	2284	123	2399	125	2776
Cauliflower	467	8941	473	9225	481	9566	491	9548	507	9794
Cucumber	112	1656	117	1652	119	1694	127	1712	139	2050
Chillies (Green)	387	4119	411	4363	427	4700	413	4496	439	4671
Elephant Foot Yam	31	724	38	874	42	1040	39	987	39	977
Mushroom		211		243		280		315		347
Okra/Ladyfinger	521	6355	531	6466	550	6873	549	7158	557	7305

[illegible]

Honey		120		125		133		142		146
Plantation Crops										
Arecanut	747	1382	794	1563	849	1666	938	1369	949	1411
Cashewnut	1125	703	1159	738	1184	752	1195	782	1199	795
Cocoa	98	26	103	27	106	28	109	30	111	30
Coconut	2173	14006	2199	14301	2154	13317	2277	14163	2165	14708
Total Plantation	4143	16116	4255	16629	4293	15764	4551	17049	4456	17666
Spices										
Ajwain	41	29	42	36	38	40	43	39	40	38
Cardamom	85	21	85	34	86	37	87	36	83	35
Red Chillies (Dried)	626	1835	702	2049	882	1836	852	2782	966	2910
Cinnamon/Tejpata	3	8	2	5	2	4	2	5	2	5
Celery,Dill & Poppy	33	35	25	31	23	29	32	43	31	51
Clove	2	1	2	1	2	1	2	1	2	1
Coriander	529	701	656	891	553	735	711	974	604	837
Cumin	1276	912	1087	795	869	556	938	577	1302	895

Fenugreek	126	182	156	241	169	252	145	230	158	250
Fennel	83	140	83	137	65	115	88	152	216	376
Garlic	352	2925	392	3190	431	3523	387	3239	389	3316
Ginger	178	1868	205	2225	210	2503	191	2201	194	2333
Nutmeg	24	16	24	16	23	18	24	18	26	19
Black Pepper	259	104	309	141	284	95	299	117	313	126
Tamarind	44	165	42	156	40	152	39	151	36	132
Turmeric	296	1153	293	1124	333	1222	321	1170	293	1063
Mint (Mentha)	328	44	347	46	346	35	347	35	362	39
Total Spices	4291	10137	4457	11117	4360	11155	4515	11830	5024	12484
Total	26482	320471	27476	334603	28042	347179	28438	355482	29086	354744

Source: Horticulture Statistics Unit, DA&FW

STATEMENT-II**The Area and production of horticultural crops for the last 5 years in the country**

(Area in '000 Ha, Production in '000 MT)

Sl. No.	States/UTs	2019-20		2020-21		2021-22		2022-23		2023-24	
		A	P	A	P	A	P	A	P	A	P
1	Andhra Pradesh	1555	28327	1553	26766	1633	25999	1681	28356	1676	27212
2	Arunachal Pradesh	67	173	68	177	47	182	45	178	43	198
3	Assam	668	6433	650	6467	669	6827	671	6887	663	6938
4	Bihar	1176	20685	1305	22595	1295	22958	1319	23204	1314	21844
5	Chhattisgarh	814	9838	778	9652	784	9797	783	9425	774	9441
6	Gujarat	1841	23526	1954	24207	1904	26243	1922	25454	2184	25466
7	Haryana	471	7731	415	7180	409	6748	419	6449	411	6592
8	Himachal Pradesh	333	2739	339	2548	340	2682	343	2737	341	2502
9	Jammu & Kashmir	400	3891	404	3582	430	4319	436	4742	437	4645

10	Jharkhan d	425	4765	433	5095	428	5385	445	5657	448	5792
11	Karnatak a	238 5	1906 9	268 3	2204 8	273 2	2205 3	277 2	2106 6	263 5	1997 9
12	Kerala	159 8	1002 4	160 5	1015 9	153 5	1023 3	154 3	1026 4	156 3	1023 1
13	Madhya Pradesh	213 6	3135 9	230 5	3370 4	241 3	3531 4	245 7	3655 4	260 2	3857 4
14	Maharas htra	194 4	2690 8	211 0	2679 8	239 1	3077 4	223 9	2994 6	214 4	2887 3
15	Manipur	91	948	83	877	92	912	91	910	83	890
16	Meghalay a	142	1021	141	1007	142	1006	164	1078	166	1107
17	Mizoram	146	647	157	706	157	706	157	706	160	708
18	Nagaland	89	847	90	829	91	822	93	886	94	896
19	Odisha	137 6	1152 0	146 2	1295 8	146 1	1294 9	151 4	1352 3	160 3	1459 0
20	Punjab	422	7831	429	8216	457	8664	477	9092	513	9573
21	Rajastha n	167 2	4271	163 8	4546	152 2	4524	172 3	4489	199 5	4980
22	Sikkim	101	410	80	279	85	300	83	292	87	307
23	Tamil Nadu	139 9	1750 3	147 8	1887 9	153 9	2085 0	156 3	2155 8	158 1	2220 0

24	Telangan a	445	5735	402	5494	453	5091	379	4528	395	3937
25	Tripura	124	1444	127	1486	136	1841	146	1985	146	1995
26	Uttar Pradesh	229 0	3765 5	237 4	4081 4	244 4	4409 5	253 0	4708 9	259 6	4841 7
27	Uttarakha nd	296	1803	297	1790	296	1789	175	1158	166	935
28	West Bengal	189 4	3250 8	194 3	3486 2	197 6	3320 7	208 6	3631 5	207 8	3484 7
29	Others	180	859	176	884	180	911	181	954	186	1074
All India Total		264 82	3204 71	274 76	3346 03	280 42	3471 79	284 38	3554 82	290 86	3547 44

Source: Horticulture Statistics Unit, DA&FW

SCHOLARSHIP FOR SCs, STs AND OBCs IN KARNATAKA

4920. SHRI SAGAR ESHWAR KHANDRE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the steps taken by the Government to provide financial assistance, scholarships and interest subsidies for students from economically weaker sections, particularly SC's, ST's and OBC's pursuing graduate courses in recognized universities and colleges in the country, particularly in the State of Karnataka; and

(b) the other steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): To provide financial assistance, scholarships and interest subsidies for Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) students pursuing graduate courses in recognized universities and colleges in the country, the following Schemes are being implemented:

S.No	Name of the Scheme	Implementing Ministry/Department
1	Post-Matric Scholarships Scheme for SC Students. (PMS-SC)	Department of Social Justice and Empowerment
2	Scheme of Top Class Education for SCs (TCS-SC)	
3	Post-Matric Scholarship Scheme for OBC, EBC and DNT Students (PMS-OBC)	
4	Top Class Education in Colleges for OBC, EBC and DNT students. (TCS-OBC)	
5	Credit/Loan-based Scheme for education Loan.	
6	Educational Loans under Individual Loan Scheme	
7	Post Matric Scholarship for ST students. (PMS-ST)	Ministry of Tribal Affairs
8	National Scholarship for Higher Education for ST students (Top Class)	

Apart from above, there are Schemes namely Central Sector Scheme of Scholarship for College and University Students (CSSS), Central Sector Interest

Subsidy Scheme (CSIS) and Credit Guarantee Fund Scheme for Educational Loans (CGFSEL) and PM-Vidyalaxmi being implemented by the Department of Higher Education. Benefits under these Schemes are also extended to students of economically weaker sections, including SCs, STs and OBCs.

The above Schemes are being implemented on pan India basis and students from any State including Karnataka can avail benefits under the Schemes.

NATIONAL DAIRY DEVELOPMENT BOARD

4921. SHRI T. M. SELVAGANAPATHI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether it is a fact that the National Dairy Development Board is planning to organize small cooperative at the level of villages to process skin and bones of cattle, if so, the details thereof;

(b) whether it is also a fact that the Government has directed cooperatives to help private dairies in the process of dung and producing biogas, if so, the details thereof; and

(c) the steps taken to encourage cooperative units to produce machineries that are used in the dairy sector and export them abroad?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b): The Department of Animal Husbandry and Dairying (DAHD)organised a Workshop on Sustainability and Circularity in the Dairy Sector on 3rd March 2025in Delhi. Various topics were discussed in the workshop, which included biogas models, manure management, processing of skin and bones from deceased animals, and promoting circularity through dairy cooperatives and private dairies.

While cooperatives fall under the jurisdiction of respective State Cooperative Act, as cooperative societies are a State subject, the DAHD is actively implementing Dairy Development Schemes. These schemes are designed to complement and support State Governments in enhancing and strengthening dairy infrastructure while fostering circularity within the livestock sector.

(c): The Government of India has been actively promoting the ‘Make in India’ initiative to encourage the local production of dairy machinery and equipment. This initiative aims not only to reduce reliance on imports but also to enhance India’s dairy infrastructure and boost exports globally. Dairy cooperatives can significantly contribute to this effort by prioritizing the use of domestically manufacture dairy machinery.

GOAL OF PRADHAN MANTRI MATSYA SAMPADA YOJANA**4922. SHRI P. V. MIDHUN REDDY:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of the goals of the Pradhan Mantri Matsya Sampada Yojana;
- (b) whether it is a fact that in 2021-22, there were zero women beneficiaries in Andhra Pradesh, if so, the details thereof;
- (c) whether any move has been made to rectify this in recent times and improve the functioning of the scheme in the State;
- (d) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a): The Pradhan Mantri Matsya Sampada Yojana (PMMSY) has been implemented with effect from the financial year 2020-21 with the following goals:

- (i) Harnessing of fisheries potential in a sustainable, responsible, inclusive and equitable manner.
- (ii) Enhancing of fish production and productivity through expansion, intensification, diversification and productive utilization of land and water.

- (iii) Modernizing and strengthening of value chain - post-harvest management and quality improvement.
- (iv) Doubling fishers and fish farmer's incomes and generation of employment.
- (v) Enhancing contribution to Agriculture GVA and exports.
- (vi) Social, physical and economic security for fishers and fish farmers.
- (vii) Robust fisheries management and regulatory framework.

(b) to (d): The Government of Andhra Pradesh has reported that during the FY 2021-22, three components with a total 403 units were sanctioned to women beneficiaries under the Pradhan Mantri Matsya Sampada Yojana (PMMSY). The components and units sanctioned for women beneficiaries during 2021-22 include 191 fish kiosks, 7 fish retail outlet and 205 Sagar Mitras. The Government of Andhra Pradesh has further reported that under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) units have been allocated for women category every year and 38 activities with 20050 units have been sanctioned during the last four years (2020-21 to 2023-24) and current year (2024-25) under the Pradhan Mantri Matsya Sampada Yojana (PMMSY).

BREED IMPROVEMENT UNDER NLM

4923. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the outcomes observed in per-animal productivity due to breed improvement efforts under the amended National Livestock Mission (NLM);
- (b) the number and type of beneficiaries utilising common pasture land, degraded forest land or wasteland for fodder production under the new NLM framework;
- (c) whether the inclusion of camels, horses, donkeys and mules in breeder farm has led to any significant increase in breeding rates or population stabilisation of these animals and if so, the details thereof;
- (d) the steps taken to engage Self Help Groups and Section 8 companies in the development of fodder resources under the NLM's expanded focus on green fodder; and
- (e) the initiatives undertaken to achieve the Government's goal of covering 5% of the total animal population under livestock insurance as against the current 0.98% coverage?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a) to (d): The National Livestock Mission (NLM), launched in 2014-15, underwent revision and realignment in the 2021-22 financial year. The revamped scheme focuses on employment generation, entrepreneurship development, and enhancing

per-animal productivity, thereby aiming to increase the production of meat, goat milk, eggs, and wool under the development programme umbrella. Further modifications were introduced on 21st February 2024, incorporating breed upgradation of camels, horses, and donkeys, along with initiatives for fodder production utilizing wastelands, rangelands, and degraded forest land. The Department has published revised Comprehensive NLM Guidelines in January 2025 and has also finalized the Model DPRs. Both the guidelines and Model DPRs are available on the NLM portal: <https://nlm.udyamimitra.in/>. It is still too early to assess the impact of components including camels, horses, donkeys, and mules under the scheme on their population.

To promote activities under the realigned NLM, the Department has organized several key events during the current financial year, including the One-Day Event on Camelids in Rajasthan, the First National Goat Conclave: Bakri Maha Kumbh and National Symposium on Policy and Strategies for the Indian Goat Sector in Amrit Kaal in Uttar Pradesh, the Entrepreneurship Development Conclave 2025 in Maharashtra, and the Conclave on the Theme “Dialogue for Holistic Development of the Livestock Sector” in Meghalaya. Additionally, during Regional Review Meetings, states were advised to submit proposals and enhance awareness regarding these initiatives.

Under the National Livestock Mission – Entrepreneurship Development Programme (NLM-EDP), 116 projects with a total project cost of ₹108.26 crore and

a subsidy of ₹47.42 crore were approved for 106 individuals, one joint applicant, three FPOs, two cooperatives, one Joint Liability Group, and three Section 8 companies for feed and fodder processing activities, including silage, TMR, hay, and fodder blocks. These projects are at different stages of implementation. The total project cost approved for the Section 8 companies amounts to ₹3.09 crore, with a capital subsidy of ₹1.46 crore.

Under the component "Assistance for Quality Fodder Seed Production" of the NLM scheme, 1.03 lakh tonnes of quality fodder seeds have been produced since 2021-22, with funds amounting to ₹636.83 crore. This is expected to cover approximately 20.63 lakh hectares, leading to an estimated production of 1134.65 lakh metric tonnes of high-quality, nutritious green fodder across the country.

(e): To promote livestock insurance, the beneficiary share of the premium for all categories and areas has been reduced to 15 percent, down from the earlier premium of 20 to 50 percent. The remaining premium is borne by the central and state governments in a 90:10 ratio for hilly and north-eastern states, 60:40 for other states, and 100 percent for union territories. The Department is actively conducting awareness programs, including seminars, camps, publicity campaigns, and video conferences, to promote livestock insurance. For this purpose, the Department of Animal Husbandry and Dairying is providing financial assistance to state governments. Under the National Livestock Mission scheme, full central assistance is provided to states for awareness and publicity efforts. Additionally, during

Regional Review Meetings, states are advised to enhance insurance coverage. In the current financial year, Rs. 37.92 crore has been released under the livestock insurance activity of the National Livestock Mission, and 21lakh animals have been insured.

FISHERIES PRACTICES IN THE BAY OF BENGAL

4924. SHRIMATI ANITA SUBHADARSHINI:

SHRI DILESHWAR KAMAIT:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of initiatives taken by the Government to ensure sustainable fisheries practices in the Bay of Bengal region;
- (b) the manner in which technological advancements play a role in improving fisheriesmanagement and aquaculture;
- (c) whether any collaborative projects are proposed to be implemented in order to improve livestock health and breeding practices in member countries; and
- (d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a): The Department of Fisheries (DoF), Government of India (GoI) has taken several initiatives to ensure sustainable fisheries practices in India's EEZ including in the Bay of Bengal region. This includes the implementation of a uniform fishing ban for a period of 61 days, from 15th April to 14th June on the East Coast and from 1st June to 31st July on the West Coast in the Indian Exclusive Economic Zone (EEZ) to protect the breeding stock. Similar fishing bans are implemented within the territorial waters by Coastal States/Union Territories including in the Bay of Bengal region. During the fishing ban period, financial assistance is provided by the Government towards livelihood and nutritional support for socio-economically backward, active traditional fishers.

The DoF, GoI has notified the 'National Policy on Marine Fisheries (NPMF), 2017' towards responsible and sustainable fishing across the country including the Bay of Bengal region. The DoF, GoI has also issued orders to prohibit destructive fishing practices like bull or pair trawling and the use of artificial lights/LED lights for fishing in the Exclusive Economic Zone (EEZ), and similar prohibitions are also imposed within territorial waters by the coastal States/UTs. Further, necessary provisions are made by the State Government in their respective Marine Fishing Regulation Acts Rules (Amendments) for the installation of Turtle Excluder Devices (TED) for the protection of sea turtles. Besides, the flagship scheme Pradhan Mantri Matsya Sampada Yojana (PMMSY) implemented by the Department inter alia envisages support towards the installation of artificial reefs along the coast, sea

ranching, and mariculture including seaweed cultivation, all of which add to the sustainability. In addition, India as a member of the Bay of Bengal Programme (BOBP)-IGO has been actively taking various initiatives in cooperation with other member countries for sustainable fisheries practices like the adoption of the National Plan of Action for Sharks, Ecosystem Approach to Fisheries Management (EAFM) and Bay of Bengal Large Marine Ecosystem (BOBLME) Project.

(b): The NPMF, 2017 inter alia emphasizes that Information Technology (IT) and Space Technology (ST) will be put to optimum use for harnessing the benefits in support of the fisher community and also recommends the use of space technologies for real-time Potential Fishing Zone (PFZ) advisories; and weather forecasts for the benefit of fishers. The Indian National Centre for Ocean Information Services (INCOIS), Ministry of Earth Sciences (MoES), Hyderabad has reported that Oceansat Satellite data from Indian Space Research Organization (ISRO) are used to prepare the Potential Fishing Zone (PFZ) advisories indicating the potential fishing areas and provided to the fishermen in all States/UTs. Besides, the PMMSY inter alia envisages support towards the installation of transponders in fishing vessels, providing safety kits to traditional fishermen and motorized fishing vessels, support for Potential Fishing Zone (PFZ) devices & network including the cost of installation, construction of deep sea fishing vessels aiming at exploring untapped resources and upgradation of fishing vessels for export competency. Under the PMMSY emphasis is also given to technology-driven more crop-per-drop

initiatives in aquaculture like fish culture through Re-Circulatory Aquaculture Systems (RAS), biofloc aquaculture systems, cage culture in reservoirs, open sea cage culture, seaweed cultivation, bivalve cultivation including pearl farming and ornamental fisheries.

(c) and (d): Currently there are no such projects proposed to be implemented to improve livestock health and breeding practices in member countries. However, as per the Department of Animal Husbandry and Dairying, Government of India, germplasm from indigenous breeds, Murrah buffalo and Sahiwal cattle has been shared with member countries mainly Bangladesh and Sri Lanka in the form of semen doses, embryos, and live animals.

UNSKILLED RURAL YOUTH

4925. SHRI ESWARASAMY K.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total number of unskilled rural youth, both men and women, in the country;
- (b) the details of schemes available to impart skill development for rural youth and the amount allocated during the last three years; and
- (c) the total number of rural youth, both men and women, were skilled and given jobs during the such period?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a): The details and total number of unskilled rural youth, including men and women in the country is not maintained.

(b) and (c): Ministry is implementing the following two schemes in the field of skill development for rural poor youth under the umbrella scheme of Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM):

i. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY): DDU-GKY is a placement-linked skill development program for rural poor youth in the age group of 15-35 years. It empowers the rural poor youth with employable skills and facilitates their participation in regular labour markets, thus providing them with jobs having regular monthly wages at or above the minimum wages.

ii. Rural Self Employment Training Institutes (RSETIs): RSETI is a Bank lead - MoRD funded training institution established by the Sponsoring Bank in their Districts, to provide training for Skill and Entrepreneurship Development to rural poor youth. MoRD extends financial support for the construction of RSETI building and also bears the cost of training of the rural poor candidates. Any unemployed youth in the age group of 18-45 years having an aptitude to take up self-employment or wage employment can undergo training at RSETI.

The detail of funds allocated under these schemes during the last 3 years and current year is given as below:

(₹ in Lakhs)

Year-wise Fund allocated		
FY	DDU-GKY	RSETI
2021-22	2189.11	9219.54
2022-23	9405.05	25000.00
2023-24	38371.58	23215.50
BE for 2024-25 (till Feb 2025)	50000.00	25000.00

Source: As per records of Rural Skills Division

The number of rural youth and women candidates trained and placed under both DDU-GKY and RSETI during the last 3 years and in the current year is given as under:

FY	DDU-GKY				RSETI			
	Men trained	Men placed	Women trained	Women placed	Men trained	Men settled	Women trained	Women settled
2021-22	38,563	19,572	58,443	26,040	56,600	43,657	2,57,107	2,12,400
2022-23	98,252	65,974	1,33,910	92,156	77,272	52,455	3,31,898	2,72,977
2023-24	77,340	63,008	1,22,359	95,088	90,960	59,607	3,60,318	2,90,392
2024-25 (till Feb'25)	31,164	24,700	54,289	40,791	1,07,283	63,381	4,63,593	3,22,886

PRICE DEFICIENCY PAYMENT SCHEME

4926. SHRI NAVASKANI K.:

SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total number of farmers who have received payments under the Price Deficit Payment Scheme (PDPS) since its inception;
 - (b) the total amount disbursed to farmers under this scheme alongwith the average time taken to process and disburse payments to eligible farmers;
 - (c) the common challenges faced in the implementation of PDPS and the steps taken to address them;
 - (d) the extent to which PM-AASHA has contributed to stabilizing and enhancing farmers' income;
 - (e) the monitoring mechanisms in place to ensure the effective implementation of PM-AASHA across States;
 - (f) the frequency of reviews conducted by the Ministry to assess the scheme's progress;
 - (g) the key performance indicators used to evaluate the success of the scheme;
- and

(h) the corrective measures taken based on the findings from these monitoring activities?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Price Deficit Payment Scheme (PDPS) envisages the direct payment of the price difference between the MSP and the selling / modal price in notified market upto 15% of MSP value (including 2% administrative cost) by the Central Government to the pre-registered farmers selling the oilseeds upto 40% of its production to the prescribed Fair Average Quality (FAQ) in the notified market yard through a transparent auction process within the stipulated period. However, the States/UTs have the option to implement either Price Support Scheme (PSS) or PDPS for the particular oilseeds for the particular year/season. If any State is willing to cover quantities beyond 40%, they can do so from it's resources.

A total number of 6,20,945 farmers have been benefitted under Price Deficiency Payment Scheme (PDPS), a component of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), since it's inception. The scheme was implemented in the state of Madhya Pradesh during Kharif 2018-19 season for Soyabean crop and farmers were provided the MSP value of Rs. 5,719.50 crore.

(c) to (h): PDPS is a component of PM-AASHA of which Price Support Scheme (PSS) is also a component. The aim and objectives of PM-AASHA with its component of PSS and PDPS is to ensure MSP to farmers for their produce of

notified pulses and oilseeds & copra of Fair Average Quality (FAQ) as and when the market price of these commodities fall below the MSP during the peak harvesting period so that farmers do not have to resort to distress sale. PSS is implemented for procurement of notified pulses and oilseeds & copra. Under PM-AASHA, States / Union Territories are offered to choose either PSS or PDPS in a given procurement season with respect to particular notified oilseeds crop for the entire State. The details of the farmers who benefited from selling their produce of notified pulses and oilseeds & copra at MSP during the last 20 years is given in the enclosed **Statement**.

PDPS does not involve any physical procurement but envisages direct payment of the difference between the MSP and the selling / Modal price to pre-registered farmers selling the oilseeds crops of prescribed FAQ norms within the stipulated period in the notified market yard through a transparent auction process. As per the scheme guidelines, all the payments will be done directly into the bank account of farmers. To ensure the implementation/procurement operations in a smooth and transparent manner there is a provision of online registration, timely payments to farmers strictly through Real Time Gross Settlement (RTGS)/National Electronic Fund Transfer (NEFT) and active association of State Governments/Union Territories under this scheme. The Government has its own mechanism at Central and State Level to monitor the implementation of PM-AASHA.

To strengthen the procurement operations and to ensure smooth implementation of PM-AASHA Scheme, several measures have been taken by the Government as follows:

- (i) For making effective implementation of PM-AASHA and providing maximum benefits of MSP to the farmers, procurement centres are opened by respective State Government Agencies and Central Nodal Agencies like National Agricultural Co-operative Marketing Federation of India Limited (NAFED), National Co-operative Consumer's Federation of India Limited (NCCF) etc. after taking into account the production, marketable surplus, convenience of farmers and availability of other logistics / infrastructure such as storage and transportation etc. In addition to the existing Mandis and depots/godowns, a large number of procurement centres were also set up at key points for the convenience of farmers.
- (ii) Government guarantee has been enhanced to Rs. 45,000 crore to provide maximum working capital to Central Nodal agencies like NAFED and NCCF.
- (iii) The farmers are being registered on eSamriddhi Portal of NAFED and eSanyukti portal of NCCF through Aadhar Based registration for selling their produce.

- (iv) Messages via SMS and Whataspp are delivered to the farmers to make them aware about the procurement to be undertaken by various agencies of the Government.
- (v) Agmarknet Portal for daily purchase rates of commodities to make them aware about the current market price while selling their produce.
- (vi) Land Records of the farmers are fetched directly from State land records.
- (vii) Procurement of notified Pulses and Oilseeds& Copra under PSS has been enhanced to 25% of the National Production from existing 25% of the State production.
- (viii) In order to encourage the States / UTs to opt for PDPS, the Government has taken some corrective measures under the scheme. The implementation period of the scheme has been extended from 90 days to 120 days. Further, the support of Central Government has been enhanced from 25% to 40% of the state production for that particular marketing season/year.
- (ix) The limit of purchase of the produce from a farmer in a one single day has been enhanced to 40 Quintal from the existing 25 quintals.
- (x) MSP for crops is transferred to the bank accounts of the farmers directly.

STATEMENT

**Details of procurement of Pulses and oilseeds & copra under MSP operation
from 2004-05 to 2013-14 and 2014-15 to 2024-25 (as on 20.03.2025)**

Pulses

Details	2004-05 to 2013-14	2014-15 to 2024-25	Percentage (%) growth during the period 2014-15 to 2024-25 compared to 2004-05 to 2013-14
Quantity Purchased (in LMT)	6.29	174.42	2671%
MSP value (Rs. in crores)	1,936.33	94,265.31	4768%
Farmers Benefitted *	-	96,40,987	-

Oilseeds & copra

Details	2004-05 to 2013-14	2014-15 to 2024-25	Percentage (%) growth during the period 2014-15 to 2024-25 compared to 2004-05 to 2013-14
Quantity Purchased (in LMT)	50.64	125.76	148%
MSP value (Rs. in crores)	10,261.72	65,967.48	543%

Farmers Benefitted *	-	54,57,030	-

* Data of beneficiaries is being collected from 2016-17.

किसानों को साहूकारों के निजी ऋण से सुरक्षा

4927. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश के केवल 40 प्रतिशत किसान ही ऋण सुविधा का लाभ उठा रहे हैं तथा शेष किसान निजी साहूकारों के चंगुल में फंसे हुए हैं;

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है;

(ग) क्या सरकार ने किसानों से अधिक ब्याज वसूलने वाले निजी साहूकारों के विरुद्ध कोई कार्रवाई की है अथवा करने का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): अखिल भारतीय ग्रामीण वित्तीय समावेशन सर्वेक्षण (एनएएफआईएस), नाबार्ड 2021-22 के अनुसार, केवल संस्थागत स्रोतों से ऋण लेने वाले कृषि परिवारों की हिस्सेदारी 2016-17 में 60.5% से बढ़कर 2021-22 में 75.5% हो गई, जबकि केवल गैर-संस्थागत स्रोतों से उधार लेने वालों की हिस्सेदारी इसी अवधि में 30.3% से घटकर 23.4% हो गई। यह औपचारिक ऋण की ओर एक महत्वपूर्ण बदलाव को दर्शाता है, जो इस धारणा का खंडन करता है कि अधिकांश किसान निजी साहूकारों पर निर्भर रहते हैं।

(ग) और (घ): भारत सरकार की कई योजनाएं/कार्यक्रम किसानों को कम ब्याज दर पर कृषि क्रेडिट उपलब्ध कराने के लिए डिज़ाइन किए गए हैं जैसे कि किसान क्रेडिट कार्ड (केसीसी) योजना, संशोधित

ब्याज छूट योजना (एमआईएसएस), एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ), एफपीओ को बढ़ावा देना आदि ताकि उन्हें निजी ऋणदाताओं के पास जाने से रोका जा सके।

प्राथमिकता क्षेत्र लेंडिंग (पीएसएल) विनियमन के अनुसार, आरबीआई ने अनिवार्य किया है कि अनुसूचित वाणिज्यिक बैंक कृषि क्षेत्र को समायोजित नेट बैंक क्रेडिट (एएनबीसी) का 18% या ऑफ-बैलेंस शीट एक्सपोजर (सीईओबीई) के बराबर, जो भी अधिक हो, प्रदान करेंगे; जिसमें से छोटे और सीमांत किसानों के लिए एक उप सीमा तय की गई है जो वर्तमान में 10% है। यह प्रावधान किसानों को आसान और किफायती कृषि ऋण की उपलब्धता सुनिश्चित करता है।

पंचायतों का विकास

4928. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री संजय हरिभाऊ जाधव:

श्री संजय उत्तमराव देशमुख:

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में ग्राम पंचायतों की राज्यवार संख्या कितनी है;

(ख) क्या सरकार द्वारा समय-समय पर ग्राम पंचायतों के कामकाज का निरीक्षण किया जाता है, यदि हां, तो तत्संबंधी ब्यौरा क्या है, यदि नहीं, तो इसके क्या कारण हैं;

(ग) पंचायतों और गांवों के विकास हेतु धन आवंटन हेतु क्या मानदंड अपनाए गए हैं;

(घ) क्या सरकार ने पंचायती राज प्रतिनिधियों को प्रबंधन नेतृत्व प्रशिक्षण प्रदान करने के लिए कोई कदम उठाए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) बिगत पांच वर्षों के दौरान पंचायत प्रतिनिधियों को दिए गए प्रशिक्षण का ब्यौरा क्या है;

(च) महाराष्ट्र में अब तक प्रशिक्षित पंचायती राज प्रतिनिधियों की जिलावार संख्या कितनी है तथा विशेषरूप से आकांक्षी जिलों के संबंध में व्यौरा क्या है, एवं पिछले पांच वर्षों के दौरान प्रशिक्षित प्रतिनिधियों की संख्या कितनी है, तथा वासिम-यवतमाल संसदीय निर्वाचन क्षेत्र का व्यौरा क्या है;

(छ) महाराष्ट्र में विशेषकर ग्रामीण क्षेत्रों में पंचायतों को वर्तमान में उपलब्ध कराए गए इंटरनेट और कंप्यूटर जैसे बुनियादी ढांचे का जिला-वार व्यौरा क्या है; और

(ज) पंचायती राज प्रतिनिधियों को प्रशिक्षण देने के लिए सरकार और विभिन्न भारतीय प्रबंधन संस्थानों (आईआईएम) के बीच किए गए समझौता ज्ञापन (एमओयू) का व्यौरा, इसके उद्देश्य क्या हैं तथा दिये जाने वाले प्रशिक्षण का व्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क): देश में लगभग 2,55,368 ग्राम पंचायतें हैं। ग्राम पंचायतों की राज्य-वार संख्या संलग्न **विवरण-I** में दी गई है।

(ख): पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए सरकार समय-समय पर बैठकों, क्षेत्र दौरों/फील्ड विजिट, वीडियो-सम्मेलन, डैशबोर्ड डेटा आदि के माध्यम से ग्राम पंचायतों के कामकाज का निरीक्षण करती है और इस प्रकार योजनाओं के प्रभावी कार्यान्वयन और निधि के उपयोग के लिए उनके कार्य-निष्पादन में सुधार किया जा सके जिससे देश में बेहतर पंचायती राज प्रणाली सुनिश्चित हो सके।

पंचायती राज मंत्रालय ई-पंचायतों हेतु मिशन मोड परियोजना (एमएमपी-ई-पंचायत) लागू कर रहा है, जो राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) योजना का एक केंद्रीय घटक है, जिसके तहत पीआरआई के कामकाज में दक्षता, जवाबदेही और पारदर्शिता लाने के लिए और इसके समग्र परिवर्तन के लिए विभिन्न ई-गवर्नेंस परियोजनाओं को पंचायतों के डिजिटलीकरण की दिशा में वित्त पोषित किया जाता है। देश भर में पंचायती राज संस्थाओं के कामकाज को मजबूत करने के लिए, इस मंत्रालय ने एक

उपयोगकर्ता के अनुकूल वेब-आधारित पोर्टल ई-ग्रामस्वराज (<https://egramswaraj.gov.in>) लॉन्च किया है, जिसका उद्देश्य विकेंद्रीकृत योजना, प्रगति रिपोर्टिंग, वित्तीय प्रबंधन, कार्य-आधारित लेखांकन और सृजित संपत्तियों के विवरण में बेहतर पारदर्शिता लाना है। यह पोर्टल सभी पंचायतों को प्रत्येक वर्ष केन्द्रीय वित्त आयोग के अंतर्गत अनुदानों के उपयोग के लिए अपनी योजनाएं तैयार करने और अपलोड करने की सुविधा प्रदान करता है। पंचायतों द्वारा विधिवत अनुमोदित इन योजनाओं के कार्यान्वयन की निगरानी प्रत्येक चरण में सिस्टम जनित वाउचर, जियो-टैगिंग और पंचायत प्रधान तथा पंचायत सचिव को सौंपी गई जिम्मेदारियों के माध्यम से की जाती है।

इसके अलावा, उपयोग किए गए केंद्रीय वित्त आयोग की निधि की ऑनलाइन लेखापरीक्षा के लिए एक एप्लिकेशन 'ऑडिटऑनलाइन' भी विकसित किया गया है और पंचायतों के वित्तीय प्रबंधन को मजबूत किया गया है। वास्तविक समय प्रशिक्षण निगरानी की सुविधा के लिए एक प्रशिक्षण प्रबंधन पोर्टल (टीएमपी) विकसित और चालू किया गया है। इसके अलावा, मंत्रालय द्वारा विकसित की गई मेरी पंचायत जैसे एप्लीकेशनों ने पंचायत में नियोजन, गतिविधियों और कार्यों की प्रगति की जानकारी जनता के लिए सुलभ बनाकर पंचायत शासन में पारदर्शिता लाने का प्रयास किया है। इसी प्रकार, पंचायत निर्णय एक ऑनलाइन एप्लीकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन में पारदर्शिता लाना और बेहतर प्रबंधन करना है।

(ग): भारतीय संविधान का अनुच्छेद **280** केंद्रीय वित्त आयोगों को संघ, राज्यों और उनके संबंधित स्थानीय निकायों की वित्तीय स्थिति का मूल्यांकन करने और राज्यों और स्थानीय निकायों को विभिन्न उद्देश्यों के लिए करों के बंटवारे के साथ-साथ अनुदानों की सिफारिश करने का आधार प्रदान करता है। वेतन या अन्य स्थापना व्यय को छोड़कर, वित्त आयोग अनुदान का उपयोग ग्रामीण स्थानीय निकायों (आरएलबी) द्वारा संविधान की ग्यारहवीं अनुसूची में निहित 29 विषयों के तहत स्थान विशिष्ट जरूरतों के लिए किया जा सकता है।

पंचायतों और गांवों के विकास के लिए निधियों का आवंटन केंद्रीय वित्त आयोगों द्वारा निर्धारित किया जाता है और वर्तमान में **15**वें वित्त आयोग ने जनसंख्या को **90%** और राज्यों के क्षेत्रों को **10%** महत्व/ वेटेज दिया है। राज्यों और स्तरों के बीच अंतर-वितरण राज्य सरकारों द्वारा नवीनतम राज्य वित्त आयोग (एसएफसी) की स्वीकृत सिफारिशों के आधार पर और निम्नलिखित बैंड के अनुरूप तय किया जाता है;

वितरण की सीमा	ग्राम पंचायतें	ब्लॉक पंचायतें	जिला पंचायतें
न्यूनतम	70%	10%	5%
अधिकतम	85%	25%	15%

जिन राज्यों में केवल ग्राम और जिला पंचायतें हैं, वहां दो स्तरीय पंचायती राज प्रणाली के तहत निम्नलिखित बैंडों में आवंटन किया जाएगा;

वितरण की सीमा	ग्राम पंचायतें	जिला पंचायतें
न्यूनतम	70%	15%
अधिकतम	85%	30%

एसएफसी की सिफारिशें उपलब्ध न होने की स्थिति में, स्तरों के भीतर अंतर-वितरण का निर्णय राज्य सरकार द्वारा ऊपर बताए गए बैंड के भीतर किया जाना चाहिए। राज्य भर में संबंधित संस्थाओं के बीच अंतर-स्तरीय वितरण जनसंख्या और क्षेत्रफल के आधार पर **90:10** के अनुपात में या नवीनतम एसएफसी की स्वीकृत सिफारिश के अनुसार होना चाहिए।

(घ) से (ज): मंत्रालय ने वित्तीय वर्ष 2022-23 से राज्यों/केंद्र शासित प्रदेशों में केंद्र प्रायोजित योजना **sanshodit** आरजीएसए को लागू किया है। इसका मुख्य उद्देश्य पंचायत राज संस्थाओं (पीआरआई) को सक्षम बनाना है, जिसके तहत सभी निर्वाचित प्रतिनिधियों, कर्मियों और अन्य हितधारकों को

प्रशिक्षण प्रदान किया जाता है, ताकि वे नेतृत्व भूमिकाओं के लिए अपनी शासन क्षमताओं को विकसित कर सकें और पंचायतें प्रभावी रूप से कार्य कर सकें। मंत्रालय ने देश के उत्कृष्ट संस्थानों जैसे आईआईएम, आईआईटी, ग्रामीण प्रबंधन संस्थान, आनंद (आईआरएमए) आदि के सहयोग से नेतृत्व/प्रबंधन विकास कार्यक्रम (एमडीपी) की संकल्पना की है।

एमडीपी कार्यक्रम निम्नलिखित उद्देश्यों को पूरा करने के लिए डिज़ाइन किया गया है:

- (i) पंचायतों, विशेष रूप से सामुदायिक नेताओं के कौशल और ज्ञान में सुधार के लिए टूल्स प्रदान करना तथा पंचायतों को सरकार के तीसरे स्तर के रूप में प्रभावी ढंग से कार्य करने में सक्षम बनाना।
- (ii) संसाधनों के प्रभावी उपयोग तथा पंचायत से संबंधित मामलों और कार्यों के प्रभावी प्रबंधन के लिए पंचायतों को नेतृत्व और प्रबंधकीय कौशल प्रदान करना।
- (iii) समीक्षात्मक सोच विकसित करने, प्रतिस्पर्धात्मकता, नवाचार, ज्ञान प्रबंधन जैसे वास्तविक जीवन के संदर्भों में रचनात्मक तकनीकों का उपयोग करने, सीखने के लिए रुचि पैदा करने हेतु प्रतिभागियों को टूल्स प्रदान करने, प्रौद्योगिकी और शिक्षण टूल्स का लाभ उठाने तथा सामुदायिक विकास के साथ सामाजिक कौशल को एकीकृत करने के लिए कौशल की समझ के लिए व्यापक आधार प्रदान करना।

इस पहल के अंतर्गत, मंत्रालय ने आईआईएम अहमदाबाद, आईआईएम जम्मू, आईआईएम रोहतक, आईआईएम अमृतसर, आईआईएम बोधगया, आईआईएम शिलांग, आईआरएमए गुजरात और आईआईटी/इंडियन स्कूल ऑफ माइन्स, आईआईटी/आईएसएम धनबाद के साथ समझौता ज्ञापन पर हस्ताक्षर किए हैं।

अब तक **27** राज्यों के **189** प्रतिभागियों को शामिल करते हुए पांच प्रशिक्षण कार्यक्रम आयोजित किए गए हैं, जिनमें जिला और ब्लॉक स्तर के **82** निर्वाचित प्रतिनिधियों और **107** पंचायत अधिकारियों को एमडीपी के तहत प्रशिक्षण प्रदान किया गया है।

पिछले 5 वर्षों के दौरान कुल **1,74,96,977** प्रतिभागियों को कई प्रशिक्षण प्रदान किए गए हैं। पंचायतों के निर्वाचित प्रतिनिधियों और पदाधिकारियों को दिए गए प्रशिक्षण का राज्य-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है। वर्ष **2022-23** से लागू किए जा रहे राष्ट्रीय ग्राम स्वराज अभियान (**RGSA**) की योजना के तहत महाराष्ट्र में प्रशिक्षित प्रतिभागियों का जिले-वार ब्यौरा संलग्न **विवरण-III** में है। 'स्थानीय सरकार' होने के कारण पंचायत राज्य का विषय है। इसलिए, इंटरनेट, कंप्यूटर आदि जैसी बुनियादी सुविधाएं प्रदान करना मुख्य रूप से राज्य का दायित्व है। मार्च **2025** तक, **2,69,020** ग्राम पंचायतों और समकक्ष निकायों में से, **2,18,347** ग्राम पंचायतों और समकक्ष निकायों को भारतनेट परियोजना के तहत हाई स्पीड इंटरनेट सेवाएं प्रदान करने हेतु सेवा के लिए तैयार (पॉइंट) किया गया है। ब्रॉडबैंड सेवाएं प्रदान करने के लिए महाराष्ट्र सहित सेवा हेतु तैयार किए गए ग्राम पंचायतों का राज्य-वार ब्यौरा **विवरण-IV** में संलग्न है। संशोधित आरजीएसए योजना के तहत, महाराष्ट्र के लिए **945** कंप्यूटर स्वीकृत किए गए हैं।

विवरण-I

देश में ग्राम पंचायतों की राज्य-वार संख्या

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	ग्राम पंचायत की संख्या
1	अंडमान व निकोबार द्वीप समूह	70
2	आंध्र प्रदेश	13327
3	अरुणाचल प्रदेश	2108
4	असम	2257
5	बिहार	8054
6	चंडीगढ़	N.A
7	छत्तीसगढ़	11623
8	दिल्ली	N.A
9	गोवा	191

10	गुजरात	14674
11	हरियाणा	6226
12	हिमाचल प्रदेश	3615
13	जम्मू और कश्मीर	4291
14	झारखंड	4345
15	कर्नाटक	5948
16	केरल	941
17	लद्दाख	193
18	लक्षद्वीप	10
19	मध्य प्रदेश	23011
20	महाराष्ट्र	27954
21	मणिपुर	161
22	मेघालय	N.A
23	मिजोरम	N.A
24	नागालैंड	N.A
25	ओडिशा	6794
26	पुदुच्चेरी	108
27	पंजाब	13235
28	राजस्थान	11193
29	सिक्किम	199
30	तमिलनाडु	12525
31	तेलंगाना	12848
32	दादरा और नगर हवेली एवं दमन और दीव	42
33	त्रिपुरा	607
34	उत्तर प्रदेश	57691
35	उत्तराखंड	7788
36	पश्चिम बंगाल	3339
	कुल	255368

स्रोत: <http://lgdirectory.gov.in> . रिपोर्ट 28/03/2025 को अपराह्न 05:06:23 पर तैयार की गई
और राज्य विभागों द्वारा डेटा का अद्यतन और प्रबंधित किया जाता है।

विवरण-II

“पिछले पांच वर्षों के दौरान आरजीएसए योजना के अंतर्गत निर्वाचित प्रतिनिधियों, पंचायत पदाधिकारियों और अन्य हितधारकों का राज्य/संघ राज्य क्षेत्र-वार क्षमता निर्माण और प्रशिक्षण

क्र. सं.	राज्यों/संघ राज्य क्षेत्रों के नाम	2019-20	2020-21	2021-22	2022-23	2023-24
1	आंध्र प्रदेश	600866	483233	155089	649156	165001
2	अरुणाचल प्रदेश	9636	0	0	3,711	6,138
3	असम	209737	114159	113700	227733	348183
4	बिहार	30223	34871	24352	404406	163809
5	छत्तीसगढ़	129543	39843	42115	121099	163292
6	गोवा	3089	0	3249	1777	3548
7	गुजरात	22159	0	10455	250	1938
8	हरियाणा	0	3334	4490	4859	12431
9	हिमाचल प्रदेश	3852	518	18387	9531	92458
10	झारखंड	0	0	25260	8302	54056
11	कर्नाटक	304477	296546	246328	213467	363317
12	केरल	107216	0	140390	179478	149153
13	मध्य प्रदेश	480984	961367	334724	281610	86884
14	महाराष्ट्र	711268	116315	632686	1041165	984321
15	मणिपुर	582	8338	232	894	5591
16	मेघालय	10797	0	1173	11,588	74,410
17	मिजोरम	3048	0	58	2659	9800
18	नागालैंड	5457	600	25540	1832	3435
19	ओडिशा	65500	37784	27077	79116	160774
20	पंजाब	0	28094	45940	36378	13359
21	राजस्थान	570	0	3164	2481	96389

22	सिक्किम	6910	15166	335	13,552	11,249
23	तमिलनाडु	160399	628125	130329	106560	101513
24	तेलंगाना	14016	1039	3889	14506	2441
25	त्रिपुरा	10399	6794	6708	7743	63715
26	उत्तर प्रदेश	2226	20335	140	48241	144374
27	उत्तराखंड	16648	71835	116042	263409	82712
28	पश्चिम बंगाल	453766	448226	378110	174974	272762
संघ राज्य क्षेत्र						
29	अंडमान व निकोबार द्वीप समूह	509	0	553	1874	2865
30	चंडीगढ़	-	-	-	-	-
31	दादरा और नगर हवेली एवं दमन और दीव	61	0	223	575	1,000
32	दिल्ली	-	-	-	-	-
33	जम्मू और कश्मीर	34256	11950	80000	284138	350026
34	लद्दाख	0	0	4898	0	0
35	लक्षद्वीप	0	0	0	-	-
36	पुदुच्चेरी	0	0	0	-	-
37	एनआईआरडीपीआर/सेंट्रल/एमडीपी	0	0	0	5229	1438
	कुल	3398194	3328472	2575636	4202293	3992382

विवरण-III

2022-23 से कार्यान्वित की जा रही आरजीएसए योजना के तहत महाराष्ट्र राज्य में जिलावार प्रतिभागियों को प्रशिक्षित किया गया

महाराष्ट्र में संस्थानवार प्रशिक्षित				
क्र. सं.	संगठन का नाम	प्रशिक्षित प्रतिभागी (2022-23)	प्रशिक्षित प्रतिभागी (2023-24)	प्रशिक्षित प्रतिभागी (2024-25) 26 मार्च 2025 तक
1	एसआईआरडी	13492	9405	25798

2	पंचायती राज और आरडी विभाग	0	0	0
3	डीपीआरओ (जिला - पुणे)	30698	32269	11293
4	डीपीआरओ (जिला - सिंधुदुर्ग)	13844	13867	5257
5	डीपीआरओ (जिला - संगली)	14144	19029	10430
6	डीपीआरओ (जिला - रत्नागिरी)	20343	16440	8807
7	डीपीआरओ (जिला - बुलढाणा)	20885	23413	11996
8	डीपीआरओ (जिला - सतारा)	30628	38830	17053
9	डीपीआरओ (जिला - गढ़चिरोली)	10877	10544	2492
10	डीपीआरओ (जिला - वर्धा)	10728	11484	8475
11	डीपीआरओ (जिला- वाशिम)	7845	12703	5334
12	डीपीआरओ (जिला-ठाणे)	10372	10861	1587
13	डीपीआरओ (जिला - छत्रपति संभाजीनगर)	21394	20505	8561
14	डीपीआरओ (जिला - बीड)	29314	25596	14255
15	डीपीआरओ (जिला- भंडारा)	14214	16248	8131
16	डीपीआरओ (जिला - परभणी)	13198	15977	1095
17	डीपीआरओ (जिला- रायगढ़)	21790	19700	8115
18	डीपीआरओ (जिला - सोलापुर)	20562	18988	11838

19	डीपीआरओ (जिला - हिंगोली)	8709	11044	4763
20	डीपीआरओ (जिला- जालना)	17072	18173	1361
21	डीपीआरओ (जिला- गोंदिया)	14538	15905	8450
22	डीपीआरओ (जिला- अहिल्यानगर)	34388	34782	19352
23	डीपीआरओ (जिला- धाराशिव)	13001	14319	9350
24	डीपीआरओ (जिला - लातूर)	24117	24637	11831
25	डीपीआरओ (जिला- नागपुर)	16910	22632	11543
26	डीपीआरओ (जिला - अकोला)	6856	15533	866
27	डीपीआरओ (जिला - अमरावती)	14198	24307	2885
28	डीपीआरओ (जिला - धुले)	11221	9728	6719
29	डीपीआरओ (जिला - कोल्हापुर)	26379	31111	7875
30	डीपीआरओ (जिला - नांदेड़)	9486	15425	11154
31	डीपीआरओ (जिला - नंदुरबार)	8268	13933	6061
32	डीपीआरओ (जिला - नासिक)	58077	43075	19041
33	डीपीआरओ (जिला - जलगांव)	13016	26196	8660
34	डीपीआरओ (जिला - यवतमाल)	18003	24003	13294

35	डीपीआरओ (जिला - चंद्रपुर)	21005	21020	10778
36	डीपीआरओ (जिला - पालघर)	15620	19840	6539
37	आदि (जिला - परभणी)	0	0	0
38	ग्रामसेवक प्रशिक्षण केंद्र (जिला-पुणे)	44661	16427	0
39	इटीसी (जिला - पुणे)	3829	1322	0
40	ग्रामसेवक प्रशिक्षण केंद्र (जिला-बुलढाणा)	10465	4356	0
41	ग्रामसेवक प्रशिक्षण केंद्र (जिला-अमरावती)	31130	23699	741
42	ग्रामसेवक प्रशिक्षण केन्द्र (जिला- चन्द्रपुर)	17547	6700	728
43	ग्रामसेवक प्रशिक्षण केंद्र (जिला-जालना)	8880	929	0
44	ग्रामसेवक प्रशिक्षण केंद्र (जिला-परभणी)	12914	0	0
45	ग्रामसेवक प्रशिक्षण केंद्र (जिला-कोल्हापुर)	69265	29004	45
46	पंचायत राज प्रशिक्षण केंद्र (जिला- सोलापुर)	13653	10304	490
47	पंचायत राज प्रशिक्षण केंद्र (जिला- लातूर)	10389	3897	995
48	पंचायत राज प्रशिक्षण केंद्र (जिला- नागपुर)	9491	19798	2189
49	पंचायत राज प्रशिक्षण केंद्र (जिला- बुलढाणा)	88781	66499	8369
50	पंचायत राज प्रशिक्षण केंद्र (जिला- अमरावती)	6428	1847	0
51	पंचायत राज प्रशिक्षण केंद्र	22869	17579	1465

	(जिला- चंद्रपुर)			
52	पंचायत राज प्रशिक्षण केंद्र (जिला-पालघर)	8459	3591	2065
53	पंचायत राज प्रशिक्षण केंद्र (जिला- सतारा)	3860	3153	108
54	पंचायत राज प्रशिक्षण केंद्र (जिला- यवतमाल)	8914	27675	355
55	पंचायत राज प्रशिक्षण केंद्र (जिला-कोल्हापुर)	4931	9067	2501
56	पंचायत राज प्रशिक्षण केंद्र (जिला- जलगांव)	30985	36952	3629
कुल		1042643	984321	344719

विवरण-IV

ब्रॉडबैंड कनेक्शन प्रदान करने के लिए सेवा के लिए तैयार पॉइंट्स (सर्विस-रेडी पॉइंट्स) का
राज्य-वार ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र	ग्राम पंचायतों की कुल संख्या	सेवा के लिए तैयार प्वाइंट्स की संख्या*
1	अंडमान व निकोबार द्वीप समूह	70	81
2	आंध्र प्रदेश	13327	12972
3	अरुणाचल प्रदेश	2108	1145
4	असम	2665	1634
5	बिहार	8054	8860
6	छत्तीसगढ़	11623	9759
7	गोवा	191	0
8	गुजरात	14674	14563
9	हरियाणा	6225	6204
10	हिमाचल प्रदेश	3615	416
11	जम्मू और कश्मीर	4291	1115

12	झारखंड	4345	4649
13	कर्नाटक	5948	6251
14	केरल	941	1130
15	लद्दाख	193	193
16	लक्षद्वीप	10	9
17	मध्य प्रदेश	23011	18106
18	महाराष्ट्र	27952	24778
19	मणिपुर	3812	1485
20	मेघालय	6838	697
21	मिजोरम	843	539
22	नागालैंड	1315	236
23	ओडिशा	6794	7099
24	पुदुच्चेरी	108	101
25	पंजाब	13236	12807
26	राजस्थान	11193	8997
27	सिक्किम	199	54
28	तमिलनाडु	12525	10298
29	तेलंगाना	12860	10926
30	दादरा और नगर हवेली और दमन और दीव	42	41
31	त्रिपुरा	1194	772
32	उत्तर प्रदेश	57691	47451
33	उत्तराखंड	7788	2021
34	पश्चिम बंगाल	3339	2958
	कुल	269020	218347

* डेटा भारतनेट यूएनएमएस डैशबोर्ड से प्राप्त किया गया है, और कुछ ग्राम पंचायतों में अनेक सर्विस-रेडी पॉइंट्स हो सकते हैं।

CENTERS OF EXCELLENCE UNDER MIDH**4929. SHRI BASTIPATI NAGARAJU:****SHRI DAGGUMALLA PRASADA RAO:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details regarding the total number of Centres of Excellence (CoE) approved under Mission for Integrated Development of Horticulture (MIDH) in the country, State-wise and yearwise since the scheme's inception;
- (b) the details regarding the physical and financial progress of the approved CoE's in the country, State-wise;
- (c) whether the Government has received any proposal during the past five years for establishment of a CoE for horticulture crops in the State of Andhra Pradesh; and
- (d) if so, the details regarding the number of proposals approved, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The State-wise and Year-wise details of total number of Centre of Excellence (CoE) approved under National Horticulture Mission (NHM) and Mission for Integrated Development of Horticulture (MIDH) in the country since the scheme's inception is given in the enclosed **Statement**.

(c) and (d): As per available information, this Division had received two proposals for establishment of Centre of Excellence (CoE) from the State Government of Andhra Pradesh at Kuppam District and at Palnadu District and both of these proposals have been approved under MIDH scheme.

STATEMENT

Centres of Excellence sanctioned under National Horticulture Mission (NHM)/Mission for Integrated Development of Horticulture (MIDH)

(Rs. in lakh)

S. No	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
Centre of Excellence under Indo-Israel Cooperation					
1.	Andhra Pradesh	CoE for Flower and Vegetables at Kuppam DOS: 13.07.2018	937.00	892.00	Completed
2.		Centre of Excellence for Vegetables & Spices at Gundlapalli Village of Nekarikallu Mandal in Palnadu District DOS: 22.09.2023	1061.33	706.97	It is in the advance stage of completion.

S. No.	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
3.	Assam	Centre of Excellence for Vegetables (Protected Cultivation) DOS: 21.01.2021	1033.84	583.58	It is in the advance stage of completion.
4.	Bihar	Centre of Excellence for Mango & Litchi at Vaishali DOS: 24.04.2012	1000.00	970.00	Completed
5.		Centre of Excellence for Vegetables at Chandi, Nalanda DOS: 24.04.2012	700.00	600.00	Completed
6.	Goa	Centre of Excellence for Vegetables and Flowers at Codar, Khandarpar, Ponda, South Goa, Goa DOS: 06.03.2023	1178.68	579.82	It is in the advance stage of completion.
7.	Gujarat	Centre of Excellence for Vegetables at Sabarkantha DOS: 24.04.2012	1150.00	1147.50	Completed
8.		Centre of Excellence for PHM for Date Palm at Kutch DOS: 24.04.2012	500.00	450.00	Completed
9.		Centre of Excellence for Kesar Mango at Junagzdh KVY	400.00	400.00	Completed
10.		Centre of Excellence for Fruits at Mangiana, Sirsa	970.00	970.00	Completed

S. No.	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
		DOS: 2009			
11.	Haryana	Centre of Excellence for Vegetables at Gharaundha, Karnal DOS: 2009	600.00	600.00	Completed
12.		Centre of Excellence for Sub-tropical Fruits at Ladwa, Kurukshetra DOS: 24.04.2012	920.00	910.35	Completed
13.		Centre of Excellence for Integrated Bee-Keeping Development Centre at Kurukshetra	1300.00 Under State Budget	1050.00	Completed
14.		Centre of Excellence for Flower cultivation and seed production at Munimpur, Jhajjar DOS: 04.06.2018	998.14	787.10	Completed
15.		Centre of Excellence for Semi-Arid Horticulture, Gignow, Bhiwani DOS: 21.08.2020	1000.00	825.90	Completed
16.	Himachal Pradesh	Centre of Excellence for Citrus and Pomegranate at Sidhpur and Jharera, Mandi	1904.00	604.49	Completed

S. No	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
		DOS: 16.11.2021			
17.	Karnataka	Centre of Excellence for Mango at Kolar DOS: 24.04.2012	200.00	197.65	Completed
18.		Centre of Excellence for Pomegranate at Bagalkot DOS: 24.04.2012	400.00	352.33	Completed
19.		Centre of Excellence for Vegetables at Dharwad DOS: 24.04.2012	500.00	474.05	Completed
20.	Maharashtra	Centre of Excellence for Keshar Mango at Fruit Research Station, Himayat Bagh, Aurangabad DOS: 24.04.2012	745.80	744.00	Completed
21.		Centre of Excellence for Mango at Dr. B. S. Konkan Krishi Vidyapeeth, Dapoli, Ratnagiri DOS: 2009	636.00	636.00	Completed
22.		Centre of Excellence for Citrus at Horticulture Section, College of Agriculture, Akola DOS: 2009	454.00	454.00	Completed
23.		Centre of Excellence for Pomegranate at Mahatma	464.12	458.00	Completed

S. No	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
		Phule Krishi Vidyapeeth, Rahuri, Ahmednagar DOS: 2009			
24.	Madhya Pradesh	Centre of Excellence for Vegetables at Nurabad, Morena DOS: 17.03.2020	1622.40	969.27	Completed
25.		Centre of Excellence for Citrus at Kuddam, Chhindwara DOS: 17.03.2020	1569.95	668.22	Completed
26.	Mizoram	Centre of Excellence for Fruits at Lunglei DOS: 13.01.2015	950.00	900.00	Completed
27.	Odisha	Centre of Excellence for Mango and Vegetables at Panikoili, Jajpur, Odisha DOS: 06.03.2023	1256.92	527.49	Civil Work started.
28.	Punjab	Centre of Excellence for Vegetables at Kartarpur DOS: 24.04.2012	1000.00	973.00	Completed
29.		Centre of Excellence for Citrus at Khanaura, Hoshiyarpur DOS: 24.04.2012	1200.00	1039.00	Completed
30.		Centre of Excellence for Treatment of Brackish water at Bathinda	1550.00	1496.00	Completed

S. No	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
		DOS: 24.04.2012			
31.	Rajasthan	Centre of Excellence for Citrus (Kinnow & Mandarin) at Progeny Orchard, Nanta, Kota DOS: 24.04.2012	700.00	644.00	Completed
32.		Centre of Excellence for Pomegranate at Rajhans Nursery, Dhindol, Bassi, Jaipur DOS: 24.04.2012	350.00	295.00	Completed
33.		Centre of Excellence for Date Palm at Date Palm Farm, Sagra- Bhojka, Jaisalmer DOS: 24.04.2012	600.00	552.00	Completed
34.	Tamil Nadu	Centre of Excellence for Flowers at Krishnagiri DOS: 24.04.2012	950.00	880.00	Completed
35.		Centre of Excellence for Vegetables at Dindigul DOS: 24.04.2012	1150.00	1018.00	Completed
36.	Telangana	Centre of Excellence for Flowers and Vegetables at Ranga Reddy DOS: 27.08.2014	1000.00	920.00	Completed

S. No	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
37.	Tripura	Centre of Excellence for Citrus at Taidu SCO, Amarpur, Tripura DOS: 22.09.2023	917.83	462.71	It is in the advance stage of completion.
38.	Uttar Pradesh	Centre of Excellence for Fruits at Basti DOS: 27.08.2014	1000.00	740.00	Completed
39.		Centre of Excellence for Vegetables at Kannauj DOS: 27.08.2014	1000.00	780.00	Completed
40.		Centre of Excellence for Vegetables at Rajkiye Santati Udyan, Madhopur, Chandauli (Varanasi Division) DOS: 29.12.2021	1094.67	666.47	It is in the advance stage of completion.
41.		Centre of Excellence for Fruits at Government Seed Production Farm, Kokhraj, Kaushambi DOS: 29.12.2021	1032.77	651.64	It is in the advance stage of completion.
42.	West Bengal	Centre of Excellence for Vegetables at Chinsurah, Hooghly	1427.49 RKVY	1000.00	Completed
43.	Meghalaya	Centre of Excellence for Citrus at Dawagre, Williamnagar East Garo Hill, Meghalaya	1013.47	553.23	The Land for the CoE has been identified

S. No.	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
		DOS: 22.01.2025			and Codal formalities have been initiated by the State Government.
Centre of Excellence under Indo-Dutch Cooperation					
44.	Maharashtra	Centre of Excellence for Vegetables at Baramati DOS: 27.08.2024	1353.54	1000.00	Completed
45.		Centre of Excellence for Flowers at Talegaon DOS: 13.01.2015	1218.97	1000.00	Completed
46.		Centre of Excellence for Hydroponic at 401-405, Rama Plaza, Above KFC, Sinhagad Road, Opp. P.L. Deshpande Garden, Parvati, Pune - 411009	0.00	0.00	To be Established by Private Player, no funds sanctioned under MIDH
47.	Punjab	Centre of Excellence for Potato at Jalandhar DOS: 27.08.2014	980.00	785.00	Completed
48.		Centre of Excellence for Flowers at Ludhiana DOS: 13.07.2018	997.33	770.28	Completed

S. No.	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
49.		Centre of Excellence for Onion at Kheri Village, Sangrur DOS: 20.03.2024	998.00	559.48	It is in the advance stage of completion.
50.		Centre of Excellence for Temperate Fruits at Zawoora, Srinagar DOS: 04.06.2018	970.18	924.81	Completed
51.	Jammu & Kashmir	Centre of Excellence for Tropical Fruits at Jammu DOS: 17.01.2019	731.80	420.12	Completed
52.	Kerala	Centre of Excellence for Vegetables at Regional Agriculture Research Station, Ambalavayal, Wayanad DOS: 17.03.2020	1471.27	767.13	Completed
53.	Tripura	Centre of Excellence for Flowers at Up Graded Training Centre (UGTC), Lembucharra, West Tripura, Tripura DOS: 20.03.2024	1000.00	528.83	The Land for the CoE has been identified and Codal formalities have been initiated by the State Government.
54.	Gujarat	Centre of Excellence for Potato and Cut Flowers at	1455.00	834.96	Under Process

S. No	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
		Chhalla, Gandhinagar, Gujarat DOS: 22.01.2025			
55.	Uttarakhand	Centre of Excellence for Temperate Fruits at Pandit Deen Dayal Upadhyay Government Garden, Chaubattia, Almora DOS: 22.01.2025	1000.00	671.62	The Land for the CoE has been identified and Codal formalities have been initiated by the State Government.
56.	Karnataka	Centre of Excellence for High Tech Horticulture at 2/5, Near Yediyur Lake, 4th Main Rd, Tata Silk Farm, Jayanagar, Bengaluru, Karnataka	0.00	0.00	Completed
Centres of Excellence in collaboration with Indian Research Institutes					
57.	Ladakh	Centre of Excellence for Seabuckthorn and other temperate fruits like Apricot at Nimoo, Leh DOS: 17.01.2019	997.01	789.33	Completed
58.	Karnataka	Centre of Excellence for Kamalam fruit at ICAR - Indian Institute of Horticultural Research, Hirehalli	903.50	765.79	It is in the advance stage of completion.

S. No	State	Name of Centre	Project Cost	Approved Financial Assistance	Status
		DOS: 06.03.2023			

ALLOCATION OF FUNDS

4930. SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the details of progress and funds allocated to address the financial and technical challenges faced by textile MSMEs in Punjab, especially in Ludhiana;
- (b) the specific initiatives being implemented in Punjab to address the challenges of industry fragmentation and encourage collaboration or cluster-based development for MSMEs;
- (c) whether there are any State-specific programmes being introduced to reduce the tariff disadvantage for exporters in key global markets like the EU; and
- (d) the efforts being made to boost synthetic fiber-based production of textiles and innovation in Punjab?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (d): The Government is focused on the holistic development of the entire textile value chain as well as MSMEs and is implementing several schemes across the country including in Punjab. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme which seeks to create a modern, integrated , world class textile infrastructure; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain ; National Technical Textiles Mission focusing on Research Innovation & Development, Promotion and Market Development; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicraft artisans. Under these schemes, support is provided for marketing, skill development, cluster development, direct benefit to artisans, infrastructure and technology support etc.

Further, with a view to increasing investments, generating employment opportunities and boosting exports in the textile sector, the Ministry is implementing Scheme for Integrated Textile Park (SITP) to provide support for setting up textile parks with world-class, state-of-the-art infrastructure in textile hubs across the country. The scheme was in implementation upto 31.03.2021; however, the Scheme has now been subsumed under the umbrella Scheme of Textile Cluster

Development Scheme (TCDS) for completing ongoing projects only. Under SITP, three projects were sanctioned in Punjab, details of which are given in below:

Sl. No.	Name of the park	Gol share released (In crores)	Employment	Investment (in crores)
1	Lotus Integrated Tex Park, Barnala	40.00	1,500	500
2	Rhythm Textile & Apparel Park Ltd, Nawanshehar	36.00	1,875	120
3	Ludhiana Integrated Textile Park Ltd, Ludhiana	36.00	2,790	148.62
TOTAL		112.00	6,165	768.62

In addition to the above, Government is implementing Production Linked Incentive (PLI) Scheme focusing on Man Made Fibre (MMF) Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness. Further, in order to increase the export potential, India has so far signed 14 free Trade Agreements (FTAs) and 6 Preferential Trade Agreement (PTAs) with various trading partners. The allocation of funds is done scheme-wise, implemented on pan India basis.

CROPS COVERED UNDER PMFBY**4931. SHRI JANARDAN SINGH SIGRIWAL:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether Pradhan MantriFasalBimaYojana covers all crops in the country and if so, the details thereof including the details of crops eligible for insurance under the scheme;

(b) whether the premium rates under PMFBY are subsidized by the Government and if so, the details thereof;

(c) whether farmers need to pay the full premium for enrolling in the PMFBY and if so, the details thereof;

(d) whether there are any conditions or exclusions regarding the types of natural calamities covered under PMFBY and if so, the details thereof specifying the type of events or risks that are not insured; and

(e) whether farmers can avail of PMFBY coverage for both pre-sowing and post-harvest losses and if so, the details thereof outlining the coverage for these specific periods?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Government is committed to provide security to the farmers against climate risks. A yield index based Pradhan MantriFasalBimaYojana (PMFBY) and weather

index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) have been introduced from Kharif 2016 season.

The PMFBY envisages coverage of all food crops (cereals, millets and pulses), oilseeds and commercial/horticultural crops subject to availability of past yield data of requisite number of years based on Crop Cutting Experiments (CCEs) as well as capacity of the State Government to conduct requisite number of CCEs to assess the yield of the crop to calculate claims. However, specific crop is notified by the concerned State Government keeping in view the aforesaid provision.

For the crops not meeting the aforesaid conditions, the concerned State Government is free to notify them for coverage under Restructured Weather Based Crop Insurance Scheme (RWBCIS) under which claims payment are being structured on the basis of weather index parameters.

(b) and (c): The actuarial/bidded premium rates are charged by implementing agencies under PMFBY. However, extremely low premium rate across the country for the season is charged from the farmers, which is maximum 2% of sum insured for Kharif crops, maximum 1.5% of sum insured for Rabi crops and maximum 5% of sum insured for commercial/horticultural crops. Remaining part of actuarial premium is shared by the Central and State Government on 50:50 basis except North Eastern States (from Kharif 2020) and Himalayan States (from Kharif 2023) where it is shared in the ratio of 90:10.

Further, Operational guidelines of the scheme further provide for 3 Alternate Risk Transfer models other than standard PMFBY, namely cup and cap model (80:110), cup and cap model (60:130) and profit and loss sharing model, under which in case of claims below certain threshold, portion of the premium paid by the Government as subsidy will go back to the State treasury. States have been given the flexibility to choose the main scheme any one of these models.

(d) and (e): PMFBY provides for comprehensive risk insurance against crop damage from pre-sowing to post-harvest for food crops (cereals, millets and pulses), oilseeds and annual commercial horticultural crops notified by the concerned State Government. Risk coverage under the scheme is divided in to two parts namely, Basic Cover and Add-on Cover.

The Basic Cover, which is mandatory cover, safeguards the crops of farmers against wide spread yield loss due to non-preventable natural risks viz. drought, dry spells, flood, inundation, wide-spread pest and disease attack, landslides, natural fire due to lightening, storm, hailstorm, and cyclone on Area Approach basis, where claims are worked out and settled based on yield data furnished by the State Government concerned. In this case, farmeris not required to intimate the losses to the Government or insurance company.

However, apart from the mandatory basic cover, the State Governments/UT Administrations, with approval of State Level Coordination Committee on Crop Insurance (SLCCCI) can choose any or all of the following add-on covers, based

on the need of the specific crop/area in their State/UT to cover different stages of the crop and risks leading to crop loss:

1. **Prevented Sowing/Planting/Germination Risk** can be invoked when Insured area is prevented from sowing/planting/germination due to deficit rainfall or adverse seasonal/climatic conditions.

2. **Mid-Season Adversity** can be invoked during loss in case of adverse seasonal conditions during the crop season viz. floods, prolonged dry spells and severe drought etc., wherein expected yield during the season is likely to be less than 50% of the normal yield. This add-on feature facilitates the provision for immediate relief (On- Account payment) to insured farmers in case of occurrence of such risks.

3. **Post-Harvest Losses** can be invoked to provide coverage up to a maximum period of two weeks from harvesting, for those crops which are required to be dried in cut and spread / small bundled condition depending on requirement of the crops in that area and left in the field after harvesting, against specific perils of hailstorm, cyclone, cyclonic rains and unseasonal rains.

4. **Localized Calamities** can be invoked in case of loss/damage to notified insured crops resulting from occurrence of identified localized risks of hailstorm, landslide, inundation, cloud burst and natural fire due to lightening affecting isolated farms in the notified area.

5. Crop loss due to attack by wild animals can also be notified by the State Government as per special provisions given in the Operational Guidelines of the scheme.

In case of add on cover, where claims are worked out on individual insured farm level, claims are assessed by a joint committee comprising representatives of State Government and concerned insurance company. In this case, farmers have to intimate the loss within 72 hours of the loss to State Government, insurance company, concerned bank/financial institutions, online on portal etc. These loss intimations are liable to be scrutinized by the concerned insurance companies before finalization of claims and the extent of loss is decided by the committee of State Government officials and concerned insurance company.

Further, under RWBCIS, claims are worked out on the basis of adverse weather parameters, such as deficit and excess rainfall, high or low temperature, humidity etc. which are deemed to impact adversely the crop production. Thus, claims are dependent on weather/climate data received from the notified Weather Stations/Rain Gauge Stations.

Losses arising out of war and nuclear risks, malicious damage and other preventable risks are excluded from coverage under the scheme.

ORNAMENTAL FISH EXPORT INDUSTRY

4932. SHRI DUSHYANT SINGH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Ministry promote India's ornamental fish export industry in terms of market share, and the key factors contributing to its ranking as the 31st largest exporter globally and the growth prospects for India's ornamental fish trade given its low export ranking despite high potential;

(b) the role that Northeast and Southern States play in the export of wild varieties and the manner in which new production units in States like Rajasthan and Madhya Pradesh contributed to the industry's growth;

(c) the context of Rajasthan's growing ornamental fisheries sector and the key developments in breeding and commercial production, particularly since the establishment of breeding programmes and the commercial production units; and

(d) the details of how has the market evolved and the potential for further growth in the region, especially under semi-arid conditions?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (d): The Department of Fisheries (DoF), Government of India (GoI) has taken various steps to promote ornamental fisheries in the country including North East and Southern State. Under Pradhan Mantri Matsya Sampada Yojana (PMMSY), 2465 unit of Ornamental fish rearing units, 207 Integrated Ornamental fish

(breeding and rearing) units, 5 fresh water Ornamental Fish Brood Bank units and 144 units of Promotion of Recreational Fisheries have been approved at a total cost of Rs.230.45 crore during the last four financial years (2020-21 to 2023-24) and current financial year (2024-25).

To promote entrepreneurship, infrastructure and market expansion in the area of ornamental fisheries, the DoF, Gol has notified Madurai District of Tamil Nadu as the Ornamental fisheries cluster under PMMSY during 2024-25. The proposal of Government of Assam has also been approved for construction of an aquarium at Amingaon, Kamrup for display of indigenous variety of ornamental fish from North India. Further, To prepare the strategy and roadmap for development of ornamental fisheries resources in the country, the project proposal of ICAR-Central Institute of Freshwater Aquaculture (ICAR-CIFA) approved for Strategic Planning and Database development of Ornamental Fisheries Value Chain Upgradation in India under PMMSY.

Under PMMSY, the proposal of Government of Madhya Pradesh approved at cost of Rs.2.60 crore for establishment of 11 unit of ornamental fish breeding and rearing unit. Under Fisheries and Aquaculture Infrastructure Development Fund (FIDF), the project proposal of Government of Tamil Nadu has been approved with total outlay of Rs.5.00 crore for establishment of a public aquarium and ornamental fish retail unit at Tirunelveli in Tirunelveli District. National Fisheries Development Board (NFDB) has extended financial support to Tropical Aquaculture and farming

systems, Udaipur, Rajasthan and Government of Rajasthan for organising training and skill development programme for 1000 trainees to promote ornamental fisheries in the state of Rajasthan.

ICAR-Central Institute of Freshwater Aquaculture (CIFA), Bhubaneswar has reported that Indian ornamental fish industry is valued at approximately Rs.3,000 crore which includes breeding, rearing, trade of ornamental fishes, aquarium accessories, aquatic plants, and decorative items, contributing significantly to employment and entrepreneurship. As reported by ICAR-CIFA, at present, about 1,300 aquarium shops are in operation in Madhya Pradesh and 700 shops in Rajasthan.

**NATIONAL COMMISSION FOR DENOTIFIED, NOMADIC AND SEMI-
NOMADIC TRIBES**

4933. SHRI PRADYUT BORDOLOI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government plans to implement the recommendations of the National Commission for Denotified Nomadic and Semi-Nomadic Tribes and if so, the detailed timeline of implementation and if not, the reasons therefor;
- (b) the steps being taken by the Government to classify DNT, NT and SNT communities that have not been classified as OBC, SC and ST yet;

(c) whether all States in the North Eastern Region have set up district level complaint committees for DNTs, NTs and SNTs; and

(d) the details regarding the funds disbursed and beneficiaries under the Scheme for Economic Empowerment of DNTs (SEED) since it was launched in 2022, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): Based on the recommendation of National Commission for De-notified, Nomadic and Semi-Nomadic Tribes, the Government has constituted a Development and Welfare Board for De-notified, Nomadic and Semi Nomadic Communities (DWBDNCs) in February, 2019. Further, Scheme for Economic Empowerment of De-notified and Nomadic Tribes (SEED) has been initiated and is being implemented by DWBDNCs.

(b): A committee under chairmanship of Vice chairman, NITI Aayog is constituted for classification of 268 communities which have not been classified so far.

(c): No, Sir.

(d): Rs. 15.00 Cr. was released in Financial Year 2023-24 and Rs. 32.43 Cr. in Financial Year 2024-25 under the Scheme for Economic Empowerment of DNTs (SEED) covering 32,936 beneficiaries under the livelihood component, 551

beneficiaries under free coaching component and 2608 beneficiaries under health insurance component.

INDIAN STEEL INDUSTRY

4934. SHRI ADITYA YADAV:

Will the Minister of **STEEL** be pleased to state:

(a) whether the Government has taken any initiatives to ensure that the Indian steel industry has developed capabilities of producing a wide range of value added steel at par with global best practices addressing diverse needs of end user industries; and

(b) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) and (b): Production Linked Incentive (PLI) Scheme for 'Specialty Steel' was launched with an overall budget of Rs.6,322 crore in July, 2021 to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments. The current status of key indicators in PLI Scheme for specialty steel are as follows:-

	Commitment during scheme tenure by selected companies	Actual achievement up to February, 2025
Investment (Rs. Cr)	27,106	19,850
Production (in '000t)	7,940	1,950
Employment (in Nos.)	14,760	9,259
Incentive Disbursement (Rs. Cr.)	2,033 [#]	48 [*]
Note: # Estimated during the scheme tenure * Disbursement claim in FY 2024-25		

INELIGIBLE BENEFICIARIES UNDER PM-KISAN

4935. DR. SHASHI THAROOR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has data on the number and percentage of ineligible beneficiaries under Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Yojna;

(b) if so, the details thereof along with the percentage of ineligible beneficiaries in each State for the last five years, State-wise;

(c) the details for the amounts to be refunded from the ineligible beneficiaries, State-wise; and

(d) the proportion of the number of ineligible beneficiaries under PM-KISAN to the number of agricultural households in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of cultivable land-holding farmers. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs 3.68 lakh Cr. through 19 installments since inception. The 19th Instalment of PM-Kisan was released on 24th February, 2025 and more than 9.8 crore beneficiaries received the benefit amounting to over Rs. 22,000 crore.

Benefits of the scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs on the PM-KISAN portal. The scheme initially started on a trust-based system, where beneficiaries were registered by the states on self-certification basis. Initially, Aadhaar seeding was also relaxed for some of the States. Later on, to address this, several technological interventions were introduced, including integration with PFMS, UIDAI, and the Income Tax Department. Further, land seeding was made mandatory along with Aadhaar based payment and e-KYC. The benefits of the farmers, who did not complete these mandatory criteria, were

stopped. As and when these farmers complete their mandatory requirements and meet the eligibility criteria, they receive the benefits of the scheme along with their due installments, if any.

Further, States/UTs are mandated to recover any amount transferred to ineligible farmers marked due to higher income groups such as income tax payees, employees of PSUs, State/Central Govt., Constitutional post holders etc. An amount of Rs. 416 Cr. has been recovered from the ineligible beneficiaries so far across the country. Out of which, Rs. 2.43 crore has been recovered from ineligible beneficiaries marked in Kerala.

FUND FOR RGSA

4936. SHRI B. K. PARTHASARATHI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details regarding the funds allocated for the revamped Rashtriya Gram SwarajAbhiyan (RGSA) scheme State-wise, especially in Andhra Pradesh, from 2021-24;
- (b) the details of the Panchayats which have computer facilities and a building of their own, State and district-wise including Andhra Pradesh;
- (c) the details of the total number of participants trained under the basic orientation training for Elected Representatives of Panchayats, especially in the State of Andhra Pradesh; and

(d) the details regarding the study conducted by National Council for Applied Economics and Research (NCAER) for the assessment and monitoring progress of the RGSA scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b): The Ministry implemented the Rashtriya Gram Swaraj Abhiyan (RGSA) during 2018-19 to 2021-22 and Revamped scheme is being implemented since 2022-23 with the main objective for strengthening Panchayati Raj institutions (PRIs) through imparting training to all the Elected Representatives (ERs) and other stakeholders to develop their governance capabilities for leadership roles to enable the Gram Panchayats to function effectively. The schemes was/is demand driven in nature and funds have been released to States/UTs including Andhra Pradesh on basis of respective Annual Action Plan submitted by the States/UTs and as approved by Central Empowered Committee (CEC) of RGSA. Under schemes funds was/were released to States/ Union territories not to Districts.

State/UT- wise details of funds released under the schemes including Andhra Pradesh since 2021-22 to 2023-24 is given in the enclosed **Statement-I**. Details of Panchayats having own building and computer including Andhra Pradesh is given in the enclosed **Statement-II**. District-wise data not maintained centrally.

(c): Under the scheme, total 11,34,084 Elected Representatives of Panchayats were provided multiple basic orientation training which includes 3873 Elected Representatives of Andhra Pradesh, during the financial year 2024-25.

(d): The National Council of Applied Economic Research (NCAER) conducted an evaluation of the Centrally Sponsored Scheme of RGSA, implemented between 2018-19 and 2021-22. The evaluation report commended the scheme's interventions for strengthening Panchayats' governance capabilities and supporting the attainment of SDGs through participatory local planning. However, it highlighted the need for a paradigm shift in Panchayats' operations, a modest adjustment in capacity building and training strategies, and innovative use of technology to enable responsive service delivery with greater transparency and accountability. The report also recommended continuing RGSA with appropriate revamping aligned to these suggestions, to further enhance governance at the third tier of government, support SDG localization, and improve targeted performance outcomes.

STATEMENT-I

State/UT-wise Funds released under RGSA scheme from 2021-22 to 2023-24

(Rs.in Crore)

Sl. No.	Name of the States/UTs	2021-22	2022-23	2023-24
1	Andhra Pradesh	38.54	0.00	0.00
2	Arunachal Pradesh	30.07	108.69	72.090
3	Assam	44.04	55.29	77.696

4	Bihar	63.77	33.37	25.00
5	Chhattisgarh	7.93	0.00	17.570
6	Goa	0.59	0.00	0.890
7	Gujarat	0.00	0.00	0.00
8	Haryana	0.00	0.00	0.00
9	Himachal Pradesh	32.42	60.645	19.310
10	Jharkhand	7.74	0.00	31.000
11	Karnataka	29.15	36.00	20.00
12	Kerala	12.00	30.40	10.000
13	Madhya Pradesh	47.11	28.00	32.170
14	Maharashtra	73.34	37.84	116.118
15	Manipur	2.98	8.63	9.560
16	Meghalaya	0.00	0.00	6.000
17	Mizoram	5.56	14.27	10.000
18	Nagaland	4.58	0.00	10.000
19	Odisha	1.33	11.397	27.334
20	Punjab	10.78	34.253	10.000
21	Rajasthan	17.27	0.00	21.720
22	Sikkim	1.19	6.01	6.000
23	Tamil Nadu	39.89	25.42	0.00
24	Telangana	0.00	0.00	20.00
25	Tripura	4.67	9.80	7.430
26	Uttar Pradesh	83.08	85.05	84.126
27	Uttarakhand	0.00	42.48	64.670
28	West Bengal	15.14	4.28	33.692
29	Andaman and Nicobar Islands	0.00	0.00	0.790
Union Terretories				
30	Dadra & Nagar Haveli and Daman and Diu	0.00	1.14	1.000
31	Delhi	-	-	-

32	Jammu and Kashmir	40.00	40.00	65.000
33	Ladakh	1.08	0.00	0.00
34	Lakshadweep	0.00	0.00	1.00
35	Puducherry	0.00	0.00	0.00
Other Implementing Agency/ NIRD& Other		3.75	10.009	14.694
	Total	617.99	682.98	814.860

STATEMENT-II

Details of Panchayats having own building and computer

Sl. No	Name of the State/UTs	GPs with GP Bhawan	GPs with Computer
1	Andhra Pradesh	11478	9556
2	Arunachal Pradesh	974	972
3	Assam	1949	1510
4	Bihar	1447	8053
5	Chhattisgarh	11648	5752
6	Goa	183	191
7	Gujarat	13850	14546
8	Haryana	3088	1725
9	Himachal Pradesh	3300	3615
10	Jammu and Kashmir	3464	4291
11	Jharkhand	4257	3312
12	Karnataka	5493	5953
13	Kerala	941	941
14	Madhya Pradesh	22722	22722
15	Maharashtra	24587	27006
16	Manipur	134	161
17	Meghalaya	5341	4729

18	Mizoram	441	261
19	Nagaland	697	595
20	Odisha	6794	6794
21	Punjab	8334	0
22	Rajasthan	11208	11208
23	Sikkim	180	149
24	Tamil Nadu	11694	10100
25	Telangana	7888	4436
26	Tripura	27	701
27	Uttar Pradesh	56647	57702
28	Uttarakhand	6565	2805
29	West Bengal	3227	3339
Union Territories			0
30	Andaman & Nicobar	62	70
31	The Dadra And Nagar Haveli And Daman And Diu	38	42
32	Lakshadweep	0	0
33	Ladakh	190	129
34	Puducherry	0	0
	Total	228848	213366

NATIONAL DISASTER MITIGATION FUND

4937. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the details of the types of disaster-preventive and mitigation works which can be undertaken under the National Disaster Mitigation Fund (NDMF), along with the criteria for selecting such projects;

- (b) the details of projects and works implemented under the NDMF in the last five years, State-wise and district-wise particularly in Andhra Pradesh;
- (c) the amount of funds allocated, released, and utilized under the NDMF in the last five years, State-wise and district-wise particularly in Andhra Pradesh;
- (d) whether the Government has conducted any impact assessment of NDMF-funded projects in terms of disaster risk reduction and community resilience, if so, the details thereof; and
- (e) whether the Government is collaborating with international agencies/scientific institutions/private sector stakeholders for disaster mitigation plans/projects, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d): The fifteenth Finance Commission (XV-FC) had made provisions for National Disaster Mitigation Fund (NDMF) and had allocated

Rs. 13,693 crore for the award period upto 2025-26. The Central Government has framed the guidelines for constitution and administration of NDMF on 28.02.2022. The guidelines give the criteria for mitigation projects to be undertaken under NDMF. As per the provisions of the guidelines, NDMF is exclusively for the purpose of mitigation projects in respect of disasters covered in National Disaster Response Fund guidelines dated 12.01.2022. In addition, mitigation measures for Heatwave and lightening can also be taken up from NDMF.

Mitigation works can be both structural and non-structural. These guidelines of NDMF and NDRF are available at the website www.ndmindia.mha.gov.in/

The Central Government has taken several initiatives to ensure effective mitigation measures in the country to prevent any extensive loss of life and property during disasters by strengthening the disaster risk reduction system in India.

Following mitigation projects for assistance under NDMF have been approved:-

(i) Urban Flood Risk Mitigation Projects in seven (07) cities viz. Ahmedabad, Bengaluru, Chennai, Hyderabad, Kolkata, Mumbai and Pune at a total financial outlay of Rs. 3075.65 crore. Central Share from NDMF is Rs 2482.62 Crore and so far, an amount of Rs. 709.54 Crore is released to these cities.

(ii) National GLOF Risk Management Programme with a total financial outlay of Rs. 150 crore for its implementation in four (04) States viz. Arunachal Pradesh, Himachal Pradesh, Sikkim and Uttarakhand. Central Share from NDMF is Rs. 135 Crore and so far, an amount of Rs. 10.18 Crore is released.

(iii) The National Landslide Risk Mitigation project with a total financial outlay of Rs. 1000 crore for its implementation in fifteen (15) States. The Central Share from NDMF is Rs. 900 Crore. These 15 States are Arunachal Pradesh, Assam, Himachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Uttarakhand, Karnataka, Kerala, Maharashtra, Tamil Nadu and West Bengal.

(iv) Catalytic assistance for twelve (12) drought prone States at a total financial outlay of Rs. 2022.16 crore, out of which, Central share from NDMF is Rs. 1200

crore. These 12 states are Andhra Pradesh, Bihar, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Telangana and Uttar Pradesh.

(v) The Mitigation Project on Lightning Safety at a total financial outlay of Rs. 186.78 crore for ten (10) States viz. Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Meghalaya, Odisha, Uttar Pradesh and West Bengal. Central Share from NDMF for Lightning Safety is Rs. 121.14 Crore.

(vi) The Mitigation Scheme for Forest Fire Risk Management for its implementation in 144 high-priority districts in nineteen (19) States at a total financial outlay of Rs. 818.92 crore, under which central share from NDMF & NDRF is Rs. 690.63 Crore. The states identified for the scheme are Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Manipur, Maharashtra, Mizoram, Madhya Pradesh, Meghalaya, Nagaland, Odisha, Tamil Nadu, Telangana and Uttarakhand.

State-wise details of amount of fund allocated and released under the NDMF including in Andhra Pradesh is given in the enclosed **Statement**.

The guidelines for constitution and administration of NDMF also provides for a framework mechanism based on achieving the Sendai Framework indicators,

which may include reducing mortality, supporting community recovery and resilience and improving disaster assistance.

(e): India plays an active role in global initiatives on disaster management. India is one of the participating countries and works closely with the United Nations Office for Disaster Risk Reduction (UNDRR). India is a signatory to the Sendai Framework for Disaster Risk Reduction (SFDRR) and is committed to achieve the priorities and the objectives through systematic and institutional efforts.

Accordingly, in the National Disaster Management Plan (NDMP), the priorities of the Sendai Framework have been integrated into the planning framework for Disaster Risk Reduction (DRR) under the Thematic Areas for DRR, viz., understanding disaster risk, strengthening disaster risk governance, investing in DRR and enhancing disaster preparedness for effective response.

India is taking a leading role in strengthening regional cooperation among South Asian countries for reducing disasters.

The Prime Minister has enunciated ten-point agenda on Disaster Risk Reduction (DRR) during the Asian Ministerial Conference on Disaster Risk Reduction (AMCDRR) held in New Delhi in November 2016. The all-inclusive agenda includes the following:-

“Bring about greater cohesion in international response to disasters.”

India has been working closely with many countries for the exchange of ideas and expertise in disaster management.

On 23rd September, 2019, the Coalition for Disaster Resilient Infrastructure (CDRI) was launched by Prime Minister at the United Nations Climate Action Summit, in New York. CDRI is a multi-stakeholder partnership of national governments, UN agencies and programs, multilateral development banks and financing mechanisms, the private sector, and knowledge institutions that aims to promote the resilience of infrastructure systems to climate and disaster risks, thereby ensuring sustainable development. So far, 43 countries and 7 other organizations have endorsed its charter and joined as Members. CDRI is presently supporting 13 Small Island Developing Countries in making their infrastructure systems disaster resilient. In addition, CDRI is working on integrating disaster resilience in specific development sectors such as Power and Telecommunications.

Government has advanced regional cooperation on disaster risk management through active engagement under multiple regional organizations, such as Shanghai Cooperation Organization (SCO), Bay of

Bengal Initiative for Multi-Sectoral Technical & Economic Cooperation (BIMSTEC) and Indian Ocean Rim Association (IORA). Through these organizations, Government has conducted joint exercises as well as facilitated sharing of good practices in disaster management.

The Government of India has signed bilateral / multilateral Agreement / Memorandum of Understanding (MoU) with several countries for cooperation in the

field of disaster management like Swiss Confederation, Russian Federation, Germany, Japan, Tajikistan, Mongolia, Italy, Bangladesh, Turkmenistan, Maldives and Uzbekistan. Government of India has a partnership with various International and Regional Organization/Agencies in the field of Disaster Management such as the Global Platform for Disaster Risk Reduction (GPDRR), Asia-Pacific Ministerial Conference on Disaster Risk Reduction (APMCDRR), International Search and Rescue Advisory Group (INSARAG), SAARC Disaster Management Centre - Interim Unit (SDMC-IU), Asian Disaster Reduction Centre (ADRC), Asian Disaster Preparedness Centre (ADPC) etc.

Effective national and international response to disasters was discussed during the deliberations of Disaster Risk Reduction Working Group established under India's G20 presidency.

The Government has been providing Humanitarian Assistance and Disaster Relief Support to disaster hit countries. Under the spirit of 'VasudhaivaKutumbakam', Government of India had extended immediate help to Turkiye and Syria, hit by massive earthquake in February, 2023, by dispatching NDRF and medical teams along with relief materials.

STATEMENT**Allocation and release of funds from National Disaster Mitigation Fund (NDMF) (As on 27.03.2025)**

(Rs.in crores)

States	Urban Flood Risk Management Programme (6 States)		National Glacial Lake Outburst Floods Risk Mitigation Programme (4 States)		National Landslide Risk Management Programme (15 States)		Forest Fire Management (19 States)		Catalytic assistance to 12 most drought prone states		Mitigation Project on Lightning Safety in India (10 States)	
	Total Approved Outlay; 3075.65		Total Approved Outlay: 150.00		Total Approved Outlay: 1000.00		Total Approved Outlay: 818.92		Total Approved Outlay: 2022.16		Total Approved Outlay: 186.78	
	Approved allocation from NDMF	Release	Approved allocation from NDMF	Release	Approved Allocation from NDMF	Release	Approved allocation from NDMF	Release	Approved allocation from NDMF	Release	Approved allocation from NDMF	Release
Andhra Pradesh							18.48	-	100.00	-	9.69	-
Arunachal Pradesh			40.50	1.83	45.00	-	14.51	-				
Assam					60.00	-	29.77	-				
Bihar									100.00	-	16.97	-
Chhattisgarh							70.04	-			12.11	

Goa												
Gujarat	243.90	73.17					8.65	-	100.00	-		
Haryana												
Himachal Pradesh			31.50	-	125.00	-	8.16	-				
Jharkhand							24.39	-	100.00	-	12.11	-
Karnataka	238.72	71.62			65.00	-	33.56	-	100.00	-		
Kerala					65.00	-	15.70	-				
Madhya Pradesh							98.67	-	100.00	-	16.96	-
Maharashtra	750.00	225.00			90.00	-	53.60	-	100.00	-	12.11	-
Manipur					45.00	-	27.51	-				
Meghalaya					45.00	-	13.78	-			4.85	-
Mizoram					45.00	-	30.59	-				
Nagaland					45.00	-	23.19	-				
Odisha							63.08	-	100.00	-	12.11	-
Punjab												
Rajasthan									100.00	-		
Sikkim			36.00	8.35	45.00	-						
Tamil Nadu	500.00	114.75			45.00	-	10.53	-	100.00	-		

Telangana	250.00	75.00					27.02	-	100.00	-		
Tripura					10.00	-						
Uttar Pradesh									100.00	-	16.96	-
Uttarakhand			27.00	-	125.00	-	16.73	-				
West Bengal	500.00	150.00			45.00	-					7.27	-
Total	2482.62	709.54	135.00	10.18	900.00	-	587.95	-	1200.00	-	121.14	-

रबी और खरीफ फसलों के लिए राजसहायता प्रावधान

4938. श्री उम्मेदा राम बेनीवाल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) गत पांच वर्षों के दौरान संसदीय निर्वाचन क्षेत्र बाड़मेर-जैसलमेर में रबी और खरीफ की फसलों के लिए आदान राजसहायता प्राप्त करने वाले किसानों की संख्या कितनी है और वर्षवार और जिलावार कितनी-कितनी धनराशि वितरित की गई है;

(ख) क्या गत पांच वर्षों के दौरान संसदीय निर्वाचन क्षेत्र में किन्हीं कारणों से किसानों को खरीफ और रबी की फसल के लिए स्वीकृत आदान राजसहायता राशि का संवितरण नहीं किया गया है;

(ग) यदि हां, तो ऐसे किसानों की वर्षवार संख्या कितनी है, और इसके क्या कारण हैं;

(घ) क्या सरकार का किसानों को उक्त राशि उपलब्ध कराने का विचार है, और यदि हां, तो उक्त राशि कब तक संवितरित किए जाने की संभावना है;

(ड.) क्या सरकार ने उक्त योजना की पहुंच और पारदर्शिता बढ़ाने के लिए कोई नई व्यवस्था की है; और

(च) क्या उक्त योजना में तकनीकी या प्रशासनिक समस्या आई थी जिसके कारण किसानों को इसका लाभ नहीं मिल सका?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (च): कृषि एक राज्य का विषय है। तथापि, भारत सरकार, राजस्थान सहित देश भर में किसानों के कल्याण के लिए विभिन्न योजनाओं और कार्यक्रमों को कार्यान्वित कर रही है। कृषि एवं किसान कल्याण विभाग राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम) को कार्यान्वित कर रहा है, जिसे सभी 28 राज्यों राजस्थान सहित और 2 केंद्र शासित प्रदेशों (यूटी) अर्थात् जम्मू और कश्मीर और लद्दाख में कार्यान्वित किया गया है। इसका उद्देश्य क्षेत्र विस्तार और उत्पादकता वृद्धि के माध्यम से खाद्यान्न उत्पादन को बढ़ाना है। एनएफएसएनएम के तहत, राज्यों/केंद्र शासित प्रदेशों के माध्यम से

किसानों को फसल उत्पादन और संरक्षण प्रौद्योगिकियों, फसल प्रणाली आधारित प्रदर्शन, नई जारी किस्मों/हाईब्रिड के प्रमाणित बीजों के उत्पादन और वितरण, एकीकृत पोषक तत्व और कीट प्रबंधन तकनीकों, फसल मौसम के दौरान प्रशिक्षण के माध्यम से किसानों के क्षमता निर्माण आदि पर प्रोत्साहन प्रदान किया जाता है। खरीफ खाद्यान्न फसलों में चावल, बाजरा, रागी, स्माल मिलेट, अरहर, रबी खाद्यान्न फसलों में गेहूं, जौ, चना, मसूर और दोनों मौसमों में उगाई जाने वाली खाद्यान्न फसलों में मक्का, ज्वार, उड़द और मूंग शामिल हैं। इसके अलावा, भारत सरकार प्रधानमंत्री-राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के तहत राज्य विशिष्ट जरूरतों के लिए राज्यों को लचीलापन भी प्रदान करती है। पिछले पांच वर्षों (2019-20 से 2023-24) के दौरान राजस्थान राज्य को एनएफएसएनएम के तहत आवंटन और जारी फंड (धनराशि) का विवरण निम्नानुसार है:

(रूपए करोड़ में)

2019-20		2020-21		2021-22		2022-23		2023-24	
आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी
245.57	138.99	230.96	140.25	199.60	89.50	205.18	97.26	269.88	96.93

सरकार राष्ट्रीय खाद्य तेल मिशन - तिलहन (एनएमईओ-ओएस) को भी कार्यान्वित कर रही है, जिसका उद्देश्य घरेलू तिलहन उत्पादन को बढ़ावा देना और राजस्थान सहित पूरे देश में खाद्य तेलों में आत्मनिर्भरता (आत्मनिर्भर भारत) हासिल करना है। एनएमईओ-तिलहन का उद्देश्य रेपसीड-सरसों, मूंगफली, सोयाबीन, सूरजमुखी और तिल जैसी प्रमुख प्राथमिक तिलहन फसलों के उत्पादन को बढ़ाना है, साथ ही कपास के बीज, चावल की भूसी, कॉर्न ऑयल और वृक्ष जनित तेलों जैसे द्वितीयक स्रोतों में संग्रह और निष्कर्षण दक्षता को बढ़ाना है।

बीज एवं रोपण सामग्री उप-मिशन (अब राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन में सम्मिलित) एक मांग आधारित योजना है और देश में छोटे एवं सीमांत किसानों के कल्याण के लिए संबंधित

राज्य/कार्यान्वयन एजेंसियों द्वारा कार्यान्वित की जाती है। इस योजना के तहत, बीज वितरण और बीज से संबंधित अन्य हस्तक्षेपों के लिए वित्तीय सहायता उपलब्ध कराई जाती है।

कृषि मैपर और बीज प्रमाणीकरण, ट्रेसेबिलिटी एवं समग्र सूची (साथी) पोर्टल जैसी डिजिटल पहलों को योजना की पहुंच और पारदर्शिता बढ़ाने के लिए कार्यान्वित किया जा रहा है।

सहकार मित्र इंटरनशिप योजना

4939. श्रीमती विजयलक्ष्मी देवी:

श्री छत्रपाल सिंह गंगवार :

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) इस योजना के अंतर्गत ग्रामीण एवं आर्थिक रूप से कमजोर वर्ग के छात्रों को इंटरनशिप के अवसर प्रदान करने के लिए क्या कदम उठाए जा रहे हैं;

(ख) क्या विशेषकर ग्रामीण एवं कृषि क्षेत्रों से संबंधित छात्रों की मांग के आधार पर इंटरनशिप सीटें बढ़ाने का कोई प्रस्ताव है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सहकार मित्र इंटरनशिप योजना और सरकार के अन्य प्रमुख कार्यक्रमों जैसे स्टार्टअप इंडिया, आत्मनिर्भर भारत या डिजिटल इंडिया के बीच सहकारी क्षेत्र को मजबूत करने के लिए किसी भागीदारी पर हस्ताक्षर किए गए हैं; और

(ड.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): सहकारिता मंत्रालय के प्रशासनिक नियंत्रण के अंतर्गत आने वाली एक सांविधिक निगम, राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) ने सहकार मित्र इंटरनशिप योजना प्रारंभ की, जिसका उद्देश्य

व्यावसायिक पाठ्यक्रमों के छात्रों को एनसीडीसी के कामकाज के मुख्य और विशेष क्षेत्रों में कार्य से संबंधित शिक्षण अनुभव प्रदान करना और सहकारिता के विकास में एनसीडीसी के योगदान और उपलब्धियों को प्रस्तुत करना है। यह योजना सभी पृष्ठभूमि के छात्रों के लिए खुली है।

(ख) और (ग): एनसीडीसी की आवश्यकता को ध्यान में रखते हुए, इस योजना के तहत इंटरन की वर्तमान प्रवेश क्षमता प्रति वर्ष 180 है। हालांकि, एनसीडीसी उचित आवश्यकता/मांग होने पर इंटरन सीटों की संख्या बढ़ाने पर विचार कर सकता है।

(घ) और (ड.): सहकार मित्र इंटरनशिप योजना देश में सहकारी क्षेत्र के विकास में कई तरह से महत्वपूर्ण योगदान देती है। यह युवा पेशेवर स्नातकों को सहकारी अधिनियम के तहत संगठित किसान उत्पादक संगठनों (एफपीओ) के भीतर नेतृत्व और उद्यमशीलता की भूमिका निभाने के लिए प्रोत्साहित और सक्षम बनाने में मदद करती है। यह योजना इन स्नातकों को सहकारी व्यवसाय मॉडल से भी परिचित कराती है, उन्हें स्टार्ट-अप सहकारी समितियों की स्थापना में शामिल होने के लिए प्रोत्साहित करती है। इसके अतिरिक्त, यह योजना जरूरतमंद सहकारी समितियों को व्यवसाय योजनाएँ और परियोजनाएँ तैयार करने में मदद करके उन्हें बहुमूल्य सहायता प्रदान करती है, जिससे उनकी परिचालन क्षमताएँ मजबूत होती हैं और क्षेत्र के भीतर विकास को बढ़ावा मिलता है। अभी तक कोई साझेदारी नहीं हुई है।

सहकार मित्र इंटरनशिप योजना का उद्देश्य सहकारी संस्थाओं को युवा पेशेवरों के नवीन विचारों से लाभान्वित करने में सक्षम बनाकर देश के सामाजिक-आर्थिक विकास में सहायता करना है, साथ ही प्रशिक्षुओं को इस क्षेत्र में मूल्यवान अनुभव प्रदान करना है।

BENEFICIARIES IDENTIFICATION UNDER MGNREGS

4940. ADV. CHANDRA SHEKHAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details of mechanisms are in place to prevent bureaucratic inefficiencies, corruption, and misallocation of funds in Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS); and

(b) the manner in which the Government ensures accurate beneficiary identification and timely delivery of benefits?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. The Scheme is implemented on an end-to-end integrated transaction-based Management Information System (MIS) platform called NREGASoft. Through this, all aspects relating to planning, administrative and technical approval of the scheme, issue of job cards, acceptance of demand, issue of muster roll, measurement of work, approval of payment and finally payment to the beneficiary through a Direct Benefit Transfer (DBT)-Public Financial Management System (PFMS) platform are monitored.

Transparency and accountability are the prime focus of the scheme. Ministry of Rural Development has adopted robust process for ensuring transparency and accountability in the implementation of the scheme across the States/UTs. A brief note of the various monitoring and evaluation arrangements made for ensuring the

proper utilization of the funds released under the scheme is given in the enclosed **Statement.**

STATEMENT

Various monitoring and evaluation arrangements made for ensuring the proper utilization of the funds released under the scheme:

- i. **Direct Benefit Transfer (DBT):** Direct Benefit Transfer (DBT) system in wage payment has been adopted under Mahatma Gandhi National Rural Employment Scheme (Mahatma Gandhi NREGS). The payment of wages to the bank/ post office accounts of Mahatma Gandhi NREGS workers is through National Electronic Fund Management System (NeFMS)/Electronic Fund Management System (eFMS).
- ii. **National Mobile Monitoring Service (NMMS):** It enables capturing of attendance of workers at Mahatma Gandhi NREGA worksites (except for individual beneficiary works) along with geo-tagged photograph twice in a day. This app aids in increasing citizen oversight of the programme. This is one more step towards transparency and accountability.
- iii. **Area Officer Monitoring Visit Application:** This App facilitates the officials of the State/UT to record their field visit findings online. The App also allows the officials to record time stamped and geotagged photograph for all the schemes launched by Department of Rural Development. Also, this App helps in developing hassle-free reporting of the field visits. This app records

the field visit findings and views the field visit outcome report by the senior officials.

- iv. **GIS based plan– Use of Space Technology:** GIS based GP level plan (ridge to valley approach) preparation using Remote Sensing technology in a saturation mode for all the GPs of the country.
- v. **Yuktdhara : GIS based planning tool** – To simplify the GIS based planning at GP level under Mahatma Gandhi NREGA “ Yuktdhara” a Geospatial planning portal is developed in collaboration with ISRO-NRSC.
- vi. **SECURE – Software for Estimate Calculation for using Rural Rates for Employment** :-Application is being used to estimate the cost of works to be undertaken under the scheme.
- vii. **GeoNREGA:** the app has been developed by using Space Technology to track the creation of assets by geotagging it, at “Before”, “During” and “After” stages of the asset creation.
- viii. **JALDOOT App:** JALDOOT app has been developed to enable monitoring of ground water tables across the country. The Jaldoot app enables Gram RojgarSahayak (GRS) to measure the water level of selected wells twice a year (pre-monsoonand post-monsoon).
- ix. **JANMANREGA app:** this app helps in proactive disclosure of information to its citizens in reference to the implementation of Mahatma Gandhi NREGS.

Citizen awareness is a key to efficient, effective, and transparent execution of the scheme.

- x. **Ombudsperson App**-An Ombudsperson App has been developed for smooth reporting and categorization of grievances received from various sources viz. physical, digital and mass media related to the implementation of the Mahatma Gandhi NREGS, easy tracking and timely passing of awards on each case as per the guidelines and easy uploading of quarterly and annual report on the website.
- xi. **Social Audit**: As per the mandate of the Act, the Ministry has laid emphasis on the setting up of an institutional structure at the States/UTs level for facilitating social audits of all the Gram Panchayats at least twice a year. With the consistent efforts by Ministry, a total of 27 States and 1 UT have established Independent Social Audit Units.

Further, monitoring by National level monitors regular and special monitoring, monitoring by team of central level officers, monitoring visits by Common review Mission teams, monitoring through use of Area Officers app is being conducted for better implementation of the programme. Also, State/UT specific reviews are also undertaken from time to time.

STRENGTHENING SMALL SCALE TEXTILE UNITS

4941. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the steps taken by the Government to integrate and strengthen small-scale textile units, particularly in textile hubs like Sangli, to enhance their competitiveness and sustainability;
- (b) the details of financial and technological support extended under the MITRA scheme, including its impact on textile clusters in Sangli and other key textile regions;
- (c) whether the Government has introduced targeted initiatives to foster research, innovation, and technological advancements in textile manufacturing to boost global competitiveness; and
- (d) if so, the details thereof, especially in relation to textile industries in Maharashtra?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (d): The Government is focused on the holistic development of the entire textile value chain as well as MSMEs and is implementing several schemes across the country including in Maharashtra. The major schemes/initiatives include Production Linked Incentive (PLI) Scheme focusing on Man Made Fibre (MMF) Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; SAMARTH – Scheme for Capacity

Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicraft artisans. Under these schemes, support is provided for marketing, skill development, cluster development, direct benefit to artisans, infrastructure and technology support etc.

With a view to develop integrated large scale and modern industrial infrastructure facility for the entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with a scheme outlay of Rs. 4,445 crore for the period 2021-22 to 2027-28. The Government has finalised 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks.

The scheme envisages a Development Capital Support (DCS) of 30% of total project cost upto Rs. 500 crore for Greenfield Park and Rs. 200 crore for Brownfield Park subject to scheme guidelines. The scheme also envisages a Competitive Incentive Support (CIS) of upto Rs. 300 crore per park as an incentive

to manufacturing units to set up early in the park. The incentive is subject to fulfilment of conditions as outlined in detailed scheme guidelines.

With a view to boost technical textiles sector in the country, National Technical Textiles Mission (NTTM) was launched with an outlay of Rs.1,480 crores, valid upto 31.03.2026. The Mission focuses on research & innovation and indigenous development of machinery & specialty fibres; promoting awareness amongst users; enhancing India's exports and creating human resources with requisite skills in the field of technical textiles.

Further, under Amended Technology Upgradation Funds Scheme (ATUFS) for technology upgradation and modernization of textile sector by way of providing one time Capital Investment Subsidy for eligible investment in benchmarked textile machinery, 1,394 beneficiaries have been provided total assistance of Rs. 309.2 crores in the state of Maharashtra.

SPECIAL PROJECTS ON COTTON UNDER NFSM

4942. SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details regarding the fund released for special projects on cotton under the National Food Security Mission (NFSM), State-wise;

(b) the details regarding the clusters and districts identified for implementing special project on cotton, especially from Andhra Pradesh;

(c) the details regarding the clusters where High Density Planting System (HDPS) and Closer Spacing Planting System for cotton has been successfully implemented, especially from Andhra Pradesh; and

(d) whether the Government has conducted any assessment of the special project to evaluate improvements in cotton productivity through the project's interventions, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): A Special Project on Cotton titled 'Targeting technologies to agro-ecological zones- large scale demonstrations of best practices to enhance cotton productivity' is being implemented by Indian Council of Agricultural Research (ICAR)-Central Institute for Cotton Research (CICR), Nagpur from 2023-24 under National Food Security & Nutrition Mission (erstwhile National Food Security Mission). An amount of Rs. 2093.42 lakhs and Rs. 2548.94 lakhs has been released to ICAR-CICR, Nagpur during 2023-24 and 2024-25, respectively.

(b) and (c): The special project on cotton has been implemented in 61 districts of 8 states including Andhra Pradesh covering an area of 9064 ha during 2023-24. Further, the project is being implemented in 65 districts of 8 states including Andhra Pradesh covering an area of 14740 ha during 2024-25.

In Andhra Pradesh, during 2023-24 High Density Planting System (HDPS) & Closer Spacing (CS) interventions have been demonstrated in 20 clusters (Gooty, Peddavaduguru, Pamidi, Yadiki, Amaravathi, Atchampet, Chilakaluripet, Edlapadu, Tadikonda, A. Konduru, G. Konduru, Mylavaram, Reddigudem, Orvakal, Midthur, Nandikotkur, Dachepalli, Machavaram, Piduguralla & Macherla) of 6 districts (Ananthapuramu, Guntur, NTR Krishna, Kurnool, Nandyal & Palnadu) covering an area of 980.27 Ha. Further, during 2024-25, HDPS & CS interventions are demonstrated in 19 clusters (Goothy, Peddavaduguru, Guntur, Prathipadu, A. Konduru, Reddigudem, Adoni, Devanakonda, Nandavaram, Pedda Kadubur, Yemmiganur, Jupadu Bungalow, Midthur, Nandikotkur, Atchempet, Dachepalli, Krosuru, Machavaram & Piduguralla) of 6 districts (Ananthapuramu, Guntur, NTR Krishna, Kurnool, Nandyal & Palnadu) covering an area of 714.56 Ha.

(d): The average productivity of cotton in the demonstrated plots of High Density Planting System (HDPS) technology, Closer Spacing (CS) technology & Extra Long Staple (ELS) cotton has increased by 30.40%, 39.15% & 6.81%, respectively during 2023-24 and by 39.81%, 32.45% & 18.91%, respectively during 2024-25 under this special project on cotton.

BAN ON HEAT-NOT-BURN TOBACCO PRODUCTS

4943. SHRI TANGELLA UDAY SRINIVAS:

SHRI APPALANAIDU KALISSETTI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether Government is considering a review of the ban on Heat-Not-Burn tobacco products in light of global regulatory trends;
- (b) whether any representations have been received from industry stakeholders, international regulatory bodies, or health experts regarding the potential regulation and controlled sale of HNB products in India and if so, the details thereof;
- (c) whether the Government has conducted or plans to conduct any comparative studies on the economic and trade impact of banning HNB products versus allowing their regulated sale, and if so, the findings thereof;
- (d) whether the ban on HNB products has led to an increase in illegal imports and unregulated sales and if so, the estimated scale of the issue and the steps taken to address it; and
- (e) whether the Government is considering a framework for controlled regulation of HNB products instead of a blanket ban and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e): No such proposal is under consideration. However, The Government of India remains committed to protecting public health, particularly from the harms of tobacco. The Prohibition of Electronic Cigarettes Act, 2019 (PECA 2019) prohibits the manufacture, sale and advertisement of electronic cigarettes and similar products, including Heat-Not-Burn (HNB) tobacco products.

DEENDAYAL DISABLED REHABILITATION SCHEME**4944. SHRIMATI GENIBEN NAGAJI THAKOR:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the objectives of Deendayal Disabled Rehabilitation Scheme (DDRS);
- (b) whether this scheme is functional in the State of Gujarat;
- (c) if so, the details thereof; and
- (d) the details of funds allocated for such scheme in Gujarat State?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The Department of Empowerment of Persons with Disabilities (Divyangjan) is implementing Central Sector schemes namely, Deendayal Divyangjan Rehabilitation Scheme (DDRS), under which financial assistance is provided to Non-Government Organizations (NGOs) for various projects for the welfare/empowerment of Persons with Disabilities (PwDs) and District Disability Rehabilitation Centres (DDRCs) under which financial assistance is provided to set up and operate DDRCs at District level. The objective of the scheme is to create an enabling environment to ensure equal opportunities, equity, social justice and empowerment of persons with disabilities and to encourage voluntary action for

ensuring effective implementation of the Rights of Persons with Disabilities Act, 2016.

(b): Yes, DDRS scheme is functional in Gujarat State.

(c): Details of funds released and number of beneficiaries benefitted during the last 3 years and current year in the State of Gujarat is as follows:

Year	Fund released (Rs. in lakh)	Number of beneficiaries
2021-22	120.66	447
2022-23	72.77	437
2023-24	95.19	187
2024-25 (as on 27.03.2025)	124.09	215

(d): Under DDRS, there is no provision under the scheme for state wise allocation of funds. Grant in Aid (GIA) is released to NGOs on the basis of State Government Recommendation, Audited Accounts and Scheme Norms.

छोटे एवं सीमांत मत्स्यपालक

4945. श्री दुलू महतो:

श्री त्रिवेन्द्र सिंह रावत:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) यह सुनिश्चित करने के लिए क्या उपाय किए गए हैं कि सरकारी योजनाओं के अंतर्गत प्रदान की गई वित्तीय सहायता छोटे और सीमांत मत्स्यपालकों तक विशेषकर झारखंड में प्रभावी रूप से पहुंचे;

(ख) विगत पांच वर्षों के दौरान प्रधानमंत्री मत्स्य संपदा योजना और मत्स्यपालन और जलीय कृषि अवसंरचना विकास निधि जैसी योजनाओं के अंतर्गत प्रदान की गई राजसहायता का मत्स्यपालकों की आय और उत्पादन स्तर पर क्या प्रभाव पड़ा है;

(ग) क्या भारत के मत्स्यपालन क्षेत्र की वैश्विक प्रतिस्पर्धात्मकता को बढ़ावा देने के लिए कोई नई नीतियां बनाई जा रही हैं; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

(क) और (ख): मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार एक प्रमुख योजना प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) को भारत में मात्स्यिकी क्षेत्र के सतत और जिम्मेदार विकास के माध्यम से नीली क्रांति लाने के उद्देश्य से झारखंड सहित सभी राज्यों/केंद्र शासित प्रदेशों में मात्स्यिकी के विकास के लिए वित्तीय वर्ष 2020-21 से 5 साल की अवधि के लिए 20050 करोड़ रुपए के कुल निवेश के साथ कार्यान्वित कर रही है। पीएमएमएसवाई के अंतर्गत, मत्स्यपालन विभाग, भारत सरकार ने 139.50 करोड़ रुपए की केंद्रीय लायबिलिटी के साथ 415.22 करोड़ रुपए की राशि के विभिन्न मात्स्यिकी विकास गतिविधियों के लिए स्वीकृति प्रदान की है और पीएमएमएस के माध्यम से राज्य में मात्स्यिकी के विकास के लिए झारखंड सरकार को 115.70 करोड़ रुपए की राशि जारी की गई है। इसके अलावा, यह सुनिश्चित करने के लिए कि यह धनराशि छोटे और सीमांत मत्स्य किसानों सहित मछुआरों के खाते में सीधे पहुंचे, धनराशि को डीबीटी के माध्यम से लाभार्थियों को हस्तांतरित किया जाता है।

सुधारों, नीतियों, योजनाओं मुख्य रूप से पीएमएसवाई और एफआईडीएफ के माध्यम से सरकारों के ठोस प्रयासों और विगत पांच वर्षों के दौरान मछुआरों, मत्स्य किसानों और अन्य हितधारकों के प्रयासों ने विशेष रूप से मात्स्यिकी और जलीय कृषि के समग्र विकास में महत्वपूर्ण योगदान दिया है, (i) वार्षिक मत्स्य उत्पादन 2019-20 में 141.64 लाख टन से बढ़कर 2023-24 में 184.02 लाख टन हो गया है, (ii) मात्स्यिकी निर्यात 2019-20 में 46,662.85 करोड़ रुपए से बढ़कर 2023-24 में 60,524.89 करोड़ रुपए हो गया है, (iii) प्रति व्यक्ति मछली की खपत 5-6 किलोग्राम से बढ़कर 12-13 किलोग्राम हो गई और (iv) जल कृषि उत्पादकता 3 टन / हेक्टेयर से बढ़कर 4.7 टन प्रति हेक्टेयर हो गई है।

(ग) और (घ): मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार ने 2015 से देश में मात्स्यिकी क्षेत्र के समग्र विकास के लिए प्रधान मंत्री मत्स्य संपदा योजना (पीएमएसवाई) और फिशरीस एंड एक्वाकल्चर डेवलपमेंट फंड (एफआईडीएफ) सहित 38,572 करोड़ रुपए की योजनाओं के माध्यम से विभिन्न योजनाएं और नीतिगत पहल शुरू की हैं और मात्स्यिकी क्षेत्र में निवेश को काफी हद तक बढ़ाया है। मात्स्यिकी क्षेत्र में भारत की वैश्विक प्रतिस्पर्धात्मकता को बढ़ाने के लिए, पीएमएसवाई फिशरीस वैल्यू चैन के साथ विभिन्न हस्तक्षेप/गतिविधियों में सहायता प्रदान करती है जिसमें गुणवत्तापूर्ण मत्स्य उत्पादन, खारे पानी के जलीय कृषि का विस्तार, विविध मत्स्य प्रजातियों का पालन और गहनता, निर्यात-उन्मुख प्रजातियों को बढ़ावा देना, प्रौद्योगिकी का संचार, मजबूत रोग प्रबंधन और ट्रेसेबिलिटी, प्रशिक्षण और क्षमता निर्माण, निर्बाध कोल्ड चेन के साथ आधुनिक पोस्ट-हारवेस्ट इन्फ्रास्ट्रक्चर का निर्माण, आधुनिक फिशिंग हारबर और फिश लैंडिंग सेंटर का विकास आदि शामिल हैं। इसके अलावा, वैश्विक स्तर पर भारतीय मात्स्यिकी क्षेत्र को मजबूत करने के लिए, सरकार विनियमों में संशोधन करके, आयात को सुव्यवस्थित करके और प्रमुख एक्वाफीड सामग्री, जल कृषि इनपुट और मत्स्य प्रसंस्करण सामग्री पर

आयात शुल्क को कम करके व्यापार करने में आसानी की सुविधा प्रदान कर रही है। देश अब अंतर्देशीय कैप्चर फिश प्रोडक्शन में प्रथम, कल्चर श्रिम्प एक्सपोर्ट में प्रथम, जल कृषि उत्पादन में दूसरा, समग्र मत्स्य उत्पादन में दूसरा, समग्र कैप्चर फिश उत्पादन में चौथा, मरीन कैप्चर फिश प्रोडक्शन में छठा और मात्स्यिकी उत्पादों के निर्यात में छठा स्थान प्राप्त कर चुका है।

DAIRY DEVELOPMENT SCHEMES IN CHHATTISGARH

4946. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the budgetary allocation made for dairy development schemes in Chhattisgarh and how much has been spent as of February 2025;
- (b) whether dairy development projects have been approved in Chhattisgarh since February 2025 and their total financial worth;
- (c) the equipment and facilities have been provided for dairy development in Chhattisgarh under these schemes as of February 2025;
- (d) the steps taken for dairy health management in Chhattisgarh; and
- (e) if so, the details of these initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) : Department of Animal Husbandry & Dairying (DAHD) is implementing National Programme for Dairy Development (NPDD) scheme across the country including Chhattisgarh. Under NPDD, three projects have been approved in Chhattisgarh with the total outlay of Rs.2338.99 lakh (including central share of Rs.2096.11 lakh) and an amount of Rs.1114.36 lakh have been released as on February, 2025 to Chhattisgarh State Cooperative Dairy Federation Ltd., Raipur.

(b) : Since February 2025, no dairy development project proposal has been received from Chhattisgarh for approval under National Programme for Dairy Development schemes.

(c) : List of the major equipment and facilities provided under NPDD in Chhattisgarh State as of February 2025 is given in the enclosed **Statement**.

(d) and (e): The Department of Animal Husbandry and Dairying (DAHD) is supporting States/UTs for livestock health management by implementing Livestock Health and Disease Control Programme (LHDCP), a Centrally Sponsored Scheme. The scheme aims to prevent livestock diseases, improve animal health and thus boost productivity. The major activities under the scheme are as following:

- i. Under National Animal Disease Control programme (NADCP) and Critical Animal Disease Control programme (CADCP), 100% central assistance for vaccination against Foot and Mouth Disease (FMD), Brucellosis, Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF).

- ii. Assistance to States for Control of Animal Disease (ASCAD) for control of state prioritized exotic, emergent and zoonotic animal diseases.
- iii. Support under Establishment and Strengthening of Veterinary Hospitals and Dispensaries (ESVHD-MVU) towards procurement & customization of Mobile Veterinary Units (MVUs) for delivery of veterinary healthcare services at farmers' doorsteps including disease diagnosis, treatment, vaccination, minor surgical interventions, audio-visual aids and extension services.

Further, following steps have been taken by the Department of Animal Husbandry and Dairying (DAHD) for livestock health management under LHDCP in Chhattisgarh:

- 1. Over 340 lakh doses of Foot and mouth disease (FMD), 83 lakh doses of Lumpy Skin Disease (LSD) and 7.50 lakh doses of Brucellosis vaccines are administered.
- 2. 163 Nos. of Mobile Veterinary Units (MVUs) have been operationalised, delivering veterinary services at farmer's doorstep, thus benefitting over 4.54 lakh farmers and covering over 22.50 lakh animals.
- 3. An amount of Rs. 3383.72 lakh has been released to the State under LHDCP for the year 2024-25 (as on date) for livestock health management related activities.

STATEMENT

List of the major equipment and facilities provided under National Dairy Development Programme (NPDD) in Chhattisgarh as of February, 2025 is as below:

S.No.	Equipment and Facilities	
	Name	Quantity in Numbers
1.	Bulk Milk Cooler (BMC) with DG set (2000 liter)	29
2.	Milk Analyzer (FTIR Technology based)	01
3.	Electronic Milk Analyzer (With adulteration testing Facilities)	56
4.	Sodium Potassium Analyzer	04
5.	Melamine testing Strips	04
6.	Adulteration kit	04
7.	Muffle furnace	04
8.	Automatic Milk Collection unit	42
9.	Laminar Air Flow	01
10.	Moisture analyzer	01
11.	BOD Incubator	01
12.	Digital scientific balance	01
13.	Butyro refractometer	05
14.	SS Autoclave	01
15.	Road Milk Tankers	04
	Jeep for milk collection	04
16.	Vehicle for Mobile Testing Laboratory for Sample Collection	01
17.	Computers & Accessories	14

CO2 EMISSIONS OF STEEL SECTOR

4947. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **STEEL** be pleased to state:

- (a) whether steps are being taken to reduce the CO2 emissions of India's steel sector, if so, the details thereof and if not, the reasons therefor;
- (b) the details of the measures taken for the transition to renewable energy in steel making in the country; and
- (c) the specific assistance being provided to Kerala's steel sector in helping it reduce its emission intensity?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (c): The steps taken by the Government to reduce the CO2 emissions of India's steel sector including transition to renewable energy in steel making are as under:-

- i. Ministry has released the Taxonomy for Green Steel to provide standards for defining and categorizing the low emission steel.
- ii. Ministry of Steel has released a report titled "Greening the Steel Sector in India: Roadmap and Action Plan" in alignment with the recommendations of the 14 Task Forces constituted by this Ministry for this purpose which

provides the future roadmap for green steel and sustainability, towards net-zero target by 2070. The report is available on Ministry of Steel's website.

- iii. Ministry of Steel has awarded 07 pilot projects for implementation of pilot projects for use of hydrogen in steel sector under National Green Hydrogen Mission launched by Ministry of New & Renewable Energy.
- iv. National Solar Mission launched by Ministry of New and Renewable Energy in January, 2010 promotes the use of solar energy and also helps to reduce the emission of steel industry.

The above steps to reduce the emission intensity from steel sector have been taken for Kerala, as well.

TRADE DEFICIT WITH USA AND CHINA

4948. SHRI D. M. KATHIR ANAND:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that India's trade deficit with USA and China has widened as exports fell and imports rose during the last five years, if so, the details thereof;
- (b) whether the Government has taken appropriate measures to balance India's trade deficit with China and USA;
- (c) whether the Government has plans to sign Free Trade Agreement (FTA) with other countries like USA, UK, Israel and Germany to reduce the over dependence on China for our country's imports and if so, the details thereof; and

(d) the proactive steps taken by the Government to reduce the trade deficit with China and other countries?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a): India's Goods Trade Balance with USA and China (Values in USD Million) during the last five years is as under :-

INDIA's TRADE BALANCE	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024
With USA (Surplus)	17,268.90	22,735.05	32,852.94	27,678.73	35,319.54
With China (Deficit)	-48,647.99	-44,025.10	-73,310.78	-83,199.66	-85,076.85

Source: DGCIS

(b) and (d): So far as USA is concerned, India has maintained surplus in the merchandise trade. However, to address the overall trade deficit particularly with China, to enhance domestic supply, reduce dependency on imports and promote self-reliance, Government of India has taken several initiatives. Under 'Make in India' initiative, the Government has launched Production Linked Incentives (PLI) Schemes in 14 critical sectors like electronics, pharmaceuticals, white goods, telecom and Networking products, High efficiency Solar PV modules, etc., where there is substantial dependency on imports, to boost domestic manufacturing. The

Government has introduced stricter quality standards and measures for quality controls, testing protocols, and mandatory certification to check substandard & poor-quality products including imported products in the market and protect consumers' interest. The Government also encourages Indian business establishments to explore alternative suppliers and to diversify their supply chains to reduce dependency on single sources of supply. The Government monitors the surge in imports on a regular basis and takes appropriate action. Further, the Directorate General of Trade Remedies (DGTR) is empowered to recommend trade remedial actions against unfair trade practices. DGTR has initiated 129 trade remedy cases against China from April 2021 to December 2024.

(c): At present, India is engaged in negotiations with both the European Union (EU) and the United Kingdom (UK) to conclude India-EU and India- UK FTAs, respectively. These negotiations aim to achieve fair, equitable, mutually beneficial, and commercially meaningful agreements. With regard to the European Union, of which Germany is a member, ten rounds of negotiations have been held as of March 2025 since the talks resumed in June 2022. Negotiations for the India-UK FTA, which were initially launched on 13 January 2022, were paused in May 2022 during the 14th round due to elections in both India and the UK. Subsequently, the two Prime Ministers met on the sidelines of the G-20 Summit in Rio de Janeiro in November 2024 and agreed to resume the talks. The Secretary of State for the Department for Business and Trade of the United Kingdom, the Rt Hon Jonathan

Reynolds, visited New Delhi during 24–25 February 2025, and jointly with the Minister for Commerce and Industry, Shri Piyush Goyal, announced the formal resumption of the negotiations on 24 February 2025. As of now, Free Trade Agreement (FTA) with Israel is not under consideration. Further, with regards to USA, it has been recently agreed to by both sides to enter into negotiations for finalising a multi-sector mutually beneficially Bilateral Trade Agreement (BTA). The discussions on the same has been initiated between India and the USA.

GRAM PANCHAYAT UNDER RGSA

4949. SHRI MALAIYARASAN D.:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the features of the Rashtriya Gram SwarajAbhiyan (RGSA);
- (b) the number of Gram Panchayats covered under the said scheme within Tamil Nadu so far especially Kallakurichi Constituency;
- (c) the total financial allocation made for the RGSA in Tamil Nadu and the number of this allocation has been utilized for capacity building, infrastructure development and improving governance at the Panchayat level;
- (d) the steps taken by the Government to enhance the capacity of Panchayat members and officials through training programmes, workshops, and other initiatives under the RGSA;

(e) the impact of the RGSA on improving governance, infrastructure and the delivery of public services at the grassroots level in Tamil Nadu; and

(f) the future plans for expanding the scope of the RGSA including the integration of more Gram Panchayats and enhancement of services and infrastructure at the grassroots level?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a): The major objectives/features of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) are as under:

(i) Develop the capacity of elected representatives of PRIs for leadership Roles to enable the Gram Panchayats to function effectively as third tier of Government;

(ii) Strengthening Gram Sabhas to function effectively as the basic forum of people's participation within the Panchayat system.

(iii) Promote e-governance and other technology driven solutions to enable good governance in Panchayat administrative efficiency and improved service delivery with transparency and accountability;

(iv) Promote devolution of powers and responsibilities to Panchayats according to the spirit of the Constitution and PESA Act 1996; etc.

(b) to (d): The scheme is being implemented since financial year 2022-23 in States/ UTs including Tamil Nadu with main objective of apacitating Panchayati Raj

institutions (PRIs) through imparting training to the Elected Representatives (ERs), functionaries and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively. Under revamped scheme capacity building and training of elected representatives, functionaries and other stakeholders of Panchayats supported under different categories viz. basic orientation and refresher training, thematic training, specialized training, panchayat development plan training, etc. Apart from different trainings, scheme also supports for exposure visits, development of training modules and materials, etc. In addition, a new initiative has also been taken for capacity building and training of elected representatives and functionaries of Panchayats through institutes of excellence under Leadership/Management Development Program (MDP). Ministry also organizes workshop on different subjects and sharing of best practices for cross State learning.

Further, the scheme also provides support for establishment of institutional mechanism for the Capacity Building & Training and to create Panchayat infrastructure like Gram Panchayat Bhawan, Computer and Co-location of Common Service Centres (CSCs) in Gram Panchayat Bhawan on limited scale. Under scheme funds were released to States/ Union territories not to Districts/Panchayats.

Since FY 2022-23 under the scheme, (as on 29.03.2025) an amount of Rs. 107.37 cr. (Central & State Share) has been released to the State of Tamil Nadu

out of which Rs. 98.17 cr. has been utilized against the approved components of RGSA which includes capacity building, infrastructure development for improving governance at the Panchayat level. Utilization of funds includes unspent balance of previous years.

(e) and (f): Under the Mission Mode Project (MMP) of revamped scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) the Digital India Programme supported to enhance the eGovernance capabilities of Panchayats, ensuring better service delivery, transparency, accountability, and effectiveness in Panchayat governance. This is achieved through initiatives like eGramSwaraj, which enables Panchayats to prepare and upload their Annual Panchayat Development Plans (GPDPs) online, and integration with the Public Financial Management System (PFMS) and Government e-Marketplace (GeM) for streamlined financial transactions and transparent procurement.

The e-GramSwaraj is highly beneficial in monitoring the work done in the panchayats by enhancing transparency and accountability through real-time tracking of developmental activities and financial expenditures. It simplifies work-based accounting, integrates with the Public Financial Management System (PFMS) for accurate financial reporting, and allows comprehensive monitoring of projects, including geo-tagging of assets.

Further, applications developed by the Ministry like Meri Panchayat has endeavored to bring transparency in Panchayat Governance by making information

on planning, activities and progress of works in Panchayat accessible to public. Similarly, Panchayat NIRNAY is an online application aims at bringing transparency and better management in conduct of Gram Sabhas by Panchayats.

An application of 'AuditOnline' has been developed for online audits of Panchayat accounts and their financial management. Audit Online for transparent auditing of Central Finance Commission funds utilization to strengthen financial management of Panchayats launched in April 2020. The adoption of eGramSwaraj at the Panchayat level in Tamil Nadu during FY 2024-25 highlights the impact of RGSA.

**Adoption of eGramSwaraj at the Panchayat level in Tamil Nadu during
FY 2024-25**

Total Number of Village Panchayats & Equivalent	12,525
Village Panchayat onboard	12,525
Village Panchayats & Equivalent with Online Payment	12,519
Total No. of Panchayats with approved GPDP	11,962
Total Number of Block Panchayats & Equivalent	388
Block Panchayat onboard	388
Block Panchayats with Online Payment	388
Total Number of Zila Panchayats & Equivalent	36
Zila Panchayat onboard	36
Zila Panchayats with Online Payment	36

PENDING INSURANCE CLAIMS FOR CLIMATE-RELATED LOSSES**4950. SHRI KODIKUNNIL SURESH:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of total number of pending insurance claims under various agricultural insurance schemes for climate-induced losses, specifically for crop damage due to rising temperature above 32 degrees;
- (b) the details of total amount yet to be disbursed to affected farmers particularly in Kerala, and the reasons for the delay in processing these claims, State-wise;
- (c) whether the Government has taken any steps to expedite the disbursement of pending claims and provide immediate financial relief to farmers struggling with climate-related agricultural losses; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Government is committed to provide security to the farmers against climate risks. A yield index based Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) have been introduced from Kharif 2016 season.

PMFBY is mainly implemented on 'Area Approach' basis and comprehensive risk coverage for crops of farmers against all non-preventable natural risks from

pre-sowing to post-harvest stages of the crops at very minimum premium for the farmers is provided under the scheme. Admissible claims are worked out and paid directly to the insured farmer's account by the insurance companies through DigiClaim module on National Crop Insurance Portal (NCIP), based on the yield data per unit area furnished to the insurance company by the concerned State Government and claim calculation formula envisaged in the Operational Guidelines of the scheme upon receipt of Centre and State Government's requisite share in premium subsidy. Farmers need not intimate crop loss in respect of these claims. As the claims are worked out on the basis of area approach, no specific reason for the loss such as flood, drought, high temperature, climate change etc. is recorded.

State-wise details of claims reported and claims paid to farmers during last six years i.e. 2018-19 to 2023-24 are given in the enclosed **Statement**.

(c) and (d): All the major work like selection of insurance model, selection of Insurance Companies through transparent bidding process, enrollment of farmers, assessment of crop yield/crop loss for calculation of admissible claims are being performed by the concerned State Government or Joint Committee of State Government officials and concerned insurance company. The roles and responsibilities of each stakeholder are defined in the Operational Guidelines of the scheme for the proper execution of the scheme.

Majority of the claims are settled within the stipulated timelines under the Operational Guidelines of the scheme by the insurance companies. However,

during the implementation of PMFBY, some complaints were received in the past about non-payment, delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks; discrepancy in yield data & consequent disputes between State Government and insurance companies, delay in providing State Government share of funds, non-deployment of sufficient personnel by insurance companies etc., which were suitably addressed as per provisions of the scheme.

In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. This module gives GOI visibility of claims payable, claims paid and pending. This is used for monitoring of claims, which was not possible earlier. It involves integration of National Crop Insurance Portal (NCIP) with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely & transparent processing of all claims. W.e.f. Kharif 2024, in case payment is not made timely by Insurance Company, penalty of 12% is auto-calculated and levied through NCIP. This is the first season for implementation of auto calculated penalty on NCIP and Department is taking all necessary steps for its enforcement.

STATEMENT

State-wise details of claims reported and claims paid to farmers during last six years i.e. 2018-19 to 2023-24 under PMFBY and RWBCIS (As on 31.01.2025)

State/UT	Total Reported Claims	Total Paid Claims
	(Rs. In Crore)	
A & N Islands	0.12	0.09
Andhra Pradesh	5,552.73	3,710.72
Assam	671.30	631.01
Chhattisgarh	5,769.22	5,764.12
Goa	0.11	0.11
Gujarat	3,399.54	3,268.50
Haryana	7,674.09	7,622.18
Himachal Pradesh	351.76	346.60
Jammu & Kashmir	124.34	117.84
Jharkhand	818.10	806.52
Karnataka	11,346.38	11,198.78
Kerala	519.05	512.89
Madhya Pradesh	22,749.73	22,274.34
Maharashtra	33,259.94	32,628.00
Manipur	6.27	6.22
Meghalaya	9.52	9.10
Odisha	4,816.36	4,732.67
Puducherry	33.98	32.45
Rajasthan	25,284.61	24,805.88
Sikkim	1.10	0.56
Tamil Nadu	9,067.83	9,025.83

Telangana	1,112.67	1,109.80
Tripura	6.93	6.34
Uttar Pradesh	4,467.13	4,393.30
Uttarakhand	818.69	813.51
West Bengal	539.56	535.73
Total (All India)	1,38,401.04	1,34,353.09

STARTUPS INDIA SCHEME

4951. SHRI G. SELVAM:

SHRI NAVASKANI K.:

SHRI C. N. ANNADURAI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the total number of startups registered under the Startup India Scheme since its inception in the State of Tamil Nadu;

(b) the steps taken by the Government to ensure the sustainability and growth of startups;

(c) whether any assessment has been conducted on the impact of the scheme on employment generation and if so, the details thereof;

(d) the number of startups that have received funding support under the Fund of Funds for Startups (FFS) and the Startup India Seed Fund Scheme (SISFS);

(e) the number of jobs generated by startups that received funding under these schemes;

(f) whether any data is available on employment generation by startups sector-wise and if so, the details thereof; and

(g) the measures being taken to further enhance employment opportunities through the startup ecosystem?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b): Startup India is an initiative by the Government of India. The Government, with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country launched the Startup India initiative on 16th January 2016.

For effective implementation of Startup India initiative and to ensure the sustainability and growth of start ups, the Government unveiled an action plan for Startups comprising of schemes and incentives envisaged to create a vibrant Startup ecosystem in the country. The Action Plan comprises of 19 action items spanning across areas such as “Simplification and handholding”, “Funding support and incentives” and “Industry-academia partnership and incubation”.

As per eligibility condition sprescribed under G.S.R. notification 127(E) dated 19th February 2019, entities are recognized as ‘startups’ under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT). As on 31st January 2025, 1,61,150 entities have been recognised as startups by

DPIIT. Specifically for the State of Tamil Nadu, 10,814 entities have been recognised as startups by DPIIT as on 31st January 2025.

(c): DPIIT recognised startups have created over 17.69 lakh direct jobs (self-reported) as on 31st January 2025. Specifically for the State of Tamil Nadu, entities which have been recognised as startups by DPIIT have reportedly created over 1.13 lakh direct jobs as on 31st January 2025.

(d) and (e): Under the Startup India initiative, the Government is implementing flagship Schemes, such as Fund of Funds for Startups (FFS) and Startup India Seed Fund Scheme (SISFS) to support startups at various stages of their business cycle.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups. AIFs under the Scheme have catalysed investments in 1,197 startups as on 31st January 2025. Direct employment (self-reported) of about 2 lakh has been generated by startups.

SISFS provides financial assistance to seed stage startups through incubators. SISFS is implemented from 1st April 2021. The approved incubators under the Scheme have selected 2,647 startups for funding as on 31st January 2025. More than 16,500 direct jobs (self-reported) have been created by beneficiary startups supported by approved incubators.

(f): The industry-wise number of direct jobs (self-reported) which have been created by DPIIT recognised startups as on 31st January 2025 is given in the enclosed **Statement.**

(g): Under Startup India initiative, the Government constantly undertakes various efforts for the development and growth of the startup ecosystem and for further enhancement of employment opportunities in the startup ecosystem.

The flagship Schemes namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) support startups with capital mobilization at various stages of their business cycle, allowing startups to create more employment opportunities. The Government also implements periodic exercises and programs including States' Startup Ranking, National Startup Awards, and Innovation Week which play an important role in the holistic development of the ecosystem by strengthening regional startup ecosystems across States/UTs, which in turn promotes overall employment. The Government also encourages and supports ecosystem-led initiatives such as Startup Mahakumbh which serve as a vibrant platform for stakeholders to network and collaborate. Initiatives to improve market access and enable public procurement which support startups in growing and scaling up their businesses have also been undertaken. Digital platforms such as the Startup India portal and BHASKAR enable easy access to resources and encourage startup ecosystem collaboration. The Government is also encouraging corporates for

supporting startups by way of mentorship, access to infrastructure, sharing resources and knowledge, assistance in market linkages and investor connect. District outreach programs have been undertaken to encourage grassroots innovation and setting up of startups across the country. These measures are complemented by regulatory reforms and other ecosystem development events and programs.

STATEMENT

The industry-wise number of direct jobs (self-reported) which have been created by DPIIT recognised startups as on 31st January 2025

Industry	Total
Advertising	12,271
Aeronautics Aerospace & Defence	13,858
Agriculture	87,683
AI	25,801
Airport Operations	1,193
Analytics	9,775
Animation	2,159
AR VR (Augmented + Virtual Reality)	6,021
Architecture Interior Design	10,840
Art & Photography	4,701
Automotive	41,550
Biotechnology	3,839
Chemicals	17,828
Computer Vision	2,574
Construction	95,190
Dating Matrimonial	732
Design	9,470

Education	94,311
Enterprise Software	26,080
Events	5,816
Fashion	25,662
Finance Technology	59,547
Food & Beverages	103,311
Green Technology	29,007
Healthcare & Lifesciences	154,742
House-Hold Services	18,003
Human Resources	90,543
Indic Language Startups	3,691
Internet of Things	15,284
IT Services	213,773
Logistics	12,292
Marketing	30,678
Media & Entertainment	21,145
Nanotechnology	1,897
Non- Renewable Energy	13,152
Other Specialty Retailers	15,203
Others	28,274
Passenger Experience	260
Pets & Animals	3,160
Professional & Commercial Services	97,712
Real Estate	16,681
Renewable Energy	44,300
Retail	39,808
Robotics	6,216
Safety	9,443
Security Solutions	35,034
Social Impact	8,286
Social Network	5,256
Sports	6,741

Technology Hardware	53,650
Telecommunication & Networking	17,110
Textiles & Apparel	41,357
Toys and Games	5,058
Transportation & Storage	31,422
Travel & Tourism	25,512
Waste Management	14,703
Total	17,69,605

EWS CATEGORY RESERVATION

4952. SHRI MATHESWARAN V. S.:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of deliberations made by the Government to arrive at annual income of Rs. 8 lakhs per annum for EWS category reservation;

(b) the components considered by the Government to arrive at annual income of Rs. 8 lakhs per annum for EWS category reservation; and

(c) whether the Government has conducted any study to decide the annual income limit for EWS category reservation and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c): The annual family income limit of Rs. 8.00 lakh was fixed for Economically Weaker Sections category reservation, after examination. Family included the

person who seeks benefit of reservation, his/her parents and siblings below the age of 18 years as also his/her spouse and children below the age of 18 years. The income included income from all sources i.e. salary, agriculture, business, profession etc.

GEM PORTAL

4953. SHRI Y. S. AVINASH REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that Government has barred small traders from supplying the goods from GeM Portal by introducing the method of Original Equipment Manufacturer, in which, original manufacturer can only sell the goods from GeM Portal;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has taken note that the introduction of OEM method, small suppliers are not able to do their business and facing it problem with GeM system and if so, the details thereof; and
- (d) the details of the steps being taken to address the problems of small traders?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a): Government has not barred small traders from supplying goods from the GeM Portal. In 10,870 categories of products (out of total of 11,020 live categories), Re-sellers can supply goods through GeM. Only in about 150 categories (mainly related to certain lifesaving Drugs and Pharmaceutical Products, Medical Equipment and Accessories, Medicines, Motor Vehicles), re-sellers are not allowed. GeM has taken several initiatives to support small and women-led enterprises, including:

- i. Provision of Marketplace filters and product catalogue icons to distinguish product catalogues by women entrepreneurs in Direct Purchase/L1 mode of procurement.
- ii. Exemption from payment of caution money.
- iii. Forward market linkages for Women, Startups, Self Help Groups, Artisans& Weavers, One District One Product (ODOP), Farmers Producer Organisation (FPOs) etc. through the creation of 8 “#vocalforlocal” GeM Outlet Stores.
- iv. Application Programming Interface (API) integration with Udyam MSME database for 2-step seller auto-registration on the GeM platform.
- v. Strategic relationships through Memorandum of Understanding (MoUs) with key players namely; Laghu Udyog Bharati, Federation of Indian Chambers of COMMERCE AND INDUSTRY Ladies Organization (FLO), Self Employed Women's Association (SEWA) among others from the Industry, Government and Not-for-Profit sector.

- vi. Participation in Industry exhibitions, fairs, roadshows and events, etc., held at India Trade Promotion Organisation (ITPO)/ India Exposition Mart Limited (IELM)
- vii. Immersive Onboarding (from seller registration to product catalogue upload on the portal) of sellers, cataloguing success stories of sellers for enhanced interest and engagement among prospective sellers.

(b) to (d): Does not arise in view of the above.

अपराध और अपराधी निगरानी नेटवर्क एवं प्रणाली

4954. डॉ. भोला सिंह:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) अपराध और अपराधी निगरानी नेटवर्क एवं प्रणाली (सीसीटीएनएस) का उपयोग और परिणाम तथा तत्संबंधी ब्यौरा क्या है;

(ख) देश के पुलिस थानों को अपराध और अपराधी निगरानी नेटवर्क एवं प्रणाली (सीसीटीएनएस) के माध्यम से जोड़ने का महत्व एवं लाभ क्या है; और

(ग) वर्तमान में देश में सीसीटीएनएस से जुड़े पुलिस थानों की संख्या कितनी है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) और (ख): अपराध एवं अपराधी ट्रैकिंग नेटवर्क और सिस्टम (सीसीटीएनएस) लगभग वास्तविक समय के आधार पर अपराध और अपराधियों से संबंधित डेटा को जमा करने, अपडेट करने और साझा करने की सुविधा प्रदान करता है। यह राज्य/ केंद्र शासित प्रदेश पुलिस, केंद्रीय कानून प्रवर्तन एजेंसियों और भारत के नागरिकों को विभिन्न लाभ प्रदान करता है, जिनका विवरण नीचे दिया गया है:

पुलिस और केंद्रीयकानून प्रवर्तन एजेंसियों को लाभ:

- पुलिस प्रक्रियाओं का कम्प्यूटरीकरण, जिसमें शिकायत दर्ज करना, एफआईआर, जांच विवरण, आरोप पत्र, न्यायालय निपटान और अपील, चालान/रजिस्टर इत्यादि शामिल हैं।
- अपराध एवं अपराधियों के राष्ट्रीय/राज्य डेटाबेस पर खोज
- प्रभावी न्याय प्रदान करने के लिए पुलिस, केंद्रीय कानून प्रवर्तन एजेंसियों, न्यायालयों, जेल, फोरेंसिक और अभियोजन के बीच डेटा साझा करना

डिजिटल पुलिस पोर्टल और केंद्रीय नागरिक सेवा पोर्टल के माध्यम से राष्ट्रीय स्तर पर नागरिकों को निम्नलिखित सेवाएं प्रदान की गई हैं:

- गुमशुदा व्यक्तियों की खोज
- वाहन एनओसी जनरेट करना
- घोषित अपराधियों की जानकारी
- निकटतम पुलिस स्टेशन का पता लगाना

इसके अतिरिक्त, राज्य सीसीटीएनएस, नागरिक पोर्टल द्वारा निम्नलिखित 9 अनिवार्य नागरिक सेवाएं प्रदान की गई हैं:

- संबंधित पुलिस स्टेशन में शिकायत दर्ज करना
- शिकायतों की स्थिति प्राप्त करना
- एफआईआर की प्रतियां प्राप्त करना
- गिरफ्तार व्यक्तियों/वांछित अपराधियों का विवरण
- लापता/अपहृत व्यक्तियों का विवरण
- चोरी/बरामद वाहनों, हथियारों और अन्य संपत्तियों का विवरण

- विभिन्न एनओसी (जुलूस, कार्यक्रम/प्रदर्शन, विरोध/हड़ताल आदि) जारी करने/नवीनीकरण के लिए अनुरोध प्रस्तुत करना
- नौकरों, रोजगार, पासपोर्ट, वरिष्ठ नागरिक पंजीकरण आदि के लिए सत्यापन अनुरोध
- सूचना साझा करने और नागरिकों को आवश्यक फॉर्म डाउनलोड करने में सक्षम बनाने के लिए पोर्टल

(ख) : 01.02.2025 तक देश भर के सभी 17,171 पुलिस स्टेशन जुड़ चुके हैं और सीसीटीएनएस का उपयोग कर रहे हैं।

EXPORT DIP

4955. SHRIMATI MALA ROY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether there is a dip in export in the country during the last three months, if so, the reasons therefor; and
- (b) the details of sectors affected by the dip during the said period, export and month-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (b) : The details of India's overall export (Merchandise + Services) during the last three months are attached at Statement-I.

The details of sector-wise merchandise trade can be accessed at DoC's website i.e. <https://tradestat.commerce.gov.in/eidb/default.asp>. Some of the sectors where

dip has been seen are in petroleum products exports which was on account of decline of global prices in petroleum and in gems and jewellery segment which was impacted due to geo-political tensions.

STATEMENT-I

The details of India's overall export during the last three months are as under:

(value in US\$ billion)	
Month	Overall Export (Merchandise + Services)
November' 24	63.97
December' 24	74.66
January' 25	71.12

Source: DGCI&S & RBI

“भारतीय हस्तशिल्प का निर्यात”

4956. श्री दिलेश्वर कामैत:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) भारतीय हस्तशिल्प और हथकरघा उत्पादों के निर्यात को बढ़ावा देने में इंडीहाट की भूमिका क्या है; और

(ख) सरकार द्वारा घरेलू और अंतर्राष्ट्रीय स्तर पर इंडीहाट की आबादी तक पहुंच बढ़ाने के लिए क्या योजनाएं बनाई जा रही हैं?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) और (ख): इंडी हाट एक वार्षिक कार्यक्रम है जिसका आयोजन, भारत के सबसे बड़े वस्त्र व्यापार मेले, भारत टेक्स के लिए किया जाता है ताकि इस कार्यक्रम में भाग लेने वाले सौ से अधिक देशों के आगंतुकों और प्रदर्शकों के समक्ष भारतीय हस्तशिल्प और हथकरघा के बेहतरीन उत्पादों का प्रदर्शन किया जा सके।

इससे अंतर्राष्ट्रीय खरीदारों, नीति निर्माताओं और उद्योग हितधारकों के बीच भारत की समृद्ध हथकरघा और हस्तशिल्प विरासत की दृश्यता बढ़ती है। इसके अतिरिक्त, भारत टेक्स में भाग लेने वाले निर्यातकों और विदेशी खरीदारों को कारीगरों और बुनकरों से मिलने और बातचीत करने के लिए आमंत्रित किया जाता है। इस वर्ष इंडी हाट का आयोजन 12 से 18 फरवरी, 2025 तक राष्ट्रीय शिल्प संग्रहालय एवं हस्तकला अकादमी, नई दिल्ली में किया गया जिसमें देशभर के 85 कारीगरों एवं बुनकरों द्वारा बनाए गए विभिन्न प्रकार के 80 हस्तनिर्मित और हाथ से बुने उत्पादों का जीवंत प्रदर्शन किया गया।

DIGITAL IDENTITIES TO FARMERS

4957. SHRI KIRTI AZAD:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the current status of the Government's initiative to create digital identities for 11 crore farmers, including the number of farmers covered so far;
- (b) the details of funds allocated and released under the Special Central Assistance (SCA) for the creation of the Farmers' Registry during the last three financial years;
- (c) whether the Government has sought an extension of SCA support for FY 2025-26 and if so, the details thereof;
- (d) the number of districts where the Digital Crop Survey (DCS) has been implemented so far and the plans for expansion in the upcoming Kharif and Rabi seasons; and

(e) the steps taken by the Government to ensure the timely completion of this initiative by 2027?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) To (e): The Government has approved the Digital Agriculture Mission in September 2024 with a total outlay of Rs. 2817 Crores. The Mission envisages the creation of a Digital Public Infrastructure (DPI) for Agriculture, such as AgriStack, Krishi Decision Support System and a comprehensive Soil Fertility & Profile Map to enable a robust digital agriculture ecosystem in the country. This, in turn, would drive innovative farmer-centric digital solutions and make reliable crop-related information available to all farmers on time. The AgriStack DPI consists of three foundational registries or databases associated with the agriculture sector, i.e., Geo-Referenced Village Maps, Crop Sown Registry and the Farmers Registry, all created and maintained by the State Governments/ Union Territories.

The Government has targeted to generate Farmer IDs of 11 crore Farmers in the country by 2026-27 and to conduct Digital Crop Survey in all the States/UTs from Kharif 2025. As of 28.03.2025, a total of 4,85,57,246 Farmer IDs have been generated. Further, Digital Crop Survey has been conducted in 436 Districts in Kharif 2024 and 461 Districts covering more than 23.90 crore plots have been surveyed in Rabi 2024-25.

Further, the Government is providing technical and financial support to all the States/ UTs for the timely implementation of the Mission:

- I. Software for Farmer ID and Digital Crop Survey.
- II. Providing training to the State officials.
- III. Support for hiring human resources for creating a Project Monitoring Unit.
- IV. Providing Cloud Infrastructure for implementing the project.
- V. The Department of Expenditure (DoE), Ministry of Finance, has announced a Scheme for Special Central Assistance (SCA) to States for Capital Investment 2024-25 with a total allocation of Rupees 5000 Crores. As of 28.03.2025, an amount of ₹ 1076 Crore has been released to six States of Uttar Pradesh, Madhya Pradesh, Rajasthan, Maharashtra, Tamil Nadu, and Andhra Pradesh.
- VI. Further, the Government has advised the States to adopt a Camp-mode approach, under which financial assistance of Rs. 15,000 per camphas been provisioned to the States to encourage States to organize field-level camps and mobilise local administration.
- VII. To accelerate the creation and verification of Farmers' Registry, Rs. 10/- per Farmer ID has been provisioned from the administrative fund of the PM KISAN Scheme. This amount will be utilized to provide honorarium to the field functionaries involved in the creation of the Farmers' Registry.

SERICULTURE INFRASTRUCTURE PROJECTS

4958. DR. BYREDDY SHABARI:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the number, type and current status of sericulture infrastructure projects funded under Silk Samagra during the last five years, State-wise;
- (b) the total funds allocated, released and utilized for setting up silkworm seed production units, rearing houses, Chawki Rearing Centres (CRCs), silk reeling & weaving units, Common Facility Centres, State-wise, Centres of Excellence;
- (c) the financial assistance pattern for individual farmers, cooperatives and private entities for infrastructure development under the said scheme;
- (d) whether any proposals for new sericulture infrastructure projects from various States, particularly Andhra Pradesh are pending approval and if so, the details thereof; and
- (e) the measures taken to ensure effective implementation and utilization of funds for these projects?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a) and (b): The Government has been implementing the Silk Samagra scheme for the overall development of silk sector in the country. Based on the proposals received from the States, support is provided through central assistance, for the

development of necessary infrastructure through beneficiary oriented components including setting up of silkworm seed production units, rearing houses, Chawki Rearing Centres (CRCs), silk reeling & weaving units, Common Facility Centres, State-wise, Centres of Excellence.

The State-wise central funds allocated/ released and utilized during the last five years are given in the enclosed **Statement**.

(b) and (d): Presently, there are no proposals for new sericulture infrastructure projects pending approval. The Financial assistance for infrastructure development under Silk Samagra & Silk Samagra-2 scheme has been provided to states for implementation with the defined sharing pattern. The pattern of assistance under the ongoing Silk Samagra-2 scheme for individual farmers, cooperatives (SPV/FPO/SHG/NGO), and private entities is given below:

#	Particulars	GOI (CSB) %	State %	Beneficiary %
A	All states other than NE states			
1	General States- General Category	50	25	25
2	General States–For SC & ST	65	25	10
3	Special Status States	80	10	10
B	Seri Business Enterprise / Entrepreneurs			
1	General- New/ existing	30/20	20	50/60
2	SC & ST and Special status & NE states- New/ existing	40/30	30	30/40
C	North East states			

1	Group activity/ Community based programmes	100	-	-
2	Common Facility/ State infrastructure	90	10	-
3	Individual Beneficiary	90	-	10

(e): Project Monitoring Committee (PMC) at State Level, Apex Approval & Monitoring Committee at Central Silk Board level and Joint verification of the benefits/ assets at field ensure the effective implementation and utilization of funds under Silk Samagra-2 scheme.

STATEMENT-I

State-wise central funds allocated/ released and utilized during the last five years under Silk Samagra & Silk Samagra-2 scheme

#	State	2019-20		2020-21		2021-22		2022-23		2023-24	
		SILK SAMAGRA				SILK SAMAGRA-2					
		Allocated / Released	Utilised	Allocated / Released	Utilised	Allocated / Released	Utilised	Allocated / Released	Utilised	Allocated / Released	Utilised
1	Karnataka	5,507.29	5,507.29	5,756.07	5,756.07	1,0140.19	10,140.19	1,538.38	895.25	8,585.08	8,585.08
2	Andhra Pradesh	2,748.01	2,587.52	2,251.10	1,997.26	2,496.27	2,026.64	0.00	0.00	1,280.51	0.00
3	Telangana	1,021.66	1,021.66	1,391.71	1,391.71	567.79	265.51	3,421.71	1,158.48	77.14	0.00
4	Tamilnadu	1,452.21	1,276.55	1,432.52	1,069.93	1,968.09	1,711.35	3,335.46	3,128.80	4,565.32	1,219.25
5	Maharashtra	475.55	475.55	0.00	0.00	106.68	105.25	284.94	248.38	2,267.46	0.00
6	Kerala	305.35	200.12	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Uttar pradesh	455.77	441.47	357.00	357.00	2,529.74	2,180.27	0.00	0.00	2,304.468	1,190.575
8	Madhya Pradesh	0.00	0.00	8.26	0.00	0.00	0.00	293.18	0.00	0.00	0.00
9	Chattisgarh	218.32	218.32	84.75	84.75	1,478.19	1,194.41	2,895.83	1,497.27	0.00	0.00
10	West Bengal	447.80	447.80	5.51	5.51	0.00	0.00	721.12	658.41	749.49	0.00

1 1	Bihar	0.00	0.00	364.63	364.63	1,177.44	965.92	1,031.48	38.48	0.00	0.00
1 2	Jharkhand	44.65	0.00	54.24	0.00	0.00	0.00	273.94	100.18	39.68	0.00
1 3	Orissa	261.93	70.64	226.97	149.93	76.63	0.00	355.92	0.00	0.00	0.00
1 4	Jammu & Kashmir	0.00	0.00	0.00	0.00	546.65	518.03	0.00	0.00	399.29	0.00
1 5	Himachal Pradesh	213.79	213.79	772.86	772.86	0.00	0.00	0.00	0.00	0.00	0.00
1 6	Uttarakhand	928.98	917.16	269.74	269.74	511.82	473.43	784.09	239.95	148.27	0.00
1 7	Haryana	217.76	0.00	26.56	0.00	241.24	0.00	0.00	0.00	0.00	0.00
1 8	Punjab	107.90	107.90	117.72	117.72	241.73	239.73	81.76	75.06	446.38	0.00
1 9	Assam	74.14	74.14	97.68	57.68	672.42	435.51	2,150.14	545.47	11.70	0.00
2 0	BTC	0.00	0.00	758.50	758.50	909.13	909.13	1,936.03	1,809.11	0.00	0.00
2 1	Arunachal Pradesh	0.00	0.00	0.00	0.00	2,364.26	2,343.69	2,619.15	2,203.93	851.70	640.16
2 2	Manipur	0.00	0.00	0.00	0.00	0.00	0.00	3,248.96	228.99	0.00	0.00

2 3	Meghalaya	0.00	0.00	62.46	0.00	1,039.11	797.87	632.08	115.20	0.00	0.00
2 4	Mizoram	0.00	0.00	470.13	470.13	967.63	945.86	2,006.90	1,777.12	706.15	561.51
2 5	Nagaland	0.00	0.00	237.35	237.35	2,249.35	2,248.94	1,521.04	1,382.80	2,304.49	2,170.81
2 6	Sikkim	0.00	0.00	0.00	0.00	119.00	0.00	629.57	168.06	0.00	0.00
2 7	Tripura	0.00	0.00	0.00	0.00	0.00	0.00	152.00	152.00	1448.23	0.00
Total		14,481.08	13,559.90	14,745.75	13,860.76	30,403.37	27,501.72	29,913.70	16,422.93	26,185.35	14,367.38

**ESTABLISHMENT OF AGRICULTURE RESEARCH INSTITUTE IN
BODOLAND**

4959. SHRI JOYANTA BASUMATARY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has received any proposal for setting up Agriculture Research Institute in Bodoland;
- (b) whether it is fact that there was one Agriculture Seed Research Institute in Bodoland but got closed due to unknown reasons;
- (c) whether the Government is considering for revival of that Seed Research Institute; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

- (a): At present, there is no proposal for setting up agriculture research institute at Bodoland.
- (b) to (d): There was no Central Government Agriculture Seed Research Institute in Bodoland. Hence, the question does not arise.

ORIGINAL HANDLOOMS

4960. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether steps are being taken to safeguard original handloom products in the country, if so, the details thereof;
- (b) whether it is a fact that many of the handloom products are weaved under machine and sold as handloom products in the country; and
- (c) the action taken by the Government against fake handloom products in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c): 104 important and famous traditional handloom products have been registered under the Geographical Indications (GI) of Goods (Registration and Protection) Act, 1999. Registered users of GI products have rights under the Act to approach the respective police authorities to safeguard their interests against illegal manufacturing / marketing of GI registered handloom products.

The Government has been implementing the Handlooms (Reservation of Articles for Production) Act, 1985 for production of reserved items only on Handlooms and to protect the interest of handlooms weavers in the country. 11 textiles articles with some technical specifications are exclusively reserved for production on handlooms. Central Assistance is provided under the Scheme to eligible State Governments for effective implementation of the Act. Inspections are

carried out in the field by respective State Handloom Departments and field offices of the Central Government for enforcing the provisions of the Act.

The Government has introduced 'Handloom Mark' to identify products woven on handlooms. Awareness creation activities are carried out from time to time to popularise these measures.

IMPACT OF FTAs AND PTAs ON EXPORTS

4961. SHRI C. N. ANNADURAI:

SHRI NAVASKANI K.:

SHRI G. SELVAM:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the share of different segments like cotton, synthetic fabrics, silks, wool and technical textiles in the total exports during each of the last three years;
- (b) the steps taken by the Government to enhance India's global competitiveness in textile exports;
- (c) whether the Government has assessed the impact of various Free Trade Agreements (FTAs) and Preferential Trade Agreements (PTAs) on India's textile exports and if so, the details of such assessments along with the steps taken tariff and non-tariff barriers affecting Indian textile exports;

- (d) the steps taken to promote handloom and traditional textiles in international markets;
- (e) the number of Indian handloom and handicraft exporters supported under various Government initiatives;
- (f) the status of Geographical Indication (GI) tagging for Indian textile products and its impact on exports; and
- (g) the efforts made to connect Indian artisans & weavers with global buyers through digital and e-commerce platforms?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a): The details of India's export of Cotton, Man-made, Wool, Silk and Technical Textiles during the last three years is given in the enclosed **Statement**.
- (b) and (c): India has signed 14 Free Trade Agreements (FTAs) and 6 Preferential Trade Agreements (PTAs) with its trading partners to give boost to India's exports. The Government is implementing various schemes/initiatives to promote Indian textiles sector and enhance its competitiveness. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme to create a modern, integrated, world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on MMF Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing

competitiveness; National Technical Textiles Mission focusing on Research Innovation & Development, Promotion and Market Development; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program.

Further, Government is also implementing Rebate of State and Central Taxes and Levies (RoSCTL) scheme for Apparel/Garments and Made-ups in order to enhance competitiveness by adopting principle of zero rated exports. Further, textiles products not covered under the RoSCTL scheme are covered under Remissions of Duties and Taxes on Exported Products (RoDTEP) along with other products. In addition, Government provides financial support to various Export Promotion Councils and Trade Bodies under Market Access Initiative Scheme implemented by Department of Commerce for organising and participating in trade fairs, exhibitions, buyer-seller meets etc at national and international levels.

(d): Ministry of Textiles through Office of Development Commissioner (Handlooms) promotes Handloom products of the country by implementing following schemes:

- National Handloom Development Programme;
- Raw Material Supply Scheme;
- Under the above schemes, financial assistance is provided to eligible handloom agencies/weavers for raw materials, procurement of upgraded looms & accessories, solar lighting units, construction of workshed, skilling, product & design development, technical and common infrastructure, marketing of

handloom products in domestic & international markets, concessional loans under weavers' MUDRA scheme and social security etc.

- Assistance in establishing international marketing linkages to suitable Apex/Primary handloom cooperative societies, corporations, producers' companies, handloom awardees, exporters, other talented weavers etc. who are producing exclusive exportable handloom products.
- Market penetration through organisation/participation in international fairs/exhibitions, big ticket events, Buyer Sellers Meet, Reverse Buyer Sellers Meet etc., for export promotion of handloom products. Publicity and brand development through India Handloom Brand (IHB), Handloom Mark (HLM) and other measures.
- Raw Material Supply Scheme (RMSS) is being implemented throughout the country to make available yarn to handloom weavers. Under the scheme, freight charges are reimbursed for all types of yarn; and component of 15% price subsidy is there for cotton hank yarn, domestic silk, wool and linen yarn and blended yarn of natural fibres.

(e): Around 2,600 handicrafts exporters registered with Export Promotion Council for Handicrafts (EPCH) were supported through participation in International trade fairs and Buyer Seller Meets organized in India and abroad under MAI Scheme of Department of Commerce. Around 582 member exporters of the Handloom Export

Promotion Council (HEPC) were provided marketing support during 2024-25 (upto February 2025) under various schemes of the ministries.

(f): Ministry of Textiles promotes the provision of Geographical Indication (GI) of Goods (Registration & Protection) Act 1999, in respect of handloom & handicrafts products of pan India under the scheme, National Handloom Development Programme (NHDP) & National Handicrafts Development Programme (NHDP) respectively. Under the above scheme, financial assistance is provided for meeting the expenses in registering the designs/products, imparting training to personnel of implementing agencies and effective enforcement of G.I. registration. So far, a total no. of 214 handicrafts products and 104 handloom products, out of a total no. of 658 GI tagged products have been registered under the GI Act.

(g): To increase more marketing opportunities, the office of Development Commissioner (Handicrafts) implementing various domestic & international marketing events under National Handicraft Development Programmes (NHDP) across the country wherein artisans are being provided a platform to sell their products. Further, an e-commerce portal (www.Indiahandmade.com) has been launched specifically for artisans & weavers where they can sell their products to buyers from all over the country. Artisans are being also onboarded on GeM portal where they can sell their products to government offices/PSU etc.

STATEMENT**India's export of Cotton, Man-made, Wool, Silk during the last three years**

Value in USD Million

Commodity	FY 2021-2022	FY 2022-2023	FY 2023-2024
Cotton Yarn	5,498	2,752	3,780
Other textile yarn, fabrics, madeups etc.	650	730	731
Cotton Raw Includ. Waste	2,816	781	1,117
Cotton Fabrics, Madeups Etc.	8,201	6,821	6,630
Cotton Textiles	17,166	11,085	12,258
Manmade Staple Fibre	680	463	402
Manmade Yarn, Fabrics, Madeups	5,615	4,949	4,679
Man-made textiles	6,294	5,412	5,081
Wool Raw	0	1	1
Wollen Yarn, Fabrics, Madeups Etc.	166	204	192
Wool &Woolen textiles	166	205	192
Natural Silk Yarn, Fabrics, Madeup	79	72	79

Silk Raw	2	0	2
Silk Waste	28	22	38
Silk Products	109	95	119

Source: DGCIS provisional data

India's export of Technical Textiles during the last three years:

Value in Rs. crore

Commodity	FY 2021-2022	FY 2022-2023	FY 2023-2024
Technical Textiles	21,194.62	20,095.52	21,407.38

Source: Ministry of Commerce

LANDSLIDE IN WAYANAD

4962. SHRI SHAFI PARAMBIL:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the latest data regarding the number of people who died in the devastating landslide inWayanad;
- (b) the latest data regarding the number of people who are still missing in the landslide inWayanad;
- (c) the total compensation given to the State Government by the Union Government;
- (d) whether the Union Government is planning to extend further compensation to the StateGovernment; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): The Ministry does not centrally maintain the data of death /missing persons due to any disasters including landslides. However, as per the information received from the Government of Kerala, the total number of deaths that occurred due to the landslide in Wayanad is 298, out of these 32 missing persons have been declared as deceased as per GO(Rt)NO.57/2025/DMD dated 06.02.2025.

(c) to (e): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with the Government of India's approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by the way of relief and not for compensation for losses as suffered/claimed.

In the wake of landslide and flash flood in Wayanad, Kerala, an IMCT constituted by the Central Government visited the affected areas of the State from 8th August to 10th August, 2024. Based on the report of the IMCT, the Central Government approved an amount of Rs. 153.47 crore (subject to the adjustment of 50% of balance available in the SDRF account) for

the landslides, flash flood of 2024, assistance for the Air bills for utilising the service of Indian Air Force (IAF) helicopters for rescue & relief, as per actual, and actual expenditure for the clearance of debris.

Besides, an amount of Rs. 388.00 crore (Rs. 291.20 crore Central Share + Rs. 96.80 crore State share) has been allocated to the State Government of Kerala for the financial year 2024-25 in SDRF. The 1st instalment of Rs. 145.60 crore of Central share was released on 31.07.2024. The 2nd instalment of Rs. 145.60 crore of Central Share was also released on 01.10.2024 in advance to the State. In addition, the Accountant General, Kerala reported balance of Rs. 394.99 crore in its SDRF account as on 1st April, 2024. Thus, sufficient fund is available in the SDRF account of the State for the relief operations.

Further, the State conducted Post-Disaster-Needs-Assessment (PDNA), estimating a total requirement of Rs. 2219 crores for Recovery & Reconstruction Plan. The Central Government had constituted a Multi Sectoral Team and further action is taken as per the established procedure under the Guidelines on

Constitution and Administration of Recovery & Reconstruction Funding Window, which is available on Ministry of Home Affairs website www.ndmindia.mha.gov.in.

DAIRY DEVELOPMENT CENTRE

4963. SHRI SALENG A. SANGMA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether any dairy development/ Milk production centre has been sanctioned for Tura constituency under Rashtriya Gokul Mission (RGM) or the National Programme for Dairy Development (NPDD);
- (b) whether any piggery farming/farm has been sanctioned for Tura constituency under National Livestock Mission or the Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM); and
- (c) if so, the details thereof, including the total amount allocated for each project?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a): Under the National Programme for Dairy Development (NPDD) scheme, six projects have been approved in Meghalaya, including Tura, with a total allocation of Rs 6,393.68 lakh (Central Share: Rs 5,780.48 lakh), out of which Rs 5,326.96 lakh has been released. Additionally, Rs 27.77 crore has been sanctioned to

Meghalaya for implementing the Rashtriya Gokul Mission (RGM) across all districts, including Tura.

(b) : No.

(c) : The Details of the projects approved in NPDD and RGM is as under:

i.) National Programme for Dairy Development (NPDD)

(Rs. in lakh)

Project No.	Districts covered	Year of approval	Total outlay	Central Share	Funds released	Unspent
NPDD_ML_01D	East Khasi Hills	2017-18	1103.46	1019.32	1019.32	0.00
NPDD_ML_02F (QMP)	East Khasi Hills, West Jaintia Hills, West Garo Hills and Ri-bhoi	2019-20	118.57	118.57	118.57	0.00
NPDD_ML_03F	Ribhoi	2019-20	1318.38	1125.15	1125.15	0.00
NPDD_ML_04G	West Garo Hills	2020-21	1052.42	966.15	966.15	0.00
NPDD_ML_05G	West Jaintia Hills	2020-21	973.66	896.03	896.03	0.00
NPDD_ML_06I	East Jaintia, South Garo, West Khasi, South West Khasi, East Garo, South	2022-23	1827.19	1655.26	1201.74	343.02

	West Garo & North Garo (7 districts)					
	Total		6393.68	5780.48	5326.96	343.02

Major Physical achievements of NPDD projects:

- i. Expansion of East Khasi Milk Plant from 10 TLPD to 50 TLPD (Achieved).
- ii. Establishment of 3 new Dairy Plant of 10 TLPD each at Ribhoi, West Garo Hills (Tura) & West Jantia Hills.
- iii. Installation of 112 Bulk Milk Coolers with capacity 54.169 TLPD.
- iv. Installation of 123 Automatic Milk Collection Unit/Data Processing Milk Collection Unit.
- v. Strengthening of 4 dairy plant laboratories for testing milk and milk products.

ii.) Rashtriya Gokul Mission (RGM)

An amount of Rs 200 lakh has been allocated to Meghalaya for the establishment of an Liquid Nitrogen (LN) plant in Tura (West Garo Hills), along with Rs 10 lakh for strengthening the artificial insemination (AI) training institute. Under the National Artificial Insemination Programme (NAIP), 5,113 animals have been covered, 6,551 artificial inseminations performed, and 4,322 farmers have benefited.

मत्स्यपालन को बढ़ावा देने के लिए विभिन्न योजनाएं

4964. श्री राजकुमार रोतः

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) मत्स्यपालन को बढ़ावा देने के लिए विभिन्न योजनाओं के अंतर्गत सरकार द्वारा गत पांच वर्षों के दौरान आवंटित कुल बजट तथा जारी अनुदान का योजनावार, राज्यवार तथा श्रेणीवार ब्यौरा क्या है;

(ख) क्या सरकार मछुआरों या मत्स्यपालन समितियों को नाव, जाल और अन्य सुविधाएं उपलब्ध कराती है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) गत पांच वर्षों के दौरान उनके द्वारा प्राप्त लाभों का राज्यवार और वर्षवार ब्यौरा क्या है;

(घ) क्या सरकार का विचार राजस्थान में स्थित माही और कडाना बांधों में मत्स्यपालन को बढ़ावा देने के लिए पहले गठित समितियों को मजबूत करने तथा उन्हें नाव, जाल और अन्य सुविधाएं उपलब्ध कराने का है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

(क) से (ग): मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार वित्तीय वर्ष 2020-21 से देश में मात्स्यिकी और जलीय कृषि क्षेत्र के समग्र विकास के लिए सभी राज्यों और केंद्र शासित प्रदेशों में एक प्रमुख योजना प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) को कार्यान्वित कर रहा है। विगत चार वर्षों (2020-21 से 2023-24) और वर्तमान वर्ष (2024-25) के दौरान, मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय ने प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के अंतर्गत विभिन्न राज्य सरकारों, केंद्र शासित प्रदेशों और अन्य कार्यान्वयन एजेंसियों के मात्स्यिकी विकास प्रस्तावों को 8926.28 करोड़ रुपए के केंद्रीय अंश के साथ 20,990.79 करोड़ रुपए की मंजूरी दी है। विगत चार वर्षों और वर्तमान वर्ष के दौरान प्रधानमंत्री मत्स्य संपदा योजना के अंतर्गत परियोजनाओं, अनुमोदित केंद्रीय निधियों और जारी केंद्रीय निधियों का राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) अन्य बातों के साथ-साथ पारंपरिक मछुआरों को बोट्स और नेट्स प्रदान करती है और मछुआरों, मत्स्य किसानों और अन्य हितधारकों को मात्स्यिकी के विकास और आजीविका सहायता के लिए अन्य सुविधाएं भी प्रदान करती है। पीएमएमएसवाई के अंतर्गत पारंपरिक मछुआरों को प्रदान की गई बोट्स और नेट्स का राज्यवार ब्यौरा **विवरण-II** में संलग्न है।

मछुआरों, मत्स्य किसानों और अन्य हितधारकों को प्रदान करने के लिए पीएमएमएसवाई के अंतर्गत स्वीकृत अन्य प्रमुख सुविधाओं में शामिल हैं; 32051 हेक्टेयर जलकृषि क्षेत्र, मौजूदा 1338 फिशिंग वेसेल्स के उन्नयन के लिए सहायता, समुद्री शैवाल और बाइवाल्व कल्टिवेशन के लिए सहायता, 983 हैचरी, 25 ब्रूड बैंक, 12081 री-सर्क्युलेटरी एक्वाकल्चर सिस्टम (आरएस), 4205 बायोफ्लोक इकाइयां, 55118 जलाशय केज, 1525 ओपन सी केज, 5711 रेसवे और जलाशयों में 560.70 हेक्टेयर पेन, 634 आइस प्लांट्स/कोल्ड स्टोरेज, 1091 फीड मिल्स/प्लांट्स, 202 रीटेल फिश मार्केट्स, 6694 फिश कियोस्क, फिश ट्रांपोर्टेशन सुविधाओं की 27189 यूनिट्स, 128 वैल्यू ऐडेड योनिट्स और 644 ओरनामेंटल फिशरीस इकाइयां। इसके अलावा, पीएमएमएसवाई के अंतर्गत विगत चार वर्षों (2020-21 से 2023-24) और वर्तमान वर्ष (2024-25) के दौरान बेहतर सामाजिक सुरक्षा के लिए, लाभार्थियों से योगदान की अपेक्षा के बिना सालाना औसतन 32.82 लाख मछुआरों को बीमा कवरेज, और सालाना औसतन 5.95 लाख मछुआरों को आजीविका और पोषण सहायता प्रदान की गई है।

(घ) से (ड.): राजस्थान सरकार ने सूचित किया है कि वित्तीय वर्ष 2021-22 के दौरान माही बजाज सागर में स्थित आदिवासी मछुआरों को कुल 93 बोट्स और 1853 किलोग्राम नेट वितरित किए गए हैं। राजस्थान सरकार ने यह भी सूचित किया है कि माही बजाज सागर और कडाना बैंक वॉटर के पास रहने वाले आदिवासी मछुआरों को भी समूह दुर्घटना बीमा कवरेज प्रदान किया जाता है और विगत पांच वर्षों

(2020-21 से 2024-25) के दौरान माही बजाज सागर में औसतन 159 आदिवासी मछुआरों और कडाना बैंक वॉटर में 319 आदिवासी मछुआरों को सालाना बीमा कवरेज प्रदान किया गया है।

विवरण-I

पीएमएमएसवाई के अंतर्गत विगत पांच वर्षों (2020-21 से 2024-25) के दौरान स्वीकृत परियोजनाओं और केंद्रीय निधियों और जारी केंद्रीय अनुदानों का राज्यवार ब्यौरा

(रुपए लाख में)

क्र. सं.	राज्य/केंद्र शासित प्रदेश	कुल परियोजना लागत	केंद्रीय अंश	जारी की गई धनराशि
(i)	(ii)	(iii)	(iv)	(v)
1	अंडमान और निकोबार	5867.10	3122.53	696.70
2	आंध्र प्रदेश	239872.67	55910.38	48211.79
3	अरुणाचल प्रदेश	20028.09	13232.27	9847.62
4	असम	53962.88	29682.11	20731.89
5	बिहार	54712.98	17365.23	7928.31
6	छत्तीसगढ़	92338.45	30404.41	20569.40
7	दमन और दीव और दादर और नगर हवेली	13516.89	13243.80	178.90
8	दिल्ली	533.25	286.08	163.30
9	गोवा	11616.49	4849.74	4405.68
10	गुजरात	96068.53	29277.71	6516.70
11	हरियाणा	76086.75	26216.03	10151.73
12	हिमाचल प्रदेश	15388.15	7861.50	3813.69
13	जम्मू और कश्मीर	15019.86	7773.04	7961.80
14	झारखंड	43856.06	14818.28	11570.76
15	कर्नाटक	105634.95	36350.59	35958.72
16	केरल	135811.54	57628.59	31842.33
17	लद्दाख	3374.60	2036.76	1016.99

18	लक्षद्वीप	6763.48	4458.13	1419.12
19	मध्य प्रदेश	89925.00	29449.98	19013.71
20	महाराष्ट्र	144767.36	54426.66	27877.83
21	मणिपुर	20181.70	9584.33	2944.63
22	मेघालय	13262.36	7425.73	3596.21
23	मिजोरम	14785.80	8128.27	6347.38
24	नागालैंड	16368.38	10543.52	6709.46
25	ओडिशा	113867.60	46425.75	25983.27
26	पुदुचेरी	33866.46	22996.05	5713.91
27	पंजाब	16792.95	4514.79	2476.27
28	राजस्थान	7095.14	2372.65	864.12
29	सिक्किम	7827.43	4681.43	3300.05
30	तमिलनाडु	115284.67	44535.55	13631.12
31	तेलंगाना	34117.09	10842.16	9582.93
32	त्रिपुरा	25862.81	14762.41	5859.84
33	उत्तर प्रदेश	129432.10	41230.99	28911.70
34	उत्तराखंड	32297.07	16667.37	8780.37
35	पश्चिम बंगाल	54439.43	22554.70	5075.97
36	अन्य (ट्रांसपोर्ट, आदि)	36400.00	21840.00	0.00
कुल क		1899026.06	729533.35	399654.16
35	केंद्रीय क्षेत्र की परियोजनाएं	200052.82	163095.20	67426.90
कुल क+ख		2099078.88	892628.55	467081.07

विवरण – II

पीएमएमएसवाई के अंतर्गत विगत पांच वर्षों (2020-21 से 2024-25) के दौरान पारंपरिक मछुआरों के लिए स्वीकृत बोट्स और नेट्स का राज्यवार विवरण

क्रम सं	राज्यों के नाम	(संख्या)	परियोजना लागत	भारत सरकार का अंश
1	आंध्र प्रदेश	2191	10955.00	2659.20

2	असम	176	382.05	182.83
3	छत्तीसगढ़	20	100.00	24.00
4	गोवा	76	380.00	103.20
5	गुजरात	250	1250.00	330.00
6	हिमाचल प्रदेश	1250	1375.00	627.30
7	जम्मू और कश्मीर	25	125.00	50.00
8	झारखंड	62	125.50	39.65
9	कर्नाटक	390	1790.00	542.88
10	केरल	200	1000.00	240.00
11	लक्षद्वीप	100	500.00	300.00
12	महाराष्ट्र	107	535.00	169.80
13	मणिपुर	10	11.70	5.27
14	नगालैंड	5	5.85	3.16
15	ओडिशा	560	1728.00	523.44
16	पुदुचेरी	215	1075.00	475.00
17	तमिलनाडु	500	2500.00	630.00
18	त्रिपुरा	310	369.80	189.76
19	पश्चिम बंगाल	259	1034.00	355.68
कुल		6706	25241.9	7451.168

पीएमएवाई-जी के तहत कच्चे मकान की परिभाषा

4965. श्री छत्रपाल सिंह गंगवार:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत 'कच्चे मकान' की परिभाषा को संशोधित करने का है, ताकि पक्की दीवारें लेकिन कच्ची छत वाले मकानों को 'आधे कच्चे मकान' के रूप में वर्गीकृत किया जा सके और उक्त योजना का लाभ ऐसे मकानों तक बढ़ाया जा सके;

(ख) यदि हां, तो इस संबंध में आज तक क्या कदम उठाए गए हैं;

(ग) यदि नहीं, तो इसके क्या कारण हैं; और

(घ) क्या सरकार ऐसे मकानों के लिए कोई विशेष सहायता योजना बनाने का विचार रखती है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग): पीएमएवाई-जी के अंतर्गत पात्र लाभार्थियों में सामाजिक-आर्थिक जाति जनगणना (एसईसीसी-2011) के अनुसार सभी आवासहीन और कच्ची दीवार और कच्ची छत (कच्चे मकान) वाले शून्य, एक या दो कमरों में रहने वाले परिवार शामिल हैं।

कच्चे मकान की एसईसीसी परिभाषा के अनुसार, कच्चा मकान वह मकान है, जिसमें व्यक्तियों के रहने वाले कमरे की दीवार की प्रमुख सामग्री घास, छप्पर, बांस, प्लास्टिक, पॉलिथीन, मिट्टी, बिना पकी ईंट, लकड़ी, मोर्टार रहित पत्थर होता है और इस कमरे की छत की प्रमुख सामग्री घास, छप्पर, बांस, लकड़ी, मिट्टी, प्लास्टिक, पॉलिथीन, हस्तनिर्मित टाइलें होती हैं।

हालांकि, भारत सरकार के पूर्व अपर सचिव स्वर्गीय श्री नागेश सिंह की अध्यक्षता में एक विशेषज्ञ समिति का गठन किया गया था, जिसे पीएमएवाई-जी के तहत कच्चे मकान की परिभाषा पर पुनर्विचार करने के लिए असम, त्रिपुरा, पंजाब और उत्तर प्रदेश राज्यों के प्रस्तावों पर अपनी सिफारिशें देने के लिए कहा गया था। विशेषज्ञ समिति द्वारा दी गई सिफारिशों के अनुसार, असम और त्रिपुरा राज्य के लिए यह निर्णय लिया गया कि "सीजीआई शीट की छत और कच्ची दीवार वाले मकान को कच्चा मकान माना जा सकता है, जबकि नमी से खराब होने वाली सामग्री जैसे 'इक्रा' पैनल, बिना पकी ईंटें आदि से बनी दीवार, जिसकी बाहरी सतह सीमेंट रेत प्लास्टर से सुरक्षित है, उसे पक्की दीवार माना जा सकता है।"

(घ): वर्तमान में ग्रामीण विकास मंत्रालय के पास ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

कृषि क्षेत्र में सूचना प्रौद्योगिकी का उपयोग

4966. श्री संजय हरिभाऊ जाधव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में सूचना प्रौद्योगिकी के विकास और कृषि के क्षेत्र में कार्यान्वयन के स्तर में सुधार लाने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;

(ख) क्या सरकार द्वारा कृषि पद्धति के माध्यम से उत्पादन को बढ़ावा देने के लिए सूचना प्रौद्योगिकी उपकरणों और समाधानों के उपयोग को बढ़ावा देने के लिए कोई उपाय किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या परिणाम निकले;

(ग) क्या सरकार ने कृषि पर सूचना प्रौद्योगिकी के प्रभाव का मूल्यांकन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का कृषि क्षेत्र में सूचना प्रौद्योगिकी के एकीकरण के साथ आगे बढ़ने का विचार है;

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) सरकार किसानों, विशेषकर छोटे किसानों को अपनी कृषि गतिविधियों में उपरोक्त प्रौद्योगिकियों का प्रभावी ढंग से उपयोग करने के लिए किस प्रकार प्रोत्साहित कर रही है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (च): भारत सरकार कृषि क्षेत्र में आधुनिक और स्मार्ट खेती प्रौद्योगिकियों को शामिल करने के लिए राज्य सरकारों को सहायता और सुविधा प्रदान करती है। कृषि मशीनीकरण उप-मिशन (एसएमएम) के तहत किसान ड्रोन सहित आधुनिक मशीनों के उपयोग को बढ़ावा दिया जाता है। कृषि में राष्ट्रीय ई-गवर्नेंस योजना (एनईजीपीए) के तहत, आर्टिफिशियल इंटेलिजेंस और मशीन लर्निंग (एआई/एमएल), इंटरनेट ऑफ थिंग्स (आईओटी), ब्लॉकचेन आदि जैसी उभरती प्रौद्योगिकियों का उपयोग करके डिजिटल कृषि परियोजनाओं के लिए राज्य सरकारों को वित्त पोषण दिया जाता है। वर्ष

2018-19 में राष्ट्रीय कृषि विकास योजना (आरकेवीवाई-आरएएफटीएआर) के तहत "नवाचार और कृषि-उद्यमिता विकास" नामक एक घटक लॉन्च किया गया है जिसका उद्देश्य वित्तीय सहायता प्रदान करके और डिजिटल इनक्यूबेशन पारिस्थितिकी तंत्र को पोषित करके नवाचार और कृषि-उद्यमिता को बढ़ावा देना है। इस कार्यक्रम के तहत, स्टार्ट-अप को कृषि एवं संबद्ध क्षेत्रों में आने वाली चुनौतियों का समाधान करने के लिए नवीन प्रौद्योगिकियों का उपयोग करने के लिए प्रोत्साहित किया जाता है। राज्यों को उनके प्रस्तावों के आधार पर फंड जारी किया जाता है।

कृषि एवं किसान कल्याण विभाग (डीएंडएफडब्लू) वर्ष 2015-16 से देश में प्रति बूंद अधिक फसल (पीडीएमसी) की केंद्र प्रायोजित योजना को कार्यान्वित कर रहा है। पीडीएमसी सूक्ष्म सिंचाई, अर्थात् ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से खेत-स्तर पर जल-उपयोग दक्षता बढ़ाने पर ध्यान केंद्रित करता है। पीडीएमसी सूक्ष्म सिंचाई के लिए स्रोत निर्माण के पूरक के रूप में अन्य कार्यकलाप (ओआई) के रूप में सूक्ष्म-स्तरीय जल भंडारण, जल संरक्षण/प्रबंधन गतिविधियों का भी समर्थन करता है। वर्ष 2015-16 से 2021-22 के दौरान, पीडीएमसी को प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के एक घटक के रूप में कार्यान्वित किया गया था। वर्ष 2022-23 से, पीडीएमसी को राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के तहत कार्यान्वित किया जा रहा है। सूक्ष्म सिंचाई से पानी की बचत के साथ-साथ उर्वरक के उपयोग में कमी, श्रम व्यय, अन्य इनपुट लागत और किसानों की समग्र आय में वृद्धि में मदद मिलती है। सरकार पीडीएमसी के तहत ड्रिप और स्प्रिंकलर सिस्टम की स्थापना के लिए छोटे और सीमांत किसानों के लिए 55% और अन्य किसानों के लिए 45% की दर से वित्तीय सहायता प्रदान करती है। सूक्ष्म सिंचाई प्रणाली की स्थापना के लिए सहायता लाभार्थी के लिए 5 हेक्टेयर तक सीमित है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) वर्ष 2016-2017 में शुरू की गई नेशनल एग्रीकल्चर इनोवेशन फंड (एनएआईएफ) नामक परियोजना के तहत कृषि आधारित स्टार्टअप का

समर्थन कर रही है। इसके दो घटक हैं: (I) नवाचार निधि (फंड); (II) इनक्यूबेशन फंड और राष्ट्रीय समन्वय इकाई (एनसीयू):

- I. घटक I: 99 आईसीएआर संस्थानों में स्थापित 10 क्षेत्रीय (जोनल) प्रौद्योगिकी प्रबंधन इकाइयाँ और 89 संस्थान प्रौद्योगिकी प्रबंधन इकाइयाँ (आईटीएमयू) इन संस्थानों में नवाचारों का प्रबंधन करने, बौद्धिक संपदा का प्रदर्शन करने और बौद्धिक संपदा (आईपी) प्रबंधन और प्रौद्योगिकियों के अंतरण/व्यावसायीकरण से संबंधित मामलों को आगे बढ़ाने के लिए एकल-खिड़की तंत्र प्रदान करती हैं।
- II. घटक II: हितधारकों को नई प्रौद्योगिकियों के वितरण में तेजी लाने के लिए एग्री-बिजनेस इनक्यूबेटर केंद्र (एबीआईसी) स्थापित किए गए हैं। एबीआईसी मान्य प्रौद्योगिकियों के इनक्यूबेशन/व्यावसायीकरण के लिए कृषि अनुसंधान और विकास (आर एंड डी) संस्थानों के लिए वांछित लिंक प्रदान करने के लिए नोडल बिंदु हैं। अब तक, एनएआईएफ योजना के तहत आईसीएआर नेटवर्क में 50 एग्री-बिजनेस इनक्यूबेशन केंद्र स्थापित किए गए हैं और प्रचालनात्मक हैं।

इसके अलावा, सरकार ने वर्ष 2023-24 के बजट घोषणाओं के अनुसार, अंतर-संचालनीय सार्वजनिक वस्तुओं पर एक खुले स्रोत, खुले मानक के रूप में कृषि के लिए डिजिटल पब्लिक इंफ्रास्ट्रक्चर का निर्माण किया है। इन डीपीआई का उद्देश्य विभिन्न डिजिटल पहलों के माध्यम से किसान-केंद्रित समाधानों के लिए देश भर के किसानों को प्रौद्योगिकी और सूचना तक पहुंच प्रदान करना है।

कृषि उपज मूल्य श्रृंखला के लिए प्रासंगिक कृषि और ग्रामीण उद्यम के लिए स्टार्टअप्स को वित्तपोषित करने हेतु मिश्रित पूंजी सहायता हेतु एक केंद्रीय क्षेत्र योजना को मंजूरी दी गई है। तदनुसार,

एग्रीशोर के लिए प्रशासनिक अनुमोदन नाबार्ड को भेज दिया गया है ताकि फंड को कार्यान्वित किया जा सके।

कृषि में ड्रोन प्रौद्योगिकियों के अनूठे लाभों को देखते हुए, कृषि और किसान कल्याण विभाग ने दिसंबर 2021 के दौरान सार्वजनिक डोमेन में कीटनाशक और पोषक तत्व अनुप्रयोग में ड्रोन के उपयोग के लिए मानक संचालन प्रक्रिया (एसओपी) जारी की है, जो ड्रोन के प्रभावी और सुरक्षित संचालन के लिए संक्षिप्त निर्देश प्रदान करती है। इस प्रौद्योगिकी को किसानों और इस क्षेत्र के अन्य हितधारकों के लिए किफायती बनाने के लिए, कृषि ड्रोन और इसके सहायक उपकरणों की खरीद के लिए 100% की दर से वित्तीय सहायता (व्यय और इसके सहायक उपकरणों की वास्तविक लागत या 10.00 लाख रुपये, जो भी कम हो) आकस्मिक व्यय के साथ कृषि मशीनीकरण उप-मिशन (एसएमएम) के तहत भारतीय कृषि अनुसंधान परिषद के फार्म मशीनरी प्रशिक्षण और परीक्षण संस्थानों, कृषि विज्ञान केंद्रों (केवीके) और राज्य कृषि विश्वविद्यालयों (एसएयू) को और किसानों के खेतों पर इसके प्रदर्शन के लिए एफपीओ को 75% की दर से वित्तीय सहायता दी जाती है। ड्रोन एप्लीकेशन के माध्यम से कृषि सेवाएं प्रदान करने के लिए, ड्रोन और उसके सहायक उपकरणों की मूल लागत का 40% या 4 लाख रुपये, जो भी कम हो, की दर से वित्तीय सहायता प्रदान की जाएगी; मौजूदा और नए कस्टम हायरिंग सेंटर (सीएचसी) और सामान्य श्रेणी के किसानों द्वारा ड्रोन खरीद के लिए भी सहायता प्रदान की जाएगी और एससी/एसटी/महिलाओं/छोटे और सीमांत किसानों और कृषि स्नातकों के लिए ड्रोन और उसके सहायक उपकरणों की मूल लागत का 50% या 5 लाख रुपये की दर से सहायता प्रदान की जाएगी।

सरकार ने 2023-24 से 2025-26 की अवधि के लिए 1261 करोड़ रुपये के परिव्यय के साथ महिला स्वयं सहायता समूहों (एसएचजी) को ड्रोन प्रदान करने के लिए केंद्रीय क्षेत्र की योजना के रूप में 'नमो ड्रोन दीदी' को मंजूरी दी है। इस योजना का उद्देश्य कृषि उद्देश्य (उर्वरकों और कीटनाशकों के

प्रयोग) के लिए किसानों को किराये पर सेवाएं प्रदान करने हेतु 15000 चयनित महिला स्वयं सहायता समूहों को ड्रोन उपलब्ध कराना है।

इसके अलावा, सरकार ने फसल उत्पादकता, स्थिरता और किसानों की आजीविका में सुधार लाने और किसानों की सहायता के लिए कृषि क्षेत्र में विभिन्न चुनौतियों का समाधान करने के लिए आर्टिफिशियल इंटेलिजेंस (एआई) विधियों और आईओटी-सक्षम प्रणालियों को नियोजित किया है। किसान ई-मित्र सहित कुछ पहल निम्न हैं:

- I. किसान ई-मित्र, एक एआई-संचालित चैटबॉट है, जो पीएम किसान सम्मान निधि योजना के बारे में किसानों के सवालों के जवाब देने में सहायता के लिए विकसित किया गया है। यह समाधान कई भाषाओं का समर्थन करता है और अन्य सरकारी कार्यक्रमों में सहायता के लिए विकसित हो रहा है। वर्तमान में, यह प्रतिदिन 20,000 से अधिक किसान प्रश्नों को संभालता है और अब तक 92 लाख से अधिक प्रश्नों का उत्तर दिया जा चुका है।
- II. जलवायु परिवर्तन के कारण उपज के नुकसान से निपटने के लिए राष्ट्रीय कीट निगरानी प्रणाली, फसलों में कीटों के संक्रमण का पता लगाने के लिए एआई और मशीन लर्निंग का उपयोग करती है, जिससे स्वस्थ फसलों के लिए समय पर हस्तक्षेप संभव हो पाता है। यह उपकरण, जिसका उपयोग वर्तमान में 10,000 से अधिक विस्तार कार्यकर्ताओं द्वारा किया जा रहा है, किसानों को कीटों के चित्र लेने में सहायता करता है, जिससे उन्हें कीटों के हमलों को कम करने और फसल की हानि को कम करने में मदद मिलती है। वर्तमान में, यह लगभग 1 लाख अपलोड चित्रों के साथ 61 फसलों और 400 से अधिक कीटों का समर्थन करता है।
- III. एआई-आधारित विश्लेषण चावल और गेहूं की फसलों के लिए सेटेलाइट इमेजरी, मौसम और मृदा की नमी डेटासेट का उपयोग करके फसल स्वास्थ्य मूल्यांकन और फसल स्वास्थ्य निगरानी के लिए क्षेत्र की तस्वीरों का उपयोग करता है।

SHUTDOWN OF COOPERATIVE SOCIETIES

4967. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the number of cooperative societies that have shut down in Punjab and across the country in the past three years, along with the reasons for their closure;
- (b) whether the Government has conducted any review or assessment of the financial and operational challenges faced by these cooperative societies;
- (c) the steps taken by the Government to revive defunct cooperative societies and prevent further closures;
- (d) whether any financial assistance, restructuring plans, or policy reforms have been introduced to strengthen cooperative societies; and
- (e) the details of any measures to ensure better governance, transparency and accountability in cooperative societies across the country?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) : As per National Cooperative Database (NCD), the State-wise number of non-functional cooperative societies in the country including Punjab in the past three years from 01.03.2022 to 01.03.2025, is given in the enclosed **Statement-I**.

(b) : Yes sir. Three National Cooperative Societies, namely National Cooperative Union of India (NCUI), National Federation of State Cooperative Banks (NAFSCOB),

and National Federation of Urban Cooperative Banks and Credit Societies (NAFCUB), have been assigned to conduct seven different studies are given in the enclosed **Statement-II**.

(c): Ministry of Cooperation has set up Co-operative Rehabilitation, Reconstruction and Development Fund under section 63A of the Multi-State Cooperative Societies (MSCS) (Amendment) Act, 2023 for revival of sick multi-State cooperative societies and providing assistance for meeting infrastructural requirement. Additionally, the Ministry of Cooperation has taken proactive measures to convert Primary Agricultural Credit Societies (PACS), Dairy, and Fisheries Cooperatives into multi-purpose cooperative societies. This initiative aims to enhance business diversification, strengthen financial sustainability, and prevent closures by enabling cooperatives to engage in a wider range of economic activities.

(d) and (e) : The Multi-State Cooperative Societies (MSCS) Act, 2002 was amended in 2023 to strengthen governance, enhance transparency, increase accountability and reform electoral process, etc. in the Multi State Cooperative Societies. Several other initiatives have been taken by the government in form of policy reforms to strengthen the cooperative societies and ensure better governance, transparency and accountability:

- i. Making Primary Cooperatives economically vibrant and transparent;
- ii. Strengthening the Urban and Rural Cooperative Banks;
- iii. Relief to Cooperative Societies in the Income Tax Act;

- iv. Revival of Cooperative Sugar Mills;
- v. Three new National Level Multi-State Societies;
- vi. Capacity Building in Cooperatives;
- vii. Use of Information Technology for 'Ease of Doing Business' etc.;

STATEMENT-I

State-wise total no. of Non-functional cooperative societies in last three years (01.03.2022 to 01.03.2025)

S.No	State / UT	Number of non-functional Cooperative Societies
1	ANDAMAN AND NICOBAR ISLANDS	1
2	ANDHRA PRADESH	9
3	ARUNACHAL PRADESH	4
4	ASSAM	134
5	BIHAR	65
6	CHHATTISGARH	28
7	DELHI	4
8	GOA	30
9	GUJARAT	36
10	HARYANA	84
11	HIMACHAL PRADESH	9
12	JAMMU AND KASHMIR	377
13	JHARKHAND	81
14	KARNATAKA	26
15	KERALA	30
16	LADAKH	4
17	MADHYA PRADESH	1189
18	MAHARASHTRA	226
19	MANIPUR	33

20	MIZORAM	2
21	NAGALAND	67
22	ODISHA	111
23	PUNJAB	51
24	RAJASTHAN	167
25	SIKKIM	7
26	TAMIL NADU	83
27	TELANGANA	190
28	TRIPURA	17
29	UTTAR PRADESH	702
30	UTTARAKHAND	23
31	WEST BENGAL	40
	Total	3830

Source: NCD portal as of 01.03.2025

STATEMENT-II

Details of studies conducted by NCUI, NAFSCOB and NAFCUB

S.No.	Topic of Study	Conducted by
1.	Preparation of a compendium of Existing & Prospective Schemes being provided by Central Govt./State Govt. and other Govt. agencies/bodies for benefit of cooperative sector.	National Cooperative Union of India
2.	Understand disadvantages and advantages of the cooperative sector vis-à-vis other business entities.	
3.	Compilation of cooperative laws/rules of different States/UTs to identify differences/ similarities among them and suggest ways to remove the bottlenecks provisions in such	

	laws/rules and ways to achieve uniformity in States/UTs cooperative laws/rules.	
4.	Profile mapping of all Multi-State Cooperative Societies, preparing identification of data and preparing report on MSCs on annual basis.	
5.	Need of credit in cooperative sector, constraints and ways ahead	National Federation of State Cooperative Banks
6.	Study on defunct PACS and measures for their revival	
7.	Study on Need and identification of Prudential Financial parameters/norms for multi-state credit Cooperative Societies	National Federation of Urban Cooperative Banks and Credit Societies

PROTECTION OF TRADITIONAL HANDLOOM

4968. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has undertaken initiatives to protect traditional handloom designs such as Sambalpuri, Bomkai and Dhokra art from imitation and mass production;
- (b) the total number of weavers engaged in heritage textile production in Odisha during the last three years;
- (c) the details of financial incentives provided to artisans for reviving rare and traditional weaving techniques; and

(d) the steps taken to provide Geographical Indication (GI) tag protection and branding support for Odisha's traditional textiles?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (d): Ministry of Textiles promotes the provision of Geographical Indication (GI) of Goods (Registration & Protection) Act 1999, in respect of handloom products of pan India under the scheme, National Handloom Development Programme (NHDP). Under the above scheme, financial assistance is provided for meeting the expenses in registering the designs/products, imparting training to personnel of implementing agencies and effective enforcement of G.I. registration.

The act provides legal protection to the GI of goods etc. and prevents unauthorized use of these by others. In case of any violation by producing duplicate product similar to GI registered, the authorized users can resort to civil and criminal remedies available under the Act.

So far, 09 handloom products of Odisha including Sambalpuri Bandha Saree & Fabrics and Bomkai Saree & Fabrics have been given GI Tag, out of total number of 104 handloom products registered, under the GI Act, 1999.

(b): As per 4th India Handloom Census 2019-20, there are 1,17,836 handloom workers engaged in Heritage Textile Production (Handlooms) in Odisha.

(c): Ministry of Textiles through Office of Development Commissioner (Handlooms) promotes Handlooms products of the country including Odisha by implementing following schemes:

- (i) National Handloom Development Programme;
- (ii) Raw Material Supply Scheme;

Under the above schemes, financial assistance is provided to eligible handloom agencies/weavers for raw materials, procurement of upgraded looms & accessories, solar lighting units, construction of workshed, skilling, product & design development, technical and common infrastructure, marketing of handloom products in domestic & international markets, concessional loans under weavers' MUDRA scheme and social security etc.

Need-based skill upgradation programmes for handloom workers in technical areas viz. weaving including rare & traditional weaving technique, dyeing/printing, designing, etc. are conducted under SAMARTH- (Scheme for Capacity Building in Textile Sector) across the country including Odisha,

During the FY 2021-22 to 2023-24, 748 persons have been provided training under "Samarth Scheme". In addition, financial assistance of Rs.200.35 lakh have been provided for implementation of 4Cluster Development Programme covering 1,400 number of beneficiaries during the FY 2021-22 to 2023-24.

INCENTIVES FOR CREATING FARMER IDs

4969. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the steps taken/proposed to take to make farmer IDs known as KisanPehchaanPatra;

(b) to what extent Digital Agriculture Mission helps in creating agri infrastructure, crops sown, ownership of farms, land records, etc.;

(c) whether it is a fact that some States are resisting this move and, if so, the details thereof and reasons therefor;

(d) the details of incentives proposed to be given to farmers and States for creating farmer IDs; and

(e) whether any timeframe has been fixed for creating farmer IDs and, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e): The Government has approved the Digital Agriculture Mission in September 2024 with a total outlay of Rs. 2817 Crores. The Mission envisages the creation of a Digital Public Infrastructure (DPI) for Agriculture, such as AgriStack, Krishi Decision Support System, and a comprehensive Soil Fertility & Profile Map to enable a robust digital agriculture ecosystem in the country. This, in turn, would drive innovative farmer-centric digital solutions and make reliable crop-related information available to

all farmers on time. The AgriStack DPI consists of three foundational registries or databases associated with the agriculture sector, i.e. Geo-Referenced Village Maps, Crop Sown Registry, and the Farmers Registry, all created and maintained by the State Governments/ Union Territories. AgriStack provides comprehensive and useful data on farmers' demographic details, land holdings, and crops sown, enabling farmers to digitally identify and authenticate themselves for accessing benefits and services such as credit, insurance, procurement, etc. It also enables states to design solutions that open access for farmers to the digital economy, such as the Purchase of inputs and sale of produce online in a trustworthy manner.

The Government has targeted to generate Digital IDs for 11 Crore Farmers by 2026-27. As on 28.03.2025, a total of 4,85,57,246 Farmer IDs have been generated. The Government is providing technical and financial support to all the States/ UTs for the implementation of the Mission.

The Government has taken various steps to incentivize States to encourage the creation of Farmer IDs, which are given below:

I. The Department of Expenditure (DoE), Ministry of Finance, has announced a Scheme for Special Central Assistance (SCA) to States for Capital Investment 2024-25 with a total allocation of Rupees 5000 Crores. As of 28.03.2025, an amount of ₹ 1076 Crore has been released to six States of Uttar Pradesh, Madhya Pradesh, Rajasthan, Maharashtra, Tamil Nadu, and Andhra Pradesh.

II. Further, the Government has advised the States to adopt a Camp-mode approach, under which financial assistance of Rs. 15,000 per camphas been provisioned to the States to encourage States to organize field-level camps and mobilise local administration.

III. To accelerate the creation and verification of Farmers' Registry, Rs. 10/- per Farmer ID has been provisioned from the administrative fund of the PM KISAN Scheme. This amount will be utilized to provide honorarium to the field functionaries involved in the creation of the Farmers' Registry.

PRODUCTION OF SPECIALITY STEEL SCHEME

4970. SHRI P. P. CHAUDHARY:

SHRI MANOJ TIWARI:

DR. HEMANT VISHNU SAVARA:

Will the Minister of **STEEL** be pleased to state:

- (a) the investment committed by companies for the production of 'Speciality Steel' under the incentive programme as on February 2025;
- (b) the volume of 'Speciality Steel' produced under the scheme as of February 2025;
- (c) whether there has been any increase in employment due to the Incentive scheme; and
- (d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (d): The current status of key indicators in PLI Scheme for specialty steel are as follows:-

	Commitment during scheme tenure by selected companies	Actual achievement up to February, 2025
Investment Committed (Rs. Cr)	27,106	19,850
Production (in '000t)	7,940	1,950
Employment (in Nos.)	14,760	9,259

BILATERAL TRADE AGREEMENTS

4971. SHRI ANTO ANTONY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the expected total trade volume that India aims to achieve through the proposed Bilateral Trade Agreements (BTA) with the US;
- (b) the extent to which the Government plans to ensure that the BTA does not violate the WTO's MFN principle; and
- (c) the details of the key differences between this BTA and a Free Trade Agreement (FTA)?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (c): The Government of India continues to engage with the Government of United States to achieve enhancement and broadening of bilateral trade ties in a mutually beneficial and fair manner. Both nations released a joint statement on February 13, 2025, reaffirming their commitment to deepening economic ties. Under the ambitious "Mission 500", both countries aim to more than double US-India trade to USD 500 billion by 2030 to be achieved by deepening the trade relationship across multiple sectors.

Recognizing that this level of ambition would require new trade terms, both the Governments announced plans to negotiate the first tranche of a mutually beneficial, multi-sector Bilateral Trade Agreement (BTA) by fall of 2025. India, as a member of WTO, is committed to the rules-based multilateral trading system.

“आत्मनिर्भर भारत और वोकल फॉर लोकल अभियान”

4972. श्री मुकेश राजपूत:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) वस्त्र क्षेत्र स्टार्ट-अप की स्थापना संबंधी पहल आत्मनिर्भर भारत और वोकल फॉर लोकल अभियानों के साथ किस प्रकार समन्वित है;

(ख) भारतीय हस्तशिल्प और हथकरघा के निर्यात को बढ़ावा देने में इंडिया हाट की क्या भूमिका है; और

(ग) सरकार द्वारा घरेलू और अंतर्राष्ट्रीय स्तर पर व्यापक ग्राहकों तक पहुंचने के लिए इंडी हाट का विस्तार करने के लिए क्या योजना बनाई जा रही है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

(क) से (ग): इंडी हाट एक वार्षिक कार्यक्रम है जिसका आयोजन, भारत के सबसे बड़े वस्त्र व्यापार मेले, भारत टेक्स के लिए किया जाता है, जो आत्मनिर्भर भारत और वोकल फॉर लोकल अभियानों के महत्व पर बल देता है। इस कार्यक्रम में भारत टेक्स में भाग लेने वाले सौ से अधिक देशों के आगंतुकों और प्रदर्शकों के समक्ष भारतीय हस्तशिल्प और हथकरघा के बेहतरीन उत्पादों को प्रदर्शित किया जाता है।

घरेलू के साथ-साथ अंतर्राष्ट्रीय ग्राहकों तक इंडी हाट की पहुंच को बढ़ाने के लिए, इस कार्यक्रम का आयोजन, भारत के सबसे बड़े वस्त्र व्यापार मेले, भारत टेक्स के साथ किया गया। इससे अंतर्राष्ट्रीय खरीदारों, नीति निर्माताओं और उद्योग हितधारकों के बीच भारत की समृद्ध हथकरघा और हस्तशिल्प विरासत की दृश्यता बढ़ गई है। इसके अतिरिक्त, भारत टेक्स में भाग लेने वाले निर्यातकों और विदेशी खरीदारों को कारीगरों और बुनकरों से मिलने और बातचीत करने के लिए आमंत्रित किया गया। आयोजित इंडी हाट कार्यक्रम में देशभर के 85 कारीगरों एवं बुनकरों द्वारा बनाए गए विभिन्न प्रकार के 80 हस्तनिर्मित और हाथ से बुने उत्पादों का जीवंत प्रदर्शन किया गया।

मादक द्रव्यों का दुर्व्यापार

4973. श्री दिलीप शङ्कीया:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) मादक द्रव्यों के दुर्व्यापार को रोकने के लिए सरकार द्वारा क्या कदम उठाए गए हैं;

(ख) क्या सरकार ने मादक द्रव्यों के दुर्व्यापार को रोकने के लिए कोई डिजिटल कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) विगत पांच वर्षों के दौरान जब्त किए गए मादक द्रव्यों को ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क): सरकार ने मादक पदार्थों की तस्करी को रोकने के लिए विभिन्न कदम उठाए हैं, जिनमें से कुछ निम्नानुसार हैं: -

- (i) भारत में मादक पदार्थों की तस्करी और इनके दुरुपयोग को रोकने के कार्यक्षेत्र में केंद्रीय और राज्य मादक पदार्थ विधि प्रवर्तन एजेंसियों तथा अन्य स्टेकहोल्डरों के बीच बेहतर समन्वय सुनिश्चित करने के लिए एक 4-स्तरीय नार्को-समन्वय केंद्र (एनकॉर्ड) स्थापित किया गया है। मादक पदार्थ विधि प्रवर्तन से संबंधित सूचना के लिए एक ऑल-इन-वन एनकॉर्ड पोर्टल तैयार किया गया है।
- (ii) राज्य/संघ राज्य क्षेत्र में एनकॉर्ड सचिवालय के रूप में कार्य करने और विभिन्न स्तरों पर एनकॉर्ड की बैठकों में लिए गए निर्णयों का अनुपालन करने में आगे कार्रवाई करने के लिए प्रत्येक राज्य/संघ राज्य क्षेत्र में अपर महानिदेशक/महानिरीक्षक स्तर के पुलिस अधिकारी की अध्यक्षता में एक समर्पित एंटी नार्कोटिक्स टास्क फोर्स (एएनटीएफ) गठित की गई है।
- (iii) महत्वपूर्ण और बड़ी जब्तियों की जांच की निगरानी करने के लिए, भारत सरकार द्वारा महानिदेशक, स्वापक नियंत्रण ब्यूरो (एनसीबी) की अध्यक्षता में एक संयुक्त समन्वय समिति (जेसीसी) गठित की गई है।
- (iv) स्वापक औषधि और मनः प्रभावी पदार्थ (एनडीपीएस) अधिनियम, 1985 के तहत सीमा रक्षक बलों (सीमा सुरक्षा बल, असम राइफल्स और सशस्त्र सीमा बल) को अंतर्राष्ट्रीय सीमा पर स्वापक औषधियों की अवैध तस्करी के लिए तलाशी, जब्ती और गिरफ्तारी करने की शक्तियां प्रदान की गई हैं। इसके अतिरिक्त, रेल मार्गों पर मादक पदार्थों की तस्करी को रोकने के लिए एनडीपीएस अधिनियम के तहत रेलवे सुरक्षा बल (आरपीएफ) को भी शक्ति प्रदान की गई है।

- (v) स्वापक नियंत्रण ब्यूरो (एनसीबी) नौसेना, तटरक्षक, सीमा सुरक्षा बल, राज्य एएनटीएफ आदि जैसी अन्य एजेंसियों के साथ समन्वय करता है, ताकि मादक पदार्थों की तस्करी को रोकने के लिए संयुक्त अभियान चलाया जा सके।
- (vi) सभी बंदरगाहों पर मादक पदार्थों की पहचान के लिए कन्साइनमेंट की इलेक्ट्रॉनिक्स स्कैनिंग सुनिश्चित की जा रही है।
- (vii) देश की मादक पदार्थ विधि प्रवर्तन एजेंसियों के क्षमता निर्माण के उद्देश्य से, स्वापक नियंत्रण ब्यूरो (एनसीबी) निरंतर अन्य मादक पदार्थ विधि प्रवर्तन एजेंसियों के अधिकारियों को प्रशिक्षण प्रदान कर रहा है।
- (viii) स्वापक नियंत्रण ब्यूरो (एनसीबी) को मजबूत करने और इसकी अखिल भारतीय उपस्थिति को बढ़ाने के लिए एनसीबी में विभिन्न स्तरों पर 536 पद सृजित किए गए हैं। इस पुनर्गठन के दौरान और अधिक प्रभावी मादक पदार्थ विधि प्रवर्तन के लिए साइबर, विधिक और प्रवर्तन पहलुओं पर विशेष ध्यान दिया गया है।
- (ix) जम्मू, चंडीगढ़, दिल्ली, कोलकाता, चेन्नई, अहमदाबाद, बेंगलूर, इम्फाल, मुंबई और गुवाहाटी में स्वापक नियंत्रण ब्यूरो के क्षेत्रीय कार्यालयों में नार-के9 पूल की स्थापना की गई है।
- (x) विभिन्न योजनाओं के अंतर्गत राज्यों में विद्यमान फॉरेंसिक विज्ञान प्रयोगशालाओं के उन्नयन के लिए केन्द्र सरकार द्वारा सहायता प्रदान की जा रही है।
- (xi) समुद्री मार्गों के माध्यम से मादक पदार्थों की तस्करी, चुनौतियों और समाधानों का विश्लेषण करने के लिए नवम्बर, 2022 में राष्ट्रीय सुरक्षा परिषद सचिवालय (एनएससीएस) में एक उच्च स्तरीय समर्पित समूह (समुद्री सुरक्षासमूह- एनएससीएस) का गठन किया गया है।
- (xii) मादक पदार्थों की तस्करी संबंधी विभिन्न मामलों, जिनका अंतर्राष्ट्रीय प्रभाव पड़ता है तथा समुद्री मार्ग से तस्करी संबंधी मामलों का समाधान करने के लिए स्वापक नियंत्रण ब्यूरो द्वारा म्यांमार,

ईरान, बांग्लादेश, इंडोनेशिया, सिंगापुर, अफगानिस्तान, श्रीलंका आदि जैसे पड़ोसी देशों और अन्य देशों के साथ महानिदेशक स्तरीय वार्ताओं का आयोजन किया जा रहा है।

(ख): सरकार ने मादक पदार्थ विधि प्रवर्तन के क्षेत्र में सूचना प्रौद्योगिकी आधारित कई पहल की हैं। इनमें से कुछ पहल निम्ननुसार हैं: -

- (i) नार्को समन्वय (एनकोर्ड) पोर्टल जो <https://narcoordindia.in/> पर उपलब्ध है, जो जिला स्तर से लेकर राज्य स्तर तक के सभी चार स्तरों के स्टैकहोल्डरों तथा सभी मादक पदार्थ विधि प्रवर्तन एजेंसियों (डीएलईए) सहित केंद्रीय मंत्रालयों के लिए मादक पदार्थों तथा स्वापक नियंत्रण ब्यूरो (एनसीबी) से संबंधित सभी जानकारी हेतु एक गेटवे है।
- (ii) जांच और सक्रिय पुलिस व्यवस्था के लिए सभी डीएलईए/अन्य जांच एजेंसियों की सहायता के लिए, गिरफ्तार नार्को-अपराधियों पर राष्ट्रीय एकीकृत डेटाबेस (निदान) पोर्टल विकसित किया गया है। यह स्वापक औषधि और मनः प्रभावी पदार्थ (एनडीपीएस) अधिनियम, 1985 के तहत स्वापक औषधियों संबंधी अपराधों में शामिल नार्को-अपराधियों का डेटा प्रदान करता है।
- (iii) अपराध तथा अपराधी ट्रैकिंग नेटवर्क प्रणाली (सीसीटीएनएस) का उद्देश्य जांच, डेटा एनालिटिक्स, अनुसंधान, नीति निर्माण तथा शिकायतों की रिपोर्टिंग एवं ट्रैकिंग, पूर्ववर्ती सत्यापन के लिए अनुरोध, आदि जैसे नागरिक सेवाएं प्रदान करने के उद्देश्य से सभी पुलिस स्टेशनों को एक साझा एप्लिकेशन सॉफ्टवेयर के तहत आपस में जोड़ना है।
- (iv) बहु एजेंसी केंद्र (एमएसी) तंत्र के तहत डार्कनेट और क्रिप्टो-करेंसी पर एक टास्क फोर्स का गठन किया गया है, जो कि मुख्य रूप से नार्को-तस्करी को सुविधाजनक बनाने वाले सभी प्लेटफार्मों की निगरानी करने, एजेंसियों/एमएसी सदस्यों के बीच मादक पदार्थों की तस्करी पर इनपुट साझा करने, मादक पदार्थों के नेटवर्क पर रोक लगाने, नियमित डेटाबेस अपडेट के साथ रुझानों,

कार्यप्रणाली तथा नोट्स को लगातार कैप्चर करने और संबंधित नियमों एवं कानूनों की समीक्षा करने पर ध्यान केंद्रित करता है।

(v) राष्ट्रीय नार्कोटिक्स हेल्पलाइन सं.1933, "मादक-पदार्थ निषेध आसूचना केंद्र" (मानस) को 24x7 टोल-फ्री राष्ट्रीय नार्कोटिक्स कॉल सेंटर के रूप में विकसित किया गया है। तदनुसार 'मानस' की परिकल्पना एक एकीकृत प्रणाली के रूप में की गई है, जो नागरिकों को कॉल, एसएमएस, चैट-बॉट, ई-मेल और वेब-लिंक जैसे संचार के विभिन्न तरीकों के माध्यम से मादक पदार्थों से संबंधित शिकायतों/समस्याओं को लॉग, रजिस्टर, ट्रैक और हल करने के लिए एक एकल मंच प्रदान करती है।

(ग): राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी) द्वारा वर्ष 2022 से संबंधित नवीनतम प्रकाशित आंकड़ों के अनुसार; वर्ष 2018 से 2022 के दौरान स्वापक औषधि और मनःप्रभावी पदार्थ (एनडीपीएस) अधिनियम, 1985 के तहत जब्त मादक पदार्थों का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

विवरण-I

वर्ष 2018 से 2022 के दौरान स्वापक औषधि और मनःप्रभावी पदार्थ (एनडीपीएस) अधिनियम, 1985 के तहत देशभर में मादक पदार्थों की जब्ती का ब्यौरा

वर्ष	अफीम आधारित मादक पदार्थ	कैनबिस आधारित मादक पदार्थ	कोकीन	मनःप्रभावी पदार्थ	मेडिसनल प्रिपरेशंस			मादक पदार्थ उत्प्रेरक - एसिटिक एनहाइड्राइड	अन्य मादक पदार्थ		
	किग्रा.	किग्रा.	किग्रा.	किग्रा.	किग्रा.	संख्या	लीटर	किग्रा.	किग्रा.	संख्या	लीटर
2018	201842.569	1228089.216	447.974	37686.285	31231.579	11747942	110623.846	6.199	2420143.860	421180	7174158.063
2019	244309.825	443978.908	54.982	45552.840	253274.563	20779435	944440.569	61.918	124413.037	69987	10791259.04
2020	246223.868	853554.414	493.009	5357.801	82111.512	56069140	139495.917	17.612	129009.023	3185911	964736.08

2021	268671.105	796080.805	2220.490	1457.439	51299.887	44578576	682129.967	0	17415.976	3834111	213496.370
2022	337169.905	1716700.049	71.829	3042.983	16249.711	17189558	4561206.774	0	7341.059	301413	79542.325

स्रोत: क्राइम इन इंडिया 2022, एनसीआरबी

TEXTILE 2030 VISION

4974. THIRU DAYANIDHI MARAN:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the specific role of State of Tamil Nadu in the Textile 2030 vision as Tamil Nadu is a major textile hub, contributing significantly to India's textile exports;
- (b) the extant of the \$350 billion textile industry target and \$100 billion export target that will be contributed by Tamil Nadu;
- (c) the details of investments made in Tamil Nadu for textile infrastructure in the last ten years along with the support that is being given to existing textile parks in Tamil Nadu to upgrade and compete globally;
- (d) the number of textile skill training centres that have been established in Tamil Nadu during the last 10 years;
- (e) the incentives being provided to Tamil Nadu-based textile industries to adopt sustainable practices and transition to circular textiles; and
- (f) the manner in which the funding has been allocated to Tamil Nadu under the National Technical Textiles Mission to boost its presence in technical textiles like automotive & medical textiles?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (f): Government in order to achieve Textile 2030 vision has been focusing on high-tech & high-growth product segments, leveraging inherent strengths, developing large scale plug and play infrastructure, keeping sustainability at the core, while ensuring large-scale livelihood opportunities, providing impetus to traditional sectors and becoming Atma-nirbhar in raw material value chain by implementing various schemes/initiatives across the country including in Tamil Nadu. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme which seeks to create a modern, integrated , world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on Man Made Fibre (MMF) Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain ; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicraft artisans. Under these schemes, support is provided for marketing, skill development, cluster development, direct benefit to artisans, infrastructure and technology support etc.

With a view to develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with scheme outlay of Rs. 4,445 crore for the period 2021-22 to 2027-28. The Government has finalized one site in Tamil Nadu (Virudhnagar) for setting up of PM MITRA Parks. Also, 7 projects under Scheme for Integrated Textile Park (SITP) scheme have been sanctioned in Tamil Nadu. Further, 76 Small Handloom Clusters and 2 Mega Handloom Clusters have been taken up for financial assistance of Rs. 94.17 crore benefitting to 1,17,092 handloom workers. Further, a total of 681 Training Centers have been activated in the state of Tamil Nadu under Samarth.

National Technical Textiles Mission (NTTM) supports Research and Development, Business Startup, Skill Development, Export promotion, which are expected to benefit various technical textile cluster across India including Tamil Nadu. Under NTTM support provided to research and start-ups in various fields of technical textiles including Medical Textiles and Automotive Textiles. 11 Research and Development Projects in the field of Medical Textiles, Agro Textiles, Geo Textiles, Protective Textiles, Indu Tech with a budget outlay of Rs. 14.5 Crores and 2 Startup projects in Medical textiles sector with a budget outlay of Rs. 88.9 Lakhs have been approved in the State of Tamil Nadu

ONLINE PAYMENT SYSTEM IN PANCHAYATS

4975. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

(a) whether it is true that out of 13,325 village panchayats in Andhra Pradesh only 10,600 are implementing online payment system;

(b) if so, the details of Panchayats that are not implementing online payment system in the State, district-wise;

(c) the steps taken/proposed to be taken to make the remaining Panchayats in Andhra Pradesh online payment system-ready; and

(d) whether 16th Finance Commission has given any mandate to provide funds for Panchayats and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b): As per the latest available data on eGramSwaraj, out of the total 13,328 Village Panchayats in Andhra Pradesh, 13,320 Panchayats have successfully onboarded onto the eGramSwaraj-PFMS interface, and of these, 12,990 Panchayats have initiated online payments through this interface during the current Financial Year. The remaining Panchayats are in various stages of onboarding onto eGramSwaraj. The district-wise onboarding status of Gram

Panchayats in the state of Andhra Pradesh under eGramSwaraj during the year 2024-25 is as under.

S.No.	Zilla Panchayat and Equivalent	Village Panchayat and Equivalent	Village Panchayat onboard (eGS - PFMS)
1	Anantapur	1044	1044
2	Chittoor	1411	1411
3	East Godavari	1102	1102
4	Guntur	1022	1020
5	Krishna	977	977
6	Kurnool	973	973
7	Prakasam	1046	1044
8	SpsrNellore	941	941
9	Srikakulam	1181	1181
10	Visakhapatanam	969	969
11	Vizianagaram	960	957
12	West Godavari	895	894
13	Y.S.R.	807	807
Total Count		13328	13320

(c) : The XV Finance Commission mandated the use of eGramSwaraj as one of the conditions for the release of Central Finance Commission (CFC) grants to Panchayats. The Ministry constantly engages with the States through virtual and physical training and enablement for States to adopt the eGramSwaraj application. Review meetings, workshops, hand-holding sessions, video conferences and visits by senior officials to States is undertaken regularly to review progress. A National Project Management Unit (NPMU) also coordinates/facilitates the implementation

of this project. All States are making efforts to implement e-Panchayat MMP, based on their available resources. However, due to differentials in the level of preparedness of Panchayats across the country, States are at different stages of implementing these applications.

(d) : The Sixteenth Finance Commission has been constituted on 31st December 2023 by the Ministry of Finance, in pursuance to Article 280(1) of the Constitution. The Sixteenth Finance Commission has not submitted its report/recommendation to the Ministry of Finance.

FEATURES OF PM-KRISHI SINCHAYEE YOJANA

4976. SHRI THARANIVENTHAN M. S.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the features of the Pradhan MantriKrishiSinchayeeYojana (PMKSY);
- (b) the total financial allocation made under the PMKSY scheme for Tamil Nadu and how much of the allocated amount that has been utilized so far for irrigation infrastructure, water conservation and efficiency improvement;
- (c) the number of irrigation projects undertaken under PMKSY, including the construction and repair of irrigation canals, check dams and the installation of micro-irrigation systems;

(d) the impact of PMKSY in improving irrigation facilities, agricultural productivity, and water use efficiency for farmers in Tamil Nadu; and

(e) the measures being taken under PMKSY to promote rainwater harvesting and watershed management and the number of farmers benefiting from these initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e): Pradhan MantriKrishiSinchayeeYojana (PMKSY) is an umbrella schemeaiming to enhance physical access of water on farm and expand cultivable area under assured irrigation, improve on-farm water use efficiency, introduce sustainable water conservation practices, etc. PMKSY presently has following three components :

(i) PMKSY-Accelerated Irrigation Benefit Programme(AIBP) being implemented by Department of Water Resources, River Development & Ganga Rejuvenation (DoWR, RD&GR)

(ii) Under HarKhetKoPani (HKKP) being implemented by Department of Water Resources, River Development & Ganga Rejuvenation (DoWR, RD&GR)

(iii) Watershed Development Component (PMKSY-WDC)being implementedby Department of Land Resources (DoLR)

The status of these components is as under;

- i. PMKSY-Accelerated Irrigation Benefit Programme (AIBP) focused on completion of ninety nine (99) ongoing Major/Medium Irrigation (MMI) projects along with pari-passu implementation of Command Area Development and Water Management (CAD&WM) in 88 projects. Since 2021-22, nine new MMI/Extension Renovation and Modernization (ERM) projects have been included in the scheme.
- ii. Under HarKhetKoPani (HKKP) component of PMKSY, projects having 354.66 thousand ha. and 109.37 thousand ha of command area has been created under Surface Minor Irrigation Scheme and Repair, Renovation & Restoration of water bodies scheme, respectively in 5673 schemes/ projects.
- iii. Watershed Development Component of (WDC-PMKSY)scheme has major activities which inter alia includes ridge area treatment, drainage line treatment, soil and moisture conservation, rain water harvesting, nursery raising, afforestation, horticulture, pasture development, etc. Under WDC-PMKSY 1.0, 6382 watershed development projects were implemented in 28 States. Under WDC-PMKSY 2.0, 1150 projects covering an area of 50.16 lakh hectares have been sanctioned for implementation during 2021-22 to 2025-26. As per the information received from States/UTs, about 47.83 lakh farmers benefitted from these projects from 2015-16 till date.

An major irrigation project “Formation of Flood Carrier Canal from Kannadian Channel to Drought prone areas of Sathankulam, Thisayanvilai by interlinking

Tamirabarani, Karumeniyar and Nambiyar rivers in Tirunelveli and Thoothukudi Districts in Tamil Nadu”is under implementationunder PMKSY-AIBP. Estimated Central assistance of the project is Rs. 44.22 crore out of which Rs 34.74 crore has been released. The project is targeted to provide irrigation facilities to 23,040 hectare of agriculture land.

398 water bodies across Phases I to VIII in Tamil Nadu have been taken up under Repair, Renovation & Restoration of the PMKSY-HKPP component. Out of estimated Central share of Rs. 172.46crore, Rs. 137.99 crore has been released to Tamil Nadu under the programme.

Under WDC-PMKSY 2.0, 28 projects having Central share of Rs. 180.44cr. have been approvedin the State of Tamil Nadu and 157.27Rs. Cr. has been released.

Besides, 67.45 lakh hectares has been covered under micro irrigation under Per Drop More Crop scheme implemented by Department of Agriculture and Farmers Welfare as part of PMKSY from 2015-16 to 2021-22. After PDMC became a part of PM-RKVY, 29.53 lakh hectares has been covered till date. 12.21 lakh ha area has been covered under Micro-irrigation in the State of Tamil Nadu and Rs. 2805.29 cr. has been released to State under PDMC since 2015-16.

STATUS OF DOUBLING THE FARMERS' INCOME

4977. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the current status of progress towards achieving the target of doubling farmers' income by 2025;
- (b) the specific areas identified under public-private partnerships where agri-tech startups are being encouraged to deploy innovative solutions, particularly in relation to digital platforms for smart farming, sustainable agriculture practices and efficient supply chain management;
- (c) the manner in which these partnerships align with the Government's flagship programmes such as Startup India, Make in India and Aatmanirbhar Bharat and the expected contributions towards Vision 2047; and
- (d) the timeline for the implementation of the initiatives under these partnerships and the expected milestones?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Agriculture is a State subject and Government of India supports the efforts of States through appropriate policy measures, budgetary allocation and various schemes/ programmes. The various schemes/ programmes of the Government of India are meant for the welfare of farmers by increasing production, remunerative returns and income support to farmers. The Government has substantially enhanced the budget allocation of Department of Agriculture & Farmers Welfare

(DA&FW) from Rs. 21933.50 crore BE during 2013-14 to Rs. 1,22,528.77 crore BE during 2024-25. Major schemes/programmes initiated by DA&FW to increase the income of farmers including small and marginal farmers and for the development of agriculture Sector in India are as under:

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)
11. Agri Fund for Start-Ups & Rural Enterprises' (AgriSURE)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health & Fertility (SH&F)

16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission
28. National Bamboo Mission

Indian Council on Agricultural Research (ICAR) has released a compilation of **success stories of 75,000 farmers** who have increased their income more than two times by convergence of schemes being operated by Ministry of Agriculture & Farmers Welfare and the allied Ministries/Departments.

The National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation (MoSPI) conducted a Situation Assessment Survey (SAS) of Agricultural Households during NSS 77th round (January, 2019 – December, 2019) with reference to the agricultural year July, 2018- June, 2019 in

the rural areas of the country.

According to these surveys, the estimated average monthly income per agricultural household increased from ₹6,426 in 2012-13 (NSS 70th round) to ₹10,218 in 2018-19 (NSS 77th round).

As per NSSO Survey on House hold Consumption Expenditure (2023-24), a comparison of the estimates of all-India average Monthly Per Capita Consumption Expenditure (MPCE) is as under:

Sector	Average MPCE (Rs.) over different period	
	2011-12 NSS (68th round)	2023-2024
Rural	1,430	4,122
Urban	2,630	6,996
Difference as % of Rural MPCE	83.9	69.7

(b) to (d): The Government of India is committed to promote Agri-startups by providing financial and technical support to agri-startups in agriculture and allied sectors. Ministry of Agriculture & Farmers' Welfare is implementing "Innovation and Agri-Entrepreneurship Development" programme under Rashtriya Krishi Vikas Yojana (RKVY-RAFTAAR) from 2018-19 with an objective to promote innovation and agri-entrepreneurship by providing financial and technical support for nurturing startups ecosystem in the country. Under this programme, start-ups are encouraged to use innovative technologies to resolve challenges faced in

agriculture and allied sectors. Many start-ups have been selected in various areas of agriculture and allied sectors under this programme for providing financial support through 5 Knowledge Partners (KPs) and 24 RKVY Agribusiness Incubators (R-ABIs). The financial support uptoRs. 5.00 lakh is provided at the idea/pre seed stage and uptoRs. 25 lakh at the seed stage to entrepreneurs/ startups in the field of agriculture & allied sector to launch their products, services, business platforms, etc into the market and facilitate them to scale up their products and operations.

The Indian Council of Agriculture Research (ICAR) has been supporting Agribasedstartups under the project called National Agriculture Innovation Fund (NAIF) initiated in year 2016-2017. It has two components viz. (I) Innovation Fund; (II) Incubation Fund and National Coordinating Unit (NCU):

I. Component I: 10 Zonal Technology Management Units and 89 Institute Technology Management Units (ITMUs) established in 99 ICAR institutes provide a single-window mechanism to manage innovations, showcase intellectual assets, and pursue matters related to intellectual property (IP) management and transfer/commercialization of technologies in these institutes.

II. Component II: Agri-business Incubator Centres (ABICs) are set up to speed up the delivery of the new technologies to stake holders. The ABICs are the nodal point to provide the desired link for Agriculture Research & Development (R&D) Institutions for incubation/ commercialization of the validated technologies. So far,

50 AgriBusiness Incubation Centers have been established and are operational in the ICAR network under the NAIF scheme.

A Central Sector Scheme for blended Capital Support to finance startups for agriculture and rural enterprise relevant for Farm Produce Value Chain has been approved. Accordingly, administrative approval for Agri SURE has been conveyed to NABARD to operationalize the fund.

Government has approved the Digital Agriculture Mission, which envisage the creations of Digital Public Infrastructure for Agriculture such as Agristack, Krishi Decision Support System, Comprehensive Soil Fertility & Profile Map and other IT initiatives. Agristack project is one of the major components of this Mission, which consists of three foundational registries or databases in the agriculture sector, i.e., the Farmers' Registry, Geo-referenced village maps and the Crop Sown Registry. This system aims to enhance interoperability and convergence of efforts, fostering the development of applications in the agricultural sector using emerging digital technologies.

Further, Government has approved 'Namo Drone Didi' as Central Sector Scheme for providing drones to the Women Self Help Groups (SHGs) with an outlay of Rs. 1261 Crores for the period from 2023-24 to 2025-26. The scheme aims to provide drones to 15000 selected Women SHGs for providing rental services to farmers for agriculture purpose (application of fertilizers and pesticides).

The above initiatives/programmes of Government are to help in Startup India, Make in India and Aatmanirbhar Bharat and will also contribute towards Vision 2047.

SCHEMES OPERATED FOR DEVELOPMENT OF PANCHAYATS

4978. DR. M. K. VISHNU PRASAD:

Will the Minister of **PANCHAYATI RAJ** be pleased to state;

- (a) the details and number of schemes operated for development of Panchayats in the country;
- (b) the provisions made by the Government to ensure implementation of better Panchayati Raj System in the country, particularly in Tamil Nadu; and
- (c) the details of funds released to Panchayats, State and district-wise in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (c): Panchayat is a State subject, and the Ministry of Panchayati Raj (MoPR) supplements and complements the efforts of State Governments, including fund support under the schemes towards the effective functioning of the Panchayati Raj system in the country including in Tamil Nadu:

The MoPR is implementing the following schemes:

- i. **Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA)** with the primary objective of strengthening Panchayati Raj Institutions (PRIs) by way of capacity building and training of the Elected Representatives (ERs) and their functionaries, including women elected representatives who constitute around 46% of the total elected representatives and providing infrastructural support like Gram Panchayat Bhawan and computerization,
- ii. **Incentivization of Panchayats (IoP)**, a central component of the RGSA scheme, to encourage a competitive spirit among PRIs, under which awards, including financial incentives, are given to the best-performing Panchayats in recognition of their good work in improving service delivery and public welfare,
- iii. **Mission Mode Project on e-Panchayats (MMP-ePanchayat)**, a central component of the RGSA scheme, under which various e-governance projects are funded to promote the digitalization of Panchayats, bringing efficiency, accountability, and transparency to the functioning of PRIs and contributing to their overall transformation.

Also, grants under the Central Finance Commissions are provided to the States including Tamil Nadu for the Rural Local Bodies (RLBs).

To ensure implementation of better Panchayati Raj System in the country including in Tamil Nadu, implementation of schemes are being closely monitored through meetings, field visits, video-conferences, dashboard data etc. to ensure transparency and accountability and thereby to improve their performance for effective

implementation of the schemes and utilisation of funds. Transaction based Public Finance Management System (PFMS) has been introduced for release and tracking of grants under the scheme. The Ministry has integrated eGramSwaraj with the Government e-Marketplace (GeM) to bring transparency to Panchayat procurement. Beside this, an application 'AuditOnline' has also been developed for online audit of utilized Central Finance Commission funds and strengthens financial management of Panchayats. A Training Management Portal (TMP) has been developed and operationlised to facilitate real time training monitoring. Further, applications developed by the Ministry like Meri Panchayat has endeavoured to bring transparency in Panchayat Governance by making information on planning, activities and progress of works in Panchayat accessible to public. Similarly, Panchayat Nirnay is an online application aims at bringing transparency and better management in conduct of Gram Sabhas by Panchayats.

The details of funds released to the state Government of Tamil Nadu under the (i) 15th Central Finance Commission (ii) the Scheme of RGSA and (iii) IoP during the last three years are as under:

(Rs. in crore)

Year	15th Finance Commission	RGSA	IoP
2021-22	2666.00	39.89	1.87
2022-23	2761	25.42	1.80
2023-24	2791	0.00	1.00

The Central Finance Commission grants are not directly released to the RLBs, but to the States and the States are mandated to release the funds to all tiers of the RLBs/Panchayats. Also, under the scheme of RGSA, funds are not provided directly to the Districts or Gram Panchayats and released to the States that spends for the Panchayats for various purposes as per the scheme objectives. Under IoP, funds are directly released to the Panchayats with effect from 2021-22.

महिलाओं के सशक्तिकरण के लिए दस-सूत्रीय पहल

4979. श्री चंदन चौहान:

श्री दुलू महतो:

श्री बलभद्र माझी:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार की बुनियादी स्तर पर महिलाओं की सक्रिय भागीदारी सुनिश्चित करने के लिए मौजूदा पंचायती राज तंत्र/प्रणाली के साथ दस-सूत्रीय पहल को किस प्रकार एकीकृत करने की योजना है;

(ख) क्या सरकार का देश में विशेषकर झारखंड राज्य में स्थानीय शासन में महिलाओं के प्रतिनिधित्व को सुदृढ़ बनाने के लिए महिलाओं को पंचायत स्तर पर चुनाव लड़ने हेतु प्रोत्साहित करने के लिए कोई नई नीति शुरू करने का विचार है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या पंचायती राज मंत्रालय के अंतर्गत ग्रामीण स्थानीय निकायों में महिला प्रतिनिधियों में नेतृत्व और शासन क्षमता विकसित करने के लिए कोई संरचित प्रशिक्षण कार्यक्रम है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग) : भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, 'स्थानीय सरकार' होने के कारण राज्य का विषय है। पंचायतों को, संविधान के प्रावधानों के अधीन, राज्यों के पंचायती राज अधिनियमों, जो राज्य दर राज्य भिन्न-भिन्न हो सकते हैं, के अंतर्गत स्थापित और संचालित किया जाता है।

जमीनी स्तर पर लोकतंत्र में महिलाओं की सक्रिय भागीदारी सुनिश्चित करने हेतु, भारत के संविधान का अनुच्छेद 243घ 'प्रत्येक पंचायत में प्रत्यक्ष चुनाव द्वारा भरी जाने वाली सीटों की कुल संख्या' और 'प्रत्येक स्तर पर पंचायतों में अध्यक्षों के पदों की कुल संख्या' में से महिलाओं के लिए कम से कम एक तिहाई आरक्षण प्रदान करता है। हालाँकि, झारखंड सहित 21 राज्य और 2 संघ राज्य क्षेत्र इससे भी आगे बढ़ गए हैं और अपने संबंधित राज्य पंचायती राज अधिनियमों/नियमों में पंचायती राज संस्थानों में महिलाओं के लिए 50% आरक्षण का प्रावधान किया है, जिससे जमीनी स्तर पर शासन में उनकी भागीदारी को बढ़ावा मिला है और शेष राज्यों/संघ राज्य क्षेत्रों में पंचायती राज संस्थाओं में महिलाओं के लिए एक-तिहाई सीटों का आरक्षण लागू है। शेष राज्यों/संघ राज्य क्षेत्रों के संबंध में अनुच्छेद 243घ में निर्धारित संवैधानिक प्रावधान (अर्थात् कुल सीटों का एक तिहाई) लागू है।

इसके अलावा, पंचायती राज मंत्रालय सतत विकास लक्ष्यों (एलएसडीजी) के स्थानीयकरण के अपने विषयगत दृष्टिकोण के माध्यम से थीम 9- महिला हितैषी पंचायतें सहित जमीनी स्तर पर शासन में महिलाओं की सक्रिय भागीदारी सुनिश्चित कर रहा है। पंचायती राजमंत्रालय ने ग्राम सभा की बैठकों से पहले अलग-अलग वार्ड सभा और महिला सभा की बैठकें आयोजित करने की सुविधा के लिए राज्यों, झारखंड सहित, को परामर्शिकाएं भी जारी की हैं।

महिला एवं बाल विकास मंत्रालय से प्राप्त जानकारी के अनुसार, भारत सरकार ने समाज के सभी वर्गों की महिलाओं के समग्र सशक्तिकरण के उद्देश्य से जीवन-चक्र निरंतरता के आधार पर मुद्दों को हल करने के लिए "संपूर्ण सरकार" और "संपूर्ण समाज" दृष्टिकोण अपनाया है तथा इसमें महिलाओं का राजनीतिक सशक्तिकरण भी शामिल है। विभिन्न नीतियों के माध्यम से, भारत सरकार स्थानीय शासन और राजनीतिक नेतृत्व की भूमिकाओं में महिलाओं की अधिक भागीदारी को बढ़ावा दे रही है।

(घ) : मंत्रालय की संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) योजना के अंतर्गत, विभिन्न श्रेणियों में अभिविन्यास और पुनश्चर्या प्रशिक्षण, विषयगत प्रशिक्षण, विशेष प्रशिक्षण, पंचायत विकास योजना प्रशिक्षण पर महिला निर्वाचित प्रतिनिधियों (डब्ल्यूईआर), पदाधिकारियों और पंचायतों के अन्य हितधारकों सहित निर्वाचित प्रतिनिधियों के प्रशिक्षण का प्रावधान है।

इन विभिन्न प्रशिक्षणों के अलावा, यह मंत्रालय अंतर-राज्यीय शिक्षण अनुभव आदि के लिए राज्यों के भीतर और बाहर के भ्रमणों को भी सहायता प्रदान करता है। इसके अतिरिक्त, नेतृत्व/प्रबंधन विकास कार्यक्रम के अंतर्गत उत्कृष्ट संस्थानों के माध्यम से पंचायतों के निर्वाचित प्रतिनिधियों और पदाधिकारियों के क्षमता निर्माण और प्रशिक्षण के लिए एक नई पहल की गई है।

इसके अलावा, इस योजना के तहत, मंत्रालय ने राज्यों/संघ राज्य क्षेत्रों को महिला निर्वाचित प्रतिनिधियों की क्षमता और नेतृत्व तथा प्रबंधन कौशल बढ़ाने तथा सुशासन के लिए कार्यों के प्रभावी निष्पादन हेतु प्रशिक्षण प्रदान करने में सहायता के लिए व्यापक प्रशिक्षण मॉड्यूल विकसित करने में राज्यों की सहायता की है।

मंत्रालय ने पंचायती राज संस्थाओं की महिला निर्वाचित प्रतिनिधियों के क्षमता निर्माण के लिए राज्यों/संघ राज्य क्षेत्रों की सहायता हेतु व्यापक प्रशिक्षण मॉड्यूल तैयार करने के लिए एक नॉलेज पार्टनर के रूप में ट्रांसफॉर्म रूरल इंडिया (टीआरआई) को सहभागी बनाया है।

मंत्रालय ने प्रशिक्षण मॉड्यूल तैयार करने और मास्टर प्रशिक्षकों के संवर्ग को प्रशिक्षित करने के लिए एक नॉलेज पार्टनर के रूप में संयुक्त राष्ट्र जनसंख्या कोष (भूतपूर्व यूनाइटेड नेशंस फण्ड फॉर पॉपुलेशन एक्टिविटीज-यूएनएफपीए) को भी सहभागी बनाया है। इस पहल का उद्देश्य राज्यों और केंद्र शासित प्रदेशों को उनकी जमीनी स्तर की निर्वाचित प्रतिनिधियों, विशेष रूप से महिला निर्वाचित प्रतिनिधियों और पंचायत राज कार्यकर्ताओं की क्षमता निर्माण में सहायता करना है। यह प्रयास महिलाओं के अनुकूल ग्राम पंचायतों को आदर्श के रूप में विकसित करने और ग्रामीण शासन ढांचे में महिला नेतृत्व को सशक्त बनाने पर केंद्रित है।

पंचायती राज संस्थाओं का कार्य-निष्पादन

4980. श्री धर्मेन्द्र यादव:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में पंचायती राज संस्थाओं (पीआरआई) के कार्य निष्पादन की निगरानी और मूल्यांकन तंत्र का ब्यौरा क्या है;

(ख) पंचायती राज प्रणाली की सफलता को मापने के लिए प्रयुक्त मानदण्डों का ब्यौरा क्या है;

(ग) स्थानीय सरकार के स्तर पर कितनी बार संपरीक्षा की जाती हैं और तत्संबंधी संपरीक्षा परिणाम क्या हैं; और

(घ) सरकार ने सार्वजनिक धन के उपयोग तथा स्थानीय सरकारों पर लागू नियमों एवं विनियमों के अनुपालन को सुनिश्चित करने के लिए क्या कदम उठाए हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख): मंत्रालय ने 17 एसडीजी को 9 विषयों में समेकित करते हुए, पंचायती राज संस्थाओं के माध्यम से सतत विकास लक्ष्यों (एसडीजी) को स्थानीयकृत करने की प्रक्रिया शुरू की है। इस पहल का उद्देश्य जमीनी स्तर पर वर्ष 2030 तक सतत विकास एजेंडा हासिल करना है। विषयगत दृष्टिकोण स्थानीय शासन संरचनाओं के साथ वैश्विक लक्ष्यों के संरेखण को सरल बनाता है, जिससे उन्हें सामुदायिक स्तर पर कार्यान्वयन के लिए अधिक प्रासंगिक और कार्रवाई योग्य बनाया जाता है।

पंचायत उन्नति सूचकांक (पीएआई) स्थानीय स्तर पर एसडीजी प्राप्त करने और परिणामस्वरूप एसडीजी 2030 प्राप्त करने में जमीनी स्तर की संस्थाओं द्वारा की गई प्रगति का आकलन और मापन करता है। यह सूचकांक एलएसडीजी के 9 विषयों में विभिन्न स्थानीय विकास संकेतकों पर आधारित है। पीएआई का एक उद्देश्य विभिन्न एलएसडीजी विषयों में प्राप्त अंकों के माध्यम से पंचायतों के विकास अंतराल की पहचान करना और जमीनी स्तर पर साक्ष्य आधारित योजना के लिए पंचायत को सक्षम बनाना है।

स्थानीय सतत विकास लक्ष्यों (एलएसडीजी) के नौ (9) विषयों में विषयगत अंक, ग्राम पंचायतों के समग्र पंचायत उन्नति सूचकांक के साथ, स्थानीय एसडीजी और अंततः एसडीजी प्राप्त करने की दिशा में उनकी प्रगति का मूल्यांकन करने में महत्वपूर्ण होंगे। पीएआई के परिणाम पंचायतों द्वारा प्राप्त अंकों के आधार पर वृद्धिशील प्रगति को दर्शाएंगे, जो एलएसडीजी को साकार करने की दिशा में उनकी प्रगति को उजागर करेंगे। आधारभूत डेटा पंचायत उन्नति सूचकांक स्थानीय लक्ष्य निर्धारित करने, कार्रवाई योग्य बिंदुओं की पहचान करने और बेहतर प्रदर्शन के लिए वांछित लक्ष्यों को प्राप्त करने के उद्देश्य से साक्ष्य-आधारित पंचायत विकास योजनाओं की तैयारी को सुविधाजनक बनाने में महत्वपूर्ण भूमिका निभाएगा।

(ग) और (घ) : पंद्रहवें वित्त आयोग के परिचालन दिशानिर्देशों के अनुसार, अनिवार्य मानदंडों में से एक चालू वर्ष से पहले दो वर्षों के लिए पंचायती राज संस्थाओं (पीआरआई) के लेखापरीक्षित खातों की

उपलब्धता सुनिश्चित करना है ताकि आगामी अनुदान पीआरआई को आवंटित किए जा सकें। मंत्रालय ने पंचायत खातों के लेखापरीक्षण और उनके वित्तीय प्रबंधन के लिए 'ऑडिटऑनलाइन' नामक एप्लीकेशन विकसित किया है।

अब तक, लेखापरीक्षा अवधि 2022-23 के लिए, लगभग 2,58,120 पीआरआई (598 जिला पंचायतें, 6159 ब्लॉक पंचायतें और 2,51,363 ग्राम पंचायतें) लेखापरीक्षा योजनाएँ तैयार की गई हैं, 2,57,237 लेखापरीक्षा रिपोर्ट तैयार की गई हैं और 27,08,747 लेखापरीक्षा टिप्पणियाँ दर्ज की गई हैं। इसी तरह, लेखापरीक्षा अवधि 2023-24 के लिए, लगभग 2,46,530 पीआरआई (516 जिला पंचायतें, 5319 ब्लॉक पंचायतें, 2,40,695 ग्राम पंचायतें) लेखापरीक्षा योजनाएँ तैयार की गई हैं, 2,19,411 लेखापरीक्षा रिपोर्ट तैयार की गई हैं और 25,18,720 लेखापरीक्षा टिप्पणियाँ दर्ज की गई हैं।

पंचायतों का विषय राज्य सरकार के अधिकार क्षेत्र में आता है। राज्यों और पंचायती राज संस्थाओं को केंद्रीय वित्त आयोग के अनुदान सहित पंचायत निधियों के उपयोग की प्रभावी निगरानी और मूल्यांकन करने में सुविधा प्रदान करने के लिए, मंत्रालय ने ई-ग्रामस्वराज एप्लीकेशन शुरू किया था, जो पंचायत के कामकाज के विभिन्न पहलुओं जैसे नियोजन, बजटन, लेखांकन और लेखापरीक्षा की निगरानी की सुविधा प्रदान करता है। मंत्रालय ने ग्राम पंचायतों (जीपी) के लिए विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने के लिए ई-ग्राम स्वराज को सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ भी एकीकृत किया है।

प्रधानमंत्री किसान सम्मान निधि योजना

4981. श्रीमती हिमाद्रि सिंह:

श्री रमेश अवस्थी:

डॉ. निशिकान्त दुबे:

श्रीमती माला राज्य लक्ष्मी शाह:

श्री गणेश सिंह:

डॉ. राजेश मिश्रा:

श्री आलोक शर्मा:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री मनोज तिवारी:

श्री राजकुमार चाहर:

डॉ. हेमन्त विष्णु सवरा:

श्री माधवनेनी रघुनंदन राव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री किसान सम्मान निधि योजना (पीएमकेएसएनवाई) के अंतर्गत विशेषकर सीधी संसदीय निर्वाचन क्षेत्र में किसानों को फरवरी 2025 तक कुल कितनी धनराशि का संवितरण किया गया है;

(ख) उक्त योजना से लाभान्वित होने वाले किसानों की संख्या, विशेषकर उत्तराखंड राज्य और मध्य प्रदेश के भोपाल, शहडोल और सीधी संसदीय निर्वाचन क्षेत्र में लाभान्वित किसानों की कुल संख्या फरवरी 2025 तक कितनी है;

(ग) उक्त योजना के अंतर्गत लघु और सीमांत किसानों में महिला लाभार्थियों का राज्यवार अनुपात तथा समानुपात कितना है; और

(घ) उक्त योजना के बारे में जागरूकता बढ़ाने के लिए उठाए गए कदमों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): पीएम-किसान योजना एक केंद्रीय क्षेत्र की योजना है जिसे माननीय प्रधानमंत्री द्वारा फरवरी 2019 में कृषि योग्य भूमिधारक किसानों की वित्तीय जरूरतों को पूरा करने के लिए शुरू किया

गया था। इस योजना के तहत, प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड के माध्यम से किसानों के आधार से जुड़े बैंक खातों में तीन समान किस्तों में प्रति वर्ष 6,000 रुपये का वित्तीय लाभ अंतरित किया जाता है। किसान-केंद्रित डिजिटल इंफ्रास्ट्रक्चर ने सुनिश्चित किया है कि योजना का लाभ बिना किसी बिचौलियों की भागीदारी के देश भर के सभी किसानों तक पहुंचे। लाभार्थियों के पंजीकरण और सत्यापन में पूर्ण पारदर्शिता बनाए रखते हुए, भारत सरकार ने योजना की शुरुआत से अब तक 19 किस्तों में रुपये 3.68 लाख करोड़ से अधिक का वितरण किया है। पीएम-किसान योजना की 19वीं किस्त 24 फरवरी, 2025 को जारी की गई और 9.8 करोड़ से अधिक किसानों को 22,000 करोड़ रुपये से अधिक का लाभ मिला। इनमें से 83.33 लाख से अधिक लाभार्थी मध्य प्रदेश से और 8.2 लाख से अधिक लाभार्थी उत्तराखंड से हैं।

पीएम-किसान योजना के अंतर्गत संसदीय क्षेत्रवार आंकड़े नहीं रखे जाते हैं। हालांकि, पीएम-किसान की 19वीं किस्त के अंतर्गत भोपाल, सीहोर, शाहडोल, अनुपपुर, उमरिया, कटनी, सीधी, सिंगरौली जिलों में जारी लाभ का जिलावार डेटा इस प्रकार है:

क्र.सं.	जिले का नाम	लाभार्थियों की संख्या	वितरित राशि (रुपये करोड़ में)
1	भोपाल	60,808	12.92
2	सीहोर	1,68,995	35.37
3	शाहडोल	1,15,396	24.37
4	अनुपपुर	86,873	18.59
5	उमरिया	88,516	19.14
6	कटनी	1,56,472	34.48
7	सीधी	1,32,873	29.27
8	सिंगरौली	1,40,672	30.58

(ग): पीएम-किसान योजना सभी किसानों के लिए लागू है, चाहे उनकी कृषि योग्य भूमि का माप कुछ भी हो, सिवाय उन किसानों के जो इस योजना के बहिष्करण मानदंडों के अंतर्गत आते हैं। पीएम-किसान की 19वीं किस्त के तहत लाभान्वित महिला लाभार्थियों का राज्य-वार ब्यौरा **विवरण** में संलग्न है।

(घ): भारत सरकार और राज्य सरकारें देश भर में पीएम-किसान के प्रचार के लिए कई गतिविधियाँ चलाती हैं, जिनमें नियमित अंतराल पर समाचार पत्रों में प्रिंट विज्ञापन, सोशल मीडिया के माध्यम से संपर्क, डीडी किसान पर कार्यक्रम आदि शामिल हैं। इसके अलावा, मंत्रालय प्रचार/जागरूकता अभियान सहित पीएम-किसान के कार्यान्वयन के लिए राज्यों/केंद्र शासित प्रदेशों को प्रशासनिक खर्च भी प्रदान करता है।

विवरण

पीएम-किसान की 19वीं किस्त के तहत लाभान्वित महिला लाभार्थियों का राज्य-वार ब्यौरा

राज्य का नाम	लाभार्थियों की संख्या	वितरित राशि (रु. करोड़ में)
अंडमान और निकोबार द्वीप समूह	4,954	1.18
आंध्र प्रदेश	14,31,134	307.12
अरुणाचल प्रदेश	50,154	11.83
असम	5,03,528	118.22
बिहार	23,45,194	493.24
छत्तीसगढ़	5,08,979	125.16
दिल्ली	1,916	0.44
गोवा	887	0.19
गुजरात	14,58,974	341.79
हरियाणा	2,76,531	64.72
हिमाचल प्रदेश	1,45,135	36.95
जम्मू और कश्मीर	92,949	22.70
झारखंड	6,62,911	261.66
कर्नाटक	10,46,967	219.11

केरल	12,78,105	289.60
लद्दाख	3,001	0.64
लक्षद्वीप	1,153	0.25
मध्य प्रदेश	17,63,844	383.10
महाराष्ट्र	18,44,200	407.68
मणिपुर	98,797	68.26
मेघालय	1,34,372	32.77
मिजोरम	55,396	21.08
नागालैंड	1,03,313	27.83
ओडिशा	8,74,722	253.71
पुदुचेरी	2,963	0.62
पंजाब	10,765	2.66
राजस्थान	24,15,602	591.82
सिक्किम	8,300	2.08
तमिलनाडु	5,07,731	112.01
तेलंगाना	8,81,189	185.70
दादरा और नगर हवेली और दमन और दीव	2,730	0.60
त्रिपुरा	54,793	12.25
उत्तर प्रदेश	45,76,642	1,179.75
उत्तराखंड	1,42,775	32.79
पश्चिम बंगाल	8,31,998	180.51
कुल योग	2,41,22,604	5,790.03

JUTE PACKAGING MATERIALS ACT

4982. DR. HEMANT VISHNU SAVARA:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the manner in which the Government is addressing the challenges faced by the sugar industry in using jute packaging while protecting the interests of the jute sector in the country;
- (b) the steps taken by the Government to be taken of the Jute Packaging Materials Act (JPM Act) with the practical concerns of sugar mills and bulk consumers;
- (c) the manner in which the Government is supporting the jute industry in increasing BIS-certified suppliers to meet the demand for high-quality jute packaging; and
- (d) the steps taken by the Government to prevent quality deterioration of sugar due to moisture retention in jute packaging?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (d): The Jute Packaging Material Act (Compulsory Use in Packing Commodities) Act, 1987 provides for the compulsory use of Jute Packaging Material in the supply and distribution of certain commodities in the interests of production of raw jute and Jute Packaging Material, and of the persons engaged in the production thereof. Under the provision of JPM Act, every year Standing Advisory Committee meets with various stakeholders including Sugar Industry Association and Cooperatives to consider their views and opinions for recommendation the commodities and percentage thereof to be packed in Jute material.

Bureau of Indian Standards (BIS) issues technical standards time to time for the jute bags to be used in packaging of sugar. Presently, as per BIS specifications, Type 'C' and Type 'E' jute bags are fit for sugar packaging. As on date, 37 jute mills have been certified by the Bureau of Indian Standards to supply jute bags for packing sugar, and meet the demand for the sugar industry.

मादक द्रव्यों की जब्ती

4983. श्री गिरिधारी यादव:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या गुजरात और दिल्ली में मादक द्रव्यों की भारी खेप जब्त की गई है; और

(ख) सरकार द्वारा इस गंभीर समस्या के समाधान के लिए क्या कदम उठाए जा रहे हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क): विभिन्न मादक पदार्थ विधि प्रवर्तन एजेंसियों (डीएलईए) द्वारा स्वापक नियंत्रण ब्यूरो (एनसीबी) को दी गई सूचना के अनुसार वर्ष 2022 से 2024 के दौरान गुजरात और दिल्ली में स्वापक औषधि और मनःप्रभावी पदार्थ (एनडीपीएस) अधिनियम, 1985 के तहत जब्त किए गए मादक पदार्थों की मात्रा, दर्ज मामलों और गिरफ्तार किए गए व्यक्तियों का ब्यौरा क्रमशः **विवरण-I** और **विवरण-II** में दिया गया है।

(ख): सरकार गुजरात और दिल्ली सहित देश में मादक पदार्थों की तस्करी को रोकने के लिए विभिन्न उपाय कर रही है, जिनमें से कुछ निम्नानुसार हैं: -

- (i) भारत में मादक पदार्थों की तस्करी और इनके दुरुपयोग को रोकने के कार्यक्षेत्र में केंद्रीय और राज्य मादक पदार्थ विधि प्रवर्तन एजेंसियों तथा अन्य स्टैकहोल्डरों के बीच बेहतर समन्वय सुनिश्चित करने के लिए एक 4-स्तरीय नार्को-समन्वय केंद्र (एनकॉर्ड) स्थापित किया गया है।

मादक पदार्थ विधि प्रवर्तन से संबंधित सूचना के लिए एक ऑल-इन-वन एनकॉर्ड पोर्टल तैयार किया गया है।

- (ii) राज्य/संघ राज्य क्षेत्र में एनकॉर्ड सचिवालय के रूप में कार्य करने और विभिन्न स्तरों पर एनकॉर्ड की बैठकों में लिए गए निर्णयों का अनुपालन करने में आगे कार्रवाई करने के लिए प्रत्येक राज्य/संघ राज्य क्षेत्र में अपर महानिदेशक/महानिरीक्षक स्तर के पुलिस अधिकारी की अध्यक्षता में एक समर्पित एंटी नार्कोटिक्स टास्क फोर्स (एएनटीएफ) गठित की गई है।
- (iii) महत्वपूर्ण और बड़ी जब्तियों की जांच की निगरानी करने के लिए, भारत सरकार द्वारा महानिदेशक, स्वापक नियंत्रण ब्यूरो (एनसीबी) की अध्यक्षता में एक संयुक्त समन्वय समिति (जेसीसी) गठित की गई है।
- (iv) स्वापक औषधि और मनः प्रभावी पदार्थ (एनडीपीएस) अधिनियम, 1985 के तहत सीमा रक्षक बलों (सीमा सुरक्षा बल, असम राइफल्स और सशस्त्र सीमा बल) को अंतर्राष्ट्रीय सीमा पर स्वापक औषधियों की अवैध तस्करी के लिए तलाशी, जब्ती और गिरफ्तारी करने की शक्तियां प्रदान की गई हैं। इसके अतिरिक्त, रेल मार्गों पर मादक पदार्थों की तस्करी को रोकने के लिए एनडीपीएस अधिनियम के तहत रेलवे सुरक्षा बल (आरपीएफ) को भी शक्ति प्रदान की गई है।
- (v) स्वापक नियंत्रण ब्यूरो (एनसीबी) नौसेना, तटरक्षक, सीमा सुरक्षा बल, राज्य एएनटीएफ आदि जैसी अन्य एजेंसियों के साथ समन्वय करता है, ताकि मादक पदार्थों की तस्करी को रोकने के लिए संयुक्त अभियान चलाया जा सके।
- (vi) सभी बंदरगाहों पर मादक पदार्थों की पहचान के लिए कन्साइनमेंट की इलेक्ट्रॉनिक्स स्कैनिंग सुनिश्चित की जा रही है।

- (vii) देश की मादक पदार्थ विधि प्रवर्तन एजेंसियों के क्षमता निर्माण के उद्देश्य से, स्वापक नियंत्रण ब्यूरो (एनसीबी) निरंतर अन्य मादक पदार्थ विधि प्रवर्तन एजेंसियों के अधिकारियों को प्रशिक्षण प्रदान कर रहा है।
- (viii) मल्टी एजेंसी सेंटर (एमएसी) तंत्र के तहत डार्कनेट और क्रिप्टो-करेंसी पर एक टास्क फोर्स का गठन किया गया है, जो नार्को-तस्करी में मदद करने वाले सभी प्लेटफॉर्मों की निगरानी, एजेंसियों/एमएसी सदस्यों के बीच मादक पदार्थों की तस्करी संबंधी इनपुट साझा करने, मादक पदार्थों के नेटवर्क को रोकने, रुझानों, कार्यप्रणाली और नोड्स को निरंतर कैप्चर करने और डाटाबेस का नियमित रूप से अद्यतन बनाने तथा संबंधित नियमों और कानूनों की समीक्षा करने पर केंद्रित है।
- (ix) जांच और सक्रिय पुलिस व्यवस्था के लिए सभी डीएलईए/अन्य जांच एजेंसियों की सहायता के लिए, गिरफ्तार नार्को-अपराधियों पर राष्ट्रीय एकीकृत डेटाबेस (निदान) पोर्टल विकसित किया गया है। यह स्वापक औषधि और मनः प्रभावी पदार्थ (एनडीपीएस) अधिनियम, 1985 के तहत स्वापक औषधियों संबंधी अपराधों में शामिल नार्को-अपराधियों का डेटा प्रदान करता है।
- (x) राष्ट्रीय नार्कोटिक्स हेल्पलाइन सं.1933 "मादक-पदार्थ निषेध आसूचना केंद्र" (मानस) को 24x7 टोल-फ्री राष्ट्रीय नार्कोटिक्स कॉल सेंटर के रूप में विकसित किया गया है। तदनुसार, 'मानस' की परिकल्पना एक एकीकृत प्रणाली के रूप में की गई है, जो नागरिकों को कॉल, एसएमएस, चैट-बॉट, ई-मेल और वेब-लिंक जैसे संचार के विभिन्न तरीकों के माध्यम से मादक पदार्थों से संबंधित शिकायतों/समस्याओं को लॉग, रजिस्टर, ट्रैक और हल करने के लिए एक एकल मंच प्रदान करती है।
- (xi) विभिन्न योजनाओं के अंतर्गत राज्यों में विद्यमान फॉरेंसिक विज्ञान प्रयोगशालाओं के उन्नयन के लिए केन्द्र सरकार द्वारा सहायता प्रदान की जा रही है।

(xii) समुद्री मार्गों के माध्यम से मादक पदार्थों की तस्करी, चुनौतियों और समाधानों का विश्लेषण करने के लिए नवम्बर, 2022 में राष्ट्रीय सुरक्षा परिषद सचिवालय (एनएससीएस) में एक उच्च स्तरीय समर्पित समूह (समुद्री सुरक्षा समूह- एनएससीएस) का गठन किया गया है।

विवरण-I

वर्ष 2022 से 2024 के दौरान गुजरात में जब्त किए गए मादक पदार्थों की मात्रा, मामलों और गिरफ्तारियों का ब्यौरा

वर्ष	2022	2023	2024
कुल मामले	516	604	623
गिरफ्तार किए गए कुल व्यक्ति	849	803	903
मादक पदार्थ/वर्ष	2022	2023	2024
एटीएस (किग्रा. में)	223.78	60.81	808
कोकीन (किग्रा. में)	53.97	87.13	13.19
एफेड्रिन/ (किग्रा. में)	0	479.00	0
कोडीन (किग्रा. में)	91.10	0	1.00
गांजा (किग्रा. में)	12,839	12,486	6,574
हशीश (किग्रा. में)	933.97	53.44	3,716
हेरोइन (किग्रा. में)	741.59	30.93	90.14
केटामाइन (किग्रा. में)	0	0	59.78
एलएसडी (ब्लॉट्स में)	0	30	19
एमडीएमए (किग्रा. में)	0.01	0.19	0
मेफेड्रोन (किग्रा. में)	325.58	12.24	42.71
मेस्कलाइन (किग्रा. में)	0	0	21.17
मॉर्फिन (किग्रा. में)	0	0	2.70
अफीम (किग्रा. में)	11.48	4.72	320
पोस्ता भूसी (किग्रा. में)	13,120	10,460	7,920
इंजेक्शन (संख्या में)	0	2,58,672	0
सीबीसीएस (बोतलों में)	8,402	27,089	16,509

टैबलेट (किग्रा. में)	102.49	615.98	0
टैबलेट (संख्या में)	9,444	6,17,179	2,884

स्रोत: स्वापक नियंत्रण ब्यूरो

विवरण-II

वर्ष 2022 से 2024 के दौरान दिल्ली में जब्त किए गए मादक पदार्थों की मात्रा, मामलों और गिरफ्तारियों का ब्यौरा

वर्ष	2022	2023	2024
कुल मामले	1,343	1,415	1,854
गिरफ्तार किए गए कुल व्यक्ति	1,573	1,655	2,177
मादक पदार्थ/वर्ष	2022	2023	2024
एसिटिक एनहाइड्राइड (किग्रा. में)	2.75	0	0
एटीएस (किग्रा. में)	24.59	17.55	38
कोकीन (किग्रा. में)	51.64	62.27	1,396.39
एफेड्रिन (किग्रा. में)	13.28	25.44	87.56
गांजा (किग्रा. में)	4764	3,733	4,903
हशीश (किग्रा. में)	92.60	82.28	64
हेरोइन (किग्रा. में)	449.09	94.86	233.92
केटामाइन (किग्रा. में)	0	8.83	0
खट के पत्ते (किग्रा. में)	0	286.70	0
एलएसडी (ब्लॉट्स में)	0	29,013	0
एलएसडी (किग्रा. में)	0.01	0	0
एमडीएमए (किग्रा. में)	1.13	1.60	8.17
मेफेड्रोन (किग्रा. में)	0	0.11	0
मेस्कलाइन (किग्रा. में)	1.76	0	3.80
मेथाक्वालों (किग्रा. में)	1.66	15.69	0.45
अफीम (किग्रा. में)	83.29	405.43	132
पोस्ता भूसी (किग्रा. में)	243	346	1,099

इंजेक्शन (संख्या में)	2,385	2,141	92,124
सीबीसीएस (बोतलों में)	0	36,947	5,60,108
टैबलेट (किग्रा. में)	4.31	2.58	454.48
टैबलेट (संख्या में)	5,64,644	5,64,269	28,05,941

स्रोत: स्वापक नियंत्रण ब्यूरो

INCREASING USE OF NARCOTIC AND PSYCHOTROPIC DRUGS

4984. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is aware that the usage of narcotic and psychotropic drugs is becoming common in schools and colleges particularly in Kerala; and
- (b) if so, the details of steps taken by the Government to reduce the same?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA): (a): To assess and know the magnitude of the problem of substance use in the country, a Comprehensive National Level Survey on the 'Magnitude of Substance Abuse in India' was conducted by Department of Social Justice & Empowerment through National Drug Dependence Treatment Center, AIIMS, New Delhi which was published in 2019. As per the National Survey, the details of drugs use in Kerala is as under:

Kerala	Children and Adolescent (Age 10-17)	
	PREVALENCE OF USE (%)	ESTIMATED NO. OF USERS
CANNABIS	0.36	15,000
OPIOIDS	0.74	31,000
SEDATIVES	0.27	11,000
INHALANTS	0.95	39,000
COCAINE	0.03	1,000
AMPHETAMINES TYPE STIMULANTS	0.15	6,000
HALLUCINOGENS	0.26	11,000

Kerala	Adult (Age 18-75)	
	PREVALENCE OF USE (%)	ESTIMATED NO. OF USERS
CANNABIS	1.43	3,52,000
OPIOIDS	0.86	2,12,000
SEDATIVES	0.54	1,32,000
INHALANTS	0.46	1,12,000
COCAINE	0.05	13,000
AMPHETAMINES TYPE STIMULANTS	0.13	31,000
HALLUCINOGENS	0.37	91,000

(b) The details of steps taken by the Department of Social Justice & Empowerment for drug demand reduction are given in the enclosed **Statement**.

STATEMENT

The Department of Social Justice and Empowerment is implementing the National Action Plan for Drug Demand Reduction (NAPDDR) which is a Central Sponsored Scheme under which financial assistance is provided to:

- i. State Governments/ Union Territory (UT) Administrations for Preventive Education and Awareness Generation, Capacity Building, Programmes for Drug Demand Reduction by States/UTs etc.
- ii. NGOs/VOs for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs), Community based peer Led intervention (CPLI) for early Drug Use Prevention among Adolescents, Outreach and Drop In Centres (ODIC) and District De-Addiction Centres (DDACs); and
- iii. Government Hospitals for Addiction Treatment Facilities (ATFs).

2. The following activities have been undertaken under National Action Plan for Drug Demand Reduction (NAPDDR):

- Presently, the Department of Social Justice & Empowerment is providing financial assistance to 350 IRCAs, 46 CPLIs, 74 ODICs, 124 DDACs and 142 ATFs across the country including 24 de-addiction facilities in Kerala.
- A Toll-free de-addiction helpline, '14446' is being maintained by the Department of Social Justice & Empowerment for providing primary counseling and immediate referral services to the persons seeking help

through this helpline. 4.25+ lakh calls have been received, so far on the helpline number from across the country including 11,747 calls from Kerala.

- Launched NashaMukt Bharat Abhiyaan (NMBA) in 272 most vulnerable districts which has now been extended to all districts across the country since 15th August 2023, under which a massive community outreach is being done through more than 10,000 youth volunteers. So far, NMBA has reached to more than 14.79 crore people including 4.96 crore youth and 2.97 crore women. More than 4.16 lakh educational institutions have also participated in this Abhiyaan. In Kerala till now, through the various activities undertaken on- ground, 29+ Lakh individuals have been sensitized on substance use including 5.14+ Lakh youth and 6.97+ Lakh women. Participation of 1450+ educational institutions has ensured that the message of the Abhiyaan reaches children and youth of the state.
- On August 12, 2024, a nationwide mass pledge-taking event was organized under the NashaMukt Bharat Abhiyaan across India that witnessed participation of 3+ crore people from 2+ lakh institutions. In Kerala, the event witnessed active participation of 11.27+ lakh people from various institutions such as schools, colleges, universities, public and private offices.
- MoUs have been signed with spiritual organizations like The Art of Living, Brahma Kumaris, SantNirankari Mission, ISKCON, Shri Ram Chandra

Mission and All World GayatriPariwar to support NMBA and conduct mass awareness activities.

- A digital push has been given to many activities under the Abhiyaan to maximise the reach of NMBA and ensure more participation. NMBA Mobile Application developed to gather and collect the data of NMBA activities and represent on the NMBA Dashboard at district, state and national level.
- NMBA Website (<http://nmba.dosje.gov.in>) provides detailed information to the user/viewer about the Abhiyaan, its reach out in States & Districts and the activities conducted under the Abhiyaan so far.

EXPANSION OF EV CHARGING STATIONS

4985. DR. KALANIDHI VEERASWAMY:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether lack of EV charging infrastructure has been found to be the primary barrier to EV adoption in the country, if so, the strategies employed by the Government to enhance the charging infrastructure;
- (b) whether the Government has plans to provide budgetary allocations or incentives to support the rapid expansion of EV charging networks across urban and rural areas;
- (c) the steps taken by the Government to collaborate with private sector partners to accelerate the development and deployment of charging stations nationwide; and

(d) the initiatives taken by the Government to promote research and development in charging technologies and battery efficiency?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) and (b): Lack of EV charging infrastructure is a barrier to the EV adoption in the country. Under the FAME-II scheme, an allocation of Rs.839 crore was made for setting up of Electric Vehicle Public Charging Stations (EVPCS). An allocation of Rs.2,000 crore has been made under the PM E-DRIVE scheme for setting up EVPCS all across the country including urban and rural areas.

(c): Ministry of Power has issued “Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024”, on 17.09.2024. These guidelines emphasize the role of public-private partnerships in expanding the EV charging infrastructure. Setting up EV charging station has been designated as de-licensed activity, simplifying the process for businesses.

(d): The Government is promoting Research and Development (R&D) related to EVs in the following manner: -

- i. The expenditure incurred on Engineering R&D and product design & development is allowed to be considered as part of Eligible Investment under PLI ACC scheme.

- ii. Under the Capital Goods scheme of MHI, up to 80% of the cost of R&D projects including those related to EVs is supported. These projects are housed in leading academic institutes like IITs, IISc. etc. The balance 20% is borne by the industry partners.

SUB CATEGORISATION OF OBCs

4986. DR. D. RAVI KUMAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the total number of groups, castes, or communities from Tamil Nadu have approached the Government or the NCBC for inclusion in the Other Backward Classes list since 2014 and the details of these requests;
- (b) the current status of the applications for OBC inclusion from Tamil Nadu, and how many are pending, accepted or rejected;
- (c) whether the Government implemented any recommendations from the Rohini Commission Report on the sub-categorization of OBCs, if so, the details thereof; and
- (d) whether the Government has taken any step to ensure fair and transparent evaluation of requests for OBC inclusion and extent to which it address concerns raised by various communities?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA): (a): The

State Government of Tamil Nadu has forwarded a list of 25 Communities to the Department of Social Justice and Empowerment and National Commission for Backward Classes, for inclusion in the Central List of Other Backward Classes for the state of Tamil Nadu. The details are given in the enclosed **Statement**.

(b): After 102nd Constitution Amendment Act, 2018 which came into force on 11.08.2018, inclusion in the Central List of socially and educationally backward classes is done in accordance with the provision of Article 342A of the Constitution of India.

(c): The Commission to examine sub-categorisation of Other Backward Classes (OBCs) constituted under the Chairmanship of Justice G. Rohini, has submitted its report to the President on 31st July, 2023, which has not been received in this Department.

(d): To ensure fair and transparent evaluation of requests for OBC inclusion, 102nd Constitution Amendment Act, 2018 was enacted empowering the Parliament to include in or exclude from the Central List of socially and educationally backward classes.

STATEMENT

Details of 25 Communities forwarded by the State Government of Tamil Nadu for inclusion in the Central List of Other Backward Classes for the state of Tamil Nadu.

S. No.	Name of Communities.
1	Reddy (Ganjam).
2	Kaniyala Vellalar.
3	O.P.S. Vellalar.
4	Paiyur Kotta Vellalar.
5	Moondrumandai Enbathu Nalu (84) ursozhia Vellalar.
6	Kudikara Vellalar.
7	Oottruvalanattu Vellalar.
8	Sheik.
9	Syed.
10	Ansar.
11	Kasukkara Chettiar.
12	Karpoora Chettiar.
13	Lingayat.
14	Sundaram Chetty.
15	Urikkara Nayakkar.
16	Urkkira Kula Kshatriya Naickar.
17	Ayira Vaisyar.
18	Kongu Vaishnava.
19	Chowdry.
20	Kannadiya Naidu.
21	Vallanattu Chettiar.
22	Pandiya Vellalar.
23	Serakula Vellalar.
24	Orphans.
25	Transgender/ Eunuch.

NATIONAL HORTICULTURE MISSION**4987. SHRI NARESH GANPAT MHASKE:****SHRIMATI SHAMBHAVI:****SHRI RAVINDRA DATTARAM WAIKAR:****SHRI RAJESH VERMA:****DR. SHRIKANT EKNATH SHINDE:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the detailed data on the total area brought under the National Horticulture Mission till March 2025;

(b) whether new horticulture varieties have been introduced under the Mission during the last five years and if so, the details thereof;

(c) the impact of the scheme on the productivity of the crops by quality planting material and micro irrigation in the past five years;

(d) the detailed data on the employment generated through the Mission during the past five years; and

(e) the detailed data on the number of Post-Harvest Management and marketing infrastructure created under the mission during the past five years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): National Horticulture Mission, a sub-scheme of Mission for Integrated Development of Horticulture (MIDH) is being implemented by Ministry of Agriculture & Farmers Welfare since 2014 for the holistic development of horticulture in the country. Since inception of MIDH scheme i.e. from 2014-15 to 2024-25, an additional area of 13.97 Lakhs hectare has been covered under horticulture crops. All horticulture crops irrespective of their varieties are covered under MIDH scheme.

(c): Different components of MIDH scheme including quality planting material & micro irrigation have shown a positive impact on the productivity of horticulture crops which has increased from 12.10 MT/ha in 2019-20 to 12.56 MT/ha in 2024-25 (1st advance estimates).

(d) and (e): During the last five years, a total of 55748 Post Harvest Management infrastructures including Cold storage/C.A. storage, Pack houses, Ripening chamber, Reefer vehicles, Primary / Mobile/ Minimal processing unit, preservation unit and Food processing etc. have been setup and a total of 11140 marketing infrastructures including Static/mobile vending cart/platform, retail outlets, Rural and primary markets/ ApniMandi/Direct markets, wholesale and terminal markets etc. have been setup under MIDH scheme. As the MIDH scheme is being implemented by State Governments, the beneficiary data including employment generation is maintained by the States.

STEPS TO CHECK DRUG TRAFFICKING

4988. PROF. SOUGATA RAY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government is aware of the serious issue of narcotics and chemical drugs among the citizens of the country, if so, the details thereof;
- (b) whether the Government has considered the increasing number of killings, anti-social atrocities on women and children under the influence of various types of narcotics and chemical drugs in the country;
- (c) if so, the details of such incidents during the last five years, State -wise;
- (d) whether the Government has taken any stringent steps to check the drug trafficking across the country, if so, the details thereof; and
- (e) whether the Government has any project to create India as “Drug free Bharat” and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c): The cases registered, arrests made and quantity of drug seized under Narcotic Drugs & Psychotropic Substances (NDPS) Act, 1985 by various Drug Law Enforcement Agencies (DLEAs) as reported to Narcotics Control Bureau (NCB) during 2020 to 2024 is given in the enclosed **Statement**. The specific details of incidents regarding number of killings, anti-social atrocities on women and children

under the influence of various types of narcotics and chemical drugs in the country are not maintained.

(d) and (e): As part of its drive against drug smuggling to make India a drug free nation, Government is taking various measures, some of which are mentioned below: -

(i) The Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985, as amended from time to time contains stringent provision to deal with illicit trafficking of narcotic drugs, psychotropic substances and controlled substances as defined under Section 2 (viii b). Further, Chapter IV of the NDPS Act, 1985 provides detailed provisions for offences committed in contravention of the relevant provisions of the Act and penalties thereto.

(ii) Considering the international obligations or having regard to the available information and evidence with respect to the nature and effects of and the abuse or scope for abuse, Department of Revenue has scheduled 134 narcotic drugs under section 2(xi) (b), 173 psychotropic substances under section 3 and 45 controlled substances under section 9A in order to exercise due regulation, control or prohibition in public interest while ensuring availability of narcotic drugs and psychotropic substances for medical and scientific use subject to the relevant provisions to the NDPS Act and rules/ regulations made thereunder.

(iii) A 4-tier Narco-Coordination Centre (NCORD) mechanism for ensuring better coordination between Central & State Drug Law Enforcement Agencies and other

stakeholders in the field of controlling drug trafficking and drug abuse in India has been established. An all in one NCORD portal has been developed for information related to drug law enforcement.

(iv) A dedicated Anti-Narcotics Task Force (ANTF) headed by Additional Director General/ Inspector General level Police Officer has been established in each State/ Union Territory to function as the NCORD Secretariat for the State/ Union Territory and follow-up on compliance of decisions taken in NCORD meetings at different levels.

(v) To monitor the investigation of important and significant seizures, a Joint Coordination Committee (JCC) under the Chairmanship of Director General, Narcotics Control Bureau (NCB) has been set up by Government of India.

(vi) Border Guarding Forces (Border Security Force, Assam Rifles and Sashastra Seema Bal) have been empowered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 to carry out search, seizure and arrest for illicit trafficking of narcotic drugs at international border. Further, Railway Protection Force (RPF) has also been empowered under NDPS Act to check drug trafficking along the railway routes.

(vii) Narcotics Control Bureau (NCB) coordinates with other agencies like, Navy, Coast Guard, Border Security Force, State ANTF, etc., to conduct joint operations to control the drug trafficking.

(viii) Electronics scanning of consignments for drug detection at all Ports are being ensured.

(ix) Towards the capacity building of Drug Law Enforcement Agencies of the country, NCB is continuously imparting training to the officers of other Drug Law Enforcement Agencies.

(x) To strengthen NCB and to increase its pan India presence, 536 posts in different level has been created in NCB. During this restructuring, special focus has been laid on cyber, legal, and enforcement aspects for more effective drug law enforcement.

(xi) A task force on Darknet and Crypto-Currency has been set up under the Multi Agency Centre (MAC) mechanism with a focus on monitoring all platforms facilitating Narco-trafficking, sharing of inputs on drug trafficking amongst Agencies/MAC members, interception of drug networks, continuous capturing of trends, modus operandi & nodes with regular database updates and review of related rules & laws.

(xii) To assist all DLEAs/other investigation agencies for investigation and proactive policing, National Integrated Database on Arrested Narco-Offenders (NIDAAN) portal is developed. It provides data of narcotics offenders involved in narcotics offences under Narcotic Drugs & Psychotropic Substances (NDPS) Act, 1985.

(xiii) A National Narcotics Helpline No. 1933 “Madak-Padarth Nished Asoochna Kendra” (MANAS) has been created as 24x7 toll-free National Narcotics Call Centre

helpline. Accordingly, MANAS has been envisioned as an integrated system providing a single platform for citizens to log, register, track and resolve drug related issues/problems through various modes of communication like call, SMS, Chat-bot, e-mail & web-link.

(xiv) A high-level dedicated group has been created in National Security Council Secretariat (NSCS) in November 2022 to analyze the drug trafficking through maritime routes, challenges and solutions (Maritime Security Group – NSCS).

(xv) Director General level talks by NCB are organized with neighboring and other countries such as Myanmar, Iran, Bangladesh, Indonesia, Singapore, Afghanistan, Sri Lanka, etc. to resolve various issues on drugs trafficking having international implications and issue of maritime trafficking.

(xvi) Launched Nasha Mukh Bharat Abhiyaan (NMBA) in all districts of the country through more than 10000 master volunteers. It has reached out to more than 14.79 crore people including 4.96 crore youth and 2.97 crore women.

(xvii) Government is providing financial assistance to 350 Integrated Rehabilitation Centers for Addicts (IRCAs), 46 Community based Peer Led Intervention (CPLI) Centers, 74 Outreach and Drop In Centers (ODICs), 142 Addiction Treatment Facilities (ATFs), 124 District De-addiction Centres (DDACs) across the country.

(xviii) A Toll-free Helpline No.14446 for de-addiction is operated for providing primary counseling and immediate assistance to persons seeking help.

(xix) Government through its autonomous body National Institute of Social Defense (NISD) and other collaborating agencies like State Counsel of Educational Research and Training (SCERT), Kendriya Vidyalaya Sangathan (KVS), etc. provides for regular awareness generation and sensitization sessions for all stakeholders including students, teachers, parents.

(xx) Navchetna Modules, Teachers Training Modules have been developed by Ministry of Social Justice & Empowerment (MoSJE) for sensitizing students (6th – 11th standard), teachers and parents on drug dependence, related coping strategies and life skills.

STATEMENT

Cases registered, arrests made and quantity of drug seized under Narcotic Drugs & Psychotropic Substances (NDPS) Act, 1985 by various Drug Law Enforcement Agencies (DLEAs) as reported to Narcotics Control Bureau (NCB) during 2020 to 2024

Year	Case	Arrest	Quantity (in Kg)
2020	55,622	73,841	10,82,511
2021	68,144	93,538	16,09,612
2022	1,02,769	1,26,516	12,53,662
2023	1,09,546	1,32,954	13,89,725
2024	89,913	1,16,098	13,30,600

Source: Narcotics Control Bureau

PER-HECTARE YIELD OF COTTON CROPS

4989. SHRI RAO RAJENDRA SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of steps taken to increase cotton production within the country, in view of rising imports of the same;
- (b) whether the Government has any data on the per-hectare yield of cotton crops cultivated in various parts of the country, if so, the details thereof; and
- (c) whether any steps have been taken to increase the per-hectare yield of cotton, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) To (c): In order to enhance the production and productivity of cotton, the Department of Agriculture & Farmers Welfare is implementing Cotton Development Programme under the National Food Security and Nutrition Mission (NFSNM) (erstwhile NFSM) in 15 major cotton growing States since 2014-15.

Further, a Special Project on Cotton titled 'Targeting technologies to agro-ecological zones-large scale demonstration of best practices to enhance cotton productivity' of ICAR-Central Institute for Cotton Research (CICR), Nagpur has been implemented in 8 major cotton growing states under NFSNM during 2023-24 and is ongoing during 2024-25 to enhance the productivity of cotton.

The Government has been increasing the Minimum Support Price (MSP) of cotton over the years to encourage farmers for cultivation of cotton and ensure remunerative prices. During the year 2024-25, MSP for medium-staple cotton and long-staple cotton has increased to Rs. 7121/quintal and Rs. 7521/quintal, respectively, which is 7.6% and 7.1% higher than the previous year.

The details of yield of Cotton for the major producing States from the year 2022-23 to 2024-25 are given as under:

States	Yield (Kg/Ha)		
	2022-23	2023-24	2024-25*
Maharashtra	338	323	371
Gujarat	602	574	507
Telangana	495	475	468
Karnataka	460	471	486
Rajasthan	579	444	500
Madhya Pradesh	410	486	486
Haryana	296	444	366
Andhra Pradesh	372	297	368
Odisha	554	554	596
Punjab	303	500	463
Tamil Nadu	313	330	353
All India	443	436	437

Source: DA&FW | * - As per Second Advance Estimates

IMPLEMENTATION OF PM MITRA SCHEME

4990. SHRI BIDYUT BARAN MAHATO:

Will the Minister of **TEXTILES** be pleased to state :

(a) the current status of the implementation of the PM MITRA Scheme and number of Textile Parks that have been successfully approved or are under construction across the country;

(b) the manner in which the Government is ensuring the timely disbursement of funds and resources to ensure the creation of state-of-the-art infrastructure,

including common facilities, within these textile parks under the PM MITRA Scheme; and

(c) the steps that are being taken to encourage private sector participation, skill development, and employment generation through the PM MITRA Scheme, particularly for women and marginalized communities in rural areas?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a): With a view to develop integrated large scale and modern industrial infrastructure facility for the entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with a scheme outlay of Rs. 4,445 crore for the period 2021-22 to 2027-28. The Government has finalised 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks. Once completed, it is expected that each PM MITRA Park will generate 3 lakh (direct/indirect) employment opportunities.

Post approval of sites received by the Government, the selected States/SPVs have started a series of activities on ground including provision of road, water and power, infrastructure till the park gate, preparation of sites and

other related infrastructure. Environmental Clearance have been obtained for PM MITRA sites in Gujarat, Uttar Pradesh, Tamil Nadu, Maharashtra and Telangana. In respect of PM MITRA Park at Amravati Maharashtra, tender of infrastructure development for Rs. 111 crore has been finalized and work order issued. The foundation stone of the PM MITRA Park Amravati Maharashtra was laid by the Hon'ble Prime Minister in September 2024. In-principle approval has been accorded to the proposal of the Government of Tamil Nadu and Madhya Pradesh for implementation of PM MITRA Parks by the Government of Tamil Nadu and Madhya Pradesh through their implementing agencies.

(b): The scheme envisages a Development Capital Support (DCS) of 30% of total project cost upto Rs. 500 crore for Greenfield Park and Rs. 200 crore for Brownfield Park subject to scheme guidelines. The scheme also envisages a Competitive Incentive Support (CIS) of upto Rs. 300 crore per park as an incentive to manufacturing units to set up early in the park. The incentive is subject to fulfilment of conditions as outlined in detailed scheme guidelines.

(c): In order to effectively implement the PM MITRA Scheme, MoUs as well as JV agreements have been signed between Government of India and PM MITRA States. Special Purpose Vehicles (SPVs) have been incorporated in all Greenfield PM MITRA Parks with State Governments' holding 51% stake in the SPV and remaining 49% being held by the Government of India.

To encourage private sector participation in the scheme, a Master Developer (MD) led model for developing PM MITRA Park on a Design-Build-Finance-Operate-Transfer (DBFOT) basis has been envisaged in addition to other models of development.

SMILE PROJECT

4991. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether Garima Grehs were established by the ministry to provide Shelters for abandoned and orphaned transgenders under the SMILE project in each State;
- (b) if so, the details regarding the GarimaGrehs established including the date from which it was started, State-wise, if not, the details for the non-implementation of scheme;
- (c) the number of inmates in the shelter homes and details of facilities provided in the shelter homes, State-wise;
- (d) the details of funds allocated for the projects under SMILE for GarimaGrehs including the funds utilised so far;
- (e) whether any additional mechanism is provided to ensure the mental health and well-being of inmates, if so, the details thereof; and
- (f) whether the Ministry has any plans to organise district-wise awareness camps so as to empower them, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c): GarimaGrehS are established by the Department of Social Justice & Empowerment (DoSJE) under the sub scheme namely 'Central Sector Scheme for Comprehensive Rehabilitation for Welfare of Transgender Persons' under the Scheme "Support for Marginalized Individuals for Livelihood and Enterprise" (SMILE) to provide shelter to needy transgender persons. 18 GarimaGrehS are supported by DoSJE in 15 States/UTs across the country. Details of the GarimaGrehS and beneficiaries in Garima Greh are given in the enclosed **Statement**.

Besides shelter to needy Transgender persons, GarimaGreh provides amenities like food, medical care, yoga, meditation and recreational facilities like games, library services, opportunity to pursue hobbies etc. Support for the capacity-building and skill development activities are also provided in the Garima Greh.

(d): So far, Rs 6.8 Crores have been released and utilised by the GarimaGrehS under SMILE Scheme.

(e): Each GarimaGreh has a Counsellor to provide mental health support and counselling to the beneficiaries residing in GarimaGreh.

Tele Mental Health Assistance and Networking Across States (Tele MANAS) is an initiative launched by Ministry Health & Family Welfare (MoHFW) in October,

2022 to provide free Tele-mental health services all over the country round the clock. Under this programme, a 24x7 helpline (14416) has been set up to provide psychosocial support and counseling services to individuals in need, including Transgender Persons.

(f): State Government/ Union Territory Administration carry out publicity of SMILE Scheme and awareness among the Transgender Community.

STATEMENT

State wise details of Garima Grehs operational under the sub-scheme namely “Central sector scheme for comprehensive rehabilitation for welfare of transgender persons” is as under:

Sl. No.	State/UT	No. of GarimaGrehs	Date of establishment	No. of Transgender Persons residing at present
1.	Delhi	1	05.04.2021	25
2.	Odisha	1	14.06.2021	25
3.	Tamil Nadu	1	18.06.2021	20
4.	Bihar	1	01.06.2021	43
5.	Maharashtra	3	04.06.2021, 22.06.2021 & 10.09.2021	72
6.	Chhattisgarh	1	01.04.2021	35
7.	Gujarat	1	01.05.2021	23
8.	Rajasthan	1	22.06.2021	25
9.	West Bengal	2	18.04.2021 & 03.05.2021	27
10.	Andhra Pradesh	1	18.07.2024	25

11.	Assam	1	18.07.2024	25
12.	Karnataka	1	12.07.2024	26
13.	Punjab	1	18.07.2024	25
14.	Madhya Pradesh	1	03.09.2024	8
15.	Uttar Pradesh	1	03.09.2024	25
Total		18	-	429

SAMARTH UDYOG BHARAT 4.0

4992. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the number of MSMEs in Gujarat which have adopted Industry 4.0 technologies through Samarth Udyog Bharat 4.0 initiatives during the last year;

(b) whether there has been an increase in collaborations between Karnataka-based start-ups and Samarth Udyog Centres for the adoption of smart manufacturing and Industry 4.0 solutions, if so, the details thereof;

(c) whether any specific indigenous technological advancements have been developed by CMTI Bangalore during the past year as part of the Smart Manufacturing Demo & Development Cell (SMDDC);

(d) whether CMTI Bangalore has tracked any measurable improvements in the efficiency or productivity of manufacturing industries in Gujarat as a result of adopting Industry 4.0 technologies, if so, the details thereof; and

(e) whether there has been an assessment of the impact of the Samarth Udyog Bharat 4.0 initiative, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a): Four Smart Advanced Manufacturing and Rapid Transformation Hub (SAMARTH) Centres have been set up under the Scheme for “Enhancement of Competitiveness in the Indian Capital Goods Sector” which is a pan India demand driven scheme. The details of the initiatives undertaken by the SAMARTH Centres in Gujarat during last year are as under:

- i. Smart Manufacturing Demo & Development Cell, CMTI, Bengaluru has developed advanced smart machines tailored for the laser and foundry sectors for four MSMEs based in Gujarat;
- ii. C4i4 Lab, Pune has conducted Digital Maturity Assessments for two MSMEs in Gujarat, providing them with tailored recommendations for Industry 4.0 adoption;
- iii. To further accelerate Industry 4.0 adoption in Gujarat, C4i4 Lab, Pune has established an iFactory at Kaushalya The Skill University, Ahmedabad under hub and spoke model under Phase – II of the Scheme. This operational center serves as both a demonstration and training hub, enabling MSMEs in Gujarat to explore and implement smart manufacturing technologies effectively;

iv. IITD-AIA Foundation for Smart Manufacturing, IIT Delhi has organized 2 outreach engagements at Ahmedabad and Anand, Gujarat for adoption of Industry 4.0.

(b): Yes, there has been active collaborations between Karnataka-based start-ups and Samarth Udyog Centres for the adoption of smart manufacturing and Industry 4.0 solutions. The details are as under:

- i. C4i4 Lab, Pune has conducted Digital Maturity Assessments for three companies in Karnataka, providing them with tailored Industry 4.0 transformation roadmaps.
- ii. Smart Manufacturing Demo & Development Cell, CMTI, Bengaluru has transferred technologies, provided training and collaborated with various industries/MSMEs in Karnataka.

(c): CMTI has developed over 15 solutions for implementation of Industry 4.0 practices under Smart Manufacturing Demo & Development Cell.

(d) and (e): No please.

पंचायती राज संस्थाओं के लिए चुनौतियां

4993. श्री बृजेन्द्र सिंह ओला:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या विगत कुछ वर्षों के दौरान पंचायती राज संस्थाओं (पीआरआई) को वित्तीय समस्या सहित अनेक समस्याओं का सामना करना पड़ा है;

(ख) यदि हां, तो पंचायती राज संस्थाओं को सुदृढ़ बनाने के लिए चालू वर्ष सहित विगत तीन वर्षों के दौरान सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है; और

(ग) पंचायत स्तर पर निर्णय लेने की प्रक्रिया को और अधिक पारदर्शी बनाने के लिए सरकार द्वारा किए जा रहे प्रयासों का ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग): भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, 'स्थानीय सरकार' होने के कारण राज्य का विषय है। पंचायतों को, संविधान के प्रावधानों के अधीन, राज्यों के पंचायती राज अधिनियमों, जो राज्य दर राज्य भिन्न-भिन्न हो सकते हैं, के अंतर्गत स्थापित और संचालित किया जाता है। भारत के संविधान का अनुच्छेद 243छ, आर्थिक विकास और सामाजिक न्याय के लिए योजनाएं तैयार करने के लिए तथा ऐसी स्कीमों के क्रियान्वयन के लिए, किसी भी राज्य के विधान मंडल को, निर्दिष्ट शर्तों के अधीन, उचित स्तर पर पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, कानून द्वारा, प्रावधानों को बनाने का अधिकार देता है। तदनुसार, पंचायती राज संस्थानों को मजबूत करना, इनकी समस्याओं को हल करना तथा इन संस्थानों के द्वारा निर्णय लिए जाने की प्रक्रिया को और अधिक पारदर्शी बनाने सहित पंचायतों से संबंधित सभी मामले राज्य सरकार के अधिकार क्षेत्र में आते हैं।

जहां तक वित्तीय निहितार्थों का सवाल है, पंद्रहवें वित्त आयोग के अनुदान 28 राज्यों के ग्रामीण स्थानीय निकायों को प्रदान किए जाते हैं, जिनमें राज्य की जनसंख्या (जनगणना-2011) पर भार 90 प्रतिशत और क्षेत्रफल पर भार 10 प्रतिशत होता है। आम तौर पर, 15वें केन्द्रीय वित्त आयोग के अनुदानों के आवंटन और जारी राशि के बीच का अंतर, राज्यों द्वारा वित्त मंत्रालय द्वारा जारी परिचालन दिशा-निर्देशों में निर्धारित अनिवार्य शर्तों को पूरा न करने के कारण होता है।

संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) को वित्तीय वर्ष 2022-23 से राज्यों/संघ राज्य क्षेत्रों में लागू किया है जिसका मुख्य उद्देश्य सभी निर्वाचित प्रतिनिधियों और अन्य हितधारकों को नेतृत्व की भूमिकाओं के लिए अपनी शासन क्षमताओं को विकसित करने के लिए प्रशिक्षण प्रदान करने के माध्यम से पंचायती राज संस्थानों को सक्षम बनाना है ताकि ग्राम पंचायतें प्रभावी ढंग से काम कर सकें। इस योजना के तहत, मंत्रालय ग्राम पंचायतों के प्रभावी कामकाज जैसे कि ग्राम पंचायत भवनों का निर्माण, कंप्यूटर और उत्तर पूर्वी राज्यों पर ध्यान केंद्रित करते हुए ग्राम पंचायत भवनों के साथ सामान्य सेवा केंद्रों (सीएससी) का संयोजन के लिए बुनियादी ढांचे के निर्माण के लिए सीमित पैमाने पर राज्यों/संघ राज्य क्षेत्रों के प्रयासों को बढ़ावा देता है, जैसा कि राज्यों/संघ राज्य क्षेत्रों ने अपनी वार्षिक कार्य योजनाओं में प्रस्तावित किया और बाद में केंद्रीय अधिकार प्राप्त समिति द्वारा अनुमोदित किया गया। मंत्रालय इस योजना के प्रभावी कार्यान्वयन के लिए वार्षिक कार्य योजना में अनुमोदित राज्यों, जिला और ब्लॉक स्तर पर परियोजना प्रबंधन इकाइयों (पीएमयू) की स्थापना के लिए संशोधित आरजीएसए की योजना के तहत राज्यों/संघ राज्य क्षेत्रों को भी सहायता प्रदान कर रहा है और पंचायतों की क्षमता निर्माण और प्रशिक्षण का समर्थन करने के लिए राज्य, जिला और ब्लॉक स्तर के पंचायत संसाधन केंद्रों के रूप में संस्थागत तंत्र की स्थापना भी कर रहा है।

राष्ट्रीय ग्राम स्वराज अभियान एक मांग-आधारित योजना है और योजना के प्रावधानों के अनुसार विभिन्न घटकों के लिए राज्यों को धनराशि आवंटित की गई थी/है। योजना के तहत धनराशि जारी किया जाना विभिन्न कारकों जैसे पंचायत चुनाव का नियमित संचालन, वार्षिक कार्य योजना प्रस्तुत करना, निधि जारी करने का अनुरोध, राज्यों/संघ राज्य क्षेत्रों के पास उपलब्ध अव्ययित शेष धनराशि, उपयोगिता प्रमाण पत्र आदि पर निर्भर करता है।

पंचायती राज मंत्रालय ई-पंचायतों हेतु मिशन मोड परियोजना (एमएमपी-ई-पंचायत) लागू कर रहा है, जो राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) योजना का एक केंद्रीय घटक है, जिसके तहत

पीआरआई के कामकाज में दक्षता, जवाबदेही और पारदर्शिता लाने के लिए और इसके समग्र परिवर्तन के लिए विभिन्न ई-गवर्नेंस परियोजनाओं को पंचायतों के डिजिटलीकरण की दिशा में वित्त पोषित किया जाता है। देश भर में पंचायती राज संस्थाओं के कामकाज को मजबूत करने के लिए, इस मंत्रालय ने एक उपयोगकर्ता के अनुकूल वेब-आधारित पोर्टल ई-ग्रामस्वराज (<https://egramswaraj.gov.in>) लॉन्च किया है, जिसका उद्देश्य विकेंद्रीकृत योजना, प्रगति रिपोर्टिंग, वित्तीय प्रबंधन, कार्य-आधारित लेखांकन और सृजित संपत्तियों के विवरण में बेहतर पारदर्शिता लाना है। यह पोर्टल सभी पंचायतों को प्रत्येक वर्ष केन्द्रीय वित्त आयोग के अंतर्गत अनुदानों के उपयोग के लिए अपनी योजनाएं तैयार करने और अपलोड करने की सुविधा प्रदान करता है। पंचायतों द्वारा विधिवत अनुमोदित इन योजनाओं के कार्यान्वयन की निगरानी प्रत्येक चरण में सिस्टम जनित वाउचर, जियो-टैगिंग और पंचायत प्रधान तथा पंचायत सचिव को सौंपी गई जिम्मेदारियों के माध्यम से की जाती है।

राज्यों द्वारा पंचायती राज संस्थाओं को केन्द्रीय वित्त आयोग की धनराशि के ऑनलाइन हस्तांतरण और पंचायतों को विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने में सक्षम बनाने के लिए ई-ग्रामस्वराज पोर्टल को सार्वजनिक वित्तीय प्रबंधन प्रणाली के साथ भी एकीकृत किया गया है। पंचायतें अपनी वार्षिक पंचायत विकास योजनाएँ तैयार करके ई-ग्रामस्वराज पोर्टल पर अपलोड करती हैं। योजना वर्ष/वित्त वर्ष 2024-25 के लिए, 2.54 लाख ग्राम पंचायतों ने अपनी वार्षिक विकास योजनाएँ (जीपीडीपी) तैयार की हैं और ई-ग्रामस्वराज पोर्टल पर अपलोड की हैं। इसके अलावा, मंत्रालय ने पंचायत खरीद में पारदर्शिता लाने के लिए ई-ग्रामस्वराज को गवर्नमेंट ई-मार्केटप्लेस (GeM) के साथ एकीकृत किया है। यह एकीकरण पंचायतों को "वोकल फॉर लोकल" पहल को बढ़ावा देते हुए ई-ग्रामस्वराज प्लेटफॉर्म के माध्यम से GeM द्वारा वस्तुएं और सेवाएं खरीदने की अनुमति देता है।

इसके अतिरिक्त, पंचायत खातों के ऑनलाइन ऑडिट और उनके वित्तीय प्रबंधन के लिए एक ऑनलाइन एप्लिकेशन- 'ऑडिटऑनलाइन' विकसित किया गया है। ऑडिटऑनलाइन पोर्टल, जो अप्रैल

2020 में लॉन्च किया गया, केंद्रीय वित्त आयोग के धन के उपयोग की पारदर्शी ऑडिटिंग की सुविधा प्रदान करता है और पंचायतों के वित्तीय प्रबंधन को मजबूत करता है। इसी प्रकार, पंचायत निर्णय (NIRNAY) एक ऑनलाइन एप्लिकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन में पारदर्शिता और बेहतर प्रबंधन लाना है।

पीएमजीएसवाई के अंतर्गत बारहमासी ग्रामीण सड़कें

4994. श्री नलिन सोरेन:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत बारहमासी सड़कों के माध्यम से ग्रामीण सड़क को पूरी तरह से जोड़ने के लिए निर्धारित तीन वर्षीय लक्ष्य को योजना के तीसरे चरण तक प्राप्त कर लिया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) देश के सभी राज्यों, विशेषकर झारखंड राज्य में ऐसे घरों का अनुमानित प्रतिशत क्या है जिन्हें इस योजना के अंतर्गत अभी भी बारहमासी सड़कों से जोड़ा जाना शेष है;

(ग) क्या यह योजना देश के विभिन्न जिलों के समग्र सामाजिक-आर्थिक विकास के लिए अनिवार्य है; और

(घ) यदि हां, तो मंत्रालय द्वारा लक्ष्य को प्राप्त करने के लिए किए जा रहे प्रयासों का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई-I) को वर्ष 2000 में आरंभ किया गया था, जिसका उद्देश्य जनगणना 2001 के अनुसार निर्धारित जनसंख्या आकार के पात्र संपर्क रहित बसावटों को एकल बारहमासी सड़क के माध्यम से ग्रामीण संपर्क प्रदान करना था।

वर्ष 2013 में, पीएमजीएसवाई-II को विभिन्न राज्यों और संघ राज्य क्षेत्रों में 50,000 किलोमीटर के उन्नयन के लक्ष्य के साथ चयनित थ्रू रूटों और प्रमुख ग्रामीण संपर्कों (एमआरएल) के उन्नयन के लिए शुरू किया गया था।

तत्पश्चात, वर्ष 2016 में, पीएमजीएसवाई के तहत एक अलग कार्यक्रम के रूप में रणनीतिक रूप से महत्वपूर्ण सड़कों के निर्माण/उन्नयन के लिए वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए सड़क संपर्क परियोजना(आरसीपीएलडब्ल्यूईए) शुरू की गई थी।

वर्ष 2019 में, सरकार ने 1,25,000 किलोमीटर के थ्रू रूटों और प्रमुख ग्रामीण संपर्कों के माध्यम से बसावटों को अन्य बातों के साथ-साथ ग्रामीण कृषि बाजारों (ग्राम), उच्चतर माध्यमिक विद्यालयों और अस्पतालों के साथ जोड़ने के लिए पीएमजीएसवाई-III का आरंभ किया।

माननीय प्रधानमंत्री ने झारखंड के खूंटी जिले में 15 नवंबर 2023 को जनजातीय गौरव दिवस पर प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान (पीएम-जनमन) का शुभारंभ किया। पीएम-जनमन के सड़क संपर्क घटक के तहत, पुलों सहित 8,000 किलोमीटर सड़क का निर्माण 15 राज्यों में किया जाना है, जिसकी लागत 1.00 करोड़ रुपये प्रति किलोमीटर है।

पीएमजीएसवाई के चरण-IV को सितंबर 2024 में 25,000 संपर्क रहित ग्रामीण बसावटों, जो अपनी जनसंख्या वृद्धि (जनगणना 2011 के अनुसार) के मद्देनजर पात्र हो गए हैं, को बारहमासी संपर्कता प्रदान करने के लिए अनुमोदित किया गया था।

पीएमजीएसवाई की शुरुआत से लेकर 27 मार्च 2025 तक कुल 8,34,879 किलोमीटर लंबी सड़क को मंजूरी दी गई है, जिसमें से 7,76,229 किलोमीटर (93%) सड़क लंबाई का निर्माण योजना के विभिन्न कार्यकलापों/कार्यक्षेत्रों के तहत किया गया है। इसके अतिरिक्त, पीएमजीएसवाई-I के अंतर्गत स्वीकृत बसावटों में से 99.7% पात्र और व्यवहार्य बसावटों को सड़क संपर्क मुहैया करा दिया गया है।

(ख): पीएमजीएसवाई-1 के अंतर्गत दिनांक 27.03.2025 की स्थिति अनुसार स्वीकृत, सड़कों से जोड़ी गई और शेष बसावटों का राज्यवार ब्यौरा (झारखंड सहित) संलग्न **विवरण** में दिया गया है।

(ग) और (घ): नीति आयोग, भारतीय प्रबंधन संस्थान, अहमदाबाद (आईआईएम-ए), विश्व बैंक और अंतरराष्ट्रीय श्रम संगठन (आईएलओ) द्वारा प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) पर विभिन्न स्वतंत्र मूल्यांकन अध्ययन किए गए हैं, जिसने निष्कर्ष निकाला है कि पीएमजीएसवाई ने ग्रामीण जनता के लिए बाजार तक बेहतर पहुंच बनाने में मदद की है और विभिन्न प्रकार के रोजगार पैदा किए हैं। इसने क्षेत्र के आसपास रहने वाले लोगों की सामाजिक-आर्थिक स्थितियों को बेहतर बनाने में भी मदद की है। इस प्रकार, इसने गरीबी और बेरोजगारी को दूर करने में मदद की है। इस योजना ने कृषि, स्वास्थ्य, शिक्षा, शहरीकरण और रोजगार सृजन को बड़े पैमाने पर प्रभावित किया है। पीएमजीएसवाई ने विभिन्न विकासात्मक कार्यक्रमों के लिए एक सुविधाकर्ता और अग्रदूत के रूप में उभरकर सभी राज्यों के ग्रामीण लोगों को बहुत सकारात्मक तरीके से प्रभावित किया है।

सभी स्वीकृत कार्यों के कार्यान्वयन की निगरानी ऑनलाइन कार्यक्रम निगरानी सूचना प्रणाली अर्थात् ऑनलाइन प्रबंधन, निगरानी और लेखांकन प्रणाली (ओएमएमएस) के माध्यम से वास्तविक समय आधार पर की जा रही है। इसके अलावा, राज्यों के साथ क्षेत्रीय समीक्षा बैठकों (आरआरएम), निष्पादन समीक्षा समिति (पीआरसी) की बैठकों, पूर्व-अधिकार प्राप्त/अधिकार प्राप्त समिति की बैठकों के माध्यम से मंत्रालय द्वारा प्रगति की नियमित रूप से समीक्षा की जाती है। जिला स्तर पर माननीय संसद सदस्य (लोक सभा) की अध्यक्षता वाली जिला विकास समन्वय एवं निगरानी समिति (दिशा) पीएमजीएसवाई सहित भारत सरकार की विभिन्न योजनाओं के कार्यान्वयन की निगरानी करती है। उपरोक्त के अलावा, योजना की प्रगति का जायजा लेने तथा अड़चनों, यदि कोई हो, को दूर करने के उद्देश्य से सचिव/अपर सचिव/संयुक्त सचिव, ग्रामीण विकास मंत्रालय द्वारा राज्यों के मुख्य सचिवों/प्रधान सचिवों के साथ विशेष समीक्षा बैठकें/मासिक समीक्षा बैठकें भी आयोजित की जाती हैं।

विवरण

पीएमजीएसवाई-1 के अंतर्गत दिनांक 27.03.2025 की स्थिति के अनुसार स्वीकृत, निर्मित और शेष बसावटों (जनसंख्या श्रेणी 250+ और 100-499) का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र.सं.	राज्य का नाम	स्वीकृत		निर्मित		शेष	
		250+	100-249	250+	100-249	250+	100-249
1	अंडमान और निकोबार	7	0	7	0	0	0
2	आंध्र प्रदेश	1,234	201	1,224	198	10	3
3	अरुणाचल प्रदेश	641	0	611	0	30	0
4	असम	13,721	0	13,719	0	2	0
5	बिहार	29,969	1,426	29,867	1,403	102	23
6	छत्तीसगढ़	9,736	1,188	9,596	1,026	140	162
7	गोवा	0	0	0	0	0	0
8	गुजरात	3,048	0	3,048	0	0	0
9	हरियाणा	1	0	1	0	0	0
10	हिमाचल प्रदेश	2,562	0	2,541	0	21	0
11	जम्मू और कश्मीर	2,140	0	2,132	0	8	0
12	झारखंड	9,536	1,397	9,536	1,397	0	0
13	कर्नाटक	296	0	296	0	0	0
14	केरल	404	0	402	0	2	0
15	मध्य प्रदेश	17,529	12	17,528	11	1	1
16	महाराष्ट्र	1,346	74	1,342	74	4	0
17	मणिपुर	652	0	622	0	30	0
18	मेघालय	601	0	583	0	18	0
19	मिजोरम	232	0	231	0	1	0
20	नागालैंड	109	0	107	0	2	0
21	ओडिशा	15,313	1,688	15,307	1,684	6	4
22	पंजाब	389	0	389	0	0	0

23	राजस्थान	14,023	0	14,023	0	0	0
24	सिक्किम	350	0	350	0	0	0
25	तमिलनाडु	1,985	0	1,985	0	0	0
26	त्रिपुरा	2,005	0	1,979	0	26	0
27	उत्तर प्रदेश	11,749	0	11,748	0	1	0
28	उत्तराखंड	1,864	0	1,849	0	15	0
29	पश्चिम बंगाल	13,078	150	13,078	150	0	0
30	तेलंगाना	595	109	595	107	0	2
31	लद्दाख	65	0	64	0	1	0
कुल		155,180	6,245	154,760	6,050	420	195

FALLING PRICES OF EDIBLE OILS

4995. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the domestic prices of edible oils, particularly soyabean have been falling and if so, the details thereof during the last three years, oil/year-wise;

(b) whether the Government has any statistics regarding production of oilseeds/soyabean in the country for past three years and if so, the details thereof, State/year-wise, especially for Maharashtra for past three years;

(c) the details of customs duty on crude/refined palm, soyabean, sunflower and other seed oils;

(d) the details of import and export of oilseeds/oils during the past three years, country/oilseed/oil/price-wise;

- (e) the details of current Minimum Export Price (MEP) for crude/refined edible oils;
- (f) whether the Government has changed MEP for edible oils, if so, the details of impact of same on farmers, especially in Maharashtra; and
- (g) whether the Government has decided to prioritise palm oil export export over soyabean and if so, the impact of same on soyabean farmers, especially in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Domestic prices of edible oils, including soyabean oil, are influenced by factors such as demand and supply, trade policies, international price fluctuation etc. The trend in wholesale prices of major edible oils over the past three years is as below:

Wholesale Prices (Rs./quintal)			
	Year		
Edible Oils	2022	2023	2024
Soya oil	14905	12754	12006
Rapeseed & Mustard Oil	17167	14461	14030
Groundnut Oil	17903	17987	17883
Sunflower oil	16909	14266	13021
Palm oil	12858	10179	10194

Prices of soyabean and other edible oil have shown increasing trend in the recent months. As of February 2025, wholesale price of soyabean oil was Rs.13632 per quintal.

(b): Information regarding the production of total oilseeds and soyabean in the country, including Maharashtra, for the past three years is given in the enclosed **Statement-I**.

(c): Presently, the Basic Custom Duty (BCD) on import of crude soybean oil, crude palm oil and crude sunflower oil is 20%, resulting in an effective duty of 27.5% on these oils. Additionally, the BCD on refined soybean oil, refined palm oil and refined sunflower oil is 32.5%, leading to an effective duty of 35.75% on these refined oils. For crude rapeseed & mustard oil, as well as groundnut oil, the effective duty stands at 38.5%, while the duty on the refined oil is 49.5%.

(d): The details on the import and export of major edible oils over the past three years are given in the enclosed **Statement-II A & II B**.

(e): Currently, all varieties of edible oils except mustard oil are allowed for export without any Minimum Export Price (MEP). However, export of mustard oil in branded consumer packs of upto 5 kgs are permitted for export with a Minimum Export Price (MEP) of USD 900/MT.

(f): There has been no change in the MEP of any edible oils since 06.04.2018.

(g): Both palm oil and soyabean oil are free for export, and the Government does not prioritise palm oil over soyabean.

STATEMENT-I

Information regarding the production of total oilseeds and soyabean in the country, including Maharashtra, for the past three years

	Soyabean			Total Oilseed		
States	2021-22	2022-23	2023-24	2021-22	2022-23	2023-24
Maharashtra	55	66.16	52.58	59.53	69.38	55.94
Madhya Pradesh	53.92	57.89	54.72	79.21	82.9	85.77
Rajasthan	9.25	12.07	11.7	86.88	94.2	93.65
Karnataka	4.37	5.45	4.13	11.21	14.31	7.56
Gujarat	3.66	3.73	3.68	68.93	72.57	72.79
Telangana	2.68	3.26	2.7	6.81	6.18	5.27
Other States	0.99	1.29	1.11	67.06	74.01	75.71
All India	129.87	149.85	130.62	379.63	413.55	396.69

Source: DAFW accessed through UPAg portal

STATEMENT-II A

Details on the import and export of major edible oils over the past three years

Table A. Import of edible oils

Commodities		2021-22		2022-23		2023-24	
		QTY (LMT)	Unit value (Rs/kg)	QTY (LMT)	Unit value (Rs/kg)	QTY (LMT)	Unit value (Rs/kg)
Palm Oil	Crude	63.04	91.62	74.64	95.94	67.82	76.14
	Refined	17.47	100.49	22.42	93.85	21.36	75
Soya Oil	Crude	35.59	103.2	38	122.37	31.29	87.04
	Refined	3.32	136.71	0.51	146.46	0.04	129.94
	Crude	20.45	105.02	20.03	125.77	32.68	80.52

Sunflower Oil	Refined	0.25	129.52	0.04	142.63	0.02	127.86

Source: DGCIS

STATEMENT-II B

Table B. Export of major edible oils

Commodities		2021-22		2022-23		2023-24	
		QTY (LMT)	Unit value (Rs/kg)	QTY (LMT)	Unit value (Rs/kg)	QTY (LMT)	Unit value (Rs/kg)
Groundnut Oil	Crude	0.18	137.43	1.19	157.83	1.22	147
	Refined	0.02	189.55	0.04	179.76	0.03	235.25
Mustard/ Rapeseed Oil	Crude	0.02	205.26	0.05	213	0.08	173.98
	Refined	0.04	182.99	0.04	152.34	0.03	128.13
Palm Oil	Crude	0.01	101.65	0.000001	134.81	0.02	82.8
	Refined	0.13	97.58	0.01	131.86	0.01	100.44
Soya Oil	Crude	0.001	124.9	0.0005	122.77	0.005	95.43
	Refined	0.1	155.05	0.15	152.78	0.14	116.04
Sunflower Oil	Crude	0.01	103.21	0.0002	291.59	0.0003	276.62
	Refined	0.07	115.17	0.05	200.65	0.19	103.78

Source: DGCIS

SUBSIDIES FOR STORAGE FACILITIES**4996. SHRI RAJKUMAR CHAHAR:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of steps taken to raise awareness among small and marginal farmers about the availability of subsidies for storage facilities;
- (b) whether the Government plan to increase the cap of 1.75 lakh for constructing onion storage facilities to accommodate rising costs, if so, the details thereof; and
- (c) whether the Government plans to include more perishable crops under the scheme in the future, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): To create awareness on the various scheme for subsidy for storage among the farming community, the Mass Media Support to Agriculture Extension scheme is being implemented through Doordarshan, DD Kisan, and All India Radio to telecast and broadcast sponsored agriculture and allied sector programs. Under the scheme, a Krishi Darshan program of 30 minutes is telecast three days a week through 18 regional Doordarshan Kendras. Additionally, three programs, namely Krishi Darshan, Hello Kisan, and Choupal Charcha, are aired three days a week on DD Kisan. On AIR, two programs are broadcast: i) Kisanvani program three days a week through 96 Rural AIR FM Radio Stations, and ii) Kisan Ki Baat three days a week through the AIR FM Gold Channel in Delhi (NCR).

In addition to the above, a Focused Publicity & Awareness Campaign through audio-video spots is also being broadcast/telecast through DD, AIR and private TV and radio channels operating at the national and regional levels for the benefit of the farming community. Furthermore, publicity and awareness campaigns are conducted through outdoor advertising as well as print advertisement in leading newspapers across the country. In light of the growing spread of mobile and internet usage in rural areas, social media platforms such as Facebook, X, Instagram, Threads, YouTube, LinkedIn, WhatsApp, and Public App are also being utilized for publicity and awareness.

(b): Department of Agriculture & Farmers Welfare is implementing Mission for Integrated Development of Horticulture (MIDH) for holistic development of horticulture in the country. Under the scheme, assistance was envisaged @ 50% of total cost of Rs. 1.75 lakh per unit for low-cost onion storage structure having capacity of 25 MT.

In view of the increase in input cost of various components during the last 10 years, MIDH guidelines alongwith cost norms have been revised wherein the cost of low cost onion storage has been increased upto Rs. 10,000/MT for the maximum capacity of 25 MT wherein subsidy is provided @ 50% of eligible project cost. Apart from this, for increasing the storage capacity of onion in the country, necessary provisions have also been made for promotion of low-cost onion storage with higher capacities i.e. upto a maximum capacity of 1000 MT.

(c): All the perishable crops horticulture crops are covered under MIDH scheme. However, Ministry of Food Processing Industries (MoFPI) is also implementing the Scheme for Integrated Cold Chain, Value Addition and Preservation Infrastructure as one of the components of Pradhan Mantri Kisan Sampada Yojana with the objective of reducing post-harvest losses of horticulture and non-horticulture produce and providing remunerative price to farmers for their produce.

Apart from the above, activities for development of perishable crops including horticulture can be carried out under other various Government schemes like Rashtriya Krishi Vikas Yojana (RKVY), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Paramparagat Krishi Vikas Yojana (PKVY) etc.

TURMERIC BOARD

4997. SHRI SUNIL BOSE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the Turmeric Board and the details of projects and programmes initiated by the Turmeric Board, particularly in Karnataka; and
- (b) the details of funds allocated, released and utilized under the Turmeric Board, particularly in Karnataka?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b): National Turmeric Board was constituted vide Notification F.No.2/2/23-Plant-D dated 04.10.2023 with the following objectives: -

- (i) Promote new product development and value addition in turmeric;
- (ii) Promote awareness and consumption of turmeric and turmeric products in international markets;
- (iii) Facilitate market research in potential international markets for development of value-added turmeric products;
- (iv) Facilitate creation and improvement of infrastructure and logistics for exports of turmeric and turmeric products;
- (v) Encourage building of resilient and sustainable supply chains for turmeric and turmeric products by strengthening forward and backward linkages;
- (vi) Promote compliance with quality and safety standards across the supply chain of turmeric;
- (vii) Promote capacity building and skill development of turmeric growers for value addition activities;
- (viii) Strengthen documentation of traditional knowledge related to use of turmeric and its applications;

(ix) Encourage studies, clinical trials and research on medicinal, health and wellness enhancing properties of turmeric; and

(x) Any other objective as may be determined by the Central Government for promotion and development of the turmeric sector.

The National Turmeric Board was inaugurated on January 14, 2025, with its headquarters at Nizamabad, Telangana. In the year 2024-25, Spices Board has undertaken various programs and activities for spices, including turmeric, in Karnataka which inter alia include market linkage programmes, buyer seller meets, capacity building programmes and assistance for installation of turmeric boilers. The total expenditure incurred by Spices Board on the above programs in 2024-25 has been of Rs. 2.24 Cr benefiting 2941 beneficiaries.

ई-पंचायत मिशन मोड परियोजना

4998. श्री संजय उत्तमराव देशमुख:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र में कितने डाकघरों और ग्राम पंचायतों में कंप्यूटर और इंटरनेट कनेक्शन उपलब्ध हैं और उनका प्रतिशत कितना है;

(ख) सरकार द्वारा पंचायत संस्थाओं और कार्यालयों को डिजिटल बनाने के लिए उठाए गए कदमों का ब्यौरा क्या है;

(ग) पिछले तीन वर्षों के दौरान ई-पंचायत मिशन मोड परियोजना के संबंध में आवंटित वार्षिक बजट और अंतिम व्यय कितना है;

(घ) ई-पंचायत मिशन मोड परियोजना में उपलब्धियों की स्थिति क्या है; और

(ङ) सरकार द्वारा महाराष्ट्र के वाशिम-यवतमाल सांस्कृतिक क्षेत्रों के सभी ग्राम पंचायतों और ग्रामीण क्षेत्रों को डिजिटल बनाने के लिए तत्काल क्या कदम उठाए गए हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क): पंचायत राज्य का विषय है, इसलिए ग्राम पंचायतों (जीपी) के लिए कंप्यूटर उपलब्ध कराना मुख्य रूप से राज्यों की जिम्मेदारी है। तथापि, 01.04.2022 से 31.03.2026 तक कार्यान्वयन के लिए स्वीकृत संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) योजना के तहत, राज्यों/संघ राज्य क्षेत्रों द्वारा अपनी वार्षिक कार्य योजना में प्रस्तावित और केंद्रीय अधिकार प्राप्त समिति द्वारा सीमित पैमाने पर अनुमोदित कंप्यूटर प्रदान करके जीपी के कामकाज में सहायता करने की दिशा में पूर्वोत्तर राज्यों पर ध्यान केंद्रित करते हुए सभी राज्यों/ संघ राज्य क्षेत्रों के प्रयासों को पूरा किया जा रहा है। महाराष्ट्र राज्य द्वारा अपनी वार्षिक कार्य योजना में दी गई जानकारी के अनुसार, 27,917 ग्राम पंचायतों (जीपी) में से 27,006 (96.73%) में कंप्यूटर लगे हैं।

दूरसंचार विभाग द्वारा भारतनेट परियोजना को देश भर की सभी ग्राम पंचायतों को हाई-स्पीड ब्रॉडबैंड कनेक्टिविटी से जोड़ने के लिए क्रियान्वित किया जा रहा है। भारतनेट यूएनएमएस डैशबोर्ड पर उपलब्ध आंकड़ों के अनुसार, भारतनेट परियोजना के तहत 27,917 ग्राम पंचायतों में से 24,778 (88.75%) को सेवा के लिए तैयार कर दिया गया है।

इसके अलावा, डाक विभाग द्वारा दी गई जानकारी के अनुसार, महाराष्ट्र सर्किल के सभी 2,224 डाकघरों में कंप्यूटर और इंटरनेट कनेक्टिविटी उपलब्ध है, जिससे 100% कवरेज प्राप्त हो गया है।

(ख): डिजिटल इंडिया पहल के तहत, मंत्रालय ई-पंचायत मिशन मोड परियोजना (एमएमपी) को लागू कर रहा है, जिसने जमीनी स्तर पर पारदर्शिता, दक्षता और शासन को काफी हद तक बढ़ाया है। ई-

पंचायत एमएमपी के एक हिस्से के रूप में विकसित की गई ई-ग्रामस्वराज एप्लिकेशन ने पंचायत स्तर पर डिजिटल योजना, लेखांकन, निगरानी और ऑनलाइन भुगतान की सुविधा प्रदान की है। सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ ई-ग्रामस्वराज का एकीकरण विक्रेताओं और सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने में सक्षम बनाता है, जिससे निर्बाध निधि प्रवाह सुनिश्चित होता है और देरी कम होती है। वित्त वर्ष 2024-25 में, 2.55 लाख ग्राम पंचायतों ने अपनी ग्राम पंचायत विकास योजनाएँ (जीपीडीपी) अपलोड कीं, और ई-ग्रामस्वराज-पीएफएमएस इंटरफेस के माध्यम से ₹58,000 करोड़ से अधिक हस्तांतरित किए गए। चालू वित्त वर्ष के दौरान ई-ग्रामस्वराज को राज्यवार अपनाने की जानकारी संलग्न **विवरण** में दी गई है।

इसके अतिरिक्त, मंत्रालय ने पंचायत खरीद में पारदर्शिता लाने के लिए ई-ग्रामस्वराज को सरकारी ई-मार्केटप्लेस (जीईएम) के साथ एकीकृत किया है। यह एकीकरण पंचायतों को ई-ग्रामस्वराज प्लेटफॉर्म के द्वारा जीईएम के माध्यम से वस्तुओं और सेवाओं की खरीद करने की सुविधा देता है, जिससे "वोकल फॉर लोकल" पहल को बढ़ावा मिलता है। इसके अलावा, मंत्रालय द्वारा विकसित की गई मेरी पंचायत जैसे एप्लिकेशनों ने पंचायत में नियोजन, गतिविधियों और कार्यों की प्रगति की जानकारी जनता तक पहुँचाकर पंचायत शासन में पारदर्शिता लाने का प्रयास किया है। इसी तरह, पंचायत निर्णय एक ऑनलाइन एप्लिकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन में पारदर्शिता लाना और बेहतर प्रबंधन करना है।

इसके अलावा, पंचायत खातों और उनके वित्तीय प्रबंधन के ऑनलाइन ऑडिट के लिए एक एप्लिकेशन 'ऑडिटऑनलाइन' विकसित किया गया है। अप्रैल 2020 में पंचायतों के वित्तीय प्रबंधन को मजबूत करने के लिए केंद्रीय वित्त आयोग की निधि के उपयोग के पारदर्शी लेखापरीक्षण के लिए ऑडिटऑनलाइन की शुरुआत की गई। लेखापरीक्षा वर्ष 2022-23 के लिए, 2.58 लाख लेखापरीक्षा योजनाएँ बनाई गई हैं और पीआरआई द्वारा 2.57 लाख लेखापरीक्षा रिपोर्ट तैयार की गई हैं।

इसके अलावा, डिजिटल इंडिया के विजन को प्राप्त करने के लिए, दूरसंचार विभाग (DoT) द्वारा देश की सभी ग्राम पंचायतों को ब्रॉडबैंड कनेक्टिविटी प्रदान करने हेतु चरणबद्ध तरीके से भारतनेट परियोजना को लागू किया जा रहा है। अब तक, कुल 2.68 लाख ग्राम पंचायतों/पारंपरिक स्थानीय निकायों (TLB) में से 2.18 लाख GP/TLB को भारतनेट परियोजना के तहत हाई-स्पीड इंटरनेट सेवाएँ प्रदान करने हेतु सेवा के लिए तैयार किया गया है। डिजिटल कनेक्टिविटी को और बेहतर बनाने के लिए, भारतनेट चरण- I और चरण- II के मौजूदा नेटवर्क के उन्नयन और शेष ग्राम पंचायतों में नेटवर्क के निर्माण के लिए संशोधित भारतनेट कार्यक्रम को दिनांक 04.08.2023 को कैबिनेट द्वारा अनुमोदित किया गया था।

(ग): ई-पंचायत मिशन मोड परियोजना के अंतर्गत ई-पंचायत एप्लीकेशनों के रखरखाव के लिए केंद्रीय स्तर पर सहायता हेतु राष्ट्रीय सूचना विज्ञान केंद्र सेवा निगम (एनआईसीएसआई) को धनराशि प्रदान की जा रही है। पिछले तीन वर्षों में ई-पंचायत मिशन मोड परियोजना पर वर्षवार वार्षिक व्यय निम्नानुसार है:

वित्त वर्ष	बजट अनुमान (बी.ई.)	संशोधित अनुमान (आर.ई.)	वास्तविक व्यय
2021-22	20	11.71	11.71
2022-23	20	15	15
2023-24	20	16.28	16.03

(घ): ई-पंचायत मिशन मोड परियोजना (एमएमपी) के तहत सभी ग्राम पंचायतों को ई-ग्रामस्वराज और अन्य एप्लीकेशनों की विभिन्न कार्यक्षमताओं का उपयोग करने के लिए प्रोत्साहित करने की परिकल्पना की गई है। आज तक, 2.55 लाख ग्राम पंचायत (जीपी), 5,952 ब्लॉक पंचायत और 546 जिला पंचायतों ने 2024-25 के लिए अपनी विकास योजनाएं तैयार की हैं और उन्हें ई-ग्रामस्वराज एप्लिकेशन पर अपलोड किया है। इसके अलावा, 2.56 लाख जीपी ने चालू वर्ष 2024-25 में लेखांकन

के उद्देश्य से ई-ग्रामस्वराज को अपनाया है, जिनमें से 2.44 लाख जीपी ने ई-ग्राम स्वराज-पीएफएमएस इंटरफेस के माध्यम से ऑनलाइन भुगतान शुरू किया है।

(ड): मंत्रालय राज्यों को ई-ग्रामस्वराज एप्लीकेशन अपनाने के लिए वर्चुअल और फिजिकल प्रशिक्षण और सक्षमता के माध्यम से लगातार राज्यों के साथ जुड़ा हुआ है। प्रगति की समीक्षा के लिए नियमित रूप से समीक्षा बैठकें, कार्यशालाएँ, हैंड-होल्डिंग सत्र, वीडियो कॉन्फ्रेंस और वरिष्ठ अधिकारियों द्वारा राज्यों का दौरा किया जाता है। एक राष्ट्रीय परियोजना प्रबंधन इकाई (एनपीएमयू) भी इस परियोजना के कार्यान्वयन का समन्वय/सुविधा प्रदान करती है। महाराष्ट्र सहित सभी राज्य अपने उपलब्ध संसाधनों के आधार पर ई-पंचायत एमएमपी को लागू करने के प्रयास कर रहे हैं। इसके अलावा, वाशिम और यवतमाल जिला पंचायतों के अंतर्गत सभी ग्राम पंचायतों को ई-ग्राम स्वराज पर ऑनबोर्ड कर लिया गया है।

विवरण

वित्त वर्ष 2024-25 के दौरान पंचायत स्तर पर ई-ग्रामस्वराज को राज्यवार अपनाना

क्र.सं.	ग्राम पंचायतों एवं समकक्षों की कुल संख्या	शामिल ग्राम पंचायत	ऑनलाइन भुगतान के साथ ग्राम पंचायतें और समकक्ष	ब्लॉक पंचायतों की कुल संख्या	शामिल ब्लॉक पंचायत	ऑनलाइन भुगतान के साथ ब्लॉक पंचायतें	जिला पंचायतों एवं समकक्षों की कुल संख्या	शामिल जिला पंचायत	ऑनलाइन भुगतान के साथ जिला पंचायतें
1	13328	13296	12970	660	660	642	13	13	13
2	2108	2106	222	0	0	0	27	25	8
3	2662	2197	2176	191	191	189	30	29	27
4	8054	8054	8045	534	534	530	38	38	38
5	11596	11594	11516	146	146	146	27	27	27

6	191	190	93	0	0	0	2	2	2
7	14656	14599	13890	248	248	248	33	33	33
8	6226	6222	5914	143	143	134	22	22	22
9	3615	3614	3540	81	81	81	12	12	12
10	4345	4345	4329	264	264	262	24	24	24
11	5954	5954	5937	238	232	126	31	31	28
12	941	941	941	152	152	152	14	14	14
13	23011	23009	22980	313	313	310	52	52	52
14	27917	27894	26737	351	351	307	34	34	34
15	3180	161	123	0	0	0	12	6	4
16	6817	0	0	2241	0	0	3	3	0
17	842	842	832	0	0	0	0	0	0
18	1289	186	0	0	0	0	0	0	0
19	6794	6794	6793	314	314	314	30	30	30
20	13237	13222	9775	152	151	114	22	22	19
21	11211	11207	10837	361	353	351	33	33	33
22	199	199	195	0	0	0	6	6	6
23	12525	12525	12519	388	388	388	36	36	36
24	12991	12768	12636	572	540	508	32	32	32
25	1194	1185	1174	75	75	75	9	9	9
26	7795	7794	7743	95	95	95	13	13	13
27	57691	57691	57609	826	826	818	75	75	75
28	3339	3339	3338	345	345	345	22	21	21
कुल	263708	251928	242864	8690	6402	6135	652	642	612

LIFESPAN OF RURAL ROADS UNDER PMGSY**4999. SHRI RAJIV PRATAP RUDY:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that the roads constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY) are designed for a lifespan of ten years for which the contractors are responsible for maintenance for the first five years and State Governments for the next five years;
- (b) whether it is also a fact that several contractors fail to adhere to these maintenance obligations, leading to degraded road quality in the country including Bihar;
- (c) the details and total number of contractors, if any, who have been blacklisted for poor road construction and maintenance under PMGSY in the country including Bihar;
- (d) the steps taken by the Government to ensure strict compliance with Standard Bidding Document (SBD) provisions regarding road maintenance; and
- (e) whether there are any plans to strengthen monitoring mechanisms to improve the durability and quality of rural roads under PMGSY?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a): In terms of the Rural Road Manual published by the Indian Road Congress (IRC), roads constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) are constructed with a design life of at least 10 years. As per PMGSY guidelines, maintenance of roads constructed under the programme is the responsibility of the State Governments. All PMGSY road works are covered by initial five-year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5-year post-construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5-year maintenance, including renewal as per cycle, from time to time.

(b): PMGSY has a three-tier Quality Control mechanism for ensuring construction of quality road works and durability of road assets. Under the first tier, the Programme Implementation Units are required to ensure process control through mandatory tests on material and workmanship at the field laboratory. The second tier is a structured independent quality monitoring at the State level through State Quality Monitors to ensure that every work is inspected at the initial stage, intermediate stage and final stage of the construction. Under the third tier, which is at the national level, independent National Quality Monitors are deployed for

random inspection of ongoing, completed, and maintenance stage road works to monitor quality and also to provide guidance of senior professionals to the field functionaries. Based on the periodic monitoring of the quality of roads under the 3-tier mechanism, corrective measures, wherever necessary, are taken by the State Governments. Thereafter, the Action Taken Report (ATR) is verified on-site by State Quality Monitors (SQMs). The State Quality Coordinator (SQC) then examines the ATR and furnishes the compliance report. The monitoring of Action Taken Reports (ATRs) is done by National Rural Infrastructure Development Agency (NRIDA), which is a technical arm of the Ministry of Rural Development.

To strengthen the quality check mechanism, the establishment of a field Lab has been made compulsory. These labs are also to be geo-tagged. Unless these are ensured, no payment is allowed to be made against such roads. Also, a new version of the Quality Monitoring System App has been developed to include e-forms and other initiatives, which has strengthened quality monitoring systems. Consequent upon the introduction of Electronic Maintenance of Rural Roads under PMGSY (eMARG), payment on account of maintenance to the contractor, during the defect liability period, is made commensurate with the quality of roads maintained by him/her through a performance-based contract management system.

(c): The blacklisting of contractors for any lapse in implementation of the programme is done by the respective State Governments. No centralized data is maintained in this regard by the Ministry.

(d): Tendering of PMGSY works is done by the respective State governments. However, to bring uniformity in the awarding of works sanctioned under PMGSY, the National Rural Infrastructure Development Agency, a technical arm of the Ministry, has developed a Standard Bidding Document (SBD). States are required to follow the various provisions of SBD in the matter of awarding works sanctioned under PMGSY. In case of poor quality of work, States are advised to take necessary action against such contractors and rectify the works at their cost. SBD already has strict provisions to ensure that good-quality contractors are engaged for the execution of PMGSY works; however, the States/UTs are further advised to ensure strict technical evaluation during the technical scrutiny of bids.

(e): PMGSY has a robust mechanism in place to ensure effective monitoring and quality construction of works.

To effectively monitor the entire Programme and bring about greater efficiency, accountability and transparency in implementation, a modern web-based online management, Monitoring, and Accounting System (OMMAS) has been set up for PMGSY. Implementation of all sanctioned works is being monitored through OMMAAS on a real-time basis to ensure that the physical and financial progress are in sync with the overall targets given to states. Further, a Project Management

Information System (PMIS) has been developed for better management of the construction activities of each road sanctioned under PMGSY-III.

To enhance transparency during road construction, it has been made mandatory to install Global Positioning System (GPS) -enabled Vehicle Tracking System (VTS) on all vehicles/ machinery/ equipment deployed by the contractor/ PIUs for execution of PMGSY works. This helps in assessing the proper operation of this machinery/equipment for a specified period, which is essential for achieving the specified quality of the roads being constructed.

Further, as a measure of further enhancing the focus on maintenance of roads during the defect liability period and also streamlining the delivery of routine maintenance of PMGSY roads, eMARG has been introduced, which is conceptualized on Performance Based Maintenance Contracts (PBMC). As mentioned in reply to (b) above, payment to the contractor is now made through eMARG, which is based on the minimum condition of road, its cross drainage works and traffic assets. Payments are based on how well the contractor manages to comply with the performance standards or service levels defined in the contract, and not on piece work.

INDUSTRIAL INFRASTRUCTURE UPGRADATION SCHEME

5000. SHRI SUDHAKAR SINGH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the current status of the Industrial Infrastructure Upgradation Scheme (IIUS) and how many industrial clusters and parks have been upgraded under this scheme so far;

(b) the total funds allocated, released and utilized for infrastructure upgradation in industrial areas, particularly in underdeveloped areas, State-wise including Bihar;

(c) whether the Government has any plans to expand the IIUS scheme to promote industrial growth in economically backward regions and if so, what are the specific targets for States like Bihar, Jharkhand and Odisha;

(d) the steps are being taken to improve power supply road connectivity, digital infrastructure, and environmental sustainability in industrial areas benefiting from IIUS; and

(e) whether the Government is collaborating with State Governments and private sector players to enhance industrial infrastructure under this scheme and if so, the key developments in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a): Industrial Infrastructure Up-gradation Scheme (IIUS) was launched in 2003 with an objective of enhancing industrial competitiveness of domestic industry by providing quality infrastructure through public private partnership in selected functional clusters/locations which had potential to become globally competitive.

The Scheme was recast in February' 2009 as Recast Industrial Infrastructure Up-gradation Scheme (IIUS) on the basis of an independent evaluation to strengthen the implementation process. A modified version of IIUS viz. 'Modified Industrial Infrastructure Up-gradation Scheme (MIIUS)' was notified in July' 2013. Under MIIUS, projects have been undertaken to upgrade infrastructure in existing Industrial Parks/Estates/ Areas. A total of 58 projects in different States were sanctioned by Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry under Industrial Infrastructure Upgradation Scheme (IIUS)/ Recast Industrial Infrastructure Upgradation Scheme (RIIUS)/ Modified Industrial Infrastructure Upgradation Scheme (MIIUS).

(b): The details of total funds allocated, released and utilized for infrastructure upgradation in industrial areas, State-wise is given in the enclosed **Statement**.

(c) to (e): No sir.

STATEMENT

Completed projects under IIUS/RIIUS/MIIUS:

S. No	Scheme Name	Name of the Industrial Cluster	State	Allocated Gol Grant (in ₹ Cr.)	Released/ Utilized Gol grant (in ₹ Cr.)
1	IIUS	Auto Components Cluster, Pune	Maharashtra	44.99	44.54
2	IIUS	Chemical Cluster, Ankleshwar	Gujarat	50.00	49.50
3	IIUS	Textiles Cluster, Tirupur	TN	50.00	49.50

4	IIUS	Foundry/Pump/ Motor Cluster, Coimbatore	TN	39.66	39.08
5	IIUS	Chemical Cluster, Vapi	Gujarat	40.49	39.28
6	IIUS	Textiles Cluster, Ludhiana Punjab	Punjab	12.24	13.16
7	IIUS	Chemical Cluster, Ahmedabad	Gujarat	41.8	41.39
8	IIUS	Foundry Cluster, Belgaum	Karnataka	18.58	18.02
9	IIUS	Auto Components Cluster, Chennai	TN	29.32	29.02
10	IIUS	Leather Cluster, Ambur	TN	45.08	43.50
11	IIUS	Auto Components Cluster, Pithampur	MP	47.23	46.76
12	IIUS	Textile Cluster, Ichalkaranji	Maharashtra	33.25	32.91
13	IIUS	Machine Tools Cluster, Bangalore	Karnataka	49.12	47.65
14	IIUS	Cereals Pulses & Staples Cluster, Madurai	TN	30.15	29.85
15	IIUS	Pharma Cluster, Hyderabad	Telangana	49.62	48.13
16	IIUS	Multi Industry Cluster, Haldia	WB	25.40	34.89
17	IIUS	Engineering Cluster, Nashik	Maharashtra	42.88	42.45
18	IIUS	Marble Cluster, Kishangarh	Rajasthan	26.79	26.53
19	IIUS	Metallurgical Cluster, Jajpur	Odisha	50.00	49.50
20	IIUS	Leather Cluster, Kanpur	UP	9.32	9.04
21	IIUS	Gem & Jewellery Cluster, Surat	Gujarat	45.61	44.36
22	IIUS	Iron & Steel Cluster, Raipur	Chattishgarh	21.16	20.94

23	IIUS	Coir Cluster, Alappuzha	Kerala	42.60	42.174
24	IIUS	Auto Components Cluster, Vijaywada	AP	23.01	22.31
25	RIIUS	Baddi Infrastructure, Baddi	HP	59.95	58.15
26	RIIUS	Marathwada Automobile Cluster, Aurangabad	Maharashtra	60.00	58.20
27	RIIUS	Kolhapur Foundry Cluster	Maharashtra	32.59	31.62
28	RIIUS	Bamboo Technology Park, Guwahati	Assam	52.63	51.05
29	RIIUS	Narol Textiles Infra. Env. Management, Narol	Gujarat	58.28	56.53
30	IIUS	Handloom Cluster, Chanderi	MP	22.39	21.78
31	MIIUS	Industrial Area, Ujjaini, Dhar	MP	12.62	12.62
32	MIIUS	Hosur Engineering Industry Cluster	Tamil Nadu	7.69	7.69
33	IIUS	Auto Cluster, Adityapur	Jharkhand	47.79	46.37
34	MIIUS	Bobbili growth Center, Vizianagaram District	Andhra Pradesh	2.54	2.54
35	MIIUS	Industrial Growth Centre, Urla, Distt. Raipur	Chhattisgarh	12.26	12.26
36	MIIUS	Sirgitti Engineering Cluster	Chhattisgarh	8.74	8.74
37	MIIUS	Industrial Area, Sitapur, Morena	MP	12.75	12.75
38	MIIUS	Industrial Infra Upgradation at IMT, Bawal	Haryana	7.00	7.00
39	MIIUS	RK Nagar Industrial Area	Tripura	38.76	38.76
40	MIIUS	Bodhjungnagar Industrial Area	Tripura	43.51	43.51

41	MIIUS	Industrial InfraUpgradation of IMTManesar	Haryana	9.43	9.43
42	MIIUS	KINFRA Defence Park, Palakkad	Kerala	49.55	49.55
43	MIIUS	Industrial Estate, Kathua	J &K	12.92	12.92
44	MIIUS	Hindupur Growth Centre & IPGollapuram, Anantpur District	Andhra Pradesh	7.316	7.316
45	MIIUS	Zuangtui Industrial Estate, Aizawl	Mizoram	14.18	14.18
46	MIIUS	Industrial Area, Kandrori	HP	18.85	18.85
47	MIIUS	Industrial Area, Pandoga	HP	20.61	20.61
48	MIIUS	Light Engineering Cluster, Nabha, Patiala	Punjab	10.51	10.51
49	IIUS	Rubber Cluster, Howrah	WB	15.72	15.25
50	IIUS	Foundry Cluster, Howrah	WB	38.68	38.29
51	RIIUS	Plastic, Polymer and Allied Cluster, Balasore	Odisha	58.28	56.53
52	MIIUS	Tupudana Industrial Area, Ranchi	Jharkhand	12.85	12.85

Ongoing projects under IIUS/RIIUS/MIIUS

S No.	Scheme Name	Name of the Industrial Cluster	State	Allocated Gol grant (in ₹ Cr.)	Released/ Utilized Gol grant (in ₹ Cr.)
1	IIUS	Readymade Garments Cluster, Jabalpur	MP	39.68	38.97
2	IIUS	Pandhurna Industrial Cluster, Chhindwara*	MP	43.07	41.77

3	RIIUS	Tiruchirappalli Engineering and Technology Cluster	Tamil Nadu	58.28	56.53
4	MIIUS	Kolhar Industrial Area, Bidar	Karnataka	24.36	24.36
5	MIIUS	Angul Aluminium Park	Odisha	33.44	33.44
6	MIIUS	Pashamylaran Industrial Area, Medak	Telangana	25.76	13.92

* The project has been withdrawn by DPIIT.

CREATION OF JOBS UNDER MGNREGS

5001. DR. PRABHA MALLIKARJUN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the total number of jobs created under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last three years, State/UT-wise;

(b) the gender and age-wise number of people mapped in States during the last three years;

(c) whether the entire demand for jobs under the scheme have been fulfilled during such period, if so, the details thereof; and

(d) whether the Government is planning to bring an alternative scheme to the MGNREGS, ifso, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):

(a): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. State/Union Territory (UT)-wise persondays generated under Mahatma Gandhi NREGS during the last three financial years is given given in the enclosed **Statement-I**.

(b): State/Union Territory (UT)-wise total number of workers who availed employment and the number of women who availed employment under Mahatma Gandhi NREGS during the last three financial years is given in the enclosed **Statement-II**.

State/Union Territory (UT)-wise details of age-wise workers who availed employment under Mahatma Gandhi NREGS during the last three financial years is given in the enclosed **Statement-III**.

(c): The details of households demanded employment and households offered employment under Mahatma Gandhi NREGS during the last three financial years is given below:

Financial Year	Households demanded employment (in crore)	Employment offered to households (in crore)	Percentage of household offered employment (%)
2021-22	8.05	8.02	99.55
2022-23	6.90	6.89	99.84
2023-24	6.52	6.51	99.85

(As per NREGASoft)

While the work demanded closely matches the work offered, the difference of work availed with the former is on account of lack of utilisation of such offering by workers. This could be on account of better employment opportunities elsewhere, illness or any other relevant factor.

(d): No such proposal is under consideration in the Ministry of Rural Development. The Government is focusing on strengthening MGNREGS through budgetary allocation of ₹86,000 crore for 2024-25, which is the highest ever allocation at the Budget Estimate (BE) stage since inception of the scheme.

STATEMENT-I

State/Union Territory (UT)-wise persondays generated under Mahatma Gandhi NREGS during the last three financial years.				
Sl. No.	State/UTs	Persondays generated (in lakh)		
		2021-22	2022-23	2023-24
1	Andhra Pradesh	2414.79	2395.36	2554.92
2	Arunachal Pradesh	158.69	151.07	160.35
3	Assam	915.85	786.74	874.22
4	Bihar	1802.75	2364.33	2205.13
5	Chhattisgarh	1692.27	1324.97	1276.61
6	Goa	0.95	0.94	0.43
7	Gujarat	568.01	465.99	492.75
8	Haryana	146.39	96.46	123.12
9	Himachal Pradesh	370.94	307.89	344.31
10	Jammu And Kashmir	406.18	308.68	374.73
11	Jharkhand	1132.20	914.86	1097.13
12	Karnataka	1632.10	1257.76	1384.54
13	Kerala	1059.66	965.78	994.59

14	Ladakh	19.27	19.56	20.24
15	Madhya Pradesh	2998.50	2258.98	1995.60
16	Maharashtra	825.30	787.84	1159.94
17	Manipur	303.31	73.87	146.08
18	Meghalaya	393.63	289.22	324.91
19	Mizoram	200.77	202.33	204.07
20	Nagaland	192.58	196.81	178.73
21	Odisha	1977.63	1850.87	1828.26
22	Punjab	331.43	321.14	350.80
23	Rajasthan	4242.67	3571.33	3751.60
24	Sikkim	34.34	32.47	34.32
25	Tamil Nadu	3457.26	3346.55	4087.02
26	Telangana	1457.93	1218.66	1208.58
27	Tripura	426.18	334.55	370.49
28	Uttar Pradesh	3255.23	3112.35	3452.17
29	Uttarakhand	243.18	206.40	196.87
30	West Bengal	3642.27	378.75	1.65
31	Andaman and Nicobar	1.14	1.29	1.24
32	Dadra and Nagar Haveli and Daman and Diu	0.00	0.00	0.41
33	Lakshadweep	0.01	0.05	0.04
34	Puducherry	6.15	8.30	21.89
	Total	36309.53	29552.12	31217.71

As per NREGASoft

STATEMENT-II

State/Union Territory (UT)-wise total number of workers who availed employment and the number of women who availed employment under Mahatma Gandhi NREGS during the last three financial years.

Sl. No.	State/UTs	2021-22		2022-23		2023-24	
		Total workers availed employment (in lakh)	Number of women availed employment (in lakh)	Total workers availed employment (in lakh)	Number of women availed employment (in lakh)	Total workers availed employment (in lakh)	Number of women availed employment (in lakh)
1	Andhra Pradesh	77.37	41.85	75.99	41.93	75.43	41.93
2	Arunachal Pradesh	2.79	1.25	2.88	1.33	2.82	1.33
3	Assam	39.88	19.33	34.30	16.96	33.48	17.03
4	Bihar	54.12	28.47	57.75	31.02	53.84	28.96
5	Chhattisgarh	55.06	28.15	47.19	24.70	44.14	23.36
6	Goa	0.03	0.03	0.04	0.03	0.02	0.02
7	Gujarat	18.44	8.71	16.31	7.91	15.12	7.27
8	Haryana	5.70	3.02	4.41	2.53	5.24	3.06
9	Himachal Pradesh	9.96	5.84	8.81	5.34	9.49	5.67
10	Jammu And Kashmir	10.85	3.78	9.89	3.29	9.93	3.48
11	Jharkhand	30.99	14.33	24.98	11.95	25.59	12.32
12	Karnataka	63.61	31.48	53.16	26.96	54.02	27.68
13	Kerala	18.99	15.65	17.59	14.68	16.62	13.85
14	Ladakh	0.37	0.23	0.39	0.24	0.37	0.23
15	Madhya Pradesh	95.69	41.40	75.50	32.99	63.73	28.64
16	Maharashtra	36.88	16.28	37.06	16.50	41.28	18.08
17	Manipur	5.94	3.09	3.75	1.99	5.03	2.72
18	Meghalaya	7.31	3.95	6.45	3.53	6.29	3.70
19	Mizoram	2.14	1.03	2.20	1.06	2.24	1.10
20	Nagaland	4.64	1.86	4.91	2.15	4.68	2.14
21	Odisha	55.53	25.85	51.75	24.63	49.91	24.18
22	Punjab	10.72	6.46	10.18	6.58	10.16	6.70

23	Rajasthan	100.86	61.13	88.07	55.12	86.97	55.01
24	Sikkim	0.75	0.38	0.71	0.37	0.70	0.37
25	Tamil Nadu	79.96	64.96	75.79	62.60	79.39	65.57
26	Telangana	48.78	27.43	45.45	26.03	40.62	23.62
27	Tripura	8.53	4.13	8.20	4.05	8.43	4.19
28	Uttar Pradesh	95.45	34.47	83.69	32.32	81.28	33.39
29	Uttarakhand	7.92	4.46	6.81	3.90	6.38	3.66
30	West Bengal	111.22	51.13	20.20	9.83	0.09	0.04
31	Andaman and Nicobar	0.06	0.03	0.05	0.03	0.05	0.03
32	Dadra and Nagar Haveli and Daman and Diu	0.00	0.00	0.00	0.00	0.02	0.01
33	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00
34	Puducherry	0.41	0.36	0.46	0.40	0.59	0.50
	Total	1060.94	550.53	874.91	472.96	833.97	459.80

(As per NREGASoft)

STATEMENT-III

State/Union Territory (UT)-wise details of age-wise workers availed employment under Mahatma Gandhi NREGS during the last three financial years.

Sl. No.	State/UTs	FY 2021-22					
		Age-wise workers availed employment					
		18-30	31-40	41-50	51-60	61-80	Greater than 80
1	Andhra Pradesh	401018	1444671	2059167	1958733	1725494	147003
2	Arunachal Pradesh	53096	68994	66046	51028	35764	2507
3	Assam	404654	1169344	1310939	776165	300019	8722
4	Bihar	805539	1600769	1591796	956145	439699	17103
5	Chhattisgarh	445768	1883024	1709983	1013115	446655	8301
6	Goa	28	388	1216	1149	690	7

7	Gujarat	239162	536793	544370	356904	148787	2267
8	Haryana	59530	172913	177245	109209	49320	1507
9	Himachal Pradesh	49685	237749	296009	214156	184009	12697
10	Jammu And Kashmir	98577	325909	337469	217500	101331	2395
11	Jharkhand	633199	928598	837964	500403	191309	6162
12	Karnataka	472517	1690626	1892946	1459437	812689	16862
13	Kerala	25021	216985	518681	593157	531325	13826
14	Ladakh	946	7853	12053	9554	6789	262
15	Madhya Pradesh	1363510	2869500	2701688	1709129	868870	43744
16	Maharashtra	259936	1065730	1163520	781043	406360	10353
17	Manipur	37412	139935	163917	128727	116070	7651
18	Meghalaya	105219	217053	175397	128712	96424	7905
19	Mizoram	13732	58414	62888	37125	36144	5298
20	Nagaland	24203	110693	124275	102187	95528	6929
21	Odisha	522459	1446209	1757791	1179938	610620	30468
22	Punjab	72471	251098	306274	239732	190414	12160
23	Rajasthan	1190490	2977900	2731144	1845341	1254323	72571
24	Sikkim	2868	19352	23140	15386	12054	648
25	Tamil Nadu	271799	1551650	2598296	2005611	1519613	48979
26	Telangana	311344	841410	1190230	1153957	1196036	182256
27	Tripura	31555	229041	258493	188488	133083	11763
28	Uttar Pradesh	1033665	2802839	3151240	1828811	701929	12513
29	Uttarakhand	54541	197762	244508	166420	121489	4051
30	West Bengal	668933	2753841	3278021	2701996	1642372	76491
31	Andaman And Nicobar	171	1572	2141	1169	584	16

	Dadra and Nagar Haveli and						
32	Daman and Diu	0	0	0	0	0	0
33	Lakshadweep	1	8	11	2	2	0
34	Puducherry	843	8685	13674	10600	7055	173
	Total	9653892	27827308	31302532	22441029	13982850	773590

State/Union Territory (UT)-wise details of age-wise workers availed employment under Mahatma Gandhi NREGS during the last three financial years.

SI No	State/UTs	FY 2022-23					
		Age-wise workers availed employment					
		18-30	31-40	41-50	51-60	61-80	Greater than 80
1	Andhra Pradesh	426154	1442219	1963936	1884855	1739438	141271
2	Arunachal Pradesh	63255	68371	64970	50571	37476	2094
3	Assam	318336	906431	1116602	734660	338055	10821
4	Bihar	1012265	1704941	1613433	990312	441250	12938
5	Chhattisgarh	363696	1510637	1551036	900602	388651	5271
6	Goa	29	358	1265	1316	878	16
7	Gujarat	208721	460375	482365	321589	144465	2356
8	Haryana	27939	123429	145628	95987	46490	1399
9	Himachal Pradesh	50425	213209	263287	188961	154727	8743
10	Jammu And Kashmir	75729	277351	314131	215048	103198	2003
11	Jharkhand	520332	745996	679236	398585	149076	3223
12	Karnataka	446713	1445529	1580717	1188374	636062	11379
13	Kerala	18106	171769	447838	554937	549772	16201

14	Ladakh	865	7284	12311	10291	8106	319
15	Madhya Pradesh	920881	2137699	2181214	1448955	818287	36983
16	Maharashtra	268349	1013449	1191734	795303	424390	10537
17	Manipur	19624	80814	105313	84732	81646	5699
18	Meghalaya	90664	185011	158178	115343	90149	5431
19	Mizoram	13723	57750	64802	39128	38285	5820
20	Nagaland	24494	112162	133108	109460	105543	6742
21	Odisha	503849	1256638	1593650	1147903	645339	28595
22	Punjab	57127	223059	286536	237805	198626	15474
23	Rajasthan	1003594	2418941	2402007	1673530	1224451	70060
24	Sikkim	2555	16651	22761	15273	12205	616
25	Tamil Nadu	259222	1284127	2398341	1982479	1595850	59262
26	Telangana	262640	737015	1091917	1103029	1175832	174563
27	Tripura	28137	204377	253514	187877	134781	10846
28	Uttar Pradesh	937509	2318938	2718027	1695541	684005	10291
29	Uttarakhand	44171	154517	209194	150700	115152	4672
30	West Bengal	91690	437024	597480	529259	348021	16605
31	Andaman And Nicobar	191	1362	1897	1194	689	27
32	Dadra and Nagar Haveli and Daman and Diu	0	0	0	0	0	0
33	Lakshadweep	6	22	38	30	5	0
34	Puducherry	763	7946	14312	12246	9892	352
	Total	8061754	21725401	25660778	18865875	12440792	680609

State/Union Territory (UT)-wise details of age-wise workers availed employment under Mahatma Gandhi NREGS during the last three financial years.

SI No	State/UTs	FY 2023-24					
		Age-wise workers availed employment					
		18-30	31-40	41-50	51-60	61-80	Greater than 80
1	Andhra Pradesh	416221	1372437	1947984	1881007	1785388	138341
2	Arunachal Pradesh	66957	66130	62528	47994	35672	1803
3	Assam	300886	839906	1075713	741679	369955	10000
4	Bihar	1109665	1513025	1441399	917571	393192	7070
5	Chhattisgarh	307565	1281367	1529104	895214	395800	5224
6	Goa	25	201	706	748	498	8
7	Gujarat	178504	410616	458976	308221	143192	1806
8	Haryana	34877	143539	173081	115669	55696	1508
9	Himachal Pradesh	48524	211871	284856	212545	180446	9595
10	Jammu And Kashmir	74903	273987	316408	217324	107064	2092
11	Jharkhand	590897	735710	676431	402940	150029	2458
12	Karnataka	402482	1398151	1634656	1239204	707874	10832
13	Kerala	14585	136235	397849	529001	564807	19145
14	Ladakh	790	6283	11682	10046	7499	216
15	Madhya Pradesh	756386	1738765	1915568	1268589	670715	15687
16	Maharashtra	329641	1051345	1357052	905378	470334	9245
17	Manipur	27689	105889	143283	113811	105470	7167
18	Meghalaya	84644	180680	159991	112388	85677	5383
19	Mizoram	13593	55365	66329	42089	40420	6253
20	Nagaland	23272	105567	132590	104069	99364	3389

21	Odisha	476918	1158255	1577932	1129461	629472	14518
22	Punjab	55023	212301	281622	241034	207514	18200
23	Rajasthan	955060	2307315	2433163	1684592	1242840	58301
24	Sikkim	2335	15095	22983	15866	12504	515
25	Tamil Nadu	301585	1242955	2461957	2120172	1739747	72722
26	Telangana	217921	621798	995667	1000007	1071557	155163
27	Tripura	27712	199111	269779	196264	140581	9320
28	Uttar Pradesh	923198	2191148	2615511	1682797	690881	8707
29	Uttarakhand	40583	136271	198656	144800	110653	4602
30	West Bengal	264	1770	2689	2494	2072	126
31	Andaman And Nicobar	137	1047	1826	1183	709	30
32	Dadra and Nagar Haveli and Daman and Diu	344	604	564	326	312	38
33	Lakshadweep	2	9	35	26	5	0
34	Puducherry	1286	10043	18511	15733	12644	488
	Total	7784474	19724791	24667081	18300242	12230583	599952

PROGRESS ON NATURAL AND ORGANIC FARMING INITIATIVES

5002. SHRI BENNY BEHANAN:

SHRI APPALANAIDU KALISSETTI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the total area under natural and organic farming in India as of 2025, along with the Statewise distribution;

(b) the total funds allocated and utilised for under initiatives to promote organic farming during last five years;

(c) the financial assistance provided to farmers for transitioning to natural and organic farming under the Government schemes; and

(d) the steps taken to enhance market linkages and certification processes for organic produce to boost farmer incomes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The Government is promoting organic farming through two schemes, namely Paramparagat Krishi Vikas Yojana (PKVY) in all States/UTs (except North Eastern States) and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) for north eastern States. Till date, 59.74 lakh Ha area has been covered under organic farming. The State-wise distribution of area covered under organic farming is given in the enclosed **Statement-I**.

Under the PKVY scheme, a total of ₹2525.21 crore has been allocated over the last five years (2020-21 to 2024-25), with ₹1426.03 crore utilized. Under the MOVCDNER scheme, a total of ₹1133.00 crore has been allocated over the last five years (2020-21 to 2024-25), with ₹936.05 crore utilized.

The Union Cabinet has approved the National Mission on Natural Farming (NMNF) on 25th November 2024 as a centrally sponsored scheme to promote Natural Farming

(NF). The Mission envisages to cover 7.78 lakh Ha area under NF. The State-wise allocated area is given in the enclosed **Statement-II**.

(c): Under the PKVY scheme, States/UTs are provided financial assistance of ₹31,500 per Ha over 3 years in the organic clusters, out of which, ₹15,000 per Ha is provided directly to farmers through Direct Benefit Transfer (DBT) for on-farm and off-farm organic inputs, ₹4,500 per Ha for marketing, packaging, branding, value addition etc., ₹3,000 per Ha for certification and residue analysis and ₹9,000 per Ha for training and capacity building.

Under the MOVCDNER scheme, assistance of ₹46,500 per Ha over 3 years is provided for creation of Farmers Producer Organization, support to farmers for organic inputs, etc. Out of this, assistance of ₹32,500 per Ha is provided to farmers for off-farm/ on-farm organic inputs including ₹15,000 per Ha as DBT to the farmers. One farmer can avail assistance for a maximum of 2 Ha area under both the above schemes.

Under the NMNF scheme, output based incentive of ₹4000 per acre per farmer per year up to 2 years is provided for practicing NF package of practices. Each farmer shall be eligible for support up to a maximum area of one acre.

(d): For better price realization for farmers, the Government has developed an online market linkage platform - www.jaivikkheti.in - for direct sale of organic produce by farmers to the consumers. So far, 6.22 lakh farmers have been registered under the JaivikKheti portal. Further, to promote marketing and ensuring

quality control of organic produce, two types of organic certifications systems have been developed, as given below:

- Third Party Certification by an accredited certification agency under the National Programme for Organic Production (NPOP) of the Ministry of COMMERCE AND INDUSTRY is aimed to promote the development of the export market. The NPOP certification covers all stages - production, processing, trading and export requirements - for organic products.
- For the domestic market, the Participatory Guarantee System (PGS-India), under the Ministry of Agriculture & Farmers' Welfare, involves stakeholders (including farmers/producers) in decision-making. Under this system, the stakeholders assess, inspect and verify each other's production practices for certification of organic produce.

STATEMENT-I

State-wise distribution of total cumulative area covered under organic farming NPOP (including MOVCDNER) + PGS under PKVY till 2023-2024

Area in Ha

SI. No.	State/ UT	NPOP	PGS under PKVY
1	Andhra Pradesh	63,678.69	3,60,805
2	Bihar	29,062.13	31,561
3	Chhattisgarh	15,144.13	1,01,279
4	Goa	12,287.40	15,334
5	Gujarat	6,80,819.99	10,000
6	Haryana	2,925.33	-
7	Himachal Pradesh	9,334.28	18,748

8	Jharkhand	54,408.20	25,300
9	Kerala	44,263.91	94,480
10	Karnataka	71,085.99	20,900
11	Madhya Pradesh	11,48,236.07	74,960
12	Maharashtra	10,01,080.32	66,756
13	Odisha	1,81,022.28	45,800
14	Punjab	11,089.41	6,981
15	Tamil Nadu	42,758.27	32,940
16	Telangana	84,865.16	8,100
17	Rajasthan	5,80,092.22	1,48,500
18	Uttar Pradesh	66,391.34	1,71,185
19	Uttarakhand	1,01,820.39	1,40,740
20	West Bengal	8,117.80	21,400
21	Assam	27,079.40	4,400
22	Arunachal Pradesh	16,537.53	380
23	Meghalaya	29,703.30	900
24	Manipur	32,584.50	600
25	Mizoram	14,238.30	780
26	Nagaland	16,221.56	480
27	Sikkim	75,729.78	63,000
28	Tripura	20,481.36	1,000
29	Jammu & Kashmir	34,746.75	5,160
30	Pondicherry	21.51	-
31	Delhi	9.60	-
32	Ladakh	-	10,480
33	Daman & Diu	-	642
34	Dadra & Nagar Haveli	-	500
Total		44,75,836.90	14,98,583
Grand Total (NPOP + PGS)		59,74,419.90	

STATEMENT-II**State-wise distribution of allocated area under NMNF**

Sl. No.	State/ UT	Area allocated (Ha)
1	Andhra Pradesh	1,28,500
2	Andaman & Nicobar Islands	100
3	Arunachal Pradesh	5,400
4	Assam	1,500
5	Bihar	20,000
6	Chhattisgarh	23,050
7	Dadra & Nagar Haveli and Daman & Diu	150
8	Delhi	150
9	Goa	650
10	Gujarat	50,750
11	Haryana	8,250
12	Himachal Pradesh	21,750
13	Jammu & Kashmir	7,650
14	Jharkhand	4,400
15	Karnataka	49,500
16	Kerala	5,100
17	Ladakh	200
18	Madhya Pradesh	75,650
19	Maharashtra	85,450
20	Manipur	4,000
21	Meghalaya	3,950

22	Mizoram	5,400
23	Nagaland	6,050
24	Odisha	22,150
25	Puducherry	250
26	Punjab	2,500
27	Rajasthan	90,000
28	Tamil Nadu	3,000
29	Telangana	24,450
30	Tripura	5,550
31	Uttar Pradesh	94,300
32	Uttarakhand	10,000
33	West Bengal	18,200
Total		7,78,000

प्रधानमंत्री आवास योजना-ग्रामीण के तहत पारदर्शिता और जवाबदेही

5003. श्री आशीष दुबे:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) (चरण-II) के अंतर्गत आवासों के आबंटन में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए क्या कदम उठाए गए हैं;

(ख) सरकार द्वारा लागत में संभावित वृद्धि को रोकने और यह सुनिश्चित करने के लिए क्या कदम उठाए गए हैं कि आवास आर्थिक रूप से कमजोर वर्गों के लिए सुलभ और वहनीय रहें; और

(ग) क्या इन लाभार्थियों को जीवनयापन की स्थायी स्थितियों के लिए जल आपूर्ति, बिजली और सड़क जैसी अतिरिक्त अवसंरचनात्मक सहायता प्रदान की जा रही है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): प्रधानमंत्री आवास योजना ग्रामीण (पीएमएवाई-जी) के तहत लाभार्थियों की पहचान सामाजिक आर्थिक जाति जनगणना (एसईसीसी)-2011 के तहत निर्धारित आवास वंचना मापदंडों और बहिर्वेशन मानदंडों एवं संबंधित ग्राम सभाओं द्वारा उचित सत्यापन और अपीलीय प्रक्रिया के पूरा होने पर आधारित है। पीएमएवाई-जी के तहत लाभार्थियों की पात्रता की पहचान करने के लिए इन मापदंडों/मानदंडों को एसईसीसी 2011 डेटाबेस और आवास+2018 पर लागू किया गया था।

केंद्रीय मंत्रिमंडल ने 2 करोड़ अतिरिक्त ग्रामीण आवासों के निर्माण के लिए सहायता प्रदान करने हेतु पीएमएवाई-जी को 5 और वर्षों (वित्त वर्ष 2024-25 से 2028-29) के लिए विस्तारित करने को मंजूरी दे दी है। मंत्रिमंडल ने संशोधित बहिर्वेशन मानदंडों का उपयोग करके आवास+ सूची को अपडेट करने को भी मंजूरी दे दी है। अधिकतम पारदर्शिता और आवासों की पहचान से लेकर निर्माण पूरा होने तक की प्रक्रिया में शुचिता सुनिश्चित करने के लिए प्रौद्योगिकी-आधारित (ईकेवाईसी फेस आधारित प्रमाणीकरण) समाधानों का उपयोग करके राज्यों/संघ राज्य क्षेत्रों द्वारा एक नया सर्वेक्षण किया जा रहा है, जैसा कि नीचे दिए गए विवरण में बताया गया है:

- i. **आवास+ 2024 ऐप-** प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के तहत विशेष रूप से डिज़ाइन किया गया एक अनूठा ऐप, जिसमें पूर्व-पंजीकृत सर्वेक्षकों के माध्यम से सहायता प्राप्त सर्वेक्षण, आवास तकनीकी चयन, चेहरा प्रमाणीकरण, आधार आधारित ई-केवाईसी, परिवारों का डेटा कैप्चर, मौजूदा आवास की स्थिति, समय मुद्रित और मौजूदा आवास के प्रस्तावित निर्माण स्थल की जियो टैग की गई फोटो लेना जैसी सुविधाएँ हैं। ऐप ऑनलाइन के साथ-साथ ऑफलाइन मोड में भी काम करता है। पीएमएवाईजी (2024-29) के अगले चरण के लिए आवास+2024 ऐप सर्वेक्षण में पात्र परिवारों के लिए “स्व-सर्वेक्षण” सुविधा उपलब्ध है।

- ii. धोखाधड़ी संबंधी गतिविधियों को रोकने और संभावित अनियमितताओं की जानकारी प्रदान करने के लिए एआई/एमएल मॉडल का उपयोग।
 - iii. अनुशंसा प्रणाली – यह मॉड्यूल एक पूर्ण निर्मित आवास की अपलोड की गई तस्वीरों में पक्की दीवार, पक्की छत, कच्ची दीवार, कच्ची छत, लोगो, खिड़की, दरवाजा और व्यक्ति जैसी आवासों की विभिन्न विशेषताओं की पहचान करता है और अनुमोदन के लिए अंतिम तस्वीर की अनुशंसा करता है।
 - iv. ई-केवाईसी सुविधा – यह ऐप आधार के साथ एकीकृत है और पीएमएवाई-जी लाभार्थियों का सत्यापन करने के लिए एआई-सक्षम फेस प्रमाणीकरण तकनीक का उपयोग करता है।
 - v. जीवंतता पहचान: लाभार्थियों की पहचान के लिए आवास ऐप में आई ब्लिंक/शारीरिक गति की पहचान की सुविधा।
 - vi. 100% आधार-आधारित भुगतान: लाभार्थियों के खातों में सीधे अंतरण किया जाएगा।
- (ख): पीएमएवाई-जी के तहत लाभार्थियों को दी जाने वाली इकाई सहायता केंद्रीय मंत्रिमंडल के अनुमोदन के अनुसार है और वर्तमान में मैदानी क्षेत्रों में 1.20 लाख रुपये और पूर्वोत्तर राज्यों, पहाड़ी राज्यों (जम्मू-कश्मीर और लद्दाख संघ राज्य क्षेत्रों सहित) में 1.30 लाख रुपये की इकाई सहायता प्रदान की जाती है। पूर्वोत्तर राज्यों और हिमालयी राज्यों [उत्तराखंड, हिमाचल प्रदेश और जम्मू-कश्मीर (यूटी)] के लिए केंद्र और राज्य के बीच वित्तपोषण पैटर्न 90:10 है जबकि बाकी राज्यों के लिए 60:40 है और विधानसभा रहित संघ राज्य क्षेत्रों के लिए 100% वित्तपोषण केंद्र द्वारा वहन किया जाता है।

इकाई सहायता के अलावा, लाभार्थियों को महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के साथ अनिवार्य अभिसरण के माध्यम से अकुशल श्रम मजदूरी के 90/95 श्रम दिवसों की सुविधा प्रदान की जाती है। स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी), मनरेगा योजना या वित्तपोषण

के किसी अन्य विशेष स्रोत के माध्यम से शौचालय के निर्माण के लिए 12,000 रुपये की सहायता भी प्रदान की जाती है।

कुछ राज्य/संघ राज्य क्षेत्र पीएमएवाई-जी लाभार्थियों को आवास निर्माण के लिए इकाई सहायता के अलावा अतिरिक्त वित्तीय सहायता भी प्रदान कर रहे हैं। आवास निर्माण को और अधिक वहनीय बनाने के लिए, इस योजना में राज्य-विशिष्ट आवास डिजाइन शामिल किए गए हैं और स्थानीय सामग्रियों के उपयोग को बढ़ावा दिया गया है, जिससे लागत और पर्यावरणीय प्रभाव कम हो रहे हैं।

(ग): जी,हाँ। इस योजना के तहत, पीएमएवाई-जी लाभार्थियों को विभिन्न योजनाओं से अधिकतम लाभ प्रदान करने के लिए, अन्य योजनाओं के साथ अभिसरण को प्रोत्साहित किया जाता है। योजना दिशा-निर्देश एसबीएम-जी, मनरेगा योजना या किसी अन्य विशेष वित्त पोषण स्रोत के साथ अभिसरण के माध्यम से शौचालयों के निर्माण में सहायता करते हैं। पाइप से पेयजल, बिजली कनेक्शन, एलपीजी गैस कनेक्शन, सौर लालटेन और खाना पकाने के लिए स्वच्छ ऊर्जा, आवास की छत पर सौर ऊर्जा, मनरेगा योजना के माध्यम से निर्माण सामग्री की आवश्यकता की पूर्ति और सरकारी कार्यक्रमों के तहत आजीविका के अवसरों के लिए स्व सहायता समूह प्लेटफॉर्म के साथ जुड़ाव के लिए अभिसरण भी किया जा रहा है।

INDUSTRIAL SECTOR

5004. SHRI N. K. PREMACHANDRAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government proposes to identify the crisis and challenges in Industrial Sector, if so, the details thereof;

(b) whether the Government proposes to overcome the issues, challenges of Industrial sector, if so, the action taken thereon;

(c) whether the Government proposes to introduce special scheme for providing developmentfor attracting investors infrastructure, if so, the details thereof;

(d) whether the Government proposes to develop industrial park for the promotion ofindustries, if so, the details thereof;

(e) whether the Government conducted study regarding the steps taken by the StateGovernment for industrial development, if so, the details thereof and rating of the States on thebasis of the step taken for industrial development; and

(f) whether the Government analyzed the reasons for closing down of industries and commercial establishments in Kerala, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (f): The primary responsibility of developing the industrial sector rests with State Governments, including setting up of new industrial units and the revival of closed industrial units in the States. States adopt different policy measures to promote industrial development. The state of Kerala has formulated a new Industrial policy in 2023 to accelerate its industrial growth and create more employment opportunities. The policy aims to provide financial incentives and support to foster the development of industries. Further, the “Kerala Stressed

MSMEs Revival & Rehabilitation scheme” provides financial and other handholding support to the stressed MSMEs.

The Union Government supplements efforts of State Governments to promote industrialization and address the challenges faced by them. Government of India, through Department for Promotion of Industry and Internal Trade (DPIIT) and other Central Ministries/ Departments, provides an enabling eco-system for the overall industrial development of the country through appropriate policy interventions. In addition to ongoing schemes of various Ministries and Departments, the Government has taken various steps for promotion and facilitation of setting up of new industries across State/UTs such as Make in India, Startup India, PM GatiShakti, National Infrastructure Pipeline (NIP), National Industrial Corridor Programme, Production Linked Incentive (PLI) Scheme, promoting Ease of Doing Business (EoDB) and reducing compliance burden, National Single Window System (NSWS), India Industrial Land Bank, Project Monitoring Group (PMG), liberalization of Foreign Direct Investment (FDI) policy, Indian Footwear and Leather Development Programme (IFLDP) Scheme, etc. An institutional mechanism to fast-track investments has been put in place, in the form of Project Development Cells (PDCs), in all concerned Ministries/ Departments of Government of India.

In addition, Government of India has approved the following Central Sector Schemes for Industrial Development of Himachal Pradesh, Uttarakhand, Union

Territory (UT) of Jammu & Kashmir (J&K) and Union Territory (UT) of Ladakh and North Eastern Region (NER):

- i. Industrial Development Scheme (IDS), 2017 for UT of J&K and UT of Ladakh.
- ii. Industrial Development Scheme (IDS), 2017 for Himachal Pradesh (HP) and Uttarakhand (UK).
- iii. New Central Sector Scheme (NCSS) for Industrial Development of J&K.
- iv. North East Industrial and Investment Policy (NEIIPP), 2007.
- v. North East Industrial Development Scheme (NEIDS), 2017.
- vi. Uttar Poorva Transformative Industrialization Scheme (UNNATI, 2024)

The Government is implementing the National Industrial Corridor Development Programme which is aimed at providing multi modal connectivity with complete “plug and play” infrastructure till the plot level along with building resilient and sustainable future ready cities. The industrial corridors are conceived to foster global manufacturing and investment destination hubs in the greenfield smart cities with the ‘best in-class’ infrastructure. Government of India till date has approved the development of 20 projects under National Industrial Corridor Development Programme (NICDP) and further, to establish/build 100 Industrial Parks across the country. The details of 20 projects are given in the enclosed **Statement-I**.

The Department has developed a National level land bank by integrating State industrial Geographic Information System (GIS) with India Industrial Land Bank (IILB) which provides a GIS enabled data base of industrial areas including

clusters, parks, nodes, zones, etc. across the country to help investors identify their preferred location for investment. The platform provides information on available internal infrastructure, external connectivity to nodal points – airports, national highways, railways, dry ports, etc., available raw material, and plug and play facilities. Currently, 4881 industrial parks/estates/SEZs covering 7.62 lakh hectares land area with details on utilities, connectivity, raw material availability, terrain etc. on IILB portal have been mapped. This will enable the investors to see plot level data and availability of updated land related information in real time. State/ UT wise Industrial Park mapped on IILB portal is given in the enclosed **Statement-II**.

The Business Reform Action Plan (BRAP) is an initiative of DPIIT aimed at improving the regulatory framework affecting businesses in India. Launched in 2015, BRAP involves a comprehensive list of reforms that States and Union Territories are encouraged to implement. These reforms span various aspects of business operations, including starting a business, compliance with labor laws, obtaining construction permits, and environmental registrations, among others. BRAP is designed to promote competitive federalism, encouraging states to create a more conducive business environment to attract investments. The performance of states is assessed based on the implementation of the reforms. Till date six editions of BRAP (2015, 2016, 2017-18, 2019, 2020 and 2022) have been completed and States/UTs have been assessed accordingly.

STATEMENT-I**Details of Industrial Corridor Projects as part of the National Industrial Corridor Programme**

Sl. No	Corridor	Name
1	DMIC: Delhi Mumbai Industrial Corridor	1. Dholera Special Investment Region (DSIR), 22.5 sq. km, Gujarat
		2. ShendraBidkin Industrial Area (SBIA), 18.55 sq. km, Maharashtra
		3. Integrated Industrial Township – Greater Noida (IIT-GN), 747.5 acres, Uttar Pradesh
		4. Integrated Industrial Township – VikramUdyogpuri (IIT- VUL), 1100 acres, Madhya Pradesh
		5. Integrated Multi-Modal Logistics Hub – Nangal Chaudhary, 886 acres, Haryana
		6. Multi Modal Logistics Hub & Multi Modal Transport Hub (MMLH & MMTH), 479 acres, Uttar Pradesh
		7. Dighi Port Industrial Area, 6056 acres, Maharashtra
		8. Jodhpur PaliMarwar Industrial Area, 1578 acres, Rajasthan
2	CBIC: Chennai Bengaluru Industrial Corridor	9. Krishnapatnam Industrial Area, 2500 acres, Andhra Pradesh
		10. Tumakuru Industrial Area, 1736 acres, Karnataka
3	Extension of CBIC to Kochi via Coimbatore	11. Palakkad Industrial Area, 1710 acres, Kerala
		12. Khurpia Farm Integrated Manufacturing Cluster, 1002 acres Uttarakhand

4	AKIC: Amritsar Kolkata Industrial Corridor	13. Rajpura Patiala IMC, 1100 acres, Punjab
		14. Hisar Integrated Manufacturing Cluster, 2988 acres, Haryana
		15. Agra, 1058 acres, Uttar Pradesh
		16. Prayagraj, 352 acres, Uttar Pradesh
		17. IMC at Gaya, 1670 acres, Bihar
5	HNIC: Hyderabad Nagpur Industrial Corridor	18. Zaheerabad Phase-1, 3245 acres, Telangana
6	HBIC: Hyderabad Bengaluru Industrial Corridor VCIC: Vizag	19. Orvakal Industrial Area, 2621 acres, Andhra Pradesh
7.	Chennai Industrial Corridor	20. Koparthy Industrial Area, 2596 acres, Andhra Pradesh

STATEMENT-II

State/ UT wise Industrial Park mapped on IILB portal

Row Labels	Count of Park ID
ANDAMAN & NICOBAR	16
ANDHRA PRADESH	425
ARUNACHAL PRADESH	19
ASSAM	53
BIHAR	82
CHANDIGARH	7
CHHATTISGARH	96
DADRA & NAGAR HAVELI	4
DAMAN & DIU	5
DELHI	31

GOA	24
GUJARAT	312
HARYANA	50
HIMACHAL PRADESH	64
JAMMU & KASHMIR	69
JHARKHAND	131
KARNATAKA	384
KERALA	133
LADAKHUT	6
LAKSHADWEEP	8
MADHYA PRADESH	145
MAHARASHTRA	497
MANIPUR	7
MEGHALAYA	9
MIZORAM	8
NAGALAND	6
ODISHA	147
PUDUCHERRY	11
PUNJAB	64
RAJASTHAN*	1209*
SIKKIM	5
TAMIL NADU	370
TELANGANA	169
TRIPURA	13
UTTAR PRADESH	247
UTTARAKHAND	40
WEST BENGAL	15
Grand Total	4881

*Data for Rajasthan is under updation and the numbers would decrease by 31st

March, 2025.

BAREFOOT TECHNICIANS

5005. SHRI G. KUMAR NAIK:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total number of Barefoot Technicians (BFTs) currently employed in the country, State-wise;
- (b) whether the Government has any plans to revise the current travel allowance of Rs. 2,000 to BFTs, considering they are required to use own vehicles and often travel around 20-30 km to even 60-100 km, depending on the size and number of panchayats;
- (c) whether the Government is considering the provision of health insurance coverage for BFTs and death compensation for their dependents, particularly when they are involved in longdistance travel;
- (d) whether the Government is considering extension of social security benefits to BFTs, including Employees' State Insurance (ESI) and Provident Fund (PF); and
- (e) whether the Government has any plans to either remove the 11-month contract renewal requirement or to extend the contract period for BFTs to provide greater job security to BFTs?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

- (a): The Barefoot Technician (BFT) Project was launched by the Ministry during FY 2015-16 and is being implemented across 20 States in the country. **'Barefoot**

Technician' is an educated person identified from the local Mahatma Gandhi NREGA workers or from among the mates/supervisors and are specially trained in civil engineering concepts using a customized training module such that she/he acquires required skills for identification and estimation of works, giving mark-out for works in the field and record measurement of the work done in the Measurement-Book of the Mahatma Gandhi NREGA. State-wise details of BFTs deployed currently is given in the enclosed **Statement**.

(b): The deployment of Barefoot Technicians (BFTs) falls under the purview of the respective State Governments. Each State Government is responsible for formulating necessary guidelines for the deployment of BFTs, clearly outlining the terms of engagement and service conditions.

Para 18 and 20 of Schedule II of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, envisages that as far as possible, employment shall be provided within a radius of five kilometers of the village where the applicant resides at the time of applying and in case the employment is provided outside the said radius, the labourers shall be paid ten per cent of the wage rate as extra wages to meet additional transportation and expenses for living.

The responsibility of arranging manpower for the said scheme is of the State Government, Central Government supports the State Government in this regard through allocation of funds for bearing administrative expenses as per law.

(c) and (d): Para 27 of Schedule – II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREG Act, 2005), envisages that “If a person employed under the Scheme meets with death or becomes permanently disabled by accident arising out of and in the course of employment, he or his legal heirs, as the case may be, shall be paid by the implementing agency an ex gratia as per entitlements under the Aam Aadmi Bima Yojana or as may be notified by the Central Government”.

Since Mahatma Gandhi NREGS is not a regular/contractual employment but a fall back option for livelihood for rural households, when no better employment opportunity is available, workers under the Mahatma Gandhi NREGS are not covered under the Employees' State Insurance (ESI) scheme. However, Mahatma Gandhi NREGS workers can avail the benefit of any Pension, Provident fund or any other scheme being implemented by the Central/State Government, if they are covered under the guidelines of those schemes.

(e): The State Government is responsible for determining the tenure and remuneration etc. for BFTs in a manner it deems appropriate.

STATEMENT

State-wise details of BFTs deployed in the country as on 26.03.25		
Sl. No.	State/UTs	No. of BFTs deployed
1	Andhra Pradesh	635
2	Arunachal Pradesh	68
3	Bihar	966
4	Chhattisgarh	494
5	Gujarat	118
6	Haryana	54
7	Jharkhand	600
8	Karnataka	1587
9	Kerala	143
10	Manipur	72
11	Meghalaya	245
12	Mizoram	100
13	Odisha	562
14	Punjab	67
15	Rajasthan	476
16	Sikkim	62
17	Telangana	215
18	Uttarakhand	577
19	West Bengal	673
Total		7,714

Note: In State of Madhya Pradesh, all the BFTs have been deployed under Social Audit Unit. Hence data has been furnished in respect of 19 States only.

श्रीअन्न को बढ़ावा

5006. श्री दर्शन सिंह चौधरी:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा विश्व भर में श्रीअन्न और प्राकृतिक उत्पादों को बढ़ावा देने के लिए क्या कदम उठाए जा रहे हैं, और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) कृषि निर्यात के संबंध में सरकार की कार्यनीति का ब्यौरा क्या है; और

(ग) संरक्षणवादी व्यापार नीतियों की बढ़ती प्रवृत्ति से भारतीय निर्यातकों को बचाने के लिए सरकार द्वारा क्या विशिष्ट कार्यनीतियां बनाई जा रही है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क): वाणिज्य विभाग ने कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीईडीए) के माध्यम से श्रीअन्न के बारे में जागरूकता, उपयोग और निर्यात को बढ़ावा देने के लिए व्यापार मेलों, प्रदर्शनियों और मिलेट कॉन्क्लेव का आयोजन किया। अंतर्राष्ट्रीय श्रीअन्न वर्ष 2023 के अंतर्गत, भारतीय दूतावासों/मिशनो और सरकारी विभागों के निकट सहयोग से कई क्रियाकलाप आयोजित किए गए, जिनमें अंतर्राष्ट्रीय व्यापार मेलों, नमूना कार्यक्रमों, श्रीअन्न गैलेरीज़, अंतर्राष्ट्रीय क्रेता-विक्रेता बैठकों आदि में श्रीअन्न विषयगत भागीदारी शामिल थी। इसके अलावा, श्रीअन्न प्रमुख वैश्विक और घरेलू मेलों में ब्रांडिंग और प्रचार बढ़ाने के लिए प्रमुख फोकस क्षेत्रों में से एक है, जिसमें एपीडा भाग लेता है।

भारत सरकार ने कृषि और किसान कल्याण मंत्रालय के तहत एक स्वतंत्र केंद्र प्रायोजित योजना के रूप में देश भर में एक मिशन मोड में प्राकृतिक खेती को बढ़ावा देने के लिए राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ) की शुरुआत की। एनएमएनएफ का उद्देश्य सभी के लिए सुरक्षित और पौष्टिक खाद्यान्न प्रदान करने के लिए प्राकृतिक कृषि परिपाटियों को बढ़ावा देना है। स्वस्थ और रसायन मुक्त

उत्पादों की बढ़ती मांग की वैश्विक प्रवृत्ति को देखते हुए, प्रमाणित प्राकृतिक उत्पादों की उपलब्धता के आधार पर, विदेशों में भारत के प्राकृतिक उत्पादों को बढ़ावा देने की महत्वपूर्ण गुंजाइश है।

(ख): सरकार भारत को कृषि उत्पादों का प्रमुख निर्यातक बनाने के लिए भारत के कृषि निर्यात को बढ़ावा देने के लिए केंद्रित पहल कर रही है। कुछ प्रमुख पहल निम्नवत हैं:

- i. नए उत्पादों का निर्यात करके भारत की कृषि निर्यात बास्केट को व्यापक आधार बनाना।
- ii. नए बाजारों में निर्यात का प्रवेश करना।
- iii. नए उत्पादक क्षेत्रों से निर्यात करना।
- iv. भारत के कृषि उत्पादों की ब्रांडिंग और संवर्धन को बढ़ावा देना।
- v. मूल्य वर्धित कृषि निर्यात द्वारा निर्यात प्राप्ति को बढ़ाना।
- vi. जैविक उत्पादों के निर्यात का विस्तार करना।
- vii. उत्पादकों और हितधारकों के प्रशिक्षण और क्षमता निर्माण को बढ़ाना ताकि गुणवत्ता पूर्ण उत्पाद और आयातक देशों की पादप-स्वच्छता आवश्यकताओं को पूरा किया जा सके।
- viii. जल्दी खराब होने वाले बागवानी उत्पादों के निर्यात को बढ़ाने के लिए समुद्री प्रोटोकॉल का विकास करना।
- ix. किसान उत्पादक संगठनों (एफपीओ) और स्वयं सहायता समूहों (एसएचजी) को निर्यात मूल्य श्रृंखला से जोड़ना।
- x. एफटीए और व्यापारिक भागीदारों के साथ सहभागिता के माध्यम से बाजार पहुंच में वृद्धि करना।

(ग): भारतीय कृषि उत्पादों के निर्यात को बढ़ाने और निर्यातकों को संरक्षणवादी व्यापार नीतियों से बचाने के लिए, सरकार बाजार पहुंच को सुरक्षित करने और व्यापार संबंधी बाधाओं को दूर करने के लिए संबंधित आयातक देशों के साथ गहन द्विपक्षीय चर्चा में सक्रिय रूप से संलग्न है। सरकार उन देशों में

शुल्क-मुक्त/रियायती पहुंच के लिए व्यापारिक भागीदारों के साथ मुक्त व्यापार समझौते (एफटीए) पर भी चर्चा कर रही है। सख्त स्वच्छता और पादप स्वच्छता (एसपीएस)/व्यापार के लिए तकनीकी बाधाओं (टीबीटी) के रूप में बाधाओं के मामले में, उनका उन्हें व्यापारिक भागीदारों के साथ द्विपक्षीय बैठकों के माध्यम से हल करने के प्रयास किए जाते हैं और उनमें समाधान नहीं होने के मामलों में विश्व व्यापार संगठन (डब्ल्यूटीओ) में विशिष्ट व्यापार चिंताओं (एसटीसी) को उठाकर उनका समाधान किया जाता है।

गांवों में जनसंख्या

5007. श्री कौशलेन्द्र कुमार:

श्री दिनेश चंद्र यादव:

श्री गिरिधारी यादव:

श्री रामप्रीत मंडल:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बिहार, उत्तर प्रदेश, मध्य प्रदेश, राजस्थान, झारखंड, छत्तीसगढ़ और ओडिशा के गांवों में 80 प्रतिशत आबादी गरीब है और उक्त गरीब आबादी का लगभग दो तिहाई अनुसूचित जातियों और अनुसूचित जनजातियों से संबंधित है;

(ख) क्या सरकार उक्त विषमता को दूर करने के लिए कोई प्रभावी कदम उठा रही है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): वर्ष 2011 में, ग्रामीण विकास मंत्रालय ने गरीबी की बहुआयामी प्रकृति की पहचान की और राज्यों/संघ राज्य क्षेत्रों के सहयोग से सामाजिक-आर्थिक और जाति जनगणना (एसईसीसी) 2011 करवाई। यह जनगणना आवास, भूमि स्वामित्व, शैक्षिक स्थिति, लैंगिक स्थिति, विकलांगता, व्यवसाय,

संपत्ति स्वामित्व, अनुसूचित जाति/अनुसूचित जनजाति (एससी/एसटी) वर्गीकरण और आय सहित परिवारों के विभिन्न सामाजिक-आर्थिक पहलुओं पर व्यापक डेटा /ब्योरा उपलब्ध कराती है।

एसईसीसी 2011 में, एकत्रित आंकड़ों के आधार पर ग्रामीण परिवारों को तीन समूहों में वर्गीकृत किया गया था: (i) "स्वतः बहिष्कृत परिवार," (ii) "स्वतः सम्मिलित परिवार," और (iii) "वंचित परिवार"।

ग्रामीण विकास मंत्रालय द्वारा मार्च 2016 में एसईसीसी की प्रक्रिया पूरी की गई। निष्कर्ष एसईसीसी वेबसाइट (www.secc.gov.in) पर सार्वजनिक रूप से उपलब्ध हैं। एसईसीसी डेटा देश के 17.97 करोड़ ग्रामीण परिवारों की सामाजिक-आर्थिक स्थिति को दर्शाता है। जिसमें से 5 मापदंडों के आधार पर 0.16 करोड़ (0.89%) परिवार स्वतः ही सबसे गरीब के रूप में शामिल हो गए, और 8.72 करोड़ (48.53%) परिवारों को सात मानदंडों के आधार पर वंचित पाया गया।

वर्ष 2020 में, नीति आयोग को बहुआयामी गरीबी सूचकांक (एमपीआई) के लिए नोडल एजेंसी के रूप में पहचाना गया, जो राज्यों और संघ राज्य क्षेत्रों के निष्पादन की निगरानी के लिए एक स्वदेशी सूचकांक बनाने के लिए जिम्मेदार है। भारत के लिए एक व्यापक राष्ट्रीय बहुआयामी गरीबी सूचकांक (एमपीआई) विकसित किया गया था। बेसलाइन रिपोर्ट नवंबर 2021 में प्रकाशित हुआ और राष्ट्रीय एमपीआई रिपोर्ट का दूसरा संस्करण जुलाई 2023 में जारी किया गया।

नीति आयोग द्वारा प्रकाशित बहुआयामी गरीबी सूचकांक (एमपीआई) जनसंख्या में बहुआयामी गरीबों के अनुपात और बहुआयामी गरीब व्यक्तियों द्वारा अनुभव किए जाने वाले अभावों के औसत अनुपात दोनों को मापता है। यह राष्ट्रीय, राज्य और जिला स्तर पर अनुसूचित जातियों और अनुसूचित जनजातियों सहित बहुआयामी गरीबी का अनुमान लगाता है। यह ग्रामीण और शहरी क्षेत्रों में बहुआयामी गरीबी पर अंतर्दृष्टि भी प्रदान करता है। नवीनतम राष्ट्रीय एमपीआई रिपोर्ट के अनुसार, बहुआयामी रूप से गरीब व्यक्तियों का अनुपात 2015-16 और 2019-21 के बीच 24.85% से घटकर 14.96% हो गया, जो दर्शाता है कि इस अवधि के दौरान 135.5 मिलियन व्यक्ति बहुआयामी गरीबी से बाहर आ गए।

ग्रामीण क्षेत्रों में बहुआयामी गरीबों के प्रतिशत में सबसे तेज़ गिरावट 2015-16 में 32.59% से घटकर 2019-21 में 19.28% हो गई है। एमपीआई का राज्य/संघ राज्य-वार और क्षेत्र-वार विवरण सार्वजनिक डोमेन/कार्यक्षेत्र में उपलब्ध है और इसे <https://www.niti.gov.in/sites/default/files/2021-11/National MPI India-11242021.pdf>

और <https://www.niti.gov.in/sites/default/files/2023-08/India-National-Multidimensional-Poverty-Index-2023.pdf> पर देखा जा सकता है।

(ख) और (ग): सरकार का यह निरंतर प्रयास है कि विभिन्न योजनाओं और कार्यक्रमों के माध्यम से गरीबी रेखा से नीचे रहने वाले सभी गरीब लोगों का उत्थान किया जाए। ग्रामीण विकास मंत्रालय ने अपने कार्यक्रमों के माध्यम से आजीविका के अवसरों को बढ़ाने, ग्रामीण महिलाओं को सशक्त बनाने, ग्रामीण युवाओं को कौशल प्रदान करने, अवसंरचना विकास आदि पर मुख्य ध्यान देने के साथ ग्रामीण क्षेत्रों में लोगों के आर्थिक कल्याण हेतु बहुआयामी कार्यनीति अपनाई है। सरकार कई लक्षित कार्यक्रम लागू कर रही है जैसे महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा योजना), प्रधान मंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी), प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई), दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई एनआरएलएम), दीन दयाल उपाध्याय ग्रामीण कौशल योजना (डीडीयू-जीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई), राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) और प्रधानमंत्री कृषि सिंचाई योजना (डब्ल्यूडीसी-पीएमकेएसवाई) का वाटरशेड/जलसंभर विकास घटक (डब्ल्यूडीसी), राष्ट्रीय खाद्य सुरक्षा अधिनियम, मिशन पोषण, सक्षम आंगनवाड़ी, उज्ज्वला योजना, सौभाग्य आदि।

SOFTWARE TECHNOLOGY PARK

5008. KUMARI SUDHA R.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of data on the export of software, information technology enabled services and their values in INR State-wise;

(b) the details of data on the export of automobiles, automobile components, e-vehicles and cars and their value in INR State-wise;

(c) whether there is any proposal to set up any software technology park in any of the Cauvery Delta districts including the Mayiladuthurai parliamentary constituency which is spread across two districts in Tamil Nadu and if not, the details thereof; and

(d) whether there is any proposal to create a centrally funded research and development hub for automobile industry in any of the Cauvery Delta districts, including Mayiladuthurai district, in Tamil Nadu and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) The state-wise details of export from Software Technology Park of India (STPI) registered units in FY 2023-24 is given in the enclosed **Statement-I**.

(b) India's State-wise Exports under principal commodity groups (Auto components/parts and Motor-vehicles/cars) for FY 2023-24 is given in the enclosed **Statement-II**.

(c) There is **no** proposal with Software Technology Park of India (STPI) to set up any software technology park in any of the Cauvery Delta districts including the Mayiladuthurai parliamentary constituency which is spread across two districts in Tamil Nadu

(d) There is **no** proposal to create a centrally funded research and development hub for automobile industry in any of the Cauvery Delta districts, including Mayiladuthurai district, in Tamil Nadu.

STATEMENT-I

State-wise IT exports reported by STPI registered units in FY 2023-24 (in Rs. Crore)

Name of State/UT	2023-24
Andhra Pradesh	2,850.23
Assam	42.51
Bihar	0.74
Chandigarh	1,417.64
Chhatisgarh	81.28
Delhi	8,348.57
Goa	259.45
Gujarat	8,703.20
Haryana	53,172.07
Himachal Pradesh	12.03
Jammu & Kashmir	41.93
Jharkhand	53.14
Karnataka	4,09,095.04
Kerala	6,303.40
Madhya Pradesh	1,960.34

Maharashtra	1,83,847.52
Meghalaya	123.78
Odisha	3,302.87
Puducherry	301.88
Punjab	2,570.34
Rajasthan	3,217.82
Sikkim	7.29
Tamil Nadu	80,677.43
Telangana	1,21,116.62
Uttar Pradesh	42,416.13
Uttarakhand	241.11
West Bengal.	13,148.30
Total	9,43,312.66

STATEMENT-II

India's State-wise Export under principal commodity groups for FY 2023-24 (in Rs. Crore)

Principal Commodity-Auto Components/Parts

State	2023-24
Andhra Pradesh	1872.83
Arunachal Pradesh	0.11
Assam	24.50
Bihar	21.09
Chandigarh	2.90
Chhattisgarh	21.06
Dadra & Nagar Haveli	18.24
Daman & Diu	0.71
Delhi	1459.99
Goa	6.59
Gujarat	2764.35

Haryana	7722.14
Himachal Pradesh	164.62
Jammu & Kashmir	0.02
Jharkhand	1172.03
Karnataka	4265.10
Kerala	53.20
Madhya Pradesh	750.97
Maharashtra	13820.05
Manipur	-
Nagaland	-
Odisha	8.71
Puducherry	298.35
Punjab	3415.80
Rajasthan	1575.99
Sikkim	-
Tamil Nadu	20168.65
Telangana	176.93
Tripura	-
Unspecified	0.53
Uttar Pradesh	2674.36
Uttarakhand	774.58
West Bengal	533.58
Total	63767.98

Source:DGCIS

Principal Commodity-Motor vehicle/cars

State	2023-24
Andaman & Nicobar	-
Andhra Pradesh	7375.92
Assam	4.23
Bihar	1.88
Chandigarh	2.22
Chattisgarh	1.98
Delhi	39.39
Goa	9.20
Gujarat	8492.93
Haryana	6428.57
Jammu & Kashmir	0.17
Jharkhand	55.61
Karnataka	3757.43
Kerala	19.47
Madhya Pradesh	703.42
Maharashtra	11952.69
Odisha	42.18
Punjab	25.86
Rajasthan	3720.11
Tamil Nadu	25069.92
Telangana	78.93
Unspecified	-
Uttar Pradesh	16.08
Uttarakhand	37.89
West Bengal	499.07
Total	68335.14

SOURCE: DGCIS

PROMOTION OF THE DAIRYING INDUSTRY

5009. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) the steps taken to promote and enhance the dairying industry in the State of Odisha, particularly to improve milk production and the livelihoods of dairy farmers;
- (b) whether the Ministry has introduced any specific schemes or financial incentives aimed at supporting dairy farmers in Odisha, especially in terms of infrastructure development, livestock management, and value-added dairy products, if so, the details thereof;
- (c) the details of initiatives implemented to provide training and technical support to dairy farmers in Odisha to improve milk quality, productivity and income; and
- (d) whether the Government plans to ensure that the dairying sector in Odisha becomes self-sufficient and competitive in both national and international markets?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a) to (d): To complement and supplement efforts made by the States and Union territories to improve milk production, the livelihoods of dairy farmers and ensuring

self-sufficiency in the dairy sector, Government of India is implementing Rashtriya Gokul Mission and other schemes across the country including Odisha.

The implementation of the Rashtriya Gokul Mission and other initiatives by the Government of India has resulted in a significant 63.5% increase in milk production in the country over the past decade, rising from 146.31 million tonnes in 2014-15 to 2s39.3 million tonnes in 2023-24. Similarly, the milk production in Odisha has increased by 39% from 18.98 lakh tonnes in 2014-15 to 26.30 lakh tonnes in 2023-24.

1. Rashtriya Gokul Misson: This scheme aims at the development and conservation of indigenous breeds, genetic upgradation of bovine population, enhancement of milk production and productivity of bovines thereby making dairying more remunerative to farmers. The following steps have been undertaken under the scheme:

- i. Nationwide Artificial Insemination Programme: The programme aims to enhance AI coverage and deliver quality Artificial Insemination (AI) services free of cost at farmers doorsteps using semen from high-genetic-merit bulls. In Odisha, till date 46.53 lakh animals have been covered, 61.10 lakh Artificial insemination performed, and 29.48 lakh farmers have benefitted under this programme.

Accelerated Breed Improvement Programme using Sex-Sorted Semen: This program aims to produce female calves with up to 90% accuracy, thereby

enhancing breed improvement and increasing farmers' income. Incentive upto 50% of the cost of sex sorted semen is available to farmers including small and marginal farmers engaged in dairying. Recently indigenously developed sex sorted semen production technology has been launched and with this technology cost of sex sorted semen will be reduced from Rs 800 to Rs 250/dose. In Odisha, under this project so far 1,24,690 doses have been procured, and 38,398 farmers have been benefitted as per Bharat Pashudhan.

Multi-purpose Artificial Insemination Technicians in Rural India (MAITRI): MAITRIs are trained and equipped to deliver quality artificial insemination services at farmers' doorsteps and so far, 1500 MAITRIs trained and equipped in Odisha State.

- ii. Accelerated Breed Improvement Programme using IVF Technology: For the first time in India, bovine IVF technology has been promoted for the development and conservation of indigenous breeds. An incentive of ₹5,000 per assured pregnancy out of the total cost of ₹ 21,000 per assured pregnancy is provided to farmers under this program to encourage the development of indigenous breeds.

Launch of Indigenous Culture Media: An indigenous media for in-vitro fertilization (IVF) has been launched to further promote IVF technology in the country. This indigenous culture media is available at cheaper rates than the

expensive imported media, making IVF technology available at reasonable rates.

- iii. Strengthening of semen stations: In order to attain quantitative and qualitative improvement in semen production funds have been released to Odisha state for strengthening and modernization of one semen station located at Cuttack.
- iv. Awareness Programme and farmer training programme: Funds have been released to Odisha for organization of fertility camps, milk yield competition, calf rallies and farmers training programme. So far, State has organised 1500 camps and trained 75,000 farmers for improving animal management, milk quality and productivity.

2. National Programme for Dairy Development (NPDD): The scheme focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations. During last three years an amount of Rs. 1591.08 Lakh has been released to Odisha.

3. Livestock Health and Disease Control Programme: The scheme is implemented for providing assistance for control of animal diseases like Foot and Mouth Disease, Brucellosis and also to provide assistance to State Governments for Control of other infectious diseases of livestock including dairy animals. Mobile Veterinary Units are also established under the scheme to deliver quality livestock health services at the

farmers' doorsteps. The scheme is an initiative of the Department towards creating disease-free zones in the country including Odisha thereby creating market opportunities of livestock products.

4. National Digital Livestock Mission (NDLM): The Department of Animal Husbandry and Dairying (DAHD) along with NDDB has developed database named as “Bharat Pashudhan” under NDLM of Rashtriya Gokul Mission. This database has been developed utilizing a unique 12-digit Tag ID allocated to each livestock animal. In Odisha a total of 1.65 crore animals have been registered on the database. All the stakeholders are connected to the same database through an open-source API based architecture. NDLM is an initiative towards maintaining traceability of livestock thereby making value-added dairy products more competitive in both national and international markets.

5. Export promotion and certification of livestock products including value added dairy products is mandated to the Agricultural and Processed Food Products Export Development Authority (APEDA) and Export Inspection Council (EIC) under Ministry of Commerce and Industry. The Department has also taken up the issues related to export and market access of Indian Dairy products with various countries bilaterally through various platform such as Joint Working Group (JWG), Technical Working Group etc.

TRADE AGREEMENTS WITH FOREIGN COUNTRIES

5010. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has signed Trade Agreements with foreign countries during the last three years;
- (b) if so, the details thereof;
- (c) whether the Government has any new proposals to sign Trade Agreements with foreign countries; and
- (d) if so, the details of goods and services that will be Imported from these countries and Exported to these countries?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b): Government has signed the following Free Trade Agreements (FTAs) with its trading partners during the last 3 years:

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1	India-UAE CEPA	18 th February, 2022	1 st May 2022
2	India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)	2 nd April, 2022	29 December 2022.

3	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA)	10 March 2024	Will be implemented after completion of ratification process by India and the EFTA countries.

(c) and (d): Government is currently negotiating the following FTAs including expansion of existing agreement with its trading partners:

- i. India – UK Free Trade Agreement
- ii. India – Sri Lanka Free Trade Agreement
- iii. India – Peru Free Trade Agreement
- iv. India – Oman Free Trade Agreement
- v. India – EU Free Trade Agreement
- vi. India – Australia Comprehensive Economic Cooperation Agreement
- vii. India and New Zealand announced launch of FTA Negotiations on 16th March, 2025

Trade in goods, services, customs procedures, trade facilitation, technical barriers to trade, trade remedies etc. are part of the ongoing negotiations,

ROADMAP FOR TEXTILE SECTOR

5011. SHRI AMARSING TISSO:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has prepared a roadmap for the development of the textile sector, including handloom and handicrafts, till the year 2030;
- (b) if so, the key objectives, targets and initiatives outlined in this roadmap;
- (c) the details of contribution of the textile sector to employment generation, exports and economic growth under this plan;
- (d) the steps proposed to be taken by the Government to enhance the global competitiveness of Indian textiles, including technological upgradation, sustainability measures and skill development; and
- (e) whether any programmes or investments have been planned for the upliftment of textile artisans and weavers in Assam, particularly in KarbiAnglong and Dima Hasao districts and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (e): Government in order to achieve Textile 2030 vision has been focusing on high-tech & high-growth product segments, leveraging inherent strengths, developing large scale plug and play infrastructure, keeping sustainability at the core, while ensuring large-scale livelihood opportunities, providing impetus to traditional sectors including handloom and handicrafts and becoming Atma-nirbhar in raw material value chain by implementing various schemes/initiatives across the country. The major schemes/initiatives include PM Mega Integrated Textile

Regions and Apparel (PM MITRA) Parks Scheme which seeks to create a modern, integrated , world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on Man Made Fibre (MMF) Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation & Development, Promotion and Market Development; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicraft artisans. Under these schemes, support is provided for marketing, skill development, cluster development, direct benefit to artisans, infrastructure and technology support etc.

The textile industry is one of the largest sources of employment generation in the country, employing over 45 million people directly. A total of 35,874 USD million exports of Textiles & Apparel including Handicrafts were reported during 2023-24.

Further, for global branding of Indian Textile, Government has registered Kasturi Cotton India's brand as a trademark to give a unique identity to Premium Quality Indian Cotton.

A successful Global Mega Textile Event BHARAT TEX 2025 was organized in February, 2025 by Textile Export Promotion Councils (EPCs) and supported by the Ministry of Textiles, Government of India to showcase, India's prowess as a premier textile manufacturing hub, encompassing the entire value chain from raw materials to finished products. The event highlighted diversity and richness of Indian textiles, while emphasizing the industry's manufacturing strength, global competitiveness as well as its commitment to sustainability and circularity.

For upliftment of handloom weavers in Assam, the following support has been provided during last ten years and current year:

- 88 Small Handloom Clusters and 2 Mega Handloom Clusters have been taken up for financial assistance of Rs.89.45 crore benefitting to 68,652 handloom workers. Out of these, one Small handloom cluster at Harangajao in DimaHasao district has been taken up for financial assistance of Rs.94.23 lakh benefitting 626 handloom workers.
- To integrate Craft promotion with tourism, Craft Handloom Village has been set up at Mohpara (Assam).
- More than 1.09 lakh beneficiaries enrolled under Pradhan Mantri Jeevan JyotiBimaYojana and Pradhan Mantri Suraksha BimaYojana.
- Total 15.10 lakh kg of yarn supplied under Transport Subsidy & Price Subsidy benefitting more than 39,000 handloom organisations/weavers.

For the upliftment of artisans need based assistance is provided under National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for end-to-end support through marketing events, skill development, cluster development, formation of Producer Companies, direct benefit to artisans, infrastructural and technology support, research and development support etc. which benefit the traditional crafts and artisans throughout the country including of KarbiAnglong and Dima Hasao districts in Assam.

MOBILE VETERINARY UNITS (MVUS)

5012. SHRI APPALANAIDU KALISETTI:

DR. BYREDDY SHABARI

Will the Minister of **FISHERIES ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) the total number of veterinary hospitals, dispensaries and Mobile Veterinary Units (MVUs) operational, State-wise and district-wise in Andhra Pradesh;
- (b) the total number of new veterinary hospitals, dispensaries and MVUs sanctioned alongwith the funds allocated, released and utilized for these facilities during the last five years, State-wise and district-wise in Andhra Pradesh;
- (c) the availability of veterinarians and support staff in Andhra Pradesh and the shortage of veterinarians in the State:

- (d) the measures taken to address the shortage;
- (e) whether any assessments or reviews have been conducted regarding the effectiveness of MVUs in delivering veterinary healthcare services at farmers' doorsteps, if so, the details thereof; and
- (f) the details of any pending proposals from Andhra Pradesh for additional MVUs, veterinary hospitals, dispensaries or financial assistance under Establishment and Strengthening of Veterinary Hospitals and Dispensaries and action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) : As per the information provided by the State of Andhra Pradesh, there are 337 Veterinary Hospitals, 1577 Veterinary Dispensaries, 1558 Veterinary Aid Centers. Total 340 Mobile Veterinary Units (MVUs) provided under Livestock Health and Disease Control Program (LHDCP) are operationalised in the State. State-wise list of Veterinary Institutions and MVUs are given in the enclosed **Statement-I and II**. District wise list of Veterinary institutions and MVUs in Andhra Pradesh is given in the enclosed **Statement-III**.

(b) : Animal Husbandry is a State subject, and the establishment of veterinary hospitals, dispensaries falls under the purview of the State government. Total 340 MVUs were sanctioned under LHDCP scheme of Government of India in 2021-22

and are operationalised. The Establishment and Strengthening of Veterinary Hospital & Dispensaries-Mobile Veterinary Unit (ESVHD-MVU) of LHDCP was launched in the year 2021-22 and fund released directly to States/UTs; no district-wise data available. The details of funds released to the States/UTs and the State of Andhra Pradesh are given in the enclosed **Statement-III** and **Statement-IV** under the scheme.

(c) and (d): Animal Husbandry is a state subject, and the recruitment of manpower falls under the jurisdiction of the respective State governments. According to information received from the State, there is a shortage of veterinarians. Recruitment proposals for the posts of Veterinary Assistant Surgeons were submitted to the State Government on 17th February 2025. Currently, there are 2,403 veterinarians available, while there is a shortage to 340 posts.

(e) : The Department evaluates the effectiveness of MVUs through review meetings, state visits, and by assessing the State Action Plan. The evaluation is based on parameters such as funds utilized, the number of farmers benefitted, and animals treated. Under the LHDCP, a total of 4,016 MVUs are operational across 28 States/UTs, benefitting 75.78 lakh farmers and treating 1.58 crore animals. In Andhra Pradesh alone, 340 MVUs have been made operational under the scheme, benefitting 17.72 lakh farmers and treating 19.11 lakh animals.

(f): No.

STATEMENT-I**State -wise list of Veterinary Hospitals, Veterinary Dispensaries in the Country**

Sl. No .	State/UTs	Veterinary Hospitals/Polyclinic	Veterinary Dispensaries
1	Andhra Pradesh	337	1577
2	Arunachal Pradesh	16	183
3	Assam	21	431
4	Bihar	1096	39
5	Chhattisgarh	364	847
6	Goa	5	25
7	Gujarat	34	891
8	Haryana	1050	1815
9	Himachal Pradesh	466	1762
10	Jammu & Kashmir	19	1256
11	Jharkhand	35	424
12	Karnataka	697	2176
13	Kerala	279	870
14	Madhya Pradesh	1063	1583
15	Maharashtra	39	1976
16	Manipur	59	151
17	Meghalaya	4	126
18	Mizoram	11	67
19	Nagaland	13	55
20	Odisha	62	479
21	Punjab	1389	1489
22	Rajasthan	3066	7167
23	Sikkim	23	74

Sl. No	State/UTs	Veterinary Hospitals/Polyclinic	Veterinary Dispensaries
24	Tamil Nadu	182	2766
25	Telangana	107	909
26	Tripura	16	65
27	Uttarakhand	331	10
28	Uttar Pradesh	2208	267
29	West Bengal	113	616
30	A&N Islands***	10	13
31	Chandigarh	5	9
32	Ladakh	4	9
33	Dadra & Nagar Haveli and Daman & Diu	1	2
34	Delhi	48	29
35	Lakshadweep	0	9
36	Puducherry	0	17
	All India	13173	30184

Source : Basic Animal Husbandry Statics 2024 table 76 page 207

STATEMENT-II

State-wise list of MVUs sanctioned and operationalized in the Country under the ESVHD-MVU

S.I.	States	No of MVUs Sanctioned	No of MVUs Operational	Total fund sanctioned & released (Amount in cr.) as on 31.01.2025
1	A&N Islands***	5	0	0
2	Andhra Pradesh	340	340	84.09

S.I.	States	No of MVUs Sanctioned	No of MVUs Operational	Total fund sanctioned & released (Amount in cr.) as on 31.01.2025
3	Arunachal Pradesh	25	25	6.06
4	Assam	159	159	46.73
5	Bihar	307	307	54.57
6	Chhattisgarh	163	163	38.98
7	Delhi	3	0	0
8	Goa	2	2	0.26
9	Gujarat	127	127	11.83
10	Haryana	70	70	15.98
11	Himachal Pradesh	44	44	8.74
12	Jammu & Kashmir*	6	50	13.33
13	Jharkhand	236	236	37.76
14	Karnataka	275	275	76.66
15	Kerala	29	29	7.25
16	Ladakh	9	9	2.01
17	Lakshadweep**	9	0	0
18	Madhya Pradesh	406	406	134.08
19	Maharashtra	80	80	15.6
20	Manipur	33	33	5.28
21	Meghalaya	17	17	4.66
22	Mizoram	26	26	7.56
23	Nagaland	16	16	3.29
24	Odisha**	181	0	0
25	Puducherry	4	4	0.87

S.I.	States	No of MVUs Sanctioned	No of MVUs Operational	Total fund sanctioned & released (Amount in cr.) as on 31.01.2025
26	Punjab**	70	0	0
27	Rajasthan	536	536	133.88
28	Sikkim	6	6	2.95
29	Tamil Nadu	245	245	42.21
30	Telangana**	100	0	0
31	Tripura	13	13	3.27
32	Uttar Pradesh	520	520	161.75
33	Uttarakhand	60	60	23.59
34	West Bengal	218	218	54.35
	Total	4340	4016	997.59

*For Union Territory at Sr No. 14 (Jammu & Kashmir), Central Government is bearing the recurrent expenditure for 44 MVUs purchased by Union Territory.

** Union Territory & States at Sr No. 19, 26, 28, 32 (Lakshadweep, Odisha, Punjab & Telangana respectively) returned the fund released after sanctioned.

*** Request for fund from A&N Islands yet to be received

STATEMENT-III

District wise list of Veterinary Hospitals, Veterinary Dispensaries and MVUs in Andhra Pradesh

S.No	District	Veterinary Hospitals	Veterinary Dispensaries	MVUs
1	ALLURI SITARAMA RAJU	9	41	6
2	ANAKAPALLI	13	67	13
3	ANANTAPUR	15	56	14
4	ANNAMAYYA	15	70	13
5	BAPATLA	10	65	12

6	CHITTOOR	14	68	12
7	Dr.B.R. AMBEDHKAR KONASEEMA	11	63	13
8	EAST GODAVARI	9	38	14
9	ELURU	11	6 6	13
10	GUNTUR	9	45	14
11	KAKINADA	10	54	15
12	KRISHNA	13	59	13
13	KURNOOL	11	66	14
14	NANDYAL	15	74	13
15	NTR	9	43	12
16	PALNADU	14	64	14
17	PARVATHIPURAM MANYAM	7	38	6
18	PRAKASAM	18	84	17
19	SPSR NELLORE	19	89	19
20	SRI SATYASAI	15	66	14
21	SRIKAKULAM	15	77	18
22	TIRUPATI	17	77	14
23	VISAKHAPATNAM	3	17	10
24	VIZIANAGARAM	13	65	13
25	WEST GODAVARI	11	46	11
26	YSR	17	79	13
	Grand Total	323	1577	340

STATEMENT-IV

The details of funds released to the state of Andhra Pradesh under ESVHD-MVU of LHDCP from 2021-22 onward is placed

Year	Fund released (Rs. in lakhs)
2021-22	7113
2022-23	963.5

2023-24	2005.04
2024-25 (till 26.03.2025)	3636.23
Total	13717.77

*ESVHD-MVU of LHDCP scheme was launched in the year 2021-22, hence information is available for the last 4 years

IMPROVEMENT OF RURAL ROAD CONNECTIVITY

5013. SHRIMATI PRATIMA MONDAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of progress made under the Pradhan Mantri Gram Sadak Yojana (PMGSY) to improve rural road connectivity;
- (b) the manner in which the Government plans to address gaps in coverage; and
- (c) the details of specific steps taken to support rural artisans, self-help groups and smallscale entrepreneurs, ensuring a steady source of income?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b): Rural Connectivity is one of the key components in rural development and contributes crucially towards alleviating poverty. A good quality all-weather road contributes to the generation of additional agricultural incomes, productive employment, improved access to health, education, etc. Keeping that in view, the Government of India launched Pradhan Mantri Gram Sadak Yojana (PMGSY) (referred to as PMGSY-I) on 25th December 2000 with the primary objective of

providing all-weather road connectivity to the eligible unconnected habitations in rural India (500 persons and above in plains & 250 persons and above in hilly and NE areas, special category areas as per the 2001 census).

Since its inception up to 28th March 2025, a total of 644,875 km of road length has been sanctioned out of which 624,804 km has been completed. 99.7 % of the eligible and feasible habitations have been provided connectivity.

Later on, the following verticals were launched under PMGSY for consolidation/upgradation of existing rural roads :

(i) PMGSY-II was launched in May 2013 for consolidation of 50,000 km of the existing Rural Road Network to improve its overall efficiency as a provider of transportation services for people, goods, and services. A total of 49,795 km road of length was sanctioned out of which 49,062 km has been completed as on date.

(ii) Road Connectivity Project for Left Wing Extremism Affected Areas (RCPLWEA) was launched in the year 2016 to improve the road connectivity in 44 worst affected Left Wing Extremism (LWE) affected districts and some adjoining districts in 9 States, viz. Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Telangana, and Uttar Pradesh. The scheme has twin objectives of enabling smooth and seamless anti-LWE operations by the security forces and also ensuring the socio-economic development of the area. A total of 12,228 km of road length have been sanctioned under RCPLWEA, out of which 9,439 km has been completed.

(iii) PMGSY-III was launched in July 2019 for consolidation of 1,25,000 Km Through Routes and Major Rural Links connecting habitations, inter-alia, to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools and Hospitals. A total of 1,22,060 km of road length has been sanctioned as on 28.3.25 out of which 92,783 km has been completed.

(iv) The Union Cabinet has approved the launch of phase -IV of PradhanMantri Gram SadakYojana (PMGSY IV) on 11.9.24 for providing new connectivity to eligible 25,000 unconnected habitations and construction/upgradation of bridges. A total of 62,500 Kms road for providing new connectivity to eligible 25,000 unconnected habitations are proposed to be constructed at a cost of Rs. 70,125 crore during the period of 2024-25 to 2028-29. The Ministry is working in close coordination with the States to facilitate submission of proposals for clearance.

Since inception of PMGSY till 28th March 2025, under all intervention/verticals of the programme, a total of 834,875 km road length has been sanctioned out of which 776,369 km has been completed at an expenditure of Rs. 3,95,874 crore (including State share). Through various interventions/verticals of PMGSY as well as many other initiatives taken by various State Governments to provide rural connectivity, there has been quantum improvement in the rural road network.

(c): The PMGSY recognizes the importance of supporting rural artisans, self-help groups, and small-scale entrepreneurs in achieving its objectives through the following measures:

(i) The PMGSY encourages the use of local materials for road construction, such as aggregates, sand, and cement. This not only reduces transportation costs but also provides a steady source of income for local suppliers, including rural artisans and small-scale entrepreneurs.

(ii) The PMGSY prioritizes contracting with local contractors and as per the Standard Bidding Document, 25% of the works can be subcontracted to the locally available small and marginal contractors which also enhances their capacity.

(iii) The PMGSY provides skill development and training programs to contractors and the personnel engaged in road constructions works. These programs help to enhance their skills and knowledge, making them more competitive and able to access new markets and opportunities.

(iv) The PMGSY catalyses the development of micro-enterprises in rural areas, including those involved in road maintenance and construction. This provides a steady source of income for rural entrepreneurs and helps to promote local economic development.

सीधी जिले में कृषि अनुसंधान संस्थान

5014. डॉ. राजेश मिश्रा :

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का सीधी जिले के ग्राम पंचायत मनकीसर (जिला पंचायत सामरिया) में स्थित कृषि विभाग की 100 एकड़ भूमि पर प्रसंस्करण प्रयोजन के लिए कृषि अनुसंधान संस्थान स्थापित करने का विचार है और क्या वर्तमान में कृषि फार्म कार्यशील है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) सीधी के किसानों के कल्याण के लिए योजनाओं का ब्यौरा क्या है, क्योंकि यह एक पूर्णतः कृषि आधारित जिला है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) और (ख): वर्तमान में, सीधी जिले के गांव पंचायत मनकीसर (जिला पंचायत सामरिया) में स्थित कृषि विभाग की 100 एकड़ भूमि पर प्रसंस्करण प्रयोजन के लिए कृषि अनुसंधान संस्थान स्थापित करने का कोई प्रस्ताव नहीं है।

(ग): सरकार द्वारा सीधी जिले के किसानों सहित देश के किसानों के कल्याण के लिए अनेक योजनाएं लागू की जाती हैं। इनमें से कुछ प्रमुख योजनाएं हैं : प्रधान मंत्री किसान सम्मान निधि (PM-KISAN), प्रधान मंत्री किसान मान धन योजना (PM-KMY), प्रधान मंत्री अन्नदाता आय संरक्षण अभियान (PM-AASH), प्रधान मंत्री फसल बीमा योजना (PMFBY)/रिस्ट्रक्चर्ड मौसम आधारित फसल बीमा योजना (RWBCIS), कृषि इन्फ्रास्ट्रक्चर फंड (AIF), आदि।

CROP DIVERSIFICATION IN PUNJAB

5015. SHRI MALVINDER SINGH KANG

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is taking steps to encourage crop diversification in Punjab to reduce the over-reliance on wheat and paddy;
- (b) the details of initiatives which are being implemented to promote sustainable farming practices in Punjab, such as organic farming and zero-budget natural farming etc.;
- (c) the details of steps which have been taken by the Government in ensuring farmers would receive a fair and timely Minimum Support Price (MSP) for their crops;
- (d) the measures being taken to increase farmers' income through alternative revenue stress like agro-processing and value addition; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The Department of Agriculture & Farmers Welfare (DA&FW) is implementing Crop Diversification Programme (CDP) under Pradhan Mantri-RashtriyaKrishiVikasYojana (PM-RKVY), in Original Green Revolution States viz., Haryana, Punjab and western Uttar Pradesh to divert the area of water intensive paddy crop to alternative crops like pulses, oilseeds, coarse cereals, nutri cereals, cotton etc.

The Government of India is also providing flexibility to the states for state specific needs/priorities under PM-RKVY and the states can promote crop

diversification under PM-RKVY with the approval of State Level Sanctioning Committee (SLSC).

(b): Government is promoting organic farming in the country through the scheme of ParamparagatKrishiVikasYojana (PKVY), a component of PM-RKVY including the State of Punjab. The PKVY scheme provides end-to-end support to organic farmers i.e. from production to processing, certification and marketing in cluster based approach. The primary focus of the scheme is to form organic clusters where preference is given to small and marginal farmers.

Government is also implementing a centrally sponsored scheme namely, National Mission on Natural Farming (NMNF) in all the States and Union Territories (UTs) including Punjab to encourage farmers to promote Natural Farming (NF). The Mission is envisaged to scientifically strengthen NF practices towards sustainability, climate resilience and safe food.

(c): Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole and not region or state-specific, based on the recommendations of Commission for Agricultural Costs & Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned.

(d and e): In order to promote and ensure overall development of Food Processing Industries across the country including Punjab, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/ expansion of related

infrastructure through its Central Sector Umbrella Scheme “Pradhan Mantri Kisan SAMPADA Yojana (PMKSY)”, Central Sector “Production Linked Incentive Scheme for Food Processing Industry (PLISFPI)” and Centrally sponsored “Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME)” Scheme and thereby increasing the income of the farmers. These schemes are not region specific but demand driven.

DA&FW is implementing “Innovation and Agri-Entrepreneurship Development” programme under PM-RKVY from 2018-19 with an objective to promote innovation and agri-entrepreneurship by providing financial and technical support for nurturing startups ecosystem in the country.

USE OF GROUNDWATER RESOURCE IN BIHAR

5016. DR. SANJAY JAISWAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has implemented any schemes for the efficient use of groundwater resources in Bihar, particularly in districts like West Champaran facing declining water tables; and

(b) if so, the details and the current status of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Water being a State subject, sustainable development and management of groundwater resources is primarily the responsibility of the State Governments. Central Government facilitates efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. Government has taken following steps for sustainable development of ground water resources in the country including State of Bihar : -

- i. Central Ground Water Board (CGWB) under the Ministry of Jal Shakti is implementing a Central Sector Scheme of Ground Water Management and Regulation (GWMR), in the country for the purpose of ground water mapping, monitoring and development activities. Under the Scheme, ground water level monitoring is done four times a year. Comparison of the Post Monsoon 2023 level with the decadal mean level (Mean of Post Monsoon 2013-22 levels) shows that, in Bihar about 37% of the wells monitored have registered rise in ground water levels. For West Champaran, the analysis reveals that 50% of wells have registered rise.
- ii. CGWB has completed the National Aquifer Mapping (NAQUIM) Project covering approximately 25 lakh square kms. of mappable area across the country, including around 90,567 sq. km in the State of Bihar. The Aquifer maps and management plans have been prepared for all Districts, including West Champaran, and shared with the respective State agencies for

implementation. Aquifer management plans prepared under NAQUIM, propose both supply side and demand side interventions.

- iii. Master Plan for Artificial Recharge to Groundwater- 2020 has been prepared by the CGWB and shared with States/UTs providing a broad outline for construction of around 1.42 crore rain water harvesting and artificial recharge structures in the country to harness about 185 Billion Cubic Meters (BCM) of water. Master Plan for the State of Bihar recommends construction of about 91 thousand structures in the State.
- iv. The Government has been implementing Jal Shakti Abhiyan (JSA) in the country since 2019. JSA is an umbrella campaign under which various ground water recharge and conservation related works are being taken up in convergence with various Central and State schemes. JSA 2024 was implemented in the country with special focus on 151 water stressed districts of the country, including 2 such districts in Bihar. JSA -2025 has been launched recently with the theme of 'Peoples' Action for Water Conservation - Towards Intensified Community Connect'.
- v. Mission Amrit Sarovar was launched by Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country, including Bihar. Under the mission Nearly 68,841 Amrit Sarovars have been constructed/rejuvenated in the country with 2,613 in Bihar.

- vi. Government of India supports construction of water conservation and rain water harvesting in States, including Bihar, through its schemes like Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and Pradhan Mantri Krishi Sinchayee Yojana- Watershed Development Component (PMKSY-WDC).
- vii. The Central Ground Water Authority (CGWA) has been constituted under the Ministry of Jal Shakti for the purpose of regulation and control of ground water development and management in the country. Abstraction cum use of groundwater in the country is regulated by CGWA by way of issuing NOCs as per the provisions of its Guidelines dated 24.09.2020 which have pan India applicability.
- viii. This Ministry has circulated a Model Bill to all the States/UTs to enable them to enact suitable ground water legislation for regulation of its development, which also includes provision of rain water harvesting. So far, 21 States/UTs have adopted and implemented the ground water legislation, including Bihar.
- ix. As reported by State Government, Govt. of Bihar has implemented Jal Jeevan-Hariyali Mission for efficient use of ground water resources in Bihar, particularly in districts like West Champaran. Activities under Scheme include Rejuvenation of Ponds/Aahar/Pynes, Rejuvenation of Wells and Construction of Soak Pits/Recharge structures near Wells & Hand pumps.

Besides, Department of Agriculture & Farmers' Welfare (DA & FW), GoI, is implementing Per Drop More Crop (PDMC) Scheme in the country, including Bihar, since 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation. An area of 32577 ha has been covered under Micro Irrigation in State of Bihar including West Champaran till date.

घटिया माल का आयात और विक्रय

5017. श्री मनसुखभाई धनजीभाई वसावा:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को भारतीय बाजार में घटिया माल के आयात और विक्रय की जानकारी है,

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) सरकार द्वारा ऐसे आयात और विक्रय को रोकने के लिए क्या कदम उठाए गए हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख): वर्तमान वित्त वर्ष 2024-2025 (फरवरी, 2025 तक) में, राजस्व आसूचना निदेशालय और सीमा शुल्क क्षेत्रीय कार्यालयों द्वारा सीमा शुल्क अधिनियम, 1962 के तहत आईपीआर, बीआईएस और एफएसएसआई मानदंडों का उल्लंघन करते हुए अवमानक वस्तुओं के आयात के विरुद्ध कुल 206 मामले दर्ज किए गए हैं, जिनकी कीमत 206.62 करोड़ रुपये है।

(ग): i. सीबीआईसी के अधीन राजस्व आसूचना निदेशालय और सीमा शुल्क क्षेत्रीय कार्यालय भारत में अवमानक वस्तुओं के आयात को रोकने के लिए निरंतर निगरानी रखते हैं। ऐसे मामलों का पता चलने पर, सीमा शुल्क अधिनियम, 1962 और अन्य संबद्ध अधिनियमों के अनुसार कार्रवाई की जाती है।

इसके अलावा, भारतीय सीमा शुल्क जोखिम प्रबंधन प्रणाली (आरएमएस) संबंधित नियामक एजेंसी की चयनात्मकता मानदंडों के आधार पर जोखिम-आधारित चयनात्मक जाँच और परीक्षण की नीतियों को लागू करती है, जिससे अवमानक वस्तुओं के आयात के प्रयासों को विफल किया जाता है।

ii. इसके अलावा, खाद्य सुरक्षा और मानक अधिनियम, 2006 की धारा 25 और खाद्य सुरक्षा और मानक (आयात) विनियम, 2017 देश में खाद्य वस्तुओं के आयात को विनियमित करता है। एफएसएसआई द्वारा मंजूरी या अनापत्ति प्रमाणपत्र (एनओसी) दस्तावेजों की जांच, दृश्य निरीक्षण, नमूनाकरण और परीक्षण के अध्यक्षीन है, ताकि यह निर्धारित किया जा सके कि वे सुरक्षा और गुणवत्ता मानकों के अनुरूप हैं अथवा नहीं।

iii. उपरोक्त के अलावा, अपने घरेलू उत्पादकों और उपभोक्ताओं की सुरक्षा के लिए, भारत में पर्यावरण अपने लोगों के जीवन और स्वास्थ्य, पादपों और पशुओं की रक्षा के लिए एक विस्तृत और मजबूत कानूनी फ्रेमवर्क और संस्थागत ढांचा मौजूद है। भारतीय उपभोक्ताओं और उत्पादकों के संरक्षण के लिए विदेश व्यापार नीति के अंतर्गत पर्याप्त प्रावधान विद्यमान हैं क्योंकि आयातित वस्तुएं घरेलू कानूनों, नियमों, आदेशों, नियमों, तकनीकी विनिर्देशनों, पर्यावरण एवं सुरक्षा मानकों के अध्यक्षीन होती हैं। घरेलू वस्तुओं पर लागू बीआईएस मानक आयातित वस्तुओं पर भी लागू होते हैं। इसके अलावा, पादप और पादप आधारित उत्पादों का आयात पादप संगरोध उपायों और स्वच्छता एवं पादप स्वच्छता उपायों के अध्यक्षीन है, पशु और पशु आधारित उत्पादों का आयात स्वच्छता आयात परमिटों के अध्यक्षीन है और खाद्य/खाद्य वस्तुओं का आयात एफएसएसए मानकों के अध्यक्षीन है।

iv. घरेलू उद्योग को हानि पहुंचाने वाले सस्ते आयातों के विरुद्ध, वाणिज्य विभाग का एक संबद्ध कार्यालय, व्यापार उपचार महानिदेशालय (डीजीटीआर), घरेलू उद्योग द्वारा दायर विधिवत प्रमाणित याचिका के आधार पर सीमा शुल्क अधिनियम, 1975 और उसके तहत बनाए गए नियमों के तहत विभिन्न जांच (एंटी-डंपिंग/संरक्षण (मात्रात्मक प्रतिबंध)/काउंटरवेलिंग) करता है। डीजीटीआर में

प्राधिकारी घरेलू उद्योग द्वारा दायर आवेदनों की जांच करता है और सीमा शुल्क टैरिफ अधिनियम, 1975 के प्रावधानों के अनुसार आयातकों, निर्यातकों तथा अन्य इच्छुक पक्षों से प्राप्त प्रतिक्रियाओं का मूल्यांकन करता है। इस जांच के आधार पर, डीजीटीआर अंतिम रूप से विचार करने के लिए वित्त मंत्रालय को अपनी सिफारिशें प्रस्तुत करता है।

भाषाओं का समावेशन

5018. श्री सुनील कुमार:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का मैथिली भाषा को संविधान की आठवीं अनुसूची में शामिल करने की तरह भोजपुरी भाषा को भी इसमें शामिल करने का प्रस्ताव है;

(ख) क्या भोजपुरी भाषा न केवल देश में बल्कि विदेशों में भी बोली जाती है; और

(ग) भोजपुरी भाषा को संविधान की आठवीं अनुसूची में कब तक शामिल किया जाएगा?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (ग): 'भोजपुरी' सहित, समय-समय पर संविधान की आठवीं अनुसूची में कई भाषाओं को शामिल करने की मांग उठती रही है। हालाँकि, किसी भी भाषा को संविधान की आठवीं अनुसूची में शामिल करने पर विचार किए जाने हेतु कोई निश्चित मानदंड नहीं हैं। चूंकि बोलियों और भाषाओं का विकास एक गतिशील प्रक्रिया है, जो सामाजिक-सांस्कृतिक, आर्थिक और राजनीतिक विकास से प्रभावित होती है, इसलिए भाषाओं के लिए ऐसा कोई मानदंड निर्धारित करना मुश्किल है जिससे उन्हें संविधान की आठवीं अनुसूची में शामिल किया जा सके। पाहवा समिति (1996) और सीताकांत महापात्रा समिति (2003) के माध्यम से इस तरह के निश्चित मानदंड विकसित करने के पूर्वगामी प्रयास अनिर्णायक रहे हैं। भारत सरकार आठवीं अनुसूची में अन्य भाषाओं को शामिल करने से संबन्धित भावनाओं और आवश्यकताओं

के प्रति सचेत है। इस तरह के अनुरोधों पर इन भावनाओं और अन्य प्रासंगिक बातों को ध्यान में रखते हुए विचार करना होता है।

उपलब्ध सूचना अनुसार, भारत के अलावा अन्य देशों में भी भोजपुरी बोली जाती है।

चूंकि किसी भी भाषा को संविधान की आठवीं अनुसूची में शामिल करने पर विचार किए जाने हेतु कोई निश्चित मानदंड वर्तमान में निर्धारित नहीं हैं, इसलिए संविधान की आठवीं अनुसूची में और अधिक भाषाओं को शामिल करने की मांगों पर विचार करने के लिए कोई समय-सीमा तय नहीं की जा सकती।

चीन के लहसुन की बिक्री के संबंध में शिकायत

5019. श्री सुरेश कुमार कश्यप:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बारे में कोई जानकारी या शिकायत मिली है कि कई वर्षों से लगे प्रतिबंध के बावजूद इन दिनों चीन के लहसुन (जहरीला लहसुन) की भारतीय बाजार में बड़ी संख्या में बिक्री हो रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या यहन केवल अर्थव्यवस्था के लिए बल्कि भारत के लोगों के स्वास्थ्य के लिए भी गंभीर मुद्दा है; और

(ग) यह किस मार्ग से भारत की सीमा पारकर भारतीय बाजारों में पहुंचा है और सरकार द्वारा इसे रोकने के लिए अब तक क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग): कृषि वस्तुओं के आयात को प्लांट क्वारंटीन (भारत में आयात का विनियमन) आदेश, 2003 के माध्यम से विनियमित किया जाता है और प्लांट प्रोटेक्शन क्वारंटीन एंडस्टोरेज निदेशालय (डीपीपीक्यूएंडएस), फरीदाबाद द्वारा किए गए विस्तृत कीट जोखिम विश्लेषण और तदनुसार निर्यातक देशों

द्वारा अपनाए गए कीटशमन उपायों के बाद वस्तुओं के आयात की अनुमति दी जाती है। इसके अलावा, केंद्र सरकार की विभिन्न एजेंसियां जैसे प्लांट क्वारंटीन स्टेशन, केंद्रीय अप्रत्यक्षकर और सीमा शुल्क बोर्ड (सीबीआईसी) और राजस्व खुफिया निदेशालय (डीआरआई) वस्तुओं के आयात और उनके प्रवेश के तरीके का निरीक्षण करती हैं और प्लांट क्वारंटीन आदेश, 2003 और सीमा शुल्क अधिनियम, 1962 के प्रावधानों के अनुसार चूककर्ताओं के खिलाफ आवश्यक कार्रवाई करती हैं।

चीन से आयातित लहसुन की खेपों में संगरोध महत्व के कवकएम्बेलिसियाएली और यूरोसाइटिससेपुले के बार-बार अवरोधन के कारण, 06.09.2005 से चीनी लहसुन के आयात पर प्रतिबंध लगा दिया गया है। सीबीआईसी ने बताया है किसी माशुल्क क्षेत्र संरचनाओं और डीआरआई ने 2023-24 के दौरान 546 मीट्रिक टन चीनी लहसुन और 2024-25 के दौरान 507 मीट्रिक टन जब्त किया है। इसके अलावा, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (FSSAI) को भी चेन्नई के बाजारों में चीनी लहसुन की बिक्री के बारे में शिकायत मिली है और उसने तमिलनाडु खाद्य सुरक्षा विभाग को निगरानी और निगरानी गतिविधियों के लिए निर्देश दिया है। DA&FW के तहत सभी प्लांट क्वारंटाइन स्टेशनों को देश में चीनी लहसुन के अवैध आयात को रोकने के लिए आवश्यक उपाय करने का निर्देश दिया गया है।

एकीकृत वस्त्र पार्क योजना के अंतर्गत क्लस्टर

5020. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) गोरखपुर में एकीकृत वस्त्र पार्क योजना (एस.आई.टी.पी.) से लाभान्वित होने वाले हथकरघा और स्तशिल्प क्लस्टरों की संख्या कितनी है;

(ख) उक्त योजना के अंतर्गत गोरखपुर में वस्त्र पार्क और क्लस्टर के विकास के लिए आवंटित निधि के उपयोग का ब्यौरा क्या है;

(ग) क्या सरकार ने उक्त जिले में कारीगरों और बुनकरों को विपणन और कौशल विकास सहायता प्रदान की है;

(घ) गोरखपुर में हथकरघा बुनकरों के लिए अवसंरचना और कार्य स्थितियों में सुधार हेतु क्या कदम उठाए गए हैं; और

(ङ) गोरखपुर में स्थानीय हथकरघा और हस्तशिल्प उद्योग पर उक्त योजना का समग्र आर्थिक प्रभाव क्या रहा है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

(क) और (ख): सरकार, वस्त्र इकाइयां स्थापित करने के लिए उद्योगों को अत्याधुनिक बुनियादी सुविधाएं प्रदान करने हेतु इंटीग्रेटेड टेक्सटाइल पार्क (एसआईटीपी) योजना कार्यान्वित कर रही है। इस योजना का उद्देश्य नए पार्कों को अंतर्राष्ट्रीय स्तर के संभावित विकास केन्द्रों के रूप में निर्मित करना है। एसआईटीपी के तहत गोरखपुर में कोई हथकरघा और हस्तशिल्प पार्क तथा क्लस्टर स्वीकृत नहीं किया गया है।

हालांकि, राष्ट्रीय हथकरघा विकास कार्यक्रम के घटक क्लस्टर विकास कार्यक्रम के अंतर्गत, संबंधित राज्य/संघ राज्य क्षेत्र सरकार से पूर्ण प्रस्ताव प्राप्त होने पर गोरखपुर सहित देश भर में उत्पाद एवं डिजाइन विकास, उन्नत करघे/सहायक उपकरण, सोलर लाइटिंग यूनिट्स, वर्कशेड आदि जैसे विभिन्न इंटरवेंशन्स के कार्यान्वयन के लिए आवश्यकता आधारित वित्तीय सहायता प्रदान की जाती है। इस योजना के अंतर्गत, गोरखपुर में 196 हथकरघा बुनकरों को कवर करने वाले एक हथकरघा क्लस्टर के लिए 31.16 लाख रुपये की वित्तीय सहायता जारी/उपयोग की गई।

इसके अलावा, राष्ट्रीय हस्तशिल्प विकास कार्यक्रम के अंतर्गत गोरखपुर जिले के 04 हस्तशिल्प क्लस्टरों के 1,200 कारीगरों को लाभान्वित करने के लिए 282.95 लाख रुपये की वित्तीय सहायता प्रदान की गई है।

(ग) से (ङ): बुनकरों और कारीगरों की कार्य करने की परिस्थितियों एवं तकनीकी अवसंरचना में सुधार करने के लिए निम्नलिखित कदम उठाए गए:

- I. तकनीकी क्षेत्रों अर्थात् बुनाई, रंगाई, छपाई, डिजाइनिंग आदि में 2020-21 से 'वस्त्र क्षेत्र में क्षमता निर्माण योजना (समर्थ)' के तहत कौशल विकास प्रशिक्षण आयोजित किया जा रहा है। गोरखपुर जिले में 34 हथकरघा बुनकरों को प्रशिक्षण प्रदान किया गया है।
- II. राष्ट्रीय हथकरघा विकास कार्यक्रम के घटक हथकरघा मार्केटिंग सहायता के अंतर्गत, संबंधित राज्य/संघ राज्य क्षेत्र सरकार से पूर्ण प्रस्ताव प्राप्त होने पर, गोरखपुर सहित देश भर में अपने उत्पादों की मार्केटिंग करने के लिए मेलों और प्रदर्शनियों के आयोजन हेतु पात्र हथकरघा एजेंसियों/बुनकरों को मार्केटिंग सहायता प्रदान की जाती है। गोरखपुर जिले में दो स्टेट हैंडलूम एक्सपो, एक 2021-22 में और दूसरा 2024-25 में स्वीकृत किए गए हैं।
- III. विकास आयुक्त (हस्तशिल्प) कार्यालय ने 2024-25 में 01 गाँधी शिल्प बाजार का आयोजन किया गया है। गोरखपुर जिले में वर्ष 2021-22 से 2024-25 तक 05 प्रदर्शनियां, 15 इंटरवेंशन्स अर्थात् गुरु शिष्य हस्तशिल्प प्रशिक्षण कार्यक्रम, डिजाइन और प्रौद्योगिकी विकास कार्यशाला तथा व्यापक कौशल उन्नयन कार्यक्रम का आयोजन किया गया है।

इन हथकरघा और हस्तशिल्प योजनाओं के कार्यान्वयन से, समग्र आर्थिक प्रभाव के कारण गोरखपुर जिले सहित पूरे भारत में बुनकरों/कारीगरों की आय और कार्य दिवसों की संख्या में वृद्धि हुई है।

प्रधानमंत्री आवास योजना-ग्रामीण के अंतर्गत लाभार्थियों की शिकायतें

5021. श्री रामभुआल निषाद:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2019 से आज की तिथि तक उत्तर प्रदेश के सुल्तानपुर जिले में प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत स्वीकृत एवं निर्मित आवासों की संख्या कितनी है;

(ख) क्या सरकार को उक्त जिले में योजना के अंतर्गत लाभार्थियों के चयन में बड़े पैमाने पर अनियमितताओं की जानकारी है तथा जिले के चमुर्खा गांव में अपात्र व्यक्तियों को आवास दिए गए हैं, जबकि पात्र व्यक्तियों की शिकायतों पर सुनवाई नहीं की जा रही है; और

(ग) इस मामले की जांच कब तक होने की संभावना है तथा सभी पात्र व्यक्तियों को उक्त योजना के अंतर्गत कब तक शामिल कर लिया जाएगा?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): ग्रामीण क्षेत्रों में "सभी के लिए आवास" के उद्देश्य को प्राप्त करने के लिए, ग्रामीण विकास मंत्रालय दिनांक 01 अप्रैल 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) को कार्यान्वित कर रहा है ताकि मार्च 2029 तक 4.95 करोड़ पात्र ग्रामीण परिवारों को बुनियादी सुविधाएं प्रदान करने के लिए सहायता प्रदान की जा सके। दिनांक 27.03.2025 तक, राज्यों/संघ राज्य क्षेत्रों को 3.79 करोड़ मकानों का संचयी लक्ष्य आवंटित किया गया है, जिनमें से 3.58 करोड़ मकानों के लिए स्वीकृति दी गई है और 2.73 करोड़ मकानों का निर्माण पूरा हो गया है।

यह मंत्रालय राज्यों को लक्ष्य आवंटित करता है तथा इसके पश्चात जिलों/ब्लॉकों/ग्राम पंचायतों को लक्ष्य का आवंटन संबंधित राज्य सरकारों द्वारा किया जाता है। उत्तर प्रदेश के सुल्तानपुर जिले में वर्ष 2019-20 से 2024-25 तक (दिनांक 27.03.2025 तक) योजना की प्रगति का विवरण निम्नानुसार है:-

[इकाई संख्या में]

जिले का नाम	राज्य द्वारा दिया गया लक्ष्य	राज्य द्वारा स्वीकृत मकान	निर्मित मकान
सुल्तानपुर	92,901	92,898	91,933

(ख) और (ग): जी नहीं। योजना के दिशा-निर्देशों में यह प्रावधान है कि पीएमएवाई-जी के अंतर्गत प्रशासन के विभिन्न स्तरों अर्थात् ग्राम पंचायत, ब्लॉक, जिला और राज्य स्तर पर शिकायत निवारण तंत्र स्थापित किया जाना होता है। शिकायत प्राप्ति की तारीख से 15 दिनों की अवधि के भीतर शिकायतकर्ता की संतुष्टि से शिकायतों का निपटान सुनिश्चित करने के लिए प्रत्येक स्तर पर राज्य सरकार का एक अधिकारी नामित किया जाता है। सीपीजीआरएएमएस या अन्य माध्यम से ग्रामीण विकास मंत्रालय में प्राप्त शिकायतों को निवारण हेतु संबंधित राज्य सरकार को भेज दिया जाता है क्योंकि राज्य सरकार जमीनी स्तर पर पीएमएवाई-जी को कार्यान्वित कर रही है। शिकायतों के निवारण के लिए प्रत्येक स्तर पर नामित अधिकारी आवश्यक कार्रवाई करते हैं और ये अधिकारी मंत्रालय से शिकायत प्राप्त होने के एक महीने के भीतर शिकायतकर्ता को सूचित करते हुए की गई कार्रवाई रिपोर्ट मंत्रालय को प्रस्तुत करते हैं।

IMPACT OF IMPORT RESTRICTIONS ON DOMESTIC STEEL PRODUCTION

5022. SHRI SUKHDEO BHAGAT:

Will the Minister of **STEEL** be pleased to state:

(a) whether recent import restrictions on low-ash metallurgical coke could significantly reduce steel production and delay expansion plans;

(b) whether imposed specific quotas are reportedly insufficient for their operational needs, potentially leading to shutdowns or reduced blast furnace operations by mid-2025; and

(c) the extent to which the Ministry of Steel plan to address the potential decline in domestic steel production and mitigate delays in expansion projects resulting from these import curbs?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a): No, Sir.

(b) and (c): The domestic production capacity of low-ash metallurgical coke is adequate to meet the domestic demand.

INVESTMENTS IN TEXTILE SECTOR

5023. SHRIMATI D. K. ARUNA:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether investments in the textile sector that were sluggish during the last couple of years have revived in the country and if so, the details thereof and progress made till date compared to the last 26 years;

(b) whether several textile and apparel companies that had taken part in the recently-concluded Bharat Tex in New Delhi and said they were making investments and if so, the details thereof; and

(c) whether leverage engineering and Indian textile machinery manufacturers should leverage the strengths in textile engineering and localise textile machinery

for all segments of the supply chain and the Government should also work towards having sustainable, circular textiles and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a): The Indian Textile and Apparel Industry plays a crucial role in India's economic growth, boosting exports, creating jobs, empowering women and showcasing India's rich heritage and culture. As per Annual Survey of Industries, Ministry of Statistics and Programme Implementation, there is an increase of 475% in Invested Capital in Textiles from 2000-2001 to 2022-2023 & there is an increase of 1252% in Invested Capital in Wearing Apparel from 2000-2001 to 2022-2023.

(b): Bharat Tex 2025, India's largest global textile event, was successfully organized from February 14 to 17, 2025, at Bharat Mandapam, New Delhi. The event featured over 5,000 exhibitors, providing a comprehensive showcase of India's textile ecosystem. More than 1,20,000 trade visitors, from more than 100 countries including global CEOs, policymakers, and industry leaders, attended the event. Bharat Tex 2025 served as a platform to accelerate the government's "Farm to Fibre, Fabric, Fashion, and Foreign Markets" vision. Bharat TEX 2025 served as a premier platform for industry leaders, manufacturers, exporters, and innovators, bringing together key stakeholders from across the textile sector. The event facilitates collaboration among manufacturers, exporters, and importers,

providing them with an opportunity to showcase their expertise, cutting-edge innovations, and latest collections to a global audience. It brought together the entire textile value chain from raw materials to finished products including accessories under one single roof.

Bharat TEX 2025 also featured a Global scale conference, Roundtables, Panel Discussions, and master classes. It included exhibitions that featured Special Innovation and Start up Pavilions. It also included hackathons based Startup Pitch Fest and innovation fests, Tech tanks and design challenges providing funding opportunities for startups through leading investors.

(c): With a view to incentivize the modernisation of textile machinery including environmentally friendly technologies, Government is implementing Amended Technology Upgradation Fund Scheme (ATUFS), which was valid up to 31.03.2022. Under the scheme, 1,000 plus benchmarked machinery manufactures are enlisted, more than 6 Lakh Benchmark Technology machines installed, more than 1 Lakh water and energy saving technology machines and 1,117 Energy Saving Machines were installed under ATUFS and lastly, Material to Liquor Ratio improved from 1:10 to 1:4, thus saving of about 50-60% water in dyeing.

Further, the Government has played a critical role in facilitating the shift toward sustainability by constituting an ESG (Environment, Social and Governance) Task Force which aims to enable the transition of the textile industry to a sustainable and resource-efficient production system by engaging in

deliberations with stakeholders of the industry in ascertaining the current status and issues in adopting sustainable production models.

फिरोजपुर में अनुसूचित जातियों की जनसंख्या

5024. श्री शेर सिंह घुबाया:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) पंजाब के फिरोजपुर संसदीय निर्वाचन क्षेत्र में गांवों की जिलावार कुल संख्या कितनी है;

(ख) उपरोक्त में से जिलावार ऐसे कितने गांव हैं जिनमें अनुसूचित जातियों की जनसंख्या 100

प्रतिशत है; और

(ग) उपरोक्त में से कितने गांव ऐसे हैं जिनमें अनुसूचित जातियों की जनसंख्या 80 प्रतिशत या उससे अधिक है तथा ऐसे गांवों की कुल जनसंख्या कितनी है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ग): वर्ष 2011 में, ग्रामीण विकास मंत्रालय ने गरीबी की बहुआयामी प्रकृति पहचाना और राज्यों/संघ राज्य क्षेत्रों के सहयोग से सामाजिक-आर्थिक और जाति जनगणना (एसईसीसी) 2011 की। इस जनगणना से आवास, भूमि स्वामित्व, शैक्षिक स्थिति, लैंगिक स्थिति, दिव्यांगता, व्यवसाय, परिसम्पत्ति स्वामित्व, अनुसूचित जाति/ अनुसूचित जनजाति (एससी/एसटी) वर्गीकरण और आय सहित परिवारों के विभिन्न सामाजिक-आर्थिक पहलुओं के संबंध में व्यापक आंकड़े प्राप्त हुए हैं। एसईसीसी प्रक्रिया मार्च, 2016 में ग्रामीण विकास मंत्रालय द्वारा पूरी की गई थी। इसके निष्कर्ष एसईसीसी वेबसाइट (www.secc.gov.in) पर सार्वजनिक रूप से उपलब्ध हैं। एसईसीसी के आंकड़े, 17.97 करोड़ ग्रामीण परिवारों की सामाजिक-आर्थिक स्थिति को दर्शाते हैं।

पंजाब के फिरोजपुर संसदीय निर्वाचन क्षेत्र के जिन गांवों में अनुसूचित जाति की जनसंख्या क्रमशः 100% और 80% (एसईसीसी 2011 के अनुसार) है, उनकी कुल संख्या (जिलावार) नीचे दी गई है:

राज्य	जिला	जिले में कुल गांव	100% अनुसूचित जाति की जनसंख्या वाले कुल गांव	80% या उससे अधिक (80% -100%) अनुसूचित जाति की जनसंख्या वाले कुल गाँव
पंजाब	फिरोजपुर *	957	24	172
पंजाब	श्री मुक्तसर साहिब	232	0	2

* एक नया जिला, फाजिल्का तत्कालीन अविभाजित फिरोजपुर जिले से अलग किया गया है और इसका गठन 27 जुलाई, 2011 को हुआ है।

पंजाब के फिरोजपुर संसदीय निर्वाचन क्षेत्र के जिन गांवों में अनुसूचित जाति की जनसंख्या 80% या उससे अधिक है (एसईसीसी 2011 के अनुसार) उनका ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

पंजाब के फिरोजपुर संसदीय निर्वाचन क्षेत्र के जिन गांवों में अनुसूचित जाति की जनसंख्या 80% या उससे अधिक है उनका ब्यौरा

जिला फिरोजपुर			
गांव का नाम और कोड	कुल जनसंख्या	अनुसूचित जाति की कुल संख्या	अनुसूचित जाति की जनसंख्या का प्रतिशत
पंजेके हिथार (316)	349	343	98.28
बाखू शाह (282)	493	493	100.00
बुला राय उत्तर (297)	1039	1030	99.13
चक काठगढ़ (190)	2969	2450	82.52
नाथू चिश्ती (261)	712	712	100.00

वल्ले शाह हिथार (316)	1069	1068	99.91
हबीब के (59)	3158	3122	98.86
मरहे खुर्द (167)	692	612	88.44
चक सोटरियन (288)	59	59	100.00
चक पंजे के (288)	873	873	100.00
शेख शमां (277)	358	289	80.73
भम्बा वट्टू हिथार (371)	479	443	92.48
वारा सुलेमान (229)	225	193	85.78
धाब खुशहाल जोया (206)	2266	2100	92.67
हालिमवाला (211)	2949	2459	83.38
चक मैडिके (318)	854	771	90.28
बलेलके रोहेला (265)	449	364	81.07
बाघे के हिथार (357)	1743	1572	90.19
शेर मोहम्मद माहिगीर (273)	1419	1340	94.43
चक मौजदिनवाला (200)	2207	2114	95.79
कादर बख्श (273)	138	111	80.43
सैदो के हिथार (303)	1410	1382	98.01
मोहन के उत्तर (168)	5053	4569	90.42
दीपुलाना (223)	2477	2379	96.04
पालीवाला (220)	2993	2594	86.67

गट्टी बस्ती मस्ता -1 (368)	303	289	95.38
चक सरकार महाजी पर्वत सिंहवाला (346)	61	61	100.00
लमोचर खुर्द (243)	1367	1318	96.42
खिआली (96)	257	217	84.44
महलेवाला (222)	1438	1267	88.11
बुला राय हिथार (310)	612	572	93.46
पोजोके उत्तर (296)	1803	1647	91.35
सुखेरा बोदल (248360)	1769	1655	93.56
महमूदवाला (82)	843	711	84.34
इनायत के (295)	130	105	80.77
तारो बारी (221)	4643	4233	91.17
जामा रखिया उत्तर (310)	838	725	86.52
भूपेवाला (71)	581	525	90.36
गूदर पंजगरेन (317)	536	536	100.00
डोना मतर (332)	3208	2906	90.59
टिब्बी रंगा (218)	350	332	94.86
ईसा पंजगरेन (287)	947	942	99.47
राव के उत्तर (313)	276	259	93.84
महातम नगर (319)	2015	2006	99.55
पिरेके हिथार (341)	44	44	100.00

शमश दिन चिश्ती (271)	657	650	98.93
मदाहर शेरा (98)	325	283	87.08
रुहेला हाजी उत्तर (287)	646	635	98.30
दुलेके नाथूवाला (331)	3195	2683	83.97
प्रभात सिंहवाला हिथार (347)	1761	1706	96.88
रुक्ना कासम (281)	839	757	90.23
अतुवाला हिथार (318)	111	111	100.00
चक दोना रहीमे के (344)	637	564	88.54
मतर हिथार (333)	1324	1197	90.41
आसफ़वाला (272)	1778	1632	91.79
डोना सकंदरी (320)	683	622	91.07
छंगा खुर्द (298)	1439	1411	98.05
अलियाना (208)	2701	2650	98.11
चक बलोचनवाला (207)	2792	2674	95.77
अहमद धांडी (322)	1677	1481	88.31
अलाइक झुंगियान (248)	649	523	80.59
दुलेवाला (72)	890	766	86.07
नुरे के (285 323)	582	572	98.28
राम सिंहवाला (355)	2239	2142	95.67
पिरेके उत्तर (262)	1183	1173	99.15

टुटवाला (102)	3191	2567	80.45
हजारा सिंहवाला (339)	3188	3171	99.47
प्रभात सिंहवाला उत्तर (256)	2075	2053	98.94
हौजखास (218)	2052	1656	80.70
काठगढ़ (219)	3488	3449	98.88
कोठा अलियास लुकमानपुरा (284)	1772	1466	82.73
हबीबवाला (70)	2880	2722	94.51
कमलवाला (38)	1025	1014	98.93
चक छंगा राय (308)	2479	2470	99.64
चक बज़ीदा (367)	2909	2874	98.80
मुहर जमशेर (326)	881	881	100.00
शाह दीनवाला (75)	51	47	92.16
तिब्बी बदरा (93)	58	49	84.48
सुल्तानवाला (24)	821	787	95.86
माम्बेके (274)	973	973	100.00
महमूद के हितार (289)	185	160	86.49
राजा राय (355)	337	304	90.21
छंगा राय उत्तर (298)	3988	3795	95.16
सोहना संदर (251)	1098	1037	94.44
मोहर सिंहवाला उत्तर (250)	2137	1867	87.37

फत्तुवाला (354 325)	3581	3091	86.32
गंधु किल्चा उत्तर (285)	832	820	98.56
औलाके (64107)	233	202	86.70
लाखा सिंहवाला उत्तर (308)	1130	972	86.02
राव के हितार (334)	2373	2198	92.63
लाखा हाजी (291)	1058	1004	94.90
मुहम्मद अमीरा (279)	299	292	97.66
गट्टी बस्ती मस्ता - 2 (358)	557	557	100.00
चक रूहेला (321)	963	963	100.00
चक हामिद सैदोके (236)	221	186	84.16
गट्टा दलेल (79)	125	114	91.20
गुलाम रसूल (305)	922	879	95.34
डोना भदरू (314)	63	58	92.06
चक कंधे शाह (323)	1262	1172	92.87
हस्ता कलां (298)	6688	6625	99.06
लधुवाला हितार (249 358)	1195	1048	87.70
अकबरवाला (94)	488	455	93.24
मोहर सिंहवाला हितार (356)	310	286	92.26
सवाया राय उत्तर (286)	1687	1687	100.00
इलाही बख्श बोदला (315)	174	174	100.00

रोहेला तेजे का (322)	986	986	100.00
धिरा घरा (326)	647	554	85.63
टोटियानवाला (198)	1622	1430	88.16
चक सवाई खुर्द (309)	109	109	100.00
शेर सिंहवाला (323)	498	498	100.00
चक अराईवाला (194)	3547	3367	94.93
चक सुखेरा (247)	1148	980	85.37
लाखे के उत्तर (309)	1922	1900	98.86
मुहर खिवा (325)	1745	1745	100.00
मेघा पंजगरेन उत्तर (295)	202	202	100.00
ढंडी कादिम (257)	4022	3803	94.55
दुलेके घैराबाद (269 334)	569	484	85.06
संतोख सिंहवाला (349)	942	935	99.26
घुरका (314)	1816	1813	99.83
लाखा सिंहवाला हिथार (340)	1708	1692	99.06
अतुवाला उत्तर (317)	554	475	85.74
नूर मुहम्मद (269)	641	591	92.20
चक सोहना संदर (252)	954	918	96.23
चुपाती (306)	582	502	86.25
कलुवारा (61)	201	190	94.53

कवनवाली (297)	1359	1184	87.12
महमूद खानके (342)	130	130	100.00
नौरंग के लेली (91)	1175	988	84.09
चक मोहम्मदेवाला (241)	1150	1006	87.48
मुहर सोना उर्फ नकीके (277)	545	545	100.00
राणा पंजगरेन (320)	1163	1074	92.35
बादलके उत्तर (282)	396	360	90.91
गगन के (295)	426	356	83.57
बहबलवाला (81)	37	32	86.49
चक सरकार महाजी बहादर के (306)	113	113	100.00
थारा सिंहवाला उत्तर (268)	1570	1558	99.24
मेहल सिंहवाला (275)	1049	1030	98.19
निहालेवाला (60)	303	285	94.06
जाला लखेके हितार (369 370)	938	779	83.05
चक खेवा (368)	2046	1914	93.55
मेघा पंजगरेन हितार (311)	1690	1676	99.17
मुंडी छुरीमारन (87)	2240	2169	96.83
बोदेल पीरे के (343)	382	370	96.86
फरुवाला (357)	564	469	83.16

नौ बारामद शेर सिंहवाला (327)	1711	1572	91.88
मुअज्जम (278)	3217	2815	87.50
लूथर (98)	774	734	94.83
चक टाहलीवाला (366)	2283	2254	98.73
चक खुंदर (311)	344	279	81.10
चूहड़ीवाला चिश्ती (263)	2113	2025	95.84
सवाया राय हिथार (322)	97	97	100.00
चक अरनीवाला (203)	2223	2094	94.20
फतेहवाला हिथार (351)	727	712	97.94
जलालवाला (73)	1427	1214	85.07
बूरा सरवन (340)	179	179	100.00
जामा रखिया हिथार (337)	1422	1376	96.77
वल्ले शाह उत्तर (317)	2068	2055	99.37
राजीवाला (46)	904	763	84.40
बदलके हिथार (333)	189	183	96.83
मेघा राय (326)	4121	3956	96.00
नधाना (175)	1824	1463	80.21
गत्ती रहीमे के (63)	2897	2836	97.89
हामिदवाला (14 1)	934	801	85.76

रत्ता खेड़ा पंजाब सिंहवाला (204)	1175	945	80.43
भम्बा हाजी (286)	2127	2004	94.22
बूटेवाला (116)	767	629	82.01
कहन चांदवाला (96)	1982	1673	84.41
कालू अराई हितार (349)	1723	1490	86.48
वीर (651)	3545	3514	99.13
बेगू महू (84)	491	487	99.19
धांडी खुर्द (258)	1559	1416	90.83
मन्नू मच्छी (80)	604	564	93.38
जिला-श्री मुक्तसर साहिब			
कनियांवाली (150)	3862	3130	81.05
चक दोहक (145)	163	149	91.41

DECARBONIZATION IN THE STEEL SECTOR

5025. SHRI SHASHANK MANI:

Will the Minister of **STEEL** be pleased to state:

(a) whether the Government has taken steps towards decarbonization and improving resourceefficiency in the steel sector, if so, the details thereof;

(b) whether specific technologies or practices, such as green hydrogen, carbon capture or recycling initiatives, to reduce carbon emissions in steel production, if so, the details thereof;

(c) the details of collaborations with the private sector or international organizations to accelerate the transition to sustainable and low-carbon steel manufacturing; and

(d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) and (b): The steps including adoption of green technologies, carbon capture and recycling initiatives taken by Government to decarbonize the steel sector in India areas under:-

- i. Ministry has released the Taxonomy for Green Steel to provide standards for defining and categorizing the low emission steel.
- ii. Ministry of Steel has released a report titled "Greening the Steel Sector in India: Roadmap and Action Plan" in alignment with the recommendations of the 14 Task Forces constituted by this Ministry for this purpose which provides the future roadmap for green steel and sustainability, towards net-zero target by 2070. The report is available on Ministry of Steel's website.

iii. Ministry of Steel has awarded 07 pilot projects for implementation of pilot projects for use of hydrogen in steel sector under National Green Hydrogen Mission launched by Ministry of New & Renewable Energy.

iv. National Solar Mission launched by Ministry of New and Renewable Energy in January, 2010 promotes the use of solar energy and also helps to reduce the emission of steel industry.

v. The Ministry of Road Transport and Highways (MoRTH) has formulated the Vehicle Scrapping Policy that includes a system of incentives/disincentives for creation of an ecosystem to phase out older, unfit polluting vehicles. Under the policy, MoRTH has issued rules for Registration and Functions of Vehicle Scrapping Facility (RVSF),

which provides the procedures and infrastructure facilities required for de-pollution and dismantling of End-of-Life Vehicles (ELVs) for further recovery of metal and other materials under environmental regulations.

vi. Ministry of Mines has brought out 'National Non-ferrous Metal Scrap Recycling Framework, 2020' to promote a formal and well-organized recycling ecosystem. The Framework lays down standard procedures for recycling and processing of scrap and developing a mechanism for facilitating the Metal scrap recycling activities.

vii. Ministry of Environment, Forest & Climate Change has introduced the Environment Protection (End-of-Life Vehicles) Rules, 2025, which establishes a

framework for managing End-of-Life Vehicles (ELVs) in an environmentally sound manner and mandates Extended Producer Responsibility (EPR), requiring vehicle producers to meet annual scrapping targets based on the type of vehicle and materials recovered.

viii. The Carbon Credit Trading Scheme (CCTS) has been notified by the Government (Ministry of Power) on 28th June, 2023, which provides an overall framework for the functioning of the Indian Carbon Market.

(c) and (d): CPSEs of Ministry of Steel are collaborating with eminent technology providers such as M/s BHP from Australia, M/s SMS from Germany, M/s Primetal Technologies from United Kingdom, M/s John Cockerill India Limited from Belgium, M/s Ram Charan Company Pvt. Ltd., Madras, National Centre of Excellence in Carbon Capture and Utilization (NCoE-CCU) of IIT, Bombay and Great Eastern Energy Corporation Ltd. to promote low carbon steel production.

विषय: पीएमएफबीवाई के अंतर्गत बीमाकृत राशि और भूमि

5026. श्री गणेश सिंह:

श्री धर्मबीर सिंह:

श्री जनार्दन मिश्रा:

श्री नव चरण माझी:

श्री बिभु प्रसाद तराई:

श्री माधवनेनी रघुनंदन राव:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) फरवरी 2025 के अनुसार पीएमएफबीवाई योजना के अंतर्गत बीमाकृत राशि का कुल मूल्य राज्यवार कितना है;

(ख) फरवरी 2025 के अनुसार उक्त योजना के अंतर्गत बीमाकृत कृषि भूमि का क्षेत्रफल कितना है;

(ग) उक्त योजना के अंतर्गत दावों के रूप में संवितरित की गई राशि और ऐसे किसान लाभार्थियों की राज्यवार संख्या कितनी है;

(घ) योजना के बारे में जागरूकता बढ़ाने के लिए उठाए गए कदमों का ब्यौरा क्या है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग): देश में खरीफ 2016 सीजन से शुरू की गई प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) राज्यों और किसानों दोनों के लिए स्वैच्छिक है। योजना के तहत बीमित क्षेत्र, बीमित राशि और लाभार्थियों को भुगतान किए गए दावे का ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ) और (ङ): सरकार ने लाभार्थियों के बीच इस योजना के बारे में पर्याप्त जागरूकता पैदा करने के लिए कई कदम उठाए हैं ताकि वे विभिन्न फसलों और क्षेत्रों के संदर्भ में कवरेज बढ़ाने के लिए योजना के तहत स्वेच्छा से खुद को नामांकित कर सकें। सरकार ने प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के बारे में जागरूकता के लिए पर्याप्त धन की उपलब्धता सुनिश्चित करने के लिए प्रावधान किए हैं। दिनांक 1 अक्टूबर 2018 से प्रभावी, ऑपरेशनल गाइडलाइंस में अन्य बातों के साथ-साथ यह प्रावधान है कि बीमा कंपनियों को सूचना, शिक्षा और संचार (आईईसी) गतिविधियों के लिए उनके द्वारा एकत्र किए गए कुल सकल प्रीमियम का कम से कम 0.5% अनिवार्य रूप से खर्च करना चाहिए।

सरकार ने किसानों और पंचायती राज संस्थाओं (पीआरआई) के सदस्यों के बीच प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) की प्रमुख विशेषताओं का प्रचार करने के लिए राज्यों, कार्यान्वित

बीमा कंपनियों, वित्तीय संस्थानों और कॉमन सर्विस सेंटर (सीएससी) नेटवर्क द्वारा की जा रही जागरूकता गतिविधियों का सक्रिय रूप से समर्थन किया है।

इसके अलावा, जागरूकता अभियान 'क्राफ इंश्योरेंस वीक/फसल बीमा सप्ताह' कृषि और किसान कल्याण मंत्रालय द्वारा खरीफ 2021 सीजन से शुरुआत की गई है। इस अभियान का मुख्य उद्देश्य योजना के लाभों के बारे में जागरूकता बढ़ाना, हितधारकों को संवेदनशील बनाना और किसानों के समग्र नामांकन को बढ़ाना है, जिससे उन्हें पहचाने गए आकांक्षी/आदिवासी जिलों पर विशेष ध्यान देते हुए फसल बीमा का लाभ उठाने में मदद मिल सके।

इसके साथ ही, योजना कार्यान्वयन के विभिन्न पहलुओं पर किसानों के ज्ञान निर्माण के लिए गांव/जीपी स्तर पर 'फसल बीमा पाठशालाएं' भी आयोजित की जा रही हैं।

इसके अलावा, जागरूकता पैदा करने के लिए अन्य गतिविधियों में प्रमुख राष्ट्रीय और स्थानीय समाचार पत्रों में विज्ञापनों के माध्यम से योजना की प्रमुख विशेषताओं और लाभों का प्रचार, क्षेत्रीय/स्थानीय चैनलों पर ऑडियो-विजुअल कार्यक्रमों का प्रसारण, स्थानीय भाषाओं में सूचना, शिक्षा और संचार सामग्री का वितरण, किसान/राष्ट्रीय फसल बीमा पोर्टल के माध्यम से एसएमएस का प्रसार और किसानों, पंचायत सदस्यों और अन्य प्रमुख हितधारकों सहित सभी हितधारकों की ऑनलाइन कार्यशालाओं का आयोजन शामिल है।

सरकार ने देश भर में डोरस्टेप फसल बीमा पॉलिसी/रसीद वितरण मेगा अभियान - 'मेरी पॉलिसी मेरे हाथ' का भी आयोजन किया था। फसल बीमा पॉलिसी रसीदों की हार्ड कॉपी ग्राम पंचायत/गांव स्तर पर विशेष शिविरों के माध्यम से प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत नामांकित किसानों को वितरित की जाती है। सभी कार्यान्वित राज्य/संघ राज्य क्षेत्र सरकारें संबंधित बीमा कंपनियों के साथ मिलकर ग्राम पंचायत स्तर पर मेगा पॉलिसी वितरण अभियान का आयोजन कर रही हैं।

केंद्रीय सूचना, शिक्षा और संचार सलाहकार समिति द्वारा आईईसी गतिविधियों की व्यवस्थित निगरानी की गई है। यह समिति स्थानीय बीमा कंपनियों के साथ मिलकर फसल बीमा से संबंधित आईईसी पहलों के प्रभावी कार्यान्वयन और प्रभाव आकलन को सुनिश्चित करने में महत्वपूर्ण भूमिका निभाती है।

विवरण

योजना के अंतर्गत प्रारंभ से अब तक बीमित क्षेत्र, बीमित राशि और लाभार्थियों को भुगतान किए गए दावों का ब्यौरा

(दिनांक 31.01.2025 तक की स्थिति के अनुसार)

राज्य/संघ राज्यक्षेत्र	बीमित क्षेत्र (लाख हेक्टेयर में)	बीमित राशि	भुगतान किए गए दावे	किसान आवेदकों द्वारा भुगतान किये गये दावे (संख्या में)
		(रुपये करोड़ में)		
अंडमान और निकोबार द्वीप समूह	0.02	9.20	0.23	538
आंध्रप्रदेश	156.48	1,16,326.94	5,395.15	51,21,712
असम	30.73	22,243.94	637.61	9,25,556
बिहार	46.09	21,749.35	749.37	4,34,462
छत्तीसगढ़	188.30	70,749.66	7,315.47	1,03,79,412
गोवा	0.01	15.21	0.14	665
गुजरात	112.33	53,812.10	5,611.55	29,32,497
हरियाणा	140.97	95,000.48	8,819.34	50,48,253
हिमाचल प्रदेश	221.37	5,833.71	456.57	10,23,696
जम्मू और कश्मीर	4.71	3,101.86	127.66	1,60,419
झारखंड	19.40	10,733.47	884.79	8,95,140
कर्नाटक	165.05	78,179.98	14,149.40	99,95,341
केरल	4.19	3,177.46	567.61	4,57,666
मध्यप्रदेश	913.76	3,29,252.79	30,199.53	2,42,26,032
महाराष्ट्र	649.18	2,65,110.97	38,261.54	5,39,10,257
मणिपुर	0.41	172.97	8.85	24,531

मेघालय	0.18	136.87	9.15	12,503
ओडिशा	107.81	69,181.16	6,985.53	1,00,63,964
पुदुचेरी	0.72	462.31	40.01	42,581
राजस्थान	812.37	2,83,731.79	28,965.87	4,32,55,509
सिक्किम	0.02	14.38	0.70	1,408
तमिलनाडु	115.41	71,224.20	14,769.34	1,60,98,596
तेलंगाना	40.11	27,139.87	1,937.83	12,29,217
त्रिपुरा	2.60	1,791.38	8.04	1,00,600
उत्तरप्रदेश	315.40	1,55,177.67	5,348.76	72,14,957
उत्तराखंड	118.90	7,828.06	880.43	8,36,050
पश्चिम बंगाल	55.85	37,345.91	1,218.52	24,47,8
कुल (अखिल भारतीय)	4,222.38	17,29,503.7 1	1,73,349.02	19,68,39,362

नोट: स्रोत - एनसीआईपी

PREMIUM PAID TO INSURANCE COMPANIES

5027. DR. DHARAMVIRA GANDHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the premium paid to the Insurance Companies during the last five years, year-wise and State/UT-wise; and

(b) the total amount disbursed to farmers for crop losses and other disasters during the last five years, year-wise and State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) : The actuarial/bidded premium rates are charged by implementing agencies under Pradhan Mantri Fasal Bima Yojana (PMFBY).. Extremely low premium rate across the country for the season is charged from the farmers, which is maximum 2% of sum insured for Kharif crops, maximum 1.5% of sum insured for Rabi crops and maximum 5% of sum insured for commercial/horticultural crops. Remaining part of actuarial premium is shared by the Central and State Government on 50:50 basis except North Eastern States (from Kharif 2020) and Himalayan States (from Kharif 2023) where it is shared in the ratio of 90:10.

Further, Operational guidelines of the scheme provides for 3 Alternate Risk Transfer models other than standard PMFBY, namely cup and cap model (80:110), cup and cap model (60:130) and profit and loss sharing model, under which in case of claims below certain threshold, portion of the premium paid by the Government as subsidy will go back to the State treasury. States have been given the flexibility to choose any one of these models.

State-wise and year-wise details of premium paid by farmers and claims paid to farmers during last five years i.e. 2019-20 to 2023-24 are given in the enclosed **Statement.**

STATEMENT

State-wise and year-wise details of farmers share of premium and claims paid from 2019-20 to 2023-24 under PMFBY (As on 31.01.2025)

State/UT	2019-20		2020-21		2021-22		2022-23		2023-24	
	Farmers Share of premium	Paid Claims	Farmers Share of premium	Paid Claims	Farmers Share of premium	Paid Claims	Farmers Share of premium	Paid Claims	Farmers Share of premium	Paid Claims
	(Rs. In Crore)									
A & N Islands	0.00	-	0.01	-	0.01	-	0.00	-	0.00	-
Andhra Pradesh	0.17	1,253.33	NI	NI	NI	NI	66.02	567.02	12.14	-
Assam	0.27	107.30	0.29	192.19	0.18	279.15	4.38	16.87	5.68	32.73
Chhattisgarh	180.75	1,303.73	187.58	887.23	186.08	1,432.83	212.38	534.06	219.95	518.87
Goa	0.02	0.01	0.00	-	0.00	-	0.01	0.00	0.00	0.00
Gujarat	467.94	490.48	NI	NI	NI	NI	NI	NI	NI	NI
Haryana	268.77	938.00	341.87	1,285.51	313.82	1,714.30	344.38	2,498.62	153.75	237.69

Himachal Pradesh	30.72	67.55	22.44	84.83	20.21	77.60	21.55	33.82	37.60	27.80
Jammu & Kashmir	NI	NI	NI	NI	6.58	56.05	6.90	6.04	16.70	32.12
Jharkhand	2.79	27.75	NI	NI	NI	NI	NI	NI	NI	NI
Karnataka	248.19	1,515.53	216.05	1,030.33	249.48	1,489.93	324.28	1,561.90	373.18	2,613.33
Kerala	6.12	88.94	6.72	122.99	7.40	95.20	10.43	179.01	11.67	-
Madhya Pradesh	654.05	6,195.53	906.65	7,792.36	814.79	2,909.92	650.08	1,028.01	653.98	565.74
Maharashtra	868.41	6,758.35	762.00	1,559.65	664.36	4,613.47	901.37	5,032.20	195.35	8,520.18
Manipur	0.35	1.14	NI	NI	0.34	1.48	0.44	1.62	0.52	1.98
Meghalaya	0.09	0.18	0.04	0.07	NI	NI	0.04	0.01	0.01	8.63
Odisha	239.97	1,157.72	158.43	572.44	135.24	1,045.88	132.31	568.95	12.49	217.18
Puducherry	-	7.27	0.00	13.77	0.00	8.02	0.00	2.95	0.00	-
Rajasthan	743.88	5,087.84	903.66	4,357.51	823.79	5,176.77	838.97	4,299.00	1,018.86	2,430.25
Sikkim	0.00	-	0.01	0.02	0.08	0.53	0.15	-	0.06	-

Tamil Nadu	177.74	1,215.97	175.75	2,681.6 2	166.88	836.07	161.82	901.84	149.31	726.43
Telangana	239.73	507.96	NI	NI	NI	NI	NI	NI	NI	NI
Tripura	0.76	0.81	0.28	2.60	0.37	2.63	0.44	0.28	0.57	-
Uttar Pradesh	321.87	1,084.66	330.45	507.06	284.70	988.00	286.19	945.65	284.38	398.77
Uttarakhand	28.21	103.24	33.28	134.86	39.05	122.88	55.25	207.29	62.52	172.86
Grand Total	4,480.79	27,913.30	4,045.53	21,225. 05	3,713.39	20,850. 69	4,017.38	18,385.1 4	3,208.7 1	16,504.5 4

NI ; Not Implemented. - Very low/no claims.

SANITATION WORKERS

5028. SHRI K. GOPINATH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of deaths that have occurred due to the cleaning of sewers and drainages since 2019, State and year-wise;

(b) whether the Government has disbursed the compensation of Rs. 10 lakhs and Rs. 30 lakhs, as directed by the Supreme Court, to the families of sanitation workers who have died due to hazardous cleaning practices since 2014 and if so, the details thereof;

(c) whether the Government has disbursed any compensation for workers that have been permanently disabled due to unsafe sewer/septic tank cleaning practices since 2014 and if so, the details thereof; and

(d) whether the Government has not maintained data on the caste composition of workers in the sanitation and cleaning sectors, despite evidence that over 90% are from Dalit communities and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): As per information provided by National Commission for SafaiKaramcharis (NCSK), year-wise and state-wise details of workers who have lost their lives due to hazardous cleaning of sewer/septic tanks since 2019 to till date is given in the enclosed **Statement**.

(b): In compliance of Hon'ble Supreme Court directions, Rs. 10 lakh and Rs. 30 lakh has been disbursed to the family of 636 and 32 sanitation workers respectively, since 2014 who have died due to hazardous cleaning.

(c) and (d): No incident of disability has been reported from the States/Union Territories.

The reports sent by States/UTs does not mention the caste details.

STATEMENT

Year-wise and State-wise details of deaths occurred due to hazardous cleaning of sewers and septic tank since 2019 (till date)

S. No	Name of State/UT	2019	2020	2021	2022	2023	2024	2025
1	Andhra Pradesh	0	0	2	3	0	0	0
2	Bihar	0	0	0	0	2	0	0
3	Dadra & Nagar Haveli	0	0	3	0	0	0	0
4	Delhi	12	4	4	10	0	7	2
5	Goa	0	0	0	0	0	1	0
6	Gujarat	23	5	5	7	10	0	3
7	Haryana	16	1	6	22	6	1	0
8	Jharkhand	0	3	0	0	1	0	0
9	Karnataka	7	5	7	0	3	2	0
10	Madhya Pradesh	1	0	5	0	2	3	0
11	Maharashtra	16	4	7	19	10	9	0
12	Odisha	0	0	2	0	0	0	0
13	Punjab	3	0	2	0	6	1	0
14	Rajasthan	5	1	1	0	10	7	0
15	Tamil Nadu	22	16	3	14	8	6	0
16	Telangana	0	0	4	1	1	3	0
17	Uttar Pradesh	19	0	5	11	1	10	0
18	West Bengal	0	0	6	0	3	0	0
	Total	124	39	62	87	63	50	5

ग्राम सभा का महत्व

5029. श्री उमेषभाई बाबूभाई पटेल:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) ग्राम पंचायत के अंतर्गत ग्राम सभा का क्या महत्व है.

(ख) ग्राम सभा में किन-किन अधिकारियों की उपस्थिति अनिवार्य है और तत्संबंधी ब्यौरा क्या है;

(ग) ग्राम सभा में नियमित रूप से अनुपस्थित रहने वाले उत्तरदायी अधिकारियों के साथ-साथ उन अधिकारियों के विरुद्ध कार्रवाई करने के लिए प्राधिकृत अधिकारी के विरुद्ध क्या कार्रवाई किए जाने की संभावना है.

(घ) क्या दादरा और नगर हवेली तथा दमन और दीव में सरकार की सभी योजनाएं लागू हैं और यदि नहीं, तो कौन-कौन सी योजनाएं लागू नहीं हैं और इसके क्या कारण हैं; और

(ङ) ग्राम पंचायतों, जिला पंचायतों और नगर परिषदों के लिए वार्षिक बजट का आवंटन नहीं किए जाने की स्थिति में किस प्राधिकारी से संपर्क किया जाएगा?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग): "पंचायत, "स्थानीय सरकार होने के नाते, एक राज्य का विषय है और भारत के संविधान की सातवी अनुसूची में राज्य सूची का हिस्सा है। तदनुसार, पंचायतें संविधान के प्रावधानों के अधीन, संबंधित राज्य पंचायती राज अधिनियमों के माध्यम से स्थापित और संचालित होती हैं। भारत के संविधान के अनुच्छेद 243 (क) के प्रावधानों के संदर्भ में, एक ग्राम सभा ऐसी शक्तियों का प्रयोग कर सकती है और ग्राम स्तर पर ऐसे कार्य कर सकती है जैसा राज्य का विधानमंडल, कानून द्वारा प्रदान कर सकता है। इसलिए, ग्राम सभा की शक्तियां और कार्य, ग्राम सभा की बैठकें आयोजित करना और ग्राम सभा की बैठकों के बारे में जागरूकता पैदा करना आदि संबंधित राज्य के अधिकार क्षेत्र में आता है।

पंचायती राज मंत्रालय ऐसे किसी भी अधिकारी का रिकॉर्ड नहीं रखता है जिसकी ग्राम सभा में उपस्थिति अनिवार्य है, जो ग्राम सभा में नियमित रूप से अनुपस्थित रहते हैं और न ही प्राधिकृत अधिकारी जो उन अधिकारियों के खिलाफ कार्रवाई करने के लिए अधिकृत है।

(घ): मंत्रालय वित्तीय वर्ष 2022-23 से केंद्र प्रायोजित योजना, संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आर.जी.एस.ए RGSA), को दादरा और नगर हवेली और दमन और दीव सहित सभी राज्यों और केंद्रशासित प्रदेशों में लागू कर रहा है।

मंत्रालय में ग्रामीण क्षेत्रों में उन्नत प्रौद्योगिकी के साथगांवों का सर्वेक्षण और ग्रामीण क्षेत्रों में आधुनिक प्रौद्योगिकी के साथ मानचित्रण (SVAMITVA) की केंद्रीय क्षेत्र की योजना लागू की है जो गांवों में घर रखने वाले ग्रामीण परिवारों को 'अधिकारों का रिकॉर्ड' प्रदान करती है, साथ ही ग्रामीण क्षेत्रों में संपत्ति मुद्रीकरण की सुविधा प्रदान करने के अलावा, पंचायतों को संपत्ति कर का आकलन और संग्रह करने में राजस्व के अपने स्रोतों को बढ़ाने के अपने प्रयास में सक्षम बनाती है। अब तक, दादरा और नगर हवेली और दमन और दीव सहित 31 राज्य और संघ राज्य क्षेत्र, इस योजना से जुड़ चुके हैं।

(ङ): पंचायत, जो 'स्थानीय सरकार' है, संविधान की सातवीं अनुसूची में राज्य सूची का हिस्सा है और यह एक राज्य विषय है। इसलिए पंचायतों की स्थापना और संचालन संबंधित राज्य पंचायती राज अधिनियमों के तहत होता है, जो संविधान के प्रावधानों के अधीन होते हैं। इस कारण, वार्षिक बजट की आवंटन में विफलता के मामले में संपर्क किए जाने वाले अधिकारियों से संबंधित विवरण पंचायती राज मंत्रालय द्वारा नहीं रखा जाता है।

पंचायतों को विभिन्न स्रोतों से धन प्राप्त हो सकता है, जिसमें मुख्य रूप से केंद्रीय वित्त आयोग, राज्य वित्त आयोग, केंद्र सरकार की योजनाएं, राज्य सरकार की योजनाएं आदि शामिल हैं। केंद्र सरकार से 15वीं वित्त आयोग द्वारा अनुशंसित अनुदान प्राप्त होने पर, राज्य सरकारों को इसे संबंधित पंचायतों/पारंपरिक निकायों को 10 कार्यदिवसों के भीतर स्थानांतरित करना आवश्यक है। यदि 10 कार्यदिवसों से अधिक देरी होती है, तो राज्य सरकार को अनुदान को उस देरी की अवधि के लिए मूल

राशि ब्याज सहित जारी करना होता है, जो पिछले वर्ष के बाजार उधारी/राज्य विकास ऋणों पर औसत प्रभावी ब्याज दर के अनुसार होता है।

INVESTMENT CAP IN EV CHARGING INFRASTRUCTURE

5030. DR. AMAR SINGH:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government plans to introduce a new EV incentive policy capping the investment in charging infrastructure;
- (b) if so, the details of this policy and the rationale behind setting a cap on such investments;
- (c) the data regarding the number of public and private EV charging stations installed in the country since 2020, year-wise along with projected infrastructure expansion targets under the new policy; and
- (d) the revenue collected from import tariffs on electric vehicles over the past five years, along with estimates of revenue foregone due to the new reduced tariff structure?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

- (a) and (b): No such policy is under consideration.
- (c): Ministry of Power (MoP) has shared details year-wise public EV charging station deployed in the country since FY 2020 as tabulated below:

S. No.	Calendar Year	No. of PCS
1	up to December' 2022	5,151
2	2023	6752
3	2024	13299
4	up to March' 2025	1165

(d): As per information received from Department of Revenue, Ministry of Finance, the amount of duty collected on Electric vehicles for the last 5 years is tabulated as below:

Year	Basic Customs Duty (in Rs. Crore)	IGST (in Rs. Crore)
2019-20	6	2
2020-21	18	3
2021-22	114	18
2022-23	482	166
2023-24	970	228
2024-25 (Till Feb.)	874	205

Department of Revenue has further informed that the revenue forgone calculation exercise is not undertaken at the individual commodity level and hence no such data is available with Department of Revenue.

WIDENING TRADE DEFICIT

5031. DR. KALYAN VAIJINATHRAO KALE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the steps being taken to address the widening trade deficit and the strategies for boosting exports in key sectors such as petroleum, gems and jewellery and chemicals, which have shown significant contractions;
- (b) whether the Government has conducted an assessment of the impact of geopolitical tensions and logistical disruptions on export flows to markets like Europe, Africa and the CIS and if so, the measures being implemented to mitigate these challenges;
- (c) the progress made in Free Trade Agreement (FTA) negotiations with the UK, ASEAN and the EU and the extent to which these agreements aim to enhance trade opportunities and reduce the trade imbalance; and
- (d) the initiatives being undertaken to improve the export performance of resilient sectors such as electronics goods and readymade garments, which have shown growth amidst global challenges?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The trade deficit in petroleum has been largely on account of decline in petroleum prices and subdued demand in certain European countries and Australia. While, the petroleum product exports have gone up in volume terms, the export value realisation has declined. The dependence of India on petroleum imports is to the tune of 88% of domestic demand and this has meant a sustained trade deficit in petroleum products. In gems and jewellery segment, the decline in exports has been largely on account of reduction in discretionary spending in USA,

UAE and Hong Kong market. As far as chemicals are concerned, we have seen a decline of 12.41% during April to December, 2024 vis-à-vis corresponding period of last year. The steps being taken by the Government to boost exports from the country are given in the enclosed **Statement**.

(b): The Government continuously monitors the impact of geopolitical tensions and logistical disruptions on export flows. Despite prevailing global challenges, India's exports to the CIS region and Europe registered a growth of 22.43% and 3.14% respectively during April–December 2024 compared to the same period in the previous year. However, exports to certain African countries, including Nigeria, Togo, South Africa, and Namibia, witnessed a decline, primarily due to restrictions on rice exports and a fall in petroleum product shipments.

To mitigate the effects of such disruptions, the Government has undertaken various measures including export diversification, strengthening of logistics infrastructure, trade facilitation, and support to exporters through schemes aimed at market development and access.

(c) : India is actively engaged in Free Trade Agreement (FTA) negotiations with several key partners, including the United Kingdom and the European Union (EU), with the objective of enhancing market access, diversifying export destinations, and addressing trade imbalances.

Negotiations with the United Kingdom were launched in January 2022, and 13 rounds have been completed. Recent discussions in February 2025 focused on a range of areas including trade, technology, health, and green finance. The talks are

aimed at reaching a balanced agreement that supports enhanced trade opportunities for both countries.

With the EU, FTA negotiations resumed in June 2022, and ten rounds have been held as of March 2025. The agreement is expected to facilitate greater cooperation in trade, mobility, digital transformation, and investment, thereby contributing to increased economic engagement between India and the EU.

Regarding ASEAN, India is currently undertaking a review of the ASEAN-India Trade in Goods Agreement (AITIGA), which came into force in 2010. Four rounds of review negotiations were held in 2024. The review seeks to make the agreement more effective, equitable, and trade-facilitative. India's exports to ASEAN have nearly doubled since the agreement was signed, indicating the potential of such frameworks in strengthening trade ties.

These FTAs aim to reduce tariff and non-tariff barriers, simplify procedures, and address structural issues to make Indian exports more competitive in partner markets.

(d): The Government is implementing various schemes/initiatives to attract and incentivise large investments in the electronics value chain and promote exports under the National Policy on Electronics 2019 (NPE 2019) which aims to position India as a global hub for Electronics System Design and Manufacturing (ESDM) by encouraging and driving capabilities in the country for developing core components, including chipsets, and creating an enabling environment for the industry to compete globally. The major schemes/initiatives include Production Linked Incentive Scheme (PLI) for Large Scale Electronics Manufacturing and

Production Linked Incentive Scheme (PLI) for IT Hardware for the development of robust and sustainable Semiconductor and Display ecosystem in the country.

The Government encourages Indian exporters to participate in the exhibitions and provides grant-in-aid under Market Access Initiative (MAI) scheme wherein, regular bilateral institutional mechanism meetings are held with the Export Promotion Councils (EPCs) and Indian Missions abroad to explore new opportunities, identify and resolve trade issues, thereby increasing Indian exports.

Further, to promote export of textile sectors, the Government is implementing various schemes/initiatives such as: (i) PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme meant to create a modern, integrated, world class textile infrastructure; (ii) Production Linked Incentive (PLI) Scheme focusing on MMF Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; (iii) SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; (iv) Silk Samagra-2 for comprehensive development of sericulture value chain; (v) National Technical Textiles Mission was launched for a period of 2020-21 to 2025-26 focusing on Research Innovation & Development, Promotion and Market Development; (vi) National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicrafts.

STATEMENT

The Government has taken following steps to boost exports from the country:-

- (i) The Foreign Trade Policy effective from April 1, 2023 is designed to integrate India more effectively into the global market, improve trade competitiveness, and establish the country as a reliable and trusted trade partner.
- (ii) The Directorate General of Trade Remedies (DGTR) actively monitors unfair trade practices by foreign companies and recommend corrective remedial actions.
- (iii) Production Linked Incentive (PLI) Schemes for 14 key sectors are under implementation to enhance India's manufacturing capabilities and exports. The Production Linked Incentive (PLI) Scheme is positioning India as a key player in the global value chain by incentivizing manufacturing in high-growth sectors such as electronics, pharmaceuticals, and renewable energy. The PLI scheme strengthens India's role in global supply chains, attracting significant FDI and integrating the country into critical production networks.
- (iv) Assistance being provided through several schemes to promote exports, namely, Trade Infrastructure for Export Scheme (TIES) and Market Access Initiatives (MAI) Scheme.
- (v) Establishment of 65 Export Facilitation Centres (EFCs) across the country with an aim to provide requisite mentoring and handholding support to exporters especially MSMEs in exporting their products and services to foreign markets.
- (vi) The Interest Equalization Scheme on pre- and post-shipments of rupee export credit had also been extended to the MSME Sector up to December 31, 2024.

(vii) The Rebate of State and Central Levies and Taxes (RoSCTL) Scheme to promote labour- oriented certain items of textiles sector export has been implemented since March 07, 2019.

(viii) Remission of Duties and Taxes on Exported Products (RoDTEP) scheme has been implemented since January 01, 2021. The benefit of RoDTEP scheme had also been extended to sectors like steel, pharma and chemicals with effect from December 15, 2022 to enhance export competitiveness of these sectors. The benefits of the RoDTEP scheme have also been extended to exports from Domestic Tariff Area (DTA) units till September 30, 2025.

(ix) A Common Digital Platform for Certificate of Origin has been launched to facilitate trade and increase Free Trade Agreement (FTA) utilization by exporters.

(x) Districts as Export Hubs initiative had been launched by identifying products with export potential in each district, addressing bottlenecks for exporting these products and supporting local exporters/manufacturers to generate employment in the district.

(xi) The Government has launched the Trade Connect e-Platform as an information and intermediation platform for international trade bringing together Indian Missions Abroad and officials from Department of Commerce and other organisations to provide comprehensive services for both new and existing exporters.

(xii) Active role of Indian missions abroad towards promoting India's trade, tourism, technology and investment goals has been enhanced.

(xiii) Regular monitoring of export performance with Commercial Missions abroad, Export Promotion Councils, Commodity Boards/ Authorities and Industry Associations and taking corrective measures from time to time.

(xiv) The Government is also encouraging Vocal for Local Campaign by promoting awareness among consumers and businesses to buy Indian-made products, thereby aiming to reduce demand for imported goods.

(xv) Agricultural & Processed Food Products Export Development Authority (APEDA) has Central Sector specific scheme for Financial Assistance to facilitate the export of agri-products by providing assistance to exporters for augmenting export related infrastructure, participating in Buyer Seller Meets, etc.

(xvi) The APEDA is implementing the National Programme for Organic Production (NPOP). The programme involves the accreditation of Certification Bodies, standards for organic production, promotion of organic farming and marketing etc.

(xvii) The Marine Products Export Development Authority (MPEDA) provides assistance for upgrading the infrastructure facilities for value addition, establishing testing laboratories, participating in international trade fairs, and providing technical assistance for aquaculture production meant for exports etc.

(xviii) Quality Control Orders (QCOs) have been notified by Bureau of Indian Standards (BIS) for improving the quality of Indian products and to prevent import of substandard goods into Indian market.

(xix) The Department has awarded a Research & Development project to IIT-Madras in 2023-24 with an outlay of Rs. 242.96 Cr over 5 years to develop Chemical Vapour Deposition (CVD) and High Pressure and High Temperature

(HPHT) system. This would make technology available at affordable cost, increase employment and exports of Lab Grown Diamonds.

(xx) The Department has introduced Diamond Imprest Authorisation (DIA) Scheme with effect from April 01, 2025 allowing duty-free import of Natural Cut and Polished Diamonds of less than 0.25 carat, with an obligation of value addition and export.

(xxi) Duty Free imports of Lab Grown Diamond Seeds have been extended for one more year in the Union Budget 2025-26 to reduce input costs and make exports competitive. Further, applicability of Import of Goods at Concessional Rate (IGCR) on Lab Grown Diamond Seeds (LGD) has been removed in Union Budget 2025-26, for easy access of LGD seeds.

(xxii) The Basic Chemicals, Cosmetics & Dyes Export Promotion Council (CHEMEXCIL), also undertakes various initiatives for enhancing exports of Organic and Inorganic chemicals. These include organizing Buyer-Seller Meets (BSMs), Reverse Buyer-Seller Meets (RBSMs), participation in trade fairs & exhibitions in India and abroad, conducting awareness workshops/seminars on various chemical regulations and providing guidance and assistance to the members/exporters.

कृषि उपज पर जलवायु परिवर्तन का प्रभाव

5032. श्री दरोगा प्रसाद सरोज :

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार उत्तर प्रदेश में कृषि और अन्य क्षेत्रों पर जलवायु परिवर्तन तथा अनियमित वर्षा के प्रभावों से अवगत है;

(ख) क्या उपरोक्त जलवायु परिवर्तन के कारण किसानों की उपज में कमी तथा कृषि लागत में वृद्धि दर्ज की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) जलवायु परिवर्तन के कारण और कृषि गतिविधियों पर पड़ने वाले इसके प्रभाव से प्रभावित किसानों को सहायता प्रदान करने के लिए क्या उपाय किए गए हैं;

(घ) क्या सरकार का किसी शोध संस्थान अथवा किसी अंतर्राष्ट्रीय संगठन के साथ सहयोग से इस मुद्दे के समाधान के लिए कोई कार्य योजना बनाने का विचार है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) और (ख): सरकार, उत्तर प्रदेश सहित संपूर्ण भारत में जलवायु परिवर्तन और वर्षा के अनियमित पैटर्न से कृषि पर पड़ने वाले प्रभावों से अवगत है। भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने अनुमानित वर्षा का उपयोग करते हुए फसल की उपज पर जलवायु परिवर्तन के प्रभाव का आकलन करने के लिए सिम्यूलेशन मॉडलिंग अध्ययन किए हैं। अनुकूलन उपायों के अभाव में, वर्षा आश्रित चावल की उपज में वर्ष 2050 में 20% और वर्ष 2080 में 10-47% तक कमी होने की संभावना है। सिंचित चावल की उपज में वर्ष 2050 में 3.5% और वर्ष 2080 में 5% तक की कमी का अनुमान है। गेहूं की उपज भी वर्ष 2050 में 19.3% और वर्ष 2080 में 40% तक कम होने की संभावना है। उत्तर प्रदेश सहित देश भर में खरीफ मक्का की पैदावार वर्ष 2050 में 10-19% तक और वर्ष 2080 में 20% से अधिक की गिरावट होने की संभावना है। कृषि लागत में परिवर्तन, उत्तर प्रदेश सहित देश भर के जलवायु की दृष्टि से संवेदनशील क्षेत्रों में जलवायु परिवर्तन के प्रभाव और किए गए अनुकूलन उपायों पर निर्भर करता है।

(ग): जलवायु परिवर्तन और कृषि संबंधी गतिविधियों से प्रभावित हुए किसानों की सहायता के लिए सरकार ने उत्तर प्रदेश सहित देश भर में कई कदम उठाए हैं। राष्ट्रीय जलवायु परिवर्तन कार्य योजना (एनएपीसीसी) देश को जलवायु परिवर्तन और पारिस्थितिकीय स्थिरता के अनुकूल ढलने में सहायक एक व्यापक नीतिगत ढांचा (पॉलिसी फ्रेमवर्क) प्रदान करती है। एनएपीसीसी के अंतर्गत राष्ट्रीय सतत

कृषि मिशन (एनएमएसए) राष्ट्रीय मिशनों में से एक है, जो कृषि को बदलती जलवायु के प्रति अधिक अनुकूल बनाने की कार्यनीतियों को लागू करता है। “प्रति बूंद अधिक फसल” (पीडीएमसी) योजना सूक्ष्म-सिंचाई प्रौद्योगिकियों के माध्यम से खेत स्तर पर जल उपयोग की दक्षता को बढ़ाती है। एनएमएसए के अंतर्गत बारानी क्षेत्र विकास कार्यक्रम उत्पादकता को बढ़ाने और जलवायु परिवर्तन से जुड़े जोखिमों को न्यूनतम करने के लिए एकीकृत कृषि प्रणाली पर ध्यान केंद्रित करता है। मृदा स्वास्थ्य प्रबंधन योजना, मृदा स्वास्थ्य और उसकी उत्पादकता में सुधार लाने के लिए जैविक खादों और जैव-उर्वरकों के संयोजन में सेकेंडरी और सूक्ष्म पोषक तत्वों सहित रासायनिक उर्वरकों के विवेकपूर्ण उपयोग के माध्यम से एकीकृत पोषक तत्व प्रबंधन में राज्यों की सहायता करती है। एकीकृत बागवानी विकास मिशन, कृषि वानिकी उप-मिशन और राष्ट्रीय बाँस मिशन भी कृषि जलवायु अनुकूलता को प्रोत्साहित करते हैं। इसके अलावा, मौसम सूचकांक आधारित रिस्ट्रक्चर्ड फसल बीमा योजना के साथ प्रधान मंत्री फसल बीमा योजना के अंतर्गत अप्रत्याशित प्राकृतिक आपदाओं से उत्पन्न फसल हानि/क्षति से पीड़ित किसानों को वित्तीय सहायता प्रदान करके फसल विफलता के विरुद्ध एक व्यापक बीमा कवर प्रदान किया जाता है। इसके अतिरिक्त, भारतीय मौसमविज्ञान विभाग (IMD) द्वारा ग्रामीण कृषि मौसम सेवा के अंतर्गत पाक्षिक (bi-weekly) आधार पर मौसम पूर्वानुमान आधारित ऑपरेशनल कृषि मौसमविज्ञान परामर्श सेवाएं प्रदान की जाती हैं ताकि दी गई सूचना के अनुसार किसानों को निर्णय लेने में मदद मिल सके। राष्ट्रीय जलवायु-अनुकूल कृषि इनोवेशन (NICRA) परियोजना के अंतर्गत देश के कुल 151 संवेदनशील जिलों के 448 गांवों में विभिन्न हितधारकों में जागरूकता उत्पन्न करने और उनका क्षमता विकास करने हेतु जलवायु-अनुकूल प्रौद्योगिकियों को प्रदर्शित किया गया। उत्तर प्रदेश में, कुल 17 संवेदनशील जिलों के 50 गांवों में इन प्रौद्योगिकियों को प्रदर्शित किया गया।

(घ) और (ङ): भारतीय कृषि अनुसंधान परिषद द्वारा पहले से ही विभिन्न अनुसंधान संस्थानों और अंतरराष्ट्रीय संगठनों के साथ सहयोग करते हुए कार्य किया जा रहा है। इनमें शामिल हैं : इंटरनेशनल लाइवस्टॉक रिसर्च इंस्टीट्यूट; इंटरनेशनल सेंटर फॉर एग्रीकल्चरल रिसर्च इन द ड्राई एरियाज़; इंटरनेशनल क्रॉप रिसर्च इंस्टीट्यूट फॉर सेमी-एरिड ट्रोपिक्स; वेस्टर्न सिडनी यूनिवर्सिटी; इंटरनेशनल

राइस रिसर्च इंस्टीट्यूट; जापान इंटरनेशनल रिसर्च सेंटर फॉर एग्रीकल्चरल साइंसिज़; सेंटर फ्रेंको-इंडियन पॉर ला प्रोमोशन डि ला रिसर्च एवांसी (CEFIPRA), अंतरराष्ट्रीय कृषि वानिकी अनुसंधान परिषद; अंतरराष्ट्रीय जल प्रबंधन संस्थान; दक्षिण एशिया के लिए बोरलॉग संस्थान; नीदरलैंड ऑर्गेनाइजेशन फॉर साइंटीफिक रिसर्च; जापान इंटरनेशनल कॉपरेशन एजेंसी; ऑस्ट्रेलियन सेंटर फॉर इंटरनेशनल एग्रीकल्चरल रिसर्च; यूनाइटेड स्टेट्स एजेंसी फॉर इंटरनेशनल डेवलपमेंट; बिल एंड मेलिंडा गेट्स फाउंडेशन आदि। इसके अलावा, निक्रा (NICRA) के तत्वावधान में भारतीय कृषि अनुसंधान परिषद द्वारा भागीदार राष्ट्रीय संस्थानों के साथ कार्य किया जाता है। पुनः भारतीय कृषि अनुसंधान परिषद ने अंतरराष्ट्रीय मंचों जैसे कि CoP, G20, सार्क (SAARC), बिम्स्टेक (BIMSTEC) पर जलवायु परिवर्तन अनुसंधान के संबंध में राष्ट्रीय अनुभवों को साझा किया है।

CREAMY LAYER FOR SCs, STs AND OBCs

5033. SHRI B. MANICKAM TAGORE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the current status of the review of the creamy layer for SCs, STs and OBCs as of 2025, including the criteria used for the assessment and any changes proposed to the existing definition of the creamy layer;

(b) whether the Ministry conducted any recent surveys or studies to evaluate the effectiveness of the creamy layer system in ensuring the benefits reach the economically weaker sections within SCs, STs, and OBCs, if so, the key findings and recommendations of these surveys; and

(c) whether the recommendations has the Ministry made for the review of the creamy layer for SCs, STs and OBCs, particularly in light of the evolving economic landscape;

(d) whether these recommendations propose changes in income or asset-based thresholds for creamy layer categorization?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d): Creamy layer is applicable only for Other Backward Classes (OBCs). In so far review of creamy layer of OBCs is concerned, the revision of income limit is done on an ongoing basis from time to time. The last order for revision of the non-creamy layer annual income limit from Rs. 6 lakh to Rs. 8 lakh was issued by Department of Personnel and Training (DoP&T) on 13.9.2017. At present there is no proposal for further revision of the OBC non-creamy layer income limit.

लीची में संक्रमण संबंधी परामर्शी निर्देश

5034. श्री उज्जवल रमण सिंह:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने लीची किसानों के लिए लीची की खेती में कीटों के प्रकोप को देखते हुए कोई परामर्शी निर्देश जारी किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) सरकार द्वारा लीची के मौसम में लीची में बदबूदार कीट, दहिया कीट और लीची माइट के प्रकोप की संभावना को देखते हुए लीची के बागों की सुरक्षा के लिए क्या उपाय किए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग): भारतीय कृषि अनुसंधान परिषद-राष्ट्रीय लीची अनुसंधान केंद्र (आईसीएआर-एनआरसीएल), मुजफ्फरपुर ने लीची किसानों को कीट संक्रमण के प्रबंधन में सहायता के लिए सलाह

जारी की है। ये सलाह लीची फल और शूट बोरर (*कोनोपोमोर्फा साइनेंसिस*), लीची बदबूदार कीट (लीची स्टिंक बग) और लीची माइट जैसे सामान्य कीटों के प्रबंधन के लिए एकीकृत कीट प्रबंधन (आईपीएम) कार्यनीतियों पर केंद्रित हैं। ये सलाह भारतीय कृषि अनुसंधान परिषद-राष्ट्रीय लीची अनुसंधान केंद्र (आईसीएआर-एनआरसीएल) संस्थान की वेबसाइट पर उपलब्ध हैं और समाचार पत्रों, टीवी चैनलों, व्हाट्सएप ग्रुप, फेसबुक पेज, अन्य सोशल मीडिया प्लेटफॉर्म जैसे विभिन्न तरीकों से भी प्रसारित की जाती हैं। लीची के कीटों (लीची बदबूदार कीट, दहिया कीट और लीची माइट) के प्रबंधन के लिए लीची उत्पादकों के बीच जागरूकता फैलाने के लिए संस्थान द्वारा किसान वैज्ञानिक मासिक बातचीत बैठक, क्षेत्र दिवस, किसान प्रशिक्षण कार्यक्रम भी आयोजित किए गए और आयोजित किए जा रहे हैं। इसके अतिरिक्त, विभिन्न राज्य सरकारों के कृषि विज्ञान केंद्रों (केवीके) और कृषि विभाग के अधिकारियों को भी सलाह जारी की जा रही है और लीची के कीट और रोग प्रबंधन के संबंध में किसानों के साथ-साथ बिहार सरकार के क्षेत्रीय कर्मचारियों के लिए प्रशिक्षण कार्यक्रम भी आयोजित किए जा रहे हैं।

MOU IN INDIAN STARTUPS

5035. SHRIMATI APARAJITA SARANGI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the manner in which the Government plan to ensure that this MoU serves the interest of Indian startups;
- (b) whether any mechanisms in place to ensure that startups from Tier-2 and Tier-3 cities also get access to the benefits under this initiative;
- (c) whether the DPIIT plan to expand similar collaborations with other fintech or manufacturing firms in the future; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The Government, with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country launched the Startup India initiative on 16th January 2016.

For effective implementation of Startup India initiative across the country, the Government unveiled Startup India Action Plan comprising of schemes and incentives envisaged to create a vibrant startup ecosystem in the country. The Action Plan comprises of 19 action items spanning across areas such as “Simplification and handholding”, “Funding support and incentives” and “Industry-academia partnership and incubation”.

In order to promote partnerships and collaborations between the industry and startups to encourage innovation-led growth in sectors like manufacturing, the Department for Promotion of Industry and Internal Trade (DPIIT) is signing Memorandum of Understanding (MoUs) with various stakeholders including fintech and manufacturing firms for the specific purpose, inter alia, of mentoring, providing access to infrastructure, sharing resources and knowledge, assisting in market linkages and connecting to funding networks for startups across the country including from tier 2 and tier 3 cities.

हथकरघा क्षेत्र में उत्पादकता को बढ़ाया जाना

5036. श्रीमती रुचि वीरा:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश में एनएचडीसी लिमिटेड, लखनऊ के अधिकारियों की मनमानी और भेदभावपूर्ण व्यवहार के कारण बुनकर हथकरघा उद्योग क्षेत्र ठप्प हो गया है;

(ख) यदि हां, तो क्या बुनकर हथकरघा उद्योग क्षेत्र में उत्पादकता बढ़ाने के लिए हाल ही में कोई नीतिगत कदम उठाए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या उत्तर प्रदेश में बुनकर हथकरघा उद्योग के लिए 15 प्रतिशत राजसहायता और यार्न आपूर्ति योजना को कार्यान्वित करने का विचार है और यदि हां, तो इसे कब तक किए जाने की संभावना है; और

(घ) उत्तर प्रदेश में और मुरादाबाद संसदीय निर्वाचन क्षेत्र में बुनकर हथकरघा उद्योग को बढ़ावा देने और इसमें सुधार करने के लिए क्या कदम उठाए गए हैं?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) से (ग): वस्त्र मंत्रालय, हथकरघा पर कार्य करने वाले बुनकरों को राहत प्रदान करने के लिए बेसिक कच्चे माल की नियमित आपूर्ति की सुविधा प्रदान करने हेतु कच्चा माल आपूर्ति योजना (आरएमएसएस) के तहत उत्तर प्रदेश सहित पूरे देश के पात्र हथकरघा बुनकरों को सभी प्रकार के यार्न उपलब्ध करा रहा है। आरएमएसएस के तहत प्रदान की जा रही सहायता का ब्यौरा इस प्रकार है: -

- यार्न के परिवहन के लिए माल ढुलाई प्रतिपूर्ति।
- यार्न डिपो के संचालन संबंधी व्यय।
- हैंक यार्न (कॉटन हैंक, डॉमेस्टिक सिल्क, वूलन, लिनन और प्राकृतिक फाइबर के मिश्रित यार्न, मात्रा प्रतिबंधों के साथ) पर 15% मूल्य सब्सिडी।

उत्तर प्रदेश राज्य में कच्चा माल आपूर्ति योजना (आरएमएसएस) का कार्यान्वयन राष्ट्रीय हथकरघा विकास निगम (एनएचडीसी) लिमिटेड क्षेत्रीय कार्यालय, वाराणसी के माध्यम से किया जा रहा है। आरएमएसएस के अंतर्गत क्षेत्रीय कार्यालय, वाराणसी द्वारा की गई यार्न आपूर्ति का ब्यौरा इस प्रकार है:-

वर्ष	आरएमएसएस उत्तर प्रदेश के तहत यार्न आपूर्ति मूल्य (लाख रुपये में)
2024-25 (फरवरी 2025 तक)	1,065
2023-24	1,309
2022-23	1,474
2021-22	868
2020-21	642
कुल	5,358

(घ): वस्त्र मंत्रालय, उत्तर प्रदेश के संसदीय क्षेत्र मुरादाबाद सहित पूरे देश में हथकरघा को बढ़ावा देने और हथकरघा बुनकरों के कल्याण के लिए (i) राष्ट्रीय हथकरघा विकास कार्यक्रम (एनएचडीपी) और (ii) कच्चा माल आपूर्ति योजना (आरएमएसएस) जैसी केंद्रीय क्षेत्र की योजनाएं कार्यान्वित कर रहा है। इन योजनाओं के तहत, पात्र हथकरघा एजेंसियों/बुनकरों को कच्चे माल, उन्नत करघे और सहायक उपकरण की खरीद, सोलर लाइटिंग यूनिट्स, वर्कशेड के निर्माण, कौशल, उत्पाद और डिजाइन विकास, तकनीकी और सामान्य अवसंरचना, मार्केटिंग, बुनकर मुद्रा योजना के तहत रियायती ऋण और सामाजिक सुरक्षा आदि के लिए वित्तीय सहायता प्रदान की जाती है।

INTEREST EQUALISATION SCHEME

5037. DR. MALLU RAVI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- whether the Interest Equalisation Scheme has provided substantial financial support to exporters during the last financial year; and
- if so, the details thereof, including the sectors and regions that have benefited the most particularly in the State of Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (b): Yes. An amount of ₹3699.9 crore was disbursed as financial support to exporters throughout the country under Interest Equalisation Scheme (IES) during the financial year 2023–24.

The major sectors that have derived maximum benefit from the scheme in the State of Telangana are as following: extracts, essences and concentrates of coffee, tea or mate and related preparations; roasted chicory and other roasted coffee substitutes; pepper and dried or ground fruits of the genus *Capsicum* or *Pimenta*; jute and other textile bast fibres (excluding flax, true hemp, and ramie), raw or processed; medicaments for therapeutic or prophylactic use; structural components and parts (excluding prefabricated buildings); machine parts without electrical features; rice; granite, sandstone, and other monumental or building stones cut into blocks or slabs; nails, tacks, staples, and similar iron or steel articles (excluding those with copper heads); and electrical transformers, static converters, and inductors.

SETTING-UP OF COLD STORAGE FOR MANGOES

5038. SHRI TAMILSELVAN THANGA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has any proposal to set up cold storage in Theni District of my Parliamentary Constituency for the benefit of farmers and to safeguard the Mango

growers to store their products as cultivation of mango is undertaken in about 10,000 hectare in Theni District which yields more than 130 tonnes every day during mango season from March to June every year;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): Government does not setup cold storage of its own. However, Government is implementing various schemes under which financial assistance is available for setting up of cold storage for perishable horticultural produce throughout the country including Tamil Nadu.

Department of Agriculture & Farmers Welfare is implementing Mission for Integrated Development of Horticulture (MIDH) under which financial assistance is provided for various horticulture activities including Construction/Expansion/Modernization of cold storages of capacity up to 5000 MT in the country including Tamil Nadu on the basis of Annual Action Plan (AAP) received from States/UTs. The component of Cold Storage is demand/entrepreneur driven for which Government assistance in the form of credit linked back ended subsidy is available at the rate of 35% of the project cost in general areas and 50% of the project cost in hilly and scheduled areas through respective State Horticulture Missions.

Under the scheme, assistance is available to individuals, Groups of farmers/ growers/ consumers, Partnership/ Proprietary firms, Self Help Groups (SHGs), Farmers Producer Organization (FPOs), Companies, Corporations, Cooperatives,

Cooperative Marketing Federations, Local bodies, Agricultural Produce Market Committees (APMCs) & Marketing Boards and State Governments.

Besides, National Horticulture Board (NHB) is implementing a scheme namely “Capital Investment Subsidy for Construction/Expansion /Modernization of Cold Storages and Storages for Horticulture Products”. Under the scheme, credit linked back-ended subsidy at the rate of 35% of the capital cost of the project in general areas and 50% in case of North East, hilly & scheduled areas for construction/expansion/modernization of cold storage and Controlled Atmosphere (CA) storage of capacity above 5000 MT and up to 20000 MT is available.

Ministry of Food Processing Industries (MoFPI) is also implementing a Scheme for Integrated Cold Chain, Food Processing and Preservation Infrastructure as one of the components of Pradhan Mantri Kisan Sampada Yojana (PMKSY) with the objective of reducing post-harvest losses of horticulture and non-horticulture produce and providing remunerative price to farmers for their produce. Under the scheme, Ministry provides financial assistance in the form of grant-in-aid at the rate of 35% for general areas and 50% for North East and Himalayan States, Integrated Tribal Development Programme (ITDP) areas and Islands for storage and transport infrastructure and at the rate of 50% and 75% respectively for value addition and processing infrastructure subject to a maximum grant-in-aid of Rs. 10.00 crore per project for setting up of integrated cold chain projects including irradiation facility. Standalone cold storages are not covered under the Scheme.

All the above schemes are demand/entrepreneur driven through commercial ventures for which government assistance is in the form of credit linked back ended

subsidy/grant-in-aid and is provided based on the proposals received from the States/entrepreneur.

Further, to strengthen agriculture infrastructure in the country, Government has launched Agriculture Infrastructure Funds (AIF) of Rs. 1.00 lakh crore. Under AIF, there is provision for collateral free term loan upto Rs. 2.00 crore and interest subvention of 3% on the term loan availed for creation of post-harvest infrastructure including establishment of cold storages.

As per information received from State Horticulture Mission, Government of Tamil Nadu, a Cold Storage unit of 4500 MT (Type-II) has already been established in Theni District.

NON-IMPLEMENTATION OF SCHEMES FOR FARMERS IN DELHI

5039. SHRI YOGENDER CHANDOLIA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware about the farmers in Delhi are not receiving the status of farmers and are being deprived of the benefits of Union Government schemes and if so, the reasons therefor;
- (b) the number of farmers in Delhi who have been affected by the non-implementation of Central Government schemes in NCT of Delhi and the steps being taken by Government to address the issues;

(c) the measures being taken by the Government to ensure that farmers in Delhi receive the benefits of the Minimum Support Price (MSP) and the PM Fasal Bima Yojana and to prevent the sale of crops outside of Delhi; and

(d) the timeline for the implementation of the Union Government schemes in Delhi and the penalties that will be imposed on the Delhi Government, if they fail to implement these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Agriculture is a state subject. Government of India facilitates all the States/ UTs through many Centrally sponsored and Central Sector Schemes implemented in the country. Government of India's schemes, such as, Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), Agricultural Technology Management Agency (ATMA), Rastriya Krishi Vikas Yojna (RKVY) are being implemented in NCT of Delhi.

Information on the number of farmers in Delhi who are not receiving the status of farmers and affected by the non-implementation of Central Government schemes are not centrally maintained.

(c) and (d): The Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole including Delhi, based on their commendation of Commission for Agricultural Costs & Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned. Government's price policy is to ensure remunerative prices to farmers by offering to procure their produce at MSP. However, farmers are free to sell their

produce to the Government procurement agencies at MSP or in the open market, whichever is advantageous to them.

Price Support Scheme (PSS) which is a component under the Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) for procurement of notified oil seeds, pulses and copra directly from pre-registered farmers conforming to the prescribed Fair Average Quality (FAQ) norms by Central Nodal Agencies through the State level agencies at Minimum Support Price (MSP) announced by the Government as and when prices fall below the MSP during the harvesting period. This scheme is implemented at the request of the concerned State Government / Union Territories which agrees to exempt the procured commodities from levy of mandi tax and assist Central Nodal Agencies in logistic arrangements including gunny bags, working capital for state agencies, creation of revolving fund for PSS operations, etc as required under the scheme guidelines. However, no proposal has been received from Government of Delhi under PSS.

The Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS) a flagship scheme of Ministry of Agriculture and Farmers Welfare, launched in 2016 with the objective to protect farmers from crop loss due to unforeseen natural calamities from pre-sowing to post harvest and to provide adequate financial support to farmers in the event of loss of crops. The Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS) is voluntary for the States as well as for farmers.

The Government NCT Delhi is in process of the extending the PM Fasal Bima Yojana in respect of farmers of NCT Delhi

किसानों की फसलों को कटाई के उपरांत क्षति से बचाने की योजना

5040. श्री अभय कुमार सिन्हा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार की बिहार में किसानों की फसलों को कटाई के उपरांत होने वाली क्षति से बचाने के लिए कोई विशेष योजना है और यदि हां, तो इसका जिलेवार ब्यौरा क्या है:

(ख) क्या सरकार कटाई के उपरांत फसलों के बेहतर भंडारण और प्रसंस्करण के लिए किसानों को वित्तीय सहायता या राजसहायता प्रदान कर रही है और यदि हां, तो पिछले पांच वर्षों के दौरान प्रदान की गई वित्तीय सहायता या राजसहायता का ब्यौरा क्या है; और

(ग) क्या सरकार का कृषि उपज की क्षति को कम करने के लिए किसानों को कटाई के उपरांत की तकनीक और जैव-संरक्षण तकनीकों का प्रशिक्षण देने का विचार है और यदि हां, तो योजना का ब्यौरा क्या है साथ ही इसके अंतर्गत प्रशिक्षित किसानों की संख्या कितनी है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): साइंटिफिक स्टोरेज सहित एग्रीकल्चर मार्केटिंग इन्फ्रास्ट्रक्चर के निर्माण के लिए, बिहार सहित अन्य राज्यों में एकीकृत कृषि विपणन योजना इंटीग्रेटेड स्कीम फॉर एग्रीकल्चर मार्केटिंग की उप-योजना "एग्रीकल्चर मार्केटिंग इन्फ्रास्ट्रक्चर (ए.एम.आई.)" लागू की जा रही है।

फसलोपरांत (पोस्ट-हार्वेस्ट) होने वाले नुकसान से सुरक्षा प्रदान करने के लिए, योजना की शुरुआत से लेकर अब तक बिहार में स्वीकृत गोदामों एवं क्षमता तथा जारी की गई सब्सिडी का जिला-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) और (ग): एग्रीकल्चर मार्केटिंग इन्फ्रास्ट्रक्चर, एक पूंजी निवेश, ओपन एंडेड, मांग आधारित और ऋण से जुड़ी (क्रेडिट लिंकड) योजना है जिसमें लाभार्थी की पात्र श्रेणी के आधार पर 25% और

33.33% की दर से बैंक एंडेड सब्सिडी उपलब्ध है। एग्रीकल्चर मार्केटिंग इन्फ्रास्ट्रक्चर योजना के तहत पिछले पांच वर्षों के दौरान स्टोरेज और प्रोसेसिंग यूनिट्स को जारी की गई सब्सिडी का राज्य-वार ब्यौरा **विवरण-II** पर संलग्न है।

इसके अतिरिक्त, समेकित बागवानी विकास मिशन (एम.आई.डी.एच.) के तहत कोल्ड चेन विकास सहित फसलोपरांत प्रबंधन (पोस्ट हार्वेस्ट मैनेजमेंट) में सहयोग दिया जाता है। कृषि प्रौद्योगिकी प्रबंधन एजेंसी (एग्रीकल्चरल टेक्नॉलजी मैनेजमेंट एजेंसी) के तहत किसानों को प्रशिक्षण दिया जाता है जिसमें फसलोपरांत प्रबंधन (पोस्ट-हार्वेस्ट मैनेजमेंट), फसलोपरांत देखभाल, मूल्य संवर्धन और स्टोरेज तकनीकों से संबंधित प्रशिक्षण शामिल हैं। 2014-15 से 2024-25 (13 मार्च, 2025 तक) के दौरान एटीएमए योजना के तहत कुल 1.43 करोड़ किसानों को प्रशिक्षित किया गया है, जिसमें फसल कटाई के बाद का प्रशिक्षण भी शामिल है। हालांकि, विषय-वार प्रशिक्षित किसानों का विवरण केंद्रीय स्तर पर नहीं रखा जाता है।

विवरण-I

बिहार- स्थापना से अब तक ए.एम.आई. भंडारण परियोजनाओं की जिला-वार जानकारी

संख्या	जिले का नाम	स्वीकृत गोदामों की संख्या	स्वीकृत क्षमता (मीट्रिक टन में)	जारी सब्सिडी (रुपये में)
1	अररिया	17	48288.43	32016995
2	अरवल	शून्य	शून्य	शून्य
3	औरंगाबाद	4	4651.16	3891300
4	बांका	शून्य	शून्य	शून्य
5	बेगूसराय	53	157384.92	92458950
6	भागलपुर	5	6040.63	2452800
7	भोजपुर	6	10464.80	5130000
8	बक्सर	3	7155.80	5844250
9	दरभंगा	9	9268.23	6614900
10	पूर्वीचंपारण	2	7719.50	2669200
11	गया	1	2400.00	2533700
12	गोपालगंज	2	2333.43	1016000

13	जमुई	1	2139.78	1586000
14	जहानाबाद	1	1921.92	1634800
15	कैमूर	3	2689.13	1839900
16	कटिहार	19	31244.12	19600700
17	खगरिया	31	74413.06	43239490
18	किशनगंज	4	6966.52	1243400
19	लखीसराय	शून्य	शून्य	शून्य
20	मधेपुरा	18	21250.98	11474500
21	मधुबनी	1	411.25	257000
22	मुंगेर	शून्य	शून्य	शून्य
23	मुजफ्फरपुर	8	13631.56	10398000
24	नालन्दा	8	8151.87	4156200
25	नवादा	1	4994.17	2496500
26	पटना	11	14481.32	7000800
27	पूर्णिया	88	216380.08	134740710
28	रोहतास	6	15073.76	5666670
29	सहरसा	12	16171.60	12029000
30	समस्तीपुर	10	14402.25	7458700
31	शिवहर	शून्य	शून्य	शून्य
32	सारण	4	3575.79	1193000
33	शेखपुरा	शून्य	शून्य	शून्य
34	सीतामढ़ी	3	10473.09	4978850
35	सिवान	3	16320.00	8042430
36	सुपौल	1	907.15	1058200
37	वैशाली	12	26630.90	9553000
38	पश्चिमी चंपारण	15	16564.11	6955355
	कुल	362	774501.31	451231300

विवरण-II

**एम.आई. के तहत पिछले पांच वर्षों के दौरान गोदामों और प्रोसेसिंग यूनिट्स को जारी की गई
राज्य-वार सब्सिडी**

क्र.सं.	वर्ष	2020-21	2021-22	2022-23	2023-24	2024-25
	राज्य	जारी सब्सिडी (लाख रुपए में)	जारी सब्सिडी (लाख रुपए में)	जारी सब्सिडी (लाख रुपए में)	जारी सब्सिडी (लाख रुपए में)	जारी सब्सिडी (लाख रुपए में)
1	आंध्र प्रदेश	818	529	525	1746	529
2	असम	0	211	208	0	476
3	बिहार	43	190	147	1254	609
4	छत्तीसगढ़	0	0	0	191	187
5	गुजरात	65	111	2246	9520	3838
6	हरियाणा	72	271	386	3430	3366
7	जम्मू और कश्मीर	0	0	0	50	33
8	झारखंड	0	0	87	38	19
9	कर्नाटक	25	129	60	866	887
10	केरल	0	0	0	125	55
11	मध्य प्रदेश	592	1624	1528	37798	38220
12	महाराष्ट्र	88	38	570	2228	1590
13	मेघालय	0	0	0	0	67
14	ओडिशा	0	50	14	60	24
15	पंजाब	0	34	228	1158	564
16	राजस्थान	120	71	241	2552	935
17	तमिलनाडु	17	0	0	89	17
18	तेलंगाना	82	337	154	4812	2678
19	उत्तर प्रदेश	0	45	0	1795	422
20	उत्तराखंड	0	0	36	155	321
21	पश्चिम बंगाल	39	57	0	49	17
	कुल	1961	3698	6432	67916	54853

NEW CRIMINAL LAWS IN J&K**5041. SHRI TAPIR GAO:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the measures taken to ensure the full implementation of the three new criminal laws in Jammu and Kashmir by April 2025;
- (b) the steps being taken to train police personnel, judicial officers and administrative staff on the new criminal laws and how many officers have been trained so far; and
- (c) the mechanism has been established to monitor the progress of the new criminal laws on a weekly and monthly basis and will the reports from these reviews be made public?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a): The Government has taken measures to ensure the full implementation of the three new criminal laws in Jammu and Kashmir such as:
 - i. A Steering Committee under the Chief Secretary of Jammu and Kashmir and an Empowered Committee under Director General of Police, Jammu and Kashmir has been formed.
 - ii. The training programs are conducted at the Police Academy, Police Training Institutes, District Police Lines and Battalion Training Centres. Translation of new criminal laws in Urdu, Dogri and Kashmiri languages have been completed.

- iii. Jammu and Kashmir Police along with other departments of the Government of Jammu and Kashmir is organizing joint awareness programmes at all 282 blocks in the second and fourth week of every month.
- iv. All the Crime and Criminal Tracking Network System (CCTNS) patches including e-Sakshya (audio-video recording application) for the IOs of Jammu and Kashmir Police, sending of e-summons/SMS/emails have been made functional.
- v. All the required Rules, Notifications and Administrative Orders in respect of three criminal laws have been issued.

(b): Regular training on three new criminal laws is provided. So far 975 Gazetted Officers, 60,890 police personnel under Jammu and Kashmir Police and 254 Judicial Officers have been trained. Additionally, 191 Master Trainers under the Training of Trainers (ToT) program and 118 personnel have been trained at NFSU, Gandhinagar. J&K Police also use the iGoTKarmayogi platform, with 50,984 personnel onboard, completing 1,21,000 courses, including 1,10,773 on new criminal laws.

(c): To monitor the implementation of new criminal laws, review meetings are held fortnightly by the Chief Secretary and weekly by the Principal Secretary (Home), DGP and top police officials. The reports thereof are for internal circulation of the Government.

PROJECT UNDER NATIONAL LIVESTOCK MISSION**5042. SHRI DAGGUMALLA PRASADA RAO:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of projects launched under the National Livestock Mission during the last five years, State-wise including Andhra Pradesh;
- (b) the details of the funds allocated, released and utilized under the said scheme for the last five years;
- (c) the details of the total number of loans sanctioned and released under the Dairy Processing and Infrastructure Development Fund (DIDF) in the State of Andhra Pradesh, classified district-wise till date;
- (d) whether the Government proposes to include other milch cattle in the National Livestock Mission; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a): The National Livestock Mission (NLM), launched in 2014-15, underwent a revision and realignment starting in the 2021-22 financial year. The revamped scheme focuses on employment generation, entrepreneurship development, and enhancing per-animal productivity, thereby targeting increased production of meat, goat milk, eggs, and wool under the Development Programme umbrella. Further modifications were introduced on 21st February 2024, adding the breed-

upgradation of camels, horses, and donkeys, along with initiatives for fodder production utilizing wasteland, rangeland, and degraded forest land. The details of projects approved under the realigned National Livestock Mission, activity wise and State-wise including Andhra Pradesh is given in the enclosed **Statement**.

(b): The details of the funds allocated, released and utilized under the said scheme for the last five years is as under:

(Rs. in Cr.)

Financial Year	Budget Estimate	Revised Budget Estimate	Actual Expenditure
2020-21	370.00	425.00	424.82
2021-22	350.00	288.00	283.98
2022-23	410.00	350.00	249.41
2023-24	410.00	410.00	370.31
2024-25 till 27.03.2025	324.00	450.00	360.00

(c): Only one project is approved in Andhra Pradesh under the DIDF scheme. The project is approved for Sangam Producer Company located in Guntur district with a total project cost of Rs. 9,775 lakh including Rs.7,820 lakh loan from NABARD and Rs. 1,955 lakh contributed as the end borrower's margin. The initiative involved expanding dairy processing capacity from 4 lakh liters per day (LLPD) to 8 LLPD, along with scaling up the production of fermented milk products (such as curd, butter, and ghee) from 100 metric tons per day (MTPD) to 250 MTPD. Additionally, the project included the establishment of a condensing plant with a capacity of 50 thousand liters per day (TLPD) and 10 Electronic Milk Adulteration Tester (EMAT) units.

(d) and (e): Cattle is dealt under Rashtrya Gokul Mission.

STATEMENT

Sub-mission on Breed Development of Livestock and Poultry:

i. Genetic Improvement of Sheep and Goat Breeds

State-wise projects approved for Establishment of Regional Semen Production Laboratory and Semen Bank

S. No	State	No. of Projects approved
1	Andhra Pradesh	1
2	West Bengal	1
3	Assam	1

State-wise projects approved for Establishment of State Semen Bank

S. No	State	No. of Projects approved
1	Meghalaya	1
2	Jammu & Kashmir	2

State-wise projects approved for Propagation of Artificial Insemination through existing cattle and buffalo Artificial Insemination centres

S. No	State	Target
1	Meghalaya	80
2	Jammu & Kashmir	1020

ii. Genetic Improvement of Pig Breeds

State-wise projects approved for Establishment of Pig Semen Collection and Processing Laboratory

S. No	State	No. of Projects approved
1	Meghalaya	1
2	Sikkim	1

Details of Projects approved under different category under National Livestock Mission Entrepreneurship Development Program is as follows:

State	Project category	No of Proposals approved by the DAHD, Gol	Total Project Cost (Rs. in cr)	Total Approved subsidy (Rs. in cr)	No of Proposals 1st Instalment released	Total 1st Instalment subsidy released (Rs in cr)	No of proposals 2nd Instalment released	Total 2nd Instalment Subsidy Released (Rs in cr)	Total subsidy released (Rs in cr)
Andhra Pradesh	Feed and Fodder	1	1.20	0.50	1	0.25		0.00	0.25
	Goat & Sheep	215	196.10	92.35	107	24.65	10	2.41	27.06
	Piggery	9	6.23	2.70	4	0.60	1	0.14	0.74
	Poultry	18	9.90	4.47	8	1.00	2	0.25	1.25
Andhra Pradesh Total		243	213.43	100.01	120	26.50	13	2.80	29.30
Arunachal Pradesh	Goat & Sheep	8	5.81	2.75	8	1.37		0.00	1.37
	Piggery	22	14.09	5.37	20	2.39		0.00	2.39
	Poultry	1	0.92	0.22		0.00		0.00	0.00
Arunachal Pradesh Total		31	20.83	8.33	28	3.76		0.00	3.76
Assam	Goat & Sheep	21	15.76	5.99	10	2.28	1	0.18	2.46
	Piggery	12	7.43	2.93	6	0.82	1	0.15	0.97
	Poultry	5	2.22	0.87	2	0.17		0.00	0.17
Assam Total		38	25.41	9.79	18	3.27	2	0.33	3.60
Bihar	Goat & Sheep	2	0.70	0.28		0.00		0.00	0.00
Bihar Total		2	0.70	0.28		0.00		0.00	0.00
Chhattisgarh	Goat & Sheep	18	10.56	3.90	6	0.80		0.00	0.80
	Piggery	1	1.12	0.30		0.00		0.00	0.00
	Poultry	1	0.51	0.25	1	0.13		0.00	0.13

Chhattisgarh Total		20	12.19	4.45	7	0.92		0.00	0.92
Gujarat	Feed and Fodder	1	1.00	0.50		0.00		0.00	0.00
	Goat & Sheep	2	1.28	0.60		0.00		0.00	0.00
Gujarat Total		3	2.28	1.10		0.00		0.00	0.00
Haryana	Feed and Fodder	1	1.13	0.50	1	0.25		0.00	0.25
	Goat & Sheep	11	7.95	3.41	1	0.23		0.00	0.23
	Piggery	1	0.30	0.15		0.00		0.00	0.00
Haryana Total		13	9.38	4.06	2	0.48		0.00	0.48
Himachal Pradesh	Goat & Sheep	8	5.44	2.20	5	0.95		0.00	0.95
	Piggery	1	0.60	0.30	1	0.15		0.00	0.15
Himachal Pradesh Total		9	6.04	2.50	6	1.10		0.00	1.10
Jammu And Kashmir	Feed and Fodder	1	2.03	0.46		0.00		0.00	0.00
	Goat & Sheep	13	6.39	2.72	2	0.50		0.00	0.50
	Poultry	1	0.60	0.25	1	0.13		0.00	0.13
Jammu And Kashmir Total		15	9.01	3.44	3	0.63		0.00	0.63
Jharkhand	Goat & Sheep	1	1.16	0.50		0.00		0.00	0.00
Jharkhand Total		1	1.16	0.50		0.00		0.00	0.00
Karnataka	Feed and Fodder	6	5.10	2.50	2	0.50		0.00	0.50
	Goat & Sheep	956	700.09	332.98	336	66.72	40	7.99	74.72
	Piggery	40	26.22	10.77	18	2.45	3	0.40	2.85
	Poultry	38	19.60	9.34	13	1.60	1	0.13	1.72
Karnataka Total		1040	751.01	355.58	369	71.27	44	8.52	79.79
Kerala	Goat & Sheep	3	1.45	0.69	2	0.30		0.00	0.30
	Piggery	7	4.37	1.87	4	0.56		0.00	0.56
	Poultry	3	1.54	0.72	1	0.13		0.00	0.13
Kerala Total		13	7.35	3.28	7	0.98		0.00	0.98
Madhya Pradesh	Feed and Fodder	49	42.27	18.68	27	5.17	6	1.13	6.30
	Goat & Sheep	341	259.87	121.70	176	34.75	15	2.91	37.67
	Piggery	4	2.79	1.01	2	0.27		0.00	0.27
	Poultry	21	11.19	4.80	14	1.56	5	0.49	2.05
Madhya Pradesh Total		415	316.12	146.19	219	41.75	26	4.53	46.28
Maharashtra	Feed and Fodder	37	33.22	15.80	10	2.39		0.00	2.39
	Goat & Sheep	240	141.91	66.97	105	17.36	5	0.57	17.93

	Piggery	4	1.85	0.84	1	0.08	1	0.07	0.15
	Poultry	34	18.51	8.35	16	1.98		0.00	1.98
Maharashtra Total		315	195.48	91.95	132	21.81	6	0.64	22.45
Manipur	Piggery	6	2.20	0.60		0.00		0.00	0.00
Manipur Total		6	2.20	0.60		0.00		0.00	0.00
Mizoram	Goat & Sheep	1	0.28	0.10		0.00		0.00	0.00
	Piggery	73	48.44	17.74	51	7.05	7	1.05	8.10
Mizoram Total		74	48.72	17.84	51	7.05	7	1.05	8.10
Nagaland	Goat & Sheep	11	5.00	2.44	7	0.92		0.00	0.92
	Piggery	55	24.96	12.03	34	3.91		0.00	3.91
	Poultry	5	2.50	1.13	2	0.25		0.00	0.25
Nagaland Total		71	32.46	15.61	43	5.08		0.00	5.08
Odisha	Goat & Sheep	3	3.00	1.33	1	0.19		0.00	0.19
Odisha Total		3	3.00	1.33	1	0.19		0.00	0.19
Punjab	Feed and Fodder	6	7.02	2.32	5	0.99		0.00	0.99
	Goat & Sheep	9	6.31	2.47	3	0.40		0.00	0.40
	Piggery	1	0.60	0.19		0.00		0.00	0.00
Punjab Total		16	13.92	4.98	8	1.39		0.00	1.39
Rajasthan	Feed and Fodder	1	1.06	0.46		0.00		0.00	0.00
	Goat & Sheep	119	69.24	30.27	47	7.54	3	0.15	7.69
	Piggery	3	2.05	0.90	1	0.15		0.00	0.15
	Poultry	2	1.01	0.50	1	0.13		0.00	0.13
Rajasthan Total		125	73.36	32.13	49	7.82	3	0.15	7.97
Sikkim	Goat & Sheep	1	0.82	0.39		0.00		0.00	0.00
	Piggery	5	2.62	1.16	2	0.25		0.00	0.25
Sikkim Total		6	3.44	1.55	2	0.25		0.00	0.25
Tamil Nadu	Feed and Fodder	1	0.42	0.21		0.00		0.00	0.00
	Goat & Sheep	131	84.72	37.90	48	8.92	1	0.14	9.06
	Piggery	6	5.29	1.68	3	0.31		0.00	0.31
	Poultry	4	2.74	1.00	1	0.13		0.00	0.13
Tamil Nadu Total		142	93.17	40.79	52	9.36	1	0.14	9.50
Telangana	Feed and Fodder	5	5.00	2.50	2	0.50		0.00	0.50
	Goat & Sheep	409	383.14	185.69	197	46.91		0.00	46.91

	Poultry	43	22.85	10.47	24	3.00		0.00	3.00
Telangana Total		457	410.99	198.66	223	50.41		0.00	50.41
Tripura	Goat & Sheep	4	4.02	1.71	2	0.46		0.00	0.46
	Piggery	13	9.44	3.30	9	1.20	2	0.30	1.50
	Poultry	5	3.77	1.43	3	0.46		0.00	0.46
Tripura Total		22	17.23	6.44	14	2.12	2	0.30	2.42
Uttar Pradesh	Feed and Fodder	7	8.82	3.00	3	0.63	1	0.25	0.88
	Goat & Sheep	116	57.07	24.79	19	2.93	1	0.22	3.15
	Piggery	20	11.34	4.67	9	1.23	4	0.54	1.78
	Poultry	2	1.13	0.44		0.00		0.00	0.00
Uttar Pradesh Total		145	78.36	32.91	31	4.78	6	1.02	5.80
Uttarakhand	Goat & Sheep	47	19.61	8.61	11	2.09		0.00	2.09
	Piggery	8	5.45	1.90	5	0.58		0.00	0.58
	Poultry	9	4.48	1.91	6	0.65		0.00	0.65
Uttarakhand Total		64	29.54	12.43	22	3.31		0.00	3.31
West Bengal	Goat & Sheep	6	4.32	1.90	4	0.80		0.00	0.80
West Bengal Total		6	4.32	1.90	4	0.80		0.00	0.80
Grand Total		3295	2381.12	1098.63	1411	265.04	110	19.48	284.52

किसान उत्पादक संगठन

5043. श्री रामप्रीत मंडल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) "10,000 कृषक उत्पादक संगठनों के गठन की योजना" के अंतर्गत अब तक गठित तथा कार्यरत कृषक उत्पादक संगठनों (एफपीओ) की राज्यवार संख्या क्या है;

(ख) क्या इस योजना के अंतर्गत नए एफपीओ के गठन का प्रस्ताव सरकार के विचाराधीन है;

(ग) यदि हां, तो शामिल किए जाने वाले प्रस्तावित नए एफपीओ की राज्यवार संख्या कितनी है और उनके चयन के मानदंड क्या हैं;

(घ) क्या सरकारी निर्देश के अनुसार एक ब्लॉक में एक से अधिक एफपीओ का गठन किया जा सकता है;

(ड) यदि हां, तो इसके चयन के लिए मानदंड क्या हैं;

(च) इस योजना के अंतर्गत कितने ब्लॉकों में एक से अधिक एफपीओ को मान्यता दी गई है; और

(छ) सरकार द्वारा इन एफपीओ के प्रभावी कार्यान्वयन तथा स्थिरता को सुनिश्चित करने के लिए क्या उपाय किए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग): “10,000 किसान उत्पादक संगठनों (एफ.पी.ओ.) के गठन और संवर्धन” के लिए केंद्रीय क्षेत्रक योजना एफ.पी.ओ. को बढ़ावा दे रही है। इस योजना के तहत 10,000 एफ.पी.ओ. पंजीकृत किए गए हैं। पंजीकृत एफ.पी.ओ. की राज्य/केंद्र शासित प्रदेश-वार संख्या संलग्न **विवरण** में दी गई है। वर्तमान में, इस योजना के तहत नए एफ.पी.ओ. के निर्माण का कोई प्रस्ताव नहीं है।

(घ) से (च): 10,000 एफ.पी.ओ. के गठन और संवर्धन की योजना के तहत, 2343 ब्लॉकों में एक से अधिक एफ.पी.ओ. स्थापित किए गए हैं। इसमें विशेष श्रेणी के एफ.पी.ओ. (जैसे महिलाओं के लिए, शहद और बांस जैसे कमोडिटी विशिष्ट एफ.पी.ओ., प्राकृतिक खेती एफ.पी.ओ. आदि) शामिल हैं।

(छ): एफपीओ की स्थिरता सुनिश्चित करने के लिए निम्नलिखित उपाय लागू किए जा रहे हैं - प्रत्येक एफ.पी.ओ. को 3 वर्षों में 18 लाख रुपये की एफ.पी.ओ. प्रबंधन लागत प्रदान की जाती है, उनके वित्तीय स्थिति को सुदृढ़ बनाने के लिए प्रत्येक एफ.पी.ओ. को 15 लाख रुपये तक का इक्विटी अनुदान (प्रति किसान 2000 रुपये के अंशदान की तुलना में), सभी एफ.पी.ओ. को पात्र ऋण संस्थानों से 2 करोड़ रुपये तक के ऋण की गारंटी सुविधा उपलब्ध है। एफ.पी.ओ. का प्रशिक्षण और हैंडहोल्डिंग सामुदायिक व्यवसाय संगठनों (सी.बी.बी.ओ.) द्वारा किया जाता है। वित्तीय सहायता, सब्सिडी और मार्केट लिंकेज तक पहुंच के लिए एफ.पी.ओ. को विभिन्न योजनाओं से जोड़ा गया है। एफ.पी.ओ. के उत्पादों की बिक्री के लिए ई-कॉमर्स प्लेटफॉर्म सहित बाजार पहुंच के लिए एफ.पी.ओ. को सहायता दी जाती है। एफ.पी.ओ. को इनपुट बिजनेस के लिए विभिन्न इनपुट लाइसेंस और डीलरशिप जैसे बीज, कीटनाशक और उर्वरक का सहयोग दिया जाता है और सदस्य किसानों को भी लाभ मिलता है। मूल्य संवर्धन और प्रोसेसिंग सुविधाओं के लिए

यूनिट्स स्थापित करने हेतु एफ.पी.ओ. को विभिन्न सरकारी योजनाओं के माध्यम से सुविधा प्रदान की जाती है।

विवरण

10,000 एफपीओ योजना के तहत पंजीकृत एफ.पी.ओ. की राज्य/केंद्र शासित प्रदेश-वार संख्या

क्र.सं.	राज्य/केंद्रशासित प्रदेश	पंजीकृत एफ.पी.ओ.
1	अंडमानऔरनिकोबार	7
2	आंध्रप्रदेश	714
3	अरुणाचलप्रदेश	171
4	असम	429
5	बिहार	696
6	छत्तीसगढ़	232
7	दादरानगरहवेली	2
8	गोवा	8
9	गुजरात	426
10	हरियाणा	179
11	हिमाचलप्रदेश	180
12	जम्मूएवंकश्मीर	330
13	झारखंड	367
14	कर्नाटक	351
15	केरल	176
16	लद्दाख	23
17	लक्षद्वीप	2
18	मध्यप्रदेश	642
19	महाराष्ट्र	589
20	मणिपुर	78
21	मेघालय	67
22	मिजोरम	49
23	नागालैंड	88
24	ओडिशा	471
25	पुदुचेरी	6
26	पंजाब	152

27	राजस्थान	589
28	सिक्किम	15
29	तमिलनाडु	465
30	तेलंगाना	617
31	त्रिपुरा	59
32	उत्तरप्रदेश	1,275
33	उत्तराखंड	162
34	पश्चिमबंगाल	383
	कुल योग	10,000

KISAN E-MITRA AND IOT ENABLED SYSTEMS TO IMPROVE CROP PRODUCTIVITY

5044. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has implemented the Kisan e-Mitra and IoT-enabled systems to improve crop productivity, sustainability and farmer livelihoods, if so, the details thereof;

(b) the manner in which Artificial Intelligence (AI) helped in solving agrarian crisis, crop health monitoring, water optimization, crop rotation and harvesting methods, if so, the details thereof; and

(c) the details of other steps being taken by the Government to strengthen the development of Artificial Intelligence in Agricultural Sector for India and particularly in the State of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The government has employed Artificial Intelligence (AI) methods and IoT-enabled systems to improve crop productivity, sustainability and farmer livelihoods and to address various challenges in the agricultural sector to aid farmers etc. Some initiatives including Kisan e-Mitra are given below:

- I. 'Kisan e-Mitra', is a voice-based AI-powered chatbot, developed to assist farmers with responses to their queries on PM Kisan Samman Nidhi scheme. This solution supports 11 regional languages and is evolving to assist with other government programs. At present, it handles over 20,000 farmer queries daily and so far, more than 92 lakh queries have been answered.
- II. The National Pest Surveillance System, for tackling the loss of produce due to climate change, utilizes AI and Machine Learning to detect pest infestation in crop issues, enabling timely intervention for healthier crops. This tool, currently used by over 10,000 extension workers, allows farmers to capture images of pests to help them mitigate pest attacks and reduce crop losses. At present, it currently supports 61 crops and over 400 pests.
- III. AI-based analytics using field photographs for satellite based crop mapping being used in Crop-weather matching monitoring of crops sown.

STEEP TARIFF ON AGRICULTURAL IMPORTS

5045. SHRI JAGADISH SHETTAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the extent to which the Ministry is to counter the moves of the United States to impose steep Tariff on Agricultural imports or on any goods from the Country;
- (b) whether there are any moves for negotiations on Trade Agreement with the US in this regard;
- (c) whether this act helps to leverage the situation with the US to secure favourable terms for its Exports; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The Government of India continues to engage with the Government of United States to achieve enhancement and broadening of bilateral trade ties in a mutually beneficial and fair manner. Both countries have committed to negotiate a mutually beneficial, multi-sector Bilateral Trade Agreement under which the countries would focus on increasing market access, reducing tariff and non-tariff barriers, enhancing supply chain integration and resolving key trade issues bilaterally.

**PRODUCTION LINKED INCENTIVE (PLI) SCHEME FOR AUTOMOBILE AND
AUTO COMPONENTS INDUSTRY**

5046. SHRI JUGAL KISHORE:

SHRI P. C. MOHAN:

DR. K. SUDHAKAR:

SHRI PRAVEEN PATEL:

SHRI P. P. CHAUDHARY:

SHRI BIBHU PRASAD TARAI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the budgetary allocation made for the scheme and the amount spent till February 2025;
- (b) the financial allocation made for installing fast-chargers for e-buses and other EVs;
- (c) the number of incentive claims received and the amount disbursed to the same;
- (d) whether incremental sales have been achieved as of February 2025; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (c): Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry (PLI-AutoScheme) has an outlay of ₹25,938 crore. During FY 2024-25, Four (4) applicants submitted incentive claims & ₹322.01 crore have been disbursed to these 4 applicants. Fast chargers for e-buses and other EVs are not an approved Advanced Automotive Technology (AAT) Product as per the list of AAT Products notified by the Ministry on 09.11.2021.

(d) and (e): Incentive under PLI-Auto scheme is applicable on determined sales value defined as the incremental eligible sales of a particular year over base year (i.e. FY 2019-20). There is no target for increment sales as of February, 2025. Till

31st December, 2024, cumulative determined sales is ₹15,230 crore under the PLI-Auto scheme.

ALLOCATION OF FUND TO BOOST FISHERIES INFRASTRUCTURE

5047. SHRI SURESH KUMAR SHETKAR:

SHRI EATALA RAJENDER:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRIMATI D. K. ARUNA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Centre/States have allocated funds to boost fisheries infrastructure in the States based on the recommendations submitted by various fishermen associations in the country if so, the details thereof;
- (b) the steps taken by the State Governments to address the pending issues of various fishermen associations to take steps towards a “durable solution” to the recurring incidents of arrests of dam into a harbour and setting up of bait archs at some fish landing centres and also the funds would be utilised for projects including upgrading of the fish landing centres in the States in Telangana; and
- (c) if so, the details thereof including Telangana/AP/Bihar, West Bengal during the last 41 years and the current year and if not, the reasons therefor, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (c): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry & Dairying, Government of India is implementing Blue Revolution Scheme, Fisheries and Aquaculture Infrastructure Development Fund (FIDF) scheme and Pradhan Mantri Matsya Sampada Yojana (PMMSY) to supplement the efforts of State/UTs for development of fisheries infrastructure in the country. The Development of fisheries infrastructure in the form of fishing harbours and fish landing centres is one of the thrust areas envisaged and being supported under these schemes. Based on the viable proposals received from State/UTs, the Department of Fisheries, Government of India since 2014, has approved 117 Fishing Harbour, Fish Landing Centres and dredging projects of States/Union Territories at a total project cost of Rs 9735.91 Crores under these schemes. Integrated. Further, the department has also approved development of 27 reservoirs with integrated approach under PMMSY at a total cost of Rs.96.38 crore to various States/UTs.

In order to avail the funding support for infrastructure projects under PMMSY, the concerned State Government is required to submit techno-financial viable proposal together with confirmation of availability of State Share, required land and necessary clearances. Such Techno-financial proposal are finalised by project proponent upon assessment of infrastructural requirements including upgradation of facilities after consultation with stakeholders including fishermen associations. The department has approved 9 fishing harbour projects and 7 fish landing centre projects at a total project cost of Rs 3036.40 Crores in State of Andhra Pradesh and 4 fishing harbour projects at a total project cost of Rs 109.42 Crores in State

of West Bengal. The details of these fishing harbour and fish landing centre projects approved in Andhra Pradesh & West Bengal are given in the enclosed **Statement**.

STATEMENT

**Details of these fishing harbour and fish landing centre projects approved
in Andhra Pradesh & West Bengal**

A). Andhra Pradesh

Sl. No.	Name of the Project	District/Village	Scheme*	Project Cost (Rs. In crores)
1	Development of Pudimadaka Fishing Harbour in Anakapalli District, Andhra Pradesh	Anakapalli	PMMSY	387.00
2	Development of Budugatlapalem Fishing Harbour in Srikakulam District, Andhra Pradesh	Srikakulam	PMMSY	386.20
3	Development of Kothapatnam Fishing Harbour in Prakasam District, Andhra Pradesh	Ongole	PMMSY	364.00
4	Modernization and up-gradation of Vishakapatnam Fishing Harbour	Vishakapatnam Port	PMMSY	178.51
5	Bheemili fish landing centre in Visakhapatnam District	visakhapatnam	PMMSY	24.864
6	Chintapalli fish landing centre in Vizianagram District	Vizianagram	PMMSY	23.736
7	Rajayyapeta fish landing centre in Visakhapatnam District	visakhapatnam	PMMSY	24.774

8	Rayadaruvu fish landing centre in Tirupati District	Tirupati	PMMSY	23.90
9	Dhondavaka Fish Landing Centre in Anakapalli District	Anakapalli	PMMSY	23.90
10	Uppalanka fish landing centre in Kakinada District	Kakinada	PMMSY	5.74
11	Biyyaputhippa FLC	West Godavari	BR	13.58
12	Juvvaladinne FH	SPSR Nellore	BR	288.80
13	Construction of Fishing harbour at Uppada in East Godavari	East Godavari	FIDF	289.40
14	Construction of Fishing harbour at Vodarevu in Prakasham	Prakasham	FIDF	409.22
15	Construction of Fishing harbour at Machilipattinam in Krishna	Krishna	FIDF	252.00
16	Construction of Fishing harbour at Nizampattinam in Guntur	Guntur	FIDF	340.78
Total Project cost (Rs in Crores)				3036.404

B). West Bengal

Sl. No.	Name of the Project	District/Village	Scheme*	Project Cost (Rs. In crores)
1	Modernisation and upgradation of existing fishing harbour at Petuaghat	Medinipur	PMMSY	43.17

2	Modernisation and upgradation of existing fishing harbour at Shankarpur	PurbaMedinipur	PMMSY	44.70
3	Modernisation and upgradation of existing fishing harbour at Frasergunj	South 24 Paraganas	PMMSY	7.05
4	Modernisation and upgradation of existing fishing harbour at Kakdwip	South 24 Paraganas	PMMSY	14.50
Total Project cost (Rs in Crores)				109.42

*PMMSY- Pradhan MantriMatsyaSampadaYojana, BR-Blue Revolution Scheme, FIDF-Fisheries and Aquaculture Infrastructure Development Fund.

BHARAT TRADE NET AND EXPORT PROMOTION MISSION

5048. SHRI YADUVEER WADIYAR:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI RAMVIR SINGH BIDHURI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the extent to which the exporters are likely to be benefited from the initiatives like Bharat Trade Net and Export Promotion Mission, particularly in engineering sector;
- (b) the specific strategy being formulated by the Government for providing security to Indian exporters from the growing global conservative trade policy;

- (c) the plan of the Government for providing assistance to bail MSME exporters out of financial and logistic challenges;
- (d) whether the Government has signed new trade agreements or promote partnerships for expansion of engineering export market of India; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The Export Promotion Mission is being coordinated by the Department of Commerce along with the Ministry of MSME and Ministry of Finance. The initiative is intended to address challenges related to export credit accessibility, factoring for cross-border trade, and overcoming non-tariff barriers, with a particular focus on supporting MSMEs. Deliberations for the Mission have included financial institutions such as EXIM Bank, ECGC, SIDBI, CGTMSE, NCGTC, and representatives of Export Promotion Councils and Commodity Boards.

Simultaneously, the BharatTradeNet (BTN) initiative is expected to support the digitalization of trade documents, facilitate seamless data exchange, and improve transparency in trade finance mechanisms. It would help exporters, especially MSMEs, in reducing procedural bottlenecks, improving documentation efficiency and reducing compliance-related delays.

(b): To address growing global conservative trade policy, the Government is adopting multipronged strategy to safeguard Indian exporters. These include expanding market access and diversifying export destinations, addressing tariff

and non-tariff barriers through bilateral and multilateral engagements, and negotiating Free Trade Agreements to create new trade opportunities. Export assistance under various schemes and digital trade facilitation initiatives are also being strengthened to enhance competitiveness. Export performance is continuously monitored, and corrective measures are implemented in coordination with Export Promotion Councils, Commodity Boards, and Indian Missions abroad to mitigate adverse impacts on Indian exporters.

(c): To help MSME exporters overcome financial and logistical challenges, the Government is implementing a range of initiatives, which include:

(i) The Ministry of MSME is implementing the International Cooperation (IC) Scheme to support the international growth of MSMEs. Under this scheme, financial assistance is provided on a reimbursement basis to eligible Central and State Government organizations, as well as Industry Associations. The assistance facilitates MSME participation in international exhibitions, fairs, and buyer-seller meets held abroad. It also supports organizing international conferences, seminars, and workshops in India, aimed at promoting technology upgradation, modernization, and fostering joint ventures. A new component of IC Scheme namely Capacity Building of First Time Exporters (CBFTE) has been launched in June 2022, under which reimbursement is provided to new Micro and Small Enterprises (MSE) exporters for costs incurred on Registration-cum-Membership Certification (RCMC) with Export Promotion Councils (EPCs), Export Insurance Premium and Testing & Quality Certification for exports.

(ii) Other schemes/programmes implemented by the Ministry of MSME include Prime Minister's Employment Generation Programme (PMEGP), Credit Guarantee Scheme (CGTMSE), Micro & Small Enterprises - Cluster Development Programme (MSE-CDP), SFURTI, ZED, Incubator, LEAN, IPR, Procurement and Marketing Scheme (PMS) which assist MSMEs in boosting their export competitiveness.

(iii) Establishment of 65 Export Facilitation Centres (EFCs) across the country with an aim to provide requisite mentoring and handholding support to MSMEs in exporting their products and services to foreign markets.

(iv) The Interest Equalization Scheme on pre- and post-shipment rupee export credit has been extended to the MSME Sector up to December 31, 2024.

(v) Assistance is being provided through several schemes to promote exports, namely, Trade Infrastructure for Export Scheme (TIES) and Market Access Initiatives (MAI) Scheme.

(vi) The Rebate of State and Central Levies and Taxes (RoSCTL) Scheme to promote export of certain labour-oriented items of textile sector has been implemented since March 07, 2019.

(vii) Remission of Duties and Taxes on Exported Products (RoDTEP) scheme has been implemented since January 01, 2021. Currently, 10,642 tariff lines (8-digit ITC (HS) Codes) are covered under this Scheme. The budget allocation for RoDTEP Scheme for the current financial year 2024-25 is Rs. 16,575 crores. The benefits of the RoDTEP scheme have been extended to exports from Domestic Tariff Area (DTA) units till September 30, 2025.

(viii) A Common Digital Platform for Certificate of Origin has been launched to facilitate trade and increase Free Trade Agreement (FTA) utilization by exporters.

(ix) Districts as Export Hubs initiative had been launched by identifying products with export potential in each district, addressing bottlenecks for exporting these products and supporting local exporters/manufacturers to generate employment in the district.

(x) The government has launched the Trade Connect e-Platform as an information and intermediation platform for international trade bringing together Indian Missions Abroad and officials from Department of Commerce and other organizations to provide comprehensive services for MSME exporters.

(xi) To address the logistical challenges faced by MSME exporters, the Government has undertaken a series of strategic interventions. Notably, the PM GatiShakti National Master Plan was launched to enhance infrastructure integration and improve the efficiency of the logistics ecosystem. The GatiShakti platform brings together key Ministries, including Railways and Roadways, for integrated planning and coordinated implementation of infrastructure projects. The emphasis is on multimodal connectivity, which aims to provide seamless and efficient movement of goods, services, and people across modes of transport. This can potentially ease the transit and delivery timelines for MSME exporters.

(d) and (e): India has recently signed trade agreements with United Arab Emirates (UAE), Australia and European Free Trade Association (EFTA). In all these trade agreements, India has been granted preferential benefits to enhance market access for engineering goods. Tariff schedules offered by the partner countries to

India for the engineering goods and allied sectors are available on the website of the Department of Commerce. These agreements also include provisions on Technical Barriers to Trade (TBT) to promote mutual understanding of each sides' standards, technical regulations, and conformity assessment procedures and measures to enhance transparency. Additionally, institutional mechanisms have been set up under these agreements to address non-technical barriers, thereby facilitating smoother and more effective access to these export markets for Indian engineering goods.

मनरेगा के अंतर्गत भुगतान

5049. श्री राजीव राय:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार पर महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत पिछले पांच वर्षों के दौरान उत्तर प्रदेश की कोई राशि बकाया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) उत्तर प्रदेश में पिछले पांच वर्षों के दौरान, वर्षवार, मनरेगा श्रमिकों की दैनिक मजदूरी के बकाया का केंद्रीय भाग कितना है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (घ): महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) एक मांग आधारित मजदूरी रोजगार योजना है। प्रत्येक वित्तीय वर्ष के आरंभ में, भारत सरकार द्वारा संबंधित राज्यों/संघ राज्य क्षेत्रों को पिछले वित्तीय वर्ष की देय और स्वीकार्य लंबित देय राशि, यदि कोई हो, की

प्रतिपूर्ति की जाती है। तदनुसार, वित्त वर्ष 2023-24 तक देय और स्वीकार्य लंबित देय राशि राज्य को पहले ही जारी कर दी गई है।

वित्तीय वर्ष 2024-25 (26.03.2025 तक) के दौरान महात्मा गांधी नरेगा योजना के अंतर्गत उत्तर प्रदेश को कुल 9,739.87 करोड़ रुपये जारी किए गए हैं, जिसमें मजदूरी घटक के लिए 6,585.39 करोड़ रुपये और सामग्री एवं प्रशासनिक घटकों के लिए 3154.49 करोड़ रुपये शामिल हैं।

राज्यों/संघ राज्य क्षेत्रों को निधि जारी करना एक सतत प्रक्रिया है और केंद्र सरकार जमीनी स्तर पर कार्य की मांग के अनुसार योजना के कार्यान्वयन के लिए राज्यों/संघ राज्य क्षेत्रों को निधियां उपलब्ध कराने के लिए प्रतिबद्ध है।

ENTREPRENEURSHIP IN FISHERIES SECTOR

5050. SHRI NILESH DNYANDEV LANKE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI SANJAY DINA PATIL:

SHRIMATI SUPRIYA SULE:

DR. AMOL RAMSING KOLHE:

SHRI MOHITE PATIL DHAIRYASHEEL RAJSINH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether Government has organized Fisheries Startup Conclave 2.0 to promote innovation and entrepreneurship in the fisheries sector, if so, the details of event, including the number of startups that participated and the key outcomes achieved;

- (b) the financial and technical support provided to fisheries startups through this initiative;
- (c) the number of fisheries-related startups that have been supported under Government Schemes in the last three years;
- (d) the specific areas of fisheries technology, aquaculture and value addition that the Government is focusing on;
- (e) whether there is any collaboration with research institutions, incubators or private investors to boost the fisheries startup ecosystem;
- (f) the details of fishing harbours and landing centres developed under Government Schemes;
- (g) whether there is a shortage of cold storage, processing units and marketing infrastructure in various coastal States; and
- (h) the steps taken to improve cold storage, fish processing and market access for small-scale fishermen?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (c): Yes, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has organized the Fisheries Startup Conclave on 8th March, 2025 at Hyderabad, Telangana to promote innovation and entrepreneurship in the fisheries sector. During the Conclave, the 'Fisheries Startup Grand Challenge 2.0' was launched with the aim to encourage the startups to develop transformative solutions in the fisheries sector and to drive innovation,

sustainability and efficiency by supporting Startups with seed funding and incubation. The Fisheries Startup Conclave witnessed active participation from over 50 fisheries startups, highlighting their innovations in areas such as aquaculture, fisheries technology, and value addition. Key outcomes of the conclave included the identification of potential areas for promoting innovation and sustainability, challenges and opportunities for startups regarding validation of their products & services, access to funding, market linkages, technology adoption and sustainability concerns.

Under Fisheries Startup Grand Challenge 2.0, two Startup winners will be selected for each of the five problem statements, resulting in a total of 10 Grand Winners. Each winning Startup will receive a cash prize of Rs. 10.00 lakh, amounting to Rs. 1 crore in seed funding support. Winning Startups will gain access to incubation facilities and mentorship provided by ICAR, National Fisheries Development Board, and attached offices of the Department of Fisheries, GoI. This challenge presents a unique opportunity for fisheries-focused startups to develop high-impact solutions, scale their innovations, and contribute to the growth and modernization of India's fisheries sector. Earlier, on 13th January, 2022, Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying in collaboration with the Startup India under the Invest India, DPIIT, Government of India organised the Fisheries Grand Challenge 1.0, wherein, 12 Startup winners were selected and awarded a cash grant of Rs 2.00 lakh each, including an incubation support and a seed grant up to Rs. 20.00 lakh (General category) and Rs. 30.00 lakh (SC/ST/Women) to 10 winners for transforming their ideas into effective pilots,

which would further translate into commercialization. Further, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has also sanctioned 39 Nos of Project Proposals with subsidy assistance of Rs. 31.22 Crores, under the Entrepreneur Model of Pradhan Mantri Matsya Sampada Yojana (PMMSY) scheme.

(d) and (e): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying Government of India is focusing on the areas in fisheries technology, aquaculture, and value addition by supporting a basket of interventions/activities along the fisheries value chain including quality fish production, expansion, diversification and intensification of aquaculture, promotion of export oriented species, infusion of technology, robust disease management and traceability, training and capacity building, creation of modern post-harvest infrastructure with seamless cold chain and processing facilities. The technology infusion and adoption has been enhanced through establishment of 52,058 reservoir cages, 22,057 RAS & Biofloc units and raceways and 1,525 sea cages approved under PMMSY with an investment of Rs. 3040.87 crore. The Department of Fisheries has collaborated with several research institutions under Indian Council of Agricultural Research (ICAR) and private incubators to boost the fisheries startup ecosystem.

The Department of Fisheries has supported the establishment of fisheries business incubation centers namely LINAC-NCDC Fisheries Business Incubation Centre (LIFIC), Guwahati Biotech Park, Assam, National Institute of Agricultural Extension Management (MANAGE), Hyderabad, ICAR-Central Institute of Fisheries Education (CIFE), Mumbai and ICAR-Central Institute of Fisheries Technology

(CIFT), Kochi to provide mentorship and training for developing business models by fisheries start-ups, cooperatives, FPOs, and SHGs.

(f) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying Government of India has approved construction/modernization of 66 Fishing Harbors (FHs) and 50 Fish Landing Centers (FLCs) with total outlay of Rs. 9,558.91 crore that are expected to create safe landing and berthing for about 47,000 fishing vessels, benefitting 8.94 lakhs fishers and other stakeholders. 3 Smart & Integrated Fishing Harbours are being developed with global standards, technological advancements, seamless hygienic and post-harvest management etc. Under Fisheries Infrastructure and Aquaculture Development Fund (FIDF) 141 proposals have been approved with a total project cost of Rs. 5915.54 crore. This included establishment/upgradation/maintenance of 22 Fishing harbours and 24 Fish Landing Centres at an outlay of Rs. 4,905.77 crore and Rs. 182.20 crore, respectively. 6.16 lakh stakeholders are expected to benefit, and 2.5 lakh employment opportunities will be created including 8,000 stakeholders benefiting from 33 private investment projects.

(g) and (h): Under Pradhan Mantri Matsya Sampada Yojana (PMMSY) and Fisheries and Aquaculture Infrastructure Development Fund (FIDF) the Department of Fisheries has approved the development of post-harvest interface viz- cold storage, fish processing and Marketing infrastructure. The major post-harvest and Marketing infrastructure include; 66 fishing harbours/fish landing centres, 634 ice plants/cold storages, 21 Modern wholesale fish markets including 3 Smart Wholesale Markets, 202 retail fish markets, 6694 fish kiosks, 27118 units of fish transportation facilities,

128 value add enterprises, 5 E-platform for e-trading and e-marketing of fish and fisheries products. Further, the Department of Fisheries signed a Memorandum of Understanding (MoU) with Open Network for Digital Commerce (ONDC) with an objective to provide a digital platform and empower all stakeholders including traditional fishermen, fish farmers producer organization, entrepreneurs from fisheries sector to buy and sell their products through e-market place. Further, PMMSY has supported 2195 fisheries cooperatives as Fish Farmers Producer Organizations (FFPOs) with project outlay of Rs. 544.85 crore to facilitate fishermen with better market linkages, improved bargaining power and sustainable value-chain for higher returns.

सहकारी समितियों के पंजीयकों के अभिलेखों का कम्प्यूटरीकरण

5051. श्री दिनेशभाई मकवाणा:

डॉ. मन्ना लाल रावत:

श्री खगेन मुर्मु:

श्री दामोदर अग्रवाल:

श्री बिद्युत बरन महतो:

डॉ. के. सुधाकर:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

श्री भर्तृहरि महताब:

श्रीमती कमलेश जांगड़े:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने सहकारी समितियों के पंजीयकों (आरसीएस) के अभिलेखों को कम्प्यूटरीकृत करने के लिए कोई कदम उठाए हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और छत्तीसगढ़ सहित राज्यवार ऐसे कितने आरसीएस के अभिलेखों का कम्प्यूटरीकरण किए जाने की संभावना है;

(ग) क्या सरकार ने कृषि और ग्रामीण विकास बैंकों (एआरडीबी) के अभिलेखों को कम्प्यूटरीकृत करने के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) उदयपुर और भीलवाड़ा जिलों सहित राजस्थान में कितनी सहकारी समितियों और एआरडीबी के अभिलेखों को पहले ही कम्प्यूटरीकृत किया जा चुका है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): जी हाँ, मान्यवर। मंत्रालय ने राज्यों/संघ राज्यक्षेत्रों के सहकारी समितियों के पंजीयक कार्यालयों के कम्प्यूटरीकरण की केन्द्रीय प्रायोजित परियोजना शुरू की है और यह कार्यान्वयनाधीन है।

(ख): राज्यों/संघ राज्यक्षेत्रों की सहकारी समितियों के पंजीयक कार्यालय के कम्प्यूटरीकरण की यह परियोजना मंत्रालय की 'आईटी इंटरवेंशंस के माध्यम से सहकारी समितियों का सशक्तीकरण की अम्ब्रेला परियोजना का एक हिस्सा है। परियोजना का उद्देश्य सहकारी समितियों के लिए सुगम व्यवसाय को बढ़ाना और सभी राज्यों/संघराज्यक्षेत्रों में सहकारी समितियों के पंजीयक कार्यालयों (RCS) के साथ सहकारी समितियों के पारदर्शी और कागज-रहित लेनदेन हेतु एक डिजिटल परितंत्र का सृजन करना है। इस परियोजना के अधीन विकसित सॉफ्टवेयर संबंधित राज्यों/संघ राज्यक्षेत्रों के सहकारी अधिनियमों के अनुरूप होगा।

अब तक छत्तीसगढ़ सहित 35 राज्यों/संघ राज्यक्षेत्रों (केरल को छोड़कर) ने इस परियोजना में रुचि दिखाई है और मंत्रालय द्वारा 35 राज्यों/संघ राज्यक्षेत्रों से प्राप्त प्रस्ताव संस्वीकृत किए गए हैं। आईटी हार्डवेयर के प्रापण और सॉफ्टवेयर के विकास के लिए अब तक 35 राज्यों/संघ राज्यक्षेत्रों को 18.55 करोड़ रुपये (लगभग) की राशि जारी की गई है। 17 राज्यों/संघ राज्यक्षेत्रों ने अपना आईटी हार्डवेयर का प्रापण कर लिया है।

(ग) और (घ): दीर्घ-कालिक सहकारी ऋण संरचना को सुदृढ़ करने के लिए सरकार ने कृषि और ग्रामीण विकास बैंकों (ARDBs) के 13 राज्यों/संघ राज्यक्षेत्रों में फैली 1,851 इकाइयों के कंप्यूटरीकरण की परियोजना अनुमोदित की है। नाबार्ड परियोजना के लिए कार्यान्वयन एजेंसी है। अब तक, 10 राज्यों/संघ राज्यक्षेत्रों से प्राप्त प्रस्ताव स्वीकृत किए गए हैं। इसके अलावा, दिनांक 26.03.2025 तक की स्थिति के अनुसार, हार्डवेयर का प्रापण, डिजिटलीकरण और सपोर्ट सिस्टम की स्थापना के लिए वित्तीय वर्ष 2023-24 और वित्तीय वर्ष 2024-25 में राजस्थान राज्य सहित 11 राज्यों/संघ राज्यक्षेत्रों को भारत सरकार के हिस्से की 7.17 करोड़ रुपये की धनराशि जारी की गई है। आज की तारीख तक राजस्थान राज्य में इस परियोजना के अंतर्गत हार्डवेयर की खरीद अभी शुरू की जानी है।

इसके अतिरिक्त, राजस्थान राज्य के लिए पैक्स के कंप्यूटरीकरण हेतु केंद्रीय प्रायोजित परियोजना के अधीन कुल 6,781 पैक्स स्वीकृत किए गए हैं, जिनमें से 4,937 पैक्स पहले ही ERP पर ऑनबोर्ड (कंप्यूटरीकृत) किए जा चुके हैं।

उदयपुर और भीलवाड़ा जिले में ERP पर ऑनबोर्ड किए गए (कंप्यूटरीकृत) सहकारी समितियों की कुल संख्या नीचे दी गई है:

क्रमसं.	जिला	संस्वीकृत	ERP पर ऑनबोर्ड किए गए
1	उदयपुर	210	182
2	भीलवाड़ा	359	221

दिनांक 25 मार्च, 2025 की स्थिति के अनुसार राजस्थान में पैक्स कंप्यूटरीकरण का डेटा

क्रम सं.	जिला	संस्वीकृत पैक्स	कंप्यूटरीकरण पैक्स
1	अजमेर	208	182
2	अलवर	248	168
3	बांसवाड़ा	226	108
4	बरन	123	66
5	बाड़मेर	398	240
6	भरतपुर	282	85

7	भीलवाड़ा	359	220
8	बीकानेर	234	221
9	बूंदी	158	143
10	चित्तौड़गढ़	320	283
11	चुरू	192	119
12	दौसा	176	133
13	डूंगरपुर	134	71
14	गंगानगर	334	231
15	हनुमानगढ़	238	164
16	जयपुर	377	318
17	जैसलमेर	58	10
18	जालोर	187	129
19	झालावाड़	212	184
20	झुंझुनू	268	216
21	जोधपुर	298	187
22	कोटा	161	149
23	नागौर	324	141
24	पाली	154	118
25	सवाईमाधोपुर	221	175
26	सीकर	262	242
27	सिरोही	81	64
28	टोंक	209	176
29	उदयपुर	339	308
	कुल	6,781	4,851

EMPLOYMENT IN TEXTILE HUBS

5052. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of existing textile hubs in Punjab, along with the number of people employed in each hub, district-wise;

- (b) the revenue generated by these hubs in the last three years, including export revenues;
- (c) whether Punjab is one of the leading textiles hubs in the country, if so, the initiatives undertaken to support the textiles industry in the State;
- (d) whether the Government has any plans to develop more textile hubs in Punjab and across the country, if so, the details thereof; and
- (e) the steps taken by the Government to provide an export-oriented boost to the textile sector in Punjab?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (e): With a view to increasing investments, generating employment opportunities and boosting exports in the textile sector, the Ministry is implementing Scheme for Integrated Textile Park (SITP) to provide support for setting up textile parks with world-class, state-of-the-art infrastructure in textile hubs across the country. The scheme was in implementation upto 31.03.2021; however, the Scheme has now been subsumed under the umbrella Scheme of Textile Cluster Development Scheme (TCDS) for completing ongoing projects only. Under SITP, three projects were sanctioned in Punjab, details of which are given in the enclosed **Statement.**

The Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with world class infrastructure including plug and play facility with an outlay of Rs. 4,445

or for a period of seven years upto 2027-28. All States including Punjab were requested to submit proposal(s) under scheme guidelines for setting up of PM MITRA Parks in respective States. In response, 18 proposals from 13 State Governments including one from Punjab (Ludhiana) were received within the stipulated deadline. The proposal from Punjab was later withdrawn by the Government of Punjab.

The Government has finalised 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks.

In order to promote growth and development of the textile sector including exports, the Government is implementing various schemes/initiatives including Scheme for Integrated Textile Park (SITP), Integrated Processing Development Scheme (IPDS), Production Linked Incentive (PLI) Scheme, National Technical Textiles Mission (NTTM), SAMARTH – Scheme for Capacity Building in Textile Sector ATUFS, Silk Samagra-2, National Handloom Development Program (NHDP) and National Handicraft Development Program (NHDP) etc.

STATEMENT

Details of projects sanctioned in Punjab under SITP

Sl. No.	Name of the park	Gol share released (In crores)	Employment	Investment (in crores)
1	Lotus Integrated Tex Park, Barnala	40.00	1,500	500

2	Rhythm Textile & Apparel Park Ltd, Nawanshehar	36.00	1,875	120
3	Ludhiana Integrated Textile Park Ltd, Ludhiana	36.00	2,790	148.62
TOTAL		112.00	6,165	768.62

पीएमएफबीवाई के अंतर्गत लंबित बीमा दावे

5053. श्री अमरा राम:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत चार वर्षों के दौरान प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत किन-किन जिलों में किसानों के बीमा दावे लंबित हैं और इसका भुगतान कब तक किए जाने की संभावना है; और (ख) क्या प्रधानमंत्री फसल बीमा योजना के अंतर्गत उपग्रह के माध्यम से दावों के निर्धारण को कार्यान्वित किया गया है और चना और सरसों जैसी फसलों के लिए शीतकाल के दौरान उपग्रह के माध्यम से नुकसान का निर्धारण किस प्रकार किया जाएगा क्योंकि वे हरी दिखाई देती हैं और उनके बीज विकसित नहीं हुए होते हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत अधिकांश दावों का निपटान बीमा कंपनियों द्वारा योजना के प्रचालनात्मक दिशा-निर्देशों के अंतर्गत निर्धारित समय-सीमा के भीतर किया जाता है। तथापि, प्रधानमंत्री फसल बीमा योजना के कार्यान्वयन के दौरान, बैंकों द्वारा बीमा प्रस्तावों को गलत/विलंब से प्रस्तुत करने के कारण दावों का भुगतान न होना, भुगतान में देरी होना या कम भुगतान होना; उपज के आंकड़ों में विसंगति और इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद, राज्य सरकार का हिस्सा प्रदान करने में देरी, बीमा कंपनियों द्वारा पर्याप्त कर्मियों की तैनाती न करना आदि जैसी कुछ समस्याएं सामने आईं, जिनका योजना के प्रावधानों के अनुसार उचित माध्यम से समाधान किया गया।

दावा संवितरण प्रक्रिया की सख्ती से निगरानी करने के लिए, खरीफ 2022 से दावों के भुगतान के लिए 'डिजीकलेम मॉड्यूल' नामक एक समर्पित मॉड्यूल चालू किया गया है। यह मॉड्यूल भारत सरकार को देय दावों, भुगतान किए गए दावों और लंबित दावों की जानकारी देता है। इसका उपयोग दावों की निगरानी के लिए किया जाता है, जो पहले संभव नहीं था। इसमें राष्ट्रीय फसल बीमा पोर्टल को सार्वजनिक वित्त प्रबंधन प्रणाली और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत करना शामिल है ताकि सभी दावों का समय पर और पारदर्शी प्रक्रिया प्रदान किया जा सके। खरीफ 2024 से, यदि बीमा कंपनी द्वारा समय पर भुगतान नहीं किया जाता है, तो 12% का दंड स्वचालित रूप से गणना करके राष्ट्रीय फसल बीमा पोर्टल के माध्यम से लगाया जाएगा। राष्ट्रीय फसल बीमा पोर्टल पर स्वचालित गणना वाले दंड के कार्यान्वयन का यह पहला सीजन है और विभाग इसके प्रवर्तन के लिए सभी आवश्यक कदम उठा रहा है।

खरीफ 2022 से पहले, प्रधानमंत्री फसल बीमा योजना के तहत दावों का जिलावार ब्यौरा नहीं रखा जाता था। इसलिए, पिछले चार वर्षों यानी 2020-21 से 2023-24 के दौरान रिपोर्ट किए गए दावों और किसानों को भुगतान किए गए दावों का राज्यवार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): गांव/ग्राम पंचायत को बीमा के इकाई क्षेत्र में कमी के कारण फसल कटाई प्रयोगों की संख्या में वृद्धि, राज्यों के पास जनशक्ति/इंफ्रास्ट्रक्चर की कमी, फसल कटाई प्रयोगों को आयोजित करने के लिए उपलब्ध कम समय, मैनुअल डेटा संग्रह और प्रेषण के परिणामस्वरूप दावों की गणना और निपटान में देरी जैसी विभिन्न कठिनाइयों को ध्यान में रखते हुए उपज के आकलन में प्रौद्योगिकी को शामिल करने का निर्णय लिया गया है। तदनुसार, महालनोबिस राष्ट्रीय फसल पूर्वानुमान केंद्र (एमएनसीएफसी) के माध्यम से किए गए विभिन्न पायलट अध्ययनों के आधार पर, निष्पक्ष और पारदर्शी तरीके से उपज का आकलन करने में मदद के लिए रिमोट-सेंसिंग आधारित उपज अनुमान में क्रमिक स्थानांतरण के लिए यस-टेक (प्रौद्योगिकी आधारित उपज अनुमान प्रणाली) को कार्यान्वित करने का निर्णय लिया गया है। यसटेक के तहत, रिमोट सेंसिंग डेटा, मिट्टी की नमी डेटा आदि जैसे विभिन्न इनपुट का उपयोग करके विभिन्न मॉडल विकसित और कार्यान्वित किए गए हैं। यह पहल खरीफ 2023 से धान और गेहूं की

फसलों के लिए और खरीफ 2024 से सोयाबीन की फसल के लिए शुरू की गई है, जिसमें उपज अनुमान में 30% महत्व अनिवार्य रूप से यस-टेक से प्राप्त उपज को दिया जाना है। महाराष्ट्र, आंध्र प्रदेश, मध्य प्रदेश, असम, हरियाणा, ओडिशा, तमिलनाडु, कर्नाटक, राजस्थान, उत्तर प्रदेश जैसे 10 प्रमुख राज्यों ने खरीफ 2024 सीजन के लिए यस-टेक को अपनाया है। छत्तीसगढ़, झारखंड, हिमाचल प्रदेश, उत्तराखंड, पुडुचेरी, तेलंगाना यस-टेक में शामिल होने की प्रक्रिया में हैं। मध्य प्रदेश राज्य सरकार ने यस-टेक के माध्यम से 100% उपज का अनुमान लगाने का निर्णय लिया है। इससे योजना के तहत दावों की सटीक और समय पर गणना और निपटान में मदद मिल रही है।

विवरण

पिछले चार वर्ष अर्थात् 2020-21 से 2023-24 के दौरान प्रधानमंत्री फसल बीमा योजना के तहत रिपोर्ट किए गए और भुगतान किए गए दावों का राज्यवार विवरण - 31.01.2025 तक की स्थिति के अनुसार

राज्य/संघ राज्य क्षेत्र का नाम	रिपोर्ट किये गये दावे	भुगतान किये गये दावे
	(रु. करोड़ में)	
आंध्र प्रदेश	2,398.14	567.02
असम	560.93	520.94
छत्तीसगढ़	3,376.59	3,372.98
गोवा	0.00	0.00
हरियाणा	5,787.53	5,736.12
हिमाचल प्रदेश	229.17	224.05
जम्मू एवं कश्मीर	96.97	94.20
कर्नाटक	6,757.27	6,695.49
केरल	403.36	397.20
मध्य प्रदेश	12,692.90	12,296.04
महाराष्ट्र	20,352.26	19,725.50
मणिपुर	5.13	5.08
मेघालय	9.12	8.71
ओडिशा	2,475.63	2,404.45

पुदुचेरी	26.18	24.73
राजस्थान	16,708.94	16,263.53
सिक्किम	1.10	0.56
तमिलनाडु	5,167.54	5,145.95
त्रिपुरा	6.10	5.51
उत्तर प्रदेश	2,891.19	2,839.48
उत्तराखंड	643.07	637.89
कुल (अखिल भारत)	80,589.11	76,965.42

प्रधानमंत्री मत्स्य संपदा योजना के अंतर्गत जलकृषि पार्क

5054. डॉ. शिवाजी बंडाप्पा कालगे:

श्रीमती कलाबेन मोहनभाई देलकर:

श्री संदिपनराव आसाराम भुमरे:

श्री ज्ञानेश्वर पाटील:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के अंतर्गत अब तक राज्यवार कितने जलकृषि पार्क स्थापित किए गए हैं;

(ख) पीएमएमएसवाई के अंतर्गत महाराष्ट्र, दादर और नगर हवेली तथा मध्य प्रदेश में स्थापित और स्थापना के लिए प्रस्तावित परियोजनाओं का ब्यौरा क्या है और उनकी संख्या कितनी है;

(ग) महाराष्ट्र में पीएमएमएसवाई से कितने एमएसएमई लाभान्वित हुए हैं;

(घ) विगत पांच वर्षों के दौरान पीएमएमएसवाई के अंतर्गत आबंटित, संवितरित और उपयोग की गई निधि का राज्यवार ब्यौरा क्या है;

(ङ) क्या विगत पांच वर्षों के दौरान पीएमएमएसवाई के प्रभाव के संबंध में कोई अध्ययन किया गया है; और

(च) यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

(क): मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय ने प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के अंतर्गत 682.60 करोड़ रुपए की कुल लागत से 11 एकीकृत एक्वा पाकों के विकास के लिए विभिन्न राज्य सरकारों के प्रस्ताव को मंजूरी दे दी है। पीएमएमएसवाई के अंतर्गत स्वीकृत एकीकृत एक्वा पाकों का राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख): मत्स्यपालन विभाग, भारत सरकार ने पीएमएमएसवाई के अंतर्गत महाराष्ट्र सरकार के 1447.67 करोड़ रुपये के मात्स्यिकी विकास प्रस्तावों को मंजूरी दी है, जिसमें 544.27 करोड़ रुपये केंद्रीय अंश है। स्वीकृत की गई प्रमुख परियोजना गतिविधियों में शामिल हैं; फिश ब्रूड बैंकों, हैचरी, अंतर्देशीय जल कृषि, केज कल्चर, री-सर्क्युलेटरी एक्वाकल्चर सिस्टम (आरएस), बायोफ्लोक टैंक, बायोफ्लोक फिश कल्चर, फिश फ्रीड मिलें /संयंत्र, डीप सी फिशिंग वेसेल्स, मौजूदा फिशिंग वेसेल्स का उन्नयन, ओरनामेन्टल फिशरीज इकाइयाँ, रिक्रीऐशनल फिशरीस, सी वीड कल्टिवेशन, डिसीज डायग्नोस्टिक सेंटर, गुणवत्ता परीक्षण प्रयोगशालाएँ और आर्टिफिशियल रीफ्स। पोस्ट हारवेस्ट इन्फ्रास्ट्रक्चर और कोल्ड चेन सुविधाओं को विकसित करने के लिए मत्स्यपालन विभाग, भारत सरकार ने इंटीग्रेटेड मॉडर्न फिश लैंडिंग सेन्टर्स के विकास, मैलेट बंदर फिशिंग हार्बर, अत्याधुनिक होल सेल फिश मार्केट्स, आइस प्लांट/कोल्ड स्टोरेज, फिश मार्केटिंग और फिश ट्रांसपोर्टेशन सुविधाओं के विकास के लिए महाराष्ट्र सरकार के प्रस्तावों को मंजूरी दी है।

मत्स्यपालन विभाग, भारत सरकार ने पीएमएमएसवाई के अंतर्गत मात्स्यिकी विकास गतिविधियों के लिए केंद्र शासित प्रदेश दमन और दीव तथा दादर और नगर हवेली के लिए 135.17 करोड़ रुपए की परियोजनाओं को मंजूरी दी है, जिनमें दीव के वनकबारा में एक स्मार्ट और इंटीग्रेटेड फिशिंग हारबर का विकास, नए सी वीड बैंक की स्थापना, अंतर्देशीय जल कृषि, ओर्नामेंटल फिश

रियरिंग इकाइयां, कोल्ड स्टोरेज, वैल्यू ऐडीड एंटरप्राइज यूनिट्स, रिक्रीएशनल फिशरीस, फिश ट्रांसपोर्ट सुविधाएं, सागर मित्रों की तैनाती और मछुआरों का बीमा शामिल हैं।

मत्स्यपालन विभाग, भारत सरकार ने पीएमएमएसवाई के अंतर्गत विगत चार वर्षों (2020-21 से 2023-24) और वर्तमान वित्तीय वर्ष (2024-25) के दौरान 294.50 करोड़ रुपये के केंद्रीय अंश के साथ कुल 899.25 करोड़ रुपये की लागत से मध्य प्रदेश सरकार के मात्स्यिकी विकास प्रस्ताव को मंजूरी दी है। अनुमोदित प्रमुख गतिविधियों में हैचरी की स्थापना, रियरिंग और ग्रो-आउट तालाबों का निर्माण, बायोफ्लोक तालाब, जलाशयों में फिंगरलिंग्स का भंडारण, ओरनामेंटल और रिक्रीएशनल फिशरीज का विकास, री-सर्क्युलेटरी एक्वाकल्चर सिस्टम, बायोफ्लोक टैंक, जलाशयों में केज, खुले जल निकायों में पेन कल्चर, कोल्ड स्टोरेज/आइस प्लांट्स का निर्माण, रेफ्रिजरेटिड वाहन, इन्सुलेटेड वाहन, लाइव फिश वेंडिंग सेंटर, फिश वेंडिंग के लिए ई-रिक्शा सहित आइस बॉक्स के साथ ट्रू वीलर और थ्री वीलर, फिश फ्रीड मिल्स/प्लांट, फिश रीटेल मारकेट्स, फिश कियोस्क, फिश वैल्यू ऐड यूनिट्स, रोग निदान और गुणवत्ता परीक्षण प्रयोगशालाएं, मत्स्य सेवा केंद्र, आजीविका और पोषण सहायता और इंटीग्रेटेड एक्वा पार्क शामिल हैं।

(ग): महाराष्ट्र सरकार ने सूचित किया है कि महाराष्ट्र में पीएमएमएसवाई योजना के अंतर्गत तीन एमएसएमई लाभार्थियों को लाभान्वित किया गया है।

(घ) से (च): मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय ने विगत चार वर्षों (2020-21 से 2023-24) और वर्तमान वर्ष (2024-25) के दौरान प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के अंतर्गत विभिन्न राज्य सरकारों, केंद्र शासित प्रदेशों और अन्य कार्यान्वयन एजेंसियों के मात्स्यिकी विकास प्रस्तावों को 8926.28 करोड़ रुपये के केंद्रीय अंश के साथ 20,990.79 करोड़ रुपये की मंजूरी दी है। विगत चार वर्षों (2020-21 से 2023-24) और वर्तमान वर्ष (2024-25) के दौरान पीएमएमएसवाई के अंतर्गत परियोजनाओं, स्वीकृत केंद्रीय निधियों और जारी केंद्रीय निधि का राज्यवार ब्यौरा संलग्न **विवरण-II** में दिया गया है। पीएमएमएसवाई के प्रभाव का मूल्यांकन करने के लिए एक स्वतंत्र एजेंसी के माध्यम से मूल्यांकन अध्ययन कराया गया है।

विवरण-I

प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के अंतर्गत अनुमोदित एकीकृत एक्वा पार्को
का राज्यवार ब्यौरा

(रुपए लाख में)

क्र. सं.	राज्य का नाम	वास्तविक (सं.)	परियोजना लागत	केंद्रीय अंश
1	आंध्र प्रदेश	1	8808.00	5285.00
2	अरुणाचल प्रदेश	1	4359.04	3923.14
3	असम	1	3296.61	2966.94
4	छत्तीसगढ़	1	3710.69	2226.41
5	हरियाणा	1	9890.00	4868.00
6	मध्य प्रदेश	1	2500.00	1500.00
7	नागालैंड	1	4234.99	3811.49
8	ओडिशा	1	10000.00	6000.00
9	तमिलनाडु	1	12771.00	7516.00
10	त्रिपुरा	1	4239.94	3815.95
11	उत्तराखंड	1	4450.00	4005.00
कुल		11	68260.27	45917.93

विवरण- II

पीएमएसवाई के अंतर्गत विगत पांच वर्षों (2020-21 से 2024-25) के दौरान स्वीकृत परियोजनाओं और केंद्रीय निधियों और जारी केंद्रीय निधियों का राज्यवार ब्यौरा

(रुपए लाख में)

क्र. सं.	राज्य/केंद्र शासित प्रदेश	कुल परियोजना लागत	केंद्रीय अंश	जारी की गई धनराशि
(i)	(ii)	(iii)	(iii)	(v)
1	अंडमान और निकोबार	5867.10	3122.53	696.70
2	आंध्र प्रदेश	239872.67	55910.38	48211.79
3	अरुणाचल प्रदेश	20028.09	13232.27	9847.62
4	असम	53962.88	29682.11	20731.89
5	बिहार	54712.98	17365.23	7928.31
6	छत्तीसगढ़	92338.45	30404.41	20569.40
7	दमन और दीव और दादर और नगर हवेली	13516.89	13243.80	178.90
8	दिल्ली	533.25	286.08	163.30
9	गोवा	11616.49	4849.74	4405.68
10	गुजरात	96068.53	29277.71	6516.70
11	हरियाणा	76086.75	26216.03	10151.73
12	हिमाचल प्रदेश	15388.15	7861.50	3813.69
13	जम्मू और कश्मीर	15019.86	7773.04	7961.80
14	झारखंड	43856.06	14818.28	11570.76

15	कर्नाटक	105634.95	36350.59	35958.72
16	केरल	135811.54	57628.59	31842.33
17	लद्दाख	3374.60	2036.76	1016.99
18	लक्षद्वीप	6763.48	4458.13	1419.12
19	मध्य प्रदेश	89925.00	29449.98	19013.71
20	महाराष्ट्र	144767.36	54426.66	27877.83
21	मणिपुर	20181.70	9584.33	2944.63
22	मेघालय	13262.36	7425.73	3596.21
23	मिजोरम	14785.80	8128.27	6347.38
24	नागालैंड	16368.38	10543.52	6709.46
25	ओडिशा	113867.60	46425.75	25983.27
26	पुदुचेरी	33866.46	22996.05	5713.91
27	पंजाब	16792.95	4514.79	2476.27
28	राजस्थान	7095.14	2372.65	864.12
29	सिक्किम	7827.43	4681.43	3300.05
30	तमिलनाडु	115284.67	44535.55	13631.12
31	तेलंगाना	34117.09	10842.16	9582.93
32	त्रिपुरा	25862.81	14762.41	5859.84
33	उत्तर प्रदेश	129432.10	41230.99	28911.70
34	उत्तराखंड	32297.07	16667.37	8780.37
35	पश्चिम बंगाल	54439.43	22554.70	5075.97
36	अन्य (ट्रांसपोर्ट, आदि)	36400.00	21840.00	0.00

35	केंद्रीय क्षेत्र की परियोजनाएं	200052.82	163095.20	67426.90
कुल क+ख		2099078.88	892628.55	467081.07

AMBEDKAR HASTSHILP VIKAS YOJANA

5055. SHRI MADDILA GURUMOORTHY:

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether the Government has taken any steps towards the formation of a Producer Company for the development of the Kalamkari craft cluster under the AmbedkarHastshilpVikasYojana (AHVY);
- (b) if so, the current status of the initiative and the timeline for its implementation;
- (c) the specific benefits and support that will be provided to Kalamkari artisans through the Producer Company model under AHVY; and
- (d) the funds allocated and utilized for the development of the Kalamkari craft cluster so far?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a): Office of Development Commissioner (Handicrafts) under the aegis of Ministry of Textiles provides support for formation of Producer Company (PC) in handicrafts clusters. One Producer Company in Kalamkari Printing Craft viz. M/s Tex venue Handicrafts Producer Company Ltd, Pedana, Machilipatnam, Krishna Dist, Andhra Pradesh) has been formed with the support of Office of Development

Commissioner (Handicrafts) under AmbedkarHastshilpVikasYojana (AHVY) sub component of National Handicraft Development Programme (NHDP) Scheme.

(b) and (c): The Producer company formed in FY 2020-21 has implemented various interventions till FY 2024-25 benefitting about 500 Kalamkari craft persons. The Producer company was sanctioned various interventions such as Seminar, exhibition, Entrepreneurship Development Programme, Craft Demonstration Programmes, Design & Technical Development workshops, Distribution of 100 toolkits and Publicity & Brand Promotion amounting to Rs 60,90,300.

(d): Total funds sanctioned for the development of Kalamkari craft clusters from FY 2020-21 to 2024-25 is Rs.1,40,23,441 under AHVY sub component of NHDP scheme.

BILATERAL INVESTMENT TREATIES

5056. SHRI EATALA RAJENDER:

SHRIMATI D. K. ARUNA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government signed Bilateral Investment Treaties (BIT) with some countries to encourage sustained foreign investment and in the spirit of 'first develop India', the current model BIT will be revamped/revived and made more investor-friendly; and

(b) if so, the details thereof and progress made since 1989 onwards to as on date, countrywise and benefit in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): Yes, India has signed Bilateral Investment Treaties (BITs) with countries. To encourage sustained foreign investment and in the spirit of 'first develop India' BITs have been signed in the year 2024 with United Arab Emirates (UAE) and Uzbekistan. India revised its Model BIT in 2015 which was used as the starting point for renegotiations of existing and future BITs. However, globally countries are progressively exploring opportunities for revisions in their BITs and are negotiating new BITs. Further, almost 10 years have passed since India reviewed its Model BIT, a need was felt to review certain clauses in India's Model BIT to strike an overall balance between investor friendliness and State's regulatory power.

(b): Post 1991 economic reforms and up to 2014, India has signed Bilateral Investment Treaties with 83 countries out of which 74 were ratified and enforced. Details of these treaties can be accessed on the Department of Economic Affairs website (<https://dea.gov.in/bipa>). Based on the revised Model BIT in 2015, it was decided to terminate the existing treaties with countries whose initial validity period got over and re-negotiate based on the revised Model BIT. Since then, India has signed Bilateral Investment Treaties with Belarus, Kyrgyz Republic, Investment Cooperation and Facilitation Treaty (ICFT) with Brazil, UAE and Uzbekistan. Bilateral Investment Agreement has also been signed between India Taipei Association and Taipei Economic and Cultural Centre. BITs provide for a reciprocal commitment to protect the private foreign investments in each other's countries.

These are intended to increase the comfort level and boost the confidence of investors by assuring a level playing field and providing conducive investment climate to investors.

AQUACULTURE UNDER PMMSY

5057. SHRI ASADUDDIN OWAISI:

SHRI PRADYUT BORDOLOI:

Will the **MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether there are reports indicating that certain aquaculture species like *Kappaphycus alvarezii* (red algae) promoted under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) are invasive and their proliferation threatens marine ecosystems, including coral reefs;
- (b) if so, the details of such invasive species, their impact on coral reefs and local marine biodiversity, and studies or evidence the ministry has considered before promoting these species;
- (c) the steps being taken to mitigate the environment impact of such invasive species and ensure that aquaculture under the PMMSY is sustainable; and
- (d) whether the Ministry plans to issue revised guidelines or stricter criteria for species selection under PMMSY, if so the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) and (b): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying in the year 2020-21 has rolled out a flagship scheme the *Pradhan Mantri Matsya Sampada Yojana* (PMMSY) with highest ever investment of Rs. 20,050 crores in the fisheries sector for implementation during a period of five years i.e., 2020-21 to 2024-25, in all States/Union Territories. Under PMMSY, seaweed cultivation is promoted as an income-generating economic activity. The support is directed to improve the cultivation practices, infrastructure, awareness, training, research in this sector and to optimize the value chain in the Seaweed trade. Department of Fisheries, Government of India, under PMMSY has approved the seaweed projects worth ₹196.92 crore for installation Rafts, monolines/tubenets, establishment of a Multipurpose Seaweed Park, Seaweed Seedbank, Seaweed Hatchery, Pre-feasibility Assessment study projects on seaweed farming, training and capacity building programs in various States and Union Territories. Besides, Mandapam Regional Centre of ICAR-Central Marine Fisheries Research Institute (CMFRI) has been designated as a Centre of Excellence for seaweed development and Lakshadweep Islands has been designated as a Seaweed Cluster.

ICAR-CMFRI under the *Pradhan Mantri Matsya Sampada Yojana* (PMMSY) has promoted seaweed (red algae) species viz., *Gracilaria edulis* and *Kappaphycus alvarezii*. The Institutes like National Centre for Sustainable Coastal Management (NCSCM), Central Salt and Marine Chemical Research Institute (CSMCRI) and Central Marine Fisheries Research Institute (CMFRI) have studied and documented impact of seaweed cultivation on biodiversity including coral reefs.

Their findings indicate no negative impact on marine biodiversity and no invasive characteristics reported for *Kappaphycus* spp. in the marine ecosystem.

(c) and (d): To regulate introduction of non-native species, Government of India have constituted the National Committee on Introduction of Exotic Aquatic Species into Indian waters that *inter alia* review and assess the pros and cons of introduction of exotic aquatic species including seaweeds into the Country and also develop guidelines/code of ethics for future introductions. The committee is also responsible for approving the introduction of new species and developing import protocols based on comprehensive risk assessments to minimize potential ecological and economic impacts. The Department of Fisheries, Government of India, under PMMSY promotes species diversification including seaweed through new candidate species having high production and market potential. Further, to promote sustainable seaweed cultivation under PMMSY, the Department of Fisheries, Government of India, has notified the 'Guidelines for Import of Live Seaweeds into India' allowing the import of high-quality seed materials. The guidelines outline a process for importing live seaweed, ensuring transparency and accountability, strict quarantine procedures to prevent introduction of pests and diseases, risk assessment to identify potential biosecurity concerns and post-import monitoring for strengthening ongoing monitoring and risk assessment.

REVENUE OF DOMESTIC EDIBLE PALM OIL REFINERS

5058. SHRI ZIA UR REHMAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the revenue of domestic edible palm oil refiners is predicted to increase by around 10 per cent this fiscal year due to consistent demand and greater realisations, and whether the operating profitability is expected to increase by 40-50 basis points (bps) to around 3.5 per cent due to favourable prices and continued duty-free imports;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken/being taken by the Government to strengthen the domestic production of oil seeds?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) : The revenue growth of domestic edible palm oil refiners is influenced by multiple factors, including global palm oil prices, domestic demand, and refining margins. While there has been consistent demand for edible palm oils in the country, specific projections of revenue increase and improvement in operating profitability depend on market dynamics and operation efficiency of the refiners. However, to support the domestic oil palm sector, the Government has introduced effective import duties of 27.5 percent on crude palm oil and 35.75 percent on refined palm oil, with effect from September 14, 2024.

(c): To strengthen the domestic production of oilseeds Government has launched the National Mission on Edible Oils – Oilseeds (NMEO-OS), an initiative aimed at boosting domestic oilseed production for implementation all over the country over a

seven-year period, from 2024-25 to 2030-31 with an outlay of ₹10,103.38 crore (with a central share of ₹7,481.67crore) to strive toward self-sufficiency in edible oil production. The objective of NMEO-Oilseeds is to enhance the production of key primary oilseed crops such as Rapeseed-Mustard, Groundnut, Soybean, Sunflower and Sesamum, as well as increasing collection and extraction efficiency from secondary sources like Cottonseed, Rice Bran, Corn oil and Tree Borne Oils. The mission aims to increase primary oilseed production from 39 million tonnes (2022-23) to 69.7 million tonnes by 2030-31.

NEW COOPERATIVE POLICY

5059. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the main objectives of the New National Cooperative Policy; and
- (b) the financial implications and delegated legislative powers associated with the Karnataka Cooperative Societies Amendment Act, 2024 under the new Cooperative Policy?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

- (a) and (b): The formulation of New National Cooperation Policy has been envisaged to fulfill the mandate of the Ministry of Cooperation -"Sahkar se Samridhi." A National level committee was constituted on 2.9.2022 under Shri Suresh Prabhakar Prabhu with experts of the cooperative sector, representatives from National/State/District/Primary level cooperative societies, Secretary

(Cooperation) and Registrar Cooperative Societies from States/UTs and officers from Central Ministries/Departments to formulate the New Cooperation Policy to provide a framework to unlock the true potential of the Cooperative sector. The Committee held 17 meetings and conducted four regional workshops throughout the country to elicit suggestions from stakeholders. The received suggestions have been incorporated into the draft policy appropriately. The draft policy has been prepared and is under finalization.

LAND MAPPING UNDER SVAMITVA SCHEME

5060. SHRI HIBI EDEN:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

- (a) the number of villages that have been included for land mapping under the SVAMITVA scheme including kerala; and
- (b) the number of villages are yet to be mapped under the scheme and the reasons for the lack of mapping in those villages?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a): Under the SVAMITVA Scheme, 3.45 lakh villages have been included for land mapping, including 1,550 villages in the State of Kerala.
- (b): A few States have not implemented the Scheme due to various reasons, such as pre-existing legacy data or similar programs already in place. Sikkim, Telangana, and Tamil Nadu participated only in the pilot phase with a few villages

but opted not to continue due to pre-existing records. Bihar, West Bengal, Meghalaya, Nagaland, and Chandigarh have not yet signed the MoU for scheme implementation. West Bengal and Kerala have reported that records of rights for residential properties already exist as part of rural land records. Odisha and Assam are conducting surveys in a limited number of villages due to pre-existing records. The scheme is currently on hold in Jharkhand. In Delhi, the Scheme has been implemented in 31 villages, but property cards are yet to be prepared.

12.00 hrs

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे निम्नलिखित माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं:-

श्री राजकुमार रोट, श्री हैबी ईडन, एडवोकेट डीन कुरियाकोस, श्री बैन्नी बेहनन, श्री एंटो एन्टोनी, श्री गौरव गोगोई, श्री मनीश तिवारी, श्री धर्मेन्द्र यादव, श्री दरोगा प्रसाद सरोज, श्री आदित्य यादव, श्री छोटे लाल, श्री राम प्रसाद चौधरी, श्री राजीव राय, श्री पुष्पेन्द्र सरोज, श्री नरेश चंद्र उत्तम पटेल, एडवोकेट प्रिया सरोज, सुश्री इकरा चौधरी, श्री आनंद भदौरिया, प्रो. सौगत राय और श्री कोडिकुन्नील सुरेश ।

मैंने स्थगन प्रस्ताव की किसी सूचना को अनुमति प्रदान नहीं की है ।

... (व्यवधान)

माननीय अध्यक्ष : अगर आप तख्ती लेकर आएं, तो सदन नहीं चलेगा । आप तख्ती नीचे रख दें, नहीं तो सदन नहीं चलेगा ।

... (व्यवधान)

माननीय अध्यक्ष : आप तख्ती नीचे रख दें ।

... (व्यवधान)

माननीय अध्यक्ष : अखिलेश जी, आप इनकी तख्ती नीचे रखवा दें ।

... (व्यवधान)

माननीय अध्यक्ष : बैठिए, आप सदन नहीं चलाना चाहते ।

... (व्यवधान)

माननीय अध्यक्ष : मैंने अखिलेश जी को कहा है कि शून्य काल की लिस्ट पूरी होने के बाद बोलने का मौका दूंगा ।

... (व्यवधान)

माननीय अध्यक्ष : आप अपनी सीट्स पर बैठें ।

... (व्यवधान)

माननीय अध्यक्ष : आप सदन नहीं चलाना चाहते । शून्य काल नहीं चलाना चाहते ।

... (व्यवधान)

माननीय अध्यक्ष : मैं आपसे फिर आग्रह कर रहा हूँ ।

... (व्यवधान)

माननीय अध्यक्ष : मैं फिर आग्रह कर रहा हूँ कि माननीय सदस्य, आप अपनी-अपनी सीट पर विराजें । शून्य काल महत्वपूर्ण समय होता है । कई माननीय सदस्यों के शून्य काल के विषय हैं ।

... (व्यवधान)

माननीय अध्यक्ष : आप सदन नहीं चलाना चाहते ।

... (व्यवधान)

माननीय अध्यक्ष : मैंने अखिलेश जी को कहा है कि उनको बोलने दूंगा । आप अपनी सीट पर बैठें ।

... (व्यवधान)

माननीय अध्यक्ष : शून्य काल महत्वपूर्ण समय होता है । मैं महत्वपूर्ण समय पर सबको बोलने दूंगा । आपको सारे विषय उठाने दूंगा । शून्य काल में आप जो विषय उठाना चाह रहे हैं, सबको उठाने दूंगा । आप सदन चलाने दें ।

... (व्यवधान)

माननीय अध्यक्ष : आप सदन नहीं चलाना चाहते ।

... (व्यवधान)

माननीय अध्यक्ष : आप सदन में गतिरोध पैदा करना चाहते हैं ।

... (व्यवधान)

माननीय अध्यक्ष : शून्य काल महत्वपूर्ण समय होता है । सभी माननीय सदस्यों को पर्याप्त समय, पर्याप्त अवसर होता है । नारेबाजी के लिए आपको नहीं भेजा है । नारेबाजी सदन के बाहर करिए ।

... (व्यवधान)

माननीय अध्यक्ष : सदन में नारेबाजी एलाऊड नहीं हैं। अगर इधर नारेबाजी करेंगे, सदन में गतिरोध पैदा करेंगे, तो सदन नहीं चलेगा। सदन व्यवस्था से चलेगा, नियम-प्रक्रियाओं से चलेगा।

... (व्यवधान)

माननीय अध्यक्ष : नारेबाजी करने के लिए सदन नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : मैं फिर आपको एक बार मौका दे रहा हूँ, बैठ जाइए।

... (व्यवधान)

माननीय अध्यक्ष : मैं फिर बोल रहा हूँ कि आपको मौका दूंगा।

... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए, मैं आपको फिर एक बार मौका दे रहा हूँ। मैं फिर बोल रहा हूँ कि मौका दूंगा, नारेबाजी करने का मौका नहीं दूंगा, आप अपनी सीट पर जाकर बैठिए।

... (व्यवधान)

माननीय अध्यक्ष : छोटे लाल जी, अगर प्लेकार्ड लेकर आएंगे तो सदन नहीं चलेगा और नारेबाजी करेंगे तो भी सदन नहीं चलेगा।

... (व्यवधान)

माननीय अध्यक्ष : सदन मर्यादा से चलेगा, नियमों से चलेगा।

... (व्यवधान)

माननीय अध्यक्ष : सदन की कार्यवाही दो बजे के लिए स्थगित की जाती है।

12.06 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Hon. Speaker in the Chair)

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे ।

श्री जितिन प्रसाद जी

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) इंडिया इंटरनेशनल कन्वेंशन एंड एक्जीबिशन सेंटर लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
 - (दो) इंडिया इंटरनेशनल कन्वेंशन एंड एक्जीबिशन सेंटर लिमिटेड, नई दिल्ली का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 2510/18/25]

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, Sir, with your kind permission, on behalf of my colleague, Shri Pankaj Chaudhary ji, I rise to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the

Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Report No. 1 of 2025) - Finance and Communication (Compliance Audit) for the year ended 31st March, 2023.
- (2) Report of the Comptroller and Auditor General of India- Union Government (Report No. 2 of 2025) on Working of Mancheswar Carriage Repair Workshop in East Coast Railway and Construction of 5th and 6th line between Chhatrapati Shivaji Maharaj Terminus (CSMT)-Kurla Station- (Compliance Audit-Railways) for the year ended March, 2023.
- (3) Union Government-Appropriation Accounts (Postal Services) for the year 2023-2024.

[Placed in Library, See No. LT 2511/18/25]

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : अध्यक्ष महोदय, मैं भारत-तिब्बत सीमा पुलिस बल अधिनियम, 1992 की धारा 156 की उप-धारा (3) के अंतर्गत भारत-तिब्बत सीमा पुलिस बल, सामान्य ड्यूटी संवर्ग (समूह 'ग' पद) भर्ती (संशोधन) नियम, 2025, जो दिनांक 11 मार्च, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 171(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 2512/18/25]

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):** Hon. Speaker, Sir,
with your kind permission, I rise to lay on the table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

National Fisheries Development Board, Hyderabad, for the year 2023-2024, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Fisheries Development Board, Hyderabad, for the year 2023-2024.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2513/18/25]

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI**

ARJUN RAM MEGHWAL): Hon. Speaker, Sir, with your kind permission, on behalf of my colleague, Shri Pabitra Margherita, I rise to lay on the Table:

- (1) A copy of the Notification No. S.O.712(E) (Hindi and English versions) published in Gazette of India dated 11th February, 2025, regarding reconstitution of the National Jute Board with effect from 29th September, 2024, for a period of two years, Chairman and Members mentioned therein, issued under sub-section (1) of Section 3 of the National Jute Board Act, 2008.

[Placed in Library, See No. LT 2514/18/25]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Silk Export Promotion Council, New Delhi, for the year 2023-2024.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 2515/18/25]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council of India (TEXPROCIL), Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council of India (TEXPROCIL), Mumbai, for the year 2023-2024.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 2516/18/25]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council (WOOLTEXPRO), Mumbai, for the year 2023-2024, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council (WOOLTEXPRO), Mumbai, for the year 2023-2024.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 2517/18/25]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts (EPCH), New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts (EPCH), New Delhi, for the year 2023-2024.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 2518/18/25]

14.02 hrs

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES 5th to 7th Reports

श्री गणेश सिंह (सतना) : अध्यक्ष महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) गृह मंत्रालय से संबंधित 'केन्द्रीय औद्योगिक सुरक्षा बल (सीआईएसएफ) में रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व सुनिश्चित करने और उनके कल्याण के लिए किए गए उपाय' के बारे में समिति के 32वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के संबंध में समिति (2024-25)

का 5वां प्रतिवेदन।

- (2) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) के अंतर्गत 'अन्य पिछड़े वर्गों के कल्याण के लिए विभिन्न उपायों/स्कीमों का कार्यान्वयन' विषय के बारे में समिति (2024-25) का छठा प्रतिवेदन।
- (3) कार्मिक, लोक शिकायत और पेंशन मंत्रालय से संबंधित 'भारत सरकार तथा संघ राज्यक्षेत्रों के अधीन पदों और सेवाओं में अन्य पिछड़े वर्गों के लिए आरक्षण नीति का निर्धारण और क्रियान्वयन तथा कार्मिक और प्रशिक्षण विभाग (डीओपीटी) के अधीन विभिन्न विभागों/संगठनों/संस्थाओं में रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व सुनिश्चित करने और उनके कल्याण के लिए किए गए उपाय' विषय के बारे में समिति (2024-25) का 7वां प्रतिवेदन।

14.02½ hrs

STANDING COMMITTEE ON EXTERNAL AFFAIRS
6th Report

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Sir, I rise to present the Sixth Report (Hindi and English versions) of the Standing Committee on External Affairs (Eighteenth Lok Sabha) on the subject 'Indian Diaspora Overseas including NRIs, PIOs, OCIs and Migrant Workers: All Aspects of their Conditions and Welfare, including the status of the Emigration Bill'.

14.03 hrs**STATEMENTS BY MINISTERS**

(i) Status of implementation of the recommendations contained in the 2nd report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2024-2025) (Demand no. 2) pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare*

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : अध्यक्ष महोदय, श्री शिवराज सिंह चौहान जी की ओर से, मैं कृषि अनुसंधान और शिक्षा विभाग, कृषि और किसान कल्याण मंत्रालय से संबंधित अनुदानों की मांगों (2024-2025) (मांग सं. 2) के बारे में कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी स्थायी समिति के दूसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में एक वक्तव्य सभा पटल पर रखता हूँ।

14. 3½ hrs

(ii) Withdrawal of Funds from the Contingency Fund of India under PM-Kisan Scheme*

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : अध्यक्ष महोदय, मैं 'पीएम-किसान योजना के अंतर्गत भारत की आकस्मिक निधि से निधियों का आहरण' के बारे में एक वक्तव्य सभा पटल पर रखता हूँ।

माननीय अध्यक्ष : श्री भूपति राजू श्रीनिवास वर्मा – उपस्थित नहीं।

* Laid on the Table and also placed in Library, See No. LT 2507/18/25 and 2508/18/25 respectively.,

श्री अर्जुन राम मेघवाल जी ।

14.04 hrs

(iii) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Coal, Mines And Steel on Demands for Grants (2024-2025) pertaining to the Ministry of Steel*

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI
ARJUN RAM MEGHWAL):** Hon. Speaker, Sir, on behalf of Shri Bhupathi Raju Srinivasa Varma, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2024-2025) pertaining to the Ministry of Steel.

14.05 hrs

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

Hardships Faced by Fishermen Community

माननीय अध्यक्ष : आइटम नंबर – 12.

श्री के. सी. वेणुगोपाल जी ।

SHRI K. C. VENUGOPAL (ALAPPUZHA): Thank you very much, hon. Speaker, Sir, for giving me this opportunity.

* Laid on the Table and also placed in Library, See No. LT 2509/18/25 .

Sir, I call the attention of the Minister of Fisheries, Animal Husbandry and Dairying to the following matter of urgent public importance and request that he may make a statement thereon:

“Hardships faced by fishermen community.”

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह) : अध्यक्ष महोदय, मैं इस संबंध में निम्नलिखित बातों को सभा पटल पर रखता हूँ :-

मात्स्यिकी क्षेत्र भारत की अर्थव्यवस्था में महत्वपूर्ण भूमिका निभाता है। यह क्षेत्र लगभग 30 मिलियन लोगों को आजीविका प्रदान करता है, विशेष रूप से उन लोगों के लिए आजीविका का स्रोत है, जो सीमांत समुदायों से हैं। इस क्षेत्र को ‘सनराईज सैक्टर’ के रूप में जाना जाता है और इसमें रणनीतिक हस्तक्षेपों (इंटरवेंशन्स), उत्पादन में वृद्धि, निर्यात, प्रौद्योगिकी को अपनाने और रोजगार सृजन के माध्यम से उल्लेखनीय वृद्धि देखी गई है।

मात्स्यिकी क्षेत्र की विशाल क्षमता को पहचानते हुए भारत सरकार ने जून, 2019 में मत्स्यपालन, पशुपालन और डेयरी का एक अलग मंत्रालय बनाया। इसके अतिरिक्त, 2015 से, भारत सरकार ने विभिन्न योजनाओं और कार्यक्रमों के माध्यम से 38,572 करोड़ रुपये आवंटित करते हुए निवेश में उल्लेखनीय वृद्धि की है।

विभिन्न योजनाओं और नीतिगत पहलों के कारण मत्स्य उत्पादन और समुद्री खाद्य निर्यात में उल्लेखनीय वृद्धि हुई है। भारत का कुल मत्स्य उत्पादन 2013-14 में 95.79 लाख टन से बढ़कर 2023-24 में 184.02 लाख टन हो गया है और इसी अवधि के दौरान सी फूड एक्सपोर्ट 30,213 करोड़ रुपये से दोगुना होकर 60,523.89 करोड़ रुपये हो गया है।

फिशिंग हारबर (एफएच) और फिश लैंडिंग सेंटर (एफएलसी) फिशिंग वेसल्स के लिए सुरक्षित लैंडिंग, बर्थिंग, लोडिंग और अनलोडिंग की सुविधा प्रदान करते हैं। पिछले 10 वर्षों के दौरान, भारत सरकार ने 9,735.89 करोड़ रुपये की कुल लागत से 67 फिशिंग हारबर (एफएच) और 50 फिश लैंडिंग सेंटर (एफएलसी) के निर्माण/आधुनिकीकरण के लिए परियोजना प्रस्तावों को मंजूरी दी है, जिसमें केरल

में 668.28 करोड़ रुपए की कुल लागत से 13 फिशिंग हारबर्स और उनकी ड्रेजिंग की परियोजनाएं शामिल हैं। इससे लगभग 48,000 फिशिंग वेसल्स की सुरक्षित लैंडिंग और बर्थिंग सुनिश्चित होगी, जिससे 9 लाख मछुआरों और संबंधित हितधारकों को लाभ होगा।

मत्स्यपालन विभाग, भारत सरकार द्वारा कार्यान्वित विभिन्न योजनाओं और कार्यक्रमों के अंतर्गत सहायता प्रदान की जाने वाली गतिविधियों में मछुआरों की आजीविका को मजबूत बनाने और उनके कल्याण के लिए सहायता शामिल है, जैसे ग्रुप एक्सीडेंट इंश्योरेंस स्कीम (जीएआईएस), किसान क्रेडिट कार्ड (केसीसी), सामाजिक-आर्थिक रूप से पिछड़े सक्रिय पारंपरिक मछुआरों के लिए आजीविका और पोषण सहायता, वैकल्पिक/अतिरिक्त आजीविका गतिविधियों जैसे सी वीड कल्टीवेशन सहित समुद्री कृषि (मैरीकल्चर), ओपेन सी केज कल्चर, बिवाल्व कल्टीवेशन, ओरनामेन्टल फिशरीस, पारंपरिक मछुआरों के लिए नावें और जाल, वेस्सल कम्यूनिकेशन तथा सपोर्ट सिस्टम, डीप सी फिशिंग वेसल्स, फिशिंग वेसल्स का उन्नयन आदि। सरकार द्वारा कार्यान्वित विभिन्न गतिविधियों के अंतर्गत मछुआरों और तटीय समुदायों को प्रदान की गई सहायता द्वारा तटीय मछुआरा समुदायों पर जलवायु परिवर्तन और प्राकृतिक आपदाओं के प्रभाव कम होते हैं।

भारत के समुद्र तट में लगभग 3,477 तटीय मत्स्यन गाँव शामिल हैं, जिनमें मछुआरे आजीविका के मुख्य स्रोत के रूप में मात्स्यिकी पर निर्भर हैं। तटीय मछुआरों के कई गाँव तटीय कटाव (कोस्टल इरोशन), बाढ़ और चक्रवात जैसे जलवायु प्रभावों से ग्रस्त हैं, जो उनके दिन प्रतिदिन के जीवन और आजीविका को प्रभावित करते हैं। इन परिदृश्यों को ध्यान में रखते हुए मत्स्यपालन विभाग, भारत सरकार ने प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के तहत भी एक पहल की है, जिसमें सभी 9 तटीय राज्यों और 4 केंद्र शासित प्रदेशों को कवर करते हुए तट रेखा के करीब स्थित 100 कोस्टल फिशरमैन विल्लेजस (सीएफवी) को क्लाईमेट रेसीलिएन्ट कोस्टल फिशरमैन विल्लेजस (सीआरसीएफवी) के रूप में विकसित किया जाएगा। इन गांवों को आर्थिक रूप से सुदृढ़ मछुआरा गाँव बनाने के उद्देश्य से भारत सरकार द्वारा 100 प्रतिशत वित्त पोषण के साथ यह पहल की गई है।

केरल में विभिन्न प्रकार के समुद्री और अंतर्देशीय जलीय संसाधन मौजूद हैं और यहां मात्स्यिकी

विकास की काफी अच्छी क्षमता है। पीएमएमएसवाई के तहत मत्स्यपालन विभाग, भारत सरकार ने केरल राज्य के लिए 1358.10 करोड़ रुपये के मात्स्यिकी विकास परियोजनाओं को मंजूरी दी है, जिसमें 12 फिशिंग हारबर्स का विकास और आधुनिकीकरण, वार्षिक मछली पकड़ने पर प्रतिबंध की अवधि के दौरान 1,79,316 मछुआरों को आजीविका सहायता, पारंपरिक मछुआरों को नावें और जाल (200 यूनिट्स), मछुआरों, मत्स्य किसानों और हितधारकों (7,930 संख्या) के लिए कौशल विकास और क्षमता निर्माण कार्यक्रम (179 संख्या), आर्टिफिशियल रीफ्स (42 यूनिट्स), मत्स्य सेवा केंद्र (10 यूनिट्स), सागर मित्र (222 संख्या) आदि शामिल हैं। इसके अलावा, केरल में 9 इंटीग्रेटेड मॉडर्न कोस्टल फिशिंग विल्लेजस और 6 क्लाईमेट रेसीलिएन्ट कोस्टल फिशरमैन विल्लेजस भी स्वीकृत किए गए हैं।

खान मंत्रालय, भारत सरकार ने ऑफशोर एरियास मिनरल एंड डेवलपमेन्ट एक्ट, 2002 पारित किया है, जो वर्ष 2010 में प्रभावी हुआ। ऑफशोर एरियास मिनरल (डेवलपमेन्ट एंड रेगुलेशन) एक्ट, 2002 तथा इसके अंतर्गत बनाए गए नियमों में पारिस्थितिकी संतुलन (इकोलोजिकल बैलेन्स), जैव-विविधता तथा मछुआरों के हितों की रक्षा के लिए पर्याप्त प्रावधान हैं। खान मंत्रालय ने सूचित किया है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा मरीन प्रोटेक्टेड एरियाज और इंपोर्टेंट कोस्टल एंड मरीन बायोडाइवर्सिटी एरियाज (आईसीएमबीए) के रूप में अधिसूचित पारिस्थितिकी दृष्टि से संवेदनशील क्षेत्रों को छोड़कर ऑफशोर ब्लॉक बनाए गए हैं।

ऑफशोर एरिआज मिनरल (ऑक्शन) नियम 2024 के प्रावधानों के अनुसार, परिचालन अधिकार (ओपरेशन्स राइट) के पहले, बोलीदाताओं को प्रोडक्शन ऑपरेशन्स शुरू करने संबंधी लागू कानूनों के तहत आवश्यक सभी सहमति, अनुमोदन, परमिट, अनापत्ति प्राप्त करना आवश्यक है।

इसके अलावा, ऑफशोर एरिआज मिनरल कोन्सरवेशन एंड डेवलपमेन्ट रूल्स 2024 के प्रावधानों के अनुसार, प्रोडक्शन प्लान के अनुसार ही कोई भी प्रोडक्शन को ऑपरेट किया जा सकता है। मछुआरों और स्थानीय समुदायों की चिंताओं पर प्रोडक्शन प्लान और पर्यावरण प्रबंधन योजना एनवायोरमेन्ट मेनेजमेंट प्लान (EMP) की तैयारी के दौरान विशेष रूप से विचार किया जाएगा, जिसे

नियमों के तहत प्रत्येक पट्टेदार को एक्सप्लोरेशन या प्रोडक्शन प्लान शुरू करने से पहले प्रस्तुत करना अनिवार्य है।

केरल तट के ऑफशोर सैंड ब्लॉक बेसलाइन से 12 नौटिकल माईल्स से अधिक दूर है और फिशिंग ग्राउंड्स की सुरक्षा और मछुआरों की आजीविका के पहलुओं से संबंधित मुद्दों को प्रोडक्शन प्लान तैयार करते समय और पर्यावरण प्रबंधन योजना में उचित रूप से सम्मिलित किया जाना चाहिए। इसके अलावा, राष्ट्रीय समुद्री विज्ञान संस्थान को केरल के तट पर अपतटीय खनन गतिविधियों (ऑफ शोर माईनिंग एक्टिविटीस) के प्रभावों का अध्ययन करने के लिए नामित किया गया है।

उपर्युक्त के आलोक में, यह देखा जा सकता है कि माननीय संसद सदस्य द्वारा उठाए गए मुद्दों पर मत्स्य पालन विभाग, भारत सरकार द्वारा पहले से ही कार्रवाई की जा रही है।

SHRI K. C. VENUGOPAL: I rise here today, not just as the representative of the people but as a voice of the community that lives and dies by the sea. A community whose lives are deeply connected with the waves of the ocean. Their cries are often unheard by the roaring waves of indifference and neglect. I speak for our fishermen, the unsung heroes who go to unpredictable seas to bring food to our table but they live in the shadow of neglect.

Across the vast coast of Gujarat to Kanyakumari and Bengal to deep south and in the Andaman Island and Lakshadweep, they live everyday at the mercy of nature, stormy seas, harsh winds and uncertain times. They are the people who feed our nation but struggle to feed their own families.

Sir, in this country, there is only one job which does not have the guarantee of getting wages. Everyday fishermen go to sea for fishing – morning, evening, night, everytime, they go for fishing. Sometimes, they come with fishes and sometimes, they come with empty hands.

I am sad to say that this is the only job in India, and the whole world, for which the worker is not assured of wages after performing his duty. This is the job of a fisherman. We have discussed on many occasions in this House about the plight of fishermen community. Sir, none of the discussions in the past has helped to solve their problem. That is why, by this Calling Attention, I brought up this issue in this House.

Sir, they do not seek riches or luxuries. All they ask for is dignity of life without fear, a life where their children can dream beyond the horizon. When I talk about the fishermen, my colleagues from Kerala will remember 2018 when the flood ravaged the God's own country, it was the fishermen who came with their boats. They reached every corner and they rescued thousands of people. They were the army; they were the angels but do we remember them now?

Once we described the fishermen as the 'Army of Kerala'. During the time of flood in Kerala, people were suffering and many of them were on the verge of death. These poor fishermen rescued the people using their own boats. They are the 'Army of Kerala'.

At that point of time, everybody called them the army of Kerala. But, are we remembering them now? This is a question. I need an answer to this question. India is one of the largest fish producing countries. Today, Morning also, hon. Minister replied to a Question. The sector provides food, nutrition, and livelihood to millions yet what do we give back to those people.

..... English translation of this part of the speech originally delivered in Malayalam.

Sir, GDP numbers are very good. Our fishermen contributed in this booming industry – 1.24 per cent of Indian Gross Value Added and 7.28 per cent to agriculture GVA in 2018-19, with an average growth rate of 7.53 per cent in fish production. India's marine fisheries potential is immense. In the morning, you spoke about it.

Our Exclusive Economic Zone spans over 2.02 million square kilometres yet the wealth from this remains concentrated in a few hands while the true custodians of the sea, the fishermen, remain in chains of poverty. It breaks my heart to witness this painful irony.

Every time, I travel across the vast coastal stretches of my constituency, Alappuzha, I see men and women whose lips taste of salt, not the salt of the ocean, but the salt of tears, tears of hardship, tears of neglect. These are the tears of those who have given everything to the sea and received nothing but despair in return.

Sir, like coastal fishermen, inland fishermen are also present. Apart from the sea-going fishermen, we have a considerable number of inland fishermen. The inland fisheries activities are conducted across an extensive network of rivers and canals, 1.95 lakh kilometre floodplain lakes, 8.12 lakh hectare backwaters, ponds and tanks, reservoirs with an estimated fish production potential of about 17 million tonnes.

Currently, inland fisheries have emerged as a major contributor to the overall fish production in this country. Despite India being the second largest fish producer globally, the Government policies and priorities are misguided. The marine fishery sector is a unique and irreplaceable source of livelihood for millions, including our

inland fishing communities. Yet, we lack even basic reliable data on the socio-economic conditions of our fishermen. How can we uplift the community when we cannot even measure their suffering?

We have institutions like the National Fisheries Development Board (NFBD) and the Central Marine Fisheries Research Institute (CMFRI) producing extensive research on fish, spices, and marine resources. But where is the data on those who bring those resources to our shores? Where is the comprehensive national register of fishermen and their living standards? Are they not worthy of recognition, of being counted, of being seen?

Our coastal zones of India are among the most productive ecosystems in the world. Yet, there are existential threats from sea-level rise, coastal erosion, and flooding. The Government must answer a fundamental question: Who controls our coasts? Who is monopolising our marine wealth while the traditional custodians are pushed aside?

Hon. Speaker, it is alarming that one company operates a port or terminal in every 500 kilometres along India's 7,516-kilometre-long coastline. Only one company has the monopoly. The group now controls 14 ports and terminals, representing 27 per cent of India's total port volume. Ports from Haldia in West Bengal to Vizhinjam in Kerala are under their control. What is the problem? In these areas, the total privatisation of these ports is now creating problems for the poor fishermen. Thousands of poor fishermen are being displaced; their livelihoods are snatched away and their futures are stolen.

Sir, I have already told you about inland fishermen. We have many rivers

and backwaters. I think you have been there in my constituency. One of the most beautiful backwaters in the world is Vembanad Lake. It is called the gateway of backwaters.

माननीय अध्यक्ष : मुझे आप लेकर ही कब गए? मैंने तो देखा ही नहीं।

SHRI K. C. VENUGOPAL : Sir, I am inviting you. Our Parliamentary Affairs Minister likes that. Vembanad Lake is one of the most beautiful lakes. But now-a-days, the poor fishermen are not in a position to fish there due to complete weed infestation and the area is also shrinking day by day.

Therefore, our water bodies have to be purified. Only then can proper fishing be done in that area. We need to clean our rivers and backwaters, remove the weeds, and bring life back to these waters. Our fishermen deserve a chance to live with dignity.

Now, I am coming to a major point, which I have brought to your notice earlier. The Government of India is going for offshore mining. The government speaks of the blue economy. Under the Offshore Areas Mineral (Development and Regulation) Amendment Act, 2023, private companies will soon drill our sea beds, extracting crude oil, gas, and minerals.

What will be left for the fishermen; whose livelihoods are tied to these waters? I asked a question. Hon. Member, Hibi Eden asked a question in this Session only. The reply given by the mining minister is: "Before notifying the above blocks in offshore areas, the Central Government had consulted several key ministries, including Ministry of Environment, Forests and Climate Change and the Department of Fisheries under Ministry of Fisheries." This is a direct question to

hon. Minister. Has the Fisheries Department done a study on the impact of this offshore mining? I have a data of the researches being done by our scientists. They belong to the Geological Survey of India, the National Institute of Ocean Technology, the National Institute of Oceanography, the National Centre for Polar and Ocean Research, the National Geophysical Research Institute; the Earth System, and other science organisations are the agencies involved. These people have not studied any impact on offshore mining. There are people who have done this study. I will tell you about those people. Their studies suggest that offshore sand mining is often poorly managed, leading to severe environmental, social and economic consequences. There is a knowledge gap in offshore sand mining management and sustainability and we need to conduct additional research to fill this gap.

According to FAO GLOBEFISH Research Programme, Vol. 122, 2016, the main expected impacts from seabed mining are: - changes in the seabed landscape by removing nodules from the seafloor, changes in the marine habitat that sustain different forms of life, sediment plumps, which will cause a reduction of oxygen and light in the water column and the introduction of metal into the water column, disruption of the seafloor and redistribution of sediments, causing some benthic ecosystems and creatures to be buried, very slow ecosystem recovery from the changes to the seafloor, and displacement of marine life.

Sir, our scientists are predicting such a serious impact on offshore mining. Our Department of Fisheries has already consented for this. For whom is this Fisheries Department working? Is this Department working for the mining people

or the fishermen? My direct question to the Minister is this. Is he working for the mining companies or the poor fishermen of this country?

Sir, how can you allow this mining without a proper study? So, without a proper study they are doing mining. Hon. Member Mr. Premachandran has already raised this issue. In areas of Kollam and Alappuzha, which is my constituency, they have already done tenders. Now, they are going to do mining. Entire fishermen community is agitated. The Kerala Legislative Assembly has unanimously passed a Resolution. They have written to the hon. Minister in this regard, but, there is no action. The Government has to come forward. Yesterday, hon. LoP, Shri Rahul Gandhiji, has written to the Prime Minister to withdraw this mining activity. Somebody has to stop this mining. The Government has to come forward to stop the mining work and rescue the poor fishermen of this country.

We cannot allow these things to happen. You are not allowing even construction of houses for poor fishermen. When the fisherman is going to construct a house, you are saying that CRZ norms are there. They are not allowed to construct a small house. But, now, large-scale mining is going on in the sea, and there is no problem. There is no environmental impact study. Nothing is there. Now, the Government is saying: "If somebody took a tender, the tender company has to do environmental impact study." What is it? It is like letting the fox guard the hen house. This is what is happening here. The company has to do environmental impact study.

Basically, this is ridiculous. This reckless pursuit of profit is robbing our fishermen of their heritage, their dignity, and their means of survival. Our coastal

communities, environmentalists, and marine scientists are united in protest, as are the majority of the political parties. Then why is the Government of India doing all these things?

My submission to the Minister of Fisheries is this. You are a senior leader of the ruling party. Please tell the Prime Minister to at least stop this mining process. I have already talked about the housing issue and CRZ norms. Some amendments have been made, but they are not sufficient. The poor fishermen do not have the means to construct their dwelling houses. The Government must come forward with a clear-cut, flexible idea on CRZ. The major point of sea erosion has already been raised.

Sir, this is shocking. Seventy per cent of the world's beaches are vanishing in India. The ocean waves and currents are eating away our shores. In undeveloped areas, erosion comes and goes, but in developed areas, it is a disaster. A study by the National Centre for Coastal Research shows that Kerala is one of the worst-hit States. More than 46 per cent of Kerala's coast eroded due to sea erosion. The coasts are not just land; they are our borders and are as important as our northern and western boundaries. The sea brings dangers such as terrorism, trafficking, and drug smuggling. However, erosion is a threat too. It is taking away land and destroying the lives of fishermen and coastal communities. These are the same people who risk their lives in floods to save others. Now we turn away as the sea destroys their homes.

Sir, I would like to make one more point about subsidised kerosene. Kerala alone has 1.95 lakh fishermen who go out to sea every day. The sea is their life. It

gives a living to 8.04 lakh fisherfolk. Those traditional fishermen use small boats with outboard motors that run on kerosene. There are around 30,000 such boats in Kerala, but the kerosene they need is just not there. Kerala fishermen require 51,000 kilolitres of kerosene every year. However, the Central Government keeps cutting the quota. In 2021, Kerala received only 11,640 kilolitres. In 2023, it was only 7,160 kilolitres. For 2023-24, it is just 3,300 kilolitres. This year, it is shocking at only 648 kilolitres. This is nothing other than cruelty. Therefore, subsidized kerosene must be increased. Since they are not getting sufficient kerosene, they have to depend on loans. Now, the entire fishing community is in a debt trap and is in a suicidal mood.

A situation in which it is difficult to live, kerosene oil is not available for them. If they go to the sea, they do not get fishes. As a last resort if they take loan from banks and these banks torture these fishermen to get repayment. Only the fisher community faces such an atrocity. No one is here is to help them. Offshore mining will affect the entire environment. No one is ready to listen to the fisher community. We have raised this Calling Attention to remind the Government that they must listen to the problem of the fishing community.

I would request the hon. Minister to look into this issue. You have given a statement that covers some issues. But what are you doing specifically for fishermen's housing, their drinking water, and their debt? Nothing has been covered. Please think about the poor fishermen of this country.

..... English translation of this part of the speech originally delivered in Malayalam.

Thank you very much, Sir.

माननीय अध्यक्ष : श्री टी. आर. बालू जी, आपको केवल प्रश्न पूछना है। आप सीनियर लीडर हैं।

... (व्यवधान)

SHRI T. R. BAALU (SRIPERUMBUDUR): I understand, Sir. I will be very short.

Kindly give me a few minutes.

With a heavy heart, I would like to call the attention of the hon. Minister for Fisheries to the sad plight of Indian fishermen, especially those from Tamil Nadu, who are subjected to hardship at the hands of Sri Lankan security forces day in and day out. Every day, the Government of Tamil Nadu is writing to the Central Government to intervene and ensure that proper action is taken, or the Government of Sri Lanka should be advised properly so that things may not go wrong.

Sir, sometime back I made an observation, and on 18th February the hon. Minister for External Affairs, Dr. S. Jaishankar wrote to me. This is also a subject matter that is connected with two Ministries. He wrote and I quote:

“...Prime Minister during the State visit of President Anura Kumara Disanayaka on 15-17 December, 2024 urged President Disanayaka to treat the fishermen issue as a humanitarian one with livelihood concerns, as well as to avoid use of force under all circumstances. Further, I raised the issue of frequent arrests, longer sentences and penalties levied on Indian fishermen with the Sri Lankan President as well. In addition, we have requested President Disanayaka for the early release and repatriation of detained Indian fishermen and boats, and convening of next round of fishermen-level talks”.

The ground reality is different. Yesterday, I had a discussion with the President of the Fishermen Association of Rameswaram. He categorically said that the Minister is saying something, but on the ground things are different. Each and every day, the security forces are coming and are arresting them. They are not only arresting the fishermen, but also taking their boats. They are taking away everything to their destination. Finally, the fishermen are arrested.

For your information, 20 fishermen are in jail for the past six months. What sin have they done? It is for more than six months that they are languishing in jail, and more than 70 fishermen -- in and out of Rameswaram, Pudukkottai and elsewhere -- are in various jails for inquiry. They are being kept there for inquiry.

Sir, I would not take much time. Actually, the fishermen of that area who are going to earn their daily bread are being harassed. A small country that is having friendly connections with India is just making a lot of nuisance for our fishermen. This is not fair. My only request is this. It seems that the hon. Prime Minister is likely to go to Sri Lanka shortly. I do not know the exact date, etc., but during discussions with President Dissanayake there should be a discussion about it and finally they should have a lasting peace agreement with all the stake holders, especially with the fishermen of Sri Lanka and Tamil Nadu, India. Further, representatives of both the Governments should take immediate action. Otherwise, things will go wrong. Thank you, Sir.

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you very much, hon. Speaker, Sir. This may be the first Calling Attention during this Budget Session. We are thankful to the hon. Speaker for allowing such an important issue, and I would also

thank hon. learned friend, Shri K. C. Venugopal for calling the attention of the hon. Minister regarding the fisheries issue.

I am not going to repeat the issues which have already been enlisted by my learned friend, Shri K. C. Venugopal. There are no words to explain the pathetic condition of the fishermen in the coastal areas. It is just like that of the tribal people in the mountain areas.

Fishing is the only main source of income of the fishermen, but due to unsustainable fishing practices and depleting fishing stocks, it is impacting the livelihoods of the fishermen and health of the marine ecosystem. Rising sea temperatures, changing ocean currents and increased storm activity can disrupt the fishing grounds and threaten fish population, and pollution from industrial and agricultural sources can contaminate fish population and make them unsafe for consumption. The quantity of abundant fish wealth has declined like anything throughout the country after the tsunami and Ockhi disasters hit the State of Kerala.

In such a situation, the UPA regime had passed a very revolutionary law – the Right to Forest Act – giving tribal people the right to enjoy benefits of the forest. I would like to seek a clarification from the hon. Minister on whether the Government of India is thinking of bringing the Right to Sea Act in order to protect the interests of the fishermen in the country.

माननीय अध्यक्ष : आप तो रूल्स के जानकार हैं। इसमें केवल स्पष्टीकरण ही मांग सकते हैं।

SHRI N. K. PREMACHANDRAN: Sir, he has rightly explained everything regarding Offshore Areas Mineral (Development and Regulation) Act which was passed in the year 2023. There is deep sand mining in the offshore. Parappur and

Alappuzha in my constituency have 85 kms of length. Now, the tender has been invited to start the sand mining.

There is no doubt that the marine ecosystem will be disrupted severely and it will be adversely affecting the coastal fishermen at large. There is an agitation going on in the State of Kerala. Even yesterday, the Leader of the Opposition rightly pointed that that it will be adversely affecting the interests of the coastal fishermen.

माननीय अध्यक्ष : आप अपनी बात खत्म कर लीजिए ।

SHRI N. K. PREMACHANDRAN: Sir, would the Government reconsider and recall the tender? It should not be done without conducting the environmental impact assessment.

माननीय अध्यक्ष : डॉ. शशि थरूर जी ।

मेरा सदस्यों से आग्रह है कि इसमें केवल एक-एक प्रश्न पूछ लें । इसमें आप लम्बा भाषण न करें ।

DR. SHASHI THAROOR : Sir, I have five clarifications to seek from the hon. Minister because these are the issues that I have been raising for 15 years in this House without a satisfactory response. I will be very brief on each of them.

माननीय अध्यक्ष : आप 15 साल से मुद्दा उठा रहे हैं । क्या आपका मुद्दा दूसरों ने ले लिया है?

DR. SHASHI THAROOR: Sir, the first issue is regarding coastal erosion which affects my constituency gravely. Ferocious monsoons have been devastating our coastline, destroying homes and livelihoods, and the fisher folk are suffering terribly because of lack of adequate seawalls and groins. This issue was raised this morning by my colleague, Hibi Eden ji. The hon. Minister's reply put the entire onus on the State Government. The State Government says they do not have the

resources. भारत माता की धरती जा रही है। यह समुद्र से जो आक्रमण हो रहा है, हमारी धरती जा रही है। मेरी कॉन्स्टीट्यूएन्सी में 64 स्क्वेयर किलोमीटर चली गई है। उसमें क्या सेंट्रल गवर्नमेंट की कोई रिस्पॉन्सिबिलिटी नहीं है, कोई जिम्मेदारी नहीं है? I would like to request the hon. Minister to assume the responsibility for protecting Indian territory.

The second issue is regarding lack of fishing harbours. You have talked about the PMMSY supporting 100 coastal villages, but the coastal villages are not enough. They need harbours. In my constituency, we have 28 per cent of Kerala's fishermen, and they have absolutely no harbours other than one major port that is now coming up. Hundreds of fishermen are literally unable to make a living. They have long-standing demands for fishing harbours in places like Poonthura and Valiyathura but no action has been taken. We would appreciate some clarification from the hon. Minister.

Sir, the third issue is regarding kerosene shortage. This issue has been raised by many hon. Members.

माननीय अध्यक्ष : जो विषय एक बार उठ गये हैं, उनको दोबारा क्यों उठा रहे हैं?

डॉ. शशि थरूर : सर, मेरे पाँच प्रश्न हैं। Once again, the Government says it would like to encourage our fishing people to shift to cleaner fuels like LPG, PNG and so on, but they do not have engines. These are poor people. They have kerosene-fuelled engines on their traditional fishing craft. If they cannot give subsidised kerosene, can they subsidise new engines to use the fuel the Government wants them to use? That clarification should be given.

माननीय अध्यक्ष : यह मुद्दा उठा दिया है।

... (व्यवधान)

DR. SHASHI THAROOR: Sir, please give me one second. I had asked a question last month to which I got a reply from the hon. Minister. The reply from the hon. Minister says very clearly that they have not conducted an environmental impact assessment on offshore mining. When can that be done?

And finally, I have also raised in this House the issue of persistent illegal fishing practices such as bull trawling and bear trawling in the waters of Kerala. We have asked the Government in this House to actually engage the Coast Guard and the Navy to protect our fisherfolk and their livelihood. Again, will the Government, in the clarification, let us know what they are doing about this? These issues have been raised in the House earlier.

SHRI HIBI EDEN (ERNAKULAM): Hon. Speaker Sir, thank you for this great opportunity. I would like to congratulate the senior Member Shri K.C. Venugopal for this Calling Attention which I wholeheartedly support because this is a very important matter. Sir, I have a specific question to the hon. Minister. We have state-of-the-art institutions in India like the Central Marine Fisheries Research Institute, CIFT, CIFNET, KUFOS, CSIR and many other organizations related to scientific study of the ocean and the marine-related activities. Does any of these organizations have done a scientific study on offshore mining and its environmental impact? How can the Government of India give the tender of the environmental impact study to the same company which does the offshore mining? It is disastrous. I would like you to intervene in this matter.

SHRI BENNY BEHANAN (CHALAKUDY): Hon. Speaker Sir, I fully associate with the opinion expressed by hon. Shri K.C. Venugopal and other Members. I have one

question also. The coastal wealth faces frequent climate disruption like cyclone and extreme weather. Does the Government of India have any large-scale climate resilience? Has the Central Government conducted any studies in mitigating its impact? Considering the success of the geotube offshore breakwater project in some places in Kerala shores, will the Central Government investigate and expand this innovative mode to other coastal regions with provision of adequate fund?

श्री रमाशंकर राजभर (सलेमपुर) : माननीय अध्यक्ष महोदय, हमारे संसदीय क्षेत्र में तुरहा ताल है। मैदानी क्षेत्रों में जितने ताल और नदियाँ हैं, वहाँ की दूसरी समस्याएं हैं। मुछुआरों के नाम पर नाव भी नहीं होती है। बड़े-बड़े ठेकेदार एक मछुआरे को पकड़ते हैं और पोखरों से मछली मारने के लिए नावों के ठेके ले लेते हैं। मछुआरों के नाम से नाव और जाल नहीं होते हैं। वे केवल मजदूरी पर रख लिये जाते हैं।

महोदय, मैं आपके माध्यम से, सरकार के ध्यान में लाना चाहता हूँ कि कम से कम मछुआरों को नाव, जाल और ठेके इस तरह से दिये जाएं ताकि वे स्वावलंबी हो सकें।

यह नियम है कि मछुआरे नदियों, तालाबों और पोखरों के किनारे मछलियाँ पकड़ते हैं और वहीं पर मंडई बनाकर रहते हैं। मत्स्यपालन विभाग के द्वारा यह व्यवस्था भी है कि उन मछुआरों के घर बनाये जाएंगे। लेकिन अभी तक उन मछुआरों के लिए कोई घर भी नहीं बना है, मैं यह सरकार से कहना चाहता हूँ।

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): Hon. Speaker Sir, I would like to get a clarification from the hon. Minister. Over 200 boats have been taken away by the Sri Lankan Navy and it is being nationalized by the Sri Lankan Government. Will the Fisheries Department or the Government of India give some compensation to these fishermen who have lost their boats? Earlier, it was done, Sir. I want to know whether they will give compensation because the Tamil Nadu

Government is giving it.

श्री अरविंद गणपत सावंत (मुम्बई दक्षिण) : माननीय अध्यक्ष महोदय, मुम्बई बंदर में कोंकण का 720 किलोमीटर का किनारा है। वहाँ के मछुआरे वहाँ पर अपना काम करते हैं। उनको दो समस्याओं का सामना करना पड़ता है। पहली समस्या यह है कि उनको किरोसीन नहीं मिलता है। उनको केरोसीन और डीजल दोनों की आवश्यकता पड़ती है। उनको डीजल भी सब्सिडी पर मिलनी चाहिए, जो नहीं मिलती है। उसके बाद फिशरमेन और तकलीफ में आते हैं।

दूसरी बात यह है कि हवा में जब बदलाव होता है, लाल झण्डा जब समय पर फहराया जाता है, तब वे शिपिंग के लिए जाते हैं। इसलिए सुरक्षा प्रदान करने के लिए उसके ऊपर भी मॉनिटरिंग की आवश्यकता है। ये दो काम महत्वपूर्ण हैं।

मुम्बई पोर्ट अथॉरिटी जो कुछ डेवलपमेंट करती है, अगर वह मछुआरों को विश्वास में लेकर करे, तो इससे उनको सहायता होगी।

धन्यवाद।

श्री राजीव रंजन सिंह उर्फ ललन सिंह : माननीय अध्यक्ष महोदय, माननीय सदस्य वेणुगोपाल जी ने कई बातों की चर्चा की है। उसमें से एक बात यह है कि जो लगभग 30 मिलियन मछुआरे भाई हैं, वे गरीब हैं, वास्तव में वे गरीब हैं, उनके प्रति सरकार का इन्डिफरेंस और नेग्लेक्ट है। यह बात सही नहीं है, बल्कि सच्चाई यह है कि प्रधान मंत्री मोदी जी की सरकार ने ही उनकी गरीबी पर ध्यान दिया और उनके उत्थान के लिए योजनाएं बनाईं। आज उसका परिणाम है कि हमारा मत्स्य उत्पादन पूरी दुनिया में दूसरे स्थान पर है।

आपने भी इस देश में वर्षों तक शासन किया, आपने वर्ष 2013 तक शासन किया। वर्ष 2014 में प्रधान मंत्री मोदी जी आए। आपके समय में तो मछुआरे भाई भुखमरी की कगार पर थे।... (व्यवधान)

अध्यक्ष महोदय, आज हम यह बताएंगे, माननीय सदस्य को भी यह बताएंगे कि प्रधान मंत्री जी ने क्या-क्या इनिशिएटिव्स लिए, जिसके कारण आज मछुआरे समुदाय के लोग सुखमय जीवन जी रहे हैं और कुछ हद तक उनकी कठिनाई दूर हुई है।... (व्यवधान)

वेणुगोपाल जी, जब हम आपको आईना दिखा रहे हैं, तो अपना चेहरा देखकर आपको क्यों चिढ़ हो रही है? आप अपना तो चेहरा देखिए कि आपने क्या किया है।

अध्यक्ष महोदय, अभी ये ऑफशोर माइनिंग की बात कर रहे थे, पहले हम उसी का जवाब दे देते हैं। इस देश में पहले ऑफशोर माइनिंग का कोई कॉन्सेप्ट नहीं था। सबसे पहले ऑफशोर माइनिंग का अगर किसी ने कॉन्सेप्ट लाया तो उसे यूपीए सरकार ने लाया और इस सदन में ऑफशोर एरियाज़ मिनरल (डेवलपमेंट एण्ड रेगुलेशन) एक्ट, 2002 पास कराया और इसके बाद यह हुआ है।... (व्यवधान)

श्री के. सी. वेणुगोपाल : वर्ष 2002 में कौन था?... (व्यवधान) वर्ष 2002 में यूपीए नहीं था, वर्ष 2002 में वाजपेयी जी थे।... (व्यवधान)

श्री राजीव रंजन सिंह उर्फ ललन सिंह : माननीय सदस्य, आप पूरी बात तो सुनिए, आपको हम पूरी बात बता रहे हैं।... (व्यवधान) आप पूरी बात कहां सुन रहे हैं?... (व्यवधान)

अध्यक्ष महोदय, उसके बाद वर्ष 2010 में इन्होंने रूल्स बनाए। आज तक कोई ऑफशोर माइनिंग केरल में या किसी समुद्री तट पर प्रारम्भ ही नहीं हुआ है। फिर उसके प्रभाव या कुप्रभाव का सवाल ही कहां है? यह कहीं नहीं हुआ है।

महोदय, हम आपको बताना चाहते हैं कि नवम्बर, 2024 में 13 ब्लॉक्स के लिए एन.आई.टी. जारी हुए हैं और उसमें मात्र 3 ब्लॉक्स हैं, जो केरल के हैं और वे भी 12 नॉटिकल माइल्स से बाहर के हैं, जो एक्सक्लूसिव इकोनॉमिक ज़ोन में आता है। फिर आप कहां से ऑफशोर माइनिंग की बात कर रहे हैं? आज तक तो ऑफशोर माइनिंग प्रारम्भ ही नहीं हुई है और आप कह रहे हैं कि उसका व्यापक प्रभाव पड़ रहा है, सारे लोग यह कह रहे हैं। यह पूरा मामला खनन मंत्रालय से संबंधित है। हमने खनन मंत्रालय से जो सूचना प्राप्त की है, उसके आधार पर हम इनको बता रहे हैं।

महोदय, हम इनको बताना चाहते हैं कि ये जो मछुआरे समाज के प्रति इनडिफरेंस और नेग्लेक्ट की बात कर रहे थे, तो हम इन्हें बताना चाहते हैं कि वर्ष 2014 के बाद जब प्रधान मंत्री नरेन्द्र मोदी जी ने सत्ता संभाली, तो हर क्षेत्र पर, हर क्षेत्र के लोगों पर उन्होंने ध्यान दिया। उनकी यह सोच रही है कि अगर हमें देश को आगे बढ़ाना है तो समाज के हर तबके को आगे बढ़ाना पड़ेगा और इसलिए उन्होंने

फिशरीज सेक्टर पर ध्यान दिया। उन्होंने वर्ष 2019 में इस विभाग को अलग किया। उसके पहले उन्होंने 'ब्लू रिवॉल्यूशन' के माध्यम से इस क्षेत्र के लोगों और मछुआरे भाइयों के कल्याण की योजना की शुरुआत की। वर्ष 2019 में उन्होंने फिशरीज डिपार्टमेंट को अलग किया, ताकि उस पर ध्यान केन्द्रित करके उस क्षेत्र में काम किया जा सके। उसके बाद उन्होंने प्रधान मंत्री मत्स्य सम्पदा योजना चलायी। इन सबके बाद उन्होंने फिशरीज इंफ्रास्ट्रक्चर डेवलपमेंट फंड (एफ.आई.डी.एफ.) बनाया, ताकि इंफ्रास्ट्रक्चर के डेवलपमेंट में और भी योगदान किया जा सके। यह उनका प्रयास रहा। इसके कारण पूरे देश में आज बड़े पैमाने पर आधारभूत संरचना का विकास हुआ।

अभी शशि थरूर साहब बोल रहे थे। शशि थरूर साहब मुझसे भी मिले थे। उनकी समस्या के साथ मुझको सहानुभूति है। मैंने उनको बताया भी है कि आपकी समस्या के साथ मेरी सहानुभूति है, लेकिन उसका रास्ता है कि राज्य सरकार से रिश्ता थोड़ा ठीक कर लीजिए, तो आपका बाकी सब कल्याण हो जाएगा। ... (व्यवधान) अब उनके पास पैसे नहीं हैं। थरूर साहब, आपको देने के लिए नहीं हैं। आप थोड़ा रिश्ता सुधार लीजिएगा तो आपका पैसा भी निकल आएगा। ... (व्यवधान)

माननीय अध्यक्ष : ये तो अपोज़िशन में हैं, रिश्ता क्यों सुधारेंगे।

... (व्यवधान)

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, आदरणीय प्रधान मंत्री नरेंद्र मोदी जी के इनिशिएटिव के कारण पूरे कोस्टल इलाके में फिशिंग हार्बर्स और लैंडिंग सेंटर्स का विस्तार हुआ। वैसल के लिए सुरक्षित बर्थिंग बनाई गई। लोडिंग और अनलोडिंग की सुविधा के लिए सारे प्रयास किए गए। उसका परिणाम है कि हमने बताया कि एफआईडीएफ के तहत इंफ्रास्ट्रक्चर का और डेवलपमेंट हुआ। वे केरल की बात कर रहे हैं। हम केरल की भी बात बता देते हैं कि 1359.10 करोड़ रुपये की योजना केरल राज्य के लिए भी स्वीकृत हुई। इसलिए कि मोदी सरकार का यह मानना है कि किसी भी राज्य के साथ कोई भेदभाव नहीं करना है। सबके लिए समान रूप से विचार करना है। सबका उत्थान होगा तो देश का उत्थान होगा। तब विकसित देश का निर्माण होगा। केरल में 12 फिशिंग हार्बर्स का विस्तार हुआ, मॉर्डनाइज़ेशन हुआ। एक लाख 69 हजार 316 मछुआरा भाइयों को प्रतिबंध की अवधि में सहायता

प्रदान की गई। वहां के मछुआरा भाइयों को नाव दी गई, गरीब लोगों को जाल दिया गया। कौशल विकास और क्षमता निर्माण के लिए कार्यक्रम चला कर उनमें कौशल विकास और क्षमता निर्माण कराया गया। आर्टिफिशल रिब्स का निर्माण हुआ। मत्स्य सेवा केंद्र का वहां गठन हुआ। 996 मॉडर्न कोस्टल फिशिंग विलेजिस हैं। वे चर्चा कर रहे थे पीने के पानी की, सारी सुविधाओं की, उन सारी सुविधाओं का वहां प्रावधान किया गया है। क्लाइमेट रेज़िलेंट विलेजिस का निर्माण भी केरल में स्वीकृत किया गया है। नेशनल फिशरी डेवलपमेंट बोर्ड को उसकी नोडल एजेंसी बनाया गया है। मछुआरा भाइयों की सारी समस्याओं के समाधान के लिए मोदी जी की सरकार चिंतित है। उसके अलावा मोदी जी सरकार ने मछुआरा भाइयों के लिए सोशल और इकोनॉमिकल तथा उनकी सुरक्षा पर भी ध्यान देने का काम मोदी सरकार ने किया है। ग्रुप इंश्योरेंस की स्कीम किसने चलाई? ग्रुप इंश्योरेंस की स्कीम मोदी जी की सोच का परिणाम है कि जब मछुआरा भाइयों की दुर्घटना में मृत्यु होती है तो पांच लाख रुपये दिए जाते हैं। अगर गंभीर रूप से घायल है तो ढाई लाख रुपये और कम घायल हैं तो 25 हजार रुपये की सहायता उनको ग्रुप इंश्योरेंस स्कीम से दी जाती है। किसान क्रेडिट कार्ड किसकी योजना है? प्रधान मंत्री नरेंद्र मोदी जी की योजना है। किसके उत्थान के लिए है? उन मछुआरा भाइयों के उत्थान के लिए है। वीड कल्टीवेशन किसकी सोच है? इस सरकार की सोच है। मैरिकल्चर, उनकी आर्थिक उन्नत के लिए है। ओपनसी केज कल्चर, ऑनर्मेंटल फिशरीज़ को बढ़ाया गया, ताकि उनकी आमदनी बढ़े। परंपरिक मछुआरों के लिए नाव और जाल की व्यवस्था की गई। डीप सी वैसल्स के निर्माण के लिए प्रावधान किया गया। फिशिंग वैसल्स का अपग्रेडेशन हुआ। ट्रांसपोंडर, जिसकी चर्चा बालू साहब कर रहे थे और कई साथी कर रहे थे कि हमारे फिशरमैन फिशिंग करते हुए बॉर्डर पार कर जाते हैं।

हमारे फिशरमैन फिशिंग करते हुए बॉर्डर पार कर जाते हैं। महाराष्ट्र के पालघर से माननीय प्रधानमंत्री जी ने ट्रांसपॉन्डर को लॉन्च किया। ट्रांसपॉन्डर एक ऐसा हथियार है, जो हमारे मछुआरे भाइयों को मदद करता है। हमारे मछुआरे भाई हमारे देश की सीमा को जैसे ही क्रॉस करेंगे, उनको यह ट्रांसपॉन्डर सिग्नल देगा कि आप देश की सीमा क्रॉस कर रहे हैं। यह सेटलाइट से जुड़ा हुआ है। इसे किसी भी एन्ड्रॉइड फोन से डाउनलोड किया जा सकता है। इसके माध्यम से उनको सूचना मिलेगी।

ट्रांसपॉन्डर के माध्यम से उनको समुद्री तूफान की सूचना मिलेगी। ट्रांसपॉन्डर के माध्यम से उनको यह जानकारी भी मिलेगी कि कौन से इलाके में आपका कैच ज्यादा संख्या में उपलब्ध है। वहां आप फिशिंग करने का काम कीजिए। इससे उनका डीजल बचेगा, उनका किरोसीन बचेगा, उनको मेहनत कम करना पड़ेगा और कैच उपलब्ध होगा। वे इस ट्रांसपॉन्डर के माध्यम से अपने परिवार के साथ जुड़े रहेंगे। वे वेसल्स के मालिक के साथ जुड़े रहेंगे। एक लाख मछुआरे भाइयों को मुफ्त में ट्रांसपॉन्डर देने के लिए सरकार का फैसला है। कई राज्यों में इसका काम शुरू हो गया है। यह हमारे मछुआरे भाइयों को दिया जा रहा है। आज उनको ट्रांसपॉन्डर की सुविधा प्राप्त हो गई।

महोदय, एक सौ कोस्टल विलेज को हंड्रेड परसेंट संपोषण के साथ कोस्टल फिशरमैन रेसेलिएन्ट विलेज के रूप में चिन्हित किया गया है। उनका चयन हुआ है। प्रधानमंत्री मत्स्य संपदा योजना में मछुआरे भाइयों की सुरक्षा के लिए सुरक्षा किट हेतु फंड निर्धारित किया गया है। उनको जीपीएस की सुविधा दी जाती है। उनको लाइफ जैकेट दिया जाता है। डिस्ट्रेस एलर्ट एवं ट्रांसमीटर की सुविधा उनको दी जाती है। उनको सर्च एंड रेस्क्यू बीकेन दिया जाता है। ये सारी सुविधाएं किसके लिए हैं? इन सारी सुविधाओं की व्यवस्था हमारे मछुआरे भाइयों के लिए किया गया है। मछुआरे भाइयों की चिंता मोदी सरकार ने की है। आपकी सरकार ने इतने दिनों तक उनकी चिंता नहीं की। प्रधानमंत्री नरेन्द्र मोदी जी के इसी प्रयास का परिणाम आज दिख रहा है। आप फिश प्रोडक्शन की बात करते हैं। ... (व्यवधान)

SHRI K. C. VENUGOPAL : I have a point of order. ... (*Interruptions*)

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, वेणुगोपाल साहब कह रहे थे कि मछुआरे भाई सुबह जाते हैं, शाम को बिना मछली के आ जाते हैं, उनकी रोजी-रोटी का क्या होगा, वे भूखे मरेंगे। वर्ष 2013-14 तक जब आपकी सरकार थी, 95.5 लाख टन फिश प्रोडक्शन होता था। मोदी जी की सरकार के दस साल के शासन काल में 184.02 लाख टन फिश का प्रोडक्शन हो रहा है। यह प्रोडक्शन कौन कर रहा है? यह प्रोडक्शन हमारे वही मछुआरे भाई कर रहे हैं, जो समुद्र से मछली मार कर लाते हैं। वे देश की अर्थव्यवस्था में भी योगदान करते हैं और अपनी रोजी-रोटी के लिए भी काम करते हैं।

हमारा एक्सपोर्ट बढ़ा है। वर्ष 2013-14 में आपके शासनकाल में 30,212 करोड़ रुपये का एक्सपोर्ट होता था। आज वर्ष 2023-24 में 60,523 करोड़ रुपये का एक्सपोर्ट हो रहा है। इन दस वर्षों में हमने दोगुना एक्सपोर्ट करने का काम किया है।

महोदय, झींगा उत्पादन के बारे में कहना चाहूंगा कि इनके शासनकाल में झींगा उत्पादन 3.22 लाख टन होता था। मोदीजी के शासनकाल में 11.84 लाख टन झींगा का उत्पादन हुआ है। आप कह रहे हैं कि फिशरिज सेक्टर में कोई प्रयास नहीं हुआ है। फिशरमैन पर ध्यान नहीं दिया गया। फिशरमैन नेग्लेक्टेड हैं। फिशरमैन इन्डिफरेंट हैं। यह क्या तरीका है? ऐसा नहीं है। आपके जीवीए के बारे में भी बता देता हूं। हमारे जीवीए में फिशरिज सेक्टर का 9.08 परसेंट का रेगुलर ग्रोथ है। वर्ष 2024-15 में जीवीए में 0.844 परसेंट फिशरिज का कंट्रीब्यूशन था। आज यह बढ़ कर 1.12 परसेंट हो गया है। यह हमारी उपलब्धि है। आप कह रहे हैं कि जीवीए में कृषि के ओवरऑल स्थिति क्या है? वर्ष 2014-15 में जीवीए में कृषि का ओवरऑल कंट्रीब्यूशन 5.12 परसेंट था। आज यह बढ़ कर 7.2 परसेंट हो गया है। इसमें 41.79 परसेंट का ग्रोथ है। आपको क्या समझ में आया? यह बात आपको समझ में नहीं आएगी। आपको कोई भी बात समझ में नहीं आती है।

अध्यक्ष महोदय, बालू साहब और कई सदस्यों ने श्रीलंका के साथ बात करने की बात कही। ... (व्यवधान) श्रीलंका में जो नावें जब्त होती हैं, जब हमारे मछुआरे भाई श्रीलंका के बार्डर में चले जाते हैं, तब की बात है। ... (व्यवधान)

14.55 hrs

At this stage, Shri K. C. Venugopal, Shri T. R. Baalu, Shri N. K. Premachandran and some other hon. Members left the House.

हम आपको एक बात बताना चाहते हैं कि 6 जॉइंट वर्किंग ग्रुप्स बने हुए हैं। ... (व्यवधान) ऑनरेबल प्रधान मंत्री जी ने भी कई बार इस मामले को उठाया है। ... (व्यवधान) विदेश मंत्रालय लगातार इस मामले को उठा रहा है और जॉइंट वर्किंग ग्रुप बना हुआ है। ... (व्यवधान) उसकी 6 बैठकें हो चुकी हैं। ... (व्यवधान) मोदी सरकार में मत्स्य पालन के क्षेत्र में लगातार वृद्धि हो रही है। ... (व्यवधान)

मछुआरे भाइयों का उत्थान हो रहा है। उनके उत्थान के लिए सरकार काम कर रही है।

अध्यक्ष महोदय, इन्हीं शब्दों के साथ मैं अपनी बात समाप्त कर रहा हूँ।

बहुत-बहुत धन्यवाद।

14.56 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष : माननीय सदस्यगण, जिन्हें आज नियम 377 के अधीन मामले उठाने की अनुमति प्रदान की है, वे व्यक्तिगत रूप से अनुमोदित पाठ सभा पटल पर प्रस्तुत कर सकते हैं।

(i) Regarding increasing demographic change in the country

श्री दिलीप शङ्कीया (दारंग-उदालगुड़ी) : भारत एक विविधता वाला देश है, जहां विभिन्न धर्मों, संस्कृतियों और भाषाओं के लोग रहते हैं। 2011 की जनगणना के मुताबिक भारत की आबादी 121 करोड़ से ज्यादा है। इसमें 96.63 करोड़ हिंदू और 17.22 करोड़ मुस्लिम हैं। भारत की कुल आबादी में 79.8% हिंदू, 14.2% मुस्लिम और बाकी के 6 प्रतिशत में ईसाई, सिख, बौद्ध और जैन आदि धर्म के लोग हैं। पिछले 20 वर्षों में असम समेत पूर्वोत्तर भारत के कुछ प्रदेशों, पश्चिम बंगाल, बिहार, झारखंड में मुस्लिम आबादी तेजी से बढ़ी है। बांग्लादेश से हो रही घुसपैठ यहां बाहरी आबादी के तेजी से बढ़ने का प्रमुख कारण है। असम में लगभग 34%, पश्चिम बंगाल में 27%, केरल में 26%, उत्तर प्रदेश में 20% और बिहार में 17% मुसलमान हैं। 1951 में देश में मुसलमानों की आबादी 2.8 करोड़ थी, जो आज 7 गुना बढ़कर 20 करोड़ हो गई है। जबकि हिन्दुओं की आबादी केवल 3 गुना बढ़कर 30 करोड़ से 90 करोड़ हुई है। अतः मेरा केंद्र सरकार से अनुरोध है कि इस विषय की गंभीरता को ध्यान में रखते हुए देश में हो रहे जनसांख्यिकी परिवर्तन और जनसंख्या वृद्धि को रोकने के उपायों को क्रियान्वित किया जाए।

* Treated as laid on the Table.

**(ii) Regarding land for proposed establishment of military station in
Deoghar, Jharkhand**

DR. NISHIKANT DUBEY (GODDA): Deoghar has been included in the list of prominent cities and has been declared as a mega tourist destination by the Ministry of Tourism, Govt. of India. Deoghar is a unique and extremely revered site of one of the 51 Shaktipeeths and also of Dwadash Jyotirlingas in the country. This is a religious and cultural capital of Eastern India and is visited by over 5 crore pilgrims every year. I request for kind consideration of the requirements of land for the proposed Military Station, the area available will be approximately 400 acres which can be reduced or increased once the feasibility is done. The land will be near the ongoing DRDO centre project at Deoghar (Jharkhand); DRDO Lab at Deoghar; Ordinance Factory or any defence infrastructure project at Deoghar; Sainik School at Godda (Jharkhand) and Defence Recruitment Centre at Deoghar. The large parts of the state are affected by Naxalism and terrorism. The spread of Naxalism and terrorism is an indication of the sense of desperation and alienation that is sweeping over the large sections of Jharkhand's Santhal Pargana region, which have been not only been systematically marginalized but also cruelly exploited and dispossessed.

**(iii) Need to facilitate availability of solar energy based agricultural
equipments to farmers in Balaghat and Seoni in Madhya Pradesh**

श्रीमती भारती पारधी (बालाघाट) : मैं आज बालाघाट और सिवनी के किसानों के लिए सोलर ऊर्जा आधारित कृषि उपकरणों की उपलब्धता पर चर्चा करना चाहती हूँ। यह क्षेत्र कृषि पर निर्भर है, और किसानों को दिन-प्रतिदिन ऊर्जा की आवश्यकता होती है। पारंपरिक ऊर्जा स्रोतों की बढ़ती लागत और

निर्भरता के कारण, सोलर ऊर्जा आधारित कृषि उपकरण एक स्थायी और किफायती विकल्प के रूप में उभर कर सामने आए हैं। सोलर पंप, सोलर ड्रायर, सोलर लाइटिंग सिस्टम जैसे उपकरण किसानों को ना केवल लागत में कमी लाने में मदद करते हैं, बल्कि ये पर्यावरण के अनुकूल भी होते हैं। सोलर ऊर्जा की उपयोगिता से किसानों को अपनी फसल की सिंचाई, भंडारण और अन्य कृषि गतिविधियों में सहायता मिलती है, जिससे उत्पादन बढ़ता है और आय में सुधार होता है। केंद्र और राज्य सरकारें पहले ही कई योजनाओं के माध्यम से सोलर उपकरणों को सब्सिडी और ऋण के रूप में उपलब्ध करवा रही हैं। मैं सरकार से आग्रह करती हूँ कि बालाघाट-सिवनी के किसानों के लिए इन उपकरणों की उपलब्धता बढ़ाई जाए, ताकि किसान सशक्त हों और अपनी कृषि प्रक्रिया को और अधिक प्रभावी और आर्थिक बना सकें।

(iv) Need for upgradation of power-grids to facilitate implementation of PM-KUSUM and PM Surya Ghar-Muft Bijli Yojana

श्री गणेश सिंह (सतना) : माननीय प्रधान मंत्री जी ने अक्षय-ऊर्जा को बढ़ावा दे कर भारत को विश्व के अग्रणी देशों की पंक्ति में लाने का जो संकल्प लिया है, वह अति-प्रशंसनीय है। उन्होंने प्रधानमंत्री कुसुम योजना और प्रधानमंत्री सूर्य घर योजना जैसी महत्वाकांक्षी प्रोग्राम्स के माध्यम से देश के किसानों और आम जनता को लाभान्वित कर गरीबी पर कड़ा प्रहार किया है। यह भारत के इतिहास में अभूतपूर्व है। किंतु, अक्षय ऊर्जा, खास कर सौर और पवन ऊर्जा, दिन के समय कभी-कभी उपलब्ध हो पाती हैं। इस तकनीकी चैलेंज के चलते, पॉवर ग्रिड ऑपरेटर और पॉवर डिस्ट्रीब्यूशन कंपनियाँ ग्रिड बैलेंसिंग कठिनाई का सामना कर या तो बिजली-आपूर्ति की दरें बढ़ा रही हैं या सौर-पवन ऊर्जा खरीद ही नहीं रही हैं। उपयुक्त ग्रामीण ग्रिड भी कम उपलब्ध हैं इस कारण कुसुम योजना में 2 मेगावाट की लिमिट है। ऐसी ऊर्जा को ग्रिड में समावेशित करने के लिए, ग्रिड-उन्नयन या नए ग्रिड निर्माण का काम अपेक्षित गति से नहीं चल रहा। मेरा आग्रह है शीघ्र ग्रामीण क्षेत्र में पीएम कुसुम और पीएम सूर्य घर-मुफ्त बिजली योजना के लिए ग्रिड उन्नयन का एक विशिष्ट कार्यक्रम प्रारंभ हो जिसमें, कार्बन मार्केट सहित, अंतरराष्ट्रीय सस्ते क्लाइमेट फाइनेंस को वृहद रूप से उपलब्ध कराने का प्रावधान हो ताकि सभी राज्य इसे तेजी से अपना सकें।

(v) Regarding railway related issues of Maldaha Uttar Parliamentary Constituency, West Bengal

श्री खगेन मुर्मु (माल्दहा उत्तर) : मैं माननीय रेल मंत्री महोदय का ध्यान अपने लोकसभा क्षेत्र माल्दहा उत्तर (पश्चिम बंगाल) की महत्वपूर्ण रेल आवश्यकताओं की ओर आकर्षित करना चाहता हूँ। अमृत भारत स्टेशन योजना के तहत तीन नए स्टेशन एकलकखी स्टेशन, सिंगाबाद स्टेशन तथा गाजोल स्टेशन का विकास होने से यात्रियों को आधुनिक सुविधाएँ मिलेंगी, जिससे क्षेत्र की अर्थव्यवस्था को भी बल मिलेगा। मेरे लोकसभा क्षेत्र माल्दहा उत्तर (पश्चिम बंगाल) से बड़ी संख्या में लोग देश के अलग-अलग कोनों में काम करने के लिए जाते हैं। उनकी सुविधा के लिए निम्नलिखित चार नई सुपरफास्ट ट्रेनों की आवश्यकता है— मालदा से नई दिल्ली सुपरफास्ट ट्रेन, मालदा से बेंगलुरु सुपरफास्ट ट्रेन, मालदा से मुंबई सुपरफास्ट ट्रेन, मालदा से अहमदाबाद सुपरफास्ट ट्रेन। इन ट्रेनों के संचालन से न केवल यात्रियों को सहूलियत मिलेगी, बल्कि क्षेत्र का आर्थिक विकास भी तेजी से होगा। मेरे लोकसभा क्षेत्र के चहुंमुखी विकास हेतु निम्नलिखित तीन रेल परियोजनाओं को स्वीकृति प्रदान की जाए— बुलबुलचंडी से गंगारामपुर (वाया पकुवाहाट) गाजोल से गुंजोरिया (वाया ईटाहार) समसी से बारसोई (वाया चांचल) ये तीनों परियोजनाएँ क्षेत्र के यातायात और व्यापार में क्रांतिकारी परिवर्तन ला सकती हैं। नई रेल लाइनों के निर्माण से उद्योगों को बढ़ावा मिलेगा।

(vi) Need to establish a convention centre in North-West Delhi Parliamentary Constituency

श्री योगेन्द्र चांदोलिया (उत्तर-पश्चिम दिल्ली) : उत्तर पश्चिमी दिल्ली लोकसभा क्षेत्र में एक कन्वेंशन सेंटर का निर्माण किया जाना चाहिए। जैसा कि हम सभी जानते हैं कि केंद्र सरकार ने द्वारका में भव्य यशोभूमि का निर्माण किया है, जो विभिन्न सांस्कृतिक, सामाजिक और आर्थिक गतिविधियों का केंद्र बन गया है। इस प्रतिष्ठित परियोजना से प्रेरित होकर, मुझे दृढ़ता से लगता है कि निर्वाचन क्षेत्र की बढ़ती जरूरतों को पूरा करने के लिए उत्तर पश्चिमी दिल्ली में भी इसी तरह के कन्वेंशन सेंटर की आवश्यकता है। यह केंद्र न केवल सांस्कृतिक और सामाजिक कार्यक्रमों के लिए एक मंच प्रदान करेगा, बल्कि आर्थिक

विकास को भी बढ़ावा देगा, रोजगार के अवसर पैदा करेगा और क्षेत्र में पर्यटन को बढ़ावा देगा। उत्तर पश्चिमी दिल्ली लोकसभा निर्वाचन क्षेत्र दिल्ली केंद्र शासित प्रदेश में सबसे घनी आबादी वाला क्षेत्र है। इसलिए मैं सरकार से आग्रह करता हूँ कि उत्तर पश्चिमी दिल्ली लोकसभा क्षेत्र में एक कन्वेंशन सेंटर के निर्माण किया जाना चाहिए, जिससे यहां के निवासियों को बहुत लाभ होगा, आर्थिक विकास को बढ़ावा मिलेगा।

मैं सरकार से अनुरोध करता हूँ कि इस कन्वेंशन सेंटर के निर्माण के लिए तत्काल आवश्यक भूमि और धनराशि आवंटित की जाए।

**(vii) Need to establish a sports complex in Vicharpur in Shahdol
Parliamentary Constituency, Madhya Pradesh**

श्रीमती हिमाद्री सिंह (शहडोल) : मेरा लोकसभा निर्वाचन क्षेत्र शहडोल (मध्य प्रदेश) आदिवासी बाहुल्य क्षेत्र है। माँ नर्मदा, सोन, जोहिला जैसी विशाल नदियों के उद्गम स्थल अमरकंटक के सुरम्य वनों में क्षेत्र विस्तारित है। विश्व के लोकप्रिय नेता भारत के यशस्वी प्रधानमंत्री जी का शहडोल में जुलाई 2023 में प्रवास हुआ था, माननीय प्रधानमंत्री जी ने क्षेत्र के फुटबाल खिलाड़ियों से संवाद करते हुए पूछा आप लोग कहाँ से हैं, खिलाड़ियों ने उत्तर दिया हम मिनी ब्राज़ील से हैं। मेरे संसदीय क्षेत्र का ग्राम विचारपुर मिनी ब्राज़ील के नाम से जाना जाता है क्योंकि यहाँ के हर घर में फुटबॉल खिलाड़ी हैं व 3-4 पीढ़ी से खेलते आ रहे हैं। माननीय प्रधानमंत्री जी ने हाल ही में पॉडकास्ट के अपने साक्षात्कार में भारत के इस मिनी ब्राज़ील का उल्लेख किया, जिसके लिए क्षेत्र की जनता की ओर से माननीय प्रधानमंत्री जी का आभार प्रकट करती हूँ। विचारपुर तथा उसके आस-पास के ग्रामों के युवा अनेक खेलों में रुचि रखते हैं, किन्तु सुविधा युक्त खेल स्टेडियम न होने से इनकी प्रतिभा को उचित दिशा नहीं मिल पाती मैं सरकार से मांग करती हूँ कि विचारपुर में एक सर्व सुविधा युक्त स्पोर्ट्स कॉम्प्लेक्स का निर्माण कराया जाए, जिसमें फुटबॉल, वॉलीबॉल, बैडमिंटन, कबड्डी, क्रिकेट आदि खेलों का प्रशिक्षण, अभ्यास की सुविधाएं, राष्ट्रीय-अंतर्राष्ट्रीय स्तर की प्रतियोगिताएँ आयोजित कराने की व्यवस्था हो।

**(viii) Need to establish indoor stadium in Sandila/Bilhaur in Misrikh
Parliamentary Constituency, Uttar Pradesh**

श्री अशोक कुमार रावत (मिश्रिख) : मैं केंद्र प्रायोजित "खेलो इंडिया योजना" की ओर सरकार का ध्यान आकृष्ट करना चाहता हूं। जिसका उद्देश्य देश में खेल संस्कृति को बढ़ावा देना और खेल उत्कृष्ट प्राप्त करना है। जिससे लोग इसके व्यापक प्रभाव के माध्यम से खेलकूद की क्षमता का उपयोग कर सकें। खेलो इंडिया कार्यक्रम में खेल के मैदान का विकास करना सामुदायिक खेलों को बढ़ावा देना, ग्रामीण और स्वदेशी खेलों के साथ-साथ स्कूल और विश्वविद्यालय दोनों स्तरों पर एक मजबूत खेल प्रतियोगिता संरचना की स्थापना, दिव्यांगजनों के लिए खेल तथा महिला खेल तथा महिला खेल और स्कूली बच्चों के लिए राष्ट्रीय शारीरिक फिटनेस अभियान का कार्यान्वयन करना शामिल है। मेरे संसदीय क्षेत्र मिश्रिख में मूलभूत सुविधाओं का अभाव है, खेलो इंडिया योजना से खेल के बुनियादी ढांचे और खेल के मैदान की सुविधाओं के प्रावधान के माध्यम से निश्चित रूप से मेरे क्षेत्र के संडीला में ग्रामीण तथा शहरी दोनों क्षेत्रों का विकास होगा। मैं माननीय युवा कार्यक्रम और खेल मंत्री जी से अनुरोध करता हूं कि हरदोई जिला के संडीला/बिल्हौर को "खेलो इंडिया योजना" के तहत शामिल किया जाए एवं इस योजना के अंतर्गत मेरे संसदीय क्षेत्र मिश्रिख के संडीला/बिल्हौर में एक इंडोर स्टेडियम का निर्माण कराने की स्वीकृति प्रदान की जाए।

**(ix) Need to provide stoppage to trains at Ren Railway Station in Rajsamand
Parliamentary Constituency, Rajasthan**

श्रीमती महिमा कुमारी मेवाड़ (राजसमन्द) : मेरे संसदीय क्षेत्र राजसमन्द राजस्थान के अंतर्गत आने वाले रेण स्टेशन एक महत्वपूर्ण स्टेशन है परन्तु यहाँ ट्रेनों के कम स्टॉप हैं। यह स्थान मीरामाई की नगरी मेड़तासिटी और श्री संत चतुरदास जी का बुटाटी धाम के निकट है। जहाँ मीरामाई के स्थान के दर्शन के लिए हजारों की संख्या में भक्त आते हैं वहीं बुटाटी धाम में लकवा से ग्रसित मरीज भी इलाज के लिए बड़ी संख्या में आते हैं। परन्तु रेण स्टेशन में ट्रेनों का स्टापेज न होने के कारण आवागमन में भारी असुविधा होती होती है अतः आपके माध्यम से मेरी मांग है कि निम्नलिखित ट्रेनों का स्टाप रेण रेलवे

स्टेशन पर किया जाये:-

1-JAT BDTs EX 19027/28

2-HSR BDTs SF 22915/16

3-RUNICHA EX 14087/88

4-BVS HW EX 19271/72

5-SALASER EX 22421/22

(x) Regarding sanction of new railway projects in Chhattisgarh

श्री विजय बघेल (दुर्ग) : छत्तीसगढ़ प्रदेश में मेरे लोकसभा क्षेत्र दुर्ग (मध्य प्रदेश) से होकर गुजरने वाले नवीन रेलवे लाईन परियोजनाएं यथा - रावघाट रेलवे स्टेशन से जगदलपुर (व्हाय- दुर्ग, दिल्लीराजहरा, रावघाट, कोण्डागांव, बस्तर) तक, 2. दुर्ग रेलवे स्टेशन से बेमेतरा तक 3. खरसिया-बलौदाबाजार-नवा रायपुर-पाटन-सेलूद-मचान्दुर-रिसामा-दुर्ग नवीन रेल परियोजना की स्वीकृति हेतु क्षेत्र की जनता द्वारा समय-समय पर मांग की जाती रही है। जिसको स्वीकृत किया जाना आम जनता एवं क्षेत्र के विकास हेतु अत्यन्त आवश्यक है।

मेरा केंद्र सरकार से अनुरोध है कि उपरोक्त रेल परियोजनाओं की स्वीकृति एवं निर्माण हेतु शीघ्र आवश्यक कदम उठाए जाएं।

(xi) Need to develop Sitabinj in Keonjhar district, Odisha as a tourist place

श्री अनन्त नायक (क्योंझर) : मैं सरकार का ध्यान ओडिशा के क्योंझर जिले में स्थित सीताबिंझ (Sitabinj) के ऐतिहासिक और सांस्कृतिक महत्व की ओर आकर्षित करना चाहता हूँ। यह स्थल न केवल पुरातात्विक और धार्मिक दृष्टि से महत्वपूर्ण है, बल्कि इसे एक प्रमुख पर्यटन स्थल के रूप में भी विकसित किया जा सकता है। सीताबिंझ अपने प्राचीन गुफा चित्रों और शिलालेखों के लिए प्रसिद्ध है, जो लगभग 5वीं-6वीं शताब्दी के गुप्तकालीन माने जाते हैं। यहाँ की रावण छाया गुफा (Ravan Chhaya Rock Shelter) एक विशाल शिलाखंड है, जिसके नीचे प्राचीन भित्ति चित्र उकेरे गए हैं। यह क्षेत्र प्राचीन

जैन और बौद्ध संस्कृति से भी जुड़ा हुआ माना जाता है। यह स्थान राज्य और केंद्र सरकार की पर्यटन योजनाओं के तहत संरक्षित किया जाए साथ ही, यहाँ तक सड़क संपर्क और अन्य बुनियादी सुविधाओं को विकसित करने की आवश्यकता है। अतः, मैं सरकार से अनुरोध करता हूँ कि सीताबिंझ को एक संरक्षित पर्यटन स्थल के रूप में विकसित करने हेतु विशेष योजना बनाई जाए, जिससे यहाँ के सांस्कृतिक और ऐतिहासिक महत्व को संरक्षित किया जा सके और स्थानीय पर्यटन को बढ़ावा मिले।

(xii) Need to improve flight connectivity to Kanpur

श्री रमेश अवस्थी (कानपुर) : मैं माननीय नागरिक उड़यन मंत्री जी का ध्यान अपने संसदीय क्षेत्र कानपुर उत्तर प्रदेश की ओर केंद्रित करना चाहता हूँ। कानपुर उत्तर प्रदेश का एक प्रमुख औद्योगिक, शैक्षिक और व्यावसायिक केंद्र है, जहां आईआईटी कानपुर, कई बड़ी औद्योगिक इकाइयाँ और व्यापारिक प्रतिष्ठान स्थित हैं। इसके बावजूद, कानपुर एयरपोर्ट से वर्तमान में उड़ानों की संख्या बेहद कम है इससे यहाँ के व्यापारियों, छात्रों, नौकरीपेशा लोगों और पर्यटकों को यात्रा में असुविधा का सामना करना पड़ता है। मेरा माननीय मंत्री जी से निवेदन है कि कानपुर के औद्योगिक विकास के लिए कानपुर से कलकत्ता, अहमदाबाद, चेन्नई, जम्मू, पुणे, अमृतसर, मुंबई के अलावा नियमित कानपुर से सुबह शाम कानपुर से दिल्ली एक अतिरिक्त फ्लाइट तथा बनारस और अयोध्या के लिए साप्ताहिक फ्लाइट चालू की जाये, कानपुर हवाई अड्डे की महत्वपूर्ण जरूरतों को पूरा करने के लिए, मुझे विश्वास है कि माननीय उड़यन मंत्री जी इस महत्वपूर्ण आवश्यकता को प्राथमिकता देंगे और कानपुर को बेहतर हवाई सेवाएँ प्रदान करने की दिशा में आवश्यक कदम उठाएँगे।

(xiii) Need for introduction of graded front of pack nutrition label and 'health tax' on sugary beverages and ultra-processed junk foods

SHRIMATI DAGGUBATI PURANDESWARI (RAJAHMUNDRI): I wish to draw the attention of the Government to the rising incidence of obesity, diabetes, and non-communicable diseases in India, driven largely by high consumption of sugar-sweetened beverages and junk foods. Countries like the UK, Singapore, Thailand,

and Malaysia have successfully introduced sugar taxes and front-of-pack labelling systems like Nutri-Grade to curb sugar consumption. For example, Singapore's Nutri-Grade label mandates colour-coded grading (A to D) based on sugar content, and prohibits advertising of drinks with a 'D' grade. Preliminary data from Singapore shows a reduction in the median sugar level of packaged drinks from 7.1% in 2017 to 4.7% in 2021, and an increase in the sale of healthier A and B grade drinks. The UK's sugar levy has reduced sugar levels by 28.8% and is estimated to prevent over 5,000 cases of obesity annually among schoolgirls. India must urgently adopt a similar strategy and I urge the Government to introduce a graded front-of-pack nutrition label, levy a 'health tax' on sugary beverages and ultra-processed junk foods, and set mandatory limits on sugar and salt content in packaged items, as recommended by the Economic Survey. These steps are essential to protect the health of our young population and reduce the burden on public health systems.

(xiv) Need for a 100-bedded ESI Hospital in Karur district, Tamil Nadu

SUSHRI S. JOTHIMANI (KARUR): I wish to highlight an urgent issue concerning the welfare of Employees' State Insurance (ESI) beneficiaries in Karur district. As the fourth largest exporter of textiles in the country, Karur plays a vital role in India's economy, with around 65,000 ESI beneficiaries in the region. Currently, Karur only has an ESI dispensary, not a hospital. Beneficiaries are forced to travel to neighbouring districts like Trichy and Salem for ESI medical services. This is a hassle since most of the labour force consists of women and economically disadvantaged individuals. After my repeated efforts, the Ministry of Labour and Employment approved a 30-bed ESI hospital in Karur based on an initial estimate

of around 30,000 beneficiaries. However, this number has significantly increased over time. As it stands, we have the eligibility for a 100-bed ESI hospital. I urge the Honourable Minister of Labour and Employment to approve the establishment of a 100-bed ESI hospital in Karur. This will provide much-needed healthcare access to the local workforce, reduce travel-related hardships, and improve the overall well-being of the community.

(xv) Need to release the Pink Book (2025-2026) of Indian Railways

ADV. ADOOR PRAKASH (ATTINGAL): The Indian Railways has not yet released the 'Pink Book' for 2025-26 even after 50 days the Union Budget was presented. The Pink Book is the major document which provides details on the allocation of funds for various projects, expenditures for safety and maintenance activities, infrastructure development and investments in doubling and new line projects. It is the blueprint for Railway zones to plan the projects for the next financial year. While the sanctioned works are long pending the delay in the release of Pink Book is not justifiable. The unusual delay has created problem for project planning and execution for the zonal railways. Pink Books are usually released within a few days, ever since the railway budget was integrated into the general budget in 2017. I request the Government to look into the matter and take necessary action at the earliest.

**(xvi) Need to construct a Washing Pit Line at Bandikui Junction
in Rajasthan**

श्री मुरारी लाल मीना (दौसा) : यात्रियों की सुविधा और भारतीय रेलवे के कुशल संचालन के लिए

बांदीकुई जंक्शन पर वाशिंग पिट लाइन का निर्माण किया जाए। बांदीकुई जंक्शन ब्रिटिशकालीन है। अभी ट्रेनों की धुलाई के लिए भिवानी पर निर्भर रहना पड़ता है, जिससे ट्रेनों को लंबे समय तक इंतजार करना पड़ता है। बांदीकुई रेलवे जंक्शन पर 700 बीघा से अधिक रेलवे की भूमि उपलब्ध है, जिसमें से केवल 10% का उपयोग हो रहा है। पहले, मीटर गेज लाइन के दौरान यहाँ वाशिंग पिट लाइन की सुविधा थी। यदि बांदीकुई जंक्शन पर वाशिंग पिट लाइन का निर्माण किया जाता है, तो मेल-एक्सप्रेस ट्रेनों की सफाई और मरम्मत का कार्य अधिक कुशलता और तेजी से हो सकेगा जिससे समय और लागत दोनों की बचत होगी। बांदीकुई एक कस्बा होने के कारण रेलवे को अपने कर्मचारियों को सिटी अलाउंस देने की आवश्यकता नहीं होगी। इसके अलावा, वाशिंग पिट लाइन की सुविधा उपलब्ध होने से ट्रेनों की संख्या में वृद्धि होगी, जिससे यात्रियों को जयपुर, आगरा, दिल्ली, मुंबई और अन्य बड़े शहरों के लिए अधिक ट्रेनों की सुविधा मिल सकेगी। यह निर्णय पूर्वी राजस्थान के कई जिलों की जनता के लिए एक बड़ी सौगात साबित होगा और रेलवे के संचालन को अधिक प्रभावी एवं कुशल बनाएगा।

(xvii) Need to construct underpasses/overbridges on the stretch of National Highway No. 66 from Edappally to Moothakunnam in Kerala

SHRI HIBI EDEN (ERNAKULAM): I bring attention to the NH 66 expansion project from Kasargodu to Trivandrum, specifically the significant stretch from Edappally to Moothakunnam. Local residents are protesting, demanding adequate infrastructure for safe crossing of the highway. I urge to provide sufficient underpasses and overpasses, engage with local communities to address concerns. It's our responsibility to ensure infrastructure development prioritizes local communities' safety and well-being.

(xviii) Regarding establishment of a multi-specialty ESIS Hospital in Latur, Maharashtra

DR. SHIVAJI BANDAPPA KALGE (LATUR): I take this opportunity to draw the

attention of the Hon'ble Minister of Labour and Employment to establish multi-specialty ESIS Hospital in Latur (Maharashtra) for providing medical care facility to a large number of workers and their families. Latur has as many as 937 odd companies engaged in various products/commodities where thousands of workers are employed who are devoid of proper medical facilities. They are demanding to have an ESIS hospital at Latur. I earnestly request the Hon'ble Minister to explore the possibility of establishing an ESIS hospital at an appropriate location in Latur which will go a long way in mitigating the workers' long-standing demands.

(xix) Need to address the issues of farmers in Banda Parliamentary Constituency, Uttar Pradesh

श्रीमती कृष्णा देवी शिवशंकर पटेल (बांदा) : बुंदेलखंड का सारा क्षेत्र कृषि आधारित है। मैं बांदा चित्रकूट से चुनकर आती हूँ तथा मेरे संसदीय क्षेत्र में आर्थिक रूप से टूटा हुआ किसान मौत को गले लगाने में विवश है तथा अगर देखा जाए तो देशभर में बुंदेलखंड में ही किसानों की आत्महत्या के आंकड़े सबसे अधिक हैं। आज कृषि को लेकर सरकारों की संवेदनहीनता और स्थानीय अन्ना प्रथा सिंचाई के साधनों की कमी और फसल का उचित मूल्य न मिलना जैसी चुनौतियाँ भी हैं। सरकार ने अन्ना प्रथा की रोकथाम के लिए ग्रामीण गोशालाओं का निर्माण कराया किंतु स्थानीय प्रशासन की ओर से वांछित कदम न उठाए जाने से यह योजना भी आंकड़ों तक सीमित होकर रह गई है। मेरे गृहनगर बबेरू के ग्रामीण क्षेत्रों के गांवों आहार, बड़ागांव, पल्हरी, देवरथा, पंडरी आदि के ग्रामीणों द्वारा एक वीडियो मेरे कार्यालय को उपलब्ध कराया गया है जिसमें लगभग 500 अन्ना गोवंश पकी हुई फसल रौंदते हुए बर्बाद कर रहे हैं जिससे किसानों की आय दोगुना होने का सपना गौवंश द्वारा रौंद दिया गया है। एक और समस्या यह है कि आज भी एक्सप्रेस पर दौड़ते भारत के किसान के खेत तक पहुंचना आसान नहीं है। मेरे संसदीय क्षेत्र में पर्याप्त सिंचाई के साधन नहीं हैं तथा सिंचाई हेतु स्थापित नलकूपों को मुफ्त बिजली देने के वादे पर सरकार खरी नहीं उतर पाई तथा विद्युत आपूर्ति मात्र 8 घंटे कर दी गई है। किसानों का

कर्ज एवं फसल का उचित दाम न मिलना भी बहुत ही बड़ी समस्या है।

(xx) Need to set up a market place (Mandi) for sale-purchase of green peas in Etah Parliamentary Constituency

श्री देवेश शाक्य (एटा) : मैं आप के माध्यम से सरकार का ध्यान एटा और कासगंज जिले में मटर मंडी स्थापित करने की आवश्यकता की ओर आकर्षित करना चाहता हूँ हमारे क्षेत्र में बड़ी संख्या में किसान मटर की खेती करते हैं लेकिन उन्हें अपनी फसल उचित मूल्य पर बेचने के लिए दूरदराज के बाजारों में जाना पड़ता है इससे श्रम और परिवहन लागत बढ़ जाती है और किसानों को उनकी उपज का सही मूल्य नहीं मिल पाता गोविंदपुरा और गजंडुंडवारा में मटर मंडी स्थापित करने से न केवल किसानों को सीधा लाभ होगा बल्कि स्थानीय व्यापार और अर्थव्यवस्था को भी बढ़ावा मिलेगा। मंडी में भंडारण प्रसंस्करण और विपणन सुविधाएं उपलब्ध होने से बिचौलियों की भूमिका कम होगी और किसानों को उनकी उपज का उचित मूल्य मिलेगा। अतः मैं संबंधित मंत्रालय से आग्रह करता हूँ कि मोहनपुरा में मटर मंडी और गजंडुंडवारा में सब्जी मंडी की स्थापना के लिए आवश्यक कदम उठाए जाएं ताकि किसानों और स्थानीय युवाओं को इसका अधिकतम लाभ मिल सके।

(xxi) Need for clarity on Over The Top (OTT) Regulation Framework

SHRIMATI JUNE MALIAH (MEDINIPUR): I rise today to bring to the attention of the Government about ongoing consultation on the regulation of Over-The-Top (OTT) platforms. With the rapid expansion of digital content consumption, OTT platforms have become a crucial part of our media and entertainment ecosystem, offering diverse content to millions of viewers. However, recent discussions on potential regulations raise concerns regarding freedom of expression, creative independence, and ease of doing business in the digital sector. While it is important to ensure responsible content dissemination and safeguard users from harmful material, excessive regulation may stifle innovation and restrict consumer choice.

I urge the Government to provide clarity on the objectives of this consultation, ensure a balanced approach that safeguards creative freedom while addressing legitimate concerns, and engage with all stakeholders-including content creators, digital platforms, and consumer rights groups-before finalizing any regulatory framework. This matter requires urgent attention to ensure that any policy decision does not hamper India's thriving digital economy and aligns with global best practices.

(xxii) Need to declare Ramgarh, Lalgah and Chilkigarh Rajbaris in Jhargram Parliamentary Constituency, West Bengal as heritage sites

SHRI KALIPADA SAREN KHERWAL (JHARGRAM): The Ramgarh Rajbari, Lalgah Rajbari and Chilkigarh Rajbari located in my Jhargram Parliamentary Constituency are iconic landmarks that embody the rich cultural and architectural legacy of the region. These Rajbaris are not only steeped in historical significance but also stand as enduring symbols of the grandness and traditions of the area. Their preservation and development as heritage sites hold immense potential for protecting the legacy of Jhargram while boosting tourism. The Ramgarh Rajbari was the centre of the Ramgarh Raj Ram Singh during the Nawab Alibardi Khan era, showcases a unique blend of Indian architecture, reflecting its role as a key administrative center. The Lalgah Rajbari is renowned for its intricate designs and royal families, making it a symbol of regal history. And the Chilkigarh Rajbari, associated with the Jamboni Zamindar Dhabal Deb dynasty, dates back 450 years and features the nearby Kanak Durga Temple, offering opportunities for combined heritage and pilgrimage tourism. Therefore, declaring these Rajbaris as heritage

sites and allocating funds for their restoration will preserve their architectural brilliance and attract tourists across the country. I urge the Central Government to take immediate steps to conserve these estates to safeguard the historical essence of Jhargram while promoting its tourism potential.

(xxiii) Need for tax exemption on packaged rice and rice bran in Tamil Nadu

SHRI K. E. PRAKASH (ERODE): Our Tamil Nadu Government is performing very well in the government cooperative sector in Tamil Nadu. But the Union Government is imposing a 5% GST on rice cakes packed in 1kg to 25kg packages, burdening the poor. Similarly, the Union Government has imposed a 5% GST on rice bran, which is the food for Tamil Nadu cows. About 64% of the GST tax collection comes from the common people; 33% from the middle class and only three% from the super rich.

On behalf of the Tamil Nadu Government, I request the Ministry of Finance to explain the 5% tax imposed by the Union Government on the people, which is a huge burden.

I would like to once again urge the Union Government to explain the 5% GST imposed on the common man on packaged rice and bran used for cow feed.

(xxiv) Need to provide Health/Life Insurance coverage to sanitation workers of the country

DR. BYREDDY SHABARI (NANDYAL): The Jan Bhagirathi initiative along with the Swachh Bharat Abhiyan, has been instrumental in realizing Mahatma Gandhi's vision of Gram Swaraj. However, it is disheartening to note that a significant number of sanitation workers are still not receiving their rightful compensation.

These workers are employed at various levels, including local self-Governments and organizations such as Indian Railways, with many being hired on a contractual basis, often without their contracts being honored. In addition to the social stigma they face, these workers are also subjected to economic hardships. There are numerous instances where their payments are delayed, with many local self-Governments failing to fulfill their financial obligations to those who contribute to the cleanliness of our villages and cities. Cleanliness is akin to godliness, and it is imperative that we show the utmost respect and reverence to the men and women who maintain the hygiene of our urban and rural areas, including organizations like Indian Railways. I urge the Government to pay special attention to our sanitation workers by providing them with health insurance coverage of at least 10 lakhs, personal accident insurance of 50 lakhs, and life insurance of 50 lakhs.

(xxv) Need to construct school building for Kendriya Vidyalaya in Banka, Bihar

श्री गिरिधारी यादव (बांका) : राज्य के मेरे संसदीय क्षेत्र अन्तर्गत बांका जिला मुख्यालय है। बांका अत्यंत पिछड़ा जिला है। यहाँ पर केन्द्रीय विद्यालय विगत 15 वर्षों से बिना भवन का ही चल रहा है और केन्द्रीय विद्यालय भवनहीन रहने से इस क्षेत्र के छात्र-छात्राओं को केन्द्रीय विद्यालय की पढ़ाई का लाभ ठीक ढंग से नहीं मिल पा रहा है और बच्चों को काफी दिक्कतों का सामना करना पड़ता है। केन्द्रीय विद्यालय में भवन बन जाने से छात्र-छात्राओं की परेशानियां दूर हो जाएगी। बिहार सरकार के द्वारा जमीन भी उपलब्ध करा दी गई है। अतः मैं भारत सरकार से मांग करता हूँ कि जल्द से जल्द केन्द्रीय विद्यालय, बांका का भवन निर्माण कराये।

(xxvi) Need to provide free treatment and medicines to the children suffering from Type-1 Diabetes in the country

SHRI RAJABHAU PARAG PRAKASH WAJE (NASHIK): I want to bring attention to the serious issue of Type 1 Diabetes in children. This is a lifelong disease where the child needs 4–5 insulin injections every day to survive. Along with this, they need to check their blood sugar regularly. In India, about 2.5 lakh children are living with this condition. In Maharashtra alone, over 1,400 children in Nashik and 1,500 in Sambhaji Nagar are receiving care in private clinics. Sadly, Government hospitals do not provide free insulin, sugar testing strips, or any special OPD services under schemes like Mahatma Phule Jan Arogya Yojana (MPJAY). This creates a big burden on poor families who cannot afford the high cost of treatment. That's why I request to the Central Government to kindly take the following steps: Provide free insulin and test strips at all Government hospitals. Appoint child diabetes doctors at district hospitals. Remove GST on insulin, test strips, and related supplies. Give disability certificates to these children, so they can get extra help. This will help save lives and reduce suffering for thousands of children and their families.

(xvii) Regarding recent revision of text-books

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): It is quite unfortunate that recent revision of Indian textbook have sparked debate on the secular nature of country's education system under this regime. Omission of Mughal history, removing the chapters discussing democracy, secularism and citizenship from the textbook of political science is another example. It goes without saying that the

politicisation of the education can polarize the society. Contribution of different community should be an integrated part of the history text books in which there is an omission about the role of Muslims. In brief the recent textbook revision have raised significant concerns about the potential shift away from India's secular education framework, highlighting the complex interplay between education, politics and national identity.

(xxviii) Need to give environment clearance for construction of Mawana-Makdumpur Road in Bijnor Parliamentary Constituency, Uttar Pradesh

श्री चंदन चौहान (बिजनौर) : मैं सरकार का ध्यान हस्तिनापुर के ऐतिहासिक और पौराणिक महत्व की ओर आकर्षित करना चाहता हूँ। हस्तिनापुर, जो महाभारत काल में राजधानी थी, भारतीय संस्कृति और इतिहास में एक महत्वपूर्ण स्थान रखता है। यहाँ कई प्राचीन मंदिर, आश्रम और अन्य धार्मिक स्थल स्थित हैं, जो इसे एक प्रमुख तीर्थ स्थल बनाते हैं। हस्तिनापुर में स्थित प्रमुख स्थलों में पांडेश्वर मंदिर, कर्णेश्वर मंदिर, द्रोणाचार्य आश्रम, और जैन धर्म के महत्वपूर्ण तीर्थ स्थल शामिल हैं। इन स्थलों का धार्मिक और सांस्कृतिक महत्व अत्यधिक है, और यहाँ देशभर से श्रद्धालु एवं पर्यटक आते हैं। अतः मैं सरकार से अनुरोध करता हूँ कि बिजनौर लोक सभा की हस्तिनापुर विधान सभा के मवाना से मकदूमपुर मार्ग, जो लगभग 13 किमी है, मुख्य सड़क है जिससे सभी तीर्थ यात्री गुजरते हैं, अतः इसके पुन निर्माण हेतु वन विभाग की अनापत्ति पत्र की आवश्यकता है। इस सांस्कृतिक धरोहर के विकास के लिये क्या केंद्रीय वन विभाग जनहित में अनापत्ति पत्र जारी कर रहा है? अगर नहीं तो मैं जल्द से जल्द यह अनापत्ति पत्र जारी कर इस सड़क का पुनः निर्माण करवाने का निवेदन करना चाहता हूँ।

(xxix) Need to protect the interests of people facing demolition of their houses in Dadra and Nagar Haveli and Daman and Diu

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : हमारा प्रदेश दादर और नागर हवेली और दमन और दीव छोटा प्रदेश है जो एक तरह से समुद्र की गोद में बसा हुआ है, जहां CRZ, आर्कियोलॉजी, फोरेस्ट,

एयरपोर्ट का फ़नल जैसी विविध समस्याओं में मुश्किल से लोगों ने अपने घर मकान दूकान बनाए हैं, उन मकानों के नंबर भी सरकारी विभाग से मिले हुए हैं जिनका हाउस टैक्स भी जमा कराया जाता है, यही हाउस नंबर पर उन्हें लाइट तथा पानी सहित सारी सुविधायें सरकार इसी एड्रेस पर दे रही है। जानकारी के अभाव के चलते पुराने समय मकान बनाते वक्त मकान के प्लान सहित की जरूरी प्रक्रिया पूरी नहीं की गई थी साथ ही जब हमारे प्रदेश में उद्योगों स्थापित हुए थे तब उद्योग में काम करने वाले पर-प्रांतीय लोगों ने उस समय की मांग के अनुसार मकान बना दिए गए। पंचायतों ने भी मौखिक स्वीकृति दी थी तो उन मकानों, दुकानों को हाउस नंबर मिले हैं तथा उनका हाउस टैक्स भी भरा जाता है। अब हमारा प्रशासन सालों साल पहले बने मकान जिनमें कुछ तो पुर्तगाली समय से बने हुए हैं, को तोड़ने के लिए नोटिस दे रहा है। मैं सरकार से मांग करता हूँ कि उस समय की मांग के अनुसार बनाए गए मकानों, दुकानों को लीगल किया जाए और हमारे प्रदेश के लोगो के भविष्य की रक्षा करने की कृपा करें।

14.56^{1/2} hrs

COASTAL SHIPPING BILL, 2024

माननीय अध्यक्ष : आईटम नंबर 14 – तटीय पोत परिवहन विधेयक, 2024.

माननीय मंत्री जी।

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI

SARBANANDA SONOWAL): Sir, I beg to move:*

“That the Bill to consolidate and amend the law relating to regulation of coastal shipping, promote coasting trade and encourage domestic participation therein, to ensure that India is equipped with a coastal fleet, owned and operated by the citizens of India for its national security and commercial needs, and for matters connected therewith

* Moved with the recommendation of the President.

or incidental thereto, be taken into consideration.”

Sir, the Coastal Shipping Bill has significant reforms that seek to unlock the full potential of India’s vast and strategic coastline which stretches over 11,098 kilometres across nine coastal States and four Union Territories. At a time, when our logistic sector is looking for low cost, reliable and sustainable alternative to over-burdened road and rail network, this Bill offers the maritime sector a much-needed push with a dedicated legal framework for coastal trade. The provisions of the Coastal Shipping Bill, 2024 are also in line with the broad vision of the National Logistics Policy as dedicated development of the coastal shipping sector is one of the most cost-efficient sources of transport that can play a significant role in lowering the overall cost of logistics for the country.

14.57 hrs

(Shrimati Sandhya Ray *in the Chair*)

Additionally, coastal shipping is also a sustainable mode of transport as the emission level of coastal transport is much less compared to rail and road transport. Therefore, increase in the share of coastal transport in the modern days of the country will lead to reduction in pollution caused by the logistic sector in the country.

Madam, presently, regulation and licensing of coastal shipping is governed by the Part XIV of the Merchant Shipping Act, 1958 which applies only to mechanised vessel. However, it does not provide a holistic or forward-looking framework suited to today’s commercial realities in line with globally prevalent practices.

Part XIV of the Merchant Shipping Act, 1958 is over-shadowed by its

primary focus only on providing licensing of Indian and foreign vessel for trade in India. The result is, there are regulatory gaps and procedural limitation that do not focus on development of coastal shipping sector in the country.

As the current provision under Part XIV of the Merchant Shipping Act, 1958 have not led to desirable growth in the coastal shipping sector, hence, a need was felt to give due weight to a statutory provision related to the coastal shipping sector for dedicated focus on the growth.

15.00 hrs

It is thus necessary to enact a separate legislation that consolidates, updates, and simplifies the coastal shipping framework in line with the needs of a modern logistic economy and global best practices.

The Coastal Shipping Bill, 2024 is designed to make coastal trade easier, more competitive, and better integrated with India's overall transport vision. This Bill introduces several forward-looking provisions. Chapter I of the Bill consists of two Clauses on commencement and definitions. Chapter II includes five Clauses dealing with licensing and regulation of foreign vessels participating in coastal trade in India. Chapter III consists of two Clauses providing for the formulation of the National Coastal and Inland Shipping Strategic Plan and the creation of the National Database of Coastal Shipping.

Chapter IV consists of five Clauses regarding licensing and regulation of foreign vessels chartered by Indian entities. Chapter V includes 19 Clauses that consist of penalties and offences for any contraventions of the provisions of the Bill, aligning with the Central Government's goal of decriminalisation of law. Chapter VI

consists of nine Clauses regarding the power of DG Shipping to seek information, issue direction, and the Central Government's power to issue direction and provide exemption, among others.

The key provisions of the Bill eliminate the requirement of a general trading licence for Indian ships to engage in coastal trade, significantly reducing compliance burden and promoting ease of doing business for Indian shipping companies, in line with the Government of India's mission. The Bill stipulates that foreign vessels may only participate in India's coastal trade under a licence issued by the Director General of Shipping, with Clause IV allowing the imposition of statutory conditions on such licenses, which may include a growing requirement or stipulation that part of the vessel be built in India.

This supports Indian shipyards, generates employment for Indian seafarers, and protects long-term strategic maritime interests. The Bill mandates the preparation of a National Coastal and Inland Shipping Strategic Plan, to be revised every two years, assessing shipping routes, forecasting future traffic, identifying areas for improvement, and promoting synergy with inland waterways. The Plan is rightly referred to as a strategic plan because it provides a long-term vision and determines the roadmap to achieve the goals specified in the preamble of the Bill.

Further, the integration of coastal and inland waterways will promote regional development of riverine and coastal areas in the country. This Bill also gives impetus to the long-term vision of developing coastal and inland waterways transport in States such as Odisha, Karnataka, and Goa. Another major step is the creation of the National Database of Coastal Shipping, containing details of the

licenses issued, routes used, vessels involved, and other key information, bringing transparency, enhancing coordination, and enabling data-driven and timely decision-making for regulators, shipping companies, and the broader logistic ecosystem.

The Bill also provides for the licensing of foreign vessels chartered by citizens of India, NRIs, OCIs, LLPs, and any other Indian entity specified by the Central Government, expanding the category of charterers who can charter a foreign vessel in India. A concern is often raised as to whether this Central legislation will undermine the role of the States. I want to assure this House that the Coastal Shipping Bill, 2024 is firmly grounded in the spirit of cooperative federalism.

Far from centralizing powers, the Bill provides for active representation of States and Union Territories in key institutional mechanisms.

Under Clause 8(3), a committee is to be constituted to prepare the National Coastal and Inland Shipping Strategic Plan. This committee will include representatives from every major port, all State Maritime Boards, and other experts. This ensures that the State will not only be consulted, but will actively shape the strategy, route, and regulatory approaches for coastal shipping. Such an approach will help align national policy with local priorities and unlock region-specific opportunities.

Furthermore, the integration of coastal shipping routes with inland waterways, which often traverse multiple States, calls for collective planning and coordinated execution. By recognizing the role of States in this regard, this Bill

ensures that the growth of coastal shipping is inclusive, participative, and aligned with the vision of 'Sabka Saath, Sabka Vikas'.

The proposed law is built on the strong foundations laid by this Government over the last decades, including prioritised berthing for coastal vessels, green clearance channels, GST reduction on bunker fuel, and the right of first refusal scheme for Indian-built vessels. The result is visible. This is very significant. The result is visible because of adoption of this kind of initiative. The coastal cargo traffic has grown by 119 per cent over the last 10 years, rising from 74 million metric tons in 2014-15 to over 162 million metric tons in 2023-2024. We now aim to grow this further to 230 million metric tons by 2030.

To support this aspiration, we need legal clarity, regulatory stability, and investment-friendly rules, and that is exactly what this Bill delivers. Internationally, too, countries such as the United States, Australia, and the European Union have adopted dedicated laws for coastal trade. This provision in this Bill reflects the best of those practices adopted to suit Indian conditions.

Madam, this Bill is the outcome of consultations with stakeholders across the maritime sector. In addition to inter-ministerial consultations, inputs were also received from several private stakeholders.

In conclusion, this legislation is timely, necessary, and forward-looking. It will reduce logistic costs. What is the merit of this particular initiative, this particular Bill? It will reduce logistic costs, promote green transport, support Make in India, and create thousands of jobs in shipbuilding, port services, and manning of vessels. The overarching goal of the Bill to develop a coastal fleet owned and operated by

Indian entities will lead to reduced dependence on foreign vessels for critical areas relevant to our country's coastal shipping.

Since coastal shipping is highly significant for the movement of critical cargo, including food grains and fertilizer, a greater number of Indian ships handling coastal cargo provides supply chain security and prevents the escapement of revenue forex to foreign owners and enables a burgeoning local economy in terms of jobs, shipbuilding, and the like. These goals are in line with the broad mission of self-reliance as envisaged in creating an Atmanirbhar Bharat.

Further, increasing the number of Indian fleets in coastal shipping and statutory regulation of foreign vessels operating in our coastal waters is critical for ensuring our national and maritime security too. Hence, this Bill has well accounted for the same. It aligns local aspirations with national goals and provides a framework for the next 25 years of coastal economic growth under the 'Maritime Amrit Kaal Vision 2047'.

I urge hon. Members to support this Bill, and help lay a strong modern foundation for India's maritime future. Thank you.

माननीय सभापति: प्रस्ताव प्रस्तुत हुआ:

“कि तटीय पोत परिवहन के विनियमन से संबंधित विधि के समेकन और संशोधन के लिए, तटीय व्यापार की प्रोन्नति के लिए और उसमें घरेलू सहभागिता को बढ़ावा देने के लिए, यह सुनिश्चित करने के लिए कि भारत अपनी राष्ट्रीय सुरक्षा और वाणिज्यिक आवश्यकताओं के लिए भारतीय नागरिकों द्वारा स्वाधिकृत और प्रचालित तटीय बेड़ों से सुसज्जित हो, और उनसे संसक्त और उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।”

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): Hon. Chairperson, Madam, respected colleagues, and friends, I rise today from Virudhunagar, a town far from the sea's call, yet I speak with the heartbeat of India's fishermen pulsing through me. From Tamil Nadu's Palk Bay to Gujarat's Kutch, from Kerala's shores to Odisha's deltas, their voices unite us.

As a Member of the Indian National Congress, a party born out of freedom's fire, I open this debate not just on the Coastal Shipping Bill, 2024, but on a legacy that stretches back a thousand years – to the Cholas, whose ships ruled the seas, to V.O.C Pillai, who defied empires and the East India Company, and to the fishermen today, betrayed by neglect and corporate greed. This Bill promises a maritime revival – Indian vessels in our waters, trade unleashed, and ports reborn. From Madurai's bustling markets, I see its spark – goods flowing to Chennai's docks and prosperity weaving inland to shore. But where is the fisherman in this tale – the man whose boat braves the dawn, whose net feeds our homes? Our history whispers their worth.

A millennium ago, the Cholas, masters of Tamil Nadu, built a naval empire that sailed from Tamil Nadu to Southeast Asia. Rajendra Chola I, in 1025, sent fleets of wooden ships – some say hundreds strong – to conquer Srivijaya, now Indonesia. Their shipyards in Nagapattinam crafted vessels of teak and skill, their mariners mapped the Bay of Bengal, and their trade spanned from China to Arabia. The Cholas did not just fish, they commanded the seas, a legacy etched in our blood. Centuries later, V.O. Chidambaram Pillai, the Kappalottiya Thamizhan revived that spirit. Born in 1872, he launched the Swadeshi Steam Navigation

Company in 1906, India's first indigenous shipping line, with ships like SS Gallia and SS Lavo plying from Tuticorin to Colombo. Against British might, he raised funds from every corner, vowing, "I will return with ships or perish in the sea." They jailed him, broke him on an oil press, but his dream endured. Today, this Bill could echo the Cholas and VOC, lifting our fishermen, honouring our maritime soul. But instead, it drifts past them, mute on their safety, their stake, their future.

Let me widen this canvas, Madam. The fishermen's fight is India's fight. In Tamil Nadu, 843 fishermen have fallen to Sri Lankan guns or have been jailed in the past years. Their boats have been seized and families have been shattered. In Gujarat, Pakistan looms; in Odisha, cyclones rage; and in Andhra Pradesh, pollution poisons. Over a million fishermen, 70,000 households in Tamil Nadu alone, scrape by on less than Rs. 24,000 a year. Now, a new tide rises. There is the Prime Minister's favourite port company in Vizhinjam, Kerala. There is a fishermen blockade. The Adani Port's Rs. 7,525-crore project has displaced 600 people, beaches have been lost, and fishes have been vanished as groynes and dredging choke the coast. In Dighi, Maharashtra, and Gangavaram, Andhra Pradesh, the same company's expansions turn fishermen into strikers and labourers, and their seas sold. This Bill's vast powers from the Director-General to this Government would favour such giants over our fishermen.

The Congress Party demands justice, as the Cholas ruled with strength and V.O.C fought with courage. First, safety: modern boats, weather alerts, life vests for every fisherman from Kanyakumari to Puri, not words, but law. Second, livelihood: certify their boats for trade under this Bill; train them as the Cholas

trained their navy; and scrap the 30 per cent wage tax foreign crews escape. Third, diplomacy: end Sri Lankan and Pakistani assaults; free our boats; and show Chola bravery, not cowardice.

Fourthly, regarding environment, they should curb pollution and climate change, and probe the Prime Minister's favourite ports to see whether they are eroding our coasts and starving our fishes. We need independent studies, not corporate tales.

The Cholas built empires on the sea, VOC built defiance. Yet today, this Government props up Adani while fishermen sink. Vizhinjam's delays due to cyclones, granite shortages have cost Kerala crores, yet the company thrives.

Gangavaram's coal stalls over fishermen strikes, but who hears? In 2021, fishers rejected the Marine Fisheries Bill for its fines and neglect. Now, they distrust this Bill seeing Adani's hand where Chola and VOC should be. The Congress Party, which freed this nation, says to consult them and form a Committee with MPs from every coastal State to rewrite this Bill with the vision of our ancestors. It should be a shield for fishers, not a sword for tycoons.

From Virudhunagar, I see their thread in my weave as fish from Nagapattinam feeds my people. We fought for firework labourers when their lives were attacked. Now, we fight for fishers when ports and policies threaten. This Government must act not with slogans, but with solutions. They should fund Sagarmala fully not faintly. They should build boats as the Cholas did, not burden them. They should free our fishers, and not foreign fleets or Modi ji's favourite company's ambitions. Let this Bill be a tide that lifts all, a tribute to the Cholas'

ships, VOC's sacrifice, and the fisherman's sweat.

I stand here with a challenge, that is to make this House the fisherman's voice, the Cholas' echo, VOC's cry that from inland to ocean we are one. The sea is vast, but our resolve, forged by history's giants, must be vaster. Let us begin.

Thank you, Madam.

श्री अरुण गोविल (मेरठ) : धन्यवाद सभापति महोदया, जय श्री राम । कोस्टल शिपिंग बिल, 2024 लोक सभा में 2 दिसंबर 2024 को पेश किया गया था । इस बिल का मकसद भारत के कोस्टल ट्रेड को बढ़ाना तथा भारतीय ध्वजवाहक समुद्री जहाजों को बिना किसी बड़ी formality या लाइसेंस के coastal trade की permission देना है । अभी कोस्टल शिपिंग में विदेशियों का वर्चस्व है । वर्ष 2005 में यूपीए सरकार ने जब देश के पूर्वी तट व पश्चिमी तट के बीच व्यापार के लिए रास्ता छोटा करना चाहा, राम सेतु को तोड़ने की साजिश की, तब पूरे देश का ध्यान कोस्टल शिपिंग तथा यूपीए सरकार द्वारा भगवान श्री राम को काल्पनिक बताने की ओर गया था । तत्कालीन संस्कृति मंत्री श्रीमती अंबिका सोनी द्वारा भगवान राम को काल्पनिक बताने का एफिडेविट देने पर पूरे देश में यूपीए सरकार की घोर निंदा हुई थी और उन्हें वह एफिडेविट वापस लेना पड़ा । भारी जन विरोध के कारण तत्कालीन यूपीए सरकार रामसेतु को तोड़ नहीं पाई । आदरणीय प्रधानमंत्री श्री नरेंद्र मोदी जी के नेतृत्व में भारत सरकार ने वर्ष 2014 में राम सेतु तोड़ने की परियोजना को पूरी तरह से खारिज कर दिया । प्रधानमंत्री जी के इस आश्वासन पर पूरे देश की धर्म-परायण जनता ने चैन की सांस ली ।

सभापति महोदया, वास्तव में केंद्र सरकार की तेज निगाह से तटीय व्यापार भी छूटा नहीं है । प्रधानमंत्री जी ने ग्लोबल मैरिटाइम समिट 2023 का मुंबई में उद्घाटन करने के साथ, समुद्री क्षेत्र में इंटरनेशनल व नेशनल भागीदारी के लिए 23,000 करोड़ रुपये से अधिक के प्रोजेक्टों का उद्घाटन करके देश को समर्पित किया तथा वर्ष 2047 तक भारत के समुद्री बुनियादी ढांचे में सुधार के लिए 80 लाख करोड़ रुपये का निवेश करने की घोषणा की । जनवरी, 2024 में आदरणीय प्रधानमंत्री जी ने कोच्चि में भाषण देते हुए कहा कि जब भारत समृद्ध था, तब भारत की असली ताकत उसके बंदरगाह व पोर्ट सिटी

ही थे। आज भारत वैश्विक व्यापार का बड़ा केंद्र बनने जा रहा है और हम समुद्री ताकत बढ़ाने पर पूरा-पूरा ध्यान दे रहे हैं।

सभापति महोदया, इस बिल से भारत की सुरक्षा और व्यापारिक आवश्यकताओं को देखते हुए भारतीय नागरिकों के मालिकाना अधिकार वाले शिप कोस्टल शिपिंग में हेल्प करेंगे। भारत सरकार के पोर्ट, शिपिंग और वॉटरवेज मिनिस्टर श्री सर्वानंद सोनोवाल जी ने कोस्टल शिपिंग के लिए इस युगांतरकारी बिल को लोकसभा में पेश किया। इस बिल में भारत की जल सीमा में Indian ownership के जहाजों को छोड़कर, बिना लाइसेंस Shipping करने वाले दूसरे ships को रोकने का प्रावधान है।

इस बिल के जरिए भारतीय जहाजों को कुछ नियमों के साथ व्यापार की अनुमति दी जा रही है। शिपिंग के डायरेक्टर जनरल किसी भी शिप को भारतीय समुद्री सीमा में काम करने की अनुमति तभी देंगे, जब वे उस शिप पर काम करने वाले लोगों की नागरिकता सुनिश्चित कर लेंगे या फिर वह जहाज भारत में बना हुआ होना चाहिए। इस प्रकार इस क्षेत्र में भारतीय लोगों के लिए नौकरी की बड़ी संभावनाएं पैदा होंगी और भारत में शिप बिल्डिंग को भी प्रोत्साहन मिलेगा। इस बिल के जरिए कोस्टल शिपिंग के विकास एवं वृद्धि के लिए नेशनल कोस्टल एंड इनलैंड शिपिंग स्ट्रैटेजिक प्लान तैयार करने की भी योजना है। इस बिल को इसलिए भी न्याय संगत कहा जा सकता है, क्योंकि इस बिल के अनुसार किसी भी लाइसेंस को सस्पेंड, कैंसिल अथवा संशोधित तब तक नहीं किया जाएगा, जब तक दूसरी पार्टी को अपना पक्ष रखने का पूरा अवसर न दिया जाए।

भारत में कोस्टल शिपिंग की अपार संभावनाएं हैं, क्योंकि भारत की जो कोस्टल लाइन है, वह लगभग 7,500 किलोमीटर की है और यह कोस्ट लाइन दुनिया के प्रमुख अंतर्राष्ट्रीय समुद्री जलमार्गों के नजदीक है। हमारी कोस्ट लाइन से जहां एक ओर मॉरिशस, अरब देश, अफ्रीका, यूरोप इत्यादि देशों में व्यापार किया जा सकता है, वहीं अगर पूर्व की ओर देखें तो सिंगापुर, मलेशिया, इंडोनेशिया, ऑस्ट्रेलिया और पूरे दक्षिण पूर्व एशिया के देशों के साथ व्यापार किया जा सकता है।

भारत को अपनी लंबी कोस्ट लाइन का एक बड़ा लाभ यह भी है कि कोस्टल शिपिंग के जरिए व्यापार करना, व्यापार के दूसरे साधनों के मुकाबले बहुत सस्ता पड़ता है। इतनी बड़ी कोस्ट लाइन के

कारण अगर पश्चिम बंगाल से केरल तक माल ले जाना है तो कोस्टल शिपिंग उसमें बहुत अधिक सहायक है। इसी तरह यदि केरल से गुजरात तक माल पहुंचाना है तो उसके लिए शिपिंग सबसे सस्ता जरिया है।

वास्तव में, कोस्टल शिपिंग भारी कार्गो को एक समुद्री तट से दूसरे समुद्री तट तक ले जाने में बेहद सहायक है और एक कोस्ट लाइन से 20 नॉटिकल मील तक कोस्टल शिपिंग मानी जाती है। कोस्टल शिपिंग देश के प्रमुख बंदरगाहों के बीच जहां व्यापार में सहायक है, वहीं कोस्टल शिपिंग के जरिए कंटेनर, बड़े साइज के कार्गो, ट्रक, सेमी ट्रेलर, कार, ट्रेलर, अनाज, फर्टिलाइजर, स्टील, कोयला, नमक, पत्थर, स्क्रेप, मिनरल्स आदि को भी कम दाम में परिवहन किया जाता है।

कोस्टल शिपिंग का एक और बहुत बड़ा लाभ यह है कि जहाँ सड़क परिवहन से प्रदूषण फैलता है, वहाँ कोस्टल शिपिंग एनवायरनमेंट फ्रेंडली है। इस बिल के पास होने से परिस्थितियाँ भारतीय शिपिंग कंपनियों के पक्ष में बदलेंगी, रेड टेपिज्म कम होगा तथा स्थानीय व विदेशी व्यापार में भारतीय शिपिंग कंपनियों की भागीदारी भी बढ़ेगी। सबसे महत्वपूर्ण बात यह है कि भारतीय ध्वजवाहक शिपिंग कंपनियों को कोस्टल शिपिंग में लाइसेंस की जरूरत नहीं रहेगी। इस बिल का उद्देश्य घरेलू शिपिंग कंपनियों की नौ परिवहन में भागीदारी व रोजगार बढ़ाना है। यह एक राष्ट्र हित उद्देश्य है। अतः मैं इस बिल का पूर्ण रूप से समर्थन करता हूँ।

श्री नरेश चंद्र उत्तम पटेल (फतेहपुर) : माननीय सभापति महोदया, मैं इस 'तटीय पोत परिवहन विधेयक, 2024' पर अपने विचार रखने के लिए खड़ा हुआ हूँ। यह विधेयक अच्छे इरादों की बात करता है, लेकिन इसमें कई खामियाँ हैं, जो हमारे देश के हितों को नजरअंदाज करती हैं। मैं पाँच मुख्य बिंदुओं पर अपनी बात रखना चाहता हूँ।

यह विधेयक सारी शक्ति केंद्र के हाथों में देता है। शिपिंग महानिदेशक को लाइसेंस और नियम बनाने का अधिकार देना राज्यों की भूमिका को कम करता है। तमिलनाडु, गुजरात और बंगाल जैसे तटीय राज्य इस विधेयक में अपनी आवाज़ खो रहे हैं। क्या यह संघवाद का सम्मान है? हम माँग करते हैं कि राज्यों को निर्णय प्रक्रिया में शामिल किया जाए। सरकार कहती है कि यह विधेयक रोजगार

बढ़ाएगा, लेकिन यह बड़े कारपोरेट्स को फायदा पहुँचाने वाला है। यह मछुआरों और छोटे जहाज मालिकों को फायदा नहीं पहुँचाएगा।

सभापति महोदया, वर्ष 2001 में सिर्फ एक बड़े बंदरगाह, मुंद्रा से अडानी समूह आज सबसे बड़ा निजी ऑपरेटर बन गया है, जिसके पास 14 बंदरगाह और टर्मिनल्स हैं, जो देश के बंदरगाहों से गुजरने वाले सभी कार्गो का एक चौथाई हिस्सा संभालते हैं। औसतन हर 500 किमी तट पर एक अडानी बंदरगाह है। पिछले 10 सालों में जो अभूतपूर्व विस्तार हुआ है और जिसका ज्यादातर हिस्सा अधिग्रहणों के ज़रिए हुआ है, वह एक चिंता का विषय है।

उसके बाद एक बंदरगाह खरीदने की अनुमति क्यों दी जा रही है? कुछ मामलों में तो पिछले मालिकों पर छापे के बाद और इसके गंभीर सुरक्षा निहितार्थों के बारे में विचार किए बिना सितंबर 2021 में गुजरात के मुंद्रा पोर्ट पर 3,000 किलोग्राम ड्रग्स जब्त की गई। यह एक गंभीर चिंता का विषय है।

माननीय सभापति महोदया, अगर विदेशी कंपनियों को अधिक अधिकार मिलते हैं तो असमानता बढ़ेगी। क्या गरीब तटीय समुदायों के लिए कोई ठोस योजना है? हमें समावेशी विकास चाहिए न कि चुनिंदा लाभ। वर्ष 2001 में सिर्फ एक बड़े बंदरगाह मुंद्रा में अडानी समूह आज सबसे बड़ा निजी ऑपरेटर बन गया है, जिसके पास 14 बंदरगाह और टर्मिनल्स हैं, जो देश के बंदरगाहों से गुजरने वाले सभी कार्गो का एक चौथाई हिस्सा है। हमारी तट रेखा सुंदरवन से लेकर पश्चिमी तट तक संवेदनशील है, लेकिन यह विधेयक प्रदूषण रोकने के लिए सख्त नियम नहीं लाता है। जहाजों से होने वाले उत्सर्जन और कचरे पर निगरानी का कोई प्रावधान नहीं है।

माननीय सभापति महोदया, क्या हम व्यापार के लिए अपनी प्रकृति को दांव पर लगाएंगे? पर्यावरण सुरक्षा को प्राथमिकता देनी होगी। शिपिंग महानिदेशक को इतनी शक्ति देना नौकरशाही को बढ़ावा देता है। राष्ट्रीय डेटाबेस की बात तो हो रही है, लेकिन डाटा गोपनीयता का क्या? यह विधेयक पारदर्शिता के बजाय अस्पष्टता लाता है। हम संसदीय निगरानी और जन परामर्श की मांग करते हैं, ताकि जनता की आवाज सुनी जाए। अंत में यह विधेयक बुनियादी ढांचे की कमियों को नजरअंदाज करता है। बंदरगाहों में सुविधाएं नहीं हैं, अंतर्देशी संपर्क कमजोर हैं। गंगा नदी पर राष्ट्रीय जलमार्ग की हालत

देखिए। गाद, कम गहराई और टर्मिनलों की कमी इसे बेकार बनती है। गंगा जैसे जलमार्गों को बिना ठीक किए तटीय नौवहन से जोड़े, यह विधेयक सिर्फ कागजी वादा है। सरकार को निवेश करना होगा न कि सिर्फ कानून बनाना।

माननीय सभापति महोदया, मेरा जिला फतेहपुर गंगा-यमुना के बीच में स्थित है। मेरे गृह जनपद में बहुत जिले हैं। अखनई जैसी झील है, जो अंतिम सांस ले रही है। इस झील की परिधि सात किलोमीटर है, जो नैनीताल झील से भी अधिक है। इस झील से ससुर खदेरी नदी निकलती है, जो यमुना की सहायक नदी है और यमुना अंततः गंगा की सहायक नदी है। फतेहपुर में इसके अतिरिक्त कई अन्य जिले हैं, जिनके पुनरुद्धार की तत्काल आवश्यकता है। मेरी सरकार से मांग है कि इन झीलों के पुनरुद्धार हेतु 'नमामि गंगे योजना' के तहत विशेष परियोजना लागू की जाए।

माननीय सभापति महोदया, अभी सदन में मछुआरों की दैनिक स्थिति पर चर्चा हो रही थी। मान्यवर मेरे जिले में गंगा यमुना के किनारे मछुआरे बहुत बड़ी तादाद में रहते हैं, लेकिन डबल इंजन की सरकार में उन मछुआरों की जीविका पर पूरा कुठाराघात किया गया है। माननीय अखिलेश यादव जी की सरकार में मछुआरों को आवास दिए गए। माननीय अखिलेश यादव जी की सरकार में उनको तालाब के पट्टे दिए गए, उनको गंगा-यमुना के किनारे मछली मारने के लिए ठेके दिए गए, लेकिन आज उस डबल इंजन की सरकार में, मेरे जनपद में माफिया हावी है। वह खनन से लेकर मछली के ठेके, सब इकट्ठा ले लेते हैं, जो लगातार मछुआरों के पेट पर लात मार रहे हैं। यह विधेयक केंद्रीकृत, कॉर्पोरेट हितैषी और अधूरा है। हम संशोधन चाहते हैं। राज्यों की भागीदारी, पर्यावरण सुरक्षा और छोटे ऑपरेटरों के लिए समर्थन सुनिश्चित किया जाए, ये देश के भविष्य हैं, इन्हें हल्के में न लिया जाए।

माननीय सभापति महोदया, मेरी कुछ मांगें हैं। मैं आपके माध्यम से सरकार के सामने वे बातें कहना चाहता हूँ कि भारतीय शिपिंग कंपनियों को प्राथमिकता दी जाए, विदेशी कंपनियों को सीमित छूट मिले ताकि राज्यों को इस विधेयक के निर्माण में परामर्श और भागीदारी का अधिकार मिले, भारतीय मछुआरों और समुद्री श्रमिकों की सुरक्षा के लिए ठोस प्रावधान जोड़े जाएं, राष्ट्रीय सुरक्षा को ध्यान में रखते हुए विदेशी जहाजों के प्रवेश और गतिविधियों पर कड़ी निगरानी रखी जाए। पर्यावरण सुरक्षा को

ध्यान में रखते हुए इस विधेयक में सख्त प्रावधान जोड़े जाएं।

माननीय सभापति महोदया, यह विधेयक भारत के समुद्री क्षेत्र के लिए महत्वपूर्ण है लेकिन इसे बिना जरूरी सुधारों के लागू करना आत्मघाती साबित होगा। हमारी मांग है कि सरकार इस विधेयक पर पुनर्विचार करें और इसमें भारतीय हितों को प्राथमिकता दी जाए, अन्यथा यह विधेयक भारत के तटीय व्यापार और सुरक्षा के लिए एक गंभीर खतरा बनेगा। इन शब्दों के साथ आपने मुझे बोलने का समय दिया है, इसके लिए मैं आपका धन्यवाद करता हूँ।

PROF. SOUGATA RAY (DUM DUM): Madam, I rise to speak on the Coastal Shipping Bill, 2024, brought forward by the hon. Minister of Ports, Shipping and Waterways, Shri Sarbananda Sonowal.

Coastal shipping is a huge area. It covers 7,500 kilometres of our coast. The problem with our coast is that we have a long coastline, but it is not indented. If you compare it with the Scandinavian coast, there is indentation, so that ships can go straight into the harbour. We do not have that facility, but we have to make do with what we have.

Now, the main thing is that coastal shipping is cheaper. Madam, you are from Madhya Pradesh, you would not realise the problems we have in Kolkata. From Kolkata to Chennai, we can carry coal very easily. It is easier than a train or a truck. This is very prevalent. The hon. Minister wants to improve that. But, at present, waterways account for only 6.4 per cent of our transport mix. It is much lower than countries like China, Japan and the EU. The Bill seeks to increase the share to 7.5 per cent by 2030, and 12 per cent by 2047, thereby reducing congestion on roads and railways.

The hon. Minister has done some work on improving inland river

connectivity. Mainly, our national waterways are there like Ganga, Brahmaputra and other places. Madam, you would be surprised to know that from Kolkata port, there are ships going to Cachar. How do they go? They go down Ganges to the sea. Then from Bangladesh, they go up Brahmaputra to reach Cachar. There is a regular trip to Karimganj from Kolkata. Now, these are great advantages. There is no traffic jam on waterways and the cost is less. But there is one thing. If we improve our coastal shipping, it will enhance India's marine competitiveness. Though 100 per cent FDI is allowed in the shipping sector, complex regulations have hindered foreign investment so far. We must not allow regulations to hamper investment. This Bill introduces uniformity and transparency, encouraging more ships to register in India and boosting maritime trade.

Madam, you possibly know that there are mechanized vessels and non-mechanized vessels. For instance, if you take a huge barge going by the Ganges or going into Bangladesh, it is a non-mechanized vessel. If you look at the huge oil platforms through which we raise oil from Bombay high, they are also non-mechanized.

The mechanised vessels are those which use an engine. The engine may be a petrol engine. But it is better to have a CNG engine. That will improve our marine competitiveness. This is one suggestion that we have. We should have a provision in Clause 3 requiring at least 50 per cent of India's domestic cargo to be transported by Indian-flagged vessels. In this House, a few days ago, I mentioned that we have not given attention to the shipping sector. Mr. Sonowal, as a Minister, is giving attention to the shipping sector. He is trying to improve both inland, coastal

and high seas ship transportation. That is a big way of improving our situation.

The Bill mandates the creation of a National Coastal and Inland Shipping Strategic Plan within two years of the commencement of the Act. But one requirement is that we must not depend wholly on the Director-General of Shipping. The Director-General of Shipping is the biggest bureaucrat in the Shipping Ministry after the Secretary. We must create an independent body to look after shipping matters, instead of giving it to a single Director-General of Shipping.

There is a big problem of Indian seafarers or sailors finding jobs. The Government should mandate a minimum quota of Indian seafarers in Indian-flagged vessels. We should give more encouragement to the shipping companies that employ Indian seafarers through tax rebates.

Lastly, the new National Coastal and Inland Shipping Strategic Plan should not be implemented in a hurry. From ancient times, ships have opened up India's doors. You know in the 15th century, Vasco da Gama came from Portugal to India through a ship. But even before that, Samrat Ashok sent his children to the South East Asia. Shivaji had a fleet. Kanhoji Angre was Shivaji's Admiral. He had the finest navy. The Vijayanagar kings and Cholas also had fleets. So, I would urge upon the Shipping Minister – he has got straight four years till the next elections – that he should show some result in Andhra Pradesh which is having the second-largest coastline in the country. It will benefit from the Bill, so will Maharashtra which has got a big coastline.

I do not want to prolong my speech. Bills should not be introduced only to establish or force regulations. There are too many regulations. You get a

punishment because of this. You have to pay so much.

No, Bills or laws should be there to encourage shipping. And I would like our Indian shipping to benefit totally from this Bill.

I look forward to Kolkata benefitting because Kolkata has been an inland for a long time. Ships go out from Kolkata to Chennai, to Bangladesh. And it will benefit very much if shipping is included.

I have nothing to oppose in the Bill. I have made some suggestions.

With these words, I thank the hon. Minister.

Thank you.

SHRI D. M. KATHIR ANAND (VELLORE): Vanakkam, Madam Chairperson.

Esteemed Members of this House, I stand before you today not merely as a representative but as a voice of Tamil Nadu, a State wronged by the Coastal Shipping Bill, 2024.

This legislation, draped in the garb of modernization, is an insult to our maritime legacy, a betrayal of our economic aspirations, and a dagger aimed at the heart of our coastal communities. Tamil Nadu, with its 1,076 kilometres of coastline, its bustling ports, and its indefatigable people, deserves better than this half-baked Central-centric travesty.

Madam, let me tear through its façade and demand justice for my State. First, this Bill dares to dangle the carrot of ease of doing business by scrapping licences for the Indian-flagged vessels. It is a fine idea. You have ignored the stark reality of Tamil Nadu. Our shipyards are shadows of what they could be, our ports groan under decades of neglect, and our shipping firms struggle to compete. Where are

the ships we are meant to flag?

Madam, Gujarat may boast its maritime might, but Tamil Nadu languishes without the infrastructure to claim this so-called benefit. Our visionary leader, our hon. Chief Minister of Tamil Nadu, Shri M.K. Stalin, has fought to rise above this apathy, pushing for port expansions at Tuticorin, modernizing Chennai, and dreaming of a shipbuilding hub in our State. Why, then, does this Bill offer us crumbs while others feast? We demand funding, not empty promises.

Secondly, the Bill's grand talk of integrating inland waterways with coastal shipping, is a cruel joke for Tamil Nadu. The Buckingham Canal, once a jewel of our trade network, lies choked and abandoned, a victim of Central indifference. Our Chief Minister has tirelessly championed its revival, allocating funds and drafting plans to link it to our ports. Yet, this Bill offers no support, no commitment, just vague platitudes about coordination. Why must Tamil Nadu beg for what other States are handed? We will not be sidelined while the Centre dreams of rivers that we do not have. Restore our waterways or admit this Bill is a sham.

Madam, thirdly, the National Coastal and Inland Shipping Strategic Plan is a slap in the face of the State's autonomy. Every two years, the Centre will dictate our maritime fate as if Tamil Nadu's needs can be scribbled on a bureaucrat's notepad. Our minor ports need dredging, our fishing harbours need protection, our industries need connectivity. Yet, this Bill chains us to a centralized leash. Our Chief Minister has shown the way, fostering maritime growth with initiatives like the Tamil Nadu Maritime Board and coastal economic zones. Why should his efforts be shackled by a plan that ignores our voice? We demand co-ownership of this

strategy, not subservience to it.

Madam, fourthly, the environmental stakes of this Bill are a ticking time bomb for Tamil Nadu. Our Gulf of Mannar, our Palk Bay, are not just waters, they are our lifeblood, cradling biodiversity found nowhere else. Increased shipping, spurred by this Bill, promises oil spills, pollution, and ruin for our fishermen.

The Ennore disaster still haunts us-oil-stained shores, poisoned fish, broken livelihoods, yet enforcement falters. There is a fine of Rs. 15 lakh, a pittance when our ecosystem hangs in the balance. Our Chief Minister has stood firm, enforcing green norms and pushing for sustainable ports. This Bill must match his resolve with ironclad safeguards or it is a death sentence for our coast.

Finally, the Bill's contempt for our small-scale operators is unforgivable. Tamil Nadu's maritime soul beats in the catamarans and mechanized boats of our 1.2 million fisherfolk and traders. They are not footnotes; they are our backbone. Yet this Bill fixates on grand vessels, leaving our small operators to drown in red tape and costs they cannot bear.

Our Chief Minister has uplifted them with subsidies, training, and harbour upgrade efforts which this Bill ignores. We will not let Delhi crush the very people who sustain us. Amend this Bill to protect them or face our wrath.

Hon. Members, Tamil Nadu is not a beggar at the table of progress. We are a titan which is demanding our due. Our Chief Minister has lit the path, expanding Tuticorin's capacity, greening our ports, and dreaming of a maritime renaissance. But this Bill dims that light with its neglect, its arrogance, its blindness.

I say to this House to rewrite it, fund our ports, revive our waterways, respect

our autonomy, shield our environment, and honour our small operators.

Anything less is an affront to Tamil Nadu's pride, a mockery of our Tamil Nadu Chief Minister's toil, and a betrayal of our people.

We will not bow; we will not break. Give us justice, or prepare for our roar.

Thank you, Madam.

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Thank you, Madam, for allowing me to speak on this Bill.

I stand in support of the Coastal Shipping Bill, 2024. Madam, we have a great history of seafaring, trading and maritime. As *Dada* has just mentioned earlier, from Medieval times, we were trading with all the way from mainland Europe to Japan, and also our ship building has been one of the world class until the time Britishers arrived into the country. So, we had great history in maritime but somehow in the last few centuries or so, we have really fallen behind and recently, we have been far behind with regard to the logistic cost that India is bearing.

When you look at the logistics cost that India does have on par with the GDP, we have almost 13-14 per cent of the cost that we have to pay for the logistics whereas the global average is around 8-9 per cent. So, this is actually hampering the MSMEs, the manufacturing sector, that is there in India. So, to bring down this logistics cost, this Bill is very much needed.

The second reason why this Bill is needed is that only 6.4 per cent of the transport mix across the country is happening with the waterways either be it the inland waterways or outside the ocean. So, this is very less when compared to the world average. So, this Bill is very much necessary to increase the transport mix

so that more goods can be transported.

The third reason why this Bill is needed is that there is a provision for 100 per cent FDI that can be brought into this sector. Unlike the aviation sector or the national highways sector where the FDI was allowed, it was very much well taken up and most of the projects are being funded but somehow, because of a lot of bureaucracy that is involved in this sector, this 100 per cent FDI even though it is allowed, is not being taken into account. So, this Bill is very much needed for encouraging this.

Coming to suggestions that I want to make, I have three suggestions.

The first one is - I think *Dada* has already mentioned about it - that fifty per cent of the Indian domestic cargo has to be mandated so that they can be transported *via* Indian flagged vessels. For example, China does that wherein the China flagged vessels will have mandatory condition that some per cent of the cargo has to be taken care of by the Chinese flagged vessels. So, I hope the Minister will take this into account.

The second suggestion is that there are a lot of seafarers that are doing a lot of good work not only in Indian vessels but also in the vessels outside the country. So, mandate the minimum quota for the Indian seafarers so that they get better jobs on the Indian vessels.

The third suggestion I want to make is that 49 per cent of the Indian coastal fleet is almost 20 years old or more. What the people are asking for is low-cost capital and long-term financing because the shipbuilding industry needs to be developed. We do not have an Indian shipping vessel fleet when compared to even

small countries like France and Italy which have their own shipping liners. Even China has its own shipping vessel fleet. I think we need to look at it in this direction. This low-cost and long-term financing is the need of the hour, and I hope the hon. Minister will take this into account.

When discussing this Bill, we must also consider Andhra Pradesh which has one of the longest coastal lines of 1,000 kilometres, three major ports, and 12 non-major ports. We have become a hub for shipbuilding and maritime trade. Our hon. Chief Minister, Shri Chandrababu Naidu, recently announced a Maritime Policy which I am not sure if any other State has done. However, in Andhra Pradesh, it was announced only three months ago. We understand the need to develop this industry, and thus we have announced this policy.

The Union Government has announced the establishment of five shipbuilding and ship repair clusters, one of which is coming to Andhra Pradesh. I thank the Minister and our hon. Prime Minister for this sanction. Additionally, I request that the Buckingham Canal, which has been there for the last 100 or 150 years, and runs through my district of Guntur all the way to Chennai, be considered, as it will reduce shipping and maritime costs. We have ships, a large coastal line, and many ports. However, if there is also an inland shipping process with this Buckingham Canal, it will significantly lower the logistics costs. Therefore, I request the hon. Minister to look into this matter.

Madam, this sector needs to be developed, which is why Andhra Pradesh has introduced the Maritime Policy. For this sector to grow, two things must be kept in mind: a robust security mechanism and an urgent need to safeguard port assets.

I can provide an example of Vishakhapatnam Port. An incident occurred last year, around February or March, involving a shipping container that came from Brazil to Andhra Pradesh, importing seafood for the shrimp industry. However, INTERPOL sent a message indicating cocaine was in the shipping container, leading to the ship being stopped in Vishakhapatnam Port.

While I understand the need for caution, the due process took nine months to clear the container. If the process takes nine months, how can we encourage investment in the sector in India? I must mention that my name was dragged into that incident, but ultimately, nothing was found. I share this example because it does not bode well when we are asking for 100 per cent FDI to come in. Therefore, I request the Minister to address this issue.

The second issue pertains to Kakinada port. My fellow MP is also present here, and I mention this issue because we need to safeguard the port assets. In the previous Government, Kakinada port, valued at around Rs.2,500 crore for a 40 per cent stake, was taken out by force for Rs.494 crore. The crux of the problem is that maritime trade is affected, and the transportation of goods from this port is hampered due to the lack of protection for port assets.

I request the hon. Minister to examine as to how these transactions are conducted to ensure transparency. Whenever such transactions occur, both the Central and State Governments should be informed as many people and employees working in the port are affected. Therefore, I urge the Minister to consider this. When we seek 100 per cent FDI and aim to streamline the processes, I request the Minister to address issues related to security and the safeguarding of

port assets.

With these observations, I support this Bill wholeheartedly. Thank you.

डॉ. आलोक कुमार सुमन (गोपालगंज) : माननीय सभापति महोदया, मैं आपके प्रति आभार व्यक्त करता हूँ कि आपने मुझे आज कोस्टल शिपिंग बिल, 2024 पर अपनी बात रखने का मौका दिया है।

महोदया, जैसा कि हम सभी जानते हैं, हमारे देश में 7,500 किलोमीटर का समुद्री किनारा है, जिसमें माल ढुलाई और यात्रियों की आवाजाही शामिल हैं। यह समुद्री किनारा विश्व के विभिन्न देशों के लिए माल ढुलाई में अपनी महत्वपूर्ण भूमिका भी निभाता है, जो देश की अर्थव्यवस्था के विकास के लिए जरूरी भी है। यह भी देखा गया है कि समुद्र के रास्ते से माल ढुलाई केवल आसान ही नहीं है, बल्कि सस्ता भी है।

महोदया, कोस्टल शिपिंग बिल, 2024 लाने का मुख्य उद्देश्य यह है कि इससे ट्रांसपोर्ट कनेक्टिविटी के साथ-साथ इंफ्रास्ट्रक्चर को बढ़ावा मिले, समुद्री व्यापार को भी बढ़ावा मिले तथा उत्पादन लागत कम हो। पुराने कानूनों, जैसे कोस्टिंग वेसेल्स एक्ट, 1838 और मर्चेंट शिपिंग एक्ट, 1958 में एकरूपता का अभाव था। यह भी जरूरी है कि हम इस नए विधेयक में सेफ्टी, सिक्योरिटी और प्रदूषण जैसे विषयों को भी एड्रेस करें। वर्तमान विधेयक के पास होने से लाइसेंस रिक्वायरमेंट सिम्पल होगा तथा भारतीय झंडे वाले जहाजों की भागीदारी को बढ़ावा मिलेगा और भारतीय जहाजों को तटीय शिपिंग में भाग लेने का अधिक मौका मिलेगा और इससे राष्ट्रीय सुरक्षा को भी मजबूती मिलेगी।

महोदया, तटीय शिपिंग यातायात में पिछले तीन वर्षों में लगभग 11 प्रतिशत की बढ़ोतरी हुई है। वर्ष 2021-22 में यह 133 मिलियन मीट्रिक टन प्रति वर्ष (एमएमटीपीए) और वर्ष 2022-23 में 151 मिलियन मीट्रिक टन प्रति वर्ष, वर्ष 2023-24 में 162 एमएमटीपीए रहा है। सरकार के 'समुद्री अमृत काल विज़न 2047' के अनुसार देश में परिवहन किए जाने वाले तटीय कार्गो की संख्या बढ़ाकर 1300 एमएमटीपीए करने की योजना है। इससे व्यापार एवं रोजगार को भी बढ़ावा मिलेगा।

महोदया, इस विधेयक के सेक्शन - 41 में यह प्रावधान है कि कोस्टल शिपिंग में जो भी समस्याएं होंगी, उनका निष्पादन किया जाएगा। जैसा कि हम सभी जानते हैं कि हमारे देश में भारत के तटों से

माल ढुलाई में तेजी आई है। शिपिंग मंत्रालय के डेटा का अध्ययन करने से पता चलता है कि सरकारी बंदरगाहों की तुलना में निजी बंदरगाहों में वृद्धि दर ज्यादा रही है। इस बिल में मेरा सुझाव है कि सरकारी बंदरगाहों की भी संख्या बढ़ायी जाए, ताकि अधिक से अधिक रोजगार का सृजन हो।

महोदया, अप्रैल, 2023 से अगस्त, 2023 सरकारी बंदरगाहों द्वारा संचालित कोस्टल शिपिंग में केवल 1.3 प्रतिशत की वृद्धि हुई है। कुछ बड़े तटीय केन्द्रों में तटीय आवाजाही में पिछले साल की तुलना में गिरावट आई है। वर्ष 2023-24 में प्रमुख बंदरगाहों में 750 लाख टन तटीय कार्गो का संचालन किया गया है जबकि गैर-प्रमुख बंदरगाहों से 550 लाख टन की ढुलाई हुई है।

महोदया, माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी और हमारे माननीय मुख्य मंत्री श्री नीतीश कुमार जी के नेतृत्व वाली सरकार ने यह निर्णय लिया है कि पाँच राज्यों - गुजरात, महाराष्ट्र, केरल, आंध्र प्रदेश और ओडिशा - में शिप बिल्डिंग और शिप रिपेयर क्लस्टर्स स्थापित किए जाएं। इस विधेयक से निश्चित ही कोस्टल शिपिंग में मजबूती आएगी। वर्तमान विधेयक के पास होने से भारत के समुद्री बुनियादी ढाँचे में क्रांतिकारी बदलाव आएगा।

सभापति महोदया, कोस्टल शिपिंग बिल के पास होने से देश में जलमार्ग के नए राजमार्ग बनेंगे, देश में रोजगार के नए अवसर पैदा होंगे और विकास का मार्ग भी प्रशस्त होगा। इस बिल में मेरा सुझाव है कि हर मौसम में काम करने वाले गहरे पानी के बंदरगाहों को भी बनाने का प्रावधान किया जाए, ताकि हम समुद्री क्षमताओं का भरपूर उपयोग कर सकें।

महोदया, 'सस्टेनेबल डेवलपमेंट गोल्स - 14' समुद्रों और सतत विकास के लिए समुद्री संसाधनों के उपयोग की बात करता है, इसलिए मेरा यह सुझाव है कि हरित ईंधन और हाइड्रोजन संचालित जहाजों के निर्माण को भी बढ़ावा दिया जाए, ताकि समुद्री प्रदूषण को भी अधिक से अधिक कम किया जा सके।

महोदया, इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करते हुए इस विधेयक का समर्थन करता हूँ।

16.00 hrs

SHRI ANIL YESHWANT DESAI (MUMBAI SOUTH-CENTRAL): Thank you, Madam, for giving me an opportunity to participate in the discussion on the Coastal Shipping Bill, 2024. I have a few points to make. I think the Minister of Ports, Shipping and Waterways is absent from the House.

This Bill has a main objective to enhance and strengthen the water-based trade. India has more than 7,500 kilometre coastline, out of which around 750 kilometres are in Maharashtra. As per the laws of the shipping industry, major ports are regulated by the Central Government and minor and intermediate ports are taken care of by the Maritime Boards of the State Governments.

Madam, when nothing was in sight and when India was ruled by the Britishers, or much before that, when the Mughal emperors reigned India, it was Chhatrapati Shivaji Maharaj, who you could call or describe as a visionary, was the Rear Admiral of the naval fleet. Kanhoji Angre was the Chief Commander of the Naval Force of Chhatrapati Shivaji Maharaj. Since then, in Maharashtra, we have witnessed many changes. However, over the years, the infrastructure that should have been robust is, unfortunately, lacking here in India.

16.02 hrs

(Dr. Kakoli Ghosh Dastidar *in the Chair*)

Madam, waterways is the cheapest mode of transportation when compared to rail or even road transport. But what laws are we going to follow? Now, regarding this Bill, within the time allotted to me to speak, I would like to say that, as mentioned earlier by Prof. Sougata Ray Ji, the powers granted to the Director General of Shipping (DGS) through this Bill are quite significant. This concentration

of power in the hands of the Director General could hamper the objectives and aims that the Bill seeks to achieve.

There is also a revision in penalties. When we think of encouraging one aspect, and if the Government is seriously considering implementing measures for the people, the participation of private players is also envisaged in this. A lot of encouragement has been given to facilitate their involvement as well. While regulation is necessary to maintain accountability and enforce the law, it should not be overly restrictive. If we want to ensure the right kind of liberty, at the same time, we must strike a balance. If we look at international standards, we are still far from meeting those benchmarks.

Take, for instance, the compounding of offenses. These powers currently lie with the Principal Officer and the DGS authorities. While strict actions such as revocation of licenses are understandable for habitual offenders, there should be a distinction for cases where mistakes occur due to oversight or inadvertence. For instance, if an individual forgets or misplaces essential documents during a check and is penalized with severe consequences, it not only affects that person or organization but disrupts the entire ecosystem.

Another important aspect is regarding the recruitment of skilled professionals. Indian seafarers today face significant challenges because foreign shippers dominate the industry. If Indian-flagged vessels are to play a larger role, we must compare our situation with international practices.

Internationally, total exploitation of our seafarers and sailors is happening, and there has to be a check as far as this new regulation is concerned. Their

emoluments, their remuneration, and really that kind of scope need to be there so that the crew is developed and the other technical staff is also developed. Furthermore, this is not only for the carrying or carriage of goods and passengers. Besides that, non-propelling vessels like drilling units are also included in this. By encouraging trade out of the coast, coastal trade must progress as it has been designed. Therefore, these are the areas where I think the Government will need to give much more attention than what has only come out by way of this legislation. Once it is done, I believe we will be at par, or we should have the objective that India would be one of the best and compete internationally with foreigners and advanced countries. We need to build that kind of infrastructure and provide the necessary encouragement. I support this Bill. Thank you, Madam.

16.07 hrs

BUSINESS ADVISORY COMMITTEE
9th Report

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI
ARJUN RAM MEGHWAL):** Hon. Chairperson, Madam, with your permission, I rise to present the 9th Report of the Business Advisory Committee.

16.08 hrs

COASTAL SHIPPING BILL, 2024 – Contd.

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, I stand here on behalf of the

Nationalist Congress Party (SP) to speak on the Coastal Shipping Bill.

As mentioned earlier by my colleagues, India has a history of maritime trade and a strong naval fleet for generations. Be it Chhatrapati Shivaji Maharaj, the Chola dynasty, or the Pandyan dynasty, these are several dynasties that contributed significantly to maritime wars and trade, making our global trade much closer and more effective. While this happened in India's history, modern India emerged under the leadership of Pandit Jawaharlal Nehru. Maharashtra has a long coastal route connected to other States in the south. In our long coastal line, we in Maharashtra have the JNPA, which is one of the finest ports in India. We also have the Mumbai Port, which is a very old but effective port in Maharashtra, located in Mumbai. Additionally, the new Vadhavan port is coming up in Maharashtra, which we discussed just last week.

I appreciate the efforts of the hon. Minister, but I have noticed that he comes up with one Bill every week. I request him to bring a large consolidated Bill that makes effective changes in his Ministry, as it will have a larger impact on the maritime trade that this Government is trying to promote. I would like to make a few suggestions to the hon. Minister and ask him a few questions for clarification regarding the industry as well. There were the 1838 and 1958 Vessels Acts, which talked about regulation, safety, security, and pollution prevention. While he is covering all these points and consolidating several of these issues every week in his Department, I request him to ensure that every fisherman is protected and looked after whenever we undertake this sort of work because we just debated fishery, dairy, agriculture, and allied businesses. My colleagues from the DMK are

sitting here. I know how much they suffer every time a fisherman inadvertently crosses the border, as they have no clue. There are really no borders there. They are caught and punished. I think while we have policies for port and maritime trade, we must be very sensitive to the fishermen of this country, who are a critical part of our economy. They participate in the growth of this country. Just because they do not have a loud voice or create crores of infrastructure does not mean they do not deserve a voice in this House that we are standing on.

I would like to ask them a few questions to seek clarifications. As regards streamlining of licensing in these procedures, I appreciate the efforts of the Government to bring the foreign and the Indian vessels together on the same thing. But while you are bringing this great introduction by using technology, I would like to ask this. Will there be a license which will be approved or rejected in a timeline manner? If you are using so much technology, it has to be very effective and it has to be time bound and only then this industry would really grow. Nobody wants harassment.

The second thing is that they have used the word 'services'. Now, there are various services after GST has come. In the Income Tax Bill there is a word 'service'. GST has a word 'service'. Every industry has the word 'service'. Now, in this also they have brought in a 'service'. So, while there is taxation and services, the definition of the word 'services' must be totally uniform in all these cases. This is something that the Government must clarify, and if they have not done it, I would urge them to bring it under one meaning in every Bill and make sure that it is the same everywhere so that there is no confusion in any industry.

The next thing is about modernization and digital integration. Now, they have talked about making a database. It is so easy with so much technology, but this real database has to be analysis-driven and make sure that policy-making and investments in this industry are tracked. It is because most young people who are looking for jobs are always confused as they do not know where to apply, and even if they apply the skilling is not good enough. There is always upgrading of skills required with so much change in technology. The Government must clarify about the specific intervention it is doing, be it for policy or employment.

Last week, my colleague and friend, Shrimati Kanimozhi ji talked extensively during the Question Hour about environmental safeguard. She herself comes from a constituency which has a very big port, which was mentioned by my colleague earlier. Now, the whole thing is the decarbonization efforts for making sure that there is no or less pollution. I would not say 'no pollution' because that is not possible. It is too idealistic to expect that. But can we not work towards making it a 'zero pollution' business and making sure that the fuel in this entire shipping industry is clean? India has huge ammonia efforts. We have a lot of ammonia. Is it possible to integrate it? This is an international demand.

I would like to just quote this. From 1st January, 2023, all ships must comply with International Maritime Organization's energy efficiency, existing shipping index and a carbon intensity indicator. I think that this is very critical and Shrimati Kanimozhi ji also talked about it in the Question Hour. I think that environment has to be at the centre of any growth of any great infrastructure project in this country while we make these policies.

Prof. Ray has already talked about conflict resolution. I would not repeat it, but I would like to make a small point on what he has suggested. I would like to reiterate that the Director General is going to be made in-charge of all this policy. Will it be too much consolidation of power in one place? I would like to reiterate what Prof. Ray has said, please rethink it. It is not that we do not mistrust anybody, but to consolidate energy in one place may not be the ideal situation in any business for that matter.

The other small point is about ease of doing business. This Government constantly talks about ease of doing business. So, they have used the word penalties, restrictions, etc. These are not words anybody likes in a growing economy anywhere in the world. So, I would urge them like we have made in other laws that you either give them a first warning, second warning and third warning or even a case, which my colleague Shri Krishna -- I may not have agreed with his entire speech, but I do value his intervention -- made that if there is an industry which is suffering and if somebody has a penalty and for nine months somebody, who has really not done anything wrong, has to suffer, then the business suffers, and not only the business, the owner suffers, and thousands of stakeholders of that company suffer who are very poor, hardworking and honest citizens of this country. So, while you are talking about penalties and ease of doing business, I think this Government must focus. Do not put fear in the industry.

Even for taxation, while speaking during the Finance Bill, I mentioned not to put fear in the industry. Investors are honest. Indians, by nature, are honest. So, do not threaten them or bring fear, be it in income tax or be it in GST. We do not

want tax terrorism or any policy to scare investors.

If you are making policies, make them people friendly. Show people that you have faith in them. Indians will deliver superior results. We need to make sure that India's growing economy becomes 5th largest, 3rd largest and from 3rd largest to the 1st largest economy. We are very happy if they reach the target by 2047, 2057 or whichever year they are aiming at. But these are all idealistic things on paper. I think they need to walk the talk to make sure the businesses do not suffer.

My last point is about good investors in India's ship building industry. There are very serious interventions this Government needs to make to ensure there is a good and easy tax policy. The Government needs to ensure good and easy access to credit and infrastructural support if the Government wants to encourage maritime trade.

I again take this opportunity to appreciate all the good work done by the hon. Minister. If he consolidates it, it will be far more effective. The hon. Minister is an effective Minister already.

श्री रविंद्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम) : सभापति महोदया, इस बिल पर बोलते हुए छत्रपति शिवाजी महाराज को Called the father of Indian Navy. हमारे देश में समुद्र का पहली बार महत्व छत्रपति शिवाजी महाराज जी ने सोचा। इसी के कारण उन्होंने तट के ऊपर किले भी बनाये थे, अपनी सेना और फौज भी रखी थी। मुंबई में इसे गोदी कहा जाता है। वहां से हम व्यापार करते हैं, गोदी से माल लेकर वर्ल्ड में सभी जगह व्यापार करते हैं। अब वधावन बंदरगाह शुरू होने जा रहा है। देश के दस बड़े पोर्ट्स में एक नाम वधावन का आने वाला है।

आपने मुझे कोस्टल शिपिंग बिल, 2024 पर बोलने का अवसर दिया, आपका आभार। यह विधेयक केवल एक कानून नहीं है, बल्कि भारत की शक्ति को डेवलप करने की दिशा में एक क्रांतिकारी

कदम है। भारत एक समुद्र राष्ट्र है, जिसमें 7500 किलोमीटर लंबी तटीय सीमा केवल पर्यटन या सुरक्षा तक सीमित नहीं है, बल्कि यह आर्थिक प्रगति का आधार बन सकती है। आज वैश्विक व्यापार 90 प्रतिशत समुद्र मार्ग से होता है। कोस्टल शिपिंग हमारे देश के लिए एक कॉस्ट इफेक्टिव, इको-फ्रेंडली और सस्टेनेबल ट्रांसपोर्ट विकल्प बनकर उभरा है।

यह विधेयक भारत को लॉजिस्टिक हब में बदलने की दृष्टि से एक मजबूत नींव डालता है। कोस्टल शिपिंग बिल, 2024 के तहत अब केवल भारतीय जहाजों को कोस्टल ट्रेड करने की अनुमति होगी। विदेशी जहाजों को उसके लिए डायरेक्टर जनरल शिपिंग से लाइसेंस लेना पड़ेगा, जिसका कई लोगों ने अभी जिक्र किया। लाइसेंस तो उनको लेना ही चाहिए। हमें हमारी सुरक्षा देखनी है कि कौन आता है, कौन जाता है, इसके लिए लाइसेंस लेना जरूरी है। क्लॉज 3, 4 और 5(के) के प्रावधान में कोस्टल वॉटर के अनुशासित और पारदर्शी व्यापार को बढ़ावा देना है। क्लॉज 8 के अंतर्गत एक नेशनल कोस्टल और इनलैंड शिपिंग स्ट्रेटजी प्लॉन तैयार किया जाएगा, जो शिपिंग सेक्टर के लिए एक दीर्घकालीन रोडमैप साबित होगा।

इस विधेयक के माध्यम से 1958 के मर्चेंट शिपिंग एक्ट के पार्ट 14 को समाप्त किया जाएगा और अब सभी प्रकार के जहाज, चाहे वह मोटरलाइज्ड हो या सेल्फ प्रपोल्ड हो या सेलिंग वेसेल्स हो, इस कानून के दायरे में आएंगे। इस बिल में सर्विस जैसे रिसर्च, एक्सप्लोरेनशन और कर्मिश्यल एक्टिविटीज को कॉस्टिंग ट्रेडर में शामिल किया गया है जो मैरिटाइम इकोनॉमी को वित्तीय सहायता प्रदान करेगा। यह कानून इस बात की भी व्यवस्था करता है कि अगर जहाज पूरी तरह से भारतीय नगरिकों के स्वामित्व में है तो उसको लाइसेंस लेने की आवश्यकता नहीं होगी, यानी हम अपने लोगों को बढ़ावा दे रहे हैं। यह कदम इज ऑफ डुइंग बिजनेस को बढ़ावा देता है। बिल में पेनल्टी को आधुनिक बनाया गया है। बिना लाइसेंस के संचालन पर 15 लाख रुपये तक का जुर्माना होगा, यानी कानून नाम की कोई चीज होनी चाहिए। पन्द्रह लाख रुपये जुर्माना या मुनाफे का पन्द्रह गुना जुर्माना लगाया जा सकता है यानी एक स्ट्रॉंग कानून होना चाहिए कि यदि हमने गलती की तो हमें भुगतना ही है, चाहे कोई भी हो। उसी प्रकार से डायरेक्टर जनरल ऑफ शिपिंग को यह अधिकार दिया गया है।

आवश्यकता पड़ने पर यह जहाजों को रोक भी सकता है। यह केवल एक नियम नहीं है, बल्कि मैरीटाइम सेफ्टी और इसके प्रति सरकार की प्रतिबद्धता का प्रमाण है। यह विधेयक एक ऐसे समय आया है, जब भारत में शिपिंग और पोर्ट डेवलपमेंट ने कई महत्वपूर्ण उपलब्धियां हासिल की हैं। वर्ष 2014 के बाद इनलैंड वॉटर में 320 प्रतिशत की वृद्धि हुई है। इससे कम लागत पर माल की आवाजाही भी सुनिश्चित हुई है।

सभापति महोदया, मैरीटाइम डेवलपमेंट फंड के रूप में 25,000 करोड़ रुपये की व्यवस्था की गई है, जिसमें सरकार 49 प्रतिशत की भागीदारी करेगी तथा बाकी योगदान मेजर पोर्ट, पीएसईज़, वित्तीय संस्थान और प्राइवेट इंट्राइटल्स को दिया जाएगा। हमें किसी न किसी की मदद करना है, यानी हमारा भी हिस्सा होगा और बाकी लोगों को इसमें भाग लेने का मौका मिलेगा। शिप बिल्डिंग फाइनेंशियल असिस्टेंस पॉलिसी 2.0 के तहत 18,090 करोड़ रुपये की राशि स्वदेशी जहाज निर्माण उद्योग को सशक्त बनाने के लिए निर्धारित की गई है। इसका उद्देश्य भारतीय शिपयार्ड को अंतर्राष्ट्रीय स्पर्धा में सक्षम बनाना है।

इसके साथ ही साथ मुंबई अंतर्राष्ट्रीय क्रूज टर्मिनल का संचालन वर्ष 2025 तक शुरू करेंगे, जो हमारे टूरिज्म बेस्ड मैरीटाइम इंफ्रास्ट्रक्चर का प्रतीक होगा। सरकार की प्रतिबद्धता है कि 150 मैरीटाइम प्रोजेक्ट्स को 06 सितंबर, 2025 तक पूरा किया जाए। यह केवल समयबद्ध नहीं है, बल्कि परिणाम केन्द्रित शासन का उदाहरण है। तटीय पोत परिवहन विधेयक भारत की समृद्धि और अर्थव्यवस्था पर परिवर्तनकारी प्रभाव डालने की क्षमता है, जिसका सबसे महत्वपूर्ण लाभ यह है कि भारत की लॉजिस्टिक लागत को कम करने की मदद कर सकता है। वर्तमान में देश की सकल घरेलू उत्पादन यानी जीडीपी 13 या 14 प्रतिशत से वैश्विक औसत 8.9 प्रतिशत के बीच है।

सभापति महोदया, कोस्टल शिपिंग विशेष रूप से कोयला, इस्पात और सीमेंट जैसे भारी मालों के लिए सड़क और रेल परिवहन की तुलना में एक कम लागत वाला और प्रभावी विकल्प प्रदान करता है। यह विधेयक सड़क और रेल परिवहन से कोस्टल शिपिंग की ओर एक मॉडल शिप को प्रोत्साहित करता है, जिससे परिवहन लागत में कमी आएगी और अंतर्राष्ट्रीय बाजार में भारतीय वस्तुओं की

प्रतिस्पर्धात्मक क्षमता बढ़ेगी। इस विधेयक में कुछ महत्वपूर्ण पहलू हैं, जिनमें और बेहतर किया जा सकता है।

महोदया, हमें इसके माध्यम से सबसे पहले उन देशों से सीखने की आवश्यकता है, जिन्होंने कोस्टल शिपिंग को अपने ट्रांसपोर्ट सिस्टम में सफलतापूर्वक एकीकृत किया है। जैसे अमेरिका की तरह भारत में इंडियन फ्लैगशिप की अनिवार्यता सुनिश्चित कराना। जापान और आस्ट्रेलिया जैसे देशों की मल्टीमॉडल कनेक्टिविटी से हम सीख सकते हैं कि कोस्टल शिपिंग को रोड और रेल ट्रांसपोर्ट से कैसे जोड़ा जाए। इसको जोड़ने से हमारा व्यापार और अच्छा हो जाएगा।

दूसरा, यह बिल सुनिश्चित करता है कि कोस्टल शिपिंग पर भारतीय नाविकों की अनिवार्य नियुक्ति हो। जब हम 'आत्मनिर्भर भारत' की बात करते हैं, तब मैरीटाइम जॉब्स का सृजन हमारी प्राथमिकता होनी चाहिए। यह जरूरी है कि इन जहाजों पर भारतीय नागरिकों को प्राथमिकता देनी चाहिए। तीसरा, डोमेस्टिक शिपिंग ऑनर्स और ऑपरेटर्स को वित्तीय बोझ उठाना पड़ता है। खासकर टैक्स और ऑपरेशनल कास्ट के रूप में, यदि भारत को लॉन्ग टर्म कोस्टल शिपिंग इको सिस्टम बनाना है, तो इन चुनौतियों को दूर करना होगा। टैक्स रिजीम का सरलीकरण करना होगा और वेसल फाइनेंसिंग को सस्ता या सुगम किया जाए।

चौथा, भारत की कोस्टल शिपिंग का मॉडल शेयर 6.4 प्रतिशत है, जबकि चीन, जापान और अन्य देशों में 30 प्रतिशत से अधिक है। इसका सीधा असर सड़कों के ट्रैफिक, प्रदूषण और लॉजिस्टिक कास्ट पर पड़ता है। हमें कार्गो मूवमेंट को इंडियन फ्लैग वेसल पर अनिवार्य करना चाहिए, ताकि भारतीय शिपिंग को मजबूती मिले और विदेशी निर्भरता घटे। अभी भारत की लॉजिस्टिक जीडीपी 13 से 14 प्रतिशत है।... (व्यवधान) मैं कुछ सुझाव देना चाहता हूँ।

महोदया, बंदरगाहों का आधुनिकीकरण और निजीकरण करना चाहिए। भारत के बंदरगाहों का आधुनिकीकरण तकनीक से लैस करना और प्रक्रिया को डिजिटल बनाना महत्वपूर्ण है। इससे दक्षता बढ़ेगी, समय की बचत होगी और लागत कम होगी। तटीय नौवहन को बढ़ावा देने के लिए नीतियां बनाना आवश्यक है। इससे सड़क और रेल परिवहन पर निर्भरता कम होगी, जिससे प्रदूषण और यातायात की

भीड़ कम हो जाएगी। नदी और नहरों के माध्यम से अंतर्देशीय जलमार्गों का विकास करना माल परिवहन के लिए एक किफायती और परिवहन के अनुकूल विकल्प प्रदान कर सकता है। लॉजिस्टिक इन्फ्रास्ट्रक्चर में सुधार लाने के लिए बंदरगाहों को जोड़ने वाली सड़कों और रेल लाइनों में सुधार करना आवश्यक है, जिससे माल की आवाजाही आसानी से तेज हो जाएगी। कौशल विकास को बढ़ावा देना चाहिए।

आपने मुझे बोलने का अवसर दिया, उसके लिए मैं आपको धन्यवाद देता हूँ।

KUMARI SUDHA R. (MAYILADUTHURAI): Madam, thank you for giving me the opportunity to speak. I represent a core stretch of the famed and historically significant Coromandel Coast of the Great Cholas. My Parliamentary Constituency, Mayiladuthurai, alone has nearly 50 kilometres of core coast, which once used to be among the top fishing destinations. Even now, besides the fishing community, Mayiladuthurai has such historically renowned ports like Tranquebar, Poompuhar and Pazhayar of Sirkali; places like Karaikal, Kodikkarai and Nagapattinam are not far away. So, I represent a critical stretch of our coast which has been neglected for long, and for which this Government doesn't have much plan to develop.

First of all, here are the salient features of the Bill under debate. The Coastal Shipping Bill, 2024 was introduced in Lok Sabha on 2nd December, 2024. Territorial waters extend up to 12 nautical miles from the coast, about 22 kilometres. Adjoining maritime zones extend up to 200 nautical miles, about 370 kilometres. The Bill seeks to regulate all types of vessels, including ships, boats, sailing vessels and mobile offshore drilling units, regardless of them being self-propelled or not. The Bill expands this definition to include provision of services. Services include exploration, research, and any other commercial activity, except fishing.

Now, I would like to highlight the Coastal and Inland Shipping Strategy Plan. The Bill requires the Central Government to prepare a National Coastal and Inland Shipping Strategic Plan within two years of the commencement of the Act. My sincere concerns stem from only a couple of provisions which are as follows. One, it brings all vessels including ships, boats, sailing vessels under the ambit of this law. Second, it brings mobile offshore drilling units under the ambit of this law.

The Bill lays down too much importance to power and regulatory jurisdiction of the Union Government and less importance to people who own, manage and run the vessels for the general welfare and development of the nation.

I would like to ask this august House as to what has been done to help develop ports like Tranquebar, Poompuhar and Pazhayar in Sirkali. Unless berthing capacity, cargo handling capacity and repairing facilities are created and improved in these ports, this Bill will mean little or will not benefit the people of my Constituency in particular and Tamil Nadu in general. I would like to know what budgetary allocations and policy proposals are there for my Constituency.

The next important issue is offshore drilling, which is notoriously high from my Mayiladuthurai Constituency right up to the ecologically fragile Gulf of Mannar. Even in its latest response, the Union Government had admitted that it had either granted or was considering offshore drilling permission for private companies as well public sector undertakings. Such joint destruction of my Coromandal coastal stretch along my Constituency and beyond is impermissible for social, political, economic and environmental reasons. I seek to know if the key stakeholders who are the fishermen community, have been consulted before these provisions were

drafted and placed before this august House for debate.

This Government has three enemies. One is farmers, and other enemies are fishermen and weavers. It has done nothing for these three communities which have given India its identity in the comity of nations.

Of course, your bias against the women, the under-privileged communities and social justice will make the issue only worse. I want this House to first debate what this amendment proposes to do for the fishermen. I would like to know whether the fishermen community has been consulted before it is drafted and then cleared for further proceedings.

In Tamil Nadu, there are 14 coastal districts, including my Mayiladuthurai constituency. The coastline of Tamil Nadu has a length of 1,076 kms.

*There are 609 fishermen villages along the coastal line of Tamil Nadu,. In Mayiladuthurai district, in the two Assembly Constituencies Sirkali and Poompuhar, there are almost 46, 636 fishermen villages. At least more than 15, 000 fishermen of these villages are into fishing for their livelihood. What is the status of fishermen today who are honestly engaged in the profession of fishing? When they venture out into sea, for fishing, they are harassed by the Sri Lankan Navy personnel. Their boats are confiscated and these innocent fishermen are also arrested. Sri Lankan Navy is illegally engaged into atrocities against our Indian fishermen. This Indian government is looking at them as Tamil fishermen and not as Indian fishermen and hence no help is extended to them by the Union Government. This is a wrong

..... English translation of this part of speech originally delivered in Tamil.

precedent. I raised a question in this House in this regard during last month. I asked that as to which are the adjacent places to our neighbouring countries where fishermen are arrested on seas around India. The reply was given by the Union Government that Indian fishermen have been arrested by the countries like Bangladesh, Pakistan, Dubai and Sri Lanka. Their boats have been confiscated and livelihood is very much affected. This is the worst situation. We are introducing Bills relating to Ports and Shipping in this House. But if fishermen are not there, there would not be no meaning for seas. There would not be any Trade. Ports or Port Trust will not exist. Nothing will be there. If the Union Government is not concerned about the fishing community, that community will become extinct. There are more than 3 Crore fishermen in this country. And out of which more than 20 lakh people are into fishing activities. We bring so many Bills such as Goods and Carriage, Port and Shipping Bill in this august House of Parliament for passing. But no action is taken by this Union Government to protect our fishermen community. Today we need to pay more Toll at Toll Plazas in the country. People have to give more 'entry fee' to go from one place to other. The toll amount which was Rs 75 earlier, has now been increased to Rs 150. This is a pathetic situation. From morning to evening, an Indian has to pay taxes everywhere. All these taxes are being taken away by the Union Government. This is affecting the livelihood of fishermen community very much. By making our people starve in hunger, this Government takes away all their income in the form of tax.

There is increase in poverty rates and India as a nation is totally shattered by this Union Government. Particularly, when you use ATM for taking money,

transaction is free for one or two times. If it exceeds five times, a fine of Rs 23 will be deducted for every transaction through ATM. Rs 23 is an amount used for fetching food by an ordinary person on a single day. In the name of tax and fine, you are taking out all the money from the pockets of Indians. This is a nation which is looting all the money from its people. V.O. Chidambaram Pillai operated Indian ship against the British. This Ship was operated by him as a matter of self-dignity and to protect our soil from the clutches of mighty British. But it seems that this Government has once again fallen in the hands of rulers like British. This is a big shame. All the people are running against the present (British like) Government. This Government is snatching away all the money from the pockets of our people in the name of tax. I request you to just stop this injustice. There are so many issues other than this to be discussed on this Bill. You have not sought any suggestion of the stakeholders of this Bill, the fishermen community. But you want to pass this Bill in a hurry. This is gross injustice.*

Now, I come to certificate of equivalence. All the Indian officers and engineers, who got their competency licence from foreign countries, which are white flag nations, that is, England, Singapore, New Zealand etc., as per the International Maritime Organisation (IMO), should be given an opportunity to work on the Indian coastal ships. It has been observed that there is a shortage of highly trained officers and engineers to work on ships like coastal tankers. So, the Indian nationals, who have taken competency certificates from white flag nations, can be employed on these vessels. Presently, rules and regulations are in place, but it has been reported that a lot of difficulties are being faced by owners and authorised

recruiting agencies in getting certificate of equivalence from the Mercantile Marine Department.

HON. CHAIRPERSON: Please conclude.

KUMARI SUDHA R.: Madam, I am concluding in one minute. So, amendments need to be done so that the transition of these Indian officers and engineers from working in foreign shipping to coastal shipping is easy. Coastal shipping will get a lot of benefits from the experienced, highly-skilled, and trained seafarers.

HON. CHAIRPERSON: Hon. Member, Shri Mukesh Dalal ji.

... (*Interruptions*)

KUMARI SUDHA R.: I am concluding in one minute.

Clause 3 prohibits the engagement of vessels, other than Indian vessels. ...

(*Interruptions*)

SHRI MUKESHKUMAR CHANDRAKAANT DALAL (SURAT): Thank you very much, hon. Chairperson, Madam for giving me an opportunity to speak on the Coastal Shipping Bill.

I have risen to speak and support the Coastal Shipping Bill, 2024. The Indian shipping industry is a crucial part of our economy involving both public and private players, and it encompasses ports, shipping and waterways. India's location is crucial for global shipping routes. India has 12 major ports and 205 minor ports handling large volume of cargo traffic. In 2024, they handled 817.97 million tonnes of cargo, showing an increase of 4.45 per cent from the previous year.

Madam, India's maritime history dates back to 13th century to 16th century. India is one of the world's top five ship recycling countries and holds as large as 30

per cent share in the world market. India ranks 18th in the world's shipping tonnage. India is the 16th largest maritime country in the world and has a merchant fleet of 1,491 seagoing ships, with a total capacity of 13 million GT. अगर पोर्ट्स होंगे तो शिप्स होंगे और शिप्स होंगे तो शिपिंग इंडस्ट्रीज़ होंगी ।

The Coastal Shipping Bill, 2024, which was approved by the Union Cabinet, aims to simplify and modernize regulations in India's coastal shipping sector and to enable the statutory imposition of specific licensing conditions for vessels engaged in coastal trade, thereby promoting the regulation of such activities and boosting the domestic coastal shipping economy. The Bill will also benefit the ship owners and shipyards in India, non-vessel operating common carriers and cargo owners, besides seafarers. It will repeal and replace certain provisions of the Merchant Shipping Act, 1958, and it aims to enhance the share of coastal shipping from the current 6.5 per cent to 7.5 per cent by 2030, and further to 12 per cent by 2047.

The Bill is set to benefit the shipowners, shipyards in India, non-vessel operating common carriers, cargo owners, and seafarers.

Additionally, the Indian shipbuilding is expected to receive a significant boost as the Ministry of Ports, Shipping and Waterways officially indicates that the Bill will promote the use of India-built ships for coastal shipping and trade.

The Modi Government has encouraged and supported the shipping industries through various policy initiatives such as 100 per cent FDI in automatic route for ports, facilitating 10 years tax holiday in making, maintaining of ports and creation of a huge fund of Rs. 25,000 crore, that is, Maritime Development Fund,

for a long-term financing for the maritime industries.

India has a coastline of 7,516 kilometres. Shipping industry accounts for 13-14 per cent in the country's GDP growth. It handles about 95 per cent of the country's trade by volume and 70 per cent by value. The Government plans to invest Rs. 7,000 crore only in port infrastructure project by 2035 to bolster the maritime sector.

मैडम, मोदी जी पिछले साल द कोस्टल शिपिंग बिल, 2024 लाए थे। यह देखने की बात है कि द इंडियन पोर्ट्स एक्ट आजादी के पहले बना। यह वर्ष 1908 में बना था। अभी कांग्रेस में कोई समझ नहीं है, जी।

Additionally, the Government plans to establish shipbuilding and repair clusters in five States – Gujarat, Maharashtra, Kerala, Andhra Pradesh and Odisha. These clusters will not only generate employment opportunities but also bolster India's position as a global hub for ship manufacturing and maintenance. The Bill also seeks to integrate coastal maritime transport with inland waterways.

Madam, the Congress never invented and invested in ports and shipping.

Madam, with your kind permission, I may recall that on June 19, 2024, the Modi Government approved plans to invest over Rs. 800 billion in the construction of Vadhavan port located in North of Mumbai which is going to be one of the top ports of the world.

Madam, it is also heard that to boost the shipping industry, the Government is planning to establish a new shipping company to expand its fleet by at least 10,000 ships in the next decade. यह मोदी जी का विजन और मिशन है। On July 26, 2024, the Modi Government announced a new shipbuilding financial assistance policy

providing financial aid of Rs. 337 crore to enhance India's competitiveness against foreign shipyards. Since the inception of the policy, 313 vessel orders worth Rs. 10,500 crore have been secured.

Gujarat has a vast coastline of 1600 kilometres. It has three ports -Kandla, Mundra and Hazira, which have a great potential, if developed, to generate employment in the State. Hazira port near Surat is less developed and I demand that some fund may be provided for the development of Hazira port.

Apart from that, seashore is near to Surat at Dummas, Dhabari and Dandi. These three seashores, if developed fully, and if provided funds, then have a great potential for fishermen.

The proposed Bill is a key component of India's comprehensive strategy to accelerate the growth of its maritime sector. The country aims to double its container handling capacity within the next five years, potentially creating an estimated 20 lakh jobs. To foster a more favourable regulatory environment, the Bill is expected to play a pivotal role in achieving these ambitious goals. Additionally, the Government plans to establish shipbuilding and repair clusters in five States. These clusters will help boost development. The Bill is unique in the sense of licensing reforms, integration with inland waterways, boost comprehensive database development for the shipment and most importantly, boost seafarers and shipbuilding in the country.

To conclude, the Bill represents the transformative step towards revitalizing India's maritime industry by simplifying processes, reducing bureaucratic hurdles, and fostering a more business-friendly environment. By introducing a standardized

and expedited clearance mechanism and simplifying regulations, it aims to make this sector more attractive to operators and investors.

It will attract FDI and foreign investment in the future. The removal of licensing reforms will streamline coastal shipping operations, enhancing efficiency and cost-effectiveness while driving growth and investment in the industry. Ultimately, these reforms will boost the competitiveness of India's coastal shipping sector, improving its global standing and creating new opportunities for innovation and expansion. In all, I support this Shipping Bill, which will carry India towards a developed Viksit Bharat by 2047, a vision of Shri Narendra Modi. Thank you.

SHRI MADDILA GURUMOORTHY (TIRUPATI): Thank you, Madam, for giving me an opportunity to participate in the discussion on the Shipping Bill, 2024.

I would like to highlight its transformative potential for India's maritime sector by emphasising its key positives. Clause 4 of this Bill simplifies the regulatory process by allowing the Director-General to grant licences for coasting trade. It encourages more domestic operators to engage in coastal shipping and boost domestic shipping activities.

Clause 8 (2) (b) integrates coastal shipping with inland waterways, creating a seamless multimodal transport network. This enhances connectivity and reduces transportation costs, benefiting both domestic and international trade. Clause 8 (2) (f) promotes the use of Indian-built vessels, supporting domestic shipping and repair industries. Further, Clause 8 (2) (f) fosters self-reliance in maritime infrastructure and creates jobs.

Clause 9 of this Bill establishes the National Database of Coastal Shipping

to ensure transparency and aid in information sharing, enhancing transparency and facilitating better decision-making. These provisions collectively aim to modernise India's maritime sector, promote domestic participation, and enhance national security through a robust coastal fleet. Madam, I would like to seek clarification from the hon. Minister for the following questions: - As per Clause 3, how will the statutory imposition of different licence conditions on foreign vessels affect international trade and foreign investment, especially considering this Clause which prohibits foreign vessels from engaging in coastal trade without a licence?

As per Clauses 15 and 25, will the stringent penalties introduced disproportionately affect smaller business persons? If so, what measures can be taken to mitigate this impact? As per Clause 37, how will the Government ensure consistent enforcement of the law under this Clause as this allows for exemptions and delegation of power to prevent favouritism or uneven application of laws?

Madam, as per Clause 8 (2) (b), what steps will be taken to ensure the seamless integration of coastal shipping with inland waterways as proposed in this Clause to maximise its benefits for domestic trade, especially in States like Andhra Pradesh, which has the second longest coastal line and has made major strides in developing new ports and harbours? Regarding environmental compliance, how will the integration of environmental standards under the Bill be enforced, and what specific measures will be taken to ensure compliance?

With this, I support the Bill. Thank you, Madam.

श्री सुधाकर सिंह (बक्सर) : सभापति महोदया, मैं इस सदन में कोस्टल शिपिंग बिल, 2024 का विरोध करने के लिए खड़ा हुआ हूँ। इस विधेयक के शीर्षक में शिपिंग और स्ट्रेटेजिक प्लान जैसे शब्दों के

माध्यम से एक आधुनिक और दूरदर्शी दृष्टिकोण का आभास दिया गया है। लेकिन जब हम इसके प्रावधानों को गहराई से पढ़ते हैं, तो यह स्पष्ट होता है कि विधेयक दरअसल सरकार की उसी केन्द्रीयकृत नीति और निगरानीपरक शासन प्रणाली का विस्तार है, जो लगातार विधायी प्रक्रियाओं को कमजोर कर रही है।

मैं स्पष्ट करना चाहता हूँ कि मैं समुद्री व्यापार या आधुनिकीकरण के विरोध में नहीं खड़ा हूँ। मेरा विरोध उस दृष्टिकोण से है, जिसमें लोकतांत्रिक भागीदारी, क्षेत्रीय विविधता और व्यावहारिक जरूरतों की उपेक्षा की गई है। सरकार यह दावा करती है कि यह विधेयक देश में नौवहन क्षेत्र को गति देगा। परंतु तथ्य यह है कि इस क्षेत्र में 100 परसेंट प्रत्यक्ष विदेशी निवेश की अनुमति मिलने के बावजूद जमीनी स्तर पर कोई बड़ा परिवर्तन नहीं दिखाई दे रहा है। कारण साफ है कि नौतियों की अस्पष्टता, प्रक्रियाओं की जटिलता और सबसे अहम भारतीय नाविकों तथा श्रमिकों को रोजगार में प्राथमिकता देने की कोई गारंटी नहीं। यह विधेयक रोजगार निर्माण की बात तो करता है, लेकिन इसमें कहीं नहीं लिखा है कि भारतीय नागरिकों को प्राथमिकता मिलेगी और न कोई न्यूनतम प्रतिशत तय किया गया है। अगर सरकार वाकई इस क्षेत्र को रोजगार उत्पन्न करने वाला इंजन बनाना चाहती है तो कम से कम 50 प्रतिशत नौकरियां भारतीय नागरिकों के लिए आरक्षित होनी चाहिए। ऐसा नहीं है कि भारत के बहुत सारे नौजवान दुनिया के अन्य देशों में नौपरिवहन में काम कर रहे हैं। लगातार खबरें आती हैं कि विदेशों में समुद्री जहाज जो हाइजैक कर लिए जाते हैं, वह वर्षों तक उसमें फंसे रहते हैं।

इस विधेयक में दो वर्षों के भीतर एक राष्ट्रीय तटीय और अंतर्देशीय शिपिंग रणनीति बनाने की बात की गई है, लेकिन इसमें स्थानीय उद्योगों, मछुआरों और विशेषकर क्षेत्रीय विशेषज्ञों की कोई भागीदारी नहीं दिखती है। यह भारत की व्यापक परिवहन और व्यापारिक आकांक्षाओं से स्पष्ट रूप से कटा हुआ प्रतीत होता है, विशेष रूप से राष्ट्रीय लॉजिस्टिक्स ढांचे में आंतरिक जलमार्गों को एकीकृत करने की अत्यंत आवश्यकता के संदर्भ में यहां कोई चर्चा नहीं है।

सरकार ईज ऑफ डूइंग बिज़नेस और लॉजिस्टिक्स लागत को कम करने की बात करती है, लेकिन यह विधेयक नदी परिवहन की क्रांतिकारी संभावनाओं को पूरी तरह से बेदखल कर देती है।

खास तौर से बिहार जैसे राज्य में, जिसे प्राकृतिक दृष्टि से एक अद्वितीय भौगोलिक लाभ प्राप्त है। बिहार में सात प्रमुख नदियाँ गंगा, गंडक, घाघरा, कोसी, सोन, कर्मनासा और पुनपुन नदी बहती हैं। यह प्राकृतिक राजमार्ग अभी भी भारी रूप से उपेक्षित हैं। राष्ट्रीय जलमार्ग अधिनियम, 2016 के तहत घोषित 111 राष्ट्रीय जलमार्गों में से कई जैसे एनडब्ल्यू-1, एनडब्ल्यू-37 और एनडब्ल्यू-58 मुख्य रूप से बिहार से होकर गुजरते हैं, जिससे नेपाल को भी अंतर्राष्ट्रीय व्यापार को सुविधा देने की बात कही गई है। समुद्री मार्ग से नेपाल के साथ भारत का जो समझौता हुआ है, वह इन्हीं नदियों के माध्यम से सम्भव हो पाएगा। इसलिए इन नदियों को बिना जोड़े हुए हम नेपाल को समुद्री व्यापार का रास्ता नहीं दे पायेंगे।

गंगा नदी, विशेष रूप से राष्ट्रीय जलमार्ग-1 का हिस्सा है, जो इलाहाबाद से हल्दिया तक पूर्वी उत्तर प्रदेश, बिहार, झारखंड और पश्चिम बंगाल से होकर जाती है। इसकी कुल लंबाई लगभग 1600 किलोमीटर है। यह भारत की सबसे महत्वाकांक्षी अंतर्राष्ट्रीय जलमार्ग परियोजनाओं में से एक है और बिहार के व्यापार को बदलने की असीम संभावनाएं रखती है।

उपलब्ध आंकड़े की दिशा में यह स्पष्ट रूप से Inland Waterways Authority of India के अनुसार राष्ट्रीय जलमार्ग-1 के जरिये माल ढुलाई की लागत 1 रुपये 30 पैसे प्रति टन किलोमीटर है, जबकि रेल से 2 रुपये 41 पैसे और नदी के जरिये 3 रुपये 62 पैसे प्रति टन किलोमीटर का खर्च आ रहा है। वहीं साहिबगंज टर्मिनल से लागत साढ़े 4 रुपये प्रति टन किलोमीटर है। ये आंकड़े मामूली नहीं हैं। ये आर्थिक क्रांति के वाहक हैं। साथ ही आईडब्ल्यूटी न केवल चार गुना कम ईंधन खर्च करता है, बल्कि कम प्रदूषण, न्यूनतम शोर और लगभग शून्य दुर्घटना लागत के साथ माल परिवहन का सबसे टिकाऊ तथा पर्यावरण सम्मत तरीका है। बिहार जैसे राज्य में जहाँ रोजगार और औद्योगिक संपर्क दोनों की नितांत आवश्यकता है। आईडब्ल्यूटी आर्थिक दक्षता और पारिस्थितिक संतुलन दोनों प्रदान कर सकता है।

हमने इसके सफल उदाहरण भी देखे हैं, जहाँ गंगा के ज़रिए विदेशों से उर्वरक पटना के फतुहा तक, सीमेंट पटना तक और गाड़ियों व कलपुर्जों की सप्लाई वाराणसी तक देखने को मिली है। हाल में

भारत और नेपाल के बीच हुए समझौते के अनुसार गंडक और कोसी नदियों को अंतर्राष्ट्रीय जलमार्ग के रूप में विकसित किया जा रहा है, जिससे नेपाल को समुद्र तक पहुँच मिलेगी और बिहार को क्षेत्रीय व्यापार के लिए एक ऐतिहासिक अवसर मिलेगा। लेकिन इन परियोजनाओं के लिए गहरी जलधाराएँ, उच्च क्षमता वाले बार्ज और सीमा पार लॉजिस्टिक समन्वय की आवश्यकता है, जो कि एक स्पष्ट, समर्थक तथा दूरदर्शी कानूनी ढाँचे के बिना संभव नहीं। यह विधेयक दुर्भाग्य से इस दिशा में कोई ठोस प्रयास नहीं करता। सिर्फ समुद्री वाहकों और विदेशी शिपिंग कंपनियों तक ही सीमित रहता है।

यह बिहार और पूर्वी भारत के लाखों उत्पादकों, व्यापारियों और किसानों को पूरी तरह अनदेखा करता है, जिनके लिए सस्ता और विश्वसनीय व्यापार संपर्क जीवनरेखा बन सकती है।

हमें यह बात नहीं भूलनी चाहिए कि बिहार की ये ही नदियाँ, जो हर साल मानसून में बाढ़ से तबाही लाती हैं, यदि समझदारी से इनको प्रबंधित और नेविगेट किया जाए, तो ये समृद्धि की रीढ़ बन सकती हैं। गंगा, कोसी, सोन आदि नदियों से डरने की बजाय, हमें उनकी ताकत को आर्थिक धमनियों में बदलने की आवश्यकता है। हर साल तटबंध बनाना और बाढ़ राहत देना कोई समाधान नहीं है, जबकि नदी की खुदाई (dredging), टर्मिनल निर्माण, फ्लडप्लेन इंडस्ट्रियल हब और बार्ज नेटवर्क में निवेश करना एक दूरदर्शी रणनीति है।

नियंत्रित नौपरिवहन के लिए निरंतर रख-रखाव की जरूरत होती है, जिसमें खुदाई, तट मजबूती और ट्रैफिक नियंत्रण शामिल हैं और यह साल भर रोजगार देता है। सुपौल, सहरसा, कटिहार, खगड़िया, अररिया और मधेपुरा जैसे बाढ़ प्रभावित जिलों को आंतरिक लॉजिस्टिक्स गलियारों में बदलना, उन्हें आपदा क्षेत्र से विकास क्षेत्र में बदल सकता है। हर टन माल जो नदी से ढोया जाता है, वह केवल पैसा और ऊर्जा ही नहीं बचाता, बल्कि वह शांति, स्थिरता और गरिमा की बुनियाद भी बनाता है। उन क्षेत्रों में जो अब तक सिर्फ विस्थापन और पीड़ा के प्रतीक रहे हैं। यह वह बदलाव है, जिसकी बिहार की जनता हकदार है। माल परिवहन पर कोई भी गंभीर कानून, वह चाहे समुद्र के जरिए हो या नदी के, उसमें इतनी हिम्मत और कल्पना होनी चाहिए कि वह इस परिवर्तन को सम्भव बना सके।

यही वह कानून है जिसकी भारत को जरूरत है, न कि यह खोखला विधेयक, जो शिपिंग कंपनियों

की सेवा करता है, लेकिन भारत के जलपोत-निर्माताओं को भूल जाता है। धन्यवाद।

SHRI TANGELLA UDAY SRINIVAS (KAKINADA): Hon. Chairperson, I rise today in strong support of the Coastal Shipping Bill, 2024, which is a crucial step towards unlocking India's immense maritime potential.

Despite having a 7,500-kilometre coastal line and key access to global shipping routes, coastal shipping accounts for only seven per cent of India's total freight movement. This is a missed opportunity, especially when coastal shipping is 60 to 70 per cent cheaper than road transport and 30 to 40 per cent cheaper than rail transport. Strengthening this sector can help reduce India's high logistic cost of 14 to 15 per cent of GDP compared to the global average of 8-10 per cent.

The Coastal Shipping Bill, 2024 stands as a cornerstone reform designed to regulate, modernise and revitalise India's coastal shipping industry. One of its most significant provisions is the expansion of the definition of coasting trade. Beyond just transports of goods and passengers, it now includes vital services such as offshore exploration, research and commercial activities. This is a game-changer because nearly 50 per cent of Indian flagged vessels operate in the offshore sector. By bringing them under a structured regulatory framework, this Bill will attract investment, enhance operational safety and strengthen India's position in offshore oil, gas and maritime services.

Additionally, this Bill eliminates licensing requirements of Indian-owned vessels, removing bureaucratic hurdles and making operations more seamless. This is an essential reform because today only 1.2 per cent of global shipping tonnage is registered as Indian vessels, far below our economic potential.

Prioritising Indian-built and Indian-crewed vessels will create thousands of jobs for our Indian seafarers and reduce our reliance on foreign flagships.

This reform is not just economic. It is about protecting our people. India is the third-largest provider of seafarers globally, contributing nearly 10 per cent of the maritime workforce. At most, Indian seafarers are employed on foreign-owned vessels, leaving them vulnerable to exploitation. Disturbingly, India recorded the highest number of abandoned seafarers in 2024. To safeguard our maritime workforce and ensure stable employment, this Bill can incorporate provisions to mandate minimum quota of Indian seafarers and Indian flagged vessels.

A key feature of this Bill is the establishment of a National Coastal and Inland Shipping Strategic Plan, aimed at integrating our 14,500 kilometres of inland waterways with coastal shipping. This integration is essential to make maritime transport a cost-effective and efficient mode for goods and passengers. However, this vision cannot be realised without better maintained waterways.

In the past five years, not even a single capital dredging project has been undertaken by the Inland Waterways Authority of India.

17.00 hrs

Only maintenance dredging has been carried out. If we truly want to unlock the potential of our waterways, we must invest in large-scale, planned capital dredging to ensure navigational depth and modernize India's dredging fleet with advanced technology.

The Bill lays the foundation for a coastal fleet which is owned and operated by Indian citizens but to truly realize this vision, we must build a fleet that is built,

owned, and operated by Indians. Strengthening our domestic ship-building industry is critical. The Government has already taken commendable steps, such as the revamped ship-building financial assistance policy, the maritime development fund of Rs. 25,000 crore, the establishment of ship-building clusters in five coastal States, including Andhra Pradesh. However, to maximize the impact of these initiatives, they must be expanded. My constituency, Kakinada, is the ideal location to drive growth of this sector. With its natural deep-water port, strategic location, and well-developed industrial infrastructure, Kakinada is primed to become a leading ship-building hub. If we channel the right investments and policy support, Kakinada can be at the heart of India's ship-building renaissance.

Under the visionary leadership of Prime Minister, Narendra Modi, the NDA Government is charting a new course for India's maritime future. Through bold reforms and strategic initiatives, we are not just boosting coastal shipping but transforming India into a self-reliant maritime powerhouse, which is built on Indian ships, driven by Indian talent, and sailing towards global leadership.

I conclude by extending my full support to the Coastal Shipping Bill, 2024.
Thank you. Jai Hind!

श्री राजा राम सिंह (काराकाट) : सभापति महोदया, धन्यवाद ।

महोदया, यह बिल अपने परपत्र को शुरू में ही रखता है -- to consolidate and amend the law relating to regulation of coastal shipping, promote coasting trade and encourage domestic participation therein, to ensure that India is equipped with a coastal fleet, owned and operated by the citizens of India for its national security and commercial needs, and for matters connected therewith or incidental thereto.

सभापति महोदया, मैं इस बिल के विरोध में इसलिए खड़ा हूँ, क्योंकि एक शब्द शुरू में चला था, जो कि 'पीपीपी – पब्लिक प्राइवेट पार्टनरशिप' था। लेकिन, इसको हमने कुछ ही दिनों में 'प्राइवेटाइजेशन ऑफ पब्लिक प्रॉपर्टीज़' होते हुए देखा था। अब यह शब्द इस बिल से चार 'पी' में बदलता हुआ दिखाई दे रहा है, जो है – 'पब्लिक प्रॉपर्टीज़ फॉर प्राइवेट प्लेयर्स', इस बिल के जरिए यह कोशिश की गई है।

सभापति महोदया, निजी मुनाफे को देश की सुरक्षा और देश हित में बताने की कोशिश की गई है। अभी माननीय सदस्य श्री के. सी. वेणुगोपाल जी ने अपनी बात रखी थी कि हल्दिया से लेकर केरल के पोर्ट तक धीरे-धीरे एक ही व्यक्ति की मोनोपली बन रही है। इस बिल में कहीं से भी इस मोनोपली को चैक करने का, कंट्रोल करने का कोई प्रोविजन नहीं है। न तो भाड़ा नियंत्रण के मामले में, न ही ड्रग्स, जो बड़े पैमाने पर प्राइवेट पोर्ट्स से, प्राइवेट वैसल्स से आ-जा रहे हैं, उनको नियंत्रित करने के मामले में और इसी तरह से अन्य इल्लिगल चीजों को भी कंट्रोल करने का कोई प्रोविजन इस बिल के भीतर दिखाई नहीं देता है। मैंने इसको पढ़ने की कोशिश की है।

महोदया, यह बिल निजी मुनाफे को ही नैशनल सिक्योरिटी बताने की कोशिश कर रहा है। हम तो यह महसूस कर रहे हैं कि जैसे मध्य काल में राजाओं ने अपने व्यापार के लिए भिन्न-भिन्न वैसल्स चला रखे थे, जिनको वे प्राइवेट ढंग से यूज करते थे, उसी तरह से इस पार्लियामेंट को अपना नैशनल ग्रीप कमजोर करते हुए प्राइवेट के हवाले कर देने के लिए यह बिल लाया गया है।

17.03 hrs

(Shri Dilip Saikia in the Chair)

सभापति महोदय, सबसे दुखद बात यह है कि इस बिल के लिए कहा जा रहा है कि आजादी के 75वें साल में इस एक्ट को हम स्वीकार कर रहे हैं। ऐसा लगता है कि राष्ट्र हित और राष्ट्र की सुरक्षा से रिलेटेड बहुत बड़ा काम करने जा रहे हैं। लेकिन, इस बिल के जरिए हम सब कुछ प्राइवेट हाथों में सौंपने जा रहे हैं।

सभापति महोदय, इसीलिए, मैं इस बिल का कड़ा विरोध करता हूँ और इसके खिलाफ बोलता हूँ।

***SHRI NAVASKANI K. (RAMANATHAPURAM):** Hon. Chairman Sir, Vanakkam. I thank you for allowing me to speak on Coastal Shipping Bill, 2024. Tamil Kings ruled the world even before 1000 years. King Raja Raja Cholan called as *Kadaaram Kondan* ruled an extensive area including Ports by operating Ships to countries like Vietnam, Cambodia, Laos and even China. Similarly, our freedom fighter V.O. Chidambaram Pillai owned a Ship during those days and even threatened the British. Tamils were known for Management of Ports. They excelled in this field. There were more than 20 Ports which were operating in Tamil Nadu successfully. Trade activities were successfully taking place through these Ports. Now only two or three Ports are fully functional in Tamil Nadu. Rest of the Ports are dysfunctional. This Government has closed the natural Ports rather opening the artificially created Ports. This Government has allocated Rs 5000 Crore to Gujarat. You are also developing a Port near Maharashtra after allocating sufficient funds. But the Ports of Tamil Nadu remain closed. We have a doubt that whether our Hon Minister is a Minister for our country or only for the State of Gujarat. The entire coastal area from Cuddalore to Nagappattinam, Sirkali and Thondi of Tamil Nadu should be developed, as Ports were operating from these places during olden days. These Ports should be developed in such a way that it would result in better trade and cultural ties with several other countries of the world. But privatisation of all these ports by this Government is a matter of concern. Every Port is being given to Adani. This should be stopped. Our seas should be protected. We should protect

* English translation of the speech originally delivered in Tamil.

the lives of fishermen who thereby protect the seas. Tamil Nadu fishermen are time and again arrested by the Sri Lankan Navy besides confiscating their boats. We have been raising this issue in this House. We have met the hon. Minister of External Affairs and demanded from him a solution. Our hon. Chief Minister of Tamil Nadu has been raising this issue with the Hon. Minister of External Affairs and the Hon. Prime Minister. But the issue of arrest of Indian fishermen is not stopped. Their boats are confiscated. Sri Lankan government takes these boats of Indian fishermen and makes them the property of the Sri Lankan Government. These boats are even put on auction. No relief is given to the affected Indian fishermen. For each boat seized by the Sri Lankan Government, our Chief Minister of Tamil Nadu, on behalf of Tamil Nadu Government, has provided Rs. 6 lakh as assistance to the affected fishermen. Now this relief amount has been increased as Rs. 8 Lakh. But the Union Government does not pay even a single Rupee. This Union Government does not stop our Indian fishermen from being arrested by the Sri Lankan Navy. Sri Lankan Government levies lakhs and crores of Rupees as fine for releasing the fishermen and their boats. The fine amount is being increased by them now and then. I put before the Union Government through you that, why is this Government unable to control Sri Lankan Government in such matters. When there was an economic crisis in Sri Lanka, Indian Government helped Sri Lanka in a big way on humanitarian grounds. We welcome all these measures. At the same time, is it not the duty of our Government to ensure safe fishing rights for our fishermen? This Government should act upon to make our fishermen engaged in fishing safely in the Lakshadweep area. Their arrest should also be prevented

by this Union Government. We have been urging upon this issue for so long. Fishermen protect our seas. Management of Ports and schemes thereon can be implemented only through the cooperation of fishermen. Only with their help, you can streamline the transportation across seas. Protect our fishermen in order to protect our seas. Particularly protect our Tamil fishermen. When Gujarat fishermen are arrested by the Pakistan Navy, this Union Government promptly swings into action immediately. Whereas, when our Tamil fishermen are arrested by the Sri Lankan Navy, you do not act swiftly. I urge that urgent and immediate action is warranted. Security of Tamil fishermen should be ensured. There should be talks between the Representatives of fishermen communities of both the countries and a permanent solution should be arrived. In many countries, the fishermen of neighbouring countries engage in fishing peacefully. But the issue between Indian and Sri Lankan fishermen is still not solved. I urge upon the Union Government to focus on this issue and find an everlasting solution. Thank you.

श्री आनंद भदौरिया (धौरहरा) : सभापति महोदय, आपने मुझे तटीय पोत परिवहन विधेयक, 2024 पर अपनी पार्टी की तरफ से अपनी राय रखने का अवसर प्रदान किया है, इसके लिए आपको धन्यवाद देता हूँ।

सभापति महोदय, हम लोग इस सदन में जब से चुन कर आए हैं, तब से सरकार की तरफ से कई सारे विधेयक प्रस्तुत किए गए हैं, लेकिन ज्यादातर जो बिल्स आए हैं, उनके आने के दो कारण हमारी समझ में आए हैं। एक तो रिकॉर्ड पर रिकॉर्ड बनाना कि हम इतने संशोधन विधेयक लेकर आए हैं, हमने इतने पुराने नियमों में संशोधन किया है और दूसरा कारण कि जो आम आदमी है, उसके व्यापार की बिना पर, उसकी जरूरतों की बिना पर, उसके व्यापार के हितों की अनदेखी करके जो बड़े व्यापारी मित्र हैं, कहीं न कहीं उनको लाभ पहुंचाने के लिए ये विधेयक और संशोधन विधेयक लाने का काम हो

रहा है।

महोदय, यह जो तटीय पोत परिवहन विधेयक आया है, कहने को तो यह मछुआरे और तटीय इलाकों के लोगों के हितों को लेकर है, लेकिन ऐसा नहीं है। हम आज एक अप्रैल को जब इस पर चर्चा कर रहे हैं तो कहीं न कहीं यह उन मछुआरों के लिए एक धोखा साबित होने का काम होगा।

सभापति महोदय, मैं रामचरितमानस का इसलिए जिक्र कर रहा हूँ क्योंकि जो मछुआरे हैं, अगर हम उन्हें उत्तर प्रदेश के परिप्रेक्ष्य में देखें तो वहाँ वे निषाद समाज के अन्तर्गत आते हैं, केवट समाज के अन्तर्गत आते हैं। ये वही केवट और निषाद समाज के लोग हैं, जिन्होंने मर्यादा पुरुषोत्तम भगवान श्रीराम को नौका में बिठा कर गंगा पार कराने का काम किया था और उसकी उतराई भी नहीं ली थी, लेकिन आज वह मछुआ समुदाय संकट में है।

सभापति जी, देश के समुद्री व्यापार, मछुआरों और छोटे जहाज मालिकों के हितों के साथ एक बड़ा खिलवाड़ हो रहा है। इस बिल में कहा गया है कि भारतीय स्वामित्व वाले जहाजों को लाइसेंस की जरूरत नहीं होगी, लेकिन यह सिर्फ एक छलावा है, क्योंकि आप विदेशी कंपनियों को भारतीय तटीय व्यापार में शामिल कर रहे हैं। इसके आंकड़े बताते हैं कि भारत का 95 प्रतिशत अन्तरराष्ट्रीय व्यापार समुद्री मार्ग से होता है, लेकिन हमारे पास अपने जहाजों की तो संख्या नगण्य है। हमारे पास अपने जहाज ही नहीं हैं। फिर सरकार विदेशी जहाजों को भी तटीय व्यापार में लाने का काम करेगी। इससे भारतीय शिपिंग कंपनियों का व्यवसाय चौपट हो जाएगा। क्या सरकार को अपने यहां जहाज बनाने पर, अपने यहां नए जहाज लाने के ऊपर काम नहीं करना चाहिए था? कबीरदास जी ने कहा है - 'जिन खोजा तिन पाइयां', 'गहरे पानी पैठ', लेकिन सरकार 'गहरे पानी' में नहीं उतरना चाहती है, वह केवल विदेशियों को लूटने का रास्ता देना चाह रही है।

महोदय, इस बिल में सर्विसेज को तटीय व्यापार में शामिल किया गया है, जिसमें तेल, गैस की खोज, समुद्री शोध जैसे काम आते हैं, लेकिन मछली पकड़ने को इसमें शामिल नहीं किया गया है यानी बहुराष्ट्रीय कंपनियों को तटीय इलाकों में ड्रिलिंग और खनन का अधिकार मिलेगा, भारत के लाखों मछुआरों के अधिकारों की अनदेखी होगी। क्या यही सरकार का 'सबका साथ, सबका विकास' है? यह

कहीं न कहीं मछुआरों की आवाज को दबाना है।

सभापति जी, इसलिए हम कहना चाहते हैं कि सरकार को मछुआरों के हितों के ऊपर भी कुछ काम करना चाहिए। उत्तर प्रदेश में जब समाजवादी पार्टी की हुकूमत थी और माननीय अखिलेश यादव जी मुख्य मंत्री थे तो उन्होंने 'मछुआ आवास' देने का काम किया था, मछुआ समुदाय के केवट, निषाद समाज को तालाबों के पट्टे देने का काम किया था, उनको पेन्शन देने का काम किया था। क्या माननीय मंत्री जी को इस तरीके की कोई योजना नहीं लानी चाहिए, जिससे इन मछुआ, केवट, निषाद समाज के लोगों का कल्याण हो सके? उत्तर प्रदेश की सरकार ने इन जातियों को एस.सी., एस.टी. का दर्जा देने के लिए प्रस्ताव बनाकर भेजा, लेकिन वह भी अभी तक लम्बित है। यह सरकार निषाद, केवट समाज को आरक्षण नहीं देना चाहती है।

सभापति जी, हम कहना चाहते हैं कि पुराने कानून में बिना लाइसेंस तटीय व्यापार करने पर छह महीने की जेल या दस हजार रुपये का जुर्माना था। अब इस बिल में उस सज़ा को बढ़ा कर 15 लाख रुपये या कमाई का चार गुना कर दिया है। माननीय मंत्री जी, यह किसके हित में है? बड़ी कंपनियों के लिए तो यह छोटी रकम है, लेकिन जो छोटे जहाज़ मालिक हैं, जो मछुआरे हैं, वे कैसे इतना बड़ा अर्थदंड दे पाएंगे?

सभापति जी, इस बिल में डायरेक्टर जनरल ऑफ शिपिंग को यह अधिकार दिया गया है कि वह किसी भी जहाज़ को जब्त कर सकता है। यह प्रावधान सरकारी दमन को बढ़ावा देगा। क्या यह सरकार का ईज़ ऑफ डूइंग बिज़नेस की जगह ईज़ ऑफ हेरासमेंट नहीं है? इसलिए मैं कहना चाहता हूँ कि आज मछुआरों को खाली हाथ और आँखों में पानी है। मछुआरों की यही कहानी है। सरकार उनका समुंद्र छीन रही है और आँखों में पानी भर कर छोड़ रही है।

सभापति जी, इस बिल में राष्ट्रीय तटीय और अंतरदेशीय शिपिंग रणनीति बनाने की बात कही गई है, लेकिन इसमें दो साल का समय दिया गया है, यानी सरकार के पास कोई योजना तैयार नहीं है। वह बिना सोचे समझे कानून ला रही है। आपका इशारा मैं समझ रहा हूँ। मैं एक बात कह कर अपनी बात समाप्त करना चाहता हूँ। माननीय सभापति जी, यह बिल राष्ट्र विरोधी है। इस बिल में भारतीय

समुद्री हितों को बेचने की तैयारी है। यह छोटे जहाज़ मालिकों, मछुआरों, देशी शिपिंग उद्योग के लिए विनाशकारी है। मैं सरकार से मांग करता हूँ कि इस बिल को तुरंत वापस लिया जाए। इस पर व्यापक विचार-विमर्श किया जाए। अगर सरकार ऐसा नहीं करती है, तो यह साबित होगा कि सरकार विदेशी कॉर्पोरेट के एजेंडे पर काम कर रही है।

मैं अंत में सिर्फ यही कहना चाहता हूँ कि सत्ता के दीपक जल रहे हैं, पर मछुआरे अंधेरे में हैं, चौराहे पर खड़ा हुआ विकास सिर्फ भ्रष्ट तंत्र के फेरे में है।

आपने समय दिया, आपका बहुत-बहुत धन्यवाद।

DR. RANI SRIKUMAR (TENKASI): Hon. Chairperson, Sir, I rise to speak on this significant Coastal Shipping Bill which, this Government claims, will promote coastal trade and increase domestic participation. Despite being a country with about 7,500 kilometres of coastline, 14,500 kilometres of inland waterways and being strategically located near major international shipping lanes, we have not utilized our crucial waterways to our full potential. The inland freight transport is just as per NITI Aayog. Maritime transportation, particularly coastal shipping, is widely recognized as a more cost-effective alternative to other modes of transport. So, when this Bill was introduced, we hoped that this Bill would facilitate coastal shipping and promote employment opportunities for our people, but this Bill has not only failed to address the crucial issues, it has also made it worse.

As per Section 345, the Director General has been given considerable discretionary power in assessing applications and imposing additional conditions. While flexibility is necessary, excessive discretion without clear guidelines could lead to inconsistent or biased decision-making. The Director General is given broad discretionary powers to suspend, revoke or modify licences. While such powers

are necessary for regulation, there are concerns about the lack of checks and balances. If misused, this could lead to arbitrary action without sufficient oversight. The criteria for suspension, revocation or modification of licenses are broad, including violations of any conditions of licences or failure to comply with any applicable law. This could be seen as overly vague, leading to uncertainty and potential misuse. This section does not clearly mention about any appealing process or mechanism for challenging the suspension, revocation or modification of a license. This could leave licensees without an effective way to contest decisions which are unfair or unjustified. The term 'reasonable opportunity to be heard' could be interpreted differently, leading to arbitrary application of the law. A more different process could ensure fairness and clarity without giving undue power to the Director General of Shipping.

As per Section 8 of this Bill, the Union Government must publish a National Coastal and Inland Shipping Strategic Plan within two years of the commencement of the Act and update it every two years.

The plan will include assessment of coastal shipping routes, operational improvements, long-term traffic forecasts, best practices, new routes, promotion of Indian vessels, and other necessary matters. A Committee will be formed to draft the plan, including members from various relevant agencies, such as the Director-General of Shipping, Inland Waterways Authority, major ports, State maritime boards, ship owners, seafarers, and maritime experts.

The problem with this section is that the Strategic Plan is mandated to be drafted and updated every two years, but who is responsible for its execution?

There is no mention of performance monitoring to ensure that improvements are implemented. The Committee is only responsible for drafting, not ensuring implementation. The Committee consists mostly of Government representatives and some industry players. Key stakeholders like cargo owners, logistics providers, and coastal community representatives are missing.

The Strategic Plan mentions promotion of Indian vessels, but how this will be done is unclear. No specific incentives, for example, subsidies, tax benefits, are mentioned to encourage domestic vessel participation. Developed countries like China, European countries and the USA are giving incentives. They are giving tax benefits to their own crews, and they are doing more efforts to develop the ports to enhance the shipping traders. But in India, despite flying Indian flags and employing Indian crew, Indian shipping companies have to pay high taxes, but the foreigners are enjoying the exemptions. The exemptions and the cost advantages should be given to the Indian shipping traders also.

The Coastal Shipping Bill, 2024, introduces stringent penalties to ensure compliance, but a balanced approach is necessary to foster industry growth. While strict enforcement is essential to maintain safety and efficiency, excessive penalties without remedial provisions could discourage new entrants and smaller operators. Currently, penalties under Sections 15, 16, and 18 impose heavy fines, imprisonment, and vessel detention for violations like unauthorized operations, expired licenses, and false reporting. However, the absence of grace periods or rectification opportunities may create unintended barriers.

To promote compliance without stifling participation, the Bill could

incorporate graduated penalties, warning mechanisms, or rectification periods for minor infractions. This would ensure regulatory discipline while allowing businesses, especially new entrants, to adapt to compliance requirements without disproportionate deterrence.

India's coastline is not just a trade route, but it is a line of defence. We have seen smuggling, illegal fishing, and even security threats from the sea. But this Bill is silent on coastal surveillance, naval coordination, and security measures.

Now-a-days drug trafficking through Indian ports remains a growing challenge. One of the most critical measures India must adopt to curb drug trafficking is the enhancement of port surveillance and the integration of advanced technology in security operations. If India fails to modernize its port security infrastructure, its ports will remain soft targets for international drug syndicates, undermining national security and public health efforts.

*Sir, I will conclude my speech by raising an important issue. The Union Government extends its help to all neighbouring countries whenever they face economic crisis. But this Union Government becomes a silent spectator with folded hands when our Tamil fishermen are harassed by the neighbouring countries. It is painful to note this inaction of this Union Government. If this Bill is passed, it will severely impact the lives of our fishermen. Union government is behaving with a step-motherly attitude as regards the issues of our fishermen. We consider all Indian fishermen as our brothers. We will not support this Bill as it affects the

..... English translation of this part of speech originally delivered in Tamil.

livelihood of our fishermen and we will never allow its implementation also.*

Therefore, the Tamil Nadu Government, under the able leadership of our hon. Chief Minister, is taking a lot of efforts and measures for uplifting the traders. I request the Union Government to follow the steps of our able hon. Chief Minister in uplifting the traders.

Therefore, I urge the Union Government to modify this Bill accordingly, taking into consideration the concerns of the coastal State Governments, industry, stakeholders, and the fishermen community.

Thank you, Sir.

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you very much, Mr. Chairperson Sir. I rise to support this Bill with certain strong reservations and concerns, and I would seek clarifications from the hon. Minister.

The Coastal Shipping Bill, 2024 seeks to repeal Part XIV of the Merchant Shipping Act, 1958 except Section 411A. The primary advantage of having coastal shipping is that it can result in shaping necessary national and State-level policies and programmes targeted towards transportation, logistics and trade. The Government is forced to bring this Bill. According to my limited information, limited knowledge, the Coastal Shipping Bill, 2024 is brought in because of the competition between the foreign-flagged vessels and the Indian-flagged vessels. So, it is giving a preferential treatment to the Indian-flagged vessels. That is why, I am supporting this Bill. A large coastal population is depending on the activities related to the seas and base. By means of this legislation, the Government intends to increase the modal share of coastal shipping from the current rate of 6.4 per cent to 7.5 per

cent by 2030, and ultimately 12 per cent by 2047. The share of coastal shipping in Japan and the European Union is five to six times higher than that of India. As far as China is concerned, it is seven times higher than that of India. This is the global scenario, global situation prevailing as far as the coastal trade or coastal shipping is concerned. My specific question to the hon. Minister is whether the Government is able to achieve the target of 12 per cent modal share by 2047 through this legislation alone. According to me, it is not possible unless and until the Government has a strong political will to implement the programme, implement the provisions of this Bill in a better way.

Though the Bill is a welcome step, as the Indian-flagged vessels and operators are getting preferential treatment in coastal trade to foreign-flagged vessels, I have some strong reservations and concerns. I would like to flag them one by one. The first one is this. I would like to seek an explanation or clarification from the hon. Minister regarding the applicability of the Act. Clause 1 (2) (a) says that this Act shall apply to every vessel, other than an Indian vessel, engaged in coasting trade, irrespective of the place of residence or domicile of the owner. Clause 1 (2) (b) says that this Act shall apply to every chartered vessel referred to in Chapter IV. This is the provision which is given regarding applicability of the Act according to Clause 1.

Coming to Clause 6 of the Bill, it is very specifically stated that every vessel, including Indian vessels engaged in coasting trade, shall report to the Director-General the following information in such form and manner as may be prescribed. So, the applicability of the Act is clearly mentioned in Clause 1. It is applicable to

every vessel, other than an Indian vessel. But Clause 6 is very clear that it is applicable to Indian vessels also. I am not going to Chapter VI of the Act. It is especially stated that it will be applicable to Indian vessels according to Chapter VI. It seems to be contradictory because in one way it is applicable only to these vessels, and here it is given in a different way by virtue of Clause 6. That is the first clarification I am seeking.

The second one is this. The definition of cooperative society, and the limited liability partnership is not provided. The definition for these two terms, 'cooperative society' as well as the 'limited liability partnership' is not provided in the Bill, either in this Bill or in the Merchant Shipping Act or in the notified Merchant Shipping Bill. The definition is not specifically provided. That is the second concern I would like to make.

And the third one is regarding Clause 18 sub-clause (a) of the Bill. It states that when the licensee fails to furnish the information required by the Director-General within the stipulated time, it attracts harsh punishment. Just now, my learned friend has already spoken about it. What is the punishment? The punishment is imprisonment for six months and a fine up to Rs. 50,000 or both. If an operator or a vessel owner is not providing the information as required by the DG (Shipping), then, there is a punishment of six months of imprisonment or a fine of Rs. 50,000 or both. A disproportionate punishment is provided in Clause 18(a). That is not fair according to me. So, that has to be looked into.

Further, at the same time, another point to be noted is under Section 35(2), clause 3. The Director-General can ask any other matter as may be prescribed.

So, absolute discretion is provided to the DG. When you are having a disproportionate punishment, on one side, of six months imprisonment and a fine of Rs. 50,000 or both, at the same time, the discretionary power is given to the Director-General that any matter, as may be specified, can be asked for information from the concerned persons. That means unfettered authority and discretionary powers are vested with the Director-General. That has to be looked into as it is arbitrary to provide excess powers to the Director-General.

The fourth concern is regarding Section 26(1) and Section 30 clause 5 of the Bill, that is, offences mentioned and penal provisions under Sections 15 to 25, are all compoundable. On the one side, harsh punishment is there, and on the other side, all are compoundable offences. It may lead to bureaucratic corruption, thereby harassing the operators or licensees.

And the fifth point is that there is no dispute resolution mechanism for promoting ease of doing business. The Government is always talking about it. Almost all the legislations are for ease of doing business. If you want to achieve this ease of doing business, we should have a dispute resolution mechanism. Unfortunately, in this Bill, it is missing. That is to be looked into.

Sir, I would like to conclude my speech by giving two or three suggestions. The number one suggestion is this. In India, since a large part of the coastal shipping is in the unorganized sector, the State Governments and the district authorities should also be allowed to issue licences for small vessels and country boats which are conducting voyages on shorter routes and at the cross-border level in border areas. The second suggestion is that the process of getting vessels

registered should be made easy with fewer documents in transparent and digitalised manner, and special assistance should be provided to vessel owners. The third suggestion is this. The National Register of Coastal Shipping must be made available in the public domain with integration from other relevant organisations such as Directorate General of Foreign Trade.

The fourth suggestion is with regard to the dispute resolution mechanism about which I have already explained. That should be established.

Sir, I am now concluding. A successful regulatory framework depends on the efficiency and transparency of enforcement mechanism as well as the capacity of the Director-General of Shipping to handle the increased responsibility.

I hope that the Government will consider these suggestions and concerns which can be addressed in future amendments.

With these words, I conclude. Thank you very much, Sir.

***DR. D. RAVI KUMAR (VILUPPURAM):** Hon. Chairman Sir, Vanakkam. I appreciate this Bill as it is brought here with good intentions. The revenue that is being generated through maritime trade is very less in India as compared to other nations of the world. China is earning 7 times higher revenue than us. Therefore, the efforts being made by the Government in increasing the revenue through maritime trade is appreciable. Tamil Nadu ranks second among States of our country in terms of a long coastal line. It has a coastal line spreading to a length of 1076 kilometres. Three big Ports namely Chennai, Ennore and Tuticorin and as

* English translation of the speech originally delivered in Tamil.

many as 17 small ports are situated in Tamil Nadu. Hon. Chief Minister of Tamil Nadu framed a policy in the year 2023 in this regard particularly for expanding the sea resources and maritime trade in this area. This is for increasing the maritime trade by using the sea routes, particularly the cargo transport. Road transport has so much of congestion today. Therefore, this policy was framed in order to increase the cargo transport through sea route. The State Government of Tamil Nadu has sought financial assistance from the Union Government in this regard. Therefore, I urge upon the Union Government to provide funds and encourage the efforts of the State Government of Tamil Nadu. Seventeen ports of Tamil Nadu are operated as captive ports being used for a particular purpose. Tamil Nadu Government has been working for improving these Ports. Union Government should also cooperate. I urge the Union Government to provide funds for development of these Ports. Territorial water is an important aspect mentioned in this Bill. Sea area up to 12 nautical miles from the shore is called as territorial water. This territorial water is in the control of the State Government. The State Governments are in a position to have the control and command over this territorial waters. But this Bill has included the provisions relating to territorial water and adjoining water. Therefore, this is like interfering into the powers of the State Government. I strongly condemn this aspect. This territorial water term should be removed from this Bill. Union Government should stop interfering into the powers of the State Government. Particularly during the 17th Lok Sabha, an effort was made by this Government to bring small ports and minor ports under the control of the Union Government. Hon. Chief Minister of Tamil Nadu, when he came to power in the year 2021, wrote a letter opposing the

move of the Union Government. Thereafter this Bill was withheld. Therefore, it seems that the Union Government is indirectly trying to do the same type of action through the present Bill. I therefore urge that the Union Government should stop interfering into the powers of the State Government. I urge that such a provision should be removed from this Bill. As mentioned by hon. MP Shri N.K. Premachandran, punitive clauses in this Bill are little disturbing. Services is term that is linked with commercial purpose in this Bill. Particularly those who engage in sea related research and those who go with some other purposes are also brought under this commercial purpose through this Bill. This will create unnecessary difficulties to the people, particular our fishermen. This may lead to the harassment of our fishermen. Our fishermen community is already very much affected. This provision will lead to furthering their suffering. Therefore, I urge that the "Services" clause should be removed from this Bill. There are 19 fishermen villages in my Parliamentary constituency. Marakkanam is a historically famous area which was once a Port. There is long pending demand for creation of a Port in Marakkanam area. We met Hon Finance Minister in person last week and stressed upon this demand. This demand has also been forwarded by Tamil Nadu Government to the Union Government. I urge that this demand should be fulfilled by considering the proposal of setting up of a Port in Marakkanam and adequate funds should be allocated. As mentioned by several hon. MPs here, our fishermen are very much affected due to the atrocities of the Sri Lankan Navy. We met our External Affairs Minister and requested him to consider a proposal that instead of Sri Lankan Navy arresting our fishermen and putting behind bars, our forces can arrest them and

bring them back to our land. We intimated that otherwise it becomes an issue between the two countries. China is trying to interfere in this issue by providing big boats to Tamil fishermen in Sri Lanka. If China comes in, then that will be an international issue. Hon. Prime Minister is scheduled to visit Sri Lanka very soon. As mentioned by our senior Member of Parliament Thiru T. R. Baalu in this House, today morning, that when hon. Prime Minister visits Sri Lanka, our Government should try to find an amicable and permanent solution to this issue between the fishermen of both the countries. I urge that Hon Prime Minister should take suitable action in this regard.

Thank you for this opportunity. Vanakkam.

माननीय सभापति : माननीय महासचिव ।

17.40 hrs

**MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA**

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Protection of Interests in Aircraft Objects Bill, 2025 which has been passed by the Rajya Sabha at its sitting held on the 1st April, 2025.”

2. Sir, I lay on the Table the Protection of Interests in Aircraft Objects Bill, 2025, as passed by Rajya Sabha on the 1st April, 2025.

17.41 hrs

COASTAL SHIPPING BILL, 2024 – Contd.

श्री दर्शन सिंह चौधरी (होशंगाबाद) : सभापति महोदय, धन्यवाद। अभी हमारे एक सदस्य 1 अप्रैल के बारे में बोल रहे थे। मैं उनको बताना चाहता हूँ कि अब चैत्र माह के नव दुर्गा नवरात्रि चल रहे हैं। आज नव दुर्गा का तीसरा दिन है। अगर चन्द्रघंटा मझ्या की पूजा आप करें तो आपका भी कल्याण होगा और सद्बुद्धि भी आएगी। मैं नवरात्रि की बधाइयाँ देते हुए आज का जो तटीय पोत परिवहन विधेयक, 2024 है, मैं इसके समर्थन में बोलना चाहता हूँ। हमारे ग्रंथों में कहा गया है कि :-

“रत्नाकराधौतपदां हिमालयकिरीटिनीम्।

ब्रह्मराजर्षिरत्नाढ्यां वन्दे भारतमातरम्।”

हमारी भारत माता की सीमाएं तीन तरफ से समुद्र से घिरी हुई हैं और एक तरफ से हिमालय इसकी रक्षा करता है। समुद्र तटीय कानून लाना और उनमें सुधार करना तथा जो वर्षों से कानून पंगु बने हुए थे, उनमें सुधार करने का काम आदरणीय नरेन्द्र मोदी जी की सरकार ने किया है। मैं आपके माध्यम से मोदी जी का धन्यवाद करना चाहता हूँ और इस कोस्टल शिपिंग बिल, 2024 का समर्थन करता हूँ। इसका समर्थन इसलिए भी करता हूँ कि इस बिल के माध्यम से हमारे तटीय क्षेत्रों में समुद्री व्यापार परिवहन को सुव्यवस्थित करने की दिशा में एक महत्वपूर्ण कदम होगा। इसका उद्देश्य तटीय शिपिंग को बढ़ावा देना, पर्यावरण संरक्षण को सुनिश्चित करना और अर्थव्यवस्था को सुदृढ़ करना है।

महोदय, मैं इसके प्रमुख बिंदुओं को बताना चाहता हूँ। इससे समुद्री व्यापार को प्रोत्साहन मिलेगा। यह विधेयक तटीय जलमार्गों के माध्यम से माल परिवहन को बढ़ावा देता है, जिससे परिवहन लागत में कमी आएगी और व्यापार को गति मिलेगी। वर्तमान में भारत में कुल बंदरगाहों की क्षमता लगभग 2,600 मिलियन टन प्रति वर्ष है। माननीय मोदी जी ने विकसित भारत की कल्पना वर्ष 2047

तक की है और इसको 10 हजार एमटीपीए तक बढ़ाने का लक्ष्य लिया है। मैं इसके लिए धन्यवाद देता हूँ। पर्यावरण संरक्षण की दृष्टि से तटीय शिपिंग में सड़क परिवहन की तुलना में कार्बन उत्सर्जन कम होता है, जिससे पर्यावरण पर सकारात्मक प्रभाव पड़ता है। यह विधेयक हरित ऊर्जा के उपयोग को प्रोत्साहित करता है, जिससे समुद्री परिवहन को और अधिक पर्यावरण मित्र मिलने की संभावना बनी रहेगी। मैं आज इस बिल का भी समर्थन इसलिए भी करता हूँ कि इससे स्थानीय अर्थव्यवस्था और रोजगार को बढ़ावा मिलेगा। हमारे मित्रगण कुछ कह रहे थे और उन्होंने आदिकाल के उदाहरण दिए। हम उस आदिकाल को भी जानते हैं। हमने रामसेतु पर भी विश्वास किया, लेकिन आपने तो उसके विरोध में शपथपत्र दिए। मैं तो कह रहा हूँ कि :-

“राम ना मारे काहू को पापी नहीं है राम,
आप ही मर जात है, कर-कर खोटे काम।”

इसलिए मैं आपको यह याद दिलाना चाहता हूँ कि रामसेतु को आपने तोड़ने की कोशिश की, लेकिन हमने शिपिंग और बंदरगाह को मजबूत करके न केवल व्यापार बढ़ाने का काम किया, बल्कि विरासत भी दी तथा विकास भी दिया। यह मोदी जी का मूल मंत्र है।

“राम काज करने वालों में राम की शक्ति समाई,
पृथक पृथक नामों से सारे काम करें रघुराई,
भक्त परायण निज भक्तों को सारा श्रेय दिलाते हैं,
जिन पर कृपा राम करे वो पत्थर भी तिर जाते हैं।”

मैं धन्यवाद देना चाहता हूँ कि इससे स्थानीय अर्थव्यवस्था और रोजगार को बढ़ाने के लिए तटीय शिपिंग के विस्तार में स्थानीय उद्योगों को नए बाजार मिलेंगे, रोजगार के नए अवसर बढ़ेंगे। उदाहरण के लिए गुजरात सरकार ने वर्ष 2047 तक 2000 मिलियन टन प्रति वर्ष की कार्गो क्षमता प्राप्त करने का लक्ष्य रखा है।

जिससे राज्य की अर्थव्यवस्था मजबूत होगी। बंदरगाह अवसंरचना का विकास विधेयक के तहत बंदरगाहों को बुनियादी ढांचे के विकास और आधुनिकीकरण पर जोर दिया गया है। वर्तमान में 56

परियोजनाएं, जिनकी कुल लागत लगभग 41 हजार 480 करोड़ रुपये है, कार्यान्वित की जा रही है। इसके लिए मैं धन्यवाद देता हूं। इससे बंदरगाहों की क्षमता में लगभग 550 मिलियन टन प्रति वर्ष वृद्धि होगी। इसीलिए यहां जो संशोधन इसमें लिए गए हैं, उनमें स्थानीय समुदायों की भागीदारी पर जोर दिया गया है, जिसमें तटीय क्षेत्रों में रहने वाली आम गरीब जनता की चिंता की गई है, क्योंकि अंत्योदय का लक्ष्य, जो पंडित दीन दयाल उपाध्याय जी ने दिया था, उसको साकार करने का काम आदरणीय नरेंद्र भाई मोदी जी ने किया है। नौवहन सेवाओं की सक्रिय भागीदारी के लिए लोगों को प्रोत्साहित किया जाएगा, जिससे उनकी सामाजिक और आर्थिक स्थिति में सुधार होगा। सुरक्षा मानकों का सख्ती से पालन होगा।

महोदय, मुझे यह समझ में नहीं आता है कि जब विदेशियों पर हम प्रतिबंध लगाते हैं तो बार-बार विपक्षी मित्रों के पेट में दर्द क्यों होता है? कहीं न कहीं हमें दूसरा कनेक्शन दिखाई देता है। अतः मैं कहना चाहता हूं कि तटीय शिपिंग के दौरान सुरक्षा के उपायों को और मजबूत किया जाएगा, जिससे समुद्री दुर्घटनाओं की संख्या में कमी आएगी। यात्रियों तथा माल की सुरक्षा सुनिश्चित हो जाएगी। इस बिल से हमारी हरित ऊर्जा को बढ़ावा मिलेगा। बंदरगाहों और जहाजों के नवीनीकरण ऊर्जा स्रोत के उपयोगों का बढ़ावा दिया जाएगा। सरकार ने सभी केंद्रीय और राज्य सरकार के बंदरगाहों में हाईड्रोजन हब स्थापित करने की योजना बनाई है और यह भी अपने-आप में जिस तरह से किसानों के क्षेत्र में हरित क्रांति आई है, ऐसे ही जल के क्षेत्र में हरित ऊर्जा प्राप्त करने की संभावना बढ़ेगी। ... (व्यवधान)

महोदय, मैं दो मिनट में अपना वक्तव्य पूरा करूंगा। नवाचार और अनुसंधान को बहुत बढ़ावा मिलेगा। मैं आपके माध्यम से अपने क्षेत्र, मध्य प्रदेश के लिए, चूंकि मैं नर्मदा मैया के क्षेत्र से आता हूं, हमारे यहां बड़े-बड़े डैम हैं। उनमें यदि शिपिंग और क्रूज की व्यवस्था हो जाए, हमारे यहां कुछ ऐसे समाज जैसे कीर समाज, उनको आरक्षण मिल जाए, जिससे उनको न्याय देने का काम हो। मैं आपके माध्यम से यह अनुरोध करना चाहता हूं। हमारी सरकार ने रिफार्म, परफार्म और ट्रांसफार्म का जो संकल्प लिया है, आत्मनिर्भर भारत का जो संकल्प लिया है, वह इस बिल के माध्यम से होकर गुजरता है। इसी भाव के साथ इस बिल के माध्यम से मैं यह भी बताना चाहूंगा कि पंडित अटल बिहारी वाजपेयी जी की 100वां

जन्म जयंती हम मनाने जा रहे हैं। यह मैं उनके माध्यम से कह रहा हूँ कि-

“जब नाव जल में छोड़ दी, मझधार में ही मोड़ दी।

दे दी चुनौती सिंधु को, फिर धार क्या, मझधार क्या॥

क्या हार में, क्या जीत में, किंचित नहीं भयभीत मैं।

कर्तव्य पथ पर जो मिला, यह भी सही, वह भी सही॥

हार मानूंगा नहीं, रार ठानूंगा नहीं॥”

महोदय, मैं आपसे इस भाव के साथ अपनी बात समाप्ति की ओर ले जाता हूँ। ये पंक्तियां मोदी जी के लिए हैं कि –

“सागर की अपनी क्षमता है, पर मांझी भी कब रुकता है।

जब तक सांसों में स्पंदन है, उसका हाथ नहीं रुकता है॥

इसके बल पर ही कर डाले सातों सागर पार।

तूफानों की ओर घुमा दो नाविक निज पतवार॥

यह असीम, निज सीमा जाने, सागर भी तो यह पहचाने।

मिट्टी के पुतले मानव ने और हम सबके नेता मोदी जी ने कभी न मानी हार॥

तूफानों की ओर घुमा दो, नाविक निज पतवार।”

महोदय, इन शब्दों के माध्यम से मैं इस शिपिंग बिल का पूर्णतः समर्थन करते हुए आपको धन्यवाद देता हूँ कि आज मुझे बोलने का मौका दिया।

नर्मदा मैया की जय, भारत माता की जय, भगवान बलराम की जय और समुद्र देवता की जय।
जय हिंद, जय भारत।

CAPTAIN VIRIATO FERNANDES (SOUTH GOA): Thank you, hon. Chairperson, Sir, for giving me an opportunity to speak on the Coastal Shipping Bill, 2024 introduced in Lok Sabha in December 2024. This Bill aims to fundamentally revise India's regulatory framework for coastal and marine trade.

I want to point out certain Sections of the Bill which can create a problem for stakeholders operating in the shipping industry. First of all, the Bill grants significant discretionary powers to the Director-General and the Central Government, raising concerns about potential favouritism and lack of transparency.

The broad authority in respect of diversion of vessel routes, class of passengers or cargo that may be carried, restrict port entry and exempting certain vessels from the Act's provisions could lead to preferential treatment of specific entities, undermining fair competition. Then, the centralized decision-making and the absence of clear criteria for granting exemptions or imposing penalties may cause disadvantage to smaller operators and create an uneven playing field. Additionally, the lack of independent oversight and transparency in decision-making processes heightens the risk of market distortions and raises questions about accountability and impartiality. Safeguards such as independent reviews and other accountability mechanisms are critical to mitigate this risk.

Sir, there is a document called the 'Minimum Safe Manning Document'. This is a certificate issued by the registrar of the ship certifying the ranks and qualifications required to work on a particular ship. It has been observed that inland vessel seafarers are eligible to sail on Indian coastal ships and river sea vessels. But in many cases, the documentation, training and certification that is required to comply with this is not easy to get. It is very difficult. Hence, the owners of the coastal ships and the recruitment agencies find it difficult to get such inland vessel crew. So, the registrar should be aware of the ground situation about the crew training.

Sir, there is also a certificate called the Certificate of Equivalence. All the Indian officers and engineers who get their competency licence from foreign countries, which are white flag nations like England, Singapore, New Zealand, etc., as per the International Maritime Organization, IMO, should be given an opportunity to work on the Indian coastal ships. It has been observed that there is a shortage of highly trained officers and engineers to work on ships like coastal tankers. The Indian nationals, who have taken competency certificates from white flag nations, should be employed on these vessels.

At present, rules and regulations are in place. But it has been reported that a lot of difficulties are faced by the owners. It has been reported that the authorized recruiting agencies are finding it difficult to get the Certificate of Equivalence from the Mercantile Marine Department (MMD). So, amendments need to be done so that transition of these Indian officers and engineers from working in foreign shipping to coastal shipping is easy. Coastal shipping will get a lot of benefits from the experience and highly skilled training of these seafarers.

Clause 3 of the Bill prohibits the engagement of vessels other than Indian vessels in coasting trade in the coastal waters unless the licence for the same has been granted by the Director-General of Shipping. If in circumstances, a ship required for a particular specialized operation and research is not available in India, then on case to case basis, the Director General of Shipping should give a specialized licence for that foreign registered vessel after verifying all the documents and ensuring that the Indian ship owners do not have such vessel so that the particular operation can be completed.

Clause 7 of the Bill provides that no proper officer of customs shall grant clearance to a vessel other than an Indian vessel engaged in coasting trade to enter or depart from a port unless a licence is produced by the licensee or agent of such a vessel. It further provides for the detention of a vessel which fails to comply with the requirements of the Bill.

All the concerned departments related to coastal shipping, especially the Government agencies such as customs, immigration, and port authorities, should be well aware of the latest circulars, orders, and notices.

Sir, I will complete by giving some important suggestions. The Indian shipbuilders should be encouraged to install machinery and equipment on board the coastal ships, which as far as possible are made in India, and the Indian MSMEs should be involved in the ship design. The authority to delegate the statutory certificates of the ship should be given to the IACS classification society. Fuel subsidies should be provided for coastal vessels. Furthermore, the Government should support infrastructure for hybrid vessels, such as battery stations at reduced tariffs at ports. When the coastal vessel comes alongside a port, shore power should be made easily available to all the ships. This will reduce carbon footprints and also enable the ship staff to carry out equipment maintenance. Presently, not many Indian ports have the facility to provide shore power to the ships.

Lastly, collateral-free loans for the construction of coastal vessels should be offered, with the vessel itself being the collateral, with an affiliation to the Government and the same to be mentioned in the Registry Certificate.

Thank you, Sir.

ADV. FRANCIS GEORGE (KOTTAYAM): Sir, I rise to address the Coastal Shipping Bill, 2024, a legislation while aiming to revitalize India's maritime sector, presents several concerns, particularly for coastal States like Kerala.

The Bill's centralisation of authority over coastal shipping diminishes the role of State Governments, potentially undermining the federal structure enshrined in our Constitution. States like Kerala, with extensive coastlines and unique maritime needs, risk losing autonomy over local shipping activities. This centralisation could hinder Kerala's initiatives to develop and manage its coastal resources effectively. Kerala's economy heavily relies on coastal trade for transporting goods such as spices, seafood, and coir products. The Bill introduces stricter licensing requirements, particularly affecting vessels not wholly owned by Indian entities. This could increase operational costs and reduce the availability of vessels, adversely impacting States like Kerala whose exporters and importers depend on affordable coastal shipping options. Such measures may diminish the competitiveness of Kerala's products in both domestic and international markets.

The Kerala Maritime Board has been proactive in promoting short sea shipping services to alleviate road congestion and enhance regional trade. The centralised control proposed by the Bill may impede these localised efforts, stifling innovation and responsiveness to regional maritime challenges. The State's plans to integrate coastal shipping with inland waterways could face bureaucratic hurdles, delaying progress, and economic benefits. The stakeholders within the shipping industry have criticised the Bill for imposing excessive control over the

hiring of foreign flag ships. The exporters and importers fear that increased transaction costs will undermine the global competitiveness of Indian exports. The requirement for licences when charting foreign vessels, even for operations between international ports, adds layers of bureaucracy that could deter business and inflate costs. While the Bill seeks to streamline the coastal shipping operations, the introduction of new licensing regimes and regulatory measures risks creating additional bureaucratic obstacles. This could deter private investment and participation in the coastal shipping sector, which is vital for the economic interests of States like Kerala.

The increased penalties and stringent compliance requirements may disproportionately affect smaller operators, leading to a consolidation that favours larger entities. The concerns raised by various stakeholders suggest that the drafting of the Bill may have lacked sufficient consultation with State Governments and industry participants. A more inclusive approach could ensure that the legislation addresses the diverse interests and challenges faced by coastal States like Kerala. Engaging with local authorities, industry experts, and community representatives would lead to more balanced and effective maritime policies.

The Bill proposes to integrate coastal maritime transport with inland waterways. If the aim is, as suggested in the Bill, to lower transportation costs and promote competition within the sector, smaller ports like Kottayam Port in my constituency should be developed.

18.00 hrs

I hope that the Minister will pay particular attention to this matter.

One last point regarding the Vizhinjam International Seaport. I would like to invite the attention of the hon. Minister to this particular issue. Vizhinjam is poised to be a deep-water container international transshipment hub of the country. It is in the final stage of commissioning, being developed on a Private Public Partnership basis. This will bring home the Indian cargo transshipment business presently with ports like Colombo, Singapore, Malaysia, Salalah and Dubai. The Maritime India Vision, 2030 and the Maritime Amrit Kaal Vision, 2047 of the Ministry of Shipping, Ports and Waterways give top priority to this project. ... (*Interruptions*)

HON. CHAIRPERSON : Hon. Member, please conclude now.

... (*Interruptions*)

ADV. FRANCIS GEORGE: Sir, kindly give me one minute and I will complete. ...

(*Interruptions*)

HON. CHAIRPERSON: No, time is not there.

... (*Interruptions*)

ADV. FRANCIS GEORGE: Sir, I will complete in a minute. ... (*Interruptions*) Why am I raising this? This is the first project to get in-principle approval for Viability Gap Funding under the scheme for financial support to private public partnership in infrastructure.

HON. CHAIRPERSON: Hon. Member, thank you.

... (*Interruptions*)

माननीय सभापति : सभा की कार्यवाही बुधवार, दिनांक 2 अप्रैल, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

18.01 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, April 2, 2025/Chaitra 12, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Adv Dean Kuriakose	438
2	Dr. K. Sudhakar	427
3	Dr. Kirsan Namdeo	426
4	Dr. Ricky Andrew J. Syngkon	436
5	Dr. Sambit Patra	430
6	Md. Rakibul Hussain	435
7	Shri Ajay Bhatt	432
8	Shri Anand Bhadauria	434
9	Shri Anup Sanjay Dhotre	431
10	Shri Baijayant Panda	423
11	Shri Bajrang Manohar Sonwane	421
12	Shri Balabhadra Majhi	440
13	Shri Bhumare Sandipanrao Asaram	431
14	Shri Chavda Vinod Lakhamshi	424
15	Shri Devesh Shakya	423
16	Shri Gajendra Singh Patel	424
17	Shri Imran Masood	428
18	Shri K. Sudhakaran	426
19	Shri Kalipada Saren Kherwal	437
20	Shri Kanwar Singh Tanwar	427
21	Shri Parshottambhai Rupala	422
22	Shri Pradan Baruah	425
23	Shri Praveen Patel	421
24	Shri A. Raja	429
25	Shri Robert Bruce C.	432
26	Shri Trivendra Singh Rawat	440
27	Shri Vamsi Krishna Gaddam	433
28	Smt. Manju Sharma	439

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	5044
2	Adv. Adoor Prakash	4872
3	Adv. Chandra Shekhar	4940, 4905
4	Dr. Alok Kumar Suman	4833
5	Dr. Amar Singh	5030, 4918
6	Dr. Amol Ramsing Kolhe	4857, 5050
7	Dr. Angomcha Bimol Akoijam	4836
8	Dr. Bachhav Shobha Dinesh	4995
9	Dr. Bhola Singh	4954
10	Dr. Byreddy Shabari	4958, 5012
11	Dr. D. Ravi Kumar	4986
12	Dr. D. Purandeswari	4923
13	Dr. Dharamvira Gandhi	5027
14	Dr. Ganapathy Rajkumar P.	4960
15	Dr. Hemant Vishnu Savara	4982, 4970, 4981
16	Dr. K. Sudhakar	5046, 5051
17	Dr. Kalanidhi Veeraswamy	4985, 4871
18	Dr. Kalyan Vaijinathrao Kale	5031
19	Dr. M. K. Vishnu Prasad	4978
20	Dr. M. P. Abdussamad Samadani	4889, 4870
21	Dr. Mallu Ravi	5037
22	Dr. Manna Lal Rawat	4911, 5051
23	Dr. Nishikant Dubey	4904, 4981
24	Dr. Prabha Mallikarjun	5001
25	Dr. Rajeev Bharadwaj	4903
26	Dr. Rajesh Mishra	5014, 4981
27	Dr. Sanjay Jaiswal	5016

28	Dr. Shashi Tharoor	4935
29	Dr. Shivaji Bandappa Kalge	4864, 5054
30	Dr. Shrikant Eknath Shinde	4878, 4987
31	Dr. T. Sumathy Alias Thamizhachi Thangapandian	4851
32	Dr. Thirumaavalavan Tholkappiyan	5010
33	Kumari Sudha R.	5008
34	Shrimati Ruchi Vira	5036
35	Sushri Iqra Choudhary	4860
36	Sushri Sayani Ghosh	4909
37	Sushri Praniti Sushilkumar Shinde	4859
38	Sushri S. Jothimani	4862, 4855
39	Prof. Sougata Ray	4988, 4874
40	Prof. Varsha Eknath Gaikwad	5050, 4857
41	Shri Radhakrishna	4890
42	Shri T.M. Selvaganapathi	4921
43	Shri Abhay Kumar Sinha	5040
44	Shri Adhikari Deepak Dev	4884
45	Shri Aditya Yadav	4934
46	Shri Alok Sharma	4899, 4981
47	Shri Amarsing Tisso	5011
48	Shri Amra Ram	4839, 5053
49	Shri Amrinder Singh Raja Warring	4930
50	Shri Ananta Nayak	4887
51	Shri Anto Antony	4971
52	Shri Appalanaidu Kalisetti	5012, 4943, 5002
53	Shri Arun Bharti	4843
54	Shri Arun Kumar Sagar	4892
55	Shri Arvind Dharmapuri	4850
56	Shri Arvind Ganpat Sawant	4845

57	Shri Asaduddin Owaisi	4838, 5057
58	Shri Ashish Dubey	5003
59	Shri Azad Kirti Jha	4957
60	Shri B K Parthasarathi	4936, 4896
61	Shri Balabhadra Majhi	4979
62	Shri Balashowry Vallabhaneni	4969
63	Shri Balya Mama Suresh Gopinath Mhatre	4879
64	Shri Bastipati Nagaraju	4929
65	Shri Benny Behanan	5002
66	Shri Bhartruhari Mahtab	5051
67	Shri Bhaskar Murlidhar Bhagare	4857, 5050
68	Shri Bhausahab Rajaram Wakchaure	4927
69	Shri Bhumare Sandipanrao Asaram	5054, 4864
70	Shri Bibhu Prasad Tarai	4907, 5026, 5046, 4899
71	Shri Bidyut Baran Mahato	4990, 4858, 5051
72	Shri Brijendra Singh Ola	4993
73	Shri Brijmohan Agrawal	4854
74	Shri C. N. Annadurai	4961, 4926, 4951
75	Shri Chamala Kiran Kumar Reddy	4832, 5047
76	Shri Chandan Chauhan	4849, 4979
77	Shri Chandra Prakash Choudhary	4853
78	Shri Charanjit Singh Channi	4967
79	Shri Chavan Ravindra Vasantryao	4885
80	Shri Chavda Vinod Lakhamshi	4904
81	Shri Chhatrapal Singh Gangwar	4965, 4939
82	Shri Daggumalla Prasada Rao	5042, 4929
83	Shri Damodar Agrawal	4879, 4899, 5051
84	Shri Daroga Prasad Saroj	5032
85	Shri Darshan Singh Choudhary	5006, 4908
86	Shri Deepender Singh Hooda	4912

87	Shri Devusinh Chauhan	4891
88	Shri Dhairyasheel Sambhajirao Mane	4885
89	Shri Dharambir Singh	5026, 4865
90	Shri Dharmendra Yadav	4980
91	Shri Dhaval Laxmanbhai Patel	4977
92	Shri Dileshwar Kamait	4956, 4924
93	Shri Dilip Saikia	4973
94	Shri Dinesh Chandra Yadav	5007
95	Shri Dineshbhai Makwana	5051, 4858, 4899
96	Shri Dulu Mahato	4945, 4979
97	Shri Durai Vaiko	4888
98	Shri Dushyant Singh	4932
99	Shri E. T. Mohammed Basheer	4984
100	Shri Eatala Rajender	5056, 4866, 5047
101	Shri Eswarasamy K.	4925
102	Shri G. Kumar Naik	5005
103	Shri G. M. Harish Balayogi	4886
104	Shri Ganesh Singh	5026, 4981
105	Shri Gaurav Gogoi	4875
106	Shri Giridhari Yadav	4983, 5007
107	Shri Godam Nagesh	4905
108	Shri Gopal Jee Thakur	4841
109	Shri Gurjeet Singh Aujla	4916
110	Shri Gurmeet Singh Meet Hayer	4915
111	Shri Gyaneshwar Patil	5054, 4864
112	Shri Haribhai Patel	4881
113	Shri Harish Chandra Meena	4840
114	Shri Hasmukhbhai Somabhai Patel	4891
115	Shri Hibi Eden	5060, 4870
116	Shri Jagadish Shettar	5045

117	Shri Jagannath Sarkar	4893, 4862
118	Shri Janardan Mishra	4907, 5026
119	Shri Janardan Singh Sigriwal	4931
120	Shri Joyanta Basumatary	4959
121	Shri Jugal Kishore	4899, 5046
122	Shri K. Gopinath	5028
123	Shri K. Radhakrishnan	4873
124	Shri Kaushalendra Kumar	5007
125	Shri Kesineni Sivanath	4919
126	Shri Khagen Murmu	5051, 4904
127	Shri Kodikunnil Suresh	4950
128	Shri Kota Srinivasa Poojary	4869, 5059
129	Shri Krishna Prasad Tenneti	4835
130	Shri Kunduru Raghuveer	4876
131	Shri Lavu Sri Krishna Devarayalu	4942
132	Shri M. K. Raghavan	4906
133	Shri Maddila Gurumoorthy	4837, 5055
134	Shri Madhavaneni Raghunandan Rao	4907, 5026, 4981
135	Shri Magunta Sreenivasulu Reddy	4896
136	Shri Malaiyarasan D	4949
137	Shri Malvinder Singh Kang	5015
138	Shri A. Mani	4847
139	Shri B. Manickam Tagore	5033, 4913
140	Shri Manish Tewari	4834
141	Shri Manoj Tiwari	4970, 4904, 4981
142	Shri Mansukhbhai Dhanjibhai Vasava	5017
143	Shri Matheswaran V. S.	4952
144	Shri Mitesh Patel Bakabhai	4891
145	Shri Mohite Patil Dhairyasheel Rajsinh	5050, 4857
146	Shri Mukesh Rajput	4972

147	Shri Mukeshkumar Chandrakaant Dalal	4992
148	Shri Murari Lal Meena	4918
149	Shri Murasoli S.	4894
150	Shri N. K. Premachandran	5004
151	Shri Naba Charan Majhi	4907, 5026, 4904
152	Shri Nalin Soren	4994
153	Shri Naresh Ganpat Mhaske	4987, 4878
154	Shri Navaskani K.	4926, 4961, 4951
155	Shri Nilesh Dnyandev Lanke	5050, 4857
156	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	4928
157	Shri P. C. Mohan	4846, 5046
158	Shri P. P. Chaudhary	4970, 4865, 5046
159	Shri P. V. Midhun Reddy	4922
160	Shri Patel Umeshbhai Babubhai	5029
161	Shri Prabhakar Reddy Vemireddy	4975
162	Shri Pradeep Purohit	4861
163	Shri Pradyut Bordoloi	4933, 5057
164	Shri Praveen Patel	4899, 4865, 5046
165	Shri Putta Mahesh Kumar	4937
166	Shri Rahul Gandhi	4842
167	Shri Rahul Kaswan	4895
168	Shri Rajeev Rai	4856, 5049
169	Shri Rajesh Verma	4987, 4878
170	Shri Rajiv Pratap Rudy	4999
171	Shri Rajkumar Chahar	4996, 4981
172	Shri Rajkumar Roat	4964
173	Shri Rajmohan Unnithan	4947
174	Shri Raju Bista	4868
175	Shri Ramasahayam Raghuram Reddy	4877

176	Shri Rambhual Nishad	5021
177	Shri Ramesh Awasthi	4865, 4981
178	Shri Ramprit Mandal	5043, 5007
179	Shri Ramvir Singh Bidhuri	4908, 4891, 5048
180	Shri Rao Rajendra Singh	4989
181	Shri Ravindra Dattaram Waikar	4987, 4878
182	Shri Ravindra Shukla Alias Ravi Kishan	5020, 5051
183	Shri Rudra Narayan Pany	4883
184	Shri S Jagathratchakan	4880
185	Shri Sagar Eshwar Khandre	4920
186	Shri Saleng A. Sangma	4963
187	Shri Sanjay Dina Patil	5050, 4857
188	Shri Sanjay Haribhau Jadhav	4966, 4928
189	Shri Sanjay Uttamrao Deshmukh	4998, 4928
190	Shri Saptagiri Sankar Ulaka	4917
191	Shri Sasikanth Senthil	4914
192	Shri Satpal Brahamchari	4897
193	Shri Saumitra Khan	4841
194	Shri G. Selvam	4951, 4926, 4961
195	Shri Shafi Parambil	4962
196	Shri Shashank Mani	5025
197	Shri Sher Singh Ghubaya	5024
198	Shri Sribharat Mathukumilli	4882
199	Shri Sudama Prasad	4910
200	Shri Sudhakar Singh	5000
201	Shri Sudheer Gupta	4885
202	Shri Sukanta Kumar Panigrahi	5009
203	Shri Sukhdeo Bhagat	5022
204	Shri Sunil Bose	4997
205	Shri Sunil Kumar	5018

206	Shri Suresh Kumar Kashyap	5019
207	Shri Suresh Kumar Shetkar	5047
208	Shri Tangella Uday Srinivas	4943
209	Shri Tapir Gao	5041
210	Shri Tejasvi Surya	4865, 4899
211	Shri Tharaniventhan M. S.	4976
212	Shri Trivendra Singh Rawat	4945
213	Shri Ujjwal Raman Singh	5034
214	Shri Ummeda Ram Beniwal	4938
215	Shri Utkarsh Verma Madhur	4844
216	Shri V. K. Sreekandan	4900
217	Shri Vijay Baghel	4901, 4849
218	Shri Vijayakumar Alias Vijay Vasanth	4913
219	Shri Vishaldada Prakashbapu Patil	4941
220	Shri Vishnu Datt Sharma	4848
221	Shri Vishnu Dayal Ram	4863
222	Shri Y. S. Avinash Reddy	4953
223	Shri Yaduveer Wadiyar	5048
224	Shri Yogender Chandolia	5039
225	Shri Zia Ur Rehman	4867, 5058
226	Shrimati Anita Subhadarshini	4924
227	Shrimati Aparajita Sarangi	5035
228	Shrimati D. K. Aruna	5023, 4866, 5056, 5047
229	Shrimati Delkar Kalaben Mohanbhai	4902, 5054, 4864
230	Shrimati Geniben Nagaji Thakor	4944
231	Shrimati Harsimrat Kaur Badal	5052
232	Shrimati Himadri Singh	4852, 4981
233	Shrimati Jyotsna Charandas Mahant	4918
234	Shrimati Kamaljeet Sehrawat	4891, 5048
235	Shrimati Kamlesh Jangde	4831, 4858, 5051

236	Shrimati Kanimozhi Karunanidhi	4991
237	Shrimati Mala Rajya Laxmi Shah	4907, 4981
238	Shrimati Mala Roy	4955, 4864
239	Shrimati Pratima Mondal	5013
240	Shrimati Rachna Banerjee	4898
241	Shrimati Roopkumari Choudhary	4946, 4862, 4904
242	Shrimati Sangeeta Kumari Singh Deo	4968
243	Shrimati Shambhavi	4878, 4987
244	Smt. Shobhanaben Mahendrasinh Baraiya	4899, 4981
245	Shrimati Smita Uday Wagh	4904
246	Shrimati Supriya Sule	4857, 5050
247	Shrimati Vijaylakshmi Devi	4939
248	Thiru D. M. Kathir Anand	4948
249	Thiru Dayanidhi Maran	4974
250	Thiru Thanga Tamilselvan	5038

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Agriculture and Farmers Welfare	: 422, 431, 434
Commerce and Industry	: 426, 432
Cooperation	:
Fisheries, Animal Husbandry and Dairying	: 423, 425, 430, 433
Heavy Industries	:
Home Affairs	: 440
Panchayati Raj	: 421, 429, 439
Rural Development	: 428, 437, 438
Social Justice and Empowerment	: 424, 436
Steel	:
Textiles	: 427, 435

(ii) Ministry-wise Index to Unstarred Questions

Agriculture and Farmers Welfare	: 4836, 4837, 4841, 4855, 4860, 4861, 4864, 4873, 4876, 4879, 4880, 4886, 4889, 4890, 4894, 4900, 4901, 4910, 4911, 4918, 4919, 4926, 4927, 4929, 4931, 4935, 4938, 4942, 4950, 4957, 4959, 4966, 4969, 4976, 4977, 4981, 4987, 4989, 4995, 4996, 5002, 5014, 5015, 5016, 5019, 5026, 5027, 5032, 5034, 5038, 5039, 5040, 5043, 5044, 5053, 5058
Commerce and Industry	: 4833, 4834, 4845, 4847, 4858, 4865, 4867, 4868, 4871, 4872, 4875, 4881, 4882, 4893, 4896, 4906, 4909, 4912, 4914, 4917, 4943, 4948, 4951, 4953, 4955, 4971, 4997, 5000, 5004, 5006, 5008, 5010, 5017, 5031, 5035, 5037, 5045, 5048, 5056
Cooperation	: 4853, 4877, 4883, 4885, 4897, 4939, 4967, 5051, 5059
Fisheries, Animal Husbandry and Dairying	: 4844, 4846, 4852, 4857, 4870, 4874, 4898, 4907, 4908, 4913, 4921, 4922, 4923, 4924, 4932, 4945, 4946, 4963, 4964, 5009, 5012, 5042, 5047, 5050, 5054, 5057
Heavy Industries	: 4835, 4899, 4985, 4992, 5030, 5046
Home Affairs	: 4832, 4862, 4937, 4954, 4962, 4973, 4983, 4988, 5018, 5041
Panchayati Raj	: 4850, 4854, 4866, 4895, 4903, 4928, 4936, 4949, 4975, 4978, 4979, 4980, 4993, 4998, 5029, 5060

Rural Development	: 4831, 4839, 4840, 4842, 4869, 4888, 4902, 4905, 4925, 4940, 4965, 4994, 4999, 5001, 5003, 5005, 5007, 5013, 5021, 5024, 5049
Social Justice and Empowerment	: 4838, 4849, 4859, 4863, 4878, 4892, 4904, 4920, 4933, 4944, 4952, 4984, 4986, 4991, 5028, 5033
Steel	: 4843, 4915, 4934, 4947, 4970, 5022, 5025
Textiles	: 4848, 4851, 4856, 4884, 4887, 4891, 4916, 4930, 4941, 4956, 4958, 4960, 4961, 4968, 4972, 4974, 4982, 4990, 5011, 5020, 5023, 5036, 5052, 5055

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
